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Eleventh Session
(Fifteenth Lok Sabha)



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Lok Sabha Debates

Lok Sabha

Tuesday, August 28, 2012/Bhadra 6, 1934 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER *in the Chair*]

11.00 hrs.

[English]

MADAM SPEAKER: Question Hour—Q. No. 225
Shri D.B. Chandra Gowda

...(Interruptions)

MADAM SPEAKER : Shri D.B. Chandra Gowda-
not present Hon. Minister may lay the statement.

...(Interruption)

ORAL ANSWER TO QUESTION

Functioning of Prasar Bharati

*225 SHRI D.B. CHANDRE GOWDA: Will the
MINISTER OF INFORMATION AND BROADCASTING
be pleased to state:

(a) whether the Government has recently
reviewed the working of the Prasar Bharati;

(b) if so, the outcome thereof;

(c) the deficiencies identified in its working;

(d) whether the issues concerning service
conditions of the employees of the Prasar Bharati have
been sorted out;

(e) if so, the details thereof and if not, the
reasons therefore; and

(f) the steps taken/proposed to be taken by the
Government to revitalize Prasar Bharati?

THE MINISTER OF INFORMATION AND
BROADCASTING (SHRIMATI AMBIKA SONI): (a) to (f)

A statement is laid on the Table of the House.

Statement

(a) to (c) Prasar Bharati (PB) has been facing various financial and administrative issues since its inception which have been hampering its smooth functioning. Government had constituted a Group of Ministers (GoM) to look into various issues pertaining to the functioning of PB. The GoM considered various issues and made recommendations for improving governance and financial management of PB.

The GoM recommendations, *inter-alia* included settling the status of employees serving in PB by making suitable amendments in the Prasar Bharati (Broadcasting Corporation of India) Act, 1990, and filling up of certain essential category posts in PB to address manpower shortage. It also recommended extending financial assistance to PB to meet 100% expenses towards salary and salary related expenses and augmentation/replacement of capital assets. Further, accumulated arrears of space segment and spectrum charges were recommended to be waived and loans provided by the Government to PB were recommended to be converted into grants-in-aid.

The Ministry is in the process of seeking approval of the Cabinet for implementing the recommendations of the GoM with regard to financial restructuring of PB.

(d) and (e) The long standing issue regarding status of employees working in Prasar Bharati has been settled by amending Section 11 of the Prasar Bharati Act, 1990. As per the amended Section, all officers and employees who have been regularly recruited upto 5-10-2007 have been placed on deemed deputation till retirement and they are entitled to all benefits on par with the Government servants. The employees recruited after 5-10-2007 shall be Prasar Bharati employees.

(f) Several steps are being taken to improve governance and financial management of PB which include setting up of Prasar Bharati Recruitment Board (PBRB), and formulation of Recruitment Regulations

for different categories of posts. The marketing Setup of PB is being revamped so as to make it more efficient, proactive and market friendly. High priority is being accorded for digitalization of Doordarshan (DD) and All India Radio (AIR) networks in the 12th Five Year Plan. PB also plans to expand its Direct-to-Home (D.T.H.) platform from existing 59 channels to provide better access and facility to people in rural areas. E-auctioning of slots on this platform to private channels is being done to augment revenue generation of PB. DD has unveiled a new initiative to reach out to the mass audience through popular and meaningful serials like Satyamev Jayate and Ramayan.

...(Interruptions)

11.01 hrs.

At this stage Shri Ganesh Singh and some other hon. Members came and stood on the floor near the Table.

...(Interruptions)

[English]

WRITTEN ANSWERS TO QUESTIONS

Agricultural Workers

*226. SHRIMATI MANEKA GANDHI:
SHRI P.L. PUNIA:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the general wage level of agricultural workers has increased over a period of time consistent with the rise in the other sectors;

(b) if so, the details thereof in respect of the last decade;

(c) if not, the reasons therefor;

(d) whether the wage rise in the sector has not been able to arrest distress migration of agricultural workers; and

(e) if so, the manner in which the Government proposes to deal with the issue in order to ensure adequate availability of agricultural workers and also to sustain agricultural production?

THE MINISTER OF AGRICULTURE AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD PAWAR): (a) to (c) Wage levels in the agricultural sector have increased considerably during recent years. Wages for agricultural labour vary from State to State and from activity to activity. A table indicating the average daily wages for agricultural field labour for ploughing and harvesting at all India level and the average wages paid for industries covered under Annual Survey of Industries (ASI) is given below which shows that percentage increase in average wage for agriculture (ploughing and harvesting) is higher than percentage increase in average wage for industrial workers covered by A.S.I. during the decade 2001-2002 to 2010-11.

Wage Increase in Agriculture and Non-Agriculture Sector during 2001-11

(Wages in Rs. Per day)

Occupation	2001-02	2002-03	2003-04	2004-05	2005-06	2006-07	2007-08	2008-09	2009-10	2010-11	% increase during 2001-11
Ploughing	69.9	71.5	73.8	72.3	76.3	81.8	91.4	102.9	120.9	145.5	108.3
Harvesting	56.3	58.0	60.1	62.0	65.0	68.5	75.2	87.1	102.8	122.5	117.7
Non Agriculture Sector (Industry Covered by ASI)	152.4	158.8	165.6	168.6	174.8	185.8	206.0	224.7	247.7	NA	62.6

Source: Labour Bureau and CSO.

The rise in wages for agriculture labour during the last decade is due to various factors which include rising demand for labour in the context of faster

economic growth, implementation of Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), etc.

(d) The arrest of distress migration of agricultural workers is being addressed by various policy measures like implementation of MGNREGA and other alternative employment and livelihood promotion opportunities in rural areas.

(e) There is generally adequate availability of agricultural labour to sustain agricultural production. However in order to address issues of higher cost and peak season shortage of agricultural labour and to improve the productivity of agriculture, farm mechanisation is being promoted by the Government.

Seeds Production

*227. SHRI M.B. RAJESH: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the farmers in the country are dependent on seeds developed by the Multi-national Corporations and private companies;

(b) if so, the details thereof, crop-wise;

(c) whether the Government allocates funds for development of new seeds varieties by the Indian Council of Agricultural Research (ICAR) and other agriculture universities; and

(d) if so, the funds allocated during the last three years for the purpose and the number of seeds varieties developed so far by ICAR and other agriculture universities?

THE MINISTER OF AGRICULTURE AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD PAWAR): (a) to (d) A statement-I indicating the share of seeds of major crops supplied by private companies and public sector companies during the year 2011-12 as reported by States is enclosed.

A statement II indicating the quantum of funds

allocated by the Government to various Institutes of Indian Council of Agricultural Research (I.C.A.R.) and State Agricultural Universities (SAUs) for development of new varieties during the last three years is enclosed. These funds are also being used for the development of other technologies related to crop production and protection. Since 1966, the National Agricultural Research System has developed and released 5185 varieties comprising 1435 cereals varieties, 1153 millets varieties, 961 pulses varieties, 967 oilseed varieties, 412 fiber crops varieties, 174 forage crops varieties, 73 sugarcane varieties and 10 other crops varieties.

Statement-I

The Share of Seeds of Major Crops Supplied by Private Companies and Public Sector Companies During the Year 2011-12

Crops	Private % Share	Public Sector % Share
Paddy	42.50	57.50
Wheat	53.42	46.58
Maize	94.79	5.21
Bajra	89.66	10.34
Jowar	80.63	19.37
Pulses	30.50	69.50
Soybean	42.08	57.92
Groundnut	34.67	65.33
Sunflower	96.95	3.05
Rape Seed and Mustard	25.90	74.10
Cotton	96.55	3.45

Statement-II

Funds allocated to different ICAR institutes and All India Coordinated Research Projects during 2009-10 to 2011-12

(Rs. In lakhs)

ICAR Institute/AICRP	2009-10	2010-11	2011-12
1	2	3	4
AICNP on Underutilised Crops, New Delhi	100.00	215.00	303.00

1	2	3	4
IARI, New Delhi	2273.00	4778.39	3838.00
NRC on Plant Biotechnology, New Delhi	550.00	990.00	475.00
Directorate of Maize Research, New Delhi	350.00	375.00	375.00
AICRP on Maize, New Delhi	687.00	753.00	1516.00
Network project on Transgenics, New Delhi	2000.00	1800.00	600.00
Central Rice Research Institute, Cuttack	502.00	400.00	315.00
Directorate of Rice Research, Hyderabad	460.00	520.00	240.00
AICRP on Rice, Hyderabad	900.00	1700.00	2494.00
Vivekananda Parvatiya Krishi Anusandhan Shansthan, Almore	370.00	223.00	150.00
Indian Institute of Pulses Research, Kanpur	426.00	700.00	442.00
AICRP on Chickpea, Kanpur	650.00	713.00	1146.00
AICRP on Mullarp, Kanpur	580.00	821.91	1537.00
AICRP on Pigeon Pea, Kanpur	580.00	500.00	1024.00
AICRP on Arid Legumes, Jodhpur	120.00	296.83	450.00
Directorate of Wheat Research, Karnal	650.85	810.00	475.00
AICRP on Wheat and Barley Improvement Project, Karnal	1090.00	995.00	1131.00
Directorate of Sorghum Research, Hyderabad	450.00	430.00	189.00
AICRP on Sorghum, Hyderabad	650.00	519.00	913.00
AICRP on Pearl Millets, Jodhpur	490.00	500.00	932.00
AICRP on Small Millets, Bangalore	400.00	410.00	681.00
Indian Grassland and Fodder Research Institute, Jhansi	550.00	700.00	366.00
AICRP on Forage Crops, Jhansi	400.00	800.00	1129.00
Central Tobacco Research Institute, Rajamundry	200.00	207.00	250.00
Network on Tobacco, Rajamundry	200.00	330.00	343.00
Indian Institute of Sugarcane Research, Lucknow	350.00	444.00	285.00
Sugarcane Breeding Institute, Coimbatore	350.00	364.98	350.00
AICRP on Sugarcane, Lucknow	480.00	370.00	745.00
Central Institute of Cotton Research, Nagpur	325.00	300.00	82.00
AICRP Cotton Improvement Project, Coimbatore	630.00	900.00	1068.00
Central Research Institute for Jute and Allied Fibres, Barrakpore	350.00	370.00	205.00
AICNP on Jute and Allied Fibres, Barrakpore	200.00	210.00	479.00
Directorate of Oilseeds Research Hyderabad	400.00	500.00	287.00

1	2	3	4
Directorate of Groundnut Research, Junagarh	250.00	299.78	400.00
AICRP on Groundnut. Junagarh	315.00	426.00	929.00
Directorate of Soybean, Indore	240.00	250.00	205.00
AICRP on Soybean, Indore	348.00	390.00	665.00
Directorate of Rape Seed and Mustard, Bhartpur	150.00	250.00	250.00
AICRP on Rape Seed and Mustard, Bhartpur	450.00	950.00	1205.00
AICRP on Oilseeds, Hyderabad	517.00	840.00	1223.00
AICRP on Linseed, Kanpur	355.00	354.15	565.00
AICRP on Sesame and Nigar, Jabalpur	378.20	460.00	752.00
Central Arid Zone Research Institute, Jodhpur	225.00	390.00	410.00
Central Soil Salinity Research Institute, Karnal	276.00	315.00	300.00
ICAR Research Complex for NEH Region, Barapani	1595.00	2043.35	3335.73
Total	23813.05	30914.39	35054.73

[*Translation*]

Outstanding Sugarcane Dues

*228. SHRI SURESH KASHINATH TAWARE:
YOGI ADITYA NATH:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether sugarcane dues of farmers are outstanding against the sugar mills in the country;

(b) if so, the details thereof indicating the amount pending against the sugar mills during each of the last three years and the current year along with the reasons for such pendency, and the time by which it is likely to be cleared, State-wise;

(c) whether interests for delayed payment and issuance of Revenue Recovery Certificates, as contemplated under the Sugarcane Control Order had been undertaken, for the recovery of the dues; and

(d) if so, the details thereof and the other steps taken to ensure timely payment of the sugarcane dues?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS) (a) and (b) Yes Madam. A statement-I showing amount of outstanding

sugarcane dues pending against the sugar mills during each of the last three years and the current year, State-wise is enclosed. It may be seen that the cane price dues mainly pertain to supply of sugarcane in the current season. The dues of previous seasons are generally on account of matters being sub-judice, mills taken under Securitization Act by lender Banks, etc. The dues in the current season have arisen mainly on account of low realization from sale of sugar upto June, 2012. However, the cane price arrears are declining and the State-wise dues position is changing continuously. As such, it is not possible to indicate the time frame by which the dues position is likely to be cleared.

(c) and (d): The Sugarcane (Control) Order, 1966 stipulates payment of interest at the rate of 15% per annum on amount due for the delayed period beyond 14 days. The powers for enforcing this provision are delegated and vested with the State Governments/UT Administrations who have necessary field formations. Statement-II indicating the Revenue Recovery Certificates issued by the State Governments is enclosed.

The Central Government with a view to enhance the liquidity of sugar mills has also allowed export of sugar in the current and last sugar season.

Statement-I
Sugarcane Dues Pending During the Last Three Years and the Current Year

(Rs. in crores)

Sl. No.	State	Cane Price Payable 2011-2012	Cane Price Paid 2011-12	Cane Price Arrears 2011-12	Cane Price Arrears % 2011-12	Cane Price Arrears 2010-11	Cane Price Arrears for 2009-10 and Earlier	Total Cane Price Arrears	Status ^Q as on
1	2	3	4	5	6	7	8	9	10
1.	Punjab	965.8835	902.9800	62.9035	6.51	0.00	0.00	62.9035	31/07/2012
2.	Haryana	1221.1080	1221.108	0.00	0	0.00	0.00	0.00	15/08/2012
3.	Rajasthan	5.9881	3.9207	2.0674	34.53	0.00	0.00	2.0674	31/07/2012
4.	Uttar Pradesh	18064.1798	17501.978	562.2023	3.11	7.3049	121.9553	691.4625	15/08/2012
5.	Uttaranchal ^U	905.4651	735.0369	170.4282	18.82	17.9703	6.2973	194.6958	31/07/2012
6.	Madhya Pradesh	132.7686	132.7686	0.00	0.00	2.0519	11.3427	13.3946	31/07/2012
7.	Chhatisgarh	0.00	0.00	0.00	0.00	0.00	0.00	0.00	31/07/2012
8.	Gujarat	1591.4768	1578.5898	12.8870	0.81	0.00	13.4080	26.2950	31/07/2012
9.	Maharashtra	13373.3661	13349.5102	23.8559	0.18	30.0200	15.9387	69.8146	31/07/2012
10.	Bihar	1054.8084	1005.1952	49.6132	4.70	1.5378	31.8408	82.9918	31/07/2012
11.	Assam	0.00	0.00	0.00	0.00	0.00	0.00	0.00	31/07/2012
12.	Andhra Pradesh	2374.44	2253.38	121.06	5.09	0.00	33.0932	154.1532	15/08/2012
13.	Karnataka	6265.0300	6225.99	39.0400	0.62	38.7700	20.2778	98.0878	31/07/2012
14.	Tamil Nadu	4666.3333	4355.0246	311.3087	6.67	0.00	2.1523	313.461	15/08/2012
15.	Kerala	0.00	0.00	0.00	0.00	0.00	0.00	0.00	31/07/2012
16.	Odisha	98.0986	96.0767	2.0219	2.06	0.00	0.00	2.0219	31/07/2012
17.	West Bengal	10.5925	10.5851	0.0074	0.07	0.00	0.00	0.0074	31/07/2012
18.	Nagaland	0.00	0.00	0.00	0.00	0.00	0.00	0.00	31/07/2012
19.	Puducherry	71.1402	29.7538	41.3864	58.18	0.00	0.00	41.3864	31/07/2012
20.	Goa	16.1655	16.1655	0.00	0.00	0.00	0.00	0.00	31/07/2012
Total		50816.8445	49418.0631	1398.7819	2.75	97.6549	256.3061	1752.7429	

Statement-II*Statewise No. of Revenue Recovery Certificates Issued Against Mills*

S. No.	Name of the State	No. of Revenue recovery certificate issued
1.	Karnataka	5
2.	Uttar Pradesh	29
3.	Punjab	NIL
4.	Maharashtra	29
5.	Tamil Nadu	NIL
6.	Uttarakhand	1
7.	Gujarat	NIL
8.	Haryana	NIL
9.	Odisha	NIL
10.	Andhra Pradesh	NIL

*[English]***Metro Advisory Board**

*229. SHRI VILAS MUTTEMWAR:
SHRI VIRENDRA KUMAR:

Will the MINISTER OF URBAN DEVELOPMENT be pleased to state:

(a) whether the Government has recently set up a Metro Advisory Board to oversee the expansion and financing of the metro rail projects across the country;

(b) if so, the composition and terms of reference of the Advisory Board;

(c) whether the Advisory Board has also been entrusted the task of standardization of various technical aspects, monitoring of metro rail projects undertaken in the country;

(d) if so, the details thereof; and

(e) the role of the Railways after establishment of this Advisory Board?

THE MINISTER OF URBAN DEVELOPMENT (SHRI KAMAL NATH): (a) and (b) Central Government

has constituted an Advisory Board for Metro Railways for the purpose of assisting and advising the Central Government under sub-section (1) of Section 4 of the Metro Railways (Construction of Works) Act, 1978. The copy of notification detailing the composition is enclosed as statement and the functions of Advisory Board for Metro Railways are as per Sub-Section (1) of Section 4 of the Metro Railways (Construction of Works) Act, 1978.

(c) No specific task of standardization of various technical aspects, monitoring of metro rail projects undertaken in the country has been entrusted to the Advisory Board.

(d) Do not arise in view of (c) above.

(e) There is no change in the role of Ministry of Railways even after constitution of this Advisory Board. Ministry of Railways shall continue to be responsible for approving the technical standards like schedule of dimensions, track structure etc.

Statement

MINISTRY OF URBAN DEVELOPMENT
NOTIFICATION
NEW DELHI, THE 30TH MAY, 2012

S.O, 1250(E).— in exercise of the powers conferred by sub-section (1) read with sub-section (6) of section 4 of the Metro Railways (Construction of Works) Act, 1978 (33 of 1978), the Central Government hereby constitutes an Advisory Board for Metro Railways for the purpose of assisting and advising the Central Government and appoints the following persons as the Chairman and Members, for a period of two years, with effect from the date of publication of this notification in the Official Gazette or till the date of holding their present office, or till further orders, whichever is earlier, namely:-

1. Dr. Sudhir Krishna, Secretary (Urban Development), Ministry of Urban Development, Government of India — Chairman
2. Shri A.P. Mishra, Member Engineering, Railway Board, Government of India — Member
3. Shri Kul Bhushan, Member Electrical, Railway Board, Government of India — Member

4. Shri V. Ramachandran, Director — Member
General, Research
Designs and Standards
Organization, Ministry of
Railways, Lucknow
5. Smt. Anjuji Chib Duggai, — Member
Additional Secretary,
Ministry of Finance, Department
of Expenditure, Government
of India
6. Shri Prem Narain, Principal — Member
Advisor, Planning
Commission, Government of India
7. Shri S. K. Lohia, Officer on — Member
Special Duty (UT) and Secretary
Ex-officio Joint Secretary,
Ministry of Urban
Development, Government of India

[No. K-14011/5/2012-MRTS (Coord)]

DEEN DAYAL, Under Secy.

Schemes for Urban Poor

*230. SHRI N. PEETHAMBARA KURUP:
SHRI VARUN GANDHI:

Will the Minister of HOUSING AND URBAN
POVERTY ALLEVIATION be pleased to state:

(a) whether the Government has recently made
an assessment of all the Central Schemes implemented
for the benefit of the urban poor in the country;

(b) if so, the outcome thereof along with the
extent to which such schemes have enabled in the
amelioration of urban poverty;

(c) the deficiencies identified so far in their
implementation; and

(d) the corrective measures taken/ proposed to
be taken to ensure that the benefits of such schemes
reach the urban poor?

THE MINISTER OF HOUSING AND URBAN
POVERTY ALLEVIATION AND MINISTER OF CULTURE
(KUMARI SELJA): (a) to (d) This Ministry is
implementing the Swarna Jayanti Shahri Rozgar
Yojana (SJSRY) since 1997, which aims at providing
gainful employment to the urban unemployed and

under-employed poor through support for skills training
and self-employment.

A study was commissioned by the Ministry to
evaluate the Swarna Jayanti Shahri Rozgar Yojana
(SJSRY). Based on the findings of the study and
inputs received from the States and other stakeholders,
the guidelines of SJSRY were revised in 2009.

So far under the Scheme, a total of 12,34,683
beneficiaries have been assisted under Urban Self
Employment Programme (USEP), 26,85,095 persons
have been trained under Skill Training for Employment
Promotion amongst Urban Poor (STEP-UP) and
5,42,649 women beneficiaries assisted under Urban
Women Self-help Programme (UWSP) components of
SJSRY.

The Ministry of HUPA has proposed to upscale
the existing SJSRY into a National Urban Livelihoods
Mission (NULM) for imparting large scale skill up-
gradation, enabling entrepreneurship development, and
providing wage employment and self-employment
opportunities.

The Ministry is regularly monitoring the progress
through quarterly/monthly physical and financial reports,
periodic review meeting at state/regional/city level and
field visits by Ministry's officers. States and stakeholders
are advised during the course of review meetings at
Central/Regional and at State level to ensure that
benefits reach the urban poor.

[Translation]

Storage Capacity

*231. SHRI RAMESH BAIS:
SHRI N. CHELUVARAYA SWAMY:

Will the Minister of CONSUMER AFFAIRS, FOOD
AND PUBLIC DISTRIBUTION be pleased to state:

(a) the estimated shortage of foodgrains, pulses
and edible oil during the current year in view of the
drought like condition;

(b) the details of the present and additional
storage/warehouse facilities needed for storage of
foodgrains, State-wise;

(c) whether the Swaminathan Commission had
made any suggestions regarding storage requirement;

(d) if so, the details thereof; and

(e) the time by which the Government is going to implement those recommendations?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) The First Advance Estimates of production for Kharif crops 2012-13 are scheduled for release in September, 2012. The estimates of total production of agricultural crops for the whole year (covering Kharif as well as Rabi crops) will be available in Second Advance Estimates for 2012-13 scheduled for release in February, 2013. Thus, the shortage in production of agricultural commodities e.g. foodgrains, pulses and edible oils/oilseeds during the year can be reliably assessed only on availability of Second Advance Estimates for 2012-13.

As per the preliminary trends on area coverage of Kharif crops for 2012-13, the delayed/deficient monsoon in some parts of the country has adversely affected sowing operations in the current Kharif season and the area coverage under rice, coarse cereals, pulses, foodgrains and oilseeds during the year is reported to be marginally lower than the last year. This loss in area coverage and productivity may have some adverse impact on Kharif production of above crops in 2012-13. However, in view of 760.29 lakh tonnes foodgrains in the Central Pool as on 01.08.2012, no shortage is anticipated. As for pulses and edible oil, the production has been generally lower than their domestic requirement and the shortfall is met through imports.

(b) The total storage capacity available with the Food Corporation of India (FCI) [owned and hired] as on 1-8-2012 was 372.79 lakh MTs. However, total storage capacity available with FCI and State agencies is 714.14 lakh MTs against the current central pool stocks of 760 lakh MTs in the form of wheat and rice. During procurement season, stock of foodgrains do exceed the available storage capacity for which temporary arrangements are made by temporary storage of wheat under cover and plinth. To increase the covered storage capacity, the Government had formulated a Private Entrepreneur Guarantee (PEG) Scheme in 2008. Under this Scheme, a capacity of 181.08 lakh tonnes is being created in 19 States through private entrepreneurs and Central and State Warehousing Corporations. The State-wise details are given the enclosed statement.

(c) and (d) No, Madam. The National Commission on Farmers (NCF) set up under the chairmanship of Dr. M.S. Swaminathan has not made any direct suggestions regarding storage requirements in its five reports including the Revised Draft National Policy for Farmers.

(e) Does not arise.

Statement

State-wise details of capacity to be created in 19 States through private entrepreneurs and Central and state warehousing corporations under PEG scheme

(Figures in MTs)

Sl. No.	Centre	Capacity approved by HLC
1.	Andhra Pradesh	451,000
2.	Bihar	940,000
3.	Chhattisgarh	542,600
4.	Gujarat	80,000
5.	Haryana*	4,006,000
6.	Himachal Pradesh	142,550
7.	Jammu and Kashmir	361,690
8.	Jharkhand	175,000
9.	Karnataka	416,500
10.	Kerala	15,000
11.	Madhya Pradesh	2,387,000
12.	Maharashtra	655,500
13.	Odisha	300,000
14.	Punjab	4,999,000
15.	Rajasthan	250,000
16.	Tamil Nadu	345,000
17.	Uttar Pradesh	1,860,000
18.	Uttarakhand	25,000
19.	West Bengal	156,600
Total		18,108,440

*A capacity of 3,40,000 MT at Bhattu centre (Haryana) is under reconsideration as per decision of HLC in view of recommendations of Lokayukta, Haryana.

[English]

Control Over Prices

*232. SHRI P. LINGAM:

SHRI HARSH VARDHAN:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the mechanism in place to monitor and check price rise;

(b) whether the Government has formed any committee/panel to deliberate on the root cause of rising prices and suggest measures to control the same;

(c) if so, the details and the outcome thereof along with the recommendations made by the said panel and the action taken thereon;

(d) whether the Government proposes to regulate forward trading, impose a ban on export and allow imports to check the prices of essential commodities; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K. V. THOMAS): (a) There is a mechanism in place to monitor the prices of essential commodities. Government closely monitors the wholesale/retail prices of select essential commodities at select centres across the country. The prevailing price situation as well as other factors which have impact on prices, both in domestic and international markets are studied and brought to the notice of high level committees, such as Committee of Secretaries (C.O.S.), Cabinet Committee on Prices (C.C.P.), through agenda notes prepared for their meetings, for appropriate action at the policy level.

(b) and (c) A Core Group comprising State Chief Ministers and the Central Ministers concerned was constituted on 15th March, 2010 regarding prices of essential commodities. This Core Group decided to constitute three working groups on (i) Agriculture Production (ii) Consumer Affairs (iii) Food and Public Distribution. These Working Groups have subsequently submitted their reports and action initiated by the respective Departments on the agreed points which

emerged out of recommendations of the Working Groups. The agreed points *inter-alia* include (i) adoption of micro planning approach to improve agriculture (ii) reforming A.P.M.C. legislations (iii) preparation of framework on research in Agriculture (iv) estimating the financial implication of implementing the national food security bill, (v) examining the recommendations of establishment of a dedicated central body for collecting, disseminating and analyzing information on markets (vi) end to end computerization of PDS operation with full integration with Unique Identification.

(d) and (e) Forward Trading is being regulated by the Regulator for commodity futures markets i.e the Forward Markets Commission (F.M.C.) under the provisions of the Forward Contracts (Regulation) Act, 1952. The Commission monitors the volatility in the movement of prices of all commodities traded on the Exchange platforms and makes use of various regulatory tools such as daily price limit (circuit limit) to prevent abrupt upswing or downswing in prices, open position limits at the member and client level to prevent over trading, special margins on buyers and/or sellers to control excessive volatility and to prevent excessive speculation or cornering of the market by any individual or a group in the market. The limits on open positions are fixed in such a manner that no single individual/entity or group of individuals/entities acting in concert would be able to influence the price discovery process contrary to market fundamentals. Futures Trading is currently under suspension for Rice, Urad and Tur.

Government has banned the Export of Pulses (except Kabuli Chana and Organic Pulses upto maximum of 10,000 tonnes per annum) and Edible Oils (except export of coconut oil forest based oils and edible oils in branded consumer packs of upto 5 Kilograms with a ceiling of 10,000 tonnes per annum). Ban on export of Onion was imposed for short period of time whenever required. There is zero duty on imports of pulses and crude edible oils.

Norms For Calamity Relief

*233. SHRI JOSE K. MANI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government has received any proposal from various States including Kerala to

amend the norms for assistance from the Calamity Relief Fund (C.R.F.) and the National Contingency Calamity Fund (N.C.C.F.) and to revise the list of natural disasters included therein;

(b) if so, the details thereof and the action taken thereon;

(c) whether the Union Government has issued guidelines to the State Governments to create State-level disaster management authorities at the State and district levels; and

(d) if so, the details thereof and the status of implementation of the guidelines by the States, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) The Government of India has revised items and norms of assistance from Calamity Relief Fund (C.R.F.) now renamed as State Disaster Response Fund (S.D.R.F.) and National Calamity Contingency Fund (N.C.C.F.) now renamed as National Disaster Response Fund (N.D.R.F.) on 16th January, 2012 in consultation with the State Governments/Union Territories and concerned Central Ministries/Departments. Few proposals for amendment of norms have been received from the State Governments and are under examination.

While no proposal for amendment of norms per se has been received from Kerala, the State Government (among other States) have been moving proposals to include coastal erosion and lightning strikes in the list of natural calamities eligible for assistance under S.D.R.F. These events, after due examination have not been included in the list of eligible events for purpose of assistance. Kerala and all other States have accordingly been requested to meet the expenditure on these events from out of their own resources. Inclusion of the events like cold wave and frost have, however, been considered eligible by Government of India and have been notified (on 13th August 2012) as eligible events for assistance under SDRF/ NDRF.

(c) and (d) Section 14 and 25 of the Disaster Management Act, 2005 (DM Act, 2005) mandate every State Government for establishing State Disaster

Management Authority (S.D.M.A.) in the State and District Disaster Management Authority (D.D.M.A.) for every district in the State respectively. As per information received from various State Governments and Union Territory administrations all the States and UTs except Gujarat and Daman Diu have established S.D.M.As and D.D.M.As under DM Act, 2005. Gujarat State has constituted Gujarat State Disaster Management Authority under the Gujarat State Disaster Management Act, 2003 with effect from 1-09-2003. District Disaster Management Authorities have not yet been established in Gujarat. The Union Territory of Daman and Diu has also established a State Disaster Management Authority and District Disaster Management Authority prior to enactment of DM Act, 2005.

Review Of Agricultural Schemes

*234. SHRI DILIP SINGH JUDEV: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has recently reviewed the performance of the Centrally Sponsored Schemes to boost agricultural production in the Left Wing Extremism (L.W.E.) affected States;

(b) if so, the outcome thereof;

(c) the deficiencies identified in the implementation of the schemes;

(d) the corrective measures taken/proposed to be taken by the Government for proper and effective implementation of the schemes in the above States; and

(e) the allocation made and expenditure incurred under these schemes during each of the last three years in these States?

THE MINISTER OF AGRICULTURE AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD PAWAR): (a) to (d) No special review has been carried out in respect of the schemes of this Department being implemented in Left Wing Extremism (L.W.E.) affected States. However, performance of schemes including Centrally Sponsored Schemes, are reviewed from time to time by the Department. The deficiencies identified in the implementation of the schemes are taken up with the State Governments concerned for remedial action.

(e) A statement indicating the allocation made and expenditure incurred during each of the last three years under Centrally Sponsored Schemes of the

Department of Agriculture and Co-operation being implemented in Left Wing Extremism (L.W.E.) affected States is enclosed.

Statement
Details of Allocation Made and Expenditure Incurred

(Rs. in Crores)

Sl. No.	Name of the States	Year	Rashtriya Krishi Vikas Yojana (RKVY)		National Food Security Mission (NFSM)		Macro Management Scheme (MMA)		National Horticulture Mission (NHM)	
			Alloc.	Rel/Exp.	Alloc.	Rel/Exp.	Alloc.	Rel/Exp.	Alloc.	Rel/Exp.
			4	5	6	7	8	9	10	11
1.	Andhra Pradesh	2009-2010	410.00	410.00	144.94	123.81	65.35	62.53	134.06	95.67
		2010-2011	393.45	432.29	135.20	119.42	63.07	36.76	105.19	105.18
		2011-2012	727.74	734.20	110.36	88.87	53.36	53.36	105.40	92.70
2.	Bihar	2009-2010	110.79	110.79	127.32	44.14	39.00	38.15	38.25	24.35
		2010-2011	380.94	415.10	75.32	51.56	38.57	33.05	38.25	0.00
		2011-2012	506.82	506.82	76.41	74.87	32.63	32.63	34.00	20.00
3.	Madhya Pradesh	2009-2010	247.44	247.44	125.70	59.33	62.85	61.71	68.00	35.45
		2010-2011	589.09	559.18	214.76	160.72	61.65	69.15	85.00	51.00
		2011-2012	398.37	398.37	174.03	146.82	52.16	55.16	72.25	55.00
4.	Maharashtra	2009-2010	407.24	404.39	116.60	107.40	92.75	92.75	163.48	91.73
		2010-2011	653.00	653.00	168.58	147.12	89.10	109.10	127.50	126.14
		2011-2012	727.67	735.44	151.67	135.85	75.38	81.01	127.50	93.75
5.	Odisha	2009-2010	121.49	121.49	67.02	63.41	32.80	23.54	65.20	35.00
		2010-2011	274.40	274.40	66.56	58.53	31.99	38.74	55.25	32.59
		2011-2012	356.96	356.96	61.01	64.76	27.07	27.07	53.55	46.73
6.	Uttar Pradesh	2009-2010	390.97	390.97	312.67	226.28	113.10	120.60	114.77	91.43
		2010-2011	635.92	655.36	294.12	177.57	108.79	101.29	106.25	54.00
		2011-2012	757.26	762.83	283.72	244.96	92.03	92.03	102.00	51.00
7.	West Bengal	2009-2010	147.38	147.38	100.53	71.65	44.25	50.78	36.27	0.00
		2010-2011	476.15	335.98	65.43	33.94	42.89	38.45	44.10	28.80
		2011-2012	476.65	486.65	57.03	38.58	36.28	18.14	42.50	25.50
8.	Chhattisgarh	2009-2010	131.78	136.14	93.34	21.16	21.70	21.70	69.90	60.00
		2010-2011	461.00	503.44	63.49	19.54	20.82	20.82	97.75	96.57
		2011-2012	230.57	212.61	63.29	55.25	17.61	17.61	93.50	85.00
9.	Jharkhand	2009-2010	70.13	70.13	17.94	4.93	10.65	8.76	47.66	30.84
		2010-2011	160.96	96.90	27.20	16.49	10.76	8.88	42.50	16.00
		2011-2012	168.56	174.56	27.10	12.20	9.11	10.98	51.00	42.16

Sl. No.	Name of the States	Year	National Mission on Micro Irrigation (NMMI)		Integrated Scheme of Oilseeds, Pulses, Oil Palm and Maize (ISOPOM)		Support to State Extension Programmes for Extension Reforms		National Bamboo Mission (NBM)		Technology Mission on Cotton (TMC)	
			Alloc.	Rel/Exp.	Alloc.	Rel/Exp.	Alloc.	Rel/Exp.	Alloc.	Rel/Exp.	Alloc.	Rel/Exp.
1	2	3	12	13	14	15	16	17	18	19	20	21
1.	Andhra Pradesh	2009-2010	168.32	143.11	37.32	37.32	14.31	9.89	0.25	0.00	11.15	7.77
		2010-2011	240.00	240.00	57.57	57.57	12.22	10.73	1.40	0.40	0.69	0.68
		2011-2012	287.20	287.20	0.00	28.35	22.18	17.00	0.65	0.00	1.25	0.53
2.	Bihar	2009-2010	0.00	0.00	8.60	8.60	27.61	12.47	0.00	0.00		
		2010-2011	0.00	0.00	7.99	7.99	24.08	24.73	2.73	1.08		
		2011-2012	6.00	4.50	0.00	9.18	42.80	53.21	2.02	0.00		
3.	Madhya Pradesh	2009-2010	51.15	34.75	43.29	43.29	16.53	15.34	0.00	0.00	3.40	7.30
		2010-2011	75.00	79.61	56.19	56.19	14.12	9.90	0.59	0.00	1.85	1.85
		2011-2012	110.95	109.64	0.00	74.29	28.65	18.28	0.00	0.00	1.00	0.96
4.	Maharashtra	2009-2010	173.55	107.07	34.28	34.28	18.64	9.39	3.42	1.91	12.15	12.00
		2010-2011	225.00	222.37	54.98	54.98	15.92	11.35	4.44	3.00	7.81	7.81
		2011-2012	282.80	249.80	0.00	80.91	29.16	37.85	2.50	0.00	2.25	2.13
5.	Odisha	2009-2010	9.48	5.28	31.64	31.64	20.75	15.11	3.50	1.85	1.35	1.30
		2010-2011	15.00	8.10	30.50	30.50	17.72	12.32	3.92	3.06	1.20	1.01
		2011-2012	9.00	8.23	0.00	39.61	31.37	48.82	5.00	5.00	0.85	0.85
6.	Uttar Pradesh	2009-2010	0.00	0.00	18.22	18.22	43.30	41.59	0.69	0.63	0.40	0.36
		2010-2011	10.00	8.12	12.22	12.22	36.98	24.34	1.95	1.18	0.13	0.13
		2011-2012	10.00	0.00	0.00	12.90	65.59	48.38	4.00	3.25	0.30	0.27
7.	West Bengal	2009-2010	0.00	0.00	7.55	7.55	24.50	0.00	0.00	0.00	1.35	0.00
		2010-2011	0.00	0.00	6.14	6.14	15.65	0.00	0.58	0.00	0.27	0.13
		2011-2012	1.00	0.00	0.00	1.00	27.11	2.00	1.13	0.00	0.30	0.00
8.	Chhattisgarh	2009-2010	34.50	12.52	12.62	12.62	7.71	0.50	4.45	4.27		
		2010-2011	25.00	10.19	11.67	11.67	6.58	3.98	6.50	5.67		
		2011-2012	50.00	35.00	11.76	11.76	13.81	16.00	5.43	3.60		
9.	Jharkhand	2009-2010	0.00	0.00			10.77	6.05	3.17	1.09		
		2010-2011	10.00	1.50			9.20	7.81	4.68	3.52		
		2011-2012	10.00	9.91			20.64	12.80	2.50	2.25		

Sports Infrastructure

SPORTS be pleased to state:

*235. SHRIMATI J. HELEN DAVIDSON:
DR. SANJAY SINGH:

Will the Minister of YOUTH AFFAIRS AND

(a) whether sports in the country has not developed commensurate with the infrastructure/facilities provided;

(b) if so, the details thereof and the reaction of the Government thereto;

(c) whether the Government proposes to set up new sports complexes/sports stadia and other sports facilities in the country in various districts, including in Tamil Nadu for promoting sports; and

(d) if so, the details of the funds provided for the purpose during each of the last three years and the current year, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) and (b) Madam, Availability of sports infrastructure/facilities is an important element in training etc. Sports in the country has been developing over the years. Improvement in sports infrastructure/facilities is one of the reasons for this.

(c) and (d) The Government of India is providing financial assistance to the States/UT's under the Urban Sports Infrastructure Scheme (U.S.I.S.) which was

introduced in 2010-11 on pilot basis for creation of Sports Infrastructure. Under the scheme, funds are provided to the States for specific sports facilities like construction of a multipurpose Indoor Hall and laying of synthetic turf for Hockey/Athletic/Football. The projects sanctioned and funds allocated under the scheme State-wise/Year-wise are given in the enclosed statement-I. The Government of India is also providing funds to the State/UTs under Panchayat Yuva Krida Aur Khel Abhiyan (PYKKA) which was introduced in 2008-09 for development of playfields in the States/UT's. The state-wise details of proposals complete in all respects received, approved and amount released for development of playfields under PYKKA scheme during last three years and current year upto 31-07-2012 are given in the enclosed statement-II Sports Infrastructure has also been created in Sports Authority of India Regional Centres/Sub-Centres and SAI Sport Centres in different parts of the country are including Tamil Nadu.

Statement-I

State-wise details of proposals, approved and amount released under Urban Sports Infrastructure Scheme (U.S.I.S.) during the years 2010-11, 2011-12 and 2012-13 (upto 31st July, 2012)

Sl. No.	State/UT	2010-2011		2011-2012		2012-13	
		No. of proposals received and approved	Amount released (Rs. in crore)	No. of proposals received and approved	Amount released (Rs. in crore)	No. of proposals received and approved	Amount released (Rs. In crore)
1.	Haryana	Nil	Nil	Nil	Nil	01	3.75
2.	Himachal Pradesh	1	3.50	Nil	Nil		
3.	Madhya Pradesh	Nil	Nil	1	3.62		
4.	Manipur	Nil	Nil	Nil	Nil	01	1.80
5.	Mizoram	1	4.00	1	4.50		1.00
6.	Nagaland	-	Nil	1	3.00		
7.	Odisha	Nil	Nil	1	5.00		
8.	Punjab	1	2.00	Nil	Nil		
9.	Rajasthan	Nil	Nil	1	4.50		
10.	West Bengal	1	3.00	Nil	Nil		
Total		4	12.50	5	20.62	02	6.55

Statement-II

State wise details of proposals complete in all respects received, approved and amount released for development of playfields under PYKKA scheme during the years 2009-10, 2010-11, 2011-12 and 2012-13 (up to 31-7-2012)

(Rs. Crore)

Sl. No.	Name of State	2009-10		2010-11		2011-12		2012-13	
		proposals (received and approved)	Amount released	proposals (received and approved)	Amount released	proposals (received and approved)	Amount released	proposals (received and approved)	Amount released
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	—	12.99	02	25.98	—	25.98	recurring	10.63
2.	Arunachal Pradesh	01	4.44	02	10.51	—	—		
3.	Assam	—	3.85	—	—	—	—		
4.	Bihar		5.02	—	—	—	—		
5.	Chhattisgarh	—	5.06	—	—	—	—		
6.	Goa	—	0.18	—	—	—	—	recurring	0.18
7.	Gujarat	—	7.10	01	2.55	—	13.43		
8.	Haryana	—	3.25	02	14.43	—	—		
9.	Himachal Pradesh	—	2.01	02	8.80	01	3.36		
10.	Jammu and Kashmir	—	—	—	—	—	0.56		
11.	Jharkhand	01	2.39	—	—	—	2.40		
12.	Karnataka	01	3.12	02	14.86	—	—	01	9.61
13.	Kerala	—	0.80	01	11.17	—	—	01	10.36
14.	Madhya Pradesh	—	—	—	—	01	35.47		
15.	Maharashtra	—	4.86	01	41.94	—	—		
16.	Manipur	—	—	—	—	—	0.22		
17.	Meghalaya	01	1.06	01	1.19	—	—		
18.	Mizoram	01	0.21	01	2.27	—	2.07	01	2.07
19.	Nagaland	—	0.30	02	2.96	01	4.70		
20.	Odisha	01	8.05	01	5.98	—	7.34	01	11.86
21.	Punjab	—	6.27	02	26.66	—	—		
22.	Rajasthan	—	4.72	—	—	—	—		
23.	Sikkim	01	0.13	01	2.02	01	1.66	01	1.35

1	2	3	4	5	6	7	8	9	10
24.	Tamil Nadu	—	1.91	—	—	—	—		
25.	Tripura	—	—	03	3.24	01	4.09		
26.	Uttar Pradesh	—	16.96	01	62.27		18.39		
27.	Uttrakhand		5.90	02	19.43	—		recurring	3.38
28.	West Bengal	—	2.32	—	2.32	—	—		
UTs									
29.	Andaman and Nicobar	—	—	01	1.06	—	—		
30.	Lakshadweep	—	—	01	0.51	—	—		
31.	Puducherry	—	—	01	0.69	—	—		
32.	Daman and Diu							recurring	0.14
Total		07	105.00	30	260.84	05	119.97	05	49.58

Archaeological Sites

*236. SHRI NARAHARI MAHATO:
SHRI NRIPENDRA NATH ROY:

Will the Minister of CULTURE be please to state:

(a) whether certain archaeological sites were unearthed in the country during excavations in the recent past;

(b) if so, the details thereof;

(c) whether several important archaeological sites are getting buried due to the ever expanding human habitation in the country;

(d) if so, the reaction of the Government thereto; and

(e) whether the Government proposes to conduct a survey to identify such sites and if so, the details thereof?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) Yes, Madam.

(b) Details are given in the enclosed statement-I.

(c) and (d) A few sites are being buried due to developmental activities and expanding human

habitation. Whenever such instances come to notice, the Archaeological Survey of India approves salvage archaeological operations or give permissions to other institutions in order to document the site for future references as per the recommendations of Standing Committee of Central Advisory Board of Archaeology (CABA), which meets every year to discuss various issues related to archaeology of India. In case of a centrally protected site under threat, action is taken as per provisions of Ancient Monuments and Archaeological Sites and Remains Act 1958.

(e) As a yearly programme the Standing Committee of CABA considers the proposals received from various agencies for exploration and survey of areas in different parts of the country to record the availability of potential archaeological sites for future work.

Details are given in the enclosed statement-II.

Statement-I

Some of the sites excavated by Archaeological Survey of India which have yielded important finds are mentioned below:

1. Kondapur, District Medak, Andhra Pradesh

Excavation has yielded two apsidal burnt brick shrines adjacent to each other. Noteworthy in this

area is the square shaped lead coin of Gotamiputasatakarni. The other finds include number of copper and lead coins, terracotta medallion of Tiberius (AD 14 to 37 AD) etc. Among other noteworthy antiquities was Positive impress/Sealing - Three types - (1) *Brahmi* letters with crescent in the middle (2) *Shrivatsa* and triangular standard with *brahmi* letters (3) lion motif with *brahmi* letters.

2. Kurugodu (Budhikolla), District Bellary, Karnataka:

Recent excavation has brought to light Palaeolithic tool made out of quartz and a number of debitage of microliths along with fluted cores. A number of finished and unfinished Neolithic tools were also found. The site was occupied right from the prehistoric period to early historical period. Antiquities recovered were Polished Stone Axes of greenish basalt, dolerite in different stages of manufacture. Hammer stones, stone rubbers or balls, pestles, oval stone discs, Finished and unfinished blades in Chert, jasper and chalcedony.

3. Excavation of Megalithic Burials at Kadanad, district Kottayam, Kerala:

The excavation has brought to light the remains of cist burials constructed with granite slabs. The cist burials have passage chambers with porthole on their western orthostats. Cist burials at Mathathilpara and Inchukavu are devoid of burial goods. The cist burials of Kurumannu are of four numbers built in clockwise and anti-clock wise pattern. The burial goods mainly consisted of urns, miniature pots, terracotta beads, stone beads, iron objects and gold objects. The ceramics are mainly of Black and Red ware in medium fabrics. Antiquities found include iron weapons, agriculture implements, gold objects, stone beads etc. The cists were devoid of any skeletal remains indicating their secondary character. On the basis of typology of burials and burial assemblages these sites can be tentatively dated to 300-200 B.C.

4. Excavation of Early Historic Site at Pattanam, district Ernakulam, Kerala:

Excavation has brought to light bricks alignment, ring well, 18 wooden pegs etc. Ceramics from the excavation are turquoise glazed ware, fragments of Roman pottery, Amphorea, Red ware, few diagnostic shreds of Torpedo, Roulette ware, Tile fragments etc.

The antiquities retrieved from the excavation are mainly Iron objects, copper objects, gold ornaments, semi-precious stones and stone beads, terracotta antiquities and early Chera copper coins.

5. Excavation at Malhar, Dist. Bilaspur, Chattisgarh:

The excavation revealed an urban settlement and goods of daily need of the contemporary society. The ceramic assemblage comprised of red ware, black and red ware, black slip and stamped pottery. Important antiquities from the site consist of iron objects, stone objects, lead objects, ear studs, dices, antimony rod, kohl sticks, coins and inscribed sealings.

This early historic site has yielded rich collections from Kushan levels. A hoard of 246 copper coins was found from the Kushan level. The preliminary chemical cleaning of these coins shows majority of them being illegible due to constant usage. However those which are a little legible show the coins variety of Kanishka-I and Huvishka.

The second find is that of Elephant teeth (molar) in charred condition along with fragments of rib bones and vertebra. The other finds are terracotta figurines, copper and lead coins, Iron objects, terracotta sealings, beads of semi-precious stones. A couple of circular stone structures and a small well made of stone slabs are other significant finds which are found for the first time at Malhar.

6. Excavation at Khirsara, Dist. Nakhatrana, Gujarat:

The Harappan mound at Khirsara, locally known as 'Gadhwal Vadi' was excavated and has yielded rich cultural deposit belonging to the mature Harappan phase. The Harappans developed a well-planned fortified settlement at Khirsara which is roughly rectangular in shape. The evidence shows five structural phases and damage caused by the flood in successive phases. The excavation also revealed that the citadel was raised over the bed rock within the general fortification. The site has also yielded almost all types of Harappan artefacts which includes nine seals of various types and shapes.

7. Bangarh, district South Dinajpur, West Bengal:

The ancient mound at Bangarh is located on the left bank of Punarbaba River, a tributary of the Ganga in the South Dinajpur District of West Bengal. The

limited excavations carried out at this site brought to light the remains of a massive brick wall with a width of 1.6 m built of various sizes of bricks (14x14; 4.5 cm, 15x15x5 cm). The other finds include terracotta tiles, iron nails, terracotta plaques and stone beads. The findings can be dated to the medieval period. The pottery remains are represented by glazed and red ware.

8. Excavation at Itkhori, Dist. Chatra, Jharkhand:

The archaeological site of Itkhori is situated in Distt. Chatra of Jharkhand. It is about 150km toward north from Ranchi. During the course of excavation the ruins of stupa remains were unearthed. Among the artefacts stone blocks carved with Kirthimukha, purna kumbha, kalasha, mythical figurine, chaita motives, votive stupas, Buddha idol sand stone, panels, Buddha head, in terracotta hopscotch, beads, gamesman and number of semi-precious stone beads are the noteworthy antiquities of Itkhori excavation. The unearthed pottery and potsherds are mainly dull red ware, red slip ware and a few are micacious red ware. These are medium to coarse varieties which are well oxidized and other mostly ill oxidized. In shapes mainly are bowls, knife-edge bowls, lids, vases, jars, handi, spout pots, earthen lamps, incense burner etc.

9. Ancient Site and Tank at Benisagar, Dist. W. Singhbhum:

There are number of mounds towards the south-eastern side of the tank and by scientific clearance work, some more structures and the remains of Panchayatan temple were unearthed. The unearthed sculptures are of Hindu deities like Ganesha, Kali, Mahisashurmardini, Shiva linga, Shiva-Parvati, Brahma, Vishnu, Lakulish, Agni, Kuber, Surya, etc and the remains of ancient temples, architectural fragments of Amlaka, carved stone blocks of latterite and Khondolite stones are lying on the site. The bricks used for construction of these old structures measuring in size 36x23x7cm, 36x23x6 cm. and 35x21x6 cm. These unearthed temple architecture materials, stone sculptures and the recovered antiquities of Benisagar push back the history of Benisagar from 5th to 6th Cent. A.D.

10. Excavation at Tibba Name Shah, Jammu and Kashmir:

A preliminary study of the structures and

excavated materials revealed the confirmation of the five-fold cultural sequence found for the first time in Jammu region. The site has yielded the sequence of occupation from the Painted Grey Ware Period to Post Gupta Period.

The most significant finding of the site Tibba-Name-Shah is the first time recovered most popular Mahabharata period pottery known as "Painted Grey Ware" (PGW) in the Northern most Indian Sub-continent in Jammu and Kashmir State.

11. Excavation at Rupnagar, Dist. Rupnagar, Punjab:

The excavation brought to the light a five-fold cultural sequence i.e. (i) Harappan/Bara; (ii) Painted Grey Ware (iii) Sunga/Kushana/Gupta; (iv) Post Gupta and (v) Medieval Periods. The prominent finds are bara ware, black on red ware painted grey ware, red ware glazed ware and beads, blades, bangles, bone points, seals figurines (animal and human), coins copper and iron objects of various cultural periods.

12. Raja Vishal Ka Garh, Vaishali, Dist-Vaishali, Bihar:

Remnants of brick fortification wall, human and animal figurines, wheels, beads, skin rubber, sealings, Hopscotch of terracotta, beads of semi-precious stone, bone implements copper antimony rods, copper coins etc. N.B.P.W., black slipped ware, Red Ware, construction of mud rampart and fortification wall in different phases were found. Findings of terracotta objects, skin rubbers, human figurines, pendants etc. are most noteworthy. Mention may be made of gold objects iron objects, copper antimony rods etc. Pot Sherds include N.B.P.W., Grey Ware, Black Slipped Ware, Red Ware. Period 3rd century BC to 6th-7th Century A.D.

13. Sisupalgarh, Dist. Khurda, Odisha:

The excavation has revealed the fortification which was originally of mud and subsequently retained by laterite block and in the last phase was superimposed by bricks. This may be datable from 2nd cen. B.C to 3rd cen. A.D. Among the important findings, terracotta ear ornaments, balls, hopscotch, two sealings and iron implements are noteworthy. Among the pottery important findings are red polished ware, dull red ware, buff ware, grey ware and black and red ware all datable between 1st cen. B.C. to 350 A.D.

Statement-II

S.No.	Name of the site where Salvage operation was carried out
1.	Salvage operations and limited excavations at Bahola and explorations in adjoining areas of Haryana, Punjab and Rajasthan
2.	Salvage operations and limited excavations at Dabli-vas-Chugta and explorations in adjoining area of Haryana, Punjab and Rajasthan
3.	Excavations at Jajmau, Kanpur, U.P. as salvage operation due to construction of Highway
4.	Salvage operation at Mitathal. Dist. Bhiwani, Haryana
5.	Salvage operation and excavation at Gular Wala, Masudpur (Bhimwada Jhoda), Dist. Hissar, Haryana

[Translation]

Difference in Prices

*237. SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH:
SHRI ANANT KUMAR HEGDE:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION pleased to state:

(a) whether a big difference has been observed between the prices in wholesale market and retail market in the case of common consumer items during the last three years;

(b) if so, the details thereof and the reaction of the Government thereto;

(c) whether similar difference in prices has also been observed in the organised and unorganised retail market; and

(d) if so, the details thereof and if not, the facts in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Wholesale and retail price data as given by the State Governments from across a large number of reporting

centres show that in the case of cereals and pulses, by and large the maximum variation between wholesale and retail prices appears to be less than 20% barring a few outliers where it is higher than 20%. In the case of edible oils it is noticed that by and large the maximum variations are even less than 20% as in the case of soya oil, vanaspati, sunflower oil, palm oil etc. barring a few centres. In respect of vegetables, potato, onion and tomato for which prices are reported on a daily basis, the maximum variation is of a much higher order.

The price variation between wholesale and retail prices are on account of different layers in the distribution channels, lack of market integration, transport and handling cost, wholesalers and retailers margin, packing expenses and various taxes levied by different State Governments. In view of these, the extent of gap between retail and wholesale prices tend to vary between different commodities.

(c) and (d) Retail trade is a subject matter of the State governments. No data is centrally maintained on retail trade.

[English]

Rashtriya Krishi Vikas Yojana

*238. SHRI MOHD. ASRARUL HAQUE:
SHRI R. DHRUVANARAYANA:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has recently reviewed the functioning of Rashtriya Krishi Vikas Yojana (R.K.V.Y.) in the country;

(b) if so, the outcome thereof;

(c) the deficiencies identified in its functioning;

(d) the corrective measures taken/proposed to be taken by the Government for effective implementation of this Yojana; and

(e) the details of the funds released and spent by each State/UT during each of the last two years under this Yojana?

THE MINISTER OF AGRICULTURE AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD PAWAR): (a) to (d) Institute for Social and Economic Change (.I.S.E.C.), Bengaluru has been

commissioned by Government for conducting an impact assessment study of R.K.V.Y. over the XIth Five Year Plan period.

(e) The State/UT-wise details of funds released and utilised during each of the last two years under R.K.V.Y. are given in the enclosed statement-I.

Statement

*Allocation, release and utilization of the State under RKVY during last two years
(as on 23.08.2012)*

(Rs. in crore)

Sl. No.	Name of the State/UT	2010-11		2011-12	
		Release	Utilization	Release	Utilization
1	2	3	4	5	6
1.	Andhra Pradesh	432.29	432.29	734.20	661.20
2.	Arunachal Pradesh	28.95	28.95	10.68	4.13
3.	Assam	216.87	216.87	227.77	112.39
4.	Bihar	415.10	415.10	506.82	459.08
5.	Chhatisgarh	503.44	503.42	212.61	165.44
6.	Goa	7.07	7.07	24.78	24.78
7.	Gujarat	388.63	388.63	515.48	515.48
8.	Haryana	226.80	225.63	176.87	119.94
9.	Himachal Pradesh	94.85	94.85	99.93	67.43
10.	Jammu and Kashmir	96.42	95.44	63.03	27.03
11.	Jharkhand	96.90	91.37	174.56	165.47
12.	Karnataka	284.03	284.03	595.90	574.06
13.	Kerala	149.65	149.65	182.89	178.46
14.	Madhya Pradesh	559.18	559.18	398.37	320.04
15.	Maharashtra	653.00	653.00	735.44	614.20
16.	Manipur	15.50	15.50	22.25	11.13
17.	Meghalaya	46.12	46.12	20.44	7.33
18.	Mizoram	3.75	3.75	36.63	36.63
19.	Nagaland	13.25	13.25	37.54	37.54
20.	Odisha	274.40	274.40	356.96	272.61
21.	Punjab	179.12	179.12	145.87	35.62
22.	Rajasthan	628.01	628.01	692.08	586.46
23.	Sikkim	6.56	6.56	24.64	9.01
24.	Tamil Nadu	250.03	250.03	333.06	260.17
25.	Tripura	116.48	116.48	25.63	21.81

1	2	3	4	5	6
26.	Uttar Pradesh	695.36	695.36	762.83	487.21
27.	Uttrakhand	1.31	1.31	128.84	39.71
28.	West Bengal	335.98	335.98	486.65	172.41
	Total States	6719.05	6711.35	7732.75	5986.77
1.	Andaman and Nicobar Islands	5.04	2.51	5.25	5.20
2.	Chandigarh	0.00	0.00	0.00	0.00
3.	Dadar and Nagar Haveli	0.00	0.00	0.00	0.00
4.	Daman and Diu	0.00	0.00	0.00	0.00
5.	Delhi	0.00	0.00	0.00	0.00
6.	Lakshadweep	0.00	0.00	0.00	0.00
7.	Puducherry	4.64	4.44	11.74	5.06
	Total UTs**	9.68	6.95	16.99	10.26

* Includes sub-Schemes of R.K.V.Y.

** Funds are released by Ministry of Home Affairs.

[*Translation*]

Judicious Use of Pesticides

*239. SHRI RAM SUNDAR DAS:
SHRI PRADEEP KUMAR SINGH:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has conducted any study to assess the effect of indiscriminate use of pesticides on crops and the end users including farmers;

(b) if so, the findings of the said study;

(c) the crops which are affected due to excessive use of pesticides along with the number of farmers whose health has suffered as a result thereof, State-wise;

(d) whether the Union Government and the State Governments have organised any awareness programmes to educate the farmers about the judicious and safe use of pesticides; and

(e) if so, the details thereof?

THE MINISTER OF AGRICULTURE AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD PAWAR): (a) to (e) No, Madam. Pesticides are registered for use in agriculture after rigorous scrutiny of scientific data to ensure their bio-

efficacy and safety to human, animal and environmental health. The judicious application of pesticides as per the procedures and dosages prescribed on their approved labels and leaflets would ensure that there is no adverse effect on account of their use. In addition, farmers, agriculture extension officers, NGOs and pesticides dealers are made aware of the effects of indiscriminate use of pesticides through organization of Farmers Field Schools (FFS) and other short and long term duration training programmes conducted by the Central Integrated Pest Management Centers (CIPMCs) of the Directorate of Plant Protection, Quarantine and Storage (DPPQandS). So far DPPQandS has organized 13991 FFSs in which approximately 58000 agriculture extension officers and more than 4.20 lakhs farmers have been trained on judicious use of pesticides and integrated pest management strategies.

[*English*]

Assessment Of Procurement Agencies

*240. SHRI RAMESH VISWANATH KATTI: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the details of the agencies involved in the procurement of foodgrains in various States including Karnataka along with the details and quantum of foodgrains procured during each of the last three years and the current year, State-wise;

(b) whether the Government has recently assessed the performance of these procuring agencies;

(c) if so, the details and the outcome thereof, State-wise;

(d) whether adequate number of procurement centres have been opened by the said agencies; and

(e) if so, the details thereof indicating the number of centres targeted and actually opened during each of the last three years?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) The details of the agencies involved in the procurement of foodgrains in various States is given in the enclosed statement-I. The State-wise details of procurement of rice and wheat during the last three Marketing Seasons and current Marketing Season are given in the enclosed statement-II and III.

(b) to (d) Before the start of every marketing

season, Department of Food and Public Distribution convenes a meeting of State Food Secretaries, Food Corporation of India and other stake holders to prepare a detailed action plan for making arrangements of procurement in the ensuing marketing season. Details of number of procurement centres to be opened and availability of packaging material and storage space etc. are reviewed in the said meeting. Such review meeting for ensuing KMS 2012-13 was held on 01-08-2012. Review is also made at the level of Food Corporation of India and State Governments from time to time to coordinate procurement arrangements including agency-wise procurement centres to be opened and the requirement of additional procurement centres, if any, and additional procurement centres as required are opened.

(e) The number of procurement centres targeted and actually opened during the last three years and current year, agency-wise, is at enclosed Statement-IV.

Statement-I

Agencies Involved in Procurement Operations

Sl.No.	Region	Name of Agency
1	2	3
1.	Jharkhand	Food Co-orporation of India National Agricultural Co-oprative Marketing Federation of india Limited Primary Agricuture Credit Co-operative Societies Large Area Multi-purpose Co-operative Societies
2.	Tamil Nadu	T.N. State Civil Supply Co-orporation
3.	Haryana	Department of Food and Civil Supplies, Government of Haryana Hafed Haryana Agro Haryana Warehousing Co-orporation Confed Haryana Food Co-orporation of India
4.	Madhya Pradesh	Food Co-orporation of India Madhya Pradesh State Civil Supply Co-orporation MP State Marketing Federation

1	2	3
5.	Kerala	SupplyCo
6.	Chhattisgarh	Chhattishgarh MARKFED
7.	West Bengal	<p>The West Bengal State Co-operative Marketing Federation Limited.</p> <p>West Bengal State Consumers Co-operative Limited.</p> <p>West Bengal Essential Commodities Supply Corporation Limited.</p> <p>National Agricultural Co-operative Marketing Federation of India Limited.</p> <p>National Co-operative Consumer's Federation of India.</p>
8.	Odisha	<p>Odisha State Civil Supplies Corporation Limited.</p> <p>MARKFED</p> <p>National Agricultural Co-operative Marketing Federation of India Limited.</p> <p>TDCC</p> <p>Primary Agriculture Credit Co-operative Societies</p>
9.	Bihar	<p>Food Co-orporation of India</p> <p>Primary Agriculture Credit Co-operative Societies</p> <p>Bihar State Co-operative Marketing Union Limited.</p> <p>Bihar State Financial Co-operation</p> <p>National Agricultural Co-operative Marketing Federation of India Limited.</p>
10.	Himachal Pradesh	Food Co-orporation of India
11.	Maharashtra	<p>MARKFED</p> <p>Maharashtra Tribal Development Co-orporation</p> <p>Food Co-orporation of India</p>
12.	Assam	Food Co-orporation of India
13.	Gujarat	<p>Gujarat State Civil Supply Co-orporation</p> <p>Food Co-orporation of India</p>
14.	Rajasthan	<p>Food Co-orporation of India</p> <p>Rajasthan State Co-operative Marketing Federation Limited.</p> <p>Tilam Sangh</p>

1	2	3
15.	Uttarakhand	National Agricultural Co-operative Marketing Federation of India Limited. Food Co-orporation of India State Govt. Co-operative Societies
16.	Andhra Pradesh	A.P. State Civil Supply Co-orporation Food Co-orporation of India
17.	Jammu and Kashmir	Food Co-orporation of India
18.	Karnataka	Karnataka State Civil Supply Co-orporation Karnataka State Warehousing Co-orporation The Karnataka State Co-operative Marketing Federation Limited.
19.	Punjab	Food Co-orporation of India MARKFED Punjab Department of Food and Civil Supplies, Government of Punjab. PUNSUP PUNGRAIN Punjab State Warehousing Co-orporation
20.	Uttar Pradesh	State Food Department U.P. Co-operative Federation U.P. Agro. U.P.S.S. S.F.C. U.P. State Warehousing Co-orporation National Agricultural Co-operative Marketing Federation of India Limited. Karamchari Kalyan Nigam Food Co-orporation of India

Statement-II*State-wise and Marketing Season-wise procurement of Rice*

(In lakh tons)

States/U.T.	2008-09	2009-10	2010-11	*2011-12
1	2	3	4	5
Andhra Pradesh	90.59	75.55	96.09	74.97

1	2	3	4	5
Assam	0.03	0.08	0.16	0.23
Bihar	10.83	8.90	8.83	15.34
Chandigarh	0.10	0.14	0.10	0.13
Chhatisgarh	28.48	33.57	37.46	41.15
Gujarat	0.00	-	-	0.04
Haryana	14.25	18.19	16.87	20.07
Himachal Pradesh	0.00	-	0.01	0.01
Jammu and Kashmir	0.07	-	0.11	0.07
Jharkhand	1.43	0.23	-	2.93
Karnataka	1.07	0.86	1.80	3.56
Kerala	2.37	2.61	2.63	3.72
Madhya Pradesh	2.47	2.55	5.16	6.38
Maharashtra	2.61	2.29	3.08	1.77
Odisha	28.01	24.97	24.65	28.33
Puducherry	0.08	0.08	0.40	0.05
Punjab	85.54	92.75	86.34	77.31
Rajasthan	0.11	-	-	0.00
Tamil Nadu	12.01	12.41	15.43	15.96
Uttar Pradesh	40.07	29.01	25.54	33.50
Uttarakhand	3.49	3.75	4.22	3.78
West Bengal	17.44	12.40	13.10	18.74
All India Total	341.04	320.34	341.98	348.04

*position as on 24-8-2012

Statement-III*State wise and Marketing Season-wise procurement of wheat*

(In lakh tons)

State/U.T.	Procurement (Mktg. Year)			
	2009-10	2010-11	2011-12	2012-13
1	2	3	4	5
Bihar	4.97	1.83	5.57	7.72

1	2	3	4	5	6	7	8	9	10
	HWC								
	Confed								
	FCI								
	FCI	Not	31	0	0	Not	0	0	0
Madhya Pradesh	FCI	Available	1660	2163	2313	Available	266	292	369
	MPSCSC						202	224	321
	MP State								
	Marketing								
	Federation								
Kerala	Supply Co	0	0	0	0	-	450	470	475
Chhattisgarh	CG	No Wheat Procurement in the State				1533	1577	1578	1864
	MARKFED								
West Bengal	BENFED								
	CONFED	Not Available							
	WBECSC								
	NAFED								
	NCCF								
	OSCSC Ltd.								
	MARKFED								
Odisha	NAFED	No Wheat Procurement in the State					Not Available		
	TDCC								
	PACS								
Bihar	FCI	118	111	91	0	153	101	90	91
	PACS	2270	3000	8463	8463	3231	2372	3774	8463
	BISCOMAUN	133	126	144	0	134	133	142	0
	BSFC	238	227	205	572	212	239	198	572
	NAFED	69	103	126	0	61	69	120	0
Himachal Pradesh	FCI	5	5	5	5	5	5	5	5
Maharashtra	MARKFED	Not Available				402	405	410	414
	TDC					467	452	444	407
	FCI					19	20	20	20

1	2	3	4	5	6	7	8	9	10
	U.P.S.S.								
	S.F.C.								
	U.P. State								
	Warehousing								
	Co-orporation								
	NAFED								
	Karamchari								
	Kalyan								
	Nigam								
	FCI								
Delhi	FCI	4	4	4	4	4	4	4	4
Region	Name of Agency	Procurement Centres Actually Opened							
		RMS	RMS	RMS	RMS	KMS	KMS	KMS	KMS
		2009-10	2010-11	2011-12	2012-13	2008-09	2009-10	2010-11	2011-12
1	2	11	12	13	14	15	16	17	18
Jharkhand	FCI	18	12	10	-	35	17	12	15
	NAFED	-	-	-	-	5	7	-	-
	PACS	-	-	-	-	-	-	-	337
	LAMPS	-	-	-	-	-	-	-	335
Tamil Nadu	TNCSC	Not Wheat Procurement in the State				1,300	1,364	1,503	1500
Haryana	Food and Supplies	365	367	367	371	179	181	181	182
	Hafed								
	Agro								
	HWC								
	Confed								
	FCI								
Madhya Pradesh	FCI	Not Available	31	-	-	-	-	-	-
			1,660	2,163	2,313	-	266	292	369

1	2	11	12	13	14	15	16	17	18
	MPSCSC	-	-	-	-	-	202	224	321
	MP State Marketing Federation								
Kerala	Supply Co	No Wheat Procurement in the State				-	450	470	475
Chhattisgarh	CG	No Wheat Procurement in the State				1,577	1,578	1,589	1,888
	MARKFED								
West Bengal	BENFED								
	CONFED		0	0	0	213	1500	1921	2141
	WBECSC NAFED NCCF								
Odisha	OSCSC Ltd. MARKFED								
	NAFED	No Wheat Procurement in the State				2274	2642	2727	3119
	TDCC PACS								
Bihar	FCI	118	111	91	0	153	101	90	91
	PACS	2270	3000	8463	5757	3231	2372	3774	7166
	BISCOMAUN	133	126	144	0	134	133	142	0
	BSFC	238	227	205	572	212	239	198	572
	NAFED	69	103	126	0	61	69	120	0
Himachal Pradesh	FCI	5	5	5	5	5	5	5	5
Maharashtra	MARKFED					402	405	410	414
	TDC	85	58	456	46	467	452	444	407
	FCI					19	20	20	20
Assam	FCI	No Wheat Procurement in the State				12	11	21	13
Gujarat	GSCSCL	188	188	188	188	NF	NF	152	171
	FCI	NF	0	23	24	0	0	15	0
Rajasthan	FCI	119	119	120	106	No Paddy procurement in the State			
	Rajfed	53	53	56	58				

1	2	11	12	13	14	15	16	17	18
	Karamchari								
	Kalyan								
	Nigam								
	FCI								
Delhi	FCI	4	4	4	4	4	4	4	4

Demand of Hybrid Seeds

*241. SHRI MANICKA TAGORE: Will the Minister of AGRICULTURE be pleased to state:

(a) whether demand for hybrid seeds of all principal crops, oilseeds, pulses and vegetables etc. has registered an increase in the recent past;

(b) the demand *vis-a-vis* the production/supply of hybrid seeds in the country during each of the last three years and the current year;

(c) whether all these hybrid seeds are made available to farmers in all the States;

(d) if so, the details thereof; and

(e) if not, the reasons there for along with the steps taken by the Government to meet the demand of the farmers?

THE MINISTER OF AGRICULTURE AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD PAWAR): (a) to (e) Yes, Madam. Details of

the requirement and availability of hybrid seeds since 2009-10, as reported by the State Governments, are given in the enclosed statement.

The availability of hybrids to the farmers mainly depends upon their demand and off take. Indian Council of Agricultural Research (ICAR) Institutions, State Agricultural Universities (SAUs) and private companies are engaged in development of hybrids suitable for varied agro climatic conditions of the country National Seeds Co-orporation, State Farms Corporation of India, State Seeds Co-orporations and several private companies are engaged in the production and supply of quality seeds, including hybrid seeds, of various crops. Subsidy is made available to the farmers for purchase of quality seeds, including hybrid seeds, under the various ongoing schemes of Department of Agriculture and Co-operation including National Food Security Mission (NFSM), Rashtriya Krishi Vikas Yojana (RKVY), Integrated Scheme on Oilseeds, Oil Palm and Maize (ISOPOM), National Horticulture Mission (NHM) etc.

Statement

Requirement and Availability of Certified/Quality Seeds of Hybrids

(Quantity in Quintals)

S.No.	Crop	2009-10		2010-11		2011-12		2012-13 (KHARIF-2012)	
		Require-ment	Avail-ability	Require-ment	Avail-ability	Require-ment	Avail-ability	Require-ment	Avail-ability
1	2	3	4	5	6	7	8	9	10
1.	Paddy	29455	53239	96540	104084	98670	91556	287999	287623
2.	Maize	626684	610835	729294	887488	1017089	1420566	736745	769634
3.	Jowar	172124	199362	115450	139206	130633	138952	121205	125168
4.	Bajra	224295	197045	208971	248320	246198	283800	229694	259279
5.	Arhar	550	555	650	650	200	200		

1	2	3	4	5	6	7	8	9	10
6.	Sunflower	40301	64361	58005	62539	69518	96269	28384	27083
7.	Safflower	0	225	54	20	50	1		
8.	Castor	37470	50283	25121	40868	33700	45214	40251	43262
9.	Cotton	111930	158475	14488	156186	194995	224743	221987	251714
Total		1242809	1334380	1378965	1639361	1791053	2301301	1666264	1763762

[Translation]

Agricultural Land Holdings

*242. SHRI GORAKH PRASAD JAISWAL:
SHRI SOMEN MITRA:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether there has been an increase in the fragmentation of cultivable/agricultural land in the country;

(b) if so, the extent thereof during the last three years;

(c) the per capita land holding of small, marginal and big farmers at present in the country;

(d) whether the said fragmentation has had an impact on agricultural production in the country;

(e) if so, the details thereof; and

(f) the corrective measures taken/proposed to be taken by the Government in this regard?

THE MINISTER OF AGRICULTURE AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD PAWAR): (a) and (b) Information regarding average size of operational holdings is obtained through Agriculture Censuses conducted in the country at intervals of five years. According to the latest data available from Agriculture Census 2005-06, the average size of an operational holding is 1.23 hectare as compared to 1.33 hectare in the previous Agriculture Census 2000-01.

(c) The average size of operational holdings for different size classes as per the latest Agriculture Census 2005-06 is given below:-

Sl.No.	Size classes of operational holding	Average size of operational holding (hectare)
1	2	3
1.	Marginal (Below 1.00 ha.)	0.38

1	2	3
2.	Small (1.00-2.00 ha.)	1.38
3.	Semi Medium (2.00-4.00 ha.)	2.68
4.	Medium (4.00-10.00 ha.)	5.74
5.	Large (10.00 ha. and above)	17.08
6.	Total holdings	1.23

(d) to (f) There is no evidence to suggest that fragmentation of agricultural land has adversely affected agricultural production in the country. As indicated below, the production of agricultural crops in the country has generally registered an increase in 2005-06 and 2011-12 as compared to 2000-01:-

(million tonnes)

Crop	Production of Agricultural Crops during 2000-01, 2005-06 and 2011-12		
	2000-01	2005-06	2011-12*
Food grains	196.81	208.60	257.44
Oilseeds	18.44	27.98	30.01
Cotton [§]	9.52	18.50	35.20
Jute and Mesta ^{§§}	10.56	10.84	11.57
Sugarcane*	295.96	281.17	357.67

*as per fourth advance estimate released by DES, Ministry of Agriculture.

§Million bales of 170 kgs. each. §§ Million bales of 180 kgs. each.

#Production of Sugarcane has been fluctuating over years depending on its comparative profitability vis-a-vis other competing crops.

To increase production of agricultural crops on sustainable basis, Government has been implementing several crop development schemes/programmes, including National Food Security Mission (NFSM),

Rashtriya Krishi Vikas Yojana (RKVY), Macro Management of Agriculture (MMA), Integrated Scheme of Oilseeds, Pulses, Oil Palm and Maize (ISOPOM), etc.

[English]

Research Work Of Agricultural Scientists

*243. SHRI FRANCISCO COSME SARDINHA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the scientists of the Indian Council of Agricultural Research (ICAR) and other Agriculture Universities have been involved in transfer of advanced technology to farmers for increasing agricultural production so as to provide food security to the nation;

(b) if so, the details of such technology transferred during each of the last two years by these scientists;

(c) whether the Government has provided adequate funds to Agriculture Institutes/ICAR during each of the last three years;

(d) if so, the details thereof; and

(e) the steps taken/proposed to be taken by the Government to provide best of the facilities to the scientists to enhance their working conditions in ICAR?

THE MINISTER OF AGRICULTURE AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD PAWAR): (a) Yes Madam. The scientists of Indian Council of Agricultural Research (ICAR) and other Agricultural Universities are engaged in generation and frontline demonstration of technologies for different agro-ecologies in the country. The technologies have contributed significantly towards achieving national food security as is evidenced by production of about 257 million tonnes of foodgrain, 240 million tonnes of horticultural crops, 127 million tonnes of milk, 65 billion eggs and 8.3 million tonnes of fish during 2011-12.

(b) During the last two years (2010-11 and 2011-12), several location-specific cost effective production technologies for crop, livestock and fish along with the technologies for processing and value addition have been developed. Some of the illustrative technologies are:

- Rice: Varieties/hybrids—CO(R) 50, DRH 775, HRI 157, PAC 835, PAC 837, DRRH 3, INDAM 200-017, US 312, 27P 11, CRHR 32, Rajalaxmi, IGKVR 1, IGKVR 2, Chinsurah Rice 1, CR Dhan 501, CR Dhan 601 and RC Maniphou
- Wheat: VL 907; PBW 314 (d); DBW 39; MPO 1215 (d); MACS 6222; AKAW 4627; KRL 210; and KRL 213, HD 2985, HD 2987, HS 507, HI 1563, WHD 943 (d), NIAW 1415, DPW 621-50 and WH 1080
- Maize: Pinnacle; JKMH 502; PAC 740; SMH 3904; DKC 7074R; Vivek Sankul 35; and Vivek Sankul 37, DMH 119, PMH 4, PMH 5, Vivek 39, Vivek 43 and HQPM 4
- Pearl Millet: MH 1468 (HHB 223); MH 1421 (HHB 2160; MSH 199 (NANDI 64); MH 1548 (Nandi 61); Anand MH 1549 (Nandi 65)
- Oilseeds: Ground Nut Varieties - Girnar 3, Kadiari Harit Andhra and GPBD 5, GJG-HPS 1; Castor Variety - DCS 107; Sunflower Variety - CO 2
- Sugarcane: Co 0124 (Karan 5) and Co 0239 (Karan 6)
- Potato - Kufri Gaurav JX 576 (hybrid)
- Amelioration of acidic soils with low cost liming material (paper mill sludge) coupled with harvested rainwater to grow diversified crops (groundnut, maize, blackgram, pigeonpea, sunflower, sesame, rice)
- AI technology for pig, with the highest litter size (15 piglets) at birth recorded from a Ghungroo sow in the farm
- Standard operating procedure (SOP) for detection and identification of FMD virus in bull semen by multiplex PCR (mPCR)
- DIVA kit for FMD and diagnostic kits for Gastro intestinal parasites (GIP) and Inactivated pentavalent bluetongue vaccine using indigenous virus strains
- Sea Cage farming of Sea Bass

- Eight-row power-operated rice transplanter, with field capacity of 0.2 ha/hr resulting in saving of 82 labourers per hectare and economic saving of 50 percent
- Safety gadget for preventing overturning of 2-wheel tractor trailers
- Refined coconut tree-climbing device resulting in 50-60 nuts/h as compared to 25-30 nuts/h in the conventional method.

(c) and (d) Yes. The Plan fund assistance to the institutes/agencies for agricultural research was Rs. 1760.00 crores during 2009-10, Rs. 2521.76 crores during 2010-11 and Rs. 2850.00 crores during 2011-12. The corresponding Non-Plan fund allocations inclusive of the allocations made out of internal resources of ICAR were Rs. 1923.88 crores, Rs. 2936.05 crores and Rs. 2230.24 crores.

(e) The Government is providing best of the facilities to the scientists to enhance their working conditions. The Institutes have laboratories of National standards, with all sophisticated equipments and instruments relevant to their mandate. The infrastructure in the research institutes has been strengthened and modernized in terms of laboratories and farm facilities. Under the HRD and faculty improvement programmes, the scientists are being trained in specialized disciplines in international institutions and laboratories. Scientists are given wide international exposure through participation in seminars and symposia. The libraries at the institutes have up-to-date ICT facilities with Internet and CeRA connectivity. Adequate financial powers with freedom and flexibility are given to the Heads of Divisions/Principal Investigators for facilitating effective functioning of the projects. Scientists are encouraged to undertake consultancies on a profit sharing basis. In addition to career progression, irrespective of occurrence of vacancies, the system of awards for innovative research has been instituted. Frequent mid-career refresher/training programmes on leadership and management are being provided for research managerial positions. The Council also takes regular Organization and Management reforms to ensure that the scientists are provided an enabling environment to improve the performance.

Profiteering By Flour Mills

*244. SHRI ANANDRAO ADSUL:
SHRI GAJANAN D. BABAR:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Union Government is aware that the flour mills are charging huge profit margin while selling flour to the consumers;

(b) if so, the details thereof;

(c) whether there is any proposal to impose any condition for fixing the maximum price of flour sold to the consumers;

(d) if so, the details thereof and if not, the reasons therefor; and

(e) the steps taken by the Union Government to ensure that the flour mills do not increase the price of flour with a view to garner unusually high profit margin?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K. V. THOMAS): (a) and (b) Prices of flour by wheat flour mills falls within the commercial operations of the mills. However, as reported by States, some states have put in place a mechanism for monitoring and/or keeping a close watch on the prices of wheat flour. According to the information provided by several States/UTs no complaints were received regarding indiscriminate hike in the prices of flour by flour mills in their respective states/UTs during the last three years.

(c) to (e) In view of (a) and (b) above, does not arise.

Illegal Guest Houses

2531. DR. PRASANNA KUMAR PATASANI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has conducted any study on illegal paying guest houses being operated particularly around women colleges in South and North Delhi and which are main cause of rise in crime against women;

(b) if so, the details thereof; and

(c) the effective steps taken by the Government to ensure that these paying guest houses have security

arrangements and are registered with Delhi Police and other concerned authorities to check crime against women?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) No such study has been carried out.

(c) Delhi Police conducts security audit of all paying guest accommodations around colleges in different localities to ensure that they follow basic security precautions for safety of the occupants.

FM Radio

2532. SHRI SARVEY SATYANARAYANA: Will the MINISTER OF INFORMATION AND BROADCASTING be pleased to state:

(a) Whether the State Government of Andhra Pradesh has sent any proposal for setting up of a new FM Radio in Nellore District of the State exclusively for the benefit of fishermen community;

(b) if so, the details thereof; and

(c) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. S. JAGATHRAKSHAKAN): (a) Prasar Bharati has informed that no proposal has been received from Government of Andhra Pradesh for a new FM Radio in Nellore District of the State exclusively for the benefit of fishermen community. However, a 100 Watt FM Transmitter approved under "New Scheme" of 11th Plan is being installed at existing LPTV site, which is likely to be completed during this year.

(b) and (c) Does not arise.

[Translation]

Independent Body For Housing Sector

2533. SHRI ANURAG SINGH THAKUR: Will the Minister OF URBAN DEVELOPMENT be pleased to state:

(a) Whether the Delhi Development Authority (DDA) has been unsuccessful in achieving its target of providing housing to all;

(b) If so, whether the Government proposes to set up a new independent body in place of DDA to promote the housing sector; and

(c) if so, the details thereof and the action taken so far by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY): (a) The Delhi Development Authority has been striving to provide adequate housing for all and in the process have generated housing facilities for more than one million families as per details given below:

(i) Dwelling Units on DDA plots by Private individuals	2.5 lakh
(ii) Dwelling Units in Joghi Jopri (JJ) resettlement colonies	2.4 lakh
(iii) Flats allotted by the DDA	3.94 lakh
(iv) Dwelling Units constructed on plots allotted to Co-operative Group Housing Society	2.00 lakh
(v) Dwelling Units through Rohini plotted housing scheme	0.85 lakh
Total =	<u>11.69 lakh</u>

(b) and (c) No such proposal is under consideration.

Publication of Newspapers

2534. SHRI BHOOPENDRA SINGH: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Union Government maintains data with regard to publication of newspapers in different States, their circulation rate and the amount paid by the Government agencies for publication of advertisements;

(b) if so, the details thereof along with the newspapers published from Sagar and Vidisha in Madhya Pradesh, their circulation rates and amount paid to them by the various Government agencies for advertisement during each of the last three years and the current year;

(c) whether the Government proposes to improve the poor economic condition of local daily newspapers having limited/short circulation;

(d) if so, the details thereof; and

(e) if not, the reasons therefor and the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) and (b) Yes, madam. The details of registered newspapers are available on the website of Registrar of Newspapers

for India (www.rni.nic.in). The Newspapers registered from Sagar and Vidisha districts in Madhya Pradesh are given at Statement-I and II. The circulation rates and amount paid to them by DAVP during the each of the last three years and the current year are given in the enclosed statement-III.

The amount paid by DAVP during last three years and current year on advertisements in print media is given below:

Financial Year	Expenditure (Released) in Rs.
1	2
2009-10	304,96,73,008

1	2
2010-11	356,78,89,988
2011-12	375,31,49,292
2012-13	99,30,73,833 (till 13.08.12)

(c) to (e) As per clause 3 of the DAVP's existing advertisement policy on print media 15% of the amount is reserved for Small Newspapers and 35% for Medium Newspapers. Further language wise English language - 30% (approx.), Hindi language - 35% (approx.), Regional and other languages - 35% (approx.) are reserved.

Statement-I

Newspapers Registered From Sagar, Madhya Pradesh

Sl. No.	Regn. No.	Owner's Name	Name Of Newspaper	Language
1	2	3	4	5
1.	13043	Vishwanathabhattacharya	Sagar ika	Sanskrit
2.	45267	M/S Dainika Acharan	Aachran	Hindi
3.	39525	M.P.Mishra	Aadim Jaati Jiwan	Hindi
4.	45100	B.K.Jiwan	Akhil Bhartiya Nari Pragati Manch Samachar	Hindi
5.	45182	Arbind Kumar Jain	Antar Dhrub	Hindi
6.	45179	Shakuntala Agarwal	Atal Patal	Hindi
7.	31012	Din Dayal Namdev	Bebas Prvah	Hindi
8.	38561	Vijaya Bechain	Bila Samachar	Hindi
9.	45093	Nand Kishor Upadhaya	Black Snake	Hindi
10.	25936	Gauri Shankar Varma	Bhootal	Hindi
11.	35165	Umesh Srivastava	Bhuwan Chakra	Hindi
12.	45297	Pradeep Jain Chanch	Chanchal Pukar	Hindi
13.	52127	Pradep Jain	Chanchal Yatharth	Hindi
14.	64471	Bhola Nath Purhoit	Dainik Jan Jan Pukar	Hindi
15.	47686	D.K. Tiwari	Ganga Godavari Gazette	Hindi
16.	22209	Ashok Mishra	Goal Duniya	Hindi

1	2	3	4	5
17.	47728	Shailendre Kr Bhatt	Hamara Nirnaya	Hindi
18.	28469	Hargovind Kabirpanth	Hira Chamak	Hindi
19.	35219	Smt. Urmila Silakari	Jay Jantantra	Hindi
20.	13022	Gauri Shankar Tiwari	Jai Mahakal	Hindi
21.	45233	Sukrishi Dev Gupta	Jan Prayog	Hindi
22.	52189	Sekh Irrar	Jan Shul	Hindi
23.	47509	Bs Shekla	Janman	Hindi
24.	17402	Mohan Lal Tiwari	Khurafat	Hindi
25.	45118	Pramanand Badhvani	Khural Ka Vikas	Hindi
26.	3849	Munalal Luharia	Kisana Digidarshan	Hindi
27.	69083	Ram Kishore Yadav	Kishore Setu	Hindi
28.	25865	Bhagtsingh	Krishak Manch	Hindi
29.	5120	Manohar Lal Agarwal	Mrigchhaya	Hindi
30.	7747	Badal Singh Thakur	New Rocket Times	Hindi
31.	45359	Virendra Jain	Niyati Chakr	Hindi
32.	35193	Mohan Kisnani	Falower	Hindi
33.	66389	Shanbhoo Sharma	Rajesh Bodh Beena	Hindi
34.	25952	Madan Mohan Nigam	Sagar Bundelkhand Times	Hindi
35.	31009	Rama Shanker Tiwari	Sagar Darpan	Hindi
36.	51943	Pradeep Godo	Sagar Dairy	Hindi
37.	51959	Ramshanar Tiwari	Sagar Dinkar	Hindi
38.	50097	Dal Chand Patel	Sagar Haki	Hindi
39.	45362	Uma Shanker Soni	Sagar Kamal	Hindi
40.	47564	Lakhan Lal Sirothlya	Sagar Patanga	Hindi
41.	13070	Deist Corpartive Un-	Sagar Sahkari Samachar	Hindi
42.	17404	Sunderlal Tiwari	Sagar Saroj	Hindi
43.	50102	Suresh Kerarwani	Sagar Sarthi	Hindi
44.	50140	Bihari Lal Soni	Sagar Singh	Hindi
45.	35213	Devisingh Thakar	Sagar Sudha	Hindi
46.	35239	Suresh Kumar Namdev	Sagar Surya	Hindi
47.	47471	Neeraj Kumar Gupta	Sagar Sawar	Hindi

1	2	3	4	5
48.	30973	Smt. Meera Tomer	Sagar Times	Hindi
49.	30945	Chhotilal Luriya	Sainik Garjana	Hindi
50.	17286	Jawaharlal Agnihotri	Sam Samaj	Hindi
51.	35232	Sidhe Lal Guru	Shanti Ka Pujari	Hindi
52.	17356	Hariprasad Dwivedi	Shiksha Path	Hindi
53.	50112	Hari Shankar Soni	Swaran Kamna	Hindi
54.	45119	Satish Saxena	Yuva Sandesh Chakr	Hindi
55.	7589	Ghanshyam Das Pankaj	Dainik Rahi	Hindi
56.	1514	Bhai Abdul Gani	Dehati Duniya	Hindi
57.	12976	Chuni Lal Seth Tin B	Hind Sipahi	Hindi
58.	13031	Badal Singh Thaku	New Rocket Times	Hindi
59.	54282	Manoj Kr. Soni	Manoj Bhaskar	Hindi
60.	52152	Damodar Vishwakarma	Sudhar Path	Hindi
61.	54187	Sh. G. Prasad Niras	Sukhchain Patrika	Hindi
62.	52163	B.K. Jeevan (Ntl.Cha	Bharat Ekta Dal Samachar Buletin	Hindi
63.	63286	Sri Sukhdev Misra	Bundelkhand Tiger	Hindi
64.	56545	Ashok K Rawat	Chal Re Nav Jawan	Hindi
65.	52166	Ram Sevak Soni	Sagar Jheel	Hindi
66.	13012	Sr Jainarayam Dube	Aagami Kal	Hindi
67.	56508	Arun Gupta Pankaj	Sagar Rath	Hindi
68.	56384	Pradeep Jain Chanchl	Chanchal Pukar	Hindi
69.	56458	Surender Mathur	Saroj Vani	Hindi
70.	58685	Shekhar Chander Jain	Trithamkar Vani	Hindi
71.	58781	Shyam Manohar Vyas	Rojghar Manthan	Hindi
72.	62089	Kamal Kishor Bilgaya	Veena Ki Kirne	Hindi
73.	62074	Ashok Kumar	Sagar Express	Hindi
74.	58740	Arvind Kumar Jain	Reflect India	Hindi
75.	56447	Sarita Printers and Pu.	Roudramukhi Swar	Hindi
76.	62409	Net Ram "Babu"	Kranti Laksh	Hindi
77.	63111	Premnarayan Patel	Sagar Kahani	Hindi

1	2	3	4	5
78.	62404	Yogesh Kumar Vishaw	Kamarth	Hindi
79.	62036	Ashok Kr. Jain,	Sanskriti Dharohar	Hindi
80.	66722	Rajesh Jain	Dharmav Jayat	Hindi
81.	65706	Balkrishna Jeevan	Rashtriya Patrakar Sena	Hindi
82.	63779	Suresh Kumar Soni	Anjaam Kalam Ka	Hindi
83.	65108	Dindayal Tiwari	New Times Of Bundelkhand	Hindi
84.	66666	Manohar Lal Sahu	Sahu Shree Times	Hindi
85.	66998	Milan Chobey Linkrd,	Gaur Samarpan	Hindi
86.	67994	Sharad Gupta	Bundelkhand Janmanch	Hindi
87.	71496	Kedar Singh	Hathyaon Ki Khamosh Khabar Samachar	Hindi
88.	72638	Bijender Thakur	Sagar Sainik	Hindi
89.	50108	Rekh Abdul Rajfa	Anukathan	Hindi
90.	30920	Gouri Shanker Verma	Bhootesh	Hindi
91.	17410	Ramnarayan Srivastva	Bundelkhand Darshan	Hindi
92.	52042	Krishan Gopal Sone	Choutha Paya	Hindi
93.	38523	Dinesh Kumar Tiwari	Gaur Gorav Samachar	Hindi
94.	67508	Raj Kumar Shukla	Dainik Gan-Up	Hindi
95.	47487	Not Given	Lal Vajan	Hindi
96.	26092	Shri Ramesh Bhai	Padchap	Hindi
97.	77335	M.D.Bhargav	Ayurved Sagar	Hindi
98.	78680	Nitendra S. Rathore	Desh Pooja	Hindi
99.	81598	Kedar Singh Tomar	M.P.,U.P.Crime Investigation Aparadh Samachar	Hindi
100.	77647	Rajender Sharma	Swadesh Jyoti	Hindi
101.	79812	Chandrashekhar Dubey	Mehnga Pani	Hindi
102.	82265	Anekant Gyan Mandir	Anekant Darpan	Hindi
103.	79951	Javed Anwar	Sagar Halchal	Hindi
104.	83411	Vikas Jain	Maniratnam	Hindi
105.	84907	Surendra Kumar Sriva	Jai India	Hindi
106.	85815	Ashish Jain	Paati Ghar Ki	Hindi

1	2	3	4	5
107.	28343	Shiv Kumar Sharma	Chikitsak Rajdoot	Hindi
108.	94089	Teekaram Vishwakarma	Rashtriya Samadhan	Hindi
109.	97244	Dr. Gopi Ranjan Sakshi	Health-Mission	Hindi
110.	96027	Indrakumar Purohit	Marriage Jobs News	Hindi
111.	95927	G.L. Nagsen	Dalit Darpan	Hindi
112.	95896	D.B. Corp. Ltd.	Dainik Bhaskar	Hindi
113.	112829	Pandit Manish	Mahaveer Jagriti Sandesh	Hindi
114.	115239	Mahendra Suhane	Sagar Pukar	Hindi
115.	110075	Kamlesh Soni	Aagaz Ki Duniya	Hindi
116.	115563	Nawab Khan	Takniki Duniya	Hindi
117.	7736	Shri Sajanan Rao Tel	Udati Chingari	Hindi
118.	47733	Shiv Narayan Namdev	Noor Sagar	Hindi
119.	52073	Narender Dev Sukhala	Kachha Chittha	Hindi
120.	52197	Chandra Prakash Smuk	Laxmi Ki Lalkar	Hindi

Statement-II*Newspapers registered from Vidisha, Madhya Pradesh*

Sl. No.	Regn. No.	Owner's Name	Name Of Newspaper	Language
1	2	3	4	5
1.	62788	The News Trend	K.B. Mathur	Hindi
2.	69351	Achhoot Kalyan	Sant Ganesh Ram	Hindi
3.	30969	Kunal (Dainik)	Shivaji Rao Nawale	Hindi
4.	69354	Pawn Prarthana	Ghanshyam Rao	Hindi
5.	45307	Pradesh Ki Lagam	Shankar Lal Namdev	Hindi
6.	35113	Udayesvar	Jamuna Prasad Chaur	Hindi
7.	50210	Vachan Vadh	Dinesh Chander Verma	Hindi
8.	38495	Vidisha Bhraman	Nirvikar Pathak	Hindi
9.	45350	Vidisha Dinkar	Choudhury Munwar Sle	Hindi
10.	69510	Vidrohi Dhara	Sangeeta Jain	Hindi
11.	56416	Samay Mahan	Pooran Chand Sahu	Hindi
12.	67788	Anant Aviram	Om Prakash Deep	Hindi

1	2	3	4	5
13.	25788	Lok Shikhar	Sh.M.P.Sharma	Hindi
14.	52172	Nyay Ki Kalam	Narendra Singh V.	Hindi
15.	45279	Naya Kadam 21st Sadi	Shri Mohammad Hanif	Hindi
16.	47710	Neer Shindhu	Narender Singh	Hindi
17.	38459	Brajnad	Arun Verma	Hindi
18.	6105	Vidisha Chingari	Not Given	Hindi
19.	83074	Krishak Bhaskar	Rameshwar Prasad Tri	Hindi
20.	94832	Mission Kurvae	Subhash Bohat	Hindi
21.	95324	Vartman Parivesh	Kesar Jahan	Hindi
22.	97770	Sanchar Express	Vinod Kumar Sen	Hindi
23.	95080	Jageer Times	Syed Raja	Hindi
24.	96324	Shiv Chakra	Upma Tiwari	Hindi
25.	100233	Sironj Samachar	Mohd. Toqueer Khan	Hindi
26.	97693	The Betwa Lahari	Ramesh Kumar Sharma	Hindi
27.	100262	Adhyapak Ki Awaj	Lalit Tiwari	Hindi
28.	100249	Sironj Safarnama	Faheem Mohammad	Hindi
29.	102264	Kethananchal	Mayank Agrawal	Hindi
30.	52142	Pravar Samiksha	Null	Hindi
31.	109561	Charan Teerth	Rakesh Jain	Hindi
32.	109821	Betwa Ki Dhadkan	Abdul Subhan Groi	Hindi
33.	107458	Arogya Teerth	Dr.Anil Aggarwal	Hindi
34.	108428	Nayan Express	Narendra Dixit	Hindi
35.	104786	Patwari Abhimat	Usha Saxena	Hindi
36.	107456	Satya Ke Sarkar	Bendi Kushwaha	Hindi
37.	110137	Chakra Camra	Hariom Sharma	Hindi
38.	114266	Soch Samajhakar	Amit Dubey	Hindi
39.	111189	Sahi Khabar	Mudrika Prasad Pandey	Hindi
40.	58702	Sandesh Pravar	Brijender Kr Pandey	Hindi
41.	115539	Pradesh Ki Halchal	Sanjeev Jain	Hindi

Statement-III*Expenditure During 2009-2010**(Including Publication City Sagar and Vidisha Only)**Report run on : August 16, 2012 1:19 P/v*

<i>Np</i>	<i>Name</i>	<i>Per Desc</i>	<i>Pub City</i>	<i>State</i>	<i>Circulation</i>	<i>Rate</i>	<i>Pass Amt</i>
1	2	3	4	5	6	7	
Acharan	Daily(M)	Sagar	Madhya Pradesh	20293	8.09	1057	
Acharan	Daily(M)	Sagar	Madhya Pradesh	20293	10.03	652908	
Chanchal Yatharth	Daily (M)	Sagar	Madhya Pradesh	21358	10.03	114481	
Dainik Bhaskar	Daily(M)	Sagar	Madhya Pradesh	37788	14.98	79095	
Swadesh Jyoti	Daily(M)	Sagar	Madhya Pradesh	26123	10.07	9965	
Swadesh Jyoti	Daily(M)	Sagar	Madhya Pradesh	26123	12.49	199630	
Jay Jantantra	Weekly	Sagar	Madhya Pradesh	5453	8.41	11453	
Vidrohi Dhara	Daily(M)	Vidisha	Madhya Pradesh	32600	12.49	345225	

*Expenditure During 2010-2011**(Including Publication City Sagar and Vidisha Only)**Report run on : August 16, 2012 1:19 P/v*

<i>Np</i>	<i>Name</i>	<i>Per Desc</i>	<i>Pub City</i>	<i>State</i>	<i>Circulation</i>	<i>Rate</i>	<i>Pass Amt</i>
1	2	3	4	5	6	7	
Acharan	Daily(M)	Sagar	Madhya Pradesh	20293	10.03	177376	
Acharan	Daily(M)	Sagar	Madhya Pradesh	27595	12.49	80289	
Acharan	Daily(M)	Sagar	Madhya Pradesh	27595	14.39	218875	
Changhal yatharth	Daily(M)	Sagar	Madhya Pradesh	21358	10.03	78745	
Dainikbhaskar	Daily(M)	Sagar	Madhya Pradesh	37788	14.98	234559	
Dainik Bhaskar	Daily(M)	Sagar	Madhya Pradesh	37788	17.38	218931	
Swadesh Jyoti	Daily(M)	Sagar	Madhya Pradesh	26123	12.49	221627	

1	2	3	4	5	6	7
Swadesh Jyoti	Daily(M)	Sagar	Madhya Pradesh	31390	12.49	57816
Swadesh Jyoti	Daily(M)	Sagar	Madhya Pradesh	31390	14.39	75246
Jay Jantantra	Weekly	Sagar	Madhya Pradesh	5453	8.41	2856
Neer Sindhu	Daily(E)	Vidisha	Madhya Pradesh	11600	8.38	32188
Vidrohi Dhara	Daily(M)	Vidisha	Madhya Pradesh	32600	12.49	324878
Vidrohi Dhara	Daily(M)	Vidisha	Madhya Pradesh	32600	14.98	4300
Vidrohi Dhara	Daily(M)	Vidisha	Madhya Pradesh	35525	14.98	56493
Vidrohi Dhara	Daily(M)	Vidisha	Madhya Pradesh	35525	17.38	282132

Expenditure During 2011-2012
(Including Publication City Sagar and Vidisha Only)

Report run on : August 16, 2012 1:18 P/v

<i>Np</i>	<i>Name</i>	<i>Per Desc</i>	<i>Pub City</i>	<i>State</i>	<i>Circulation</i>	<i>Rate</i>	<i>Pass Amt</i>
1	2	3	4	5	6	7	
Acharan	Daily(M)	Sagar	Madhya Pradesh	27595	12.49	8600	
Acharan	Daily(M)	Sagar	Madhya Pradesh	27595	14.39	333492	
Chanchal Yatharth	Daily(M)	Sagar	Madhya Pradesh	20500	11.34	161424	
Chanchal Yatharth	Daily(M)	Sagar	Madhya Pradesh	21358	10.03	6938	
Dainik Bhaskar	Daily(M)	Sagar	Madhya Pradesh	37788	14.98	14468	
Dainik Bhaskar	Daily(M)	Sagar	Madhya Pradesh	37788	17.38	334152	
Swadesh Jyoti	Daily(M)	Sagar	Madhya Pradesh	26123	12.49	45145	
Swadesh Jyoti	Daily(M)	Sagar	Madhya Pradesh	31390	14.39	230977	
Jay jantantra	Weekly	Sagar	Madhya Pradesh	10173	8.98	6297	
Neer Sindhu	Daily(E)	Vidisha	Madhya Pradesh	11600	8.38	118625	
Jageer Time's	Daily(M)	Vidisha	Madhya Pradesh	13124	8.38	45451	
Vidrohi Dhara	Daily(M)	Vidisha	Madhya Pradesh	32600	12.49	20279	

V	W	X	Y	Z	{	
Vidrohi Dhara	Daily(M)	Vidisha	Madhya Pradesh	35525	14.98	20868
Vidrohi Dhara	Daily(M)	Vidisha	Madhya Pradesh	35525	17.38	319153

Expenditure During 2012-2013
(Including Publication City Sagar and Vidisha Only)

Report run on : August 16, 2012 1:18 P/v

<i>Np</i>	<i>Name</i>	<i>Per Desc</i>	<i>Pub City</i>	<i>State</i>	<i>Circulation</i>	<i>Rate</i>	<i>Pass Amt</i>
1	2	3	4	5	6	7	
Acharan	Daily(M)	Sagar	Madhya Pradesh	27595	14.39	67869	
Chanchal	Daily(M)	Sagar	Madhya Pradesh	20500	11.34	39760	
Yatharth							
Dainik Bhaskar	Daily(M)	Sagar	Madhya Pradesh	37788	17.38	54016	
Swadesh Jyoti	Daily(M)	Sagar	Madhya Pradesh	31390	14.39	28546	
Jay Jantantra	Weekly	Sagar	Madhya Pradesh	10173	8.98	6297	
Neer Sindhu	Dajly(E)	Vidisha	Madhya Pradesh	11600	8.38	25564	
Jageer Times	Dajly(M)	Vidisha	Madhya Pradesh	13124	8.38	8725	
Vidrghi Dhara	Daily(M)	Vidisha	Madhya Pradesh	35525	17.38	80788	

[English]

School Playgrounds for Children

2535. SHRI S.S. RAMASUBBU: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether a large number of children in the country do not have access to playgrounds due to massive and unplanned urbanisation;

(b) if so, whether the Union Government has asked the State Governments to make access of school playgrounds to neighbourhood children;

(c) if so, the details thereof and the compliance

by the State Governments thereto; and

(d) the time by which the above proposal is likely to be implemented?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) It is a fact that enough playfields and open spaces are not available for children and others due to the growing problem of space constraint.

(b) to (d) Vide his letter dated 18-05-2012 to all the Chief Ministers, the Minister of State (Independent Charge) for Youth Affairs and Sports requested them to consider issuing instruction to make provisions for

use of playfields in schools where land has been allotted by the State Government for local children in the vicinity of the schools during non-school hours the letter is enclosed as statement. The Minister also requested the Chief Minister to ensure that the playfields developed under the Panchayat Yuva Krida Aur Khel Abhiyan (P.Y.K.K.A.) in government schools are made accessible to the community during non-school hours.

Six States (Karnataka, Himachal Pradesh, Nagaland, Andhra Pradesh, Uttarakhand and Meghalaya) have informed that instruction have been issued to the concerned Departments/Authorities to consider the matter further. In Delhi, the Union Ministry of Urban Development has issued such instruction for all schools where Delhi Development Authority (D.D.A.) has allotted land.

Statement

*Minister of State (Independent Charge) For Youth
Affairs and Sports Government of India
New Delhi-110115*

AJAY MAKEN



This is regarding the need to make playing space available to children in order to ensure their physical well-being and all round development.

As you are aware, there is a growing problem of space constraint as a result of which many children of our country are not able to fulfil their basic need for a playing surface. The problem is more acute in urban areas and particularly affects those children who are outside the mainstream of school education.

In advanced countries like U.K., this need of children is recognized in policies and programmes and provision of appropriate open space is part of any master plan, prepared by civil bodies.

In Delhi, the Delhi Development Authority (D.D.A.) has allotted space for play-fields to various schools on payment of very nominal ground rent. Recently, I wrote to Hon'ble Minister for Urban Development to make provision for use of playfields. In all the schools, where D.D.A. has allotted land, by local children in the vicinity of up to 3 idlometres during non-school hours. A copy of my letter is enclosed.

You will be happy to know that Hon'ble Minister for Urban Development has promptly responded to my request and issued the necessary instructions. A copy of his letter is enclosed.

May I request you to consider issuing similar instructions to all schools in your state, where land has been allotted by the State Government. They too could allow use of their playfields by local children during non-school hours. I am sure, this small step will go a long way in fulfilling one of the basic needs of the children of our country.

I also take this opportunity to inform you that under the Panchayat Yuva Krida Aur Abhiyan(PYKKA), my Ministry has approved development of about 63 thousand playfields in the State/UTs. Most of these playfields are in Government schools. These playfields are required to be make accessible to the community during non-school hours. May I also request you to ensure that this is actually implemented in practice.

Your sincerely,
(Ajay Maken)

Shri Prakash Singh Badal
Chief Minister of Pubjab
Rook No. 25, 5th Floor
Civil Secretariat
Chandigarh

Awareness of GM Foods

2536. SHRI P. BALRAM NAIK: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the level of awareness about Genetically Modified foods among the people in the country is very low;

(b) if so, the details thereof and the reasons therefor; and

(c) the steps being taken to create awareness in this regard among the people particularly in the rural areas of the country?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K. V. THOMAS): (a) and (b) Yes Madam. The level of awareness about GM foods among the people in the country is very low. The reason for this is possibly that GM is a totally new invention and has not been widely experimented.

(c) Government has made it mandatory to mention on every package, containing the Genetically Modified Food, at the top of its principal display panel, the words "GM" vide GSR 427(E) dated 5th June, 2012. The said rule shall be applicable w.e.f. 1st January, 2013. The officers of the Department has participated in many seminars and conferences arranged by the Industries Associations and State Governments to create awareness among the industries, enforcement officers and common people.

Anti-torture Bill

2537. SHRI P. KUMAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has any proposal to dilute the Anti-Torture Bill;

(b) if so, the details thereof;

(c) whether many experts have warned that any dilution of the Bill by the Government would make it useless and ineffective; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY

OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) No, Madam.

(b) Does not arise.

(c) and (d) The Prevention of Torture Bill, 2010 was passed by the Lok Sabha on 06-05-2010. When the Bill was referred to the Rajya Sabha for consideration, it was referred to the Select Committee of Rajya Sabha. The Select Committee submitted its Report and recommended for enactment of the legislation with certain additions and modifications in the Bill. The revised Bill, as reported by the Select Committee is under examination in the Ministry of Home Affairs in consultation with the concerned Stakeholders.

Conservation of Sardar Patel Smarak

2538. SHRI NARANBHAI KACHHADIA: Will the Minister of CULTURE be pleased to state:

(a) whether the Union Government has granted Rs. 17 crore to the Sardar Vallabhbhai Patel Memorial Society for renovating the Sardar Patel Smarak in Ahmedabad; and

(b) if so, the details thereof along with the time by which renovation work is likely to be completed?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) and (b) Yes, Madam. The renovation work includes conservation of the building, creation of a permanent Exhibition gallery, construction of Multipurpose Hall, Research Centre/Library, Convention Centre, Welfare Centre for children, youth and women; Campus Development and land scaping, Sound and light show, etc. The Sardar Vallabhbhai Patel Memorial Society has informed that the renovation work will be completed by 31st December, 2014.

Parking Charges

2539. SHRI LAXMAN TUDU:

DR. PRASANNA KUMAR PATASANI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has any proposal to introduce a national parking policy for the country;

(b) if so, the details thereof;

(c) whether the local authorities like the Municipal Corporation of Delhi have already levied parking charges ranging from Rs. 4,000-10,000 on every new vehicle being registered in the National Capital Region and other States are also following the same;

(d) if so, the reasons for fresh levy of parking charges in colonies;

(e) whether the Government is likely to earmark specific place for parking as against the new parking charges levied; and

(f) if not, the reasons for levying parking charges at such high rates?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) No, Madam. However, it is governed by the National Urban Transport Policy, 2006.

(c) The matter concerns State Governments. So far as the NCT of Delhi is concerned, the Directorate of Local Bodies, Government of NCT of Delhi has informed that the parking charges ranging from Rs.2000 to Rs.4500 are levied on every new vehicle registered through the Transport Department of the Government of NCT of Delhi in the three Delhi Municipal Corporations. However, no such parking charges are levied on Auto Rickshaws, Taxis, Two-wheelers and any State-owned agency vehicles.

(d) No such charges are levied in the colonies,

(e) No, Madam.

(f) The National Urban Transport Policy, 2006 envisages levy of a high parking fee to act as a transport demand management tool besides making the use of public transport more attractive.

[Translation]

Espionage Along Border Areas

2540. SHRI GOPINATH MUNDE:

SHRI ARJUN RAM MEGHWALL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there are reports of spying activities in border States like Rajasthan and Himachal Pradesh;

(b) if so, the details of such cases reported during each of the last three years and the current year, along with the number of spies arrested, State-wise and nationality-wise;

(c) whether the said spies are also reported to have been involved in criminal activities like terrorism, fake currencies and supply of illegal weapons etc.;

(d) if so, the details thereof during the said period, State-wise; and

(e) the steps taken by the Government to check such activities?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) Yes, Madam. During the last three years and current year, 63 espionage agents were arrested/neutralized. 26 agents were arrested in the year 2009, 18 in 2010, 14 in 2011 and 05 in the current year (2012 - till 20.08.2012). Out of 63 agents, 53 were neutralized in the bordering States (Rajasthan-09, Himachal Pradesh-03, Uttar Pradesh-05, Punjab-24, Jammu and Kashmir -01, Maharashtra-01, Tripura-02, Bihar-01 and Uttarakhand-03). Of the agents neutralized, 49 were Indians and 14 were Pakistan nationals.

(c) and (d) Yes Madam. Out of the 63 arrested agents, 3 were found to have been involved in criminal activities such as being in possession of illegal arms and Fake Indian Currency Notes.

(e) The Government has been pursuing a well coordinated and multipronged approach to tackle the espionage activities. This, *inter-alia*, includes strengthening border management to check illegal cross border activities, strengthening the State and the Central intelligence machinery, close interaction and coordination between different agencies of the Centre and the State Governments for neutralizing plans of espionage and modernization and upgradation of police and security forces with advanced sophisticated weapons and communication system.

[English]

Housing for Minority Communities

2541. SHRI CHARLES DIAS: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) whether there is any scheme under the Ministry for providing housing to minority communities;

(b) if so, the details thereof; and

(c) the provisions under the Basic Services to the Urban Poor (B.S.U.P.), Integrated Housing and Slum Development Programme (I.H.S.D.P.) and Rajiv Awas Yojana (R.A.Y.) for providing houses to minorities?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) to (c) No, Madam. However, the Government launched the Jawaharlal Nehru National Urban Renewal Mission (J.N.N.U.R.M.) on 3rd December, 2005 to assist States/Union Territories to take up housing and infrastructure facilities for the urban poor and slum dwellers in select 65 cities in the country under the Basic Services to the Urban Poor (B.S.U.P.) Programme. For other cities/towns, the Integrated Housing and Slum Development Programme (I.H.S.D.P.) was launched. The duration of J.N.N.U.R.M. was seven years beginning from the 2005-06. A minimum of 12% beneficiary contribution was stipulated under these programmes. In case of SC/ST/BC/OBC/physically handicapped and other weaker sections, it was 10%. Under Rajiv Awas Yojana launched on

02-06-2011, States are required to include all the mission cities of J.N.N.U.R.M., so as to complete the process begun; preferably cities with more than 3 lakh population as per 2001 Census; and other smaller cities, with due consideration to the criterion of pace of growth of the city, of slums within the city; of predominance of minority population; areas where property rights already stand assigned. The Slum-free City Plan under R.A.Y. has been stipulated for a city as a whole, but within a city the implementation of slum upgradation may require to be phased out and paced as per the financial and resource capacity of the state and the city, giving precedence to untenable slums and those with larger populations of the deprived, i.e., the SC/ST and minorities.

Opening up of Terminal Market Complex

2542. SHRI AMARNATH PRADHAN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has received a proposal for opening up of a Terminal Market Complex at Sambalpur in Odisha;

(b) if so, the details and the status thereof;

(c) the reasons for delay in said project; and

(d) the time by which the said market is likely to be opened?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) to (d) Yes, Madam. A proposal for establishment of Terminal Market Complex (T.M.C.) at Sambalpur was received from State Government of Odisha during 2009-10 which was approved in-principle by Executive Committee of National Horticulture Mission (N.H.M.). However, State Government could not complete the formalities for short listing of private entrepreneur through global tender process for establishment of the Terminal Market Complex.

An allocation of Rs. 50.00 lakh has been earmarked under N.H.M. during 2012-13 in the

approved annual action plan of Odisha State for taking up of T.M.C.

ADB Assisted Drinking Water Supply Projects

2543. SHRIMATI SHRUTI CHOUDHRY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Asian Development Bank (A.D.B.) is insisting on execution of the urban drinking water supply projects in the National Capital Region through N.C.R. Planning Board only on turn-key basis;

(b) if so, the names and the costs of such projects and the views of all the States under the N.C.R. In this regard;

(c) whether such terms and conditions of ADB for implementing the projects on turn-key basis are burdensome financially;

(d) if so, the details thereof; and

(e) the steps being taken to avoid such projects on turn-key basis to save the cost of the project?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) and (b) National Capital Region Planning Board (N.C.R.P.B.) has informed that the Asian Development Bank (A.D.B.) requires that the procurement procedures adopted for projects assisted by them are in accordance with the guidelines prescribed by them.

Loans for an urban drinking water supply project at Panipat with an initial estimated cost of Rs.230.84 crore had been sanctioned under A.D.B. Line of Credit by the Project Sanctioning and Monitoring Group (P.S.M.G.) of N.C.R. Planning Board under the chairmanship of Secretary (U.D.) and duly represented by the nodal Secretaries of the Participating State Governments.

(c) to (e) N.C.R.P.B. has also informed that the multilateral funding agencies require the borrowing agencies to follow the Procurement Procedures and other guidelines as per their terms and conditions. However, the respective States and their implementing

agencies take their decisions on whether or not to avail financial assistance from multilateral agencies.

Visa to Chinese Labourers

2544. SHRI RAJIAH SIRICILLA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has relaxed the norms for employment visa to Chinese labourers; and

(b) if so, the details thereof along with the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) No, Madam.

(b) Does not arise.

False Dowry Cases

2545. SHRI ASHOK TANWAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of false dowry cases registered and accused arrested along with the action taken against them during each of the last three years and the current year, State-wise; and

(b) the effective measures taken by the Government to check such cases in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) As per information provided by National Crime Records Bureau (N.C.R.B.), the information regarding false dowry cases is not maintained by N.C.R.B.

(b) Ministry of Home Affairs has issued an Advisory on 16th January, 2012 on measures to be taken by *States/UTs* to curb misuse of Section 498A of I.P.C. to all States and Union Territory Administrations.

Misuse of Visa

2546. SHRI C. SIVASAMI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it has been revealed during investigations in the past that Pakistani terrorists and Inter-Service Intelligence misused their Indian visa in plotting terror attacks against India;

- (b) if so, the details thereof; and
 (c) the reaction of the Government thereto?

THE MIINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) Yes Madam, as per available inputs, the misuse of Indian visa had come to notice in a case in 2005. However, there is no input regarding misuse of Indian visa by Pakistani Inter Service Intelligence.

(c) There exists a very close and effective co-ordination amongst intelligence agencies at the centre and State level. Intelligence inputs about possible designs and threats are shared with the State Governments concerned on a regular basis. The Multi Agency Centre (M.A.C.) has been strengthened and reorganized to enable it to function on 24x7 basis for real time collation and sharing of intelligence with other intelligence agencies and security intelligence inputs are also shared with the concerned States through the established mechanism, which ensures close co-ordination and sharing of intelligence and seamless flow of information between the State and the Central security and law enforcement agency. This has resulted in busting of terrorist modules and a number of possible terrorism attacks have been averted.

[Translation]

Resumptions of Cricketing Ties

2547. SHRIMATI SUSHILA SAROJ:
 SHRI VIJAY BAHADUR SINGH:
 SHRI RAKESH SINGH:
 SHRIMATI USHA VERMA:
 SHRI MAHESHWAR HAZARI:
 SHRI KAMESHWAR BAITHA:
 DR. ARVIND KUMAR SHARMA:
 SHRIMATI SEEMA UPADHYAY:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government has given permission to the Board of Control for Cricket in India (BCCI) to resume cricketing ties with Pakistan which was suspended after the Mumbai attacks in 2008;

(b) if so, the details thereof and the rationale behind this move;

(c) whether the matches are likely to be held in India or Pakistan; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) Madam, no such proposal has been received from the Board of Control for Cricket in India (BCCI) in this regard.

(b) to (d) Do not arise.

[English]

Protection Of Aboriginal Tribes

2548. SHRI BISHNU PADA RAY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Andaman and Nicobar Islands Protection of Aboriginal Tribes (P.A.T.) Amendment Regulation 2012 has been implemented;

(b) if so, the details thereof;

(c) whether the Government has any proposal to close the existing Tourist Establishments in the Buffer Zone Areas such as resorts, hotels, restaurants, bars, boarding or eating houses, cafe, etc.; and

(d) if so, the details thereof along with the commercial establishment criteria?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (d) Yes, Madam. The Andaman and Nicobar Islands (Protection of Aboriginal Tribes) Amendment Regulation 2012 promulgated by the President of India on 2-7-2012 has been brought into force with effect from 9-7-2012 vide Andaman and Nicobar Islands Administration's notification dated 9-7-2012. The Andaman and Nicobar Islands Administration has already closed down seven tourist establishments falling under Buffer Zone. The term 'commercial establishment' has been defined in clause (ba) of section 2 of the Andaman and Nicobar Islands (Protection of Aboriginal Tribes) Amendment Regulation 2012.

Cancellation of Quota

2549. SHRI VIKRAMBHAI ARJANBHAI MADAM: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government has recently decided that States failing to lift their special allocation of foodgrains will have to lose their quota;

(b) if so, whether the Government has ascertained the exact reasons for the failure of the States to lift their special allocation of foodgrains;

(c) if so, the details thereof;

(d) whether most of the States are unable to store the foodgrains and have urged the Union Government to extend them the storage facilities; and

(e) if so, the reaction of the Union Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (e) Government has decided to consider more allocation to States/Union Territories (UTs) who lift the additional allocations made to them and demand more, out of unlifted savings of adhoc additional allocation of 50.00 lakh tons of foodgrains made in July 2012 for distribution to additional Below Poverty Line (B.P.L.) families.

The lower off take in some States is attributable to State's inability to absorb additional allocations due to additional subsidy being borne by them on account of further subsidization, short placement of stocks at some F.C.I. depots due to movement bottlenecks, among others.

The record procurement of rice and wheat during last few years and the consequent surplus stocks of foodgrains in the Central Pool have resulted in covered storage gap. Considering the increased procurement of foodgrains Government has formulated a scheme for construction of storage godowns through private entrepreneurs, Central Warehousing Corporation (C.W.C.) and State Warehousing Corporations (S.W.Cs). Under the scheme, capacity of about 181.08 lakh tons is to be created in 19 States through private

entrepreneurs and C.W.C. and S.W.Cs. In the 12th Five Year Plan, an allocation of 568.17 crore has been made to Food Corporation of India for construction of storage godowns in North-Eastern (N.E.) region. This is likely to result in the construction of about 5.4 lakh tons capacity. To tide over the problem of shortage of storage space, F.C.I. also hires storage space from C.W.C./S.W.Cs/Government agencies and private parties, etc.

Privatisation of PDS

2550. SHRI A.K.S. VIJAYAN: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government is contemplating to entrust Public Distribution System (P.D.S.) to private enterprises and deliver the P.D.S. items at the door steps of the beneficiary;

(b) if so, the time by which a final decision in this regard is likely to be taken; and

(c) the rehabilitation scheme for the present employees of P.D.S.?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) There is no proposal before the Central Government to entrust Targeted Public Distribution System (T.P.D.S.) to private enterprises and deliver the P.D.S. items at the door steps of the beneficiary.

(b) and (c) Does not arise.

Licence for FM Channels

2551. SHRI S. SEMMALAI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the details of the guidelines/norms prescribed by the Government for granting licence to operate FM Radio Station;

(b) the number of requests/applications received by the Government for getting licence to operate FM channels in the country;

(c) the status of such applications/requests, State-wise; and

(d) the number of application/requests still pending and the time by which these are likely to be cleared, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHARY MOHAN JATUA): (a) The Government through an order dated 25-07-2011, has issued the "Policy Guidelines on Expansion of FM radio broadcasting services through private agencies (Phase-III)" which is intended to cover 294 cities with a total of 839 new FM radio channels. Under the Policy, permission for FM radio channels will be awarded through ascending e-auction, as followed by Department of Telecommunication for the auction of 3G and B.W.A. spectrum, mutatis-mutandis, as recommended by the GoM on Licensing Methodology for FM Phase-III. Briefly, the policy guidelines include the following:

- (1) An increase in the present foreign investment limit from 20% to 26%.
- (2) Carriage of News Bulletins produced by All India Radio is allowed in an unaltered form.
- (3) Specific incentives have been given in the Policy with regard to Jammu and Kashmir, North Eastern States and Island territories to make the operations viable in these areas. The detailed policy guidelines are available on this Ministry's website (www.mib.nic.in)

(b) Applications for grant of permission under Phase III Policy are yet to be invited by the Ministry.

(c) and (d) Does not arise.

[Translation]

Welfare Scheme for Sportspersons

2552. SHRI MANIKRAO HODLYA GAVIT:
SHRI K. SUGUMAR:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether many medal winning sportspersons of yester years are working in petty jobs in various parts of the country;

(b) if so, the reaction of the Government thereto;

(c) whether the Government has taken note of such incidents recently reported in the media;

(d) if so, the details thereof and the steps taken in this regard;

(e) whether the Government proposes to set up welfare fund/introduce welfare scheme for the former sportspersons;

(f) if so, the details thereof; and

(g) if not, the remedial measures taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) to (d) The Ministry of Youth Affairs and Sports does not maintain such data. However, in terms of existing instructions of the Government, 5% of direct recruit vacancies in Group 'C and erstwhile Group 'D' are reserved for meritorious sportspersons in Central Government offices. Central Government organizations and Public Sector undertakings recruit meritorious sportspersons including medal winners in international sports events from time to time, for which they advertise in Employment News and other newspapers.

(e) to (g) There is already a scheme named 'National Welfare Fund for Sportspersons' being run by this Ministry under which there is a provision for ex-gratia financial assistance to outstanding sportspersons of yesteryears, now living in indigent circumstances whose annual income is less than Rs. 2 lakhs. The funds of the National Welfare Fund for Sportspersons can be utilized for the following purposes:

(i) to provide suitable assistance to outstanding sportspersons now living in indigent circumstances;

(ii) to provide suitable assistance to outstanding sportspersons injured during the period of

their training for competitions and also during the competitions, depending on the nature of the injury;

- (iii) to provide suitable assistance to outstanding sportspersons who bring glory to the country in international field and who are disabled as an after effect of their strenuous training or otherwise and to provide them assistance for medical treatment;
- (iv) to administrator and apply the funds of the Fund to promote the welfare of the sportspersons generally in order to alleviate distress among them and their dependents in indigent circumstances;
- (v) to administer and apply the funds of the Fund for active sportspersons individually or collectively as a group;
- (vi) to encourage and provide assistance in cash or kind (sports equipments, kit, etc) to budding sportspersons, in their pursuit for achieving excellence in sports;
- (vii) to do all other things which are incidental to the above objectives.

[English]

BPL CAP

2553. SHRI K.J.S.P. REDDY: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Government has taken any decision to impose the new Below Poverty Line (B.P.L.) cap only after proper caste census;
- (b) if so, the details thereof, State-wise including Andhra Pradesh; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (c) For allocation of foodgrains (wheat and rice) to States and

Union Territories (UTs) under Targeted Public Distribution System (T.P.D.S.), Department of Food and Public Distribution uses the number of Below Poverty Line (B.P.L.) families based on 1993-94 poverty estimates of Planning Commission and the population estimates of Registrar General of India as on 1st March 2000 or the number of such families actually identified and ration cards issued to them by State/UT Governments, whichever is less. As per these estimates, the accepted number of B.P.L. families is 6.52 crore, which includes 2.43 crore Antyodaya Anna Yojana (A.A.Y.) families.

A Socio Economic and Caste Census (S.E.C.C.), 2011 has been launched on 29th June, 2011 in the country which is being carried out by the respective State Governments/UT Administrations. State/UT-wise status of S.E.C.C. 2011, including in the State of Andhra Pradesh, as on 16-08-2012 is given in the enclosed statement.

Government will take into account multiple dimensions of deprivation based on the indicators that are being collected through the S.E.C.C., 2011 for arriving at specific entitlements that rural households will receive under various central government programmes and schemes. The present State-wise poverty estimates using the Planning Commission methodology will not be used to impose any ceilings on the number of households to be included in different government programmes and schemes. The eligibility and entitlements of rural households in the country for different central government programmes and schemes will be determined after the S.E.C.C., 2011 survey results are available and have been analysed. The Union Ministry of Rural Development and the Planning Commission will consult with States, experts and civil society organizations to arrive at a consensus on the methodology by the time the S.E.C.C., 2011 is completed.

Statement
Status of S.E.C.C. as on 16-08-2012

Sl.No.	Name of State/Union Territories	Total EBs	EB Enumerated	% of EBs Completed
1	2	3	4	5
1.	Puducherry	2,310	2,310	100.00%
2.	Daman and Diu	439	439	100.00%
3.	Dadra and Nagar Haveli	690	690	100.00%
4.	Chandigarh	2,067	2,067	100.00%
5.	Tripura	7,316	7,316	100.00%
6.	Haryana	49,261	49,261	100.00%
7.	Punjab	52,243	50,712	97.07%
8.	Himachal Pradesh	25,036	25,036	100.00%
9.	Nagaland	4,078	4,078	100.00%
10.	Lakshadweep	117	117	100.00%
11.	Karnataka	126,925	126,925	100.00%
12.	Rajasthan	138,064	137,292	99.44%
13.	Gujarat	113,507	112,569	99.17%
14.	Arunachal Pradesh	6,791	6,791	100.00%
15.	Chhattisgarh	49,222	49,169	99.89%
16.	Jammu and Kashmir	25,200	25,146	99.79%
17.	Sikkim	1,415	1,415	100.00%
18.	Aandaman and Nicobar Islands	1,198	1,159	96.74%
19.	Andhra Pradesh	192,143	187,738	97.71%
20.	Uttarakhand	27,878	27,797	99.71%
21.	Madhya Pradesh	156,436	155,630	99.48%
22.	Goa	3,166	3,134	98.99%
23.	Meghalaya	9,116	9,052	99.30%
24.	Kerala	68,363	68,363	100.00%
25.	Tamil Nadu	133,880	136,379	98.20%
26.	Delhi	33,324	33,174	99.55%
27.	Assam	64,421	62,507	97.03%
28.	Mizoram	2,125	2,125	100.00%
29.	Maharashtra	223,583	195,355	87.37%

1	2	3	4	5
30.	West Bengal	178,293	123,365	69.19%
31.	Odisha	96,808	85,456	88.27%
32.	Jharkhand	71,719	43,434	60.56%
33.	Manipur	6,006	2,686	44.72%
34.	Bihar	205,859	42,138	20.47%
35.	Uttar Pradesh	394,253	58,390	14.81%
Total		2,478,252	1,839,215	74.21%

Note: EB Enumeration Block.

Compensation to Farmers

2554. SHR! OM PRAKASH YADAV: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the expenditure incurred on the payment to farmers by the States for acquisition of their land is also shared by the Union Government;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT):

(a) No, Madam.

(b) Does not arise.

(c) The expenditure incurred on compensation towards acquisition of land is borne by the appropriate Government as defined in Section 3 (ee) of the Land Acquisition Act, 1894. Therefore, sharing of expenditure by the Union Government in cases of land acquisition undertaken by State Government does not arise.

[Translation]

Proposals from Rajasthan

2555. SHRI RAM SINGH KASWAN: Will the Minister of CULTURE be pleased to state:

(a) the details of proposals relating to works of archives, museums and archaeological survey received from Rajasthan;

(b) the status of such proposals at present;

(c) whether any time-limit has been fixed for the disposal of the said proposals;

(d) whether delay in according sanction to such proposals hampers the developmental works; and

(e) if so, the details thereof?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA) (a) to (e) Proposals have been received under the following schemes:-

(i) "Setting up, Promotion and Strengthening of Regional and Local Museums":

(i) 19 proposals were received for financial assistance under this Scheme from Government of Rajasthan who have subsequently, on the recommendations of Expert Committee, prioritised the following 3 museums out of these :

- Town Hall Museum, Jaipur
- Government Museum, Bharatpur
- Government Museum, Mandore, Jodhpur

Seed capital of Rs. 1.00 crore has been sanctioned in favour of State Government for undertaking preliminary activities including the preparation of Detailed Project Reports (DPRs).

(ii) Proposal for Bagore Ki Haveli Museum received from West Zone Cultural Centre, Udaipur has been approved and the first installment of financial assistance, released.

(iii) Proposal for Vivekanand Museum received

from Ramakrishna Mission, Vivekananda Smriti Mandir, Khetri has been approved and the first installment of financial assistance, released.

- (iv) Proposal for The City Palace Museum received from Maharana of Mewar Charitable Foundation, Udaipur has been approved and the first installment of financial assistance, released.
- (v) Proposals received from (1) Jaigarh Public Charitable Trust, the City Palace, Jaipur, (2) Maharaja Sawai Man Singh II Museum Trust, Jaipur and (3) Raja Ka Mahal and Rani Mahal Museums, Jaisalmer Fort were either found incomplete or in these cases clarifications were required.

There is no time limit fixed for disposal of such proposals.

(ii) Proposals are also received under the scheme of **“Financial assistance to State/Union Territory Archival Repositories, Government Libraries and Museums”**

Two proposals have been received for financial assistance from the Rajasthan State Archives for their Regional Branches at Jodhpur and Jaipur in 2012-2013, by the National Archives of India. These are presently under consideration

[English]

Transfer of Areas to GTA

2556. SHRI R. THAMARAISELVAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the leaders of Gorkha Janmukti Morcha have conveyed their displeasure to the Union Government about the transfer of areas in the Terai and Dooars regions of north Bengal to the Gorkhaland Territorial Administration (GTA); and

(b) if so, the details thereof along with the objections on the recommendations of the GTA in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) Yes, Madam.

(b) Government of West Bengal had constituted a High Powered Committee to look into the issue of

inclusion of additional areas including Terai and Dooars in the Gorkha Territorial Administration(GTA). This Committee had recommended inclusion of only five mouzas, i.e., (i) M.M.Terai, (ii) Gulmakhari, (iii) Purba Karaibari Chhat in Siliguri Terai and (iv) Samsing TG and (v) Chalaoni TG in Dooars area of Jalpaiguri District in the G.T.A. in its report out of a total of 398 mouzas based on the principle of contiguity, compactness and 50% Gorkha majority required. Based on the representation of the Gorkha Janmukti Morcha on the report, State Government has constituted a three member Fact Verification Committee (F.V.C.) to look into the factual aspects of High Powered Committee report.

[Translation]

Smuggling of Narcotics

2557. SHRI RAJENDRA AGRAWAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether various foreign nationals have been found to be involved in smuggling of narcotics in the country;

(b) if so, the details of the cases detected and the quantum of narcotics seized during each of the last three years and the current year, State-wise and border-wise;

(c) whether the country has become a transit place for the smuggling of narcotics;

(d) if so, the details thereof along with the reaction of the Government in this regard;

(e) whether sponsorship of extremist activities in the country through such illegal trade of narcotics has also been revealed;

(f) if so, the details thereof; and

(g) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) As per the report of Narcotics Control Bureau, the details of the foreigners who have been arrested in the States and on the borders on narcotics drugs related charges and the quantity of drugs seized for the last three years and the current year areas under:

Year	No. of foreigners arrested		Total Quantity of drugs seized (Kg)
	in the States	On the Borders	
1	2	3	4
2009	192	79	655.467
2010	204	98	3611.087
2011	222	128	11795.049
2012 (till June)	80	34	3279.589

(c) and (d) During the period from 2009 to 2011, 259 parcels containing narcotic drugs were intercepted which were destined to various foreign countries.

Various steps have been taken to check, detect and prevent illicit trafficking in Narcotic Drugs and Psychotropic substances (NDPS), which among other things include the following:

- (i) Improved coordination among the various Drug Law Enforcement Agencies including border guarding forces.
- (ii) Strengthening of the intelligence apparatus to improve the collection, analysis and dissemination of operational intelligence.
- (iii) Implementing a scheme of monetary rewards to informers and officers for information leading to seizures of Narcotic drugs.
- (iv) Strict surveillance and enforcement at import and export points.
- (v) The Border Guarding Forces such as Border Security Force and Sashastra Seema Bal have been empowered under the NDPS Act for interdiction of narcotic drugs.
- (vi) Increased international co-operation, for exchange of information and investigative assistance in administering control over the movement of Narcotic Drugs and Psychotropic Substances and Precursor Chemicals.
- (vii) Financial assistance has been provided to eligible States for strengthening their narcotic units.

(e) No specific authentic evidence has been reported to the Narcotics Control Bureau about illegal

trade of narcotics sponsoring of extremist activities in the country.

(f) and (g) Do not arise.

[English]

National Culture Fund

2558. SHRI HARISHCHANDRA CHAVAN: Will the Minister of CULTURE be pleased to state:

(a) the total amount accrued to the National Culture Fund during each of the last three years; and

(b) the details of funds utilized from the said Fund during each of the last three years?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) The total amount accrued to the National Culture Fund during each of the last three financial years is as follows:-

2009-10: Rs. 2,09,75,587

2010-11: Rs. 1,98,22,906

2011-12: Rs. 2,15,50,040* *provisional

(b) The amount utilized from the Fund on grants and contribution for culture related activities, establishment expenses and administrative cost etc. during the last three financial years is as follows:-

2009-10 : Rs. 26,01,382

2010-11 : Rs. 82,64,594

2011-12 : Rs. 2,70,60,063* *provisional

Israel Assistance in Agriculture

2559. SHRI ANANTHA VENKATARAMI REDDY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that Israel plans to take up agricultural development projects in India; and

(b) if so, the details thereof along with the places identified for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) Yes, Madam. Under the Indo-Israel Action Plan for Horticulture for the period 2011-2015, it has been agreed to set up Crop specific Centres of Excellence in the States of Haryana, Bihar,

Maharashtra, Gujarat, Karnataka, Rajasthan, Punjab, Tamil Nadu and Uttar Pradesh.

Population Policies

2560. SHRI UDAY SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the National Human Rights Commission (N.H.R.C.) has sought details of the population policies framed by various State Governments in the country;

(b) if so, the details along with the policies framed or adopted by the various State Governments in this regard;

(c) whether it has been found that some State Governments are violating human rights in extending

small family norms; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) Yes, Madam. The National Human Rights Commission (N.H.R.C.), on 12-6-2007, had sought details of population policies being followed by States/UTs. A Statement indicating these details from various States/UTs by N.H.R.C., is enclosed.

(c) and (d) Disincentives for accepting family planning method after two children could sometimes involve human rights issues of the people concerned. The details of such disincentives, wherever in place, have also been indicated in the statement in reply to parts (a) and (b) above.

Statement

Details of population policies sought by N.H.R.C. from State/UTs

Sl.No.	State/UT	Details of population policy being followed along with incentives etc.	Remarks
1	2	3	4
1.	Andhra Pradesh	The State Government follows its own population and health policy. Incentive of Rs. 580/- for tubectomy and Rs. 1100/- for vasectomy acceptors; Rs. 50/- and Rs. 200/- to female and male counselor; and Rs. 100/- and Rs. 130/- to female and male medical professionals respectively is provided.	No disincentives or sterilization targets. Under "Girl Child Protection Scheme", an amount of Rs. 1 lakh in case of only one female child and Rs. 30,000/- per child with two female children is provided.
2.	Assam	The State Government follows National Population Policy (N.P.P.) - 2000. Incentives of Rs.285/- and Rs.800/- to Above Poverty Line (A.P.L.) and Below Poverty Line (B.P.L.) female acceptors respectively; and Rs. 200/- and Rs. 800/- to male acceptors of A.P.L. and B.P.L.	No disincentives or sterilization targets. Under Janani Suraksha Yojna, maternity benefits are provided to the beneficiaries for delivery and post-delivery care as per guidelines of the Government of India (G.O.I.).

1	2	3	4
		respectively are provided. Incentives to the medical professionals and Accredited Social Health Activists (A.S.H.A.s) are also given.	
3.	Chhattisgarh	The State Government follows Government of India's (G.O.I.) guidelines.	No disincentives or sterilization targets. Benefits are provided to acceptors below B.P.L. under "PRERNA" Scheme for pushing up the age of marriage of girls and increasing the period between the birth of children.
4	Gujarat	The State Government follows its own population policy. No monetary incentive is given to the beneficiaries of State Family Welfare Programme but follow the guidelines of G.O.I. Incentive of Rs. 1000/- (B.P.L./S.C./S.T.) and Rs. 650/- for A.P.L. for female and Rs.1500/- for all male acceptors including medical professionals etc.	No disincentives or sterilization targets. National Saving Certificate (N.S.C.) amounting Rs. 6000/- to the couple with one daughter and no son, Rs. 5000/- with two daughter and no son, Rs. 3000/- with only one son is issued for six years.
5.	Karnataka	N.P.P. - 2000 is under consideration of the State Government Different Slabs for A.P.L. and B.P.L. acceptors as per G.O.I. guidelines. Motivation incentive to ASHA. or health worker.	No disincentives or sterilization targets. No - two child and small family norms. For B.P.L. under Bhagya Laxmi scheme, a bond is provided to a girl limited to first two female children which mature at age of 18 years.
6.	Kerala	N.P.P. - 2000 is being followed by the State Government As per G.O.I. norms, nominal amount to meet expenses is provided.	No disincentives or sterilization targets. No such Balika Samridhi Yojana and no reward for any Panchayati Raj Institution (P.R.I.)/Non-

1	2	3	4
			Governmental Organisation (N.G.O.) etc.
7.	Manipur	N.P.P. - 2000 is being followed by the State Government Monetary benefits under Janani Suraksha Yojana of Rs. 700/- for tubectomy and Rs. 1150/- for vasectomy acceptors. Rs. 100/- for female and Rs. 75/-for male acceptors and medical professionals.	While there are no disincentives, sterilization targets have been fixed. State policies follow two-child and small family norm as per G.O.I. guidelines. Extra increment to Government Employees.
8.	Punjab	N.P.P. - 2000 is being followed by the State Government Rs. 600/-for B.P.L. and Rs. 250/- for A.P.L. for female and Rs. 1100/- for male acceptors for small family norms. Health workers and Counselors are paid Rs. 150/- and Rs. 200/- per case. Medical professionals are also given cash incentives. An additional increment and other leave facilities are also granted to acceptors.	No disincentives or sterilization targets. Under Balika Samridhi Yojna, a post-birth grant of Rs. 500/- is given annually.
9.	Rajasthan	The State Government follows its own population policy. Incentive of Rs. 450/- and Rs. 500/- to Female and Male acceptors respectively. Performance based incentive are also given to District, Panchayat, Gram Panchayat, Government Hospitals, N.G.Os.	While no sterilization targets has been fixed, 875 people including 201 women were disqualified as a disincentive for contesting Panchayat Elections. Similarly, 38 people including 14 women were also disqualified for contesting elections to Municipal bodies. Under Mukhya Mantri Balika Sambal Yojna, Rs. 1000/- and U.T.I. Mutual Fund Child Care Plan Bond are provided on accepting sterilization after one or two girl child having no male

1	2	3	4
10.	Tamil Nadu	As per G.O.I. norms, nominal amount is given to meet expenses.	child. No disincentives or sterilization targets. Under Dr. Mudhulakshmi Reddy Maternity Benefit Scheme, an amount of Rs. 6000/- to pregnant women to improve the health and also to ensure a safe and hygienic delivery is provided, which is restricted to only for two deliveries.
11.	Tripura	The State Government follows its own population policy. Maternity benefits upto two children in terms of 120 days leave with pay.	While there are no disincentives, sterilization targets are fixed. Under Nutritional Programme for Adolescent Girls (N.A.P.A.G.), the girls (11-19) having weight less than 35 Kg., are provided 6 kgs. of foodgrains free of cost. Besides, under Kishori Shakti Yojna girls are given training to make plastic chattai, flower sagi, tailoring etc.
12.	Uttar Pradesh	The State Government follows its own population policy. Incentive of Rs. 1500/- and Rs. 1000/- for male and female acceptors including incentives to medical professionals, counselors, are provided. An increment is provided for acceptors.	No disincentives or sterilization targets. The State Government, on 2-8-12, has approved cash incentive of Rs. 30,000/- for girls who pass intermediate and pursue their higher education.
13.	West Bengal	N.P.P.-2000 is being followed by the State government As per G.O.I. norms, nominal amount to meet expenses is provided.	No disincentives or sterilization targets. Also, no such Balika Samridhi Yojana or reward for any P.R.I./N.G.O. etc.

Union Territories:

1.	Andaman and	The UT Government follows its own population	No disincentives or sterilization
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1	2	3	4
	Nicobar Islands	policy. Incentive of Rs. 500/- and Rs. 150/- to male acceptors belonging to B.P.L. and A.P.L. respectively. Similarly, incentive of Rs. 450/- and Rs. 160/- to female acceptors belonging to B.P.L. and A.P.L. plus free medicinal check-up. Nominal cash incentive to medical professionals also. An increment to the Government employees.	targets. No reward to PRIs. Cash incentive is provided for study, delayed and additionally delayed marriages.
2.	Dadra and Nagar Haveli	The UT Government follows its own population policy.	While there are no disincentives, sterilization targets have been fixed at Block level. Under 'Save the Girl child', Rs. 20,00/- is invested in the L.I.C. policy till 18 years.
3.	NCT of Delhi	N.P.P. - 2000 is being followed by the UT Government As per G.O.I. guidelines, incentive of Rs. 1000/- for B.P.L./S.C./S.T. for female and Rs. 1300/- for male acceptors including medical professionals and counselors.	No disincentives or sterilization targets. Under 'Ladli Scheme', a cash assistance upto Rs. 1 lakh for girl at the age of 18 years adopting small family norms having two girl child.

(Note - Above status of responses is based on replies received by N.H.R.C. upto 6-8-12)

Price Monitoring Cell

2561. SHRI PRALHAD JOSHI: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether a Price Monitoring Cell (P.M.C.) was set up for monitoring the prices and availability of essential commodities;

(b) if so, the details thereof;

(c) whether the prices of wheat, pulses, sugar and edible oils have risen manifold recently despite the presence of P.M.C.;

(d) if so, the details thereof and the reasons for the failure of P.M.C. to control prices and ensure

availability of essential commodities; and

(e) the steps taken to bring down the rising prices?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) The Price Monitoring Cell has been set up with, *inter-alia*, the task of monitoring prices of select essential commodities. This monitoring is done in respect of both retail and wholesale prices on a daily basis. The Cell monitors the prices of 22 essential commodities, which include rice, wheat, pulses, sugar, edible oils and vegetables. These prices are collected from 52 reporting centres across the country by the Civil Supplies Department of States/UT's.

(c) to (e) The rate of inflation of combined food articles (primary + manufactured) and for the individual items of wheat, pulses, sugar and edible oils are given in the enclosed statement.

The Price Monitoring Cell monitors but is not directly concerned with the control of prices. The Cell analyses the prices collected and places it before the

competent authority for deciding on appropriate policy interventions. The fiscal and administrative measures to contain prices, *inter alia*, including reduction of import duties, ban on exports, imposing stock limits and suspension of futures trading in certain items, have been taken based on the prices monitored by the Cell and other relevant inputs.

Statement

Rate of Inflation for Combined Food Articles, Wheat, Pulses, Sugar and Edible Oils

	Jul-11	Aug-11	Sep-11	Oct-11	Nov-11	Dec-11	Jan-12	Feb-12	Mar-12	Apr-12	May-12	Jun-12	Jul-12
FOOD	8.17	9.19	9.06	9.29	7.94	2.70	1.45	5.93	8.70	9.31	8.93	9.03	8.72
COMBINED													
Wheat	1.79	-2.09	-2.74	-1.72	-4.86	-3.87	-3.42	-3.95	-0.58	5.97	6.75	6.82	6.67
Pulses	-7.48	-4.26	2.90	10.25	14.96	13.73	11.01	7.86	10.10	11.29	16.77	20.48	28.26
Sugar	3.96	6.28	7.38	7.31	6.18	4.69	2.54	4.07	2.87	3.16	5.24	7.07	7.91
Edible Oils	14.76	14.72	13.87	12.93	11.82	11.93	9.43	7.65	9.94	11.18	10.37	9.82	10.32

Source- Office of the Economic Adviser, D.I.P.P.

Setting Up Of I.T.B.P. Unit In Kerala

2562. SHRI KODIKKUNNIL SURESH: Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government has any proposal to set up a new unit of Indo-Tibetan Border Police (I.T.B.P.) at Nooramadu in Kerala; and

(b) if so, the total funds likely to be incurred on it?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) As on date Ministry of Home Affairs has no proposal to set up a new unit of Indo-Tibetan Border Police (I.T.B.P.) at Nooramadu in Kerala.

[Translation]

Promotion of Agriculture

2563. SHRI JAGDISH THAKOR: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Union Government has received any proposals from the States including the State Government of Gujarat for promotion of agriculture sector in the State;

(b) if so, the current status of such proposals, State-wise; and

(c) the time by which such proposals are likely to be approved?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) to (c) No specific proposal from the States including the State Government of Gujarat for promotion of agriculture has been received. However, State Government submit their plan proposal under the various Centrally Sponsored Schemes being implemented by the Department and funds are released based on these proposals and as per the guidelines of the respective schemes.

[English]

Indian Contingent in London Olympic

2564. SHRIMATI DARSHANA JARDOSH:
SHRI NARANBHAI KACHHADIA:
SHRIMATI JYOTI DHURVE:

Will the Minister of YOUTH AFFAIRS AND

SPORTS be pleased to state:

(a) the details of players, coaches and supporting staff associated with the Indian contingent participating in the London Olympic Games, 2012, sports discipline-wise;

(b) the criteria adopted for selecting these persons;

(c) whether a large number of officials/politicians/Union Ministers have also been permitted to witness the Games in London; and

(d) if so, the details thereof and the reasons therefore?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) 81 players, 34 coaches and 3 supporting

personnel were part of the contingent. The details are given in the enclosed statement-I.

(b) Selection of sportspersons was on the basis of their qualifying for participation in Olympic Games. The number of coaches, supporting personnel and managers was based on the number of sportspersons qualified (as per the norms of the London Organising Committee for Olympic Games).

(c) The Ministry of Youth Affairs and Sports permitted an 11 member official delegation to attend the London Olympic Games, 2012. For the first time, 7 former Olympians were included in the official delegation. The delegation attended the Games in two batches.

(d) The details are given in the enclosed statement-II.

Statement-I

Details of Personnal who were part of contingent.

Archery						
27th July - 12th Aug, 2012						
List of Athletes and Officials						
Discipline/ Name			Event		Men (M)/ Women (W)	
1	2	3	4	5	6	
1.	Archery					
	1.	1	Jayant Talukdar	Individual	Recurve/Team	M
	2.	2	Tarundeep Rai	Individual	Recurve/Team	M
	3.	3	Rahul Banerjee	Individual	Recurve/Team	M
	4.	1	Deepika Kumari	Individual	Recurve/Team	W
	5.	2	Laishram Bombayala Devi	Individual	Recurve/Team	W
	6.	3	Chekrovolu Swuro	Individual	Recurve/Team	W
	7.	1	Purnima Mahato	Coach	(W)	W
	8.	2	Limba Ram	Coach	(M)	M
	9.	3	Ravi Shankar	Coach	(M)	M
	10.	4	Paresh Nath Mukherjee	Manager		M

1	2	3	4	5	6
	2.		Athletics		
11.	1	Om Prakash Singh	Karhana	Shot Put	M
12.	2	Vikas Shiv	Gowda	Discus Throw	M
13.	3	Gurmeet	Singh	20 Km Walk	M
14.	4	Baljinder	Singh	20 Km Walk	M
15.	5	Irfan Kolothum	Thodi	20 Km Walk	M
16.	6	Basanta Bahadur	Rana	50 Km Walk	M
17.	7	Ram Singh	Yadav	Marathon	M
18.	8	Renjith	Maheswary	Tripal Jump	M
19.	1	Mayookha	Johny .	Triple Jump	M
20.	2	Tintu	Luka	800m	W
21.	3	Krishna	Poonia	Discus Throw	W
22.	4	Seema	Antil	Discus Throw	W
23.	5	Sudha	Singh	3000m Steeplechase	W
24.	6	Sahana	Kumari	High Jump	W
25.	1	Bahadur Singh	Chauhan	Chief Coach	M
26.	2	Virendar	Singh	Coach	M
27.	3	Usha Pilavulakandi	Tekkeparambil	Coach	W
28.	4	Keragodu Linge	Gowda Shive Gowda	Coach	M
29.		Ramakrishnan	Gandhi/	Coach	M
	5	Alexander Artsybashev		Coach	M
30.	6	Pramod	Jadam	Manager	M
31.	7	Dr. Arun Kumar	Mendiratta	Doctor	M
	3.		Boxing		
32.	1	Devendro	Laishram	Light Fly (46-49 Kg)	M
33.	2	Jai	Bhagwan	Light (60 Kg)	M
34.	3	Manoj	Kumar	Light Welter (64 kg)	M
35.	4	Vikas	Krishan	Welter (69 kg)	M
36.	5	Vijender	Kumar	75 Kg	M
37.	6	Shiva	Thapa	56 Kg	M
38.	7	Sumit	Sangwan	81 kg	M

1	2	3	4	5	6
	39.	1	Chungneijang Mery Kom Hmangte	51kg	W
	40.	1	Gurbakhsh Singh Sandhu	Chief Coach	M
	41.	2	Iglesias Fernandez Blas	Foreign Coach	M
	42.	3	Anoop Kumar	Coach (W)	M
	43.	4	Jaydev Bisht	Coach	M
	44.	5	Abhishek Chowdhary	Doctor	M
	45.	6	Harisankara Varma Raja Kadannama	Physio	M
	46.	7	Bhupinder Singh	Manager	M
4.			Badminton		
	47.	1	Saina Nehwal	Women's Singles	W
	48.	2	Jwala Gutta	Women's Doubles and Mixed Dobles	W
	49.	3	Ashwini Ponnappa Machimanda	Women's Doubles	W
	50.	4	Kashyap Parupalli	Men's Singles	M
	51.	5	Diju Valiya Veetil	Mixed Doubles	M
	52.	1	Gopi Chand Pullela	Coach	M
	53.	2	Edwin Iriawan	Coach	M
5.			Shooting		
	54.	1	Abhinav Bindra	10m Rifle	M
	55.	2	Ronjan Sodhi	Double Trap	M
	56.	3	Manavjit Singh Sandhu	Trap	M
	57.	4	Gagan Narang	10m Rifle 50m Rifle Prone/ 50m Rifle 3 Position	M
	58.	5	Vijay Kumar	25m Rifle Prone/10m Pistol	M
	59.	6	Sanjeev Rajput	50m Rifle 3 Position	M
	60.	7	Joydeep Karmakar	50m Rifle Prone	M
	61.	1	Rahi Jeevan Sarnobat	25m Pistol	W
	62.	2	Heena Sidhu	10m Pistol	W
	63.	3	Annu Raj Singh	10m Pistol/25m Pistol	W
	64.	4	Shagun Chowdhary	Trap Women	W
	65.	1	Stanislav Lapidus	Rifle Coach	M
	66.	2	Anatolii Piddubnyi	Pistol Coach	M

1	2	3	4	5	6
	67.	3	Smirnov Pavel	Pistol Coach	M
	68.	4	Marcello Dradi	Shotgun Coach	M
	69.	5	Prof Sunny Thomas	National Coach	M
			P Cateogry Official		
	70.	1	Uwe Linn	P-Coach	M
	71.	2	Amit Bhattacharjee	P-Coach	M
6.			Swimming		M
	72.	1	Adaveeshaiah Puttaveeraswami Gagan Ullalmath	1500mt Free Style	M
	73.	2	Pradeep Kumar Sreedharan	Coach	M
7.			Hockey (M)		
	74.	1	Shivendra Singh		M
	75.	2	Gurbaj Singh		M
	76.	3	Sunil Sowmarpet Vitalacharya		M
	77.	4	Ignace Tirkey		M
	78.	5	Birendra Lakra		M
	79.	6	Tushar Khandker		M
	80.	7	Danish Mujtaba		M
	81.	8	Manpreet Singh		M
	82.	9	Sreejesh Parattu Raveendran		M
	83.	10	Raghunath Vokkaliga Ramachandra		M
	84.	11	Uthappa Sannuvanda Kushalappa		M
	85.	12	Bharat Kumar Chetri		M
	86.	13	Gurwinder Singh Chandi		M
	87.	14	Sardar Singh		M
	88.	15	Sandeep Singh		M
	89.	16	Dharamvir Singh		M
	90.	17	Kothajit Singh Khadangbam	Alternate Athletes (P)	M
	91.	18	Sarvanjit Singh	Alternate Athletes (P)	M
	92.	1	Michael Jack Nobbs	Chief Coach	M
	93.	2	Mohammed Riaz Nabi	Coach	M

1	2	3	4	5	6
	94.	3	Dayal Clarence Stephen Lobo	Manager	M
	95.	4	David Ian John	Stand In Manager	M
	96.	5	Bibhu Kalyan Nayak	Doctor	M
	97.	6	Shrikant Iyengar	Physio	M
	98.	7	Harishankar Narayanan	Video Analyst	M
8.			Judo		
	99.	1	Garima Choudhary	63kg	W
	100.	1	Jiwan Sharma	Coach	M
9.			Rowing		
	101.	1	Sawarn Singh	Men Single Sculls	M
	102.	2	Manjeet Singh	Light Weight Men Double Sculls	M
	103.	3	Sandeep Kumar	Light Weight Men Double Sculls	M
	104.	1	Ismail Baig	Coach	M
10.			Table Tennis		
	105.	1	Ankita Das	Single	W
	106.	2	Soumyajit Ghosh	Single	M
	107.	1	Leszek Kucharsi	Coach	M
			Tennis		
	108.	1	Leander Adrian Paes	Men's Doubles	M
	109.	2	C Srinivas Mahesh Bhupathi	Men's Doubles	M
	110.	3	Rohan Bopanna	Men's Doubles	M
	111.	4	Somdev Devvarman	Men's Singles	M
	112.	5	Jagadeesan Jagadeesan Vishnuvard	Men's Doubles	M
	113.	6	Sania Mirza	Women's Doubles / Mixed Doubles	W
	114.	7	Rushmi Chakravarthi	Women's Doubles	W
	115.	1	Shiv Misra	Official	M
	116.	2	Nasima Imran Mirza	Official	W
	117.	3	Milos Galecic	Coach	M
			P Cateogry Official		M
	118.	1	Shayamalvallabhjee	P-Coach	M
	119.	2	Sanjay Singh	P-Coach	M

1	2	3	4	5	6
11.			Wrestling		
120.	1	Yogeshwar Dutt		60kg Freestyle	M
121.	2	Amit Kumar		55kg Freestyle	M
122.	3	Sushil Kumar		66kg Freestyle	M
123.	4	Narsingh Pancham Yadav		74kg	M
124.	5	Geeta		55Kg	W
125.	1	Vinod Kumar		Coach	M
126.	2	Yashbvir Singh		Coach	M
127.	3	Om Parkash Yadav		Coach	M
128.	4	Raj Singh		Manager	M
12.			Weightlifting		
129.	1	Soniya Chanu Ngangbam		48kg	W
130.	2	Ravi Kumar Katulu		69kg	M
131.	1	Hansa Sharma		Coach (W)	W
132.	2	Deodutt Sharma		Coach (M)	M
			Medical Staff		
133.	1	Sarala Subba Rao Raghunath Rao		Doctor, Sai	W
134.	2	Sanjogita Soodan		Doctor	W
135.	3	Ramesh Chandra Trivedi		Physiotherapist	M
			Contingent Official		
136.	1	Ajit Pal Singh		Chef De Mission	M
137.	2	Muralidharan Puthiya Kovilakath Raja			
		Raja		Dy. Chef De Mission	M
138.	3	Sandeepan Handa		Olympic Attache (Indian High Commission)	M
139.	4	Harpal Singh Bedi		Press Attache	M
140.	5	Puskar Singh Negi		Accounts	M
141.	6	Nazima Khan		Technical	W
142.	7	Arvind Bala		Administration	W

Statement-II

OFFICIAL DELEGATION FROM MINISTRY OF YOUTH AFFAIRS AND SPORTS:

1. Shri Ajay Maken, Minister of State (Independent Charge) for Youth Affairs and Sports
2. Shri Gopal Krishna, Secretary, Sports Authority of India
3. Shri P.K. Deb, Secretary, Department of Sports
4. Shri Onkar Kedia, Joint Secretary, Department of Sports
5. Shri Aslam Sher Khan, eminent sportsperson (Hockey)
6. Shri Khajan Singh, eminent sportsperson (Swimming)
7. Shri Ashok Kumar, eminent sportsperson (Hockey)
8. Ms. Manisha Malhotra (Promotion of Sports)
9. Shri Rohit Rajpal, eminent sportsperson (Tennis)
10. Shri Satpal, eminent sportsperson (Wrestling)
11. Shri Viren Rasquinha, eminent sportsperson (Hockey and Gold Chest)

Decentralization of agricultural schemes

2565. SHRI RAYAPATI SAMBASIVA RAO: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government is working on approach of decentralizing agricultural schemes to provide flexibility to states to come up with need-based programmes under its Rashtriya Krishi Vikas Yojana;

(b) if so, the details thereof; and

(c) the time by which the programme is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND

MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) to (c) The R.K.V.Y. scheme provides complete flexibility to the States to plan and execute interventions across agriculture and allied sectors as per their priorities and in accordance with their agro-climatic conditions and technological capacity. Under R.K.V.Y. decentralized and detailed planning of agricultural development by way of formulation of comprehensive District Agriculture Plans and State Agriculture Plans is already mandated.

Therefore, decentralization and flexibility are already built into the mechanism of planning and implementation of the scheme.

Sports Training Abroad

2566. SHRI HAMDULLAH SAYEED: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Steering Committee of the Ministry has cleared the proposal for sending elite players for sports training abroad;

(b) if so, the details thereof;

(c) whether a number of injured players have also been selected for training abroad by this Committee;

(d) if so, the details thereof and the reasons therefor; and

(e) the responsibility fixed for such mismanagement?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) and (b) Yes, Madam. The Steering Committee headed by Secretary (Sports) of the Ministry and other members drawn from respective National Sports Federations, National Coaches, Governments Observers etc. held 54 meetings to consider and approve the various proposals including Foreign Exposures of core probables identified in 16 disciplines for London Olympics 2012. In addition, 2 meetings of the APEX Committee headed by the Minister of State (Independent Charge) for Youth Affairs and Sports were also held to review the overall preparations of the

National Teams for the London Olympics and to take necessary decisions to facilitate the preparations.

A total number of 146 Foreign Exposures were held for preparations of London Olympics on which an amount of Rs. 70.55 crore have been incurred.

(c) to (e) No such instance of selection of any injured player for training abroad has come to the notice of the Government.

Strengthening of Jails

2567. SHRI NITYANANDA PRADHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the present status of Central funding for modernisation and strengthening of jails in Odisha State, *inter-alia* indicating the amount of Central grants that have been sanctioned for the purpose during each of the last three years;

(b) the present status of strengthening the policing of East coast areas of the State to check entry of anti-social and terrorists by boats; and

(c) the details of the demands made by the State Government in this direction and the extent to

The details of approved components under the Scheme for East Coast are given below:-

Sl.No.	Name of State/UT	Costal Police Stations	Vessels	Jeeps	Motor Cycles	Check post	Outpost	Barracks
1.	Tamil Nadu	12	24	12	36	40	12	-
2.	Andhra Pradesh	6	18	12	18	-	-	-
3.	Odisha	5	15	10	15	-	-	-
4.	West Bengal	6	18	12	12	-	-	6
5.	Puducherry	1	3	2	3	-	-	-
6.	Andaman and Nicobar Islands	-	10	18	20	-	-	-

A lump sum assistance of Rs. 10 lakh per police station has also been approved for computers and equipments etc.

The coastal States/UTs carried out a vulnerability/gap analysis in consultation with the Coast Guard to

which the same has been agreed to/implemented during the said period?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) State of Odisha was allocated Rs. 80.55 crore by the Government during the Modernisation Scheme for Prisons from 2002-2009 for construction of new jails, barracks, staff quarters, water and sanitation works. As the Scheme closed on 31-3-2009 no fund allocation under the Scheme was made during the last three years. However a sum of Rs. 100 crore has been allocated by the Thirteenth Finance Commission to the State of Odisha for up gradation of security of jails, additional fortifications, better amenities to prisoners, improvement in sanitation, water-supply and medical care.

(b) Keeping in view the vulnerability of the coasts to the activities of criminals and anti-national elements, a Coastal Security Scheme Phase-I was formulated. The Scheme was approved in January, 2005 for implementation in 5 years from the year 2005-06. The Scheme has closed on 31-03-2011.

firm up their additional requirements for formulation of the Coastal Security Scheme Phase-II. The Coastal Security Scheme Phase-II is being implemented over a period of 5 years from 1st April, 2011. The details of approved components under the Scheme for East Coast are given below:

Sl. No.	Name of State/UT	Coastal Police Stations	Boats/Vessels		Number of jetties	Four-wheelers	Motor Cycles
			12 Ton	Others			
1.	Tamil Nadu	30	—	20 (19mt)	12	30	60
2.	Andhra Pradesh	15	30		7	15	30
3.	Odisha	13	26		5	13	26
4.	West Bengal	8	7		4	8	16
5.	Puducherry	3	6		2	3	6
6.	Andaman and Nicobar Islands	20 ***10		10* 23**	10	20	20
MOCs							

*LV—large vessels **RIB—Rigid Inflatable Boats *** Marine Operational Centres

A lump sum assistance of Rs. 15 lakh per Coastal Police Station is also given for surveillance equipment, computer systems and furniture.

(c) An amount of Rs. 223.22 lakh has been given to State Government of Odisha during the last three years for construction of Coastal Police Stations and Jetties and purchase of vehicles.

Agro-Bio Diversity

2568. DR. P. VENUGOPAL: Will the Minister of AGRICULTURE be pleased to state:

(a) whether a project called Bio-DIVA has been jointly undertaken by the German and Indian researchers to promote agro-bio diversity in Kerala;

(b) if so, the details and the objectives thereof; and

(c) the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) While there is no such joint collaborative programme between Indian Council of Agricultural Research and German researchers, the Bio-DIVA

project is reportedly a joint project between M.S. Swaminathan Research Foundation (MSSRF) in Chennai and Leibniz University, Hannover, Germany.

(b) and (c) According to the Leibniz University website, apparently the objectives are protection of agro biodiversity, thereby enabling small and marginal communities to preserve their traditional knowledge, make a living as well as protect the environment; (b) to develop instruments for a sustainable and gender equitable use of agro biodiversity; (c) to protect the entire ecosystem, including the availability of water and other locally important bio-resources like wild edibles and medicinal plants which the tribal communities are dependent on. This is an ongoing project centered in Wayanad District, Kerala.

Water Supply by MCD

2569, SHRI PURNMASI RAM: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether water supply by the Municipal Corporation of Delhi (MCD) in all sectors of R.K. Puram in New Delhi are adequate and all the residents of Government quarters have to use electric motors to draw the drinking water;

(b) if so, the details thereof;

(c) whether residents of all the other Government quarters in New Delhi are provided drinking water without use of electric motor; and

(d) if so, the steps taken/proposed to be taken by the Government to supply water to the residents of R.K. Puram without using electric motor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF SAUGATA ROY):

(a) and (b) South Delhi Municipal Corporation has informed that it does not supply water. New Delhi Municipal Corporation (N.D.M.C.) which provides wafer to the residents of Government quarters in NDMC area has informed that it is supplying water to residents with adequate pressure. Therefore, there is no need for using electric motor by residents.

(c) and (d) Questions do not arise in view of the reply at (a) and (b) above,.

Preparation for National Games

2570. SHRI K.P. DHANAPALAN: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the present status of preparation for the next National Games;

(b) the venue selected for hosting the said games in the country;

(c) whether the Government is satisfied with the preparations;

(d) if so, the details thereof; and

(e) the details of funds sanctioned/released and other sports facilities being provided for conducting the said games?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) to (d) The progress of preparation for the next National Games to be held in the State of Kerala is reviewed by the various Committees set up for this purpose by the Indian Olympic Association. The Central Government does not directly supervise the preparations for the National Games.

(e) The Central Government had earlier sanctioned an Additional Central Assistance (A.C.A.) of Rs.110 crore (50% of the project cost of Rs. 220

crore) to the State Government of Kerala for the National Games. Further, the Government of Kerala approached the Ministry for enhancement in A.C.A.. For the purpose, a Central Team visited Kerala to make an assessment of the requirement of State Government. The Central Team after visit to Kerala recommended that for the purpose of assistance under A.C.A. be accepted. The Central team suggested that the total central assistance to the level of Rs. 202 crore (i.e. 50% of Rs. 403.36 crore) be provided as A.C.A. by the Planning Commission to Government of Kerala. Out of this, Rs. 110 crore has already been provided as per the original budget estimates. Hence, an additional A.C.A. of Rs. 92 crore has been recommended to be provided to the Government of Kerala.

Planning Commission, to whom the recommendations of Central Team were forwarded, have agreed for a total project size of Rs.403.36 crore and have recommended to the Department of Expenditure for release of 2nd instalment of ACA of Rs. 66 crore i.e. 30% grant.

Dilapidated Government Quarters

2571. SHRI RAMKISHUN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of Government Quarters in dilapidated conditions and declared as dangerous by the C.P.W.D. in Delhi and New Delhi areas during each of the last two years and the current year along with the reasons therefor;

(b) whether the allottees have been given alternative accommodations as a result thereof;

(c) if so, the details thereof pool-wise;

(d) whether these quarters have been allotted to other allottees without making it habitable;

(e) if so, the reasons therefor; and

(f) the time by which these quarters would be made habitable?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY):

(a) and (b) The C.P.W.D. has informed that 80, 73 and 58 Government quarters were declared dangerous

during the year 2010-11, 2011-12 and the current year respectively. The concerned quarters were declared dangerous, because they were in dilapidated condition and hence unfit for habitation.

(c) Yes, Madam. The alternative accommodation is provided by Directorate of Estates after receiving the report of the C.P.W.D.

(d) and (e) No, Madam. The Government quarters declared as unfit are not allotted.

(f) A time period of 6 to 12 months is taken for repair/renovation of the concerned government quarters by the C.P.W.D.

Employment in Dairy Industry

2572. SHRI A.T. NANA PATIL: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has launched any specific scheme with a view to create additional employment in dairy industry in rural areas of the country;

(b) if so, the details thereof along with the funds earmarked under the scheme; and

(c) if not, the specific steps taken by the Government to create additional employment in dairy industry in rural areas of the country?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) Department of Animal Husbandry Dairying and Fisheries is implementing Dairy Entrepreneurship Development Scheme (D.E.D.S.) from 1st September, 2010 through National Bank for Agriculture and Rural Development (NABARD) for dairy development and creating employment in both organised and unorganised dairy sector.

(b) The Scheme aims at promoting entrepreneurship and self employment in rural areas by providing credit assistance to agricultural farmers, individual entrepreneurs and groups of unorganized sector and organized sector including self-help groups, dairy cooperative societies, Milk unions, and Milk federations etc. The objectives of the scheme are:

- Setting up modern dairy farms for production of clean milk

- Encourage heifer calf rearing for conservation and development of good breeding stock.

- Bring structural changes in unorganized sector so that initial processing of milk can be taken up at village level.

- Up gradation of traditional technology to handle milk on commercial scale.

- Generate self employment and provide infrastructure mainly for unorganized dairy sector.

The scheme provides credit assistance as back ended capital subsidy 25% for general category and 33.33% for SC/ST beneficiaries of the outlay subject to component wise ceiling. There is budget provision of Rs. 150 crore under the scheme during the current financial year 2012-13.

(c) Does not arise in view of (b) above.

[*Translation*]

Benefit on Cost Price of Agriculture Produce

2573. SHRI RAJU SHETTI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government is contemplating to provide fifty per cent benefit on the basis of recommendations made by the Swaminathan Commission, on cost price of agriculture produce to the farmers;

(b) if so, the details thereof; and

(c) the time by which it is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) to (c) The National Commission on Farmers recommended that the Minimum Support Price (MSP) should be at least 50% more than the weighted average cost of production. This recommendation, however, has not been accepted by the Government. MSP is recommended by the Commission for Agricultural Costs and Prices (CACP) based on objective criteria and considering variety of relevant

factors.

MSP for TUR Dal

2574. SHRI PRATAPRAO GANPATRAO JADHAO: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that most of the farmers are not able to sell their Tur dal and other pulses at the Minimum Support Price (MSP);

(b) if so, the reasons therefor;

(c) the details of the Minimum Support Price of Tur dal during each of the last three years along with the procurement price of Tur dal; and

(d) the steps taken by the Government to provide appropriate price to the farmers for pulses?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) at (b) The Government fixes Minimum Support Prices (MSPs) for the crops covered under MSP including Arhar (Tur) to ensure a minimum return to farmers. However, farmers are free to sell in the open market if it offers a higher price than MSP.

The State Governments have been alerted from time to time to ensure MSP to the farmers.

(c) Procurement is done at MSP. The MSP of Arhar (Tur) from 2009-10 onwards is given below:

(Rs. per quintal)

Year	MSP
2009-10	2300
2010-11	3000*
2011-12	3200*
2012-13	3850

*Additional incentive of Rs.500 per quintal was payable for selling to procurement agencies during the harvest/arrival period of two months.

(d) The Government fixes the Minimum Support Prices (MSPs) of various crops on the recommendations of the Commission for Agricultural Costs and Prices (CACP), the views of concerned State Governments and Central Ministries/Department to ensure a minimum return to the growers. While formulating its

recommendations on price policy, CACP considers a number of important factors which include, *inter alia*, cost of production, changes in input prices, trends in market prices, demand and supply situation, effect on general price level, effect on cost of living etc.

The Government ensures MSP through procurement operations undertaken by the Central, State and cooperative agencies in the states.

[English]

Babies Abandoned by Tourists

2575. SHRI RAMSINH RATHWA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there have been instances of foreign tourists giving birth to babies and going back to their country after abandoning them;

(b) if so, the number of such children at present and whether their births are duly registered;

(c) the nationality given to them in the record; and

(d) the measures taken by the Government to check such cases in future?

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) No such instances have come to the notice of Ministry of Home Affairs. No such data is being maintained centrally by Ministry of Home Affairs.

(b) to (d) Does not arise.

[Translation]

Special Financial Package To New States

2576 KUMARI SAROJ PANDEY: Will the MINISTER OF URBAN DEVELOPMENT be pleased to state:

(a) Whether any special financial package has been provided to newly formed States like Chhattisgarh, Jharkhand and Uttarakhand for urban development work;

(b) if so, the details of the said package, State-wise; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) and (b) The requisite details are as follows:-

(I) Under, Urban Infrastructure and Governance (UIG) sub mission of Jawaharlal Nehru National Urban Renewal Mission (JNNURM), projects have been sanctioned for the Mission cities of Chhattisgarh, Jharkhand and Uttarakhand for urban infrastructure development during the Mission period i.e. 2005 to

2012. Details of Projects sanctioned with 7 years allocation for the States and approved cost with Additional Central Assistance (ACA) commitment and funds released for utilization to the said States are given as under:

(Amount Rs. Lakhs)

Name of State	Total Allocation (Original+ Additional)	Number of projects sanctioned	Cost of sanctioned projects	ACA admissible	ACA released
Chattisgarh	24803.00	1	30364.00	24291.20	21862.08
Jharkhand	94120.00	5	79485.72	49936.58	18688.73
Uttarakhand	40534.00	14	40256.22	31809.10	21020.71
Total	159457.00	20	150105.94	106036.88	61571.52

(II) Under, Urban Infrastructure Development Scheme for Small and Medium Towns (UIDSSMT), one of the sub-components of JNNURM, projects have been sanctioned for the Mission cities of Chhattisgarh, Jharkhand and Uttarakhand for urban infrastructure

development during the Mission period i.e. 2005 to 2012. Details of Projects sanctioned with 7 years allocation for the States and approved cost with ACA commitment and funds released for utilization to the said States are placed below:

(Amount Rs. in Crores)

Name of State	Number of projects sanctioned	Total Allocation	ACA admissible	ACA released
Chattisgarh	4	134.78	134.78	134.72
Jharkhand	6	114.52	104.36	52.90
Uttarakhand	1	46.70	49.39	24.69

(III) In addition, Under the second stimulus package announced by the Government of India in January, 2009, the States including Chhattisgarh, Jharkhand and Uttarakhand, as a one-time measure,

have been provided financial assistance for purchase of buses for their urban transport system under Jawaharlal Nehru National Urban Renewal Mission (JnNURM). The details are as under:

(Amount Rs. in Crores)

State	City	Total Fleet sanctioned	Total Cost Approved in CSMC*	Central Share Approved	Total release (as on 22-8-2012)
1	2	3	4	5	6
Chhattisgarh	Raipur	100	14.85	11.88	5.94

v	w	x	Y	z	{
	Dtnanbad	100	14.3	7.115	3.58
Jharkhand	Jarnshedpur	50	5.5	2.75	1.38
	Ranch!	100	17.5	14.0	7.00
	Dohradun	60	11.40	9.12	5.65
Uttarakhand	Haridwar	60	12.90	10.32	6.24
	Nainital	25	2.88	2.30	1.63

• CSMC - Central Sanctioning and Monitoring Committee

(c) Does not arise.

[English]

Restructuring of NAFED

2577. SHRI M. SREENIVASULU REDDY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the National Agriculture Co-operative Marketing Federation of India Ltd. (NAFED) has submitted any proposals to the Union Government for restructuring of its loans;

(b) if so, the details thereof; and

(c) the present status of these proposals thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) to (c) N.A.F.E.D. had earlier submitted a proposal to the Government envisaging Government guarantee of Rs. 1200 crores so as to enable NAFED to borrow a long-term loan for repayment of overdue and interest free advance/equity of Rs. 920.21 crores over a period of 9 years which is to be repaid in 6 years. Subsequently, NAFED has submitted a revised proposal envisaging a Government Guarantee of Rs. 450 crores and interest free advance/equity of Rs. 590 crores. The approval of the proposal depends on the availability of resources and concurrence of the stakeholders.

[Translation]

Procurement of Foodgrains

2578. SHRI PRAVEEN SINGH ARON: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government has assessed the efficacy of the procurement, lifting and storage system

of foodgrains including wheat in the country;

(b) if so, the details and the outcome thereof;

(c) whether there have been reports of lower payment than the prescribed Minimum Support Price and involvement of touts in the procurement process during the last three years;

(d) if so, the details thereof and the reaction of the Government thereto, State-wise; and

(e) the corrective steps taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Before the start of every marketing season, Department of Food and Public Distribution convenes a meeting of State Food Secretaries, Food Corporation of India and other stake holders to prepare a detailed action plan for making the arrangements of procurement in the ensuing marketing season. Details of number of procurement centres to be opened and arrangements like purchase of packaging material and storage space etc. are discussed in the meeting. Review is made from time to time on the need of additional procurement centres, if any. During the procurement season, the required additional procurement centres are also opened. Lifting of foodgrains by States and Union Territories is also reviewed from time to time.

(c) to (e) Yes, Madam. Six (06) complaints have been received pertaining to alleged irregularities in foodgrains management, procurement, transportation and storage of wheat from Madhya Pradesh during Rabi Marketing Season (RMS) 2012-13, wherein a demand for nquiry by the Union Government were raised. The details are given in the enclosed statement. complaints have been forwarded to FCI and the State Government for seeking their comments on the complaints.

Statement

S. No.	Name of the Complainant	Subject of the Complaint and date.	Action Taken/Present Status
1.	Sh. Premchand Guddu, MP(LS),	A request letter dated 14.06.2012 for ordering CBI enquiry in purchase of poor quality of foodgrains etc. under support price in Madhya Pradesh.	Madhya Pradesh is a DCP state and the procurement operations are undertaken by the state government. However, on receipt of the
2.	Sh. Bhagwan Singh Rajput, MLA, Udaipura, Bareilly (Madhya Pradesh)	Request letter dated 10.05.2012 for conducting CBI enquiry in procurement of old wheat.	complaints, factual reports were sought for from FCI and State Government of Madhya Pradesh.
3.	Sh. Pavan Ghuwara, Genl. Secy. Dist. Congress Committee	Request to investigate Scam in procurement of wheat in Madhya Pradesh.	
4.	Sh. Yadavendra Singh, MLA, Tikamgarh	Request to investigate the matter of procurement of wheat at MSP.	
5.	Sh. Digvijay Singh, Ex-CM, Madhya Pradesh	Request to investigate the matter in delay in supply of gunny bags and recycling of PDS wheat.	
6.	Shri Uday Pratap Singh, M.P (L.S), Hosangabad (Madhya Pradesh).	Request to investigate the matter relating to disappearance of trucks, allegations of recycling of PDS wheat from other States for sale in M.P and inadequate storage space for foodgrains etc.	

[Translation]

Allegations Against BSF

2579. SHRI KAUSHALENDRA KUMAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there are serious allegations against the Border Security Force (BSF) personnel of harassing tribals in Chhattisgarh to force them to admit themselves as maoists;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (c) No case of harassing tribals in Chhattisgarh to force them to confess as Maoist has been reported so far. However, one complaint of alleged physical torture and molestation of the villagers of village Alor, New Alor and Pachangi, District Kanker; and another complaint of alleged harassment of villagers in village Sulangi, Koyalibeda, District Kanker have been reported against BSF personnel in Chhattisgarh State during the years 2010 and 2011 respectively. Both the cases have been inquired into by the Sub Divisional Magistrates concerned as well as BSF authorities and the allegations were found to be false, baseless and motivated.

Appointment in Police Forces

2580. SHRI ANJANKUMAR M. YADAV:
SHRI GORAKH PRASAO JAISWAL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is contemplating to appoint soldiers with three years of service in the Army/Central Para-Military Forces instead of direct recruitment for the police forces; and

(b) if so, the details thereof along with the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH) (a) and (b) A third mode of recruitment known as Limited Competitive Examination has been initiated for making inductions into the Indian Police Service. Apart from officers of the State Police Services, officers of certain ranks from Armed Forces and Paramilitary Forces are also eligible for appearing in the same. The eligibility

criteria stipulates that officers require at least 5 years of service in their parent cadre.

The existing as well as anticipated vacancies in the direct recruitment quota of the Indian Police Service is the prime reason for introduction of the examination.

[English]

Production of Jatropha

2581. SHRI NILESH NARAYANA RANE: Will the Minister of AGRICULTURE be pleased to state:

(a) the details of production of Jatropha during the last three years, State-wise;

(b) the details of production of Jatropha provided for bio-diesel feed stock;

(c) whether any target fixed for production of Jatropha during the last three years; and

(d) if so, the details of target set and quantity achieved during the said period?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) The Government is implementing the Central Sector Scheme "Integrated Development of Tree Borne Oilseeds" with the following researchable issues namely (i) Survey and collection of superior planting material (seeds and cuttings); (ii) Progeny trial of superior planting material and Multi-locational trials at National/Zonal level; (iii) Hybridization in *Jatropha curcas*; (iv) Agri-silvicultural trials; (v) Standardization of propagation techniques and (vi) Development of package of practices.

About 27 superior genotypes of *Jatropha* in National Trial have been recommended for multiplication. The details of plantation of *Jatropha* undertaken under the scheme during last three years are given in the enclosed statement.

(b) As per information received from Ministry of Petroleum and Natural Gas, no biodiesel has been procured for blending during the last three years.

(c) and (d) No targets were fixed for *jatropha* plantation.

Statement*Area Undertaken Under Jatropha Plantations During Last Three Years*

(Area in hectares)

Sl.No.	State	Implementing Agency	2009-10	2010-11*	2011-12*
1	Karnataka	State Deptt. of forest	10	0	0
2.	Manipur	State Deptt. of Agriculture	50	0	0
3.	Mizoram	State Deptt. of Horticulture	250	0	0
4.	Mizoram	State Deptt. of forest	250	0	0
5.	Nagaland	State Deptt. of Agriculture	100	0	0
Grand Total			660	0	0

*Model plantation programme of Tree Borne Oilseeds (TBOs) including Jatropha plantation is not under implementation since 2010-11 as Research Work has been undertaken to develop authentic data on state wise acreage/availability of land under different category of TBOs cultivation in addition to identification of elite planting material of TBOs, seed resources assessment, developing suitable package of practices, developing high yielding varieties with better quality of reliable seed source.

Deployment of Police Personnel*[Translation]*

2582. SHRI ASADUDDIN OWAISI: Will the Minister of HOME AFFAIRS be pleased to refer to the Unstarred Question No. 3170 dated 24 April, 2012 regarding 'Deployment of Police Personnel' and to state:

(a) whether the information has since been collected;

(b) if so, the details thereof and if not, the reasons therefor; and

(c) the steps taken or being taken by the Government to rationalise the deployment of police force between VIP and the common citizens?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) No, Madam. While some information has been received from Bureau of Police Research and Development and five State Governments/Union Territory (UT) Administrations namely Andhra Pradesh, Kerala, Jharkhand, Haryana, Delhi and Union Territory of Andaman and Nicobar Islands, information from other authorities concerned is still awaited. The matter is being followed up for obtaining relevant information.

Functioning of Akashwani/DDK as Relay Centres

2583. SHRI NARAYAN SINGH AMLABE: Will the MINISTER OF INFORMATION AND BROADCASTING be pleased to state:

(a) whether a number of Doordarshan Kendras (DDKs) and Akashwani stations are functioning in the country including Rajgarh district of Madhya Pradesh only as relay centres despite their having been completed for years;

(b) if so, the details thereof and the reasons therefor, location-wise and DDK/Akashwani-wise; and

(c) the time by which sufficient facilities and staff are likely to be provided for direct telecasting/broadcasting of DD/Akashwani services?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. S. JAGATHRAKSHAKAN): (a) and (b) Prasar Bharati has informed that 11 AIR Stations has been made functional as/Relay Centre by redeployment of staff from other stations as sanction of fresh Operation and Maintenance posts for these stations is under process and therefore, production facilities at these stations

could not be utilized. The state-wise list is enclosed as statement-I.

As regards Doordarshan, at present, there are 67 Doordarshan Kendras (Studio Centres) functioning in the country. State-wise locations are given in the enclosed statement-II No staff has been sanctioned for manning 23 Doordarshan Kendras out of above mentioned 67 Doordarshan Kendras. Due to non availability of adequate staff, activities at some Doordarshan Kendras are limited.

(c) The proposal for sanction of Operation and Maintenance (OandM) staff for new AIR Stations and Doordarshan Kendras and filling up of critical vacancies in their network is under active consideration. It is the constant endeavour of Prasar Bharati to utilize the facilities optimally within the constraint of available resources.

Statement-I

Name of AIR stations which are working as Relay Centers

Sl. No.	Name of AIR Station	State	Power of Transmitter
1.	Macherla	Andhra Pradesh	3 KWFM
2.	Saraipalli	Chhattisgarh	1 KWFM
3.	Beiiary	Karnataka	10 KWFM
4.	Manjeri	Kerala	3 KWFM
5.	Mandla	Madhya Pradesh	1 KWFM
6.	Rajgarh	Madhya Pradesh	3 KWFM
7.	Oras	Maharashtra	5 KWFM
8.	Soro	Odisha	1 KMMW
9.	Mount Abu	Rajasthan	6 KWFM
10.	Dharmapuri	Tamil Nadu	10 KWFM
11.	Gopeshwar (Chamoli)	Uttarakhand	1 KMMW

Statement-II

Existing Doordarshan Kendras (Studio Centers)

State/Union Territory	Doordarshean Kendras
1	2
Andhra Pradesh	Hyderabad

1	2
	Vijayawada*
	Warangal*
	Tirupati*
Arunachal Pradesh	Itanagar
Assam	Dibrugarh
	Guwahati
	PPC Guwahati
	Silchar
Bihar	Patna
	Muzaffarpur
Chhattisgarh	Raipur
	Jagdalpur*
Goa	Panaji
Gujarat	Ahmedabad
	Rajkot
Haryana	Hissar*
Himachal Pradesh	Shimla
Jammu and Kashmir	Srinagar
	Jammu
	Leh
	Rajouri*
Jharkhand	Ranchi
	Daltonganj
Karnataka	Banglore
	Gulbarga
Kerala	Thiruvananthapuram
	Trichur*
	Kozhikode
	(Calicut)*

1	2	1	2
Madhya Pradesh	Bhopal	West Bengal	Kolkata
	Indore*		Jalpaiguri*
	Gwalior*		Shantiniketan*
Maharashtra	Mumbai	Anadman and Nicobar	Port Blair
	Nagpur	Islands	
	Pune*	Chandigarh	Chandigarh*
Manipur	Imphal	Delhi	Delhi
Meghalaya	Shillong		CPC Delhi
	Tura	Puducherry	Puducherry
Mizoram	Aizawl	*Doordarshan Kendras (Studio centres) for which no staff has been sanctioned.	
Nagaland	Kohima	<i>[English]</i>	
Odisha	Bhubaneswar	Agreement with Indian Ocean TUMA Commission	
	Sambalpur	2584. SHRI S.R. JEYADURAI: Will the Minister of AGRICULTURE be pleased to state:	
	Bhawanipatna*	(a) whether the Government has signed a 25 years agreement with the Indian Ocean Tuna Commission to comply with all its requirements;	
Punjab	Jalandhar	(b) If so, the details thereof;	
	Patiala*	(c) the extent to which the I.O.T.C. has been making suggestions and insisting on compliance in fishery policy of the country; and	
Rajasthan	Jaipur	(d) the steps taken by the Government to protect the interest of the Indian fishermen in this regard?	
Sikkim	Gangtok*	THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) to (d) Indian Ocean Tuna Commission (I.O.T.C.) is an Inter-Governmental Organization established under the constitution of Food and Agriculture Organization (F.A.O.) of the United Nations. The mandate of the I.O.T.C. is the management and conservation of Tuna and Tuna like species in the Indian Ocean region.	
Tamil Nadu	Chennai	All contracting parties to the agreement for establishment of I.O.T.C., including India are expected to comply with the management and conservation measures adopted by it. India regularly participates in	
	Coimbatore		
	Madurai*		
Tripura	Agartala		
Uttar Pradesh	Lucknow		
	Gorakhpur		
	Bareilly		
	Mau		
	Allahabad*		
	Varanasi*		
	Mathura*		
Uttarakhand	Dehradun*		

the various sessions and meetings of the I.O.T.C. to ensure that the interests of the country are strongly advocated and protected.

Pending court cases of DDA

2585. SHRI E.G. SUGAVANAM: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Delhi Development Authority (DDA) is having large number of cases pending in various courts of law;

(b) if so, the details thereof;

(c) whether any steps has been taken for the early disposal of all the pending cases;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY):

(a) and (b) The Delhi Development Authority (D.D.A.) has reported that about 15285 (Fifteen thousand two hundred and eighty five) cases are pending in various Courts of Law as on 31-07-2012.

(c) to (e) D.D.A. has further reported that it takes all steps for effective and expeditious defence of the

cases for early disposal by the Courts through its officers, Panel Advocates and Standing Counsels.

Protected Monuments

2586. SHRI MANOHAR TIRKEY: Will the Minister of CULTURE be pleased to state:

(a) the details of protected monuments in the country where ticket is issued for entry;

(b) the revenue earned through the sale of tickets during each of the last three years, State-wise; and

(c) the total amount spent on renovation and maintenance of these monuments during the said period, State-wise?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) The details of protected monuments under the jurisdiction of Archaeological Survey of India in the country where ticket is issued for entry are given in the enclosed statement-I.

(b) The State-wise details are given in the enclosed statement-II.

(c) The State-wise details are given in the enclosed statement-III.

Statement-I

List of Centually Protected Ticketed Monuments

Sl. No.	STATE/Name of monument
1	2
ANDHRA PRADESH	
1.	Lower fort (Raja and Rani Mahal), Chandragiri, Distt. Chittoor
2.	Golkonda fort, Golkonda, District. Hyderabad
3.	Ruined Buddhist Stupa and other remains, Amaravati, District Guntur
4.	Hill of Nagarjunakonda with ancient remains, Pullareddigudem, District Guntur
5.	Four storeyed rock-cut Hindu temple, Undavalli, Distt. Guntur
6.	Buddhist monuments, Guntapalle, Distt. West Godavari
7.	Warangal fort, Warangal, Distt. Warangal
8.	Charminar, Hyderabad, District Hyderabad
ASSAM	
9.	Ahom Raja's palace, Garhgaon, District Sibsagar
10.	Karenghar of Ahom Kings, Sibsagar, Distt. Sibsagar

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11. Group of four maidans, Charaideo, Distt. Sibsagar
 12. Bishnudol, Joysagar, Distt. Sibsagar
 13. Ranghar Ruins, Joysagar, Distt. Sibsagar

BIHAR

14. Site of Mauryan Palace, Kumrahar, Patna, Distt. Patna
15. Ancient ruins Vaishali, Distt. Vaishali
16. Sher Shah's tomb, Sasaram, Distt. Rohtas
17. Excavated Site, Nalanda, Distt. Nalanda
18. Ancient Site of Vikramshila, Antichak, Distt. Bhagalpur

CHHATTISGARH

19. Temple of Laxman and Old sites including sculptures Sirpur, Distt. Raipur

GUJARAT

20. Sun Temple, Modhera, Distt. Mehsana
21. Rani Ki-Vav, Patan, Distt. Patan
22. Champaner Monuments, Champaner, Distt. Godhra
23. Asokan Rock Edict, Junagadh, Distt. Junagadh
24. Buddhish Caves, Junagadh, Distt. Junagadh
25. Baba Pyare, Khapra Kodia Caves, Junagadh, Distt. Junagadh

HARYANA

26. Sheikh Chilli's tomb, Thanesar, Distt. Kurukshetra
27. Suraj Kund, Lakharpur, Distt. Faridabad

HIMACHAL PRADESH

28. Ruined fort, Kangra, Distt. Kangra
29. Rock-cut Temples and Sculptures, Masrur, Distt. Kangra

JAMMU AND KASHMIR

30. Group of temples, Kiramchi, Distt. Udhampur
31. Ancient palaces attributed to Raja Suchet Singh, Ramnagar, Distt. Udhampur
32. Avantismami temple, Avantipura, Distt. Pulwama
33. Ancient palace Leh, Distt. Leh (Ladakh)

KARNATAKA

34. Group of monuments, Hampi, Distt. Bellary
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35. Daryia Daulat Bagh, Srirangapatnam, Distt. Mandya
 36. Keshava temple, Somnathpur, Distt. Mysore
 37. Palace of Tipu Sultan, Bangalore, Distt. Bangalore
 38. Fortress and Temple Chitradurga fort, Chitradurga, Distt. Chitradurga
 39. Bellary fort, Belariy, Distt. Bellary
 40. Durga temple, Aihole, Distt. Bagalkot
 41. Cave at Badami, Distt. Bijapur
 42. Group of temples, Pattadakal, Distt. Bagalkot
 43. Gol-Gumbaz, Bijapur, Distt. Bijapur
 44. Ibrahim Rauza, Bijapur, Distt. Bijapur
 45. Temples and Sculpture Gallery, Lakkundi, Distt. Gadag

KERALA

46. Bekal Fort, Pallikere, Distt. Kasargod

MADHYA PRADESH

47. Western Group of Temples, Khajuraho, Distt. Chhatirapur
48. The Palace in the fort, Burhanpur, Distt. Burhanpur
49. Buddhist Caves, Bagh, Distt. Dhar
50. Group of monuments, Mandu, Distt. Dhar
51. Roopmati's Pavilion, Mandu, Distt. Dhar
52. Hoshang Shah's tomb Mandu, Distt. Dhar
53. Buddhist Monuments, Sanchi, Distt. Raisen
54. Gwalior Fort, Gwalior, Distt. Gwalior
55. Bhojshala and Kama Maula's mosque Dhar, Distt. Dhar

MAHARASHATRA

56. Ajanta Caves, Ajanta, Distt. Aurangabad
 57. Ellora Cayes, Ellora, Distt. Aurangabad
 58. Pandulena Caves, Mahoor, Distt. Nanded
 59. Daulatabad Fort, Daulatabad, Distt. Aurangabad
 60. Tomb of Rabia Durani (Bibi Ka Maqbara), Aurangabad, Distt. Arrangabad
 61. Aurangabad Caves Aurangabad, Distt. Aurangabad
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62. Elephanta Caves, Gharapuri, Distt. Raigad
63. Buddhist Caves, Kanheri, Distt. Mumbai Suburban
64. Caves, Temples and inscriptions, Karla, Distt. Pune
65. Cave, Tempie and Inscriptions, Junnar, Distt. Pune.
66. Raigad Fort, Raigad, Distt. Raigad
67. Shaniwarwada, Pune, Distt. Pune
68. Hirakota old fort, Agarkot, Distt. Raigad
69. Old fort, Sholapur, Distt. Sholapur
70. Cave, Temple and Inscriptions, Bhaja, Distt. Pune
71. Aga Khan Palace building, Pune, Distt. Pune

NCT DELHI

72. Jantar Mantar
73. Khan-i-Khana
74. Purana Qila
75. Tughluqabad Fort
76. Kotla Feroz Shah
77. Safdarjung Tomb
78. Red Fort
79. Humayun's Tomb
80. Qutb Minar
81. Sultan Garhi

ODISHA

82. Sun Temple, Konarak, Distt. Puri
83. Rajarani temple, Bhubaneshwer, Distt. Puri
84. Ancient Remains on both Udaigiri and Khandagiri hills, Bhubaneshwar, Distt. Khurda
85. Ratnagiri Monuments, Ratnagiri Distt. Jajpur
86. Ruins of Buddhist temples and images, Lalitagiri, Distt, Cuttack

RAJASTHAN

87. Deeg Bhawan, Deeg, Distt. Bharatpur
88. Kumbhalgarh fort, Kumbalgarh, Distt. Rajsamand
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89. Chittaurgarh fort, Chittaurgarh Distt. Chittaurgarh

TAMIL NADU

90. Group of Monuments, Mamallapuram, Distt. Kanchipuram

91. Gingee fort, (Rajgirid and Krishnagiri), Gingee, Distt. Villupuram

92. Fort, Dindigul, Distt. Dindigul

93. Muvarkoil, Kodumbalur, Distt. Pudukkottai

94. Rock-Cut Jain temple, Sittanavassal, Distt. Pudukkottai

95. Natural Cavern called Eladipallanan, Sittannavassal, Distt. Pudukkottai

96. Fort, Tirumayam, Distt. Pudukkottai

97. Fort St. George, Chennai, Distt. Chennai

UTTAR PRADESH

98. Taj Group of Monuments, Agra, Distt. Agra

99. Agra Fort, Agra, Distt. Agra

100. Fatehpur Sikri, Agra, Distt. Agra

101. Akbar's tomb, Sikandara, Agra, Distt. Agra

102. Mariams tomb, Sikandara, Agra, Distt. Agra

103. Itimad-ul-Daulu's tomb, Agra, Distt. Agra

104. Rambagh group of monuments, Agra, Distt. Agra

105. Mehtab Bagh, Agra, Distt. Agra

106. Rani Jhansi Fort, Jhansi, Distt. Jhansi

107. Rani Lakshmi Bai Mahal, Jhansi, Distt. Jhansi

108. Site of Sahet-Mahet, Distt. Sravastinagar

109. Residency Buildings, Lucknow, Distt. Lucknow

110. Buddhist Site, Sarnath, Distt. Varanasi

111. Observatory of Man Singh, Varanasi, Distt. Varanasi

112. Lord Cornwallis Tomb, Ghazipur, Distt. Ghazipur

113. Old fort, Jaunpur, Distt. Jaunpur

WEST BENGAL

114. Hazarduari palace, Killa Nizamat, Distt. Murshidabad

115. Cooch Bihar Palace, Cooch Behar, Distt. Cooch Behar

116. Bishnupur Temples, Bishnupur, Distt. Bankura

Statement-II*Revenue earned from entry fee at centrally protected ticketed monuments in the country (State-wise)*

(Amount in Rupees)

Sl. No.	Name of State	2009-10	2010-11	2011-12
1.	Andhra Pradesh	17088230	19471435	20358520
2.	Assam	1508420	1850340	1760045
3.	Bihar	7666181	13306465	14712035
4.	Chhattisgarh	222380	182990	219805
5.	Gujarat	4100000	4700000	6100000
6.	Haryana	772285	629960	658630
7.	Himachal Pradesh	536325	651920	844065
8.	Jammu and Kashmir	387115	808660	902130
9.	Karnataka	38435147	40962680	44210835
10.	Kerala	1863188	1457200	1869180
11.	Madhya Pradesh	33080190	36971709	38987460
12.	Maharashtra	54116965	62846685	67586865
13.	NCT Delhi	211593855	233923790	239486258
14.	Odisha	23485895	25921035	27910885
15.	Rajasthan	6460000	6943000	7842000
16.	Tamil Nadu	28256490	27904580	30680505
17.	Uttar Pradesh	353896020	376258130	424788668
18.	West Bengal	2340670	2433850	2505460
	Total	785809356	857224429	931423346

Statement-III*Expenditure incurred on centrally protected ticketed monuments in the country (State-wise)*

(Amount in Rupees)

Sl.No.	Name of State	2009-10	2010-11	2011-12
1	2	3	4	5
1.	Andhra Pradesh	14418710	5983734	6187984
2.	Assam	3233245	2193777	4370698
3.	Bihar	8631298	13624853	19289553
4.	Chhattisgarh	2126545	2278872	831855

1	2	3	4	5
5.	Gujarat	5146302	2636844	4113271
6.	Haryana	3544650	2492744	1278212
7.	Himachal Pradesh	3059748	1257301	1566074
8.	Jammu and Kashmir	2648518	2556088	2829921
9.	Karnataka	35143429	29460965	33473369
10.	Kerala	2595898	2816681	1210453
11.	Madhya Pradesh	4504725	8783711	8180614
12.	Maharashtra	64437963	44477494	68590043
13.	NCT Delhi	87638920	87651191	38029860
14.	Odisha	11328199	7800992	8513865
15.	Rajasthan	10043452	8377486	13602037
16.	Tamil Nadu	8196202	9741052	15763290
17.	Uttar Pradesh	32102097	32838682	32597142
18.	West Bengal	3629696	3941579	5812062
Total		302429597	268914046	266240303

Crop Technology

2587. SHRI B.Y. RAGHAVENDRA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has taken any long term measures to improve crop technology and mechanism to make the produce of farmers competitive in the global market;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) Yes, Madam Indian Council of Agricultural Research (I.C.A.R.) has taken several initiatives by conducting basic and applied research through its 24 crop based research institutes and 31 crops related All India Coordinated Research Projects (A.I.C.R.Ps) mostly situated in State Agricultural Universities (S.A.U.s)

to improve crop technology, mechanism to make their produce competitive in global market.

(b) The I.C.A.R. has developed several location specific cost effective improved technologies like varieties/hybrids, crop diversification, resource conservation technologies (zero tillage, bed planting, laser leveling, system of rice intensification), soil reclamation/amelioration measures, integrated soil-water-nutrient management, water harvesting and conservation, participatory watershed models, micro-irrigation, integrated farming system, integrated pests/diseases management measures etc which have boosted the agricultural production and quality produce in the country. Apart from the varieties/hybrids developed for high yield and tolerance to diseases, several trait specific varieties with improved quality parameters have also been developed to make the produce competitive in global market enclosed statement. With these efforts, the export of different commodities has increased over a period of three years from 2008-09 to 2010-11 (Basmati rice from 15.56 lakh tonnes to 21.83 lakh tonnes; pulses from

1.37 lakh tonnes to 2.05 lakh tonnes; Groundnut from 2.58 lakh tonnes to 4.04 lakh tonnes).
2.98 lakh tonnes to 4.17 lakh tonnes; Guar gum from

(c) Question does not arise.

Statement

List of varieties of different crops with specific quality attributes

Crop	Variety	Quality attributes
Rice	PRH 10, PB 1121, Basmati 370, Improved Pusa Basmati 1	Scented fine grain rice and basmati varieties
Maize	HQPM 4, HQPM 5, HQPM 7, Vivek QPM 4	Quality protein maize
Chickpea	MNK 1, PKV (K)4, Phule G 0517, KAK2, JGK-1	Large seeded Kabuli for domestic as well as export purpose
Lentil	DPL 62, IPL 406, K 75, Pant Lentil 7	Large seeded with pink cotyledon
Groundnut	Mallika, TBG 39, Prakash, M 522, TGS 1, GG 20, TDG 39	Large seeded and confectionary type
Cluster bean	RGC - 1038, HG 870, RGC-1033, HG 2-20, HG 884	Varieties of guar gum

Setting up of Indian Institute of Crop Processing Technology

2588. SHRI PONNAM PRABHAKAR: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has any proposal to set up Indian Institute of Crop Processing Technology in some States during the XIIth Five Year Plan;

(b) if so, the details worked out so far;

(c) the parameters adopted therefor; and

(d) the funds allocated/to be allocated for the purpose during the XIIth Five Year Plan?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT):
(a) The Indian Institute of Crop Processing Technology is already functional under the aegis of the Ministry of Food Processing Industries at Thanjavur, Tamil Nadu.

(b) The Working Group constituted by the Ministry for preparing 12th Plan proposals has recommended

establishing Regional Centres of the Institute in other parts of the country.

(c) The location and other details have not been finalized so far.

(d) The fund allocation has not been finalized as yet.

Strength of CAPFS

2589. SHRI NAVEEN JINDAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the actual strength of the Central Armed Police Forces (C.A.P.Fs), rank-wise and force-wise;

(b) the total number of C.A.P.F. personnel that have been provided with weapons/arms, rank-wise and force-wise;

(c) whether most of the C.A.P.Fs do not get to use their weapons/arms for long intervals;

(d) if so, the reasons therefor;

(e) whether adequate practice and training in usage of arms/weapons is being provided to these personnel at regular intervals, especially to those

personnel who do not get to use their arms/weapons often; and

(f) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) The actual strength of the Central Armed Police Forces (CAPFs), rank-wise and force-wise are as under:

FORCE	Officers/GOs	JCOs/SOs	ORs
ARs	999	3739	60467
BSF	3903	27165	196446
CISF	1200	18425	95028
CRPF	4055	34393	241414
ITBP	1218	7678	53016
NSG	364	1230	7331
SSB	726	3778	58727

(b) C.A.P.Fs personnel are provided with weapons/arms as per authorization in the respective Force. However, the rank-wise and force-wise details of weapon/arms are not disclosed in the interest of National Security.

(c) to (f) No Madam. All C.A.P.F. personnel are provided adequate practice and training for usage of arms/weapons regularly to keep them familiarized with the handling and use weapon through Annual firing practice, Intensive Refresher Training and other promotional/in-service courses conducted from time to time.

Soil Health Cards

2590. SHRI G.M. SIDDESHWARA:
SHRI RAJU SHETTI:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government proposes to provide soil health cards to the farmers in the country;

(b) if so, the details thereof; and

(c) the time by which it is likely to be provided?

THE MINISTER OF STATE IN THE MINISTRY

OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) The Government is according high priority to soil testing and is providing assistance to State Government/ Union Territories (UTs) for setting up Soil Testing Laboratories (STLs) for augmenting existing capacity of States for soil testing for issuing soil health cards to farmers. However, this requires effort by State Governments/UTs in mobilizing technical manpower for soil testing and issuing soil health cards.

(b) About 488.25 lakh (Provisional) soil health cards have been distributed to farmers up to March 2012. The details of soil health cards issued in the country State-wise are given in the enclosed statement.

(c) Since soil health needs to be assessed periodically, so issuing of soil health cards is a continuous, ongoing process.

Statement

State wise distribution of Soil Health Cards to the Farmers

State/UTs	Soil health cards issued (Till March 2012) (in lakhs)
1	2
South Zone	
Andhra Pradesh	41.71
Karnataka	58.77
Kerala	16.97
Tamil Nadu	39.80
Puducherry	0.23
Anadaman and Nicobar Island	0.03
S Zone Total	157.51
West Zone	
Gujarat	44.73
Madhya Pradesh	16.57
Maharashtra	26.24
Rajasthan	24.67

1	2
Dadar and Nagar Haveli	0.05
Chhattisgarh	4.72
Goa	2.06
W Zone Total	119.04
North Zone	
Haryana	11.58
Punjab	22.41
Uttarakhand	1.84
Uttar Pradesh	118.13
Himachal Pradesh	10.46
Jammu and Kashmir	1.13
Delhi	0.074
N Zone Total	165.624
East Zone	
Bihar	8.11
Jharkhand	1.66
Odisha	21.22
West Bengal	3.08
E Zone Total	34.07
North East Zone	
Assam	5.11
Tripura	1.04
Manipur	1.29
Meghalaya	0.84
Nagaland	0.37
Arunachal Pradesh	1.75
Sikkim	0.64
Mizoram	0.97
NE Zone Total	12.01
Grand Total	488.25 (P)

(P) Provisional

*[Translation]***Loans Under IDSMT**

2591. SHRI MAROTRAO SAINUJI KOWASE: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Union Government has received requests from various State Governments seeking cent per cent conversion of the loan component into grants under the Integrated Development of Small and Medium Town (IDSMT) Scheme;

(b) if so, the details thereof; and

(c) the reaction of the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) and (b) Yes, Madam. State Governments of Tamil Nadu, Karnataka, West Bengal and Madhya Pradesh had requested for converting the loan released under Integrated Development of Small and Medium Town (IDSMT) Scheme into grants.

(c) These requests could not be considered as there is no provision in the guidelines of SDSMT to convert the loan component into grant.

Delhi Master Plan, 2021

2592. SHRI JAI PRAKASH AGARWAL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government proposes to mark the boundary of the area of old Delhi, also known as Shahjahanabad and declare the whole area as commercial zone under the Master Plan of Delhi, 2021;

(b) if so, the details thereof;

(c) whether the Government has taken any steps so far in this regard; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) No, Madam. The Shahjahanabad Special Area already been delineated in the MPD-2021. There is no such proposal to declare the entire as a commercial zone.

(b) and (d) Does not arise in view of (a) above.

Rashtriya Krishi Abhinav Project

2593. SHRI SHAILENDRA KUMAR: Will the Minister of AGRICULTURE be pleased to state:

(a) the number and details of the sub-projects/ schemes being funded under the Rashtriya Krishi Abhinav Project (National Agricultural Innovation Project) along with the stage at which they stand at present;

(b) whether the Government has extended the time limit of research works of such projects especially for the Indian Agricultural Statistics Research Institute, Pusa, Delhi;

(c) if so, the details thereof;

(d) whether the Government is aware that there is discrimination on the selection of research associates/ senior research fellows/junior research fellows in these institutes;

(e) if so, the details thereof and the action being taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY FOOD PROCESSING INDUSTRIES AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) National Agricultural Innovation Project (Rashtriya Krishi Navonmeshi Project) consisting of 191 sub-projects, is still continuing. The completion date of the

National Agricultural Innovation Project has been extended up to 30th June, 2014 from the initial closing date of 31st December, 2012.

The list of various sub-projects is enclosed as statement.

(b) Yes Madam, three sub-projects of National Agricultural Innovation Project have been extended at IASRI, New Delhi.

(c) Following sub-project running at IASRI have been granted extension:-

- i. Establishment of National Agricultural Bioinformatics Grid (NBAG) in ICAR extended up to March 31, 2013. Original completion date was 31st March, 2012. (Lead Centre)
- ii. Strengthening Statistical Computing for NARS extended up to March 31, 2013. Original completion date was 31st March, 2012. (Lead Centre)
- iii. Implementation of Management Information System (MIS) including Financial Management System (FMS) in ICAR extended up to March 31, 2013. Original completion date was 31st March, 2012. (Lead Centre)

(d) and (e) A complaint was received by a candidate in respect of the recruitment for Research Associate/ Senior Research Fellow in project (iii) at (c) and the same is being examined.

Statement

List of NAIP Sub-Projects

COMPONENT-1

1. Consortium for e-Resources in Agriculture (CeRA)(Proponent: IARI, New Delhi)
 2. Development of e-Courses for B.Sc.(Agriculture) degree program (Proponent: TNAU, Coimbatore, Tamil Nadu)
 3. Development of e-Courses for B.V.Sc. and A.H. degree program (Proponent: TNVASU, Chennai)
 4. Learning and Capacity Building (LandCB) (Proponent: NAARM, Hyderabad)(Downloads)
 5. AGROWEB - Digital Dissemination System for Indian Agricultural Research (ADDSIAR)(Proponent: NBPGR, New Delhi)
 6. Development of e-courses for B.F.Sc. degree programme (Proponent: **KVAFSU** Mangalore, Karnataka)
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7. Development of e-courses for B.Sc.(Horti.)degree programme (Proponent: UAS, Bangalore)
 8. Assessment of Impact of Climate Change on Water-Energy Nexus in Agriculture Under Canal Irrigation System (Proponent: IIM, Ahmedabad)
 9. e-Publishing and Knowledge System in Agricultural Research (Proponent: DIPA, ICAR)
 10. e-Home Science Courseware consortium (Proponent: ANGRAU, Hyderabad)
 11. Zonal Technology Management and BPD Unit at CIRCOT, Murnbai (Proponent: CIRCOT, Mumbai)
 12. Zonal Technology Management and BPD Unit at IARI, New Delhi (Proponent: IARI, New Delhi)
 13. Development of B.Tech (Dairy Technology) degree Programme (Proponent: NDRI, Kamal)
 14. Development and maintenance of Rice Knowledge Management Portal (Proponent: DRR, Hyderabad)
 15. Zonal Technology Management and BPD Unit at CIFT, Cochin (Proponent: CIFT, Cochin)
 16. Establishing and Networking of Agricultural Market Intelligence Centres in India ((Proponent : TNAU, Coimbatore)
 17. Strengthening Statistical Computing for NARS ((Proponent: IASRI, New Delhi)*
 18. Decision Support System for Enhancing Productivity in Irrigated Saline Environment using Remote Sensing, Modelling and GIS ((Proponent: CSSRI, Kama!)
 19. Enabling Small Stakeholders to Improve their Livelihoods and Benefit from Carbon Finance (Proponent: ICRAF, New Delhi)
 20. Strengthening of digital library and information Management under NARS (e-GRANTH) (Proponent: IARI, New Delhi)
 21. Mobilizing mass media support for sharing agro- information (Proponent: DIPA, New Delhi)
 22. Zonal Technology Management and BPD Unit at IVRI, Izatnagar (Proponent: IVR1, Izatnagar)
 23. Zonal Technology Management and BPD Unit at NIRJAFT, Kolkata (Proponent: NIRJAFT, Kolkata)
 24. Business Planning and Development (BPD) Unit at Birsa Agricultural University (BAU), Ranchi (Proponent: BAU, Ranchi)
 25. Business Planning and Development (BPD) Unit at Anand Agricultural University (AAU), Anand (Proponent: AAU, Anand)
 26. Business Planning and Development (BPD) Unit at Chaudhary Charan Singh Haryana Agricultural University (CCSHAU), Hisar (Proponent: CCSHAU, Hisar)
 27. Business Planning and Development (BPD) Unit at Jawaharlal Nehru Krishi Vishwa Vidyalaya (JNKVV), Jabalpur (Proponent: JNKVV, Jabalpur)
 28. Business Planning and Development (BPD) Unit at Tamil Nadu Agricultural University (TNAU), Coimbatore (Proponent: TNAU, Coimbatore)
 29. Handholding and Mentoring of BPD units of NARS (Proponent: International Crops Research Institute for the Semi-Arid Tropics (ICRISAT), Hyderabad)
 30. Implementation of Management Information System (MIS) including Financial Management System (FMS) in ICAR (Proponent: IASRI, New Delhi)*
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31. Developing, Commissioning, Operating and Managing an online Examination system for NET/ARS-Prelim Exam by ASRB, ICAR (Proponent: Agricultural Scientists Recruitment Board (ASRB))
 32. Establishment of National Agricultural Bioinformatics Grid (NABG) in ICAR (Proponent: IASRI, New Delhi)*
 33. Development of e-Courses for B.tech (Agriculture Engineering) (Proponent: Anand Agricultural University, Gujarat)
 34. Engaging Farmers, Enriching Knowledge: Agropedia Phase- II (Proponent: IIT-Kanpur)
 35. Capacity Building through National Training ((Proponent: NAIP, New Delhi)
 36. Re-designing the farmer-extension-agricultural research/education continuum in India with ICT-mediated knowledge management (ICRISAT), Hyderabad
 37. Assessment of future human capital requirements in agriculture (NAARM), Hyderabad (38. KrishiPrabha - Indian Agricultural Dissertations Repository (CCSHAU), Hisar)
 39. Policy and Institutional Options for Inclusive Agricultural Growth (IARI), New Delhi
 40. Developing a Decision Support System for Agricultural Commodity Market Outlook (NCAP), New Delhi
 41. Innovations in Technology Mediated Learning: An Institutional Capacity Building in using Reusable Learning Objects in Agro-horticulture (IGNOU), New Delhi
 42. Development of ICT Based Tools/Technology towards an Interactive Multimedia Agriculture Advisory System (RTBI)
 43. Visioning, Policy Analysis and Gender (V-PAGE) (NCAP), New Delhi

COMPONENT-II

44. A Value Chain for Cotton Fibre, Seed and Stalks: An Innovation for Higher Economic Returns to Farmers and Allied Stake Holders (Consortium Leader: CIRCOT, Mumbai)
 45. Responsible Harvesting and Utilization of Selected Small Pelagics and Fresh Water Fishes (Consortium Leader: CIFT, Kochi)
 46. Creation for Demand for Millet Foods Through PCS Value-Chain (Consortium Leader: NRCS, Hyderabad)
 47. A Value Chain for Clean Meat Production from Sheep (Consortium Leader: NRC Meat, Hyderabad)
 48. A Value Chain in Major Seed Spices for Domestic and Export Promotion (Consortium Leader: SDAU, Sardarkrushinagar)
 49. Value Chain on Potato and Potato Products (Consortium Leader: CPRI, Shimla)
 50. Value Chain in Coconut (Consortium Leader: CPCRI, Kasargod)
 51. A Value Chain on Oceanic Tuna Fisheries in Lakshadweep Sea (Consortium Leader: CMFRI, Kochi)
 52. A Value Chain on Biomass Based Decentralized Power Generation for Agro Enterprises (Consortium Leader: CIAE, Bhopal)
 53. A Value Chain on Utilization of Banana Pseudostem for Fibre and Other Value Added Products (Consortium Leader: NAU, Navsari)
 54. A Value Chain on Seabuckthorn (*Hippophae L.*) (Consortium Leader: CSKHPKV, Palampur)
 55. Value Chain in Natural Dye (Consortium Leader: ANGRAU, Hyderabad)
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56. Value Chain on Enrichment and Popularization of Potential Food Grains for Nutraceutical Benefits (Consortium Leader: UAS, Dharwad)
 57. A Value Chain on Production and Value Addition in Indian Major Carps and Prawns (Consortium Leader: KVAFSU, Bidar)
 58. A Value Chain on Fish Production on Fragile Agricultural Lands and Un-utilized Agro-aquatic Resources in Konkan Region of Maharashtra (Consortium Leader: CIFE, Mumbai)
 59. A Value Chain on Industrial Agroforestry in Tamil Nadu (Consortium Leader: TNAU, Coimbatore)
 60. Bio-pesticide Mediated Value Chain For Clean Vegetables (Consortium Leader: CSKHPKV, Palampur)
 61. A Value Chain on Murrel Production in Tamil Nadu and Odisha (Consortium Leader: St. Xavier's College, Palayamkottai)
 62. Export Oriented Marine Value Chain for Farmed-Seafood Production Using Cobia (*Rachycentron candum*) Through Rural Entrepreneurship (Consortium Leader: TANUVAS, Chennai)
 63. Value Chain on Flowers for Domestic and Export Markets (Consortium Leader: TNAU, Coimbatore)
 64. Value Chain on Novelty Pork Products Under Organized Pig Farming System (Consortium Leader: AAU, Jorhat)
 65. Value Chain on Value Added Products Derived from *Prosopis juliflora* (Consortium Leader: CAZR1, Jodhpur)
 66. Value Chain on Coconut Fibre and its By-products (Proponent: NIRJAFT, Kolkata)
 67. A Value Chain on underutilized Fruits of Rajasthan (Proponent: MPUAT, Udaipur)
 68. A Value Chain on High Value Shellfish from Mariculture Systems (Proponent: CMFRJ, Kochi)
 69. Utilization Strategy for Oceanic Squids in Arabian Sea: A Value Chain Approach (Proponent: CMFRI, Kochi)
 70. A Value Chain on Production of Food-Grade Nutraceuticals for Use as Natural Antioxidants and Food Colorants (Proponent: IARI, New Delhi)
 71. A Value Chain on Lac and Lac Based Products for Domestic and Export Markets (Proponent: IINRG, Ranchi)
 72. Value Chain on Zona Free Cloned Embryos for Quality Animal Production from Elite Buffaloes and Pashmina Goats (Proponent: NDRI, Karnal)
 73. A Value Chain on Enhanced Productivity and Profitability of Pashmina Fiber (Proponent: SKUAST, Srinagar)
 74. A Value Chain on Kashmir Saffron (Proponent: SKUAST, Srinagar)
 75. A Value Chain on Composite Dairy Foods with Enhanced Health Attributes (Proponent: NDRI, Karnal)
 76. Novel Food Chain using By-products of Milling Industry for Enhancing Nutritional Security (Proponent: IICPT, Thanjavur)
 77. A Value Chain on Wild Honey Bee (Proponent: UAS, Bangalore)
 78. Capitalization of Prominent Landraces of Rice in Odisha through Value Chain Approach (Proponent: M. S. Swaminathan Research Foundation, Jeypore, Odisha)
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79. A Value Chain for Kokum, Karonda, Jamun and Jackfruit (Proponent: BSKKV, Dapoli)
 80. Protected Cultivation of High Value Vegetables and Cut Flowers- A Value Chain Approach (Proponent: IARI, New Delhi)
 81. A Value Chain on Selected Aromatic Plants of North East India (Proponent: CAU, Gangtok)
 82. A Value Chain on Linseed; Processing and Value Addition for Profitability (Proponent: BAIF, Pune)
 83. A Value Chain on Cashew for Domestic and Export Market (Proponent: Cashew Export Promotion Council, Kollam, Kerala)
 84. A Value Chain on Ginger and Ginger Products (Proponent: OUAT, Bhubaneswar)
 85. A Milk Value Chain in an Unorganized Sector (Proponent: TANUVAS, Chennai)
 86. A Value Chain on Mango and Guava for Domestic and Export Market (Proponent: CISH, Lucknow)
 87. A Value Chain Model for Bioethanol Production from Sweet Sorghum in Rainfed Areas Through Collective Action and Partnership (ICRISAT), Hyderabad
 88. Tomato Processing Prioritizations for Global Competence (MPKV), Rahuri
 89. A Value Chain on Commercialization of Maize and Maize Products (UAS-B), Bangalore
 90. A Value Chain on Food Products from Small Millets of Bastar Region of Chhattisgarh aavidyalaya (IGKV), Raipur
 91. A Value Chain on Enhanced Productivity and Profitability of Patchouli (*Pogostemon Patchouli*) Jewargi Agro Food Park Ltd., Bangalore
 92. A Value Chain on Enhanced Productivity and Profitability of Pomegranate, Akshay Food Park Ltd (AFPL), Bangalore
 93. A Value Chain on Castor and Its Industrial Products, Sardarkrushinagar Dantiwada Agricultural University (SDAU), Sardarkrushinagar
 94. A Value Chain on Aloe Vera Processing, Indian Institute of Technology (IIT), Kharagpur

COMPONENT-III

95. Sustainable Rural Livelihood Security in Backward Districts of Maharashtra (Proponent: BAIF Pune)
 96. Enhancement of Livelihood Security through Sustainable Fanning Systems and Related Farm Enterprises in North-West Himalayas (Proponent: VPKAS Almora, Uttarakhand)
 97. Livelihood Improvement and Empowerment of Rural Poor through Sustainable Farming Systems in North East India (Proponent: ICAR Research Complex for NEH Region, Barapani, Umiam, Meghalaya)
 98. Developing Sustainable Farming System Models For Prioritized Micro Watersheds in Rainfed Areas of Jharkhand (Proponent: BAU, Ranchi, Jharkhand)
 99. Livelihood and Nutritional Security of Tribal Dominated Areas through Integrated Farming System and Technology Models (Proponent: MPUAT, Udaipur)
 100. Sustainable Livelihood Improvement through Need Based Integrated Farming System Models in Disadvantaged Districts of Bihar (Proponent: ICAR Research Complex for Eastern Region, Patna)
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101. Integrated Project for Research on Development Process and Sustainability of Livelihood in Disadvantaged Districts of Gujarat State (Proponent: SDAU, Sardarkrushi Nagar, Gujarat)
 102. Fanning System for Livelihood Security of Small and Marginal Farmers in Disadvantaged Districts of Tamil Nadu (Proponent: Annamalai University, Annamlainagar, Tamil Nadu)
 103. Sustainable Farming System to Enhance and Ensure Livelihood Security of poor in Purulia, Bankura and West Midnapore Districts of West Bengal (Proponent: BCKV, Nadia, West Bengal)
 104. Sustainable Rural Livelihood Empowerment Project for Northern Disadvantaged Districts of West Bengal (Proponent: UBKV, West Bengal)
 105. Multi Enterprise Farming Models to Address the Agrarian Crisis of Wayanad District of Kerala (Proponent: KAU, Thrissur, Kerala)
 106. Nutrition and Livelihood Security through Resource and Entrepreneurship Management in Bidar district (Proponent: UAS, Dharwad, Karnataka)
 107. Ensuring Livelihood Security through Watershed Based Farming System Modules and Related Enterprises in SC/tribal dominated population of Mirzapur and Sonbhadra Districts in Vindhyan Region (Proponent: BHU, Varanasi, UP)
 108. Sustainable Livestock Farming System for Livelihood Security in Hoshiarpur District of Punjab (Proponent: GADVASU, Ludhiana, Punjab)
 109. Integrated Farming System Modules to Ensure Sustainable Livelihood Security for the Peasants of Disadvantaged Districts of Madhya Pradesh (Proponent: JNKVV, Jabalpur, MP)
 110. Improving Livelihood Security in Salt-Affected Watersheds of Muzaffarpur and Sheohar Districts of Bihar (Proponent: RAU, Bihar)
 111. Goat Husbandry Based Integrated Approach for Livelihood Security in Disadvantaged Districts of Bundelkhand Region. (Proponent: CIRG, Mathura, UP)
 112. Livelihood Promotion through Integrated Farming System in Assam (Proponent: AAU, Jorhat, Assam)
 113. Sustainable Rural Livelihood and Food Security to Rainfed Farmers of Odisha (Proponent: OUAT, Odisha)
 114. Strategies to enhance adaptive capacity to climate change in Vulnerable Regions (Proponent: IARI, New Delhi (GEF))
 115. Harmonizing biodiversity conservation and agricultural intensification through integration of plant, animal and fish genetic resources for livelihood security in fragile ecosystems (Proponent: NBPGR, New Delhi (GEF))
 116. Strategies for sustainable management of degraded coastal land and water for enhancing livelihood security of farming communities (Proponent: CSSR, Canning Town, West Bengal (GEF))
 117. Integrated Farming System (IFS) for enhancing sustainable rural livelihood security in Sahibganj and Pakur Districts of Jharkhand (Proponent: Gramin Vikas Trust, Ranchi)
 118. Up-scaling Livelihood of Forest based and Forest Communities through enhanced Farm Productivity and Efficient Support Systems in Godda District of Jharkhand (Proponent: Agricultural Finance Corporation Ltd, Ranchi)
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119. Integrated farming System for Sustainable rural livelihoods in undulating and rainfed areas of Jhabua and Dhar district of Madhya Pradesh (Proponent: Rajmata Vijayaraje Scindia Krishi Vishwa Vidyalaya, Gwalior)
 120. Sustainable livelihood improvement through integrated freshwater aquaculture, horticulture and livestock development in Mayurbhanj, Keonjhar and Sambalpur districts of Odisha (Proponent: CIFA, Bhubaneswar)
 121. Efficient Land Use Based Integrated Farming System for Rural Livelihood Security in Aurangabad, Dhule and Gondia Districts of Maharashtra (Proponent: NBSSandLUP, Nagpur)
 122. Holistic Approach For Improving Livelihood Security Through Livestock based Farming System in Barabanki and Raebareli districts of U.P (Proponent: IVRI, Izatnagar)
 123. Livelihood security of rural poor in disadvantaged Chitradurga districts of Karnataka through Integrated Farming Systems Approach (Proponent: UAS, Bangalore)
 124. Live Better with the Flood - An Approach for Sustainable Livelihood Security in District Dhemaji, Assam(Proponent: AFPRO, Assam)
 125. Achieving Improved Livelihood Security Through Resource Conservation and Diversified Farming Systems approach in Mewat (Proponent: CCSHAU, Hisar)
 126. Sustainable rural livelihoods through enhanced farming system productivity and efficient support systems in rainfed areas (CRIDA), Hyderabad
 127. Improvement in livelihood security of rural people living in disadvantaged districts of U.P. through diversification in agriculture, (CSAUAandT), Kanpur
 128. Improving Rural Livelihood Security Through Sustainable Integrated Farming System Model And Allied Enterprises In Bastar Region of Chhattisgarh , (IGKV), Raipur
 129. Sustainable Rural Livelihood Security through Integrated Approach in Hingoli and Nanded Districts of Maharashtra, (MAFSU), Nagpur
 130. To promote sustainable livelihoods of the small and marginal farmers with a focus on women's empowerment in Nawada and Purnea district of Bihar, Bharti Samruddhi Finance Ltd. (BASIX), Patna

COMPONENT-IV

131. Arsenic in food-chain: cause, effect, mitigation (Proponent: BCKV, Mohanpur, West Bengal)
 132. Unraveling molecular processes involved in adventive polyembryony towards genetic engineering for fixation of heterosis (Proponent: NRCPB, New Delhi)
 133. Genomics of Cotton ball and Fiber development (Proponent: ICGEB, New Delhi)
 134. Identification of Quantitative Trait Loci for Milk yield, Fat and Protein Percent in Buffaloes (Proponent: NBAGR, Karnal)
 135. Allele Mining and Expression Profiling of Resistance- and Avirulence- genes in Rice-Blast Pathosystem for Development of Race Non-Specific Disease Resistance (Proponent: NRCPB, New Delhi)
 136. Development of Biosensors and micro-techniques for analysis of pesticide residues, aflatoxin, heavy metals and bacterial contamination in milk (Proponent: BITS, Pilani, Goa Campus)
 137. Understanding Plant-Nematode Interactions using RNAi (Proponent: IIT, Kanpur)
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138. Molecular Tools for Exploration of Heterosis, Yield and Oil Quality in Sesame (Proponent: IIT, Kharagpur)
 139. Design and Development of Rubber Dams for Watersheds (Proponent: RMRA, Thane, Maharashtra)
 140. Elucidating the Physiological and Genomic Regulation Process of Follicular Development, Oocyte Maturation and Embryogenesis in Buffalo (Proponent: NDRI, Karnal)
 141. Development of wireless sensor network for animal management (Proponent: IIT, New Delhi)
 142. Soil organic carbon dynamics *vis-a-vis* anticipatory climatic changes and crop adaptation strategies (Proponent: CRRI, Cuttack, Odisha)
 143. Nano - technology for enhanced utilization of native phosphorus by plants and higher moisture retention in arid soils (Proponent: CAZRI, Jodhpur)
 144. Research into development of decision support systems for insects pest of rice and cotton (Proponent: CRIDA, Hyderabad)
 145. Novel strategies for molecular diagnosis of plant viruses (Proponent: IARI, New Delhi)
 146. Study of Herbal Acaricides as Means to Overcome the Development of Resistance in Ticks to Conventional Acaricides (Proponent: IVRI, Izzatnagar)
 147. Biosystematics of the genera *Vigna*, *Cucumis* and *Abelmoschus* (Proponent: NBPGR, New Delhi)
 148. Characterization and differentiation of embryonic, adult and spermatogonial stem cells in cattle and buffaloes (Proponent: NDRI, Karnal)
 149. Analysis of mammary gland transcriptome and proteome during lactation and involution in indigenous cattle and buffalo for identification of probable mammary biomarkers (Proponent: NDRI, Karnal)
 150. Effect of abiotic stresses on the natural enemies of crop pests: *Trichogramma*, *Chrysoperla*, *Trichoderma* and *Pseudomonas* and mechanism of tolerance to these stresses (Proponent: PDBC, Bangalore)
 151. Rumen microbial diversity in domesticated and wild ruminants and impact of additives on methanogenesis and utilization of poor quality fibrous feeds (Proponent: IVRI, Izzatnagar)
 152. Development of goat having knocked down of myostatin gene through RNA interference technology to enhance the meat production (Proponent: JNKVV, Jabalpur)
 153. Development of Spectral Reflectance Methods and low cost sensors for real-time application of variable rate inputs in Precision Farming (Proponent: Punjab Agricultural University, Ludhiana)
 154. Toll-like receptors in farm animals-evolutionary lineages and application in disease resistance (Proponent: TANUVAS, Chennai)
 155. Identification of Oncolytic Viral Genes and Development of Tumour Targeted Nano-Delivery Vehicle for Cancer Therapy in Bovines (Proponent: IVRI, Izzatnagar)
 156. Designing and studying mode of action and biosafety of nanopesticides (Proponent: ISI, Kolkata)
 157. Nature of Interactions among the Entomopathogenic Nematodes, Bacterial Symbionts and the Insect Host (Proponent: Nematology, IARI, New Delhi)
 158. Studies on the Ecology and Taxonomy of Whitefly, *Bemisia tabaci*, in India, its Symbiosis with various Obligate and Facultative Bacterial Symbionts (Proponent: ICGEB, New Delhi)
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159. To Understand the Nature of Diversity in Lac Insects of *Kerria* Spp. in India and the Nature of Insect x Host Interaction (Proponent: IINRG, Ranchi)
 160. Potential of RNAi in Insect Pest Management: A Model in Silencing Important Genes specific to Tomato Fruit Borer, *Helicoverpa armigera* Hubner (Noctuidae: Lepidoptera) (Proponent: IIHR, Bangalore)
 161. Precision Farming Technologies Based on Microprocessor and Decision Support Systems for Enhancing Input Application Efficiency in Production Agriculture (Proponent: CIAE, Bhopal)
 162. Development of a Set of Alternative ICT Models Based on a Study and Analysis of the Major ICT Initiatives in Agriculture in India to Meet the Information Need of the Indian Farmers (Proponent: Media Lab Asia, New Delhi)
 163. Serological Diversity and Molecular Characterization of *Dichelobacter nodosus* and development of vaccine against virulent footrot (Proponent: SKUAST, Kashmir)
 164. Molecular basis of capacitation like changes in the assessment and prevention of cryodamage during cryopreservation of bovine spermatozoa (Buffalo and Crossbred Bulls)(Proponent: NDRI, Karnal)
 165. Genetic Basis of Inferior Sperm Quality and Fertility of Crossbred Bulls (Proponent: PDC, Meerut)
 166. Developmental Potency of Parthenogenetic goat Embryos (Proponent: IVRI, Izatnagar)
 167. Toll-like receptors in phylogenetically divergent fish species-their contribution in modulating the innate immunity (Proponent: CIFA, Bhubaneswar)
 168. Gene Silencing - A Strategy for Management of White Spot Syndrome Virus (Proponent: CCMB, Hyderabad)
 169. Manipulation of the Rumen Ecosystem Through Modified Rumen Microbes Encoding Novel Fibrolytic Enzymes Using Nucleic Acid Based Technologies for the Improved Utilization of Crop Residues (Proponent: NIANP, Bangalore)
 170. Understanding the Mechanism of Off-Season Flowering and Fruiting in Mango Under Different Environmental Conditions (Proponent: CISH, Lucknow)
 171. Understanding the Mechanism of Variation in Status of a Few Nutritionally Important Micronutrients in Some Important Food Crops and the Mechanism of Micronutrient Enrichment in Plant Parts (Proponent: IISS, Bhopal)
 172. Modeling the performance of a few major cropping systems in eastern India in the light of projected climate change (Proponent: OUAT, Odisha)
 173. Georeferenced Soil Information System for Land Use Planning and Monitoring Soil and Land Quality for Agriculture (Proponent: NBSSLUP, Nagpur)
 174. Diversity analysis of *Bacillus* and other predominant genera in Extreme environment and its utilization in agriculture (Proponent: NBAIM, Mou)
 175. Studies on High Pressure Processing(HPP) of High Value Perishable Commodities (Proponent: IIT, Kharagpur)
 176. Studies on Cryogenic Grinding for Retention of Flavour and Medicinal Properties of Some Important Indian Species (Proponent: CIPHET, Ludhiana)
 177. Novel Approaches for Production of Nutraceuticals from Milk and Indian Herbs for Potential Use in Functional Dairy Foods (Proponent: NBAGR, Karnal)
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178. Novel Biotechnological Processes for Production of High Value Products from Rice Straw and Bagasse (Proponent: GNDU, Amritsar)
179. Standardization of Selected Ethnic Fermented Foods and Beverages by Rationalization of Indigenous Knowledge (Proponent: IICPT, Thanjavur)
180. Detection and mitigation of dairy pathogens and detection of adulterants using chemical biology (Proponent: IIT, Roorkee)
181. Bioprospecting of genes and allele mining for abiotic stress tolerance (Proponent: National Research Centre on Plant Bio Technology (NRCPB), New Delhi)*
182. Development of non-destructive Systems for evaluation of microbial and physico-chemical Quality Parameters of Mango , Central Institute of Post Harvest Engineering and Technology (CIPHET), Ludhiana
183. Synthesis and Characterization of Nano-Cellulose and its Application in Biodegradable Polymer Composites to Enhance Their Performance, Central Institute for Research on Cotton Technology (CIRCOT), Mumbai
184. Risk Assessment and Insurance Products for Agriculture, National Centre for Agricultural Economics and Policy Research (NCAP), New Delhi -'.
185. Bamboo as a Green Engineering Material in Rural Housing and Agricultural Structures for Sustainable Economic growth, Indian Institute of Technology (IIT), Delhi, Dept. of Civil Engg
186. Assessment of Quality and Resilience of Soils in Diverse Agro-ecosystems, Indian Institute of Soil Science (IISS), Bhopal
187. Towards development of a single cell C4 photosynthetic system in rice, Jawaharlal Nehru University (JNU), New Delhi
188. Studies on relationship between ecogeography of the chemotypic variation of nine important . but highly threatened medicinal plant species and prospects of their cultivation, National Botanical Research Institute (NBRI), Lucknow
189. Bovine Mastitis: Unraveling Molecular Details of Host-Microbe Interaction and development of molecular diagnostic methods, Project Directorate on Animal Disease Monitoring and Surveillance (PDADMAS), Bangalore
190. Utilization of Weed Flora of Medicinal Value in Some Important Cropping Systems of Andhra Pradesh, Andhra University, Visakhapatnam
191. Study of the status and nature of variability in freshwater bivalves in the Western Ghats and identification of species with commercial value, Mangalore University, Karnataka
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¹Sub-projects running at IASRI, New Delhi

[English]

Storm Water Drainage Project

2594. SHRI KABINDRA PURKAYASTHA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether a Storm Water Drainage Project is adopted at Silchar, Assam with financial assistance

from the Union Government;

(b) if so, the details and the present status of the project;

(c) whether the Project (Phase-I) has been stopped due to some technical problems;

(d) if so, the details thereof and the action taken thereon;

(e) whether the Government has asked for revised Detailed Project Report (D.P.R.) of the said project; and

(f) if so, the details thereof and the time by which the said project is likely to be started and completed?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY):

(a) The Ministry of Urban Development sanctioned the Storm Water Drainage Project (Phase-I) for Silchar, Assam in 2006.

(b) This project was initially assigned to National Building Construction Company for execution. Now, the project execution stands transferred to the State Government.

(c) and (d) The Government of Assam requested for transfer of this project from N.B.C.C. to State Government in May, 2009. The responsibility for execution of the project was transferred from N.B.C.C. to the State Government on 18th August, 2009.

(e) and (f) The Government of Assam submitted a revised D.P.R. for this project to the Ministry in June, 2011. This revised D.P.R. was scrutinized and returned to the Government of Assam for updation in August, 2011. The Government of Assam has not submitted the updated D.P.R. The Government of Assam is responsible for the successful execution of this project.

Expenditure incurred on CCTNs

2595. SHRI KISHANBHAI V. PATEL:
SHRI ANTO ANTONY:
SHRI PRADEEP MAJHI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government proposes to introduce the Crime and Criminal Tracking Network and Systems (C.C.T.N.S.) project in the country;

(b) if so, the details thereof;

(c) the details of the expenditure likely to be incurred on implementation of the said project; and

(d) the details of training likely to be provided to personnel for operation of C.C.T.N.S. in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) Yes, Madam.

(b) C.C.T.N.S. is a project which aims at creating a comprehensive and integrated system for enhancing the efficiency and effectiveness of policing at the Police Station level through adoption of principles of e-Governance, and creation of a nationwide networked infrastructure for evolution of IT-enabled state-of-the-art tracking system around "investigation of crime and detection of criminals". C.C.T.N.S. Scheme was approved by Cabinet Committee on Economic Affairs (C.C.E.A.) on 19th June 2009 with a provision of Rs. 2000 Crores as a 100 % Centrally Sponsored Scheme. The project will benefit more than 15000 police stations and more than 5000 police higher offices across the 35 States/UTs. To facilitate this, funds to the tune of Rs. 418.87 crores have been released to the State/UTs.

(c) The expenditure phasing out of the available outlay of budget from 2008-09 till 2015-16 is given in the enclosed statement.

(d) There are total of 1089358 targeted Police personnel across the country to be imparted trainings under the C.C.T.N.S. scheme. As on 15th August 2012, 490428 personnel have been trained across the country. The various types of trainings include: Awareness and sensitization of benefits of IT; Basic Computer Awareness and Role based training for application users; Trainers Training; Administration and Support Training.

Statement

Expenditure Phasing From 2008-09 Till 2014-15

Expense Category	2008-2009 Released (Rs. Crore)	2009-10 Released (Rs. Crore)	2010-11 Released (Rs. Crore)	2011-12 Released (Rs. Crore)	2012-13 Outlay (Rs. Crore)	2013-14 Outlay (Rs. Crore)	2014-15 Outlay (Rs. Crore)
1	2	3	4	5	6	7	8
Hardware/Site		8.55	33.01	52.89	98.03	152.82	58.37

	1	2	3	4	5	6	7	8
Preparation - Police Stations								
Hardware/Site				17.14	27.47	45.56	72.51	27.90
Preparation - Higher Offices								
Networking				0	31.98	25.84	86.55	16.04
Capacity Building			81.03	16.31	19.68	21.70	30.71	30.71
Digitization				9.41	15.09	9.45	38.66	14.17
Handholding Support (SI SoW)				12.55	20.12	0.36	46.96	46.96
State Data Centre				10.5	16.82	18.07	72.36	13.08
Project Management	2.50	25.81		22.84	8.39	12.54	12.54	12.54
Consultancy								
Monitoring and Coordination		0.31		0.94	3.45	7.03	7.03	7.03
Application Software development				0.6	0.00	52.98	6.30	3.15
Specialized Infrastructure				0	0.00	60.03	160.08	80.04
Specialized Solution				0	0.00	47.41	108.08	54.02
National Data Center				0	0.00	1.00	3.00	1.00
Total	2.50	115.70		123.3	195.88	400.00	797.61	365.02

[*Translation*]

Passing out of Agriculture Scientists

2596. SHRI GOPAL SINGH SHEKHAWAT: Will the Minister of AGRICULTURE be pleased to state:

(a) the number of agriculture scientists passing out from various agriculture universities in the country during each of the last three academic years;

(b) whether there are adequate institutes to provide employment to them;

(c) if so, the details thereof; and

(d) if not, the remedial measures proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) According to a recent study conducted in 2011 under the National Agricultural Innovation Project (NAIP), the number of students eligible to become agricultural scientists, passing out from agriculture universities in the country during each of the previous three academic years was as under:

Sl.No.	Pass Year	Bachelors Degree	Masters Degree	Doctoral	Total
1.	2008	11840	5284	1209	18333
2.	2009	12716	4748	1136	18600
3.	2010	14570	5308	952	20830

Data of A Us only. Data of Colleges outside A Us not included.

(b) and (c) There are substantial employment opportunities in the agriculture sector. According to the above study, agricultural scientists are employed in Government/ Government organization (33%), in the private sector (44%) and the financial sector (10%). 4% of the scientists opt for research and academics, while 9% are employed in all other sectors.

(d) Does not arise in view of (b) and (c) above.

Policy on Food Processing

2597. SHRI JAGDANAND SINGH:
SHRI PASHUPATI NATH SINGH:
SHRI S. SEMMALAI:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Government proposes to frame a new policy on food processing in the country;

(b) if so, the details thereof;

(c) whether there is a huge shortage of skilled manpower in food processing industry;

(d) If so, the details thereof; and

(e) the corrective measures taken/proposed to be taken by the Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) At present there is no proposal to frame a new policy on food processing in the country.

(b) Does not arise.

(c) and (d) As per the study on mapping of human resource skill gaps in India till 2022 conducted by ICRA Management Consulting Services Ltd., for National Skilled Development Corporation in October 2009, the available skilled human resource supply in the organized sector in food processing, for the period 2008-2014 is 20400 on an annual basis as compared to an annual demand of 112633. This requirement is estimated to be over 5.3 lakh if the un-organized sector is also taken into account.

(e) The Ministry of Food Processing Industries is implementing the scheme of human resource

development having sub components of creation of infrastructure facilities in Universities/Colleges, EDPs, setting up of Food Processing Training Centers (FPTCs) at recognized Institutes. The objective of the scheme is to develop technologists, Managers and Entrepreneurs in this sector. Apart from above, there are two institutions under the administrative control of this Ministry- Indian Institute of Crop Processing Technology (IICPT) and National Institute of Food Technology Entrepreneurs and Management (NIFTEM) that aim to fill the gaps in the demand for skilled human resource for this sector.

[English]

Fire Incidents

2598. SHRI P.C. GADDIGOUDAR:
SHRI JAI PRAKASH AGARWAL:
SHRI NALIN KUMAR KATEEL:
SHRI B.Y. RAGHAVENDRA:
SHRI UDAY SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a number of cases of fire incidents have been reported in the country;

(b) if so, the details thereof and the total number of such cases reported and persons killed/injured along with the funds granted/utilised for modernisation of fire fighting services during each of the last three years and the current year, State-wise including the NCT of Delhi; and

(c) the effective measures taken by the Government to check such incidents in future particularly in high rise buildings?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) Fire Services is a State subject and has been included as a municipal function in the XII Schedule of the Constitution of India in terms of Article 243-W. As such, it is the primary responsibility of the State Governments to take necessary action to prevent the fire accidents.

However, N.D.M.A. in its guideline on "Scaling Type of Equipment and Training of Fire Services" have

mentioned that number of fire incidents have been increasing year by year. Some of the major fire incidents that occurred in the past four decades as contained in these guidelines are given in the enclosed statement-I.

Government of India is implementing a Centrally Sponsored Scheme at a cost of Rs. 200 crore for 'Strengthening of Fire and Emergency Services in the Country'.

The Scheme attempts to fill the existing gaps in the fire fighting and rescue capability through introduction of modern technology such as Advanced Fire Tenders, High Pressure Pump with Mist Technology, Quick Response Team Vehicle, Combi Tools for Search and rescue and capacity building of various stakeholders. State wise details of funds released to State Government during last three years under the "Scheme of Strengthening of Fire and Emergency Services" in the country is given in the enclosed statement- II. The Government of NCT of Delhi is not covered under this scheme.

13th Finance Commission has also recommended an allocation of Rs. 472 crore to the 7 States namely Andhra Pradesh (Rs. 17 crore), Haryana (100 crore), Mizoram (Rs. 20 crore), Odisha (Rs. 150 crore), Tripura (Rs. 15 crore), Uttar Pradesh (Varanasi, Rs. 20 crore) and West Bengal (Rs. 150 crore) for strengthening of Fire and Emergency Services. Government of India has already released 1st installments of the grant of Rs. 124.39 crore to the above mentioned 7 States.

(c) The Government of India renders technical advice on Fire Prevention, Fire Protection and Training etc. The Bureau of Indian Standards under the Department of Consumer Affairs in the Ministry of Consumer Affairs, Food and Public Distribution has published National Building Code of India which covers the detailed guidelines for construction, maintenance and fire safety of the structure including high rise building. The States are expected to incorporate the guidelines given in the National Building Code into their local building Bye-laws for fire and life safety. In addition, Director General of Civil Defence (Fire) (DGCD) has issued advisories to the States and Union Territories to ensure implementation of Fire Safety Guidelines.

Statement-I

Some of the major fire incidents that occurred in India in the past four decades are as follows.

- (i) On 31st January, 1974 an explosion in a rail transport of fire work products led to the death of 42 people in Allahabad;
- (ii) On 29th July, 1979 a total of 78 people died and 88 were injured due to fire in a cinema hall in Tuticorin, Tamil Nadu;
- (iii) In 1981, similarly an explosion in a firework factory in Mettupatti killed 32 workers, including women and children;
- (iv) In 1992, two separate incidents of firework disasters in Tharia and Ludhiana accounted for 25 and 40 deaths respectively;
- (v) On 24th May, 1995, an explosion at a firecracker factory in Rohtak, Haryana resulted in a death toll of 23 people, which included 13 women, 6 children and 4 men;
- (vi) On 23rd December, 1995, over 500 people were dead and 300 injured due a fire in a school function in Dabwali, Haryana;
- (vii) In 1995, a fire at a cinema theater in Delhi killed more than 60 persons and left hundreds injured;
- (viii) On 9th June, 1997, an accidental fire in the Brihadeswara temple in Thanjavur district of Tamil Nadu resulted in more than 60 deaths and 250 were injured in the stamped to escape;
- (ix) In February 1997, at least 204 people died due to a fire at a religious discourse at Baripada, Odisha;
- (x) On 7th November, 1999, at least 45 people were killed (16 women and eight children were among the dead) and 16 seriously injured in Sonapat, Haryana, when a fire began after sparks from some high-tension wires over the market fell over a firecracker shop and an adjoining clothes store. Around 25 stores, some of them selling plastic wares, were completely gutted;

- (xi) In November, 2002, at least 17 people were killed and 27 injured (five in critical conditions) when two gas cylinders in a van carrying fireworks exploded, bringing down several nearby houses at Athur, near Salem. Those dead included seven men, five women and five children. 15 houses on either side of the street came down in the explosion, trapping and killing the people inside them. Crackers, stored in one of the buildings, were being loaded into the van, which was already carrying two gas cylinders. The van was gutted in the fire;
- (xii) On 4th November, 2004, a blast occurred in Srikakulam, Andhra Pradesh as explosives stored in an unauthorized manner by a cracker manufacturer in China Bazar area caught fire. The incident killed 13 and seriously injured 13 others. Several other nearby houses had been badly damaged. This was an illegal factory and they had no license for manufacturing firecrackers;
- (xiii) On 16th July 2004, a fire broke out at a school at Kumbakonam resulting in the death of 93 primary school children;
- (xiv) On 1st November, 2005, several hundreds of tsunami survivors at Nagapattinam, Tamil Nadu were homeless again after fire gutted their temporary shelters. The blaze was started by fireworks being used to celebrate Diwali. The 90 families affected were rehoused in a local hall;
- (xv) On 15th September, 2005, fire engulfed three illegal firecracker factories in Khusropur village (22 miles east of the state capital Patna, eastern state of Bihar) which accounted for at least 35 deaths and injured at least 50 people. The factories were being run from three houses in the village. The fire was sparked by an electrical short circuit and quickly spread to the flammable material stored in the factories;
- (xvi) On 22nd February, 2006, fire in a fireworks plant in Tamil Nadu killed 10 and seriously injured 19. The fire was caused by an explosion at a stack of 'rockets' being dried, against rules, under trees. Extremely hot climate and friction had triggered the explosion, the resultant fire spread instantly to the shed where 'packed rockets' had been stored and from there, it spread to other sheds;
- (xvii) On 10th April, 2006, a fire broke out at a trade fair in Meerut, Uttar Pradesh killing more than 57 persons and injuring thousands;
- (xviii) On 29th October, 2009, a fire broke out at a Jaipur oil depot in which 12 persons died and 150 persons were injured. The fire could not be controlled and died *on its own*; and
- (xix) On 9th November, 2011, fire broke out at A.M.R.I. Hospital, Kolkata in which 90 patients could not be evacuated and died of suffocation.

Statement-II

The Status of financial assistance provided to States under the scheme for Strengthening of R/F and Emergency Services

(Rs. In Lakh)

Sl.No.	States	Release of Funds by Centre				Total
		2009-2010	2010-2011	2011-2012	2012-2013 (till July 2012)	
1	2	3	4	5	6	7
1.	Andhra Pradesh	92.93	217.07	527.00	0.00	837.00

1	2	3	4	5	6	7
2.	Arunachal Pradesh	52.36	119.64	200.00	0.00	372.00
3.	Assam	16.5	64.5	356.00	0.00	437.00
4.	Bihar	23.1	79.91	600.00	0.00	703.01
5.	Chhattisgarh	72.64	162.36	0.00	744.00	979.00
6.	Goa	6.6	19.4	12.00	0.00	38.00
7.	Gujarat	101.42	227.58	0.00	921.00	1250.00
8.	Haryana	16.5	48.5	296.00	0.00	361.00
9.	Himachal Pradesh	69.34	146.66	187.00	0.00	403.00
10.	Jammu and Kashmir	13.2	42.8	210.00	0.00	266.00
11.	Jharkhand	13.2	42.8	174.74	112.00	342.74
12.	Karnataka	16.5	64.5	432.00	0.00	513.00
13.	Kerala	13.2	42.8	210.00	0.00	266.00
14.	Madhya Pradesh	101.42	249.58	0.00	738.00	1089.00
15.	Maharashtra	33	107	0.00	525.00	665.00
16.	Manipur	77.84	159.16	234.00	0.00	471.00
17.	Meghalaya	66.04	140.96	276.00	0.00	483.00
18.	Mizoram	66.04	142.96	118.00	0.00	327.00
19.	Nagaland	74.54	159.46	318.00	0.00	552.00
20.	Odisha	91.04	219.96	659.00	0.00	970.00
21.	Punjab	13	44.8	265.00	0.00	322.80
22.	Rajasthan	101.42	237.58	1369.00	0.00	1708.00
23.	Sikkim	32.08	68.92	50.00	0.00	151.00
24.	Tamil Nadu	102.83	238.17	704.00	0.00	1045.00
25.	Tripura	6.6	19.4	0.00	32.00	58.00
26.	Uttar Pradesh	33	141	1156.00	0.00	1330.00
27.	Uttarakhand	13.2	36.8	197.00	0.00	247.00
28.	West Bengal	19.8	55.73	266.47	0.00	342.00
Grand Total		1339.34	3300	8817.21	3072	16528.55

[Translation]

Publicity of Government Schemes

2599. SHRIMATI JYOTI DHURVE:
SHRI NARANBHAI KACHHADIA:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the methods adopted by the Union Government for publicity of the various schemes and programmes implemented by them in various parts of the country;

(b) whether exhibitions are conducted to provide information to the people on the Government schemes/programmes through different media units like the Press Information Bureau (PIB) in various parts of the country including tribal dominated States;

(c) if so, the details thereof;

(d) the proposals received by the Union Government from the State Governments including Uttar Pradesh for the purpose along with the action taken thereon during each of the last three years and the current year, State-wise; and

(e) the steps taken by the Union Government to provide adequate number of staff and other facilities to media units of PIB for publicising various schemes through audio-visual media in the States including in Madhya Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) The Ministry through its media units, namely Press Information Bureau (PIB), Directorate of Advertising and Visual Publicity (DAVP), Directorate of Field Publicity (DFP) and Song and Drama Division (S. and D.D.) disseminate information on important policies,

programmes, initiatives and achievements of the Union Government.

PIB organizes 'Public Information Campaigns' to disseminate information on flagship programmes to the targeted beneficiaries. Besides, PIB issues press releases, backgrounders, features etc. and also organizes press tours, press conferences, media briefings etc. for dissemination of information to the media.

DAVP issues advertisements, organizes exhibitions, prints publicity material, puts up hoardings etc. for effective dissemination of information on Government policies and Programmes to the Public.

DFP organizes publicity programmes through Interpersonal communication i.e. group discussions, public meetings, participatory quiz programmes, film shows etc. Similarly, S. and D.D. carries out the publicity for various welfare programmes through traditional live art and culture shows.

(b) and (c) DAVP organizes exhibitions, during PIB's Public Information Campaigns (PICs) and also on various other occasions to publicize the schemes of the Government. State-wise details of exhibitions organized by DAVP during the financial year 2011-12 is placed at enclosed statement.

(d) No proposal has been received from any State Government so far.

(e) At present 129 officers of Indian Information Service (IIS) are posted against the sanctioned strength of 165 in various offices of Press Information Bureau (PIB) across the country. So far as offices of PIB in Madhya Pradesh are concerned, 3 IIS officers against the sanctioned strength of 4 are working. Besides, under the XII Plan scheme, 20% of the funds allocated for Media Outreach Programme of PIB are envisaged for project administration which includes hiring of manpower and adequate infrastructure facilities like equipments etc.

Statement

State-wise list of Exhibitions organized by DAVP during the financial year 2011-12

S. No.	State	Number of Exhibitions	Implementing Unit/Region	Venue-districts
1	2	3	4	5
1.	Andaman Nicobar	17	Port Blair	South Andaman, Manjeri, Port Mount, Herbertabad etc.

1	2	3	4	5
2.	Andhra Pradesh	16	Hyderabad	Anathapur, Hyderabad, Chittoor, Ranga Reddy, Kadappa, Khammam, Konda. Prakasam, Chandragiri etc.
3.	Arunachal Pradesh	12	Itanagar	Midpur, Papunalloh, Borum, Schessa, Balijan, Kashighat, Durpang, Sonajuli, Nitibihar etc.
4.	Assam	25	Guwahati	Balipara, Sonapur, Kamrup. Barpeta, Nalbari, Rangia, Barama, Rampur, Jorhal, Golaghat, Tezpur, Morigaon, Udalguri, Chandmari, Tinsukhia etc.
5.	Bihar	23	Patna	Vaishali, Hajipur, Sauratha Sobha, Sultanganj, Bhagalpur, Gaya, Simariya, Muzaffarpur, Hkma, Rasulpur, Janipur, Rajgir, Kahalgon, Darbhanga, Madhepura, Farbishganj.
6.	Chattisgarh	9	Raipur	Kawardha. Bilaspur, Balod, Dhamlari, Dantewada, Rajim, Mahasamund, Dongargarh etc.
7.	Daman and Diu	1	Mumbai	Silvasa.
8.	Gujarat	46	Ahmedabad (MV)	Gandhi Nagar, Detroj, Rajkot, Ahmedabad, Mehsana, Sanand,
		6	Ahmedabad (G)	Sanand, Gandhi Nagar, Mehsana, Rajkot etc.
9.	Haryana	8	Chandigarh	Ambala, Hissar, Pinjore, Kalka.
		23	Headquarter	Faridabad, Jhajjar, Palwal, Surajmal ghati.
10.	Himachal Pradesh	18	Shimla	Kangra, Una, Hamirpur, Kullu. Dharmsala. Palampur, Sunder Nagar, Nihri, Delias, Nurpur Jwalaji, Nadaun, etc.
11.	Jammu and Kashmir	29	Jammu	Samba, Prillwar, Kathua, Kupwara, Udampur. Jammu, Kashmir, Akhnoor, Reasi etc.
12.	Jharkhand	164	Ranchi	Dhanbad, Hazaribagh, Kheelgaon, Kolghati, Nora. Chanu. Koda, Kadma, Ramgarh, Sindor, Chalra-road, Mandey, Hurhuru, Okni, Rajabangia. Pelabal, Rombi. Pagmai, Ramnagar, Jamtara, Gumla, Ranchi, Deoghar, Khunti, Jharkhand, Singhbhum, Madhupur, Lohardagga etc.
13.	Karnataka	19	Bengaluru	Bengaluru, Kunigal, Sira, Dharwad. Hubii. Mysore, Chitradurga, Kitlur, Haveri. Ramangara. Siddaganga, Belgaum, Bijapur, Bagatkote, Gadag.
14.	Kerala	19	Trivandrum	Trivandrum, Thrissur, Kottayam, Connor, Kollan, Allapuzha, Kochi etc.
15.	Madhya Pradesh	15	Bhopal	Bhopal Damoh, Bhopal, Khajuraho, Bhind, Vidisha. Mandsor, Balaghat, Bheempur, Chicholi, Anuppur, Sivani, Raisen, Tikamgarh, Alirajpur.

1	2	3	4	5
16.	Maharashtra	16	Mumbai	Mumbai, Shahada, Raigarh, Amaravathi, Satara, Pune, Thane, Dhule, Chandrapur, Ahmednagar. Jalana, Akola etc.
17.	Manipur	6	Imphal	Imphal, Moirang, Loktak, Kwakta. Bunglon. Lelmakhong.
18.	Meghalaya	13	Shilong	Byrnihat, Khasipur, Bashkandi, West Khasi Hills, Umsning, Mawphlong, Umroi, Kueng etc.
		1	Guwahati	West Khasi Hills.
19.	Mizoram	15	Aizwal	Aizwal, Sairang, Senapati, Thenzawl, Elungdar. Chhiahtlang, Zaungtui, Lawngtlai etc.
20.	Delhi	15	headquarter	Delhi.
21.	Odisha	5	Bhubneshwar	Puri, Bhubneshwar, Kalinga.
		1	Kolkata	Chandeswar.
22.	Punjab	8	Chandigarh	Ludhiana, Faridkot, Jalandhar, Mohali, Mukatsar, Phillour, Mansa etc.
23.	Puducherry	1	Chennai	Puducherry
24.	Rajasthan	1	Bikaner	Bikaner
		26	Jaipur	Jaipur, Dausa, Banswara, Udaipur, Ajmer. Daulatpura, Sirohi, Dongarpur, Banner, Sawai Madhopur, Sikar, Pali, Alwar.
25.	Tamil Nadu	19	Chennai	Chennai, Sriperambadur, Coimbatore, Thanjavur, Salem, Pollachi, Chengam, Karur, Thivannamalai, Nagercoil, Villupuram, Cuddalore, Nungambakkam, Mylapore, Kanchipuram. Tiruppur etc.
26.	Tripura	19	Agartala	North Tripura, South Tripura, West Tripura. Bagma, Charipara, Mohanpur, Kumarghat etc.
27.	Uttrakhand	6	Dehradun	Chamoli, Haridwar, Khatima, Dehradun, Chandpur.
28.	Uttar Pradesh	12	Lucknow	Barielly, Sultanpur, Fajjabad, Bhadohi. Farrukhabad, Khiri, Behraich, Unnao, Mahamaya Nagar, Lucknow.
		1	Bhopal	Jhansi.
		22	Headquarter	Hapur, Bulandshar, Mathura, Ghaziabad, Chandausi, Aligarh, Meerut, Muzaffar Nagar etc.

1	2	3	4	5
29.	West Bengal	15	Kolkata (FW)	Sarberia, Midnapur, South 24 Pargana, North 24 Pargana, Burdwan, Nadia, Hooghly.
		12	Kolkata (G)	North 24 Pargana, Kolkata, Bankura, Bhagwanpur, Pingla, Bawali, Taldi, Ghola. Thakurnagar etc.

[English]

Preparedness For Natural Calamities

2600. SHRI JAYWANT GANGARAM AWALE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government in collaboration with the States including Maharashtra has finalised the preparation for dealing with natural calamities including earthquakes;

(b) if so, the details of the said preparation along with the quantum and sources of funds established to meet the relief and rehabilitation works, State-wise;

(c) whether any coordination has been established between various agencies including weather forecasting agencies for making advance warnings about natural disasters; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) Measures taken towards Disaster Management in the country including Maharashtra are integral part of such initiatives taken by the Government of India for preparedness, prevention, mitigation, response, recovery, reconstruction and rehabilitation. Appropriate institutional mechanisms in the form of State Disaster Management Authority and District Disaster Management Authority have been setup in the country to develop appropriate preparedness and response mechanism in disaster situation. These setups have also been networked with the early warning system and also with the National Emergency Operation Centre for receiving and dissemination of alerts/ advisories/ information relating to the natural calamities. Ten battalions of National

Disaster Response Force (N.D.R.F.) including one Pune, Maharashtra have been deployed throughout the country specifically for relief and response during disaster.

The States have also been encouraged to develop State Disaster Response Force (S.D.R.F.).

Financial mechanism in the form of State Disaster Response Fund has been institutionalized for disaster relief and response. Statement-I showing State-wise allocation for the period 2010-11 to 2014-15 is enclosed. Further for raising the capacity of the states to meet the disaster situation, a capacity development grant has been allocated for the period of 2010-11 to 2014-15. State-wise allocation of capacity development grant is given in the enclosed statement-II.

(c) and (d) With regard to coordination between various agencies including weather forecasting agencies, it is mentioned that the advance warning is provided by the forecasting agencies of Government of India on real time basis for the impending natural disasters to all the concerned stakeholders for taking appropriate precautionary measures. Forecasting about climate change is pre requisite for taking preparedness measure to respond to the disaster is the most important element of disaster management. For this purpose the Government of India has designated the following offices as the nodal agencies for advance warning of different natural hazards: -

Name of Disasters	Nodal Agencies
1	2
Cyclone	India Meteorological Department

1	2	1	2
Tsunami	Indian National Centre for Oceanic Information Services	Avalanches	Snow and Avalanche Study Establishment
Floods	Central Water Commission	Heat and Cold Waves	Indian Meteorological Department
Landslides	Geological Survey of India		

Statement-I*State Disaster Relief Fund during 2010-2015 (Total)*

(Rs. in crore)

Sl.No.	State	2010-11	2011-12	2012-13	2013-14	2014-15	Total 2010-15
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	508.84	534.28	560.99	589.04	618.49	2811.64
2.	Arunachal Pradesh	36.74	38.58	40.51	42.54	44.67	203.04
3.	Assam	263.77	276.96	290.81	305.35	320.62	1457.51
4.	Bihar	334.49	351.21	368.77	387.21	406.57	1848.25
5.	Chhattisgarh	151.32	158.89	166.83	175.17	183.93	836.14
6.	Goa	2.96	3.11	3.27	3.43	3.60	16.37
7.	Gujarat	502.12	527.23	553.59	581.27	610.33	2774.54
8.	Haryana	192.90	202.55	212.68	223.31	234.48	1065.92
9.	Himachal Pradesh	130.76	137.30	144.17	151.38	158.95	722.56
10.	Jammu and Kashmir	172.46	181.08	190.13	199.64	209.62	952.93
11.	Jharkhand	259.45	272.42	286.04	300.34	315.36	1433.61
12.	Karnataka	160.96	169.01	177.46	186.33	195.65	889.41
13.	Kerala	131.08	137.63	144.51	151.74	159.33	724.29
14.	Madhya Pradesh	392.75	412.39	433.01	454.66	477.39	2170.20
15.	Maharashtra	442.69	464.82	488.06	512.46	538.08	2446.11
16.	Manipur	7.22	7.58	7.96	8.36	8.78	39.90
17.	Meghalaya	14.65	15.38	16.15	16.96	17.81	80.95
18.	Mizoram	8.55	8.98	9.43	9.90	10.40	47.26
19.	Nagaland	4.97	5.22	5.48	5.75	6.04	27.46
20.	Odisha	391.58	411.16	431.72	453.31	475.98	2163.75
21.	Punjab	222.92	234.07	245.77	258.06	270.96	1231.78
22.	Rajasthan	600.66	630.69	662.22	695.33	730.10	3319.00

	1	2	3	4	5	6	7
19. Nagaland		1.00	1.00	1.00	1.00	1.00	5.00
20. Odisha		5.00	5.00	5.00	5.00	5.00	25.00
21. Punjab		5.00	5.00	5.00	5.00	5.00	25.00
22. Rajasthan		6.00	6.00	6.00	6.00	6.00	30.00
23. Sikkim		1.00	1.00	1.00	1.00	1.00	5.00
24. Tamil Nadu		5.00	5.00	5.00	5.00	5.00	25.00
25. Tripura		1.00	1.00	1.00	1.00	1.00	5.00
26. Uttar Pradesh		5.00	5.00	5.00	5.00	5.00	25.00
27. Uttarakhand		4.00	4.00	4.00	4.00	4.00	20.00
28. West Bengal		5.00	5.00	5.00	5.00	5.00	25.00
Total		105.00	105.00	105.00	105.00	105.00	525.00

[Translation]

Vacant Posts in MCD/NDMC

2601. SHRI MAHABAL MISHRA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of teaching posts lying vacant in the Municipal Corporation of Delhi (MCD) and the New Delhi Municipal Council (NDMC) schools along with the details of vacant posts filled up separately, during each of the last three years; and

(b) the steps taken/proposed to be taken to fill up the remaining vacant, posts?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) As per the information provided by the Directorate of Local Bodies, Government of NCT of Delhi, the total number of vacant posts of teachers in the three Delhi Municipal Corporations is as under:

Name of the Corporation	Total number of vacant posts of Teachers
North Delhi Municipal Corporation	1971
South Delhi Municipal Corporation	1639
East Delhi Municipal Corporation	1958

The details of the vacant posts of Teachers filled up by the unified Municipal Corporation of Delhi during the last three years are as under:

Year	Number of posts filled up
2009-10	719
2010-11	1821
2011-12	1308

As per the information provided by the New Delhi Municipal Council (NDMC), 42 posts of Assistant Teachers, 82 posts of Trained Graduate Teachers and 18 posts of Post Graduate Teachers are vacant in the NDMC Schools. In the Navyug Schools, 76 posts of Teachers are vacant. No post of Nursery Teacher and Assistant Teacher was filled up in the NDMC Schools during the last three years. The posts of TGTs and PGTs in the NDMC Schools filled up during the last three years are as under:

TGT

Year	Number of posts filled up
2009-10	20 (Contract appointment)
2010-11	7 (Contract appointment)
2011-12	2 (re-employed)

PGT

Year	Number of posts filled up
2009-10	23 (Regular) and 5 (Contract appointment)
2010-11	26 (Regular)
2011-12	24 (Regular)

The Navyug School Educational Society filled up 149 posts of Teachers in 2009. No recruitment was made in the years 2010 and 2011.

(b) Filling up of vacant posts is a continuous process. However, the concerned authorities have taken steps to fill up the vacant posts of Teachers, which include taking up the matter with the Delhi Subordinate Services Selection Board (DSSSB) for filling up the vacant posts under direct recruitment quota; convening Departmental Promotion Committee to fill up the vacant posts meant for Departmental candidates; and engaging Teachers on contract basis temporarily.

[English]

Use of Organic/Ecological Fertilizers

2602. SHRI PREM DAS RAI: Will the Minister of AGRICULTURE be pleased to state:

(a) Whether the Government proposes to improve organic/ecological! Fertilizers under the Twelfth Five Year Plan;

(b) if so, the details thereof;

(c) whether the Government proposes to shift subsidies from chemical fertilizers to support ecological fertilization under the Twelfth Five Year Plan;

(d) if so, the details thereof; and

(e) the details of proposed monitoring mechanism to support ecological fertilization?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) Government, as part of promoting integrated

nutrient management is promoting use of organic/ecological fertilizers by advocating soil test-based balanced and judicious use of chemical fertilizers, bio-fertilizers and organic manures to maintain soil health and its productivity. Government is also supporting production of bio-fertilizers and organic manures and providing subsidy for setting up of Vegetable and Fruit Market Waste Compost units and Bio-fertilizer production respectively. Financial assistance is also being provided for setting up of vermi-compost production units under National Horticulture Mission (NHM) and Rashtriya Krishi Vikas Yojna (RKVY).

(c) and (d) There is no such proposal under consideration regarding shifting of subsidies from chemical fertilizers to support ecological fertilization under the 12th Five Year Plan. However, the Department of Fertilizers has been encouraging the fertilizer companies covered under the subsidy regime to promote the usages of organic and compost fertilizers to support ecological/balanced fertilization.

(e) To ensure quality, 4 organic fertilizers and 7 biofertilizers have been incorporated in the Fertilizer (Control) Order 1985. Notified laboratories under F.C.O. Provision are monitoring the quality of these fertilizers.

Irregularities in CWG, 2010

2603. SHRI KHAGEN DAS: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether a High Level Committee (H.L.C.) constituted by the Government to investigate the alleged irregularities and corruption in conducting Commonwealth Games (C.W.G.) held in 2010, has submitted its report to the Government;

(b) if so, the details thereof;

(c) whether various Central agencies have been engaged to investigate/examine the said matter;

(d) if so, the details thereof along with the outcome of such investigation;

(e) whether the Government has taken any action so far against the persons/officials on the recommendations made by the said H.L.C.; and

(f) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) and (b) Yes, Madam, The High Level Committee submitted its findings/recommendations contained in six Reports which are available in the public domain (india.gov.in/high_level/highlevel.htm). These relate to (1) Host Broadcasting (2) Commonwealth Games Village (3) City Infrastructure (4) Games Venues (5) Organising Committee (6) Organizing and Conduct of C.W.G. D-2010. The H.L.C. in its various Reports has cited instances of irregularities, procedural lapses, delay in execution of the Works, financial loss to the Government, favouring of Contractors, not following the proper procedure in awarding contracts, use of sub standard material and purchases of material at higher cost, irregular appointment of various staff/consultants, lack of supervision/control over the contractors/staff. The High Level Committee has in some cases also recommended investigations by various agencies.

(c) and (d) Apart from the H.L.C., the other investigative agencies such as Enforcement Directorate, Chief Vigilance Commission (C.V.C.), Central Bureau of Investigation (C.B.I.) are also conducting investigations within their respective jurisdictions and as per their mandate. The Central Investigating Agency i.e. Central Bureau of Investigation (C.B.I.) have registered 20 cases so far against various persons related to Commonwealth Games, 2010.

(e) and (f) The Group of Minister (G.Q.M.) constituted by the Government to consider and make recommendations with regard to the Reports of H.L.C. have made their recommendations in its first and second Reports. As regards the remaining Reports, the G.O.M. decided that the comments and views of the Ministries/Departments/Other Agencies be forwarded by the Ministries/Departments/Other Agencies to the Central Bureau of Investigation (C.B.I.) and Central Vigilance Commission (C.V.C.) for information in the matter of ongoing investigations.

National School of Drama

2604. SHRI P. VISWANATHAN: Will the Minister of CULTURE be pleased to state:

(a) the number of regional National School of

Drama (N.S.D.) proposed to be set up in the XIth Plan and the number of N.S.Ds established so far;

(b) the reasons for the delay in the establishment of N.S.Ds;

(c) whether the Government proposes to establish the left out schools approved in the XIth Plan during the current plan period;

(d) if so, the details thereof including the schools planned to be opened in Southern States; and

(e) whether the proposed N.S.Ds shall be autonomous or under the administrative control of N.S.D., New Delhi?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) Five regional National School of Drama (N.S.D.) were proposed to be set up in the XIth Plan at Bengaluru, Kolkata, Mumbai/Goa, Jammu and Kashmir and at one place in North East. None of the proposed regional N.S.D's have become fully functional so far.

(b) The Government of Jammu and Kashmir and West Bengal have been approached for providing space and infrastructural facilities to start regional N.S.Ds. The process is underway for setting up these five regional centres.

(c) and (d) The proposal has been recommended by the Working Group on Culture for XIth Five Year Plan period, subject to allocation of adequate funds for the purpose. At present, there is no fresh proposal, besides Bengaluru, for the Southern States.

(e) The structure of the proposed N.S.Ds will be decided at the appropriate time.

VISA on Arrival

2605. SHRI ADHALRAO PATIL SHIVAJI:
SHRI K.P. DHANAPALAN:
DR. P. VENUGOPAL:
SHRI GAJANAN D. BABAR:
SHRI E.G. SUGAVANAM:
SHRI DHARMENPRA YADAV:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the name of the countries to whom visa on arrival scheme has been extended;

(b) whether these nations have also offered the same facilities to the Indians;

(c) if not, the reasons therefor;

(d) the criteria adopted by the Government for providing such facilities;

(e) whether the Government has also proposed to extend this facility to more countries to make India a tourist hub; and

(f) if so, the names of these countries?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) The Government of India has permitted Tourist Visa on Arrival (TVoA) facility for the citizens of 11 countries viz. Japan, Singapore, Finland, Luxembourg, New Zealand, Cambodia, Laos, Vietnam, Philippines, Myanmar and Indonesia.

(b) and (c) Four countries (Cambodia, Indonesia, Myanmar and Laos) out of above mentioned 11 countries are providing the Visa on Arrival facility to Indians. Such a facility is provided by different countries based on their national interests exercising sovereign rights.

(d) The TVoA facility for nationals of the above mentioned countries has been introduced to promote tourism after extensive inter Ministerial consultation.

(e) and (f) Proposal has been received for extension of TVoA to some more countries like Germany, France, Russia, Spain, Norway, Ukraine, Sweden, Kazakhstan, Brazil, South Africa, Thailand, Malaysia, Brunei, Mauritius and Malta. So far final decision has not been taken on extending Tourist Visa on Arrival facility to nationals of these countries.

Restriction on Foreign Tourists

2606. SHRI ABDUL RAHMAN:

SHRI D.B. CHANDRE GOWDA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government had made HIV testing and related restriction mandatory for foreigners

before entering India;

(b) if so, the details thereof;

(c) whether the said provision has now been withdrawn by the Government;

(d) if so, the details thereof and the reasons therefor;

(e) whether the said guidelines have been circulated to all concerned agencies; and

(f) if so, the status of the implementation thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (f) The policy of health check/AIDS testing of foreigners was reviewed in consultation with Ministry of Health and Family Welfare in 2002 and it was decided to dispense with the requirement of mandatory HIV testing of foreigners. Accordingly necessary guidelines were circulated to all concerned in 2002 and the same has been reiterated in 2012.

[Translation]

Insecticides in Agricultural Produce

2607. SHRI REWATI RAMAN SINGH: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that around five per cent of insects, fungi and disease causing bacteria escaped from the effect of insecticides/chemicals and develop immunity towards these chemicals;

(b) if so, the details thereof; and

(c) the corrective steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) Insects and diseases causing bacteria and fungi can sometime develop immunity towards pesticides. However, there is no record to show that around 5% of such insects, fungi and bacteria have developed immunity.

(c) The Government is promoting Integrated Pest Management strategy to ensure balanced and judicious use of chemical pesticides through schemes like Strengthening and Modernization of Pest Management Approach and Rashtriya Krishi Vikas Yojana, etc.

[English]

Mango Production and Export

2608. SHRI L. RAJAGOPAL:
SHRI DILIPKUMAR MANSUKHLAL
GANDHI:
SHRI R. DHUVANARAYANA:
SHRI PONNAM PRABHAKAR:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the country is lagging behind in production of mangoes in the world;

(b) if so, the details thereof along with the reasons therefor;

(c) the names of mango producing States in the country, variety-wise;

(d) the quantity of mangoes produced and export during each of the last three years and the current year, State-wise and variety-wise;

(e) the revenue generated during the last three years through the export of mangoes, State-wise and variety-wise; and

(f) the steps taken by the Government to promote the production and export of mangoes?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT):
(a) to (c) India is a leading mango producing country in the World. The major mango producing states alongwith varieties grown are given below:

State	Varieties
Andhra Pradesh	Banganpalli, Suvaranrekha, Neelum, Totapuri, Amarapali.
Bihar	Bombay Green, Chausa, Dashehri, Fazli, Gulabkhas, Kishen Bhog, Himsagar, Zardalu and Langra
Gujarat	Kesar, Alphonso, Rajapuri, Jamadar, Totapuri, Neelum, Dashehari and Langra
Karnataka	Alphonso, Totapuri, Banganapalli, Pairi, Neelum, Mulgoa, Mallika
Madhya Pradesh	Alphonso, Bombay Green, Dashehari, Fazli, Langra, Neelum
Maharashtra	Alphonso, Kesar, Vanraj, Pairi
Tamil Nadu	Totapuri, Banganpalli, Neelum and Rumani
Uttar Pradesh	Dashehari, Chausa, Langra, Bambay Green, Lucknow Safeda
West Bengal	Fazli, Himsagar, Kishenbhog, Langra, Bambay Green

Source: Indian Horticulture Data base, 2011

(d) and (e) The quantity of mango exported alongwith its value during last three years is as below:

Year	Quantity (MTs)	Value (Rs. Lakhs)
2009-10	74461	20054
2010-11	59221	16292
2011-12	61941	20253

(upto Feb. 2012)

Source: DGCIS

The details of state-wise production of mangoes in the country for last three years is given in the enclosed statement.

(f) The Government of India has been implementing Horticulture Mission for North East and Himalayan States (H.M.N.E.H.) and National Horticulture Mission (N.H.M.) in the remaining States of the country for enhancing production and productivity of horticulture crops including mango. Under these missions, assistance is provided for establishment of nurseries

for raising quality planting material, enhancing quality production and productivity of mango through area expansion, canopy management, integrated nutrient and water management, integrated, pest management, rejuvenation of senile orchards, mechanization and creation of post harvest management and marketing infrastructure, etc.

Agriculture and Processed Food Products Export Authority (A.P.E.D.A.), Ministry of Commerce is providing assistance for setting up of infrastructure development, quality development, market promotion, research and development and transport for promotion of export of mangoes.

Statement

Production of Mango (000' MT)

State/ UTs	2008-09	2009-10	2010-11	2011-12*
Andhra Pradesh	2522.0	4058.3	3363.4	3517.4
Bihar	1329.8	995.9	1334.9	1200.0
Gujarat	299.8	856.7	911.3	965.9
Karnataka	1284.4	1694.0	1778.8	1867.7
Kerala	445.4	373.2	380.9	373.2
Maharashtra	712.8	597.0	331.0	528.0
Odisha	449.7	577.5	642.0	715.2
Tamil Nadu	821.4	636.3	823.7	533.8
Uttar Pradesh	3465.9	3588.0	3623.2	3840.8
West Bengal	548.9	578.0	620.2	661.5
Others	869.6	1071.8	2914.6	2218.7
Total	12749.8	15026.7	15188.4	15760.7

*2nd Estimate

Source: National Horticulture Board

Decline in Population of Sheep and Goats

2609. SHRI BALKRISHNA KHANDERAO SHUKLA:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the population of sheep and goats has decreased in certain States during the last two census;

(b) if so, the details thereof, State-wise;

(c) the projects/schemes launched for the growth and protection of sheep and goats in these States during the XIth Five Year Plan, State-wise;

(d) the details of the targets and achievements under these projects during the XIth Five Year Plan period; and

(e) the targets set for the XIIth Five Year Plan along with the steps initiated to achieve them?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (Dr. CHARAN DAS MAHANT): (a) and (b) The last two animal censuses are 17th Livestock Census of 2003 and 18th Livestock Census of 2007. The sheep and goat population has declined during the intercensal period i.e. 2003 to 2007 in the following States:

States	
1	2
Goat	Goa, Maharashtra, Mizoram, Sikkim, West

1	2
Sheep	Bengal, Chandigarh and Daman and Diu Bihar, Gujarat, Haryana, Himachal Pradesh, Jharkhand, Kerala, Madhya Pradesh, Maharashtra, Mizoram, Nagaland, Punjab, Sikkim, Uttar Pradesh and Uttrakand.

However, during the same period the total number of goats at all India level has increased from 124358 thousand to 140537 thousand and that of sheep from 61469 thousand to 71558 thousand. The State wise details of sheep and goats population during

the two Censuses is as given in the enclosed statement-I.

(c) and (d) A Central Sector Scheme "Integrated Development of Small Ruminants and Rabbits" was launched w.e.f. 2009-10 for development of sheep and goats. The target under the scheme for Strengthening of State Sheep/Goat Farms during the XI Plan was 12 and achievement was 20. The details of state-wise projects sanctioned during XIth Five Year Plan period is given in the enclosed statement-II.

(e) The proposed target for XIIth Plan for revival of potential Government Breeding Farms is 10 and establishment of Model Sheep/Goat farms is 2. For 2012-13, the scheme is being run on the same guidelines.

Statement-I

Total Number of Sheep and Goats — 2003 and 2007\$

(In Thousands)

Sl. No.	State/UTs	Sheep			Goats		
		2003	2007	AGR(%)	2003	2007	AGR(%)
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	21376	25539	4.55	6277	9626	11.28
2.	Arunachal Pradesh	19	20	1.14	231	292	6.04
3.	Assam	170	354	20.11	2987	4320	9.66
4.	Bihar	382	218	-13.06	9490	10167	1.74
5.	Chhattisgarh	121	140	3.74	2336	2768	4.33
6.	Goa	-	-	-	11	11	-0.08
7.	Gujarat	2062	2002	-0.74	4541	4640	0.54
8.	Haryana	633	601	-1.27	460	538	4.01
9.	Himachal Pradesh	926	901	-0.67	1125	1241	2.48
10.	Jammu and Kashmir	3411	4127	4.88	2055	2068	0.16
11.	Jharkhand	680	483	-8.18	5031	6592	6.99
12.	Karnataka	7256	9558	7.13	4484	6153	8.23
13.	Kerala	4	1	-29.92	1213	1729	9.27
14.	Madhya Pradesh	546	390	-8.08	8142	9014	2.58
15.	Maharashtra	3094	2909	-1.53	10684	10391	-0.69

1	2	3	4	5	6	7	8
16.	Manipur	6	9	9.72	33	51	11.27
17.	Meghalaya	18	21	3.98	327	365	2.82
18.	Mizoram	1	1	-0.66	17	16	-1.95
19.	Nagaland	4	4	-2.27	175	178	0.44
20.	Odisha	1620	1818	2.93	5803	7127	5.27
21.	Punjab	220	208	-1.38	278	290	1.06
22.	Rajasthan	10054	11190	2.71	16809	21503	6.35
23.	Sikkim	6	3	-19.37	124	92	-7.19
24.	Tamil Nadu	5593	7991	9.33	8177	9275	3.20
25.	Tripura	3	4	5.28	472	633	7.62
26.	Uttar Pradesh	1437	1188	-4.65	12941	14793	3.40
27.	Uttarakhand	296	290	-0.48	1158	1335	3.63
28.	West Bengal	1525	1577	0.84	18774	15069	-5.35
29.	Andaman and Nicobar	-	-		64	67	1.05
30.	Chandigarh	0	0	15.83	1	1	-10.04
31.	Dadra and Nagar Haveli	0	0	41.07	21	25	4.57
32.	Daman and Diu	0	-		4	3	-10.50
33.	Delhi	3	6	18.67	17	21	5.22
34.	Lakshadweep	-	-		47	76	12.61
35.	Puducherry	3	4	10.61	48	69	9.51
All India		61469	71558	3.87	124358	140537	3.10

Note: Totals may not tally due to rounding up of figures 0 is less than thousand figure

Source: 17th and 18th Livestock Census, Department of Animal Husbandry, Dairying and Fisheries, M/O Agriculture

Statement-II

State wise projects sanctioned during XIth Five Year Plan period

(Rs. In Lakhs)

Name of States	Number of projects	Project Cost	Amount Released
1	2	3	4
Andra Pradesh	1	126.74	63.37
Arunachal Pradesh	1	50	38
Gujarat	1	86.62	43.41
Jharkhand	2	147.05	79.3
Jammu and Kashmir	3	215.48	162.81

1	2	3	4
Karnataka	1	49.7	49.7
Kerala	3	254.87	204.87
Maharashtra	2	484.73	200
Madhya Pradesh	1	51.11	45.55
Nagaland	1	45.7	22.85
Sikkim	2	116.78	102.39
Tamil Nadu	1	224	112
Tripura	1	40	20

Ban on Export of Edible Oil

2610. SHRI ANTO ANTONY: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government has banned export of branded edible oil; and

(b) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Yes, Madam. Government has banned export of edible oils in branded consumer packs with effect from 1st August, 2012. The export of edible oils in branded consumer packs of upto 5 kg. has exceeded the quantitative ceiling of 10,000 tons per year (from 1-11-2011 to 31-10-2012). Therefore, Department of Commerce has issued notification for ban on export of edible oils in branded consumer packs.

[Translation]

Naxal Attacks on Economic Infrastructure

2611. SHRI RATAN SINGH:
DR. SANJAY SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether reports of naxal attacks on the economic infrastructure in the country have increased;

(b) if so, the details of such cases reported along with the damage caused during each of the last three years and the current year, State-wise; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) Since 2009, a total number of around 1183 incidents of damage to economic infrastructure by the Maoists have been reported from different parts of the country. The infrastructure destroyed includes property belonging to Public/ Private sector units, Railway property, Telephone Exchanges/ Mobile towers, Power infrastructure, Roads, School and Panchayat buildings etc. The damage in money terms runs into hundreds of crores.

There is a marginal decline in incidents of damage to economic infrastructure by the LWE in the country during the last three years. Such incidents have come down in the current year (up to July 31) also, compared to the corresponding period of 2011. The details of incidents of damage to economic infrastructure by the LWE in the country during the last three years and the current year are enclosed as statement.

(c) 'Police' and 'Public Order*' being State subjects, action with respect to maintenance of law and order Lies Primarily in the Demain of the State Governments concerned. The central Government has a holistic approach towards combating LWE wherein it supplements the efforts of the State Governments over a wide range of issues including deployment of CAPFs, assistance in implementation of development schemes, improving governance and capacity building by the States in various areas. It is the belief of the Government of India that a combination of calibrated police action, focused development efforts and improvement in governance will yield the desired results against LWE.

Statement*Incidents of Economic Targets by LWE Extremists All Over the Country*

			2009		2010		2011		2012 (upto 31-07-2012)	
			Total		Total		Total		Total	
1	2	3	4	5	6	7	8	9	10	11
Economic targets	Andhra Pradesh	Uranium Mines	0	17	0	24	0	18	0(0)	5 (10)
		Essar steel	0		0		0		0(0)	
	Chhattisgarh	NMDC	2		11		2		0(1)	
		Essar pipe lines	1		1		0		0(0)	
		BRO	0		0		0		0(0)	
		Gramin Sadak Nirman Yojana	4		3		4		1(4)	
	Odisha	Essar pipe line	5		1		2		1(0)	
		Gramin Sadak Nirman Yojana	2		4		3		2(2)	
		Maharashtra	BRO	0		1		1		0(0)
	Madhya Pradesh	Gramin Sadak Nirman Yojana	0		1		0		1(0)	
		Bihar	Cement Plant	0		0		0		0(0)
	Solar Plate		2		0		0		0(0)	
	Gramin Sadak Nirmal Yojana		1		1		2		0(2)	
	Jharkhand	Gramin Sadak Nirmal Yojana	0		1		3		0(0)	
		Essar Pipe lines	0		0		1		0(1)	
		Railway	Andhra Pradesh		0	46	1	54	0	31
Bihar			8		16		3		1(3)	
Chhattisgarh			5		8		11		6(5)	
Jharkhand			17		13		10		2(7)	
Maharashtra			0		0		0		0(0)	
Odisha			10		7		7		0(7)	

1	2	3	4	5	6	7	8	9	10	11	12
		West Bengal		6		7		0		0(0)	
		Uttar Pradesh		0		2		0		0(0)	
Telephone		Andhra Pradesh		0	67	4	45	2	51	1(1)	23(27)
exchange/ tower		Bihar		24		14		25		10(18)	
		Maharashtra		1		1		2		1(0)	
		Chhattisgarh		10		2		3		0(2)	
		Jharkhand		14		6		8		3(3)	
		Odisha		18		17		11		7(3)	
		West Bengal		0		1		0		0(0)	
		Madhya Pradesh		-		-		-		1(0)	
Power plant		Andhra Pradesh		0	2	1	3	0	0	0(0)	0(0)
		Chhattisgarh		0		0		0		0(0)	
		West Bengal		0		1		0		0(0)	
		Maharashtra		2		1		0		0(0)	
Mining		Odisha		1	3	1	9	1	6	0(1)	1(6)
		Jharkhand		2		6		2		0(2)	
		Chhattisgarh		0		0		3		1(3)	
		Andhra Pradesh		0		0		0		0(0)	
		Maharashtra		0		1		0		0(0)	
		West Bengal		0		1		0		0(0)	
Pole/ transmission		Chhattisgarh		7	7	1	2	3	3	0(2)	0(2)
		Odisha		0		0		0		0(0)	
		Jharkhand		0		1		0		0(0)	
Panchayat		Chhattisgarh		0	23	3	31	0	10	0(0)	3(4)
Bhawan		Jharkhand		7		4		0		1(0)	
		Andhra Pradesh		0		0		0		0(0)	
		Maharashtra		8		6		6		1(0)	
		Bihar		3		0		1		0(1)	
		Odisha		3		11		1		1(1)	
		West Bengal		2		7		2		0(2)	
School		Chhattisgarh		7	71	13	39	2	27	3(0)	3 (13)

1	2	3	4	5	6	7	8	9	10
Islands									
Andhra Pradesh	17	0	23	16	3	69	33	1	95
Arunachal Pradesh	0	0	0	0	0	0	0	0	0
Assam	20	10	83	10	5	37	9	3	28
Bihar	40	4	146	40	8	156	26	4	99
Chandigarh	0	0	0	0	0	0	0	0	0
Chhattisgarh	6	2	1	3	0	2	3	1	1
Delhi	9	2	32	3	0	5	4	0	8
Dadra and Nagar Havel	0	0	0	0	0	0	0	0	0
Daman and Diu	0	0	0	0	0	0	0	0	0
Goa	4	0	0	2	0	0	0	0	0
Gujarat	63	4	151	59	9	243	47	3	144
Haryana	4	0	22	0	0	0	1	0	4
Himachal Pradesh	0	0	0	2	0	0	0	0	0
Jammu and Kashmir	0	0	0	1	0	5	1	0	4
Jharkhand	20	1	53	13	1	79	12	5	61
Karnataka	110	13	292	71	10	228	70	4	183
Kerala	36	3	120	24	0	57	30	1	46
Lakshadweep	0	0	0	0	0	0	0	0	0
Madhya Pradesh	106	14	316	103	21	179	81	15	180
Maharashtra	128	22	389	117	16	290	88	15	342
Manipur	0	0	0	0	0	0	0	0	0
Meghalaya	0	0	0	1	0	8	0	0	0
Mizoram	0	0	0	0	0	0	0	0	0
Nagaland	0	0	0	0	0	0	0	0	0
Odisha	11	1	31	7	1	15	9	1	37
Puducherry	0	0	0	0	0	0	0	0	0
Punjab	0	0	0	1	0	0	0	0	0
Rajasthan	52	10	140	33	10	125	42	16	204
Sikkim	0	0	0	0	0	0	0	0	0
Tamil Nadu	42	2	53	44	4	91	21	2	41

1	2	3	4	5	6	7	8	9	10
Tripura	1	0	1	1	0	17	0	0	0
Uttarakhand	4	0	0	8	0	24	4	5	44
Uttar Pradesh	159	32	525	121	22	426	84	12	347
West Bengal	17	5	83	21	6	82	15	3	31
Total	849	125	2461	701	116	2138	580	91	1899

Production of Vegetables and Fruits

2613. RAJKUMARI RATNA SINGH:
SHRI PRATAPRAO GANPATRAO
JADHAO:
SHRI MAROTRAO SAINUJI KOWASE:
SHRI PASHUPATI NATH SINGH:

Will the Minister of AGRICULTURE be pleased to state:

(a) the current demand and supply of vegetables and fruits in the country;

(b) whether the production of vegetables and fruits have been affected due to drought like situation in the country;

(c) if so, the steps taken by the Government to meet the situation;

(d) whether the farmers are not getting adequate prices for the their produce; and

(e) if so, the steps taken/proposed to be taken by the Government for effective implementation of the Market Invention Scheme (MIS) through NAFED and other Cooperative organisations so that farmers get adequate price for their produce?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT):
(a) to (e) The production of vegetables and fruits in the country is estimated to be 1505.86 and 752.74 lakh tonnes respectively, during 2011-12 as compared to 1465.54 and 748.78 lakh tonnes during 2010-11. The Government of India has been implementing Horticulture Mission for North East and Himalayan States (HMNEH) and National Horticulture Mission

(NHM) in the remaining States of the country for enhancing production and productivity of horticulture crops including fruits and vegetables. Under these missions, assistance is provided for establishment of nurseries, seed production for vegetables, enhancing quality production and productivity of fruits and vegetables through area expansion, protected cultivation, canopy management, integrated nutrient and water management, integrated pest management, rejuvenation of senile orchards, mechanization, Human Resource Development, etc. The prices of vegetables and fruits are primarily governed by the market forces of demand and supply. In addition, it also depends on prevailing weather conditions, cost of transportation, storage and rising demand due to increasing incomes, urbanisation, etc. DAC is implementing Market Intervention Scheme (MIS) on request of State/ UT Governments for procurement of various horticultural commodities. The purpose of implementation of MIS is to protect the growers from making distress sales in the event of a bumper crop when there is glut in the market, causing prices to fall below economic levels/ cost of production. Losses, if any, incurred by the procuring agencies are shared equally between the Central Government and the State Government concerned on 50:50 basis (75:25 in case of North-Eastern States). MIS was sanctioned for procurement of 54,000 MT of onion at the Market Intervention Price of Rs.6,000 per MT w.e.f. 14-12-2011 to 14-01-2012 in Karnataka during 2011-12.

[English]

Research in Animal Husbandry

2614. DR. M. THAMBIDURAI: Will the Minister of AGRICULTURE be pleased to state:

(a) the Research and Development (R and D) schemes implemented by the Government to increase yield of milch cattle in the country;

(b) the role of the Indian Council of Agricultural Research (I.C.A.R.) and agriculture/veterinary universities in increasing the yield of milch cattle; and

(c) the amount allocated during the last three years to I.C.A.R. and Agriculture/Veterinary universities for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT):

(a) The Indian Council of Agricultural Research (I.C.A.R.) through Project Directorate on Cattle, Meerut is operating All India Coordinated Research Project on Cattle.

The Department of Animal Husbandry, Dairying and Fisheries, Government of India is implementing the following schemes for increasing productivity of milch cattle in the country:-

- National Project for Cattle and Buffalo Breeding
- National Dairy Plan—I
- Central Cattle Breeding Farms
- Central Frozen Semen Production and Training Institute
- Central Herd Registration Scheme

(b) I.C.A.R. through All India Coordinated Research Project on Cattle is understanding research to develop a national milch breed of cattle 'Frieswal' as well as working on improvement in milk production of indigenous breeds viz., Gir, Ongole, Sahiwal, Kankrej in collaboration with I.C.A.R. Institutes and State Veterinary Universities.

(c) The amount allocated for cattle improvement by I.C.A.R. in the year 2009-10 to 2011-12 is 1844.00 lakhs.

Winter Sports

2615. SHRI M.I. SHANAVAS:
SHRI ASHOK TANWAR:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government proposes to promote winter sports in the country;

(b) if so, the details thereof;

(c) the high altitude places identified in the hilly States of the country for the purpose; and

(d) the funds allocated to these States for promotion of winter sports during each of the last three years?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) and (b) Madam, the primary responsibility for the promotion of a sport rests with the concerned recognized National Sports Federation (N.S.F.). Government supplements the efforts of the N.S.F. by providing financial assistance to the N.S.Fs for procurement of equipment and consumables, holding national/international sports events in India, participation of sportspersons/teams in international sports events abroad, training/coaching of national level sportspersons/teams through Indian and foreign coaches, as per agreed Long Term Development Plans (L.T.D.Ps) with the NSF. For winter sports, the concerned NSF is Winter Games Federation of India.

(c) It is for the N.S.F. to identify the State/place to hold a sporting event.

(d) Government does not make State-wise allocation of funds.

[Translation]

Urban Infrastructure Development

2616. SHRI ASHOK KUMAR RAWAT:
SHRI PRADEEP KUMAR SINGH:
DR. SANJEEV GANESH NAIK:
SHRI PRALHAD JOSHI:
SHRIMATI SUPRIYA SULE:
SHRI KIRTI AZAD:
SHRI K.J.S.P. REDDY:
SHRI ASHOK TANWAR:
SHRI A.T.NANA PATIL :

Will the MINISTER OF URBAN DEVELOPMENT be pleased to state:

(a) whether the Government proposes to formulate a National Urbanisation Policy in view of the increasing population in the country including metro cities;

(b) if so, the details and the objectives thereof;

(c) the details of cities/towns selected for providing basic facilities like water, road, power etc. in the country during each of the last three years and the current year;

(d) the achievement made during the above period, State-wise and city/town-wise; and

(e) the funds sanctioned/released and utilized for urban infrastructure development keeping in view the increasing urban population during the said period, State-wise and city/town-wise?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY):

(a) No, Madam.

(b) Does not arise.

(c) to (e) The details of Urban Development Schemes being implemented in various States in the Country are as follows

(i) Jawaharlal Nehru National Urban Renewal Mission (JNNURM), a reform driven scheme was launched on 3rd December, 2005 with the objective of fast track development of cities across the country, focusing on bringing about efficiency in urban infrastructure service delivery mechanisms, community participation and accountability of Urban Local Bodies and Parastatal agencies towards citizens and to ensure sustainable development of cities during the Mission period 2005-12.

Under, Urban Infrastructure and Governance (UIG) sub mission of Jawaharlal Nehru National Urban Renewal Mission (JNNURM), the government has taken up reforms driven and fast track development of 65 selected cities across the country. Under UIG, Water supply and Roads are *inter-alia* the admissible component for grant of Additional Central Assistance (ACA) to the States. A State-wise detail of projects sanctioned with approved cost and ACA committed and funds released for utilization during the last three years and current year is enclosed as statement-I.

(ii) Under Urban Infrastructure Development Scheme for Small and Medium Towns (UIDSSMT), one of the sub-components of JNNURM, all cities / towns as per 2001 census except cities/towns covered under

UIG, were eligible to be covered. The components for assistance under the Scheme include all urban infrastructure development projects including water supply and sanitation.

Under UIDSSMT, 807 towns covered with an approved cost of Rs. 1402095.73 lakh involving central commitment of Rs. 113126.08 lakh and an amount of Rs. 907579.90 lakh has been released to the States. A State-wise details of projects sanctioned with approved cost and ACA committed and funds released for utilization during the last three years and current year are given in the enclosed statement.

(iii) The Ministry of Urban Development (MoUD) is implementing the North Eastern Region Urban Development Programme (NERUDP) with the financial assistance from Asian Development Bank (ADB) in the capital cities of 5 North Eastern States viz. Agartala (Tripura), Aizawl (Mizoram), Gangtok (Sikkim), Kohima (Nagaland), and Shillong (Meghalaya) covering priority urban services in (i) Water Supply, (ii) Sewerage and Sanitation, and (iii) Solid Waste Management sectors spread over a period of six years from 2009-10 to 2015-16.

Capital cities of 5 North Eastern States viz. Agartala (Tripura), Aizawl (Mizoram), Gangtok (Sikkim), Kohima (Nagaland), and Shillong (Meghalaya) have been selected. The projects are scheduled to be completed by 2015. Funds released and utilized under NERUDP is as below.

Sl. No	(Rs. in crore)			
	2009-10	2010-11	2011-12	2012-13
Nagaland	5.00	3.57	10.55	1.14
Mizoram	6.00	8.46	11.55	-
Meghalaya	4.00	3.37	6.18	-
Sikkim	3.00	0.90	7.05	1.17
Tripura	3.90	3.22	7.28	-

(iii) 10% Lump-sum Provision Scheme for North Eastern Region including Sikkim became operational in the Ministry of Urban Development from the financial year 2001-02. It is now under implementation as per guidelines of Non-Lapsable Central Pool

of Resources(NLCPR) and the Ministry's instructions on the same. 10% of the Annual Plan Budget of the Ministry is earmarked for implementation of Projects/Schemes for the North-Eastern States including Sikkim.

105 towns are selected for providing basic facilities under 10% lumpsum scheme for the benefit of North Eastern Region including Sikkim. The details of funds released during last three years and current year i.e.2009-10, 2010-11, 2011-12 and 2012-13, State-wise and town-wise are at Statement-III(A) and Statement-III(B) respectively.

(iv) The pilot scheme of Urban Infrastructure Development in Satellite Towns around Seven Mega-Cities (UIDSST), i.e. Mumbai, Kolkata, Delhi, Chennai, Hyderabad, Bangalore and Ahmedabad have been launched.

8 towns are selected under Urban Infrastructure Development Scheme in Satellite towns around seven megacities. The details of funds released during last three years and current year i.e 2009-10, 2010-11,

2011-12 and 2012-13, State-wise and town-wise are at Statement-IV (A) and Statement-IV(B).

(v) In the Sub-mission on Urban Infrastructure and Governance (UIG), Bus funding Project is one of the components under JnNURM. Under this project, the States, as a one-time measure have been provided financial assistance for purchase of buses for their urban transport system. The financing is meant exclusively for City Bus Service and Bus Rapid Transit System (BRTS) for all mission cities.

Under this package, Total 15260 buses to 31 States/UTs were approved with the total estimated cost of Rs. 4723.97 crore. The Government of India share i.e. Additional Central Assistance is Rs. 2088.80 crore. Out of this amount, art amount of Rs. 1425.26 crore has been released to the States/UTs. City-wise details of release is at enclosed Statement-V. More than 12930 modern buses have been procured by States/UTs (Statement-VI)

Statement-I

Details of Projects sanctioned with approved cost approved cost and ACA committed and funds released for utilization during the last three years and current year

(Rs. in Lakh)

Sl. No.	Name of State	Number of Sanctioned projects			Cost of Sanctioned projects		
		2009-10	2010-11	2011-12	2009-10	2010-11	2011-12
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	3	0	2	37,595.00	-	10,678.00
2.	Arunachal Pradesh	0	0	0	-	-	-
3.	Assam	0	0	0	-	-	-
4.	Bihar	0	0	0	-	-	-
5.	Chandigarh	1	0	0	13,421.00	-	-
6.	Chattisgarh	0	0	0	-	-	-
7.	Delhi	20	1	0	5,03,763.00	1,35,771.00	-
8.	Goa	0	0	2	-	-	7,484.08
9.	Gujarat	4	1	1	45,483.26	2,631.04	11,180.65
10.	Haryana	0	0	0	-	-	-
11.	Himachal Pradesh	1	0	1	5,474.00	-	1,050.62

1	2	3	4	5	6	7	8
12.	Jammu and Kashmir	0	0	1	-	-	2,032.03
13.	Jharkhand	0	1	0	-	3,336.24	-
14.	Karnataka	2	0	1	6,215.00	-	330.00
15.	Kerala	1	0	0	2,210.00	-	-
16.	Madhya Pradesh	2	1	0	37,388.00	18,000.00	-
17.	Maharashtra	2	0	1	22,169.78'		10,941.57
18.	Manipur	1	0	0	10,250.13	-	-
19.	Meghalaya	0	0	0	-	-	-
20.	Mizoram	0	0	3	-	-	11,090.36
21.	Nagaland	1	0	1	5,042.43	-	4,026.10
22.	Odisha	1	0	0	7,182.00	-	-
23.	Punjab	1	0	0	4,578.00	-	-
24.	Puducherry	0	0	0	-	-	-
25.	Rajasthan	0	0	0	-	-	-
26.	Sikkim	1	0	0	7,261.66	-	-
27.	Tamil Nadu	1	1	0	22,675.00	11,610.00	-
28.	Tripura	1	0	0	10,221.00	-	-
29.	Uttar Pradesh	4	0	0	65,132.77	-	-
30.	Uttarakhand	1	3	1	6,283.00	4,377.33	1,182.27
31.	West Bengal	12	8	13	1,11,113.68	1,20,718.53	1,46,952.24
Total		60	16	27	9,23,458.71	2,96,444.14	2,06,947.92

Sl. No.	Name of State	Additional Central Assistance Commitment (ACA)			ACA Released for Utilisation inclusive of projects sanctioned during the Mission period i.e. 2005-2012			
		2009-10	2010-11	2011-12	2009-10	2010-11	2011-12	2012-13
1	2	9	10	11	12	13	14	15
1.	Andhra Pradesh	13,935.00	-	6,037.70	27,385.07	15,569.86	32,500.10	8,227.52
2.	Arunachal Pradesh	-	-	-	2,006.94	-	4,759.16	1,738.20
3.	Assam	-	-	7,112.41	3,792.54	6,795.91	-	-
4.	Bihar	-	-	-	7,441.39	-	-	-
5.	Chandigarh	10,738.80	-	-	-	734.52	-	-

1	2	9	10	11	12	13	14	15
6. Chattisgarh		-	-	-	12,145.60	3,643.68	-	-
7. Delhi		1,76,316.60	47,520.00	-	17,248.00	43,509.00	5,938.27	18,829.88
8. Goa		-	-	5,987.26	-	-	72.45	1,424.37
9. Gujarat		20,604.09	2,104.84	8,944.52	47,788.21	7,297.21	39,612.00	3,068.10
10. Haryana		-	-	-	-	5,283.80	3,888.13	1,333.31
11. Himachal Pradesh		3,880.00	-	840.50	2,619.01	-	121.09	210.13
12. Jammu and Kashmir		-	-	1,828.83	-	-	10,032.72	457.20
13. Jharkhand		-	1,668.12	-	5,384.66	417.03	6,204.58	-
14. Karnataka		4,332.00	-	264.00	21,578.53	7,659.85	24,234.18	287.07
15. Kerala		1,105.00	-	-	2,439.45	-	8,516.15	-
16. Madhya Pradesh		20,115.70	9,000.00	-	12,343.27	4,828.66	14,280.93	8,309.92
17. Maharashtra		10,336.86	-	3,829.55	88,649.86	42,004.49	76,471.17	15,440.23
18. Manipur		9,225.12	-	-	2,883.37	-	2,078.42	-
19. Meghalaya		-	-	-	-	-	7,296.11	550.35
20. Mizoram		-	-	9,981.32	756.82	-	-	2,495.34
21. Nagaland		4,538.19	-	3,623.49	1,702.81	-	1,246.83	-
22. Odisha		4,500.00	-	-	2,491.60	-	6,999.34	-
23. Punjab		2,289.00	-	-	3,346.62	-	-	1,810.43
24. Puducherry		-	-	-	-	-	2,189.00	252.00
25. Rajasthan		-	-	-	2,826.10	-	4,584.94	768.36
26. Sikkim		6,535.49	-	-	1,663.87	-	1,273.24	2,172.07
27. Tamil Nadu		9,000.00	4,063.50	-	37,723.44	2,635.84	47,132.47	-
28. Tripura		9,000.00	-	-	2,250.00	-	2,406.51	-
29. Uttar Pradesh		31,500.00	-	-	47,632.21	25,479.16	65,351.90	-
30. Uttarakhand		4,628.00	3,501.86	945.82	7,546.69	981.06	6,741.55	1,549.00
31. West Bengal		44,822.75	42,251.49	53,248.03	27,717.88	17,412.81	27,043.89	5,421.31
Total		3,87,402.60	1,10,109.81	95,531.02	3,92,683.81	1,81,249.51	4,09,771.04	74,344.79

Statement-II
Details of Projects Sanctioned Under UIDSSMT

(Rs.in Lakh)

Sl. No.	State	Name of towns/cities	Scheme/Name of component	Cost approved by SLSC	Commitment
1	2	3	4	5	6
1.	Haryana	Ambala	Sewerage	3728.00	2982.40
2.	Himachal Pradesh	*Sarkaghat	Channelization of Nallah and Construction of Roads	184.63	147.70
3.	Himachal Pradesh	Sarkaghat	Water Supply	3964	3171.20
4.	Himachal Pradesh	Hamirpur	Water Supply	6485.19	5188.15
5.	Jharkhand	Chaibasa	Water Supply	3217.8	2574.24
6.	Jammu and Kashmir	Sopore	Solid Waste Management	242.00	217.80
7.	Jammu and Kashmir	Anatnag	SWM	488.00	439.20
8.	Jammu and Kashmir	Baramula	SWM	242.00	217.80
9.	Jammu and Kashmir	Kupwara	SWM	385.00	346.50
10.	Jammu and Kashmir		Drainage	746.79	672.11
11.	Jammu and Kashmir	Ganderbal	Road	2418.00	2176.20
12.	Jammu and Kashmir		SWM	143.00	12870
13.	Jammu and Kashmir		Drainage	1827.24	1644.52
14.	Maharashtra	Ahmednagar	Water Supply(Ph-II)	7305.00	5900.98
15.	Maharashtra	Katoi*	Road	2468.30	1974.64
16.	Maharashtra	Saoner*	Road	2646.06	2116.85
17.	Maharashtra	Umred*	Road	1527.92	1222.34
18.	Maharashtra	Gondia	Sewerage	8233.70	6586.96
19.	Madhya Pradesh	Chhindwara	Water Supply	5732.87	4586.30
20.	Madhya Pradesh	Pipariya	Water Supply	2408.11	1926.49
21.	Madhya Pradesh	Pandhurna	Water Supply	4611.62	3689.30
22.	Madhya Pradesh	Betul	Water Supply	3262.07	2609.66
23.	Madhya Pradesh	Sausar	Water Supply	1930.22	1544.18
24.	Madhya Pradesh	Chorai	Water Supply	886.38	709.10

1	2	3	4	5	6
25.	Madhya Pradesh	Khurai	Water Supply	3662.82	2930.26
26.	Madhya Pradesh	Pipla Narayanvar	Water Supply	81.20	64.96
27.	Madhya Pradesh	Dongar Parasul	Water Supply	3013.33	2410.66
28.	Madhya Pradesh	Dewas	Water Supply-II	3975.00	3180.00
29.	Madhya Pradesh	Multai	Water Supply	1929.60	1543.68
30.	Madhya Pradesh	Khirkiya	Water Supply	1225.70	980.56
31.	Madhya Pradesh	Mahidpur	Water Supply	1683.75	1347.00
32.	Madhya Pradesh	Sidhi	Water Supply	2118.55	1694.84
33.	Madhya Pradesh	Bina	Water Supply	3875.50	3100.40
34.	Madhya Pradesh	Pandhurana	Roads	2054.76	1643.81
35.	Madhya Pradesh	Junardeo	Roads	345.96	276.77
36.	Madhya Pradesh	Amarwara	Roads	424.16	339.33
37.	Madhya Pradesh	Sausar	Roads	2332.73	1866.18
38.	Madhya Pradesh	Dongarparsia	Roads	1098.03	878.42
39.	Madhya Pradesh	Chourai	Roads	189.17	151.34
40.	Odisha	Jajpur	Conservation of Water Body	225.92	180.74
41.	Odisha	Jharsuguda	Water Supply	3196.11	2556.89
42.	West Bengal	Egra	Water Supply	1496.78	1197.42
43.	West Bengal	Ramjibanpur	Water Supply	1101.03	880.82
44.	West Bengal	Birnagar	Water Supply	977.25	781.80
45.	West Bengal	Sainthia	Water Supply	1299.62	1039.70
46.	West Bengal	Chandrakona	Water Supply	1557.29	1245.83
47.	West Bengal	Balughat	Water Supply	4160.24	3328.19
48.	West Bengal	Englishbazar	Water Supply	4140.00	3312.00
49.	West Bengal	Coochbehar	Water Supply	3634.84	2907.87
50.	West Bengal	Raiganj	Water Supply	4401.23	3520.98
51.	Goa	Sanquelim	Road Components and Infrastructure Core Network	1447.00	1157.60
52.	Goa	Sanguem*	Upgradation of Roads, Footpaths and	585.00	379.00

1	2	3	4	5	6
			Infrastructure core network		
53.	Nagaland	Mon	Road and Drainage	1901.93	1711.74
54.	Dadra and Nagar Haveli	Silvassa/Amla	Water Supply	1864.73	1491.78
55.	Andaman and Nicobar	Jungleghat	Roads and Drainage	558.13	446.50
GRAND TOTAL			55	502925.95	406796.84

(Rs. in Lakh)

Sl. No.	State	Name of towns/cities	Scheme/Name of component	Ist Instalment	ACA released during 2009-10	ACA released during 2010-11
1.	Haryana	Ambaia	Sewerage	1491.20		
2.	Himachal Pradesh	*Sarkaghat	Channelization of Nallah and Construction of Roads	73.85	0.00	50.51
3.	Himachal Pradesh	Sarkaghat	Water Supply	1585.74	0.00	0.00
4.	Himachal Pradesh	Hamirpur	Water Supply	2594.08		
5.	Jharkhand	Chaibasa	Water Supply	1287.11	0.00	0.00
6.	Jammu and Kashmir	Sopore	Solid Waste Management	108.90	0.00	108.90
7.	Jammu and Kashmir	Anatnag	SWM	219.60	0.00	219.60
8.	Jammu and Kashmir	Baramula	SWM	108.90	0.00	108.90
9.	Jammu and Kashmir	Kupwara	SWM	173.25	0.00	173.25
10.	Jammu and Kashmir		Drainage	336.06		
11.	Jammu and Kashmir	Ganderbal	Road	1088.10	0.00	1088.10
12.	Jammu and Kashmir		SWM	64.35	0.00	64.35
13.	Jammu and Kashmir		Drainage	822.26		
14.	Maharashtra	Ahmednagar	Water Supply(Ph-II)	2922.00	0.00	
15.	Maharashtra	Katoi*	Road	987.32		
16.	Maharashtra	Saoner*	Road	1058.42		
17.	Maharashtra	Umred*	Road	611.17		

1	2	3	4	7	8	9
18.	Maharashtra	Gondia	Sewerage	3293.48		
19..	Madhya Pradesh	Chhindwara	Water Supply	2293.15		
20.	Madhya Pradesh	Pipariya	Water Supply	963.24		
21.	Madhya Pradesh	Pandhurna	Water Supply	2577.52		
22.	Madhya Pradesh	Betul	Water Supply	1304.83		
23.	Madhya Pradesh	Sausar	Water Supply	772.09		
24.	Madhya Pradesh	Chorai	Water Supply	354.55		
25.	Madhya Pradesh	Khurai	Water Supply	1465.13		
26.	Madhya Pradesh	Pipla Narayanvar	Water Supply	32.48		
27.	Madhya Pradesh	Dongar Parasul	Water Supply	1205.33		
28.	Madhya Pradesh	Dewas	Water Supply-II	1590.00		
29.	Madhya Pradesh	Multai	Water Supply	771.84		
30.	Madhya Pradesh	Khirkiya	Water Supply	490.28		
31.	Madhya Pradesh	Mahidpur	Water Supply	673.50		
32.	Madhya Pradesh	Sidhi	Water Supply	847.42		
33.	Madhya Pradesh	Bina	Water Supply	1550.20		
34.	Madhya Pradesh	Pandhurana	Roads	821.90		
35.	Madhya Pradesh	Junardeo	Roads	138.38		
36.	Madhya Pradesh	Amarwara	Roads	169.66		
37.	Madhya Pradesh	Sausar	Roads	933.09		
38.	Madhya Pradesh	Dongarparsia	Roads	439.21		
39.	Madhya Pradesh	Chourai	Roads	75.67		
40.	Odisha	Jajpur	Conservation of Water Body	90.37		90.37
41.	Odisha	Jharsuguda	Water Supply	1278.44		
42.	West Bengal	Egra	Water Supply	598.71	0.00	0.00
43.	West Bengal	Ramjibanpur	Water Supply	44041	0.00	0.00
44.	West Bengal	Birnagar	Water Supply	390.90	0.00	0.00
45.	West Bengal	Sainthia	Water Supply	519.85	0.00	0.00
46.	West Bengal	Chandrakona	Water Supply	622.92	0.00	0.00
47.	West Bengal	Balughat	Water Supply	1664.10	0.00	0.00
48.	West Bengal	Englishbazar	Water Supply	1656.00	0.00	0.00

1	2	3	4	7	8	9
49.	West Bengal	Coochbehar	Water Supply	1453.94	0.00	0.00
50.	West Bengal	Raiganj	Water Supply	1760.00	0.00	0.00
51.	Goa	Sanquelim	Road Components and Infrastructure Core Network	578.80		
52.	Goa	Sanguem*	Upgradation of Roads, Footpaths and Infrastructure core network	189.50	0.00	0.00
53.	Nagaland	Mon	Road and Drainage	855.87	0.00	0.00
54.	Dadra and Nagar Haveli	Silvassa/Amlia	Water Supply	745.89	719.89	
55.	Andaman and Nicobar	Jungleeghat	Roads and Drainage	223.25	0.00	0.00
GRAND TOTAL			55	203074.33	719.89	1903.98

(Rs. in Lakh)

Sl. No.	State	Name of towns/cities	Scheme/Name of component	ACA released□ during 2011- 12	ACA released□ during 2012- 13	Total release
1	2	3	4	10	11	12
1.	Haryana	Ambaia	Sewerage		1491.20	1491.20
2.	Himachal Pradesh	*Sarkaghat	Channelization of Nallah and Construction of Roads	0.00		50.51
3.	Himachal Pradesh	Sarkaghat	Water Supply	1585.74		1585.74
4.	Himachal Pradesh	Hamirpur	Water Supply		2594.08	2594.08
5.	Jharkhand	Chaibasa	Water Supply	0.00	1287.12	1287.12
6.	Jammu and Kashmir	Sopore	Solid Waste Management	0.00		108.90
7.	Jammu and Kashmir	Anatnag	SWM	0.00		219.60
8.	Jammu and Kashmir	Baramula	SWM	0.00		108.90
9.	Jammu and Kashmir	Kupwara	SWM	0.00		17325
10.	Jammu and Kashmir		Drainage		336.06	336.06
11.	Jammu and Kashmir	Ganderbal	Road	0.00		1088.10
12.	Jammu and Kashmir		SWM	0.00		64.35

1	2	3	4	10	11	12
13.	Jammu and Kashmir		Drainage		822.26	822.26
14.	Maharashtra	Ahmednagar	Water Supply(Ph-II)	56.98		2978.98
15.	Maharashtra	Katoi*	Road		685.32	987.32
16.	Maharashtra	Saoner*	Road		924.03	1058.43
17.	Maharashtra	Umred*	Road		170.25	611.17
18.	Maharashtra	Gondia	Sewerage		3293.48	3293.48
19.	Madhya Pradesh	Chhindwara	Water -Supply			2293.15
20.	Madhya Pradesh	Pipariya	Water Supply	963.24		963.24
21.	Madhya Pradesh	Pandhurna	Water Supply	2577.52		2577.52
22.	Madhya Pradesh	Betul	Water Supply	1304.83		1304.83
23.	Madhya Pradesh	Sausar	Water Supply	772.09		772.09
24.	Madhya Pradesh	Chorai	Water Supply	354.55		354.55
25.	Madhya Pradesh	Khurai	Water Supply	1465.13		1465.13
26.	Madhya Pradesh	Pipla Narayanvar	Water Supply	32.48		32.48
27.	Madhya Pradesh.	Dongar Parasul	Water Supply	1205.33		1205.33
28.	Madhya Pradesh	Dewas	Water Supply-!	1590.00		1590.00
29.	Madhya Pradesh	Multai	Water Supply	771.84		771.84
30.	Madhya Pradesh	Khirkiya	Water Supply		490.28	490.28
31.	Madhya Pradesh	Mahidpur	Water Supply		673.50	673.50
32.	Madhya Pradesh	Sidhi	Water Supply		847.42	847.42
33.	Madhya Pradesh	Bina	Water Supply		1550.20	1550.20
34.	Madhya Pradesh	Pandhurana	Roads		821.90	821.90
35.	Madhya Pradesh	Junardeo	Roads		138.38	T38.38
36.	Madhya Pradesh	Amarwara	Roads		169.66	169.66
37.	Madhya Pradesh	Sausar	Roads		933.09	933.09
38.	Madhya Pradesh	Dongarparsia	Roads		439.21	439.21
39.	Madhya Pradesh	Chourai	Roads		75.67	75.67
40.	Odisha	Jajpur	Conservation of Water Body		90.37	90.37
41.	Odisha	Jharsuguda	Water Supply		1278.44	1278.44
42.	West Bengal	Egra	Water Supply	598.71		598.71
43.	West Bengal	Ramjibanpur	Water Supply	440.41		440.41

1	2	3	4	10	11	12
44.	West Bengal	Birnagar	Water Supply	390.90		390.90
45.	West Bengal	Sainthia	Water Supply	519.85		519.85
46.	West Bengal	Chandrakona	Water Supply	622.92		622.92
47.	West Bengal	Balughat	Water Supply	1664.10		1664.10
48.	West Bengal	Englishbazar	Water Supply	1656.00		1656.00
49.	West Bengal	Coochbehar	Water Supply	1453.94		1453.94
50.	West Bengal	Raiganj	Water Supply		1760.00	1760.00
51.	Goa	Sanquelim	Road Componentsand Infrastructure Core Network	578.80		578.80
52.	Goa	Sanguem*	Upgradation of Roads, Footpaths and Infrastructure core network	189.50		189.50
53.	Nagaland	Mon	Roadand Drainage		855.87	855.87
54.	Dadra and Nagar Haveli	Silvassa/Amlia	Water Supply			745.89
55.	Andaman and Nicobar	Jungleeghat	Roads and Drainage	0.00	223.25	223.25
GRAND TOTAL			55	23088.00	21860.67	51397.86

Statement-III(A)

State-wise Fund released under 10% lumpsum scheme for benefits of North Eastern Region including Sikkim in the last three years.

(Rs. in crore)

Sl. No.	Name of State	2009-10	2010-11	2011-12	2012-13
1.	Arunachal Pradesh	28.56	15.51	12.28	3.65
2..	Assam	17.82	6.96	15.54	3.98
3.	Manipur	12.82	3.7	17.28	00.00
4.	Meghalaya	10.55	6.59	8	2.51
5.	Mizoram	17.04	10.26	30	17.49
6.	Nagaland	19.6	10.65	19.4	7.18
7.	Sikkim	15.18	18.07	25.66	2.70
8.	Tripura	21.99	20.26	35.84	.57
Actual Expenditure		143.56	92	164	107.38

Statement-III(B)*Town/Project-wise Fund released under 10% lumpsum scheme for MER during 2009-10*

Sl. No.	Name of Project	Amount
1	2	3
1.	Namsai Storm water Drainage scheme, Arunachal Pradesh	7901000
2.	C/o Commercial complex cum parking at Nongpoh, Meghalaya	76677000
3.	C/o city centre; at Aizawal, Mizoram	30376000
4.	D/o burial and cremation ground at Daporijo, Arunachal Pradesh	7319000
5.	Infra. Dev. of Seppa township, Arunachal Pradesh	16700000
6.	C/o city convention centre at Imphal, Manipur	761000
7.	Storm water Drainage! Scheme (Phase -I) for Along Town Master Plan Area, Arunachal Pradesh	22369000
8.	C/o District Library-cum-Museum at Namchi, Sikkim	20378000
9.	C/o Radhanagar Bus Station at Agartala, Tripura	3759000
10.	C/o 100 bedded hospital at Thoubal, Manipur	11702000
11.	C/o city centre at Agartala, Tripura	7463000
12.	C/o Shopping complex at Tezu, Arunachal Pradesh	9125000
13.	C/o Guest house at Yingkiong, Arunachal Pradesh	7504000
14.	C/o Cultural hall at Yingkiong, Arunachal Pradesh	9734000
15.	C/o crematory-cum-burial ground at Yincjkiong, Arunachal Pradesh	2659000
16.	Infra. Dev. Of Yingkiong, Arunachal Pradesh	12387000
17.	Infra. Dev. Of Secondary school at Koloriang. Arunachal Pradesh	9133000
18.	C/o shopping complex at Namsai, Arunachal Pradesh	10839000
19.	D/o parking places at Passighat, Arunachal Pradesh	8831000
20.	Infra. Dev. Works at Mokokchung, Nagaland	24750000
21.	C/o sanitation and waste box at Mokokchung, Nagaland	3945000
22.	C/o Ngwala Town Circular road under Paren distt. Nagaland	11407000
23.	C/o retaining wall work at Alempang ward of Mokokchung town, Nagaland	6307000
24.	C/o multiutility building at Sonari, Assam	22320000
25.	C/o Boundary fencing and beautification of Ridge park at Gangtok, Sikkim	2400000

1	2	3
26.	C/o retaining wall/embankment on Southern Bank of Thoubal River, Manipur	14521000
27.	Construction of Roads for Phek Town, Nagaland	7815000
28.	Improvement of lanes and bye-lanes of Guwahati, Phase-II, Assam	17900000
29.	Improvement of Water Supply at Jairampur, Arunachal Pradesh	23500000
30.	Construction of shopping complex cum car parking at Tamlu, Nagaland	27960000
31.	improvement of General Hygiene and Environment of the Central Zone, Agartala City	5263000
32.	Construction of Sport Complex at Gangtok, Sikkim	45961000
33.	Construction of retaining wall and protection work in Tawang Township, Arunachal Pradesh	6476000
34.	Infrastructure Development of Dirang, Arunachal Pradesh	11040000
35.	Improvement of road network at Jairampur, Arunachal Pradesh	15780000
36.	Construction of Guest House at Ziro Town, Arunachal Pradesh	11190000
37.	Construction of working women hostel, marriage hall, old age and destitute children home and community toilet at Nirjuli, Andhra Pradesh	6015000
38.	Construction of Connectivity Footpath and Link Road at Namchi, Sikkim	3090000
39.	Providing 50 m.m. thick bituminous macadam and 40 mm thick dense bituminous concrete at Namchi, Sikkim	2900000
40.	Construction of Pedestrian Tack at Namchi, Sikkim	3570000
41.	Construction of Town Hall at Dharamnagar, Tripura	53466000
42.	Parking lot of heavy vehicle at Bara Bazar, Shillong, Meghalaya	6819000
43.	C/o city convention centre at Imphal, Manipur	62762000
44.	Integrated Development of Sabroom Town, South Tripura	70889000
45.	Storm Water Drainage Scheme at Noonmati, Guwahati, Assam	13279000
46.	Carpeting of other bazars of South Sikkim	5028000
47.	Tinsukia Master Plan Area Storm Water Drainage Scheme Phase-I, Assam	41700000
48.	Construction of Working women Hostel, Old age and Destitute Children Home and Community Toilet at Basar, Arunachal Pradesh	3727000
49.	Construction of Burial and Cremation Ground at Passighat, Arunachal Pradesh	8220000
50.	C/o balance portion of Kalpania Khai, Tripura	3449000
51.	C/o Guest House at Doimukh, Arunachal Pradesh	7800000
52.	Infrastructure Development of Seppa Town, Arunachal Pradesh	16550000

Fund released under 10% lumpsum scheme for NER during 2010-11

Sl. No.	Name of Project	Amount (in Rupee)
1	2	3
1.	C/o burial cum cremation ground at Daporijo, Andhra Pradesh	7319000
2.	Infrastructure dev. Of Dirang, Andhra Pradesh	11040000
3.	Improvement of road network at Jairampur, Andhra Pradesh	15780000
4.	C/o working women hostel, marriage hall old age and destitute children home and community toilet at Nirjuli, Andhra Pradesh	6016000
5.	C/o Burial cum cremation ground at Passighat, Andhra Pradesh	8220000
6.	Construction of Multi-purpose Cultural Hall at Sagalee, Arunachal Pradesh	12720000
7.	Construction of Guest House at Ziro, Arunachal Pradesh	11190000
8.	Improvement of Road Network at Passighat, Arunachal Pradesh.	30119000
9.	Retaining wall and protection work at Tawang Township, Arunachal Pradesh	6477000
10.	Construction of Shopping Complex at Basar, Arunachal Pradesh.	10606000
11.	Infrastructure dev. Of Sagalee, Arunachal Pradesh	11200000
12.	Water Supply Scheme at Longding, Arunachal Pradesh	20164000
13.	C/o Burial cum cremation ground at Ziro, Arunachal Pradesh	472000
14.	C/o Guest House at Khonsa, Arunachal Pradesh	3780000
15.	Construction of Commercial Complex at Dhekiajuii, Assam.	13574000
16.	Construction of Commercial Complex at Lakhipur, Assam	13653000
17.	C/o Truck Terminus at Tinsukia, Assam	6877000
18.	C/o Karimganj Storm water drainage scheme, Ph-I, Assam	35507000
19.	Development of Urban Infrastructure of Kokching Khanou, Manipur	12457000
20.	D/o Urban Infrastructure of Lamding, Manipur	6528000
21.	Installation of LED based Traffic Signal in Imphal, Manipur.	6207000
22.	Upgradation of Mayang water supply scheme, Manipur	11803000
23.	C/o Commercial complex cum parking at Nongpoh Meghalaya	65200000
24.	Improvement of Mairang Town road, Meghalaya	733000
25.	Renewal and Augmentation of Greater Saiha Water Supply Scheme, Mizoram	18631000

1	2	3
26.	Augmentation and renewal of Tlabung Water Supply Scheme, Mizoram	3969000
27.	C/o Auditorium and Stadium complex at Serchip, Mizoram	80000000
28.	Development of park at Kohima, Nagaland	848000
29.	C/o commercial complex at Naga Shopping Arcade at Dimapur, Nagaland	10080000
30.	C/o Truck Terminus at Dimapur, Nagaland	42450000
31.	Construction of Guest/Rest House at Chen Town, Mon District, Nagaland'	4363000
32.	Construction of 100 Bedded Hospital at Chumukedima, Nagaland	48720000
33.	C/o multi-utility car parking cum allied facilities at Mangan, North Sikkim	99278000
34.	C/o parking plaza cum allied facilities at Ravangla, Sikkim	63866000
35.	Providing 50 mm thick bituminous and 40 mm dense bituminous concrete at Namchi, Sikkim	2900000
36.	C/o Pedestrian Track at Namchi, Sikkim	3570000
37.	Carpeting of other bazars of South Sikkim	5029000
38.	C/o connectivity footpath and link road at Namchi, Sikkim	3090000
39.	C/o Multilevel car parking and allied facilities at Mangan, Sikkim	3000000
40.	C/o Town Hall at Amarpur, Tripura	62600000
41.	C/o Town Hall at Sonamura, Tripura	21864000
42.	C/o Super market and Office complex at Amarpur, Tripura	45834000
43.	C/o Bus Terminus and Shopping Centre-cum-Marriage Hall at Kamalpur, Tripura	72266000

Fund released under 10% lumpsum scheme for NER during 2011-12

Sl. No.	Name of Project	Amount (in Rupee)
1	2	3
1.	C/o Burial cum cremation ground at Ziro, Arunachal Pradesh	2903000
2.	Construction of Working women hostel, old age and destitute children home and Community toilet at Basar, Arunachal Pradesh	3727000
3.	Construction of Shopping Complex at Basar, Arunachal Pradesh	10607000
4.	C/o Multi-purpose hall at Sagalee, Arunachal Pradesh	12720000
5.	C/o Indoor Stadium and improvement of Sports complex at Sagalee, Arunachal Pradesh	12787000
6.	Improvement of Internal Township Road, network at Doimukh, Arunachal Pradesh	15069000

1	2	3
7.	Construction and improvement of road network at Boleng Town, Arunachal Pradesh	22919000
8.	Improvement of Infrastructure Development of Sagalee Township, Arunachal Pradesh	11210000
9.	Infrastructure Development at Changlang(Phase-I), Arunachal Pradesh	6844000
10.	Development of Storm Water Draianage at Khonsa, Arunachal Pradesh	3800000
11.	Aalo Storm Water Draianage(Phase-II), Arunachal Pradesh	8361000
12.	Parking place and protection work at Koloriang, Arunachal Pradesh	2498000
13.	Development of Heritage Area at Dirang, Arunachal Pradesh	9370000
14.	C/o Drainage system for Dhemaji Town, Assam	36510000
15.	C/o Business centre at Simaluguri, Assam	5142000
16.	C/o Bus/Truck Terminus at Powamara, Karimganj, Assam	2085000
17.	C/o Business Centre at Dokmoka, Assam	13830000
18.	C/o Commercial complex at Hailakandi, Assam	13077000
19.	C/o commercial complex at Kokrajhar, Assam	13887000
20.	Development of Bijni Town Area by upgradation of roads including construction of drains and culverts, Assam	14520000
21.	Construction of Roads and Bye Lanes, Guwahati(Phase-II) Part-II, Assam	56348000
22.	Upgradation of Mayang water supply scheme, Manipur	9070000
23.	Development of urban infrastructure of Thoubal Municipal Council, Manipur	38414000
24.	Construction of Community toilet complex in Imphal, Manipur	5661000
25.	C/o City Convention Centre at Imphal, Manipur	62762000
26.	Shopping Complex at Block-A, Thoubal, Manipur	36979000
27.	Shopping Complex at Block-B, Thoubal, Manipur	19890000
28.	C/o Parking lot opposite and adjacent to Rikman Hotel at Tura, Meghalaya	61424000
29.	C/o missing RCC Bridge at Tura, Meghalaya	2241000
30.	Construction of Inter State Bus Terminal at Tura, Meghalaya	16309000
31.	C/o Auditorium and stadium complex at Serchip, Mizoram	38990000
32.	Development scheme for Champai Towm, Mizoram	78750000

1	2	3
33.	C/o Distt. Complex at Saiha, Mizoram	3573000
34.	Development of Champai Town, Mizoram	78752000
35.	Social Infrastructure Development scheme for Serchip Town, Mizoram	77414000
36.	Greater Khawzawl Water Supply Scheme, Mizoram	22473000
37.	C/o road connecting Peren Distt. Rd. to NH-39, Nagaland	40244000
38.	C/o Shopping complex and parking plaza at Forest colony, Dimapur, Nagaland	55670000
39.	Construction of Shopping Mall Complex with Car Parking at Sewak, Dimapur, Nagaland	33650000
40.	Construction of Amenity Centre at Nagaland Gate Golaghat Road, Dimapur, Nagaland	3438000
41.	Construction of Truck Terminus at Dimapur, Nagaland	42450000
42.	Infrastructure Development at Pfutsero, Nagaland	4873000
43.	Infrastructure Development of Wokha Town, Nagaland	13677000
44.	Augmentation of water supply at Ravangla, Sikkim	13486000
45.	C/o Parking plaza cum allied facilities at Jorhang, Sikkim	21685000
46.	Augmentation of water supply at Chakung Bazar, Sikkim	30556000
47.	C/o multilevel car parking cum allied facilities at Mangan, Sikkim	103405000
48.	C/o Parking plaza cum allied facilities at Ravangla, Sikkim	63868000
49.	C/o Bus and Truck Terminus and allied facilities at Jorethang, Sikkim	2888000
50.	Upgradation and Beautification including Strengthening of Roads Jhora Training works at Mangan, Sikkim	10790000
51.	Construction of Vegetable Market(Livelihood) cum Parking with Allied Facilities at Singtam, East Sikkim	9950000
52.	Integrated development of sabroom town, Tripura	75980000
53.	C/o Town Hall at Amarpur, Tripura	62600000
54.	C/o Bus terminus and shopping centre cum Marriage Hall at Kamalpur, Tripura	72268000
55.	Construction of Town Hall at Dharamnagar, Tripura	53468000
56.	C/o Town Hall at Udaipur, Tripura	75588000
57.	C/o Town Hall at Kailashhar, Tripura	18550000

Fund released under 10% lumpsum scheme for NER during 2012-13

Sl. No.	Name of Project	Amount (Rs.)
1.	C/o Auditorium and Stadium at Serchip, Mizoram	1189.9
2.	C/o Inter-State Bus and Truck Terminus at Tuensang, Nagaland	576.61
3.	C/o Commercial Complex at Dibrugarh, Assam	138.07
4.	C/o Guest House at Khonsa, Arunachal Pradesh	113.4
5.	Construction of Burial-cum-Cremation Ground at Ziro, Arunachal Pradesh	101.26
6.	Infrastructure of wokha town, Nagaland	141.77
7.	C/o Town Hall at Kailashhar, Tripura	57.47
8.	C/o Vegetable market at Singtam, Sikkim	270.35
9.	C/o Inter Bus Terminal at Tura, Meghalaya	251
10.	Renewal and Augmentation of Greater Saiha water supply scheme, Mizoram	558.95
11.	Development of Playground at Sonari, Assam	122.53
12.	Improvement of Internal Township road at Doimukh, Arunachal Pradesh	150.69
13.	Construction of Business Centre at Chabua, Assam	137.92

Statement-IV (A)

Fund released (state-wise) under Urban Infrastructure Development Scheme in Satellite Towns around seven megacities.

Sl. No.	Name of State	2009-10	2010-11	2011-12	2012-13
1.	Uttar Pradesh	5.00	7.37	21.20	00.00
2.	Maharashtra	00.00	6.34	13.24	00.00
3.	Harayana	00.00	13.62	5.29	00.00
4.	Andhra Pradesh	00.00	26.97	00.00	00.00
5.	Gujarat	00.00	15.69	3.07	00.00
6.	Tamil Nadu	00.00	00.00	20.27	00.00
7.	Karnataka	00.00	00.00	6.49	00.00
Actual Expenditure		5.00	69.99	69.56	00.00

Statement-IV (B)

Fund released (Town-wise) under UIDSSST in the last three years

(Rs. in lakh)

Sl.No.	Name of Project	Sanctioned Cost	GOI Share	Fund released			
				2009-10	2010-11	2011-12	2012-13
1	2	3	4	5	6	7	8
1.	Pilkhuwa Sewerage Scheme	3687.51	2950.01	00.00	737.5	1110.84	00.00

1	2	3	4	5	6	7	8
2.	Municipal Solid Waste Management Scheme for Pilkhuwa Town	897.7	718.16	00.00	00.00	179.54	00.00
3.	Re-organization of water supply for Pilkhuwa	2167.55	1734.04	500.0 0	00.00	822.70	00.00
4.	GIS Base Map and multipurpose Household survey for Pilkhuwa	29.30	29.30	00.00	00.00	7.32	00.00
5.	Integrated Solid Waste Management for Vasai Virar	3172.64	2538.12	00.00	634.53	00.00	00.00
6.	Underground Sewerage Scheme for Vasai-Virar Sub Region STP-2	6622.63	5298.10	00.00	00.00	1324.50	00.00
7.	Municipal Solid Waste Management Scheme for Sonapat Town	2496.00	1996.80	00.00	499.2	00.00	00.00
8.	Augmentation of Water Supply by Ranney Well, Sonapat	6958.00	5566.4	00.00	862.44	529.16	00.00
9.	Under Ground Drainage Scheme, Vikarabad	6474	5179	00.00	1295	00.00	00.00
10.	Water Supply Improvement Scheme, Vikarabad	7009	5607	00.00	1402	00.00	00.00
11.	Sewerage System of Sanand Town	5848.68	4678.94	00.00	862.44	307.29	00.00
12.	Solid Waste Management Scheme for Sanand Nagarpalika	213.62	170.9	00.00	41.72	00.00	00.00
13.	Water Supply System of Sanand Town	3320.86	2656.69	00.00	664.17	00.00	00.00
14.	Comprehensive Water Supply Scheme for Sriperumbedur	4071.00	3256.80	00.00	00.00	814.2	00.00
15.	Under Ground sewerage Scheme, Sripermbudur	5622.00	4497.6	00.00	00.00	1124.4	00.00
16.	Integrated Solid Waste Management Plan, Sripermbudur	443.77	355.02	00.00	00.00	88.75	00.00
17.	Underground Sewerage Scheme for Hoskote Town, Karnataka	4072.84	2767.12	00.00	00.00	649.1	00.00

Statement-V*Status of Release of ACA under Bus funding project under JnNURM (As on 7-8-2012)*

(Rs. in Lakhs)

Sl. No.	State/UT	Name of City	No. of buses approved	Total Cost approved*	Central Share approved*	ACA released			
						Instal.	Instal.	Instal.	% release
1	2	3	4	5	6	7	8	9	10
A. Special Category States									
1.	Arunachal Pradesh	Itanagar	25	415.00	374.00	195	99.13		90
2.	Asam	Guwahati	200	5255.00	4729.00	711	2505.51		90*
3.	Himachal Pradesh	Shimla	75	675.00	608.00	304	243		90
4.	Jammu and Kashmir	Jammu	75	1320.00	1188.00	297	652		90
		Srinagar	75	1320.00	1188.00	297	652		90
5.	Manipur	Imphal	25	675.00	608.00	304			50
6.	Meghalaya	Shillong	120	1640.00	1476.00	369	616.83		90*
7.	Mizoram	Aizwal	25	325.00	293.00	146			50
8.	Nagaland	Kohima	25	300.00	270.00	68	123.71		90
9.	Sikkim	Gangtok	25	300.00	270.00	68	112		90
10.	Tripura	Agartala	75	1628.00	1465.00	765	478.28		90
11.	Uttarakhand	Dehradun	60	1140.00	912.00	456	109		90
		Nainital	25	288.00	230.00	115	48		90
		Haridwar	60	1290.00	1032.00	516	108		90
Total A			890	16571	14643	4611	5747.46	0	
B. Union Teritoies									
12.	Delhi	Delhi	1500	76500.00	26775.00	11552.00	10239.88		90
		D.M.R.C.	100	2000.00	700.00	175.00			25
13.	Chandigarh	Chandigarh	100	5400.00	3420.00	1710.00	828.00		90
14.	Puduchery	Puducherry	50	1615.00	1292.00	323.00			25
Total B			1750	85515	32187	13760	11067.88	0	

1	2	3	4	5	6	7	8	9	10
C. Non Special Category States									
15.	Andhra Pradesh	Hyderabad	1000	28400.00	9940.00	4970.00	2220.50		90
		Tirupati	50	1100.00	880.00	440.00	195.16		90
		Vijaywada	240	6560.00	3280.00	1802.00	1081.70		90
		Vishakapatnam	250	7100.00	3550.00	1876.00	611.70		90
16.	Bihar	Bodhgaya	25	675.00	540.00	270.00			50
		Patna	100	3990.00	1995.00	997.00			50
17.	Chattisgarh	Raipur	100	1485.00	1188.00	594.00			50
18.	Goa	Panaji	50	770.00	616.00	308.00	196.00		90
19.	Gujarat	Ahmedabad	730	25199.00	8820.00	3908.00	202.22		90*
20.	Haryana	Faridabad	150	5460.00	2730.00	1365.00			50
21.	Jharkhand	Dhanbad	100	1430.00	715.00	357.00			50
		Jamshedpur	50	550.00	275.00	137.00			50
		Ranchi	100	1750.00	1400.00	700.00			50
22.	Karnataka	Bangalore	1000	34143.00	11950.00	5681.00	3866.00		75
		Mysore	150	4943.00	3954.00	1531.00	1750.84		90
23.	Kerala	Kochi	200	7100.00	3550.00	1775.00	468.68		75*
		Trivendrum	150	5340.00	4272.00	2136.00	570.02		75*
24.	Madhya Pradesh	Bhopal	225	8875.00	4438.00	2219.00	398.00		90
		Indore	175	5975.00	2988.00	1494.00	73.87		90
		Jabalpur	75	3100.00	1550.00	775.00			50
		Ujjain	50	1420.00	1136.00	568.00			50
25.	Maharashtra	BEST	1000	28400.00	9940.00	4970.00	815.00		75
		Navi Mumbai	150	4050.00	1418.00	734.00	481.57		90
		Thane	200	4780.00	1673.00	994.00	330.99		90

1	2	3	4	5	6	7	8	9	10
		Mirabhayandar	50	1100.00	385.00	96.00	223.09		90
		Kalyan Domb.	50	900.00	315.00	79.00	129.00		75
		Nagpur	300	6360.00	3180.00	1590.00			50
		Nanded	30	760.00	608.00	304.00	2.00		90
		Pune	500	15463	7731.5	4050.00	1338.00		90
		P.C.M.C.	150	7879.5	3939.75	1625.00	99.00		90
		Nashik	100	2200.00	770.00	193.00	410.22		90
26.	Odisha	Bhubneshwar	100	1650.00	1320.00	660.00	218.00		90
		Puri	25	330.00	264.00	132.00	42.00		90
27.	Punjab	Amritsar	150	3330.00	1655.00	833.00			50
		Ludhiana	200	6520.00	3260.00	1630.00			50
28.	Rajasthan	Ajmer	35	770.00	616.00	298.00	304.17		90
		Jaipur	400	14282.00	7141.00	3570.00	2250.75		90
29.	Tamil Nadu	Chennai	1000	29592.00	10357.00	5179.00	2617.00		90
		Coimbatore	300	8878.00	4439.00	2219.00	418.10		90
		Madurai	300	8878.00	4439.00	2219.00	418.10		90
30.	Uttar Pradesh	Agra	200	4873.00	2437.00	2097.00			90
		Allahabad	150	2870.00	1435.00	1352.00			90
		Kanpur	304	6525.00	3263.00	3192.00			90
		Lucknow	300	7505.00	3752.00	3192.00			90
		Mathura	60	600.00	480.00	451.00			90
		Meerut	150	3133.00	1567.00	1345.00			90
		Varanasi	146	2717.00	1358.00	1401.00			90
31.	West Bengal	Asansol	100	2200.00	1100.00	550.00			50

1	2	3	4	5	6	7	8	9	10
		Kolkata	1200	38400.00	13440.00	6300.00			50
Total C			12620	370310.50	162050.25	85158.00	21731.68	0.00	
Total (A+B+C)			15260	472396.5	208880.3	103529	38547.02	0.00	

In addition Rs. 4.48 cr has been released to DMRC for additional 128 buses.

Statement-VI

Updated status of Delivery of Buses

S.No.	State	City	Total Fleet sanctioned	Supply Status upto 31-7-2012
1	2	3	4	5
1.	Andhra Pradesh	Hyderabad	1000	939
		Tirupati	50	50
		Vijaywada	240	240
		Vishakapatnam	250	250
2.	Arunachal Pradesh	Itanagar	25	23
3.	Assam	Guwahati	200	182
4.	Bihar	Bodhgaya	25	0
		Patna	100	0
5.	Chhattisgarh	Raipur	100	0
6.	Delhi	Delhi	1500	1500
		DMRC Feeder	100	0
7.	Goa	Panaji	50	50
8.	Gujarat	Ahmedabad	730	362
9.	Haryana	Faridabad	150	150
10.	Himachal Pradesh	Shimla	75	75
11.	Jammu and Kashmir	Jammu	75	75
		Srinagar	75	74
12.	Jharkhand	Dhanbad	100	50
		Jamshedpur	50	50
		Ranchi	100	70

1	2	3	4	5
13.	Karnataka	Bangalore	1000	1000
		Mysore	150	15
14.	Kerala	Kochi	200	128
		Trivendrum	150	115
15.	Madhya Pradesh	Bhopal	225	125
		Indore	175	125
		Jabalpur	75	25
		Ujjain	50	39
16.	Maharashtra	MMR-BEST	1000	1000
		MMR-Navi Mumbai	150	150
		MMR-Thane	200	200
		MMR-Mirabhayandar	50	50
		MMR-Kalyan Dombivili	50	30
		Nagpur	300	240
		Nanded	30	30
		PMPML-Pune	650	502
		PMPML-Pimpri		
		Chincwad		
		Nashik	100	100
17.	Manipur	Imphal	25	11
18.	Meghalaya	Shillong	120	60
19.	Mizoram	Aizwal	25	14
20.	Nagaland	Kohima	25	25
21.	Odisha	Bhubneshwar	100	100
		Puri	25	
22.	Punjab	Amritsar	150	0
		Ludhiana	200	10
23.	Rajashtan	Ajmer	35	35
		Jaipur	400	270
24.	Sikkim	Gangtok	25	25
25.	Tamil Nadu	Chennai	1000	1000
		Coimbatore	300	300
		Madurai	300	300

1	2	3	4	5
26.	Tripura	Agartala	75	38
		Agra	200	170
		Allahabad	150	130
		Kanpur	304	270
27.	Uttar Pradesh	Lucknow	300	260
		Mathura	60	60
		Meerut	150	120
		Varanasi	146	130
28.	UT	Chandigarh	100	100
29.	UT	Puducherry	50	26
		Dehradun	60	60
30.	Uttarakhand	Haridwar	60	60
		Nainital	25	25
31.	West Bengal	Asansol	100	93
		Kolkata	1200	1096
Total			15260	12937

Diversion of Funds

2617. SHRI VISHWA MOHAN KUMAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has received complaints of diversion of funds given by the World Health Organisation (WHO) to create awareness amongst the Central Para-Military Forces regarding the dangers of AIDS/HIV;

(b) if so, the details thereof; and

(c) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) No funds have been received through World Health Organization (WHO) by this Ministry to create awareness amongst the Central Para-Military Forces regarding the dangers of AIDS/HIV.

(b) and (c) Does not arise.

[English]

Ferozshah Kotla Stadium

2618. SHRI KIRTI AZAD: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Delhi and District Cricket Association (D.D.C.A.) has leased out some boxes in Ferozshah Kotla Stadium to some corporate houses without holding valid lease for the land;

(b) if so, the details thereof and the reasons therefore indicating the name of land owning agency of the said stadium along with the terms and the conditions of the lease and the time till which it is valid;

(c) whether the D.D.C.A. permitted to carry out any construction in the said stadium without the relevant approval and the building plan;

(d) if so, the details thereof and if not, the conditions in this regard contained in the lease agreement along with the details of the property tax paid to the Municipal Corporation of Delhi (M.C.D.)/ Union Government and the amount spent on renovation/ construction of the said stadium during the last three years;

(e) whether the M.C.D. has withheld clearance to the stadium and has advised the concerned authorities to obtain clearances from the concerned agencies for fire, structural stability, electricity clearance etc.; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF SAUGATA ROY):

(a) No such information is available in this office. In case, breaches of lease conditions come to the notice, action as per terms of lease/allotment will be taken.

(b) Land and Development Office, under the Ministry of Urban Development is the land owning agency of the land on which the said Stadium is located. The lease has been extended from time to time and the last extension was granted for a period of 33 years with effect from 01-04-2002 as per the terms and conditions mentioned in the allotment letter dated 10-07-2002, enclosed as statement.

(c) and (d) As per terms and conditions of the allotment letter, the D.D.C.A. is required to construct the building in conformity with the architectural surroundings of the area. D.D.C.A. would also seek the approval of local bodies/D.U.A.C. etc. from environmental and aesthetic point of view. No details regarding property tax paid to M.C.D. and the amount spent on renovation/construction of the said stadium during the last three years is available in this office. The local civic agency is concerned with the issue of property tax.

(e) and (f) No such information is available in this office.

Statement

*Government of India Ministry of Urban Development
Land and Development Office Nirman Bhavan, New
Delhi*

No. L&DO/L11/17(32)/02/512 Dated 10th July, 02

To,

The President,
Delhi and District Cricket Association,
Ferozshah Kotla Grounds,
New Delhi.

**Sub: Allotment of land to Delhi and District
Cricket Association (D.D.C.A.).**

Sir,

In supersession of allotment fetter No.LII-15 (21)/85 dated 13-2-86, I am directed to say that the President is pleased to sanction temporary allotment of a plot of land measuring 14.281 acres on the licence basis at Ferozshah Kotla Cricket Grounds (as per L and DO's Plan No. 3299) to Delhi and District Cricket Association (D.D.C.A.), New Delhi for use as a Club House and Cricket Grounds for a period of 33 years w.c.f. 1-4-2002 on usual terms and conditions.

2. The allotment is subject to the terms and conditions to be given in the Agreement for lease and Lease Deed which shall also include the following:

- (i) The allotment will be on licence basis for a period of 33 years.
- (ii) The D.D.C.A. will pay licence fee @ Rs, 5500/- per acre per annum, for the open space and @ 5% per annum of Rs. 88 lacs per acre revisable after every 11 years on the basis of land rates prevailing at that time. These rates are provisional as the land rates are under revision. In case, the land rates are revised upward, the allottee will pay the enhanced licence fee.
- (iii) The allotment is subject to approval of the lay out plan by A.D.G. (Arch.), C.P.W.D.
- (iv) The D.D.C.A. will use the land only for the purpose for which it has been allotted and not for any other purposes.
- (v) There shall be one nominee each of the Ministry of Urban Development, the

Department of Youth Affairs and Sports and the Sports Authority of India on the Managing Committee of the D.D.C.A.

- (vi) The present character of the Association shall not be changed without the prior approval of the Lessor
- (vii) The D.D.C.A. shall be required to construct the building in conformity with the architectural surroundings of the area within a period of 2 years from the date of handing over possession of the land.
- (viii) The trees, if any, standing on the plot shall remain as Government property and shall not be removed or otherwise disposed of, without obtaining prior permission of this office.
- (ix) The D.D.C.A. shall be required to get the plan approved from the local body/D.U.A.C./L and D.O. before the commencement of the construction work on the land. The design of the building should conform to the architectural surrounding of the area.
- (x) The D.D.C.A. would seek the approval of local bodies/DUAC from environmental and aesthetic point of view, before executing construction of the building.
- (xi) The land in question falls under the jurisdiction of the M.C.D.
- (xii) The D.D.C.A. shall clear all their dues outstanding towards the earlier allotment of land on licence basis as well as damage/misuse charges in respect of breaches/unauthorized constructions.
- (xiii) The D.D.C.A. would not, without the written consent of the concerned excise authorities, be permitted to serve liquor in any form what so ever and no marriage party would be held therein. Only marriage reception, without band and music could be arranged for the members and their children and grand children and for no other relatives or friends.
- (xiv) The D.D.C.A. shall be required to pay licence fee in advance whether the same shall have been demanded or not, and in case of your

failure to make the payment of licence fee on due date will render you liable to pay interest @ 10% per annum or at such rates as Government may fix from time to time, for the period the payment of licence fee is delayed, from the date it fell due.

- (xv) Removal of squatters/structures, if any, will be responsibility of the D.D.C.A.
- (xvi) The D.D.C.A. shall execute the lease agreement and lease deed at their own cost.

3. If the above terms and conditions are acceptable to the D.D.C.A., the acceptance thereof may please be communicated in writing, with a cheque for a sum of Rs. 24,64,415/- (Rupees Twenty four lakhs sixty four thousands four hundred fifteen only)

4. The details of the payment are as under -

- | | |
|---|------------------------|
| Net area of the Plot | 14.28 acres |
| 1. Licence fee for 5.491 acres for the built up area @ 5% of Rs. 88 lacs per acre per annum | Rs. 24,16,040/- |
| 2. Licence fee for 8.790 acres for the open space @ Rs.5500/- per acre per annum | Rs. 48,345/- |
| 3. Cost of preparation of agreement for lease | Rs. 30/- |
| Total: | Rs. 24,64,415/- |
- 4. The cheque should be crossed 'Not Negotiable' and drawn in favour of the Land and Development Officer, Nirman Bhawan, New Delhi. If no reply is received within 45 days from the date of issue of this letter, it will be assumed that you are not interested in the allotment and the allotment will be treated to have been cancelled at your risk.
 - 5. For all future correspondence, the file No. given at the top left side of this letter may be mentioned.
 - 6. The possession of the site will be handed over to you after completion of above formalities.

7. This issues with the concurrence of Finance Division vide their Dy. No, 959-F/JS(F) dated 16-4-02 (J.S. and F.A.).

Yours faithfully,

Sd/

(Devinder Kumar)

Deputy Land and Development Officer

For and behalf of President of India

Copy to:-

1. The Chief Planner, TCPO, IP Estate, New Delhi with a copy off L and DO's Plan.
2. Chief Architect, CPWD New Delhi together with two copies of the plan.
3. Commissioner (Planning) (MP) DDA, Vikas Minar, Indraprastha Estate, New Delhi, with the copy of the site plan.
4. Accounts Section.
5. Allotment Register.
6. Drawing Section.
7. Finance Division M/o U.D., Nirman Bhawan, New Delhi.
8. C.E. (NDZ-H), C.P.W.D., Nirman Bhawan, New Delhi.
9. P.S. to UDM/PS to MOS (UD)/Sr. P.P.S. to Secy (U.D.)
10. Director of Audit and Economic Services, A.O.C.R. Building, I.P Estate, New Delhi.
11. PM's Office, South Block, New Delhi

Deputy Land and Development Officer

Promoting Sports in NE States

2619. DR. THOKCHOM MEINYA:
SHRI JOSEPH TOPPO:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government has proposed any programme to identify the promising and upcoming sportspersons in the country including tribal, rural, hilly and remote areas in the North Eastern (NE) States;

(b) if so, the details thereof, State-wise;

(c) whether the Government has allocated/ released funds for promotion of sports in these areas during each of the last three years and the current year and if so, the details thereof, State-wise;

(d) the details of sportspersons identified/selected from NE States for participating in international sports competitions during the said period, State-wise; and

(e) whether the Government has set up sports training centres and other facilities in the NE States; and

(f) if so, the details thereof, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) and (b) For identification and nurturing of identified talented sportspersons in the country including those from tribal, rural, hilly and remote areas in the North Eastern States, Sports Authority of India (S.A.I.) implements various Sports Promotion schemes i.e., National Sports Talent Contest (N.S.T.C.) Scheme, Army Boys Sports Companies (A.B.S.C.) Scheme, S.A.I. Training Centres (S.T.C.) Scheme, Special Area Games (S.A.G.) Scheme and Centres of Excellence (C.O.E.) Scheme. Of the above schemes, Special Area Games Scheme is about scouting natural talent for modern competitive games and sports from tribal, rural, coastal and hilly areas of the country and also from regions having genetic/geographic advantage and nurture them scientifically for achieving excellence. The trainees are adopted in the age group of 14-21 years.

The trainees admitted under the various S.A.I. Sports Promotion Schemes are provided Boarding, lodging, sports kit, competition exposure, medical and educational expenses, insurance etc. Details of S.A.I. Centres in North Eastern States are given in the enclosed statement-I.

(c) Details of funds allocated and actual expenditure incurred scheme-wise in North Eastern States are given in the enclosed statement-II.

(d) Details of trainees from S.A.I. Centres in North Eastern States who participated in the international competitions during last three years are given in the enclosed statement-III.

(e) and (f) Sports Authority of India has established one Regional Centre at Imphal and one Sub Centre at Guwahati to develop the sports in the North Eastern States. Besides these Regional Centres, various other sports training centres have also been

established in North Eastern States, details of which are given in the enclosed statement.

Statement-I

SAI Activities in the North Eastern States

Sports Authority of India has one Regional and one Sub-Centre for development of Sports in the North Eastern States:-

North Eastern Regional Centre, Imphal implements SAI Sports Promotional Schemes in the State of Manipur, Mizoram and Nagaland.

Manipur: NSTC-01, IGMA-01, STC-1, SAG-2 (Imphal and Utolov),

Extension Centre of STC/SAG-01 (Mary Kom boxing Academy), COE-1.

Mizoram: SAG-01, Extn. Centre of STC/SAG-3

Nagaland: Sports Centre in pattern of Akhara-01, STC-01

Sub Centre, Guwahati implements SAI Promotional Schemes in the States of Assam, Arunachal Pradesh, Sikkim and Meghalaya.

Assam: NSTC-01, IGMA-01, Akhara-01, Sports Centre in pattern of Akhara-01, STC-02, SAG-02, Extn Centre of STC/SAG-01

Arunachal Pradesh: SAG-01

Sikkim: NSTC-01,

Meghalaya: STC-01, SAG-01

Sports Authority of India implements Sports Promotional Schemes in the **State of Tripura**, which is under administrative control of Eastern Region, Kolkata.

Tripura: NSTC-01, SAG-01

Statement-II

Budget allocation and actual expenditure from 2009-10 to 2011-12 (North- East Region)

(Rupees in lakh)

Name of the scheme	2009-10		2010-11		2011-12	
	Allocation	Expenditure	Allocation	Expenditure	Allocation	Expenditure
1	2	3	4	5	6	7
National sports Talent Contest (N.S.T.C.)	21.00	23.00	28.00	14.00	15.00	13.00
Army Boys Sports Company (.A.B.S.C.)	40.00	30.00	110.00	30.00	56.00	50.00
Special Area Games (S.A.G.)	440.00	496.00	650.00	589.00	550.00	673.00
S.A.I. Training Centre (S.T.C.)	320.00	340.00	479.00	380.00	367.00	410.00
Centre of Excellence (C.O.E.)	29.00	29.00	54.00	34.00	40.00	37.00

Note: Excess expenditure than allocation has been met out of opening balance.

Statement-III

(a) *Details of trainees from SAI North-Eastern Region that participated in the international competitions during the year 2011-2012*

Sl. No.	Name of Trainee	Discipline
1	2	3
1.	Kh. Sanjita Chanu	Wt. Lift.

1	2	3
2.	Sh. Sarjubala Devi	Boxing
3.	H. Chanchan Devi	-do-
4.	Kh. Sanjita Chanu	Wt. Lift.
5.	P. Geeta Devi	-do-
6.	Kh. Bidyashori Devi	Wushu
7.	Ch. Kabita Devi	-do-
8.	M. Purnima Chanu	Wt. Lift.
9.	H. Bidyabati Chanu	-do-
10.	L. Ajit Singh	-do-
11.	H. Sanjit Chanu	-do-
12.	N. Sumanbala Chanu	-do-
13.	M. Purnima Chanu	Wt. Lift
14.	Kh. Bidyabati Chanu	-do-
15.	L. Ajit Singh	-do-
16.	Kh. Sanjita Chanu	-do-
17.	N. Sumanbala	-do-
18.	L. Sanatombi Chanu	Wushu
19.	P. Thoibi Devi	-do-
20.	Laldinmawia	Boxing
21.	Vanlalpekpi	Judo
22.	Ms. Kalpana Choudhary	Boxing
23.	Ms. Pranamika Borah	-do-
24.	Ms. Pritiva Kachari	-do-
25.	Ms. Jahnavi Gogoi	-do-
26.	Ms. Fariha Zaman	Swimming
27.	Ms. Belshri Narzari	Archery
28.	Mr. Prashan Nath	-do-
29.	Mr. Navin Rabha	Football
30.	Ms. Anjali Kalita	Badminton
31.	Mr. Manik Boro	Fencing
32.	Ms. Th. Kavita Devi	-do-

1	2	3
33.	Mr. Bijay Das Panika	-do-
34.	Mr. Torak Kharparan	Boxing
35.	Ms. Anidahun Mary Warjri	Karate
36.	Ms. Basuklin Rina	Karate
37.	Ms. Linza Fenny Syiem	Karate
38.	Mr. Hemanta Basumatary	Archery
39.	Mr. Sanjay Boro	Archery
40.	Ms. Himani Boro	Archery
41.	Ms. Mainao Narzary	Archery
42.	Ms. Deepali	Archery
43.	Ms. Pratima Boro	Archery
44.	Mss. Minu Basumatary	Boxing
45.	Ms. Pwillao Basumatry	Boxing
46.	Ms. Anjali Mushary	Boxing
47.	Ms. Sanasri Brahma	Boxing
48.	Ms. Alari Boro	Boxing
49.	Ms. Pinki Kachari	Boxing
50.	Ms. Narmada Basumatri	Football
51.	Ms. Pallabita Baruah	Football
52.	Ms. Sabita Narzary	Football
53.	Ms. Romila Kall	Football
54.	Ms. Mamoni Ramchiary	Football
55.	Mr. Nobin Jomoh	Karate
56.	Ms. Chunu Sangno	Karate

(b) Details of trainees from SAI North-Eastern Region that participated in the international competitions during the year 2010-2011

Sl. No.	Name of Trainee	Discipline
1	2	3
1.	Ms. M. Kiranmala	Judo
2.	M. Inaoton Singh	
3.	H. Rabikumar	Fencing

1	2	3
4.	M. Gyandash	Wushu
5.		
6.	Kh. Sanjita Devi	Wt. Lift.
7.	R.K. Khomdonsana	Fencing
8.	A. Devola Devi	
9.	Kh. Rangilla Chanu	
10.	Y. Sunita Devi	Cycling
11.	K. Sanahanbi Devi	Kabbadi
12.	T. Purnima Devi	Teakwondo
13.	N. Ranibala Devi	
14.	K. Sanahanbi Devi	Kabaddi
15.	M. Aruna Devi	Sepak Takraw
16.	E. Ronita Devi	
17.	A. Maipak Devi	
18.	Laldinmawia	Boxing
19.	Arjun Pandey	Teakwondo
20.	Lalrempuii	
21.	F. Lalhunlua	
22.	T. Thangneihkimi	
23.	Ch. Rameshwori	Cycling
24.	H. Renubala Devi	
25.	R.K. Diana Devi	Teakwondo
26.	S. Johnny Singh	
27.	Ch. Rameshworid	Cycling
28.	K. Suchitra Devi	
29.	Y. Sunita Devi	
30.	Th. Sushan Singh	Karate
31.	K. Kenson Singh	
32.	S. Bikramjit Singh	Teakwondo
33.	K. Namita Devi	
34.	N. Anuradha	Thang Ta

1	2	3
35.	K. Anupama	
36.	Chabo Devi	Fencing
37.	Th. Kavita Devi	-do-
38.	Mamik Baro	-do-
39.	Dipshika Baruash	Teakwondo
40.	Konima Ramchiary	-do-
41.	Rekha Rani Gogio	-do-
42.	Rifkabeni Choudhary	-do-
43.	Ritu Lalung	-do-

(c) Details of trainees from SAI North-Eastern Region that participated in the international competitions during the year 2009-2010

Sl. No.	Name of Trainee	Discipline
1	2	3
1.	Miss Y. Sanathoi Devi	Wushu
2.	Miss Kh. Sandhyarani Chanu	Wushu
3.	Miss A. Sanathoi Chanu	Wushu
4.	Mr. Zashevoto Pusa	Sepak Takraw
5.	Mr. Hopson Sumi	Sepak Takraw
6.	Viketoho Tsukru	Sepak Takraw
7.	Shri P. Johnson Singh	Taekwondo
8.	Miss Lalsangzuali	Taekwondo
9.	Miss K. Sanahanbi Devi	Kabaddi
10.	Miss M. Aruna Devi	Sepak Takraw
11.	Miss E. Ronita Devi	-do-
12.	Ms. Ch. Rameshwori Devi	Cycling
13.	Miss K. Suchitra Devi	-do-
14.	Miss P. Sakuntala Devi	Wushu
15.	Miss L. Sushila Devi	Judo
16.	Miss N. Bina Devi	-do-
17.	Miss K. Usharani Devi	Karate
18.	Shri E. Chingkheinganba S	-do-
19.	Miss Ch. Sarita Devi	-do-
20.	Miss I. Binakumari Devi	-do-

1	2	3
21.	Miss S. Sarjubala Devi	-do-
22.	Shri Th. Susan Singh	-do-
23.	Shri K. Kimson	-do-
24.	Mr. Hopson Sumi	Sepak Takraw
25.	Viketo Tsukru	-do-
26.	Miss Puleino Neitha	-do-
27.	Mr. Zashevoto Pusa	-do-
28.	Ms. Blsri Narzary	Archery
29.	Ms. Anjali Kalita	Badminton
30.	Ms. Kalpana Choudhary	-do-
31.	Ms. Choba Devi	Fencing
32.	Ms. Priya Rani Devi	-do-
33.	Ms. Ritu Neog	-do-
34.	Ms. Kavita Devi	-do-
35.	Mr. Ajay Das Panika	-do-
36.	Mr. Manik Boro	-do-
37.	Mr. Ajay Basfore	Taekwondo

[Translation]

Shortage of Government Accommodations

2620. SHRIMATI BHAVANA GAWALI PATIL:
SHRI BALI RAM JADHAV:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether there is a shortage of Government accommodations for the Central Government employees in the country;

(b) if so, the details thereof, type-wise;

(c) whether the Government has any proposal to construct more accommodations under the Public-Private Partnership (PPP) to deal with such shortage; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY):

(a) Yes, Madam.

(b) Type-wise details are as per the enclosed statement.

(c) No, Madam.

(d) Does not arise.

Statement

Shortage of Government Accommodation for the Central Government Employees

Type of Accommodation	Shortage
1	2
T-I	347
T-II	11250
T-III	9322
T-IV	4089
T-IV (Spl.)	2390
T-V	457

1	2
T-VA	563
T-VB	1307
T-VI	191
T-VI A	562
T-VI B	143
T-VII	159
T-VIII	103
Total	30883

[English]

Financial Assistance to Organisations

2621. SHRI C. RAJENDRAN: Will the Minister of CULTURE be pleased to state:

(a) whether the Government extends financial assistance to autonomous organisations and Non Governmental Organisations (NGOs) engaged in cultural activities;

(b) if so, the details thereof and the funds released to such organisations, during each of the last two years and the current year, organisation-wise and scheme-wise;

(c) whether the Government has granted any funds for celebration/functions related to important personalities in the country; and

(d) if so, the details thereof along with the funds released for the said purpose during each of the last three years?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) and (b) Yes, madam. Details of financial assistance/grants released by the Ministry of Culture to its autonomous organisations and Non-Governmental Organisations (N.G.Os) engaged in cultural activities are given in the enclosed statement-I and II respectively.

(c) and (d) Details of grants/funds released by the Government for celebrations/functions related to important personalities in the country are given in the enclosed statement-III.

Statement-I

Financial Assistance/grants released to autonomous organisations under the Ministry of Culture

(Rs. In lakhs)

Sl.No.	Name of Autonomous Organization	Grant released		
		2010-11	2011-12	2012-13 (till date)
1	2	3	4	5
1.	Sangeet Natak Akademi	4365	3324	2361
2.	National School of Drama	3595	3650	2587
3.	Sahitya Akademi	2015	2199	1609
4.	Lalit Kala Akademi	1683	1385	1116
5.	Centre for Cultural Resources and Training, New Delhi	1941	1814	1256
6.	Zonal Cultural Centres	2345	3761	1718
7.	National Culture Fund	1	45	000
8.	Kalakshetra Foundation, Chennai	856	692	546
9.	Indira Gandhi Rashtriya Manav Sangrahalaya, Bhopal	1037	1310	935

1	2	3	4	5
10.	Asiatic society, Kolkata	1435	1370	266
11.	Khuda Baksh Oriental Public Library	229	372	271
12.	Rampur Raza Library	242	350	241
13.	Central Institute of Buddhist Studies	1251	1145	773
14.	Central Institute of Higher Tibetan Studies	1564	1564	1031
15.	Central Inst. Of Himalyan Cultural Studies	200	771	619
16.	IGNCA	2455	3000	2250
17.	Victoria Memorial Hall	915	1063	798
18.	National Coujcil of Science Museums	6542	6630	4810
19.	Allahabad Museum	315	215	282
20.	National Museum Institute of History of Art, Conservation and Museology	318	316	234
21.	Salar Jung Museum	2089	1712	1388
22.	Indian Museum	1748	1096	1088
23.	Raja Rrammohun Roy Library Foundation	4220	3962	2738
24.	Delhi Public Library	1649	1489	900
25.	Nava Nalanda Mahavihara	468	600	450
26.	Gandhi Smriti and Darshan Samiti	1267	1117	695
27.	Nehru Memorial Museum and Library	1790	1365	774
28.	Maulana Abul Kalam Azad Institute of Asian Studies	605	552	84

Statement-II*Scheme wise Financial Assistance released to Non-Governmental Organisations (NGOs)*

(Rupees in lakhs)

Sl.No.	Name of Scheme	Grant released		
		2010-11	2011-12	2012-13 (till date)
1	2	3	4	5
1.	Tagore Commemoration Grant Scheme (TCGS)	1097.50	3280.67	—
2.	Cultural Functions Grant Scheme (CFGs)	904.78	1126.49	428.74
3.	Financial Assistance for preservation and Development of Cultural Heritage of the Himalayas	37.93	18.11	0..75

1	2	3	4	5
4.	Financial Assistance for preservation and development of Buddhist/ Tibetan Culture and Art	375.24	98.41	26.21
5.	Financial Assistance for 'Setting Up, Promotion and Strengthening of regional and Local Museums'	1476.92	1585.94	13.79
6.	Financial Assistance to Professional Groups and Individuals engaged for specified Performing Arts Projects			
	(a) Salary Grant	2623.79	3012.12	1016.44
	(b) Production Grant	209.05	304.31	1.00
7.	Tagore Cultural Complexes	—	456.00	—
8.	Building Grants	111.89	162.00	19.50

Statement-III

Grants/funds released by the Government for celebrations/ functions related to important personalities in the country

(Rs. In lakhs)

Sl.No.	Name of the Celebration/ Function	2009-10	2010-11	2011-12
1.	Commemoration of 2550th Anniversary of Mahaparinirvana of Lord Buddha	3.25	45.00	30.00
2.	Commemoration of 150th Anniversary of Swami Vivekananda	—	1240.00	2485.00
3.	Commemoration of 150th Birth Anniversary of Rabindranath Tagore	—	1097.50	3280.67
4.	Commemoration of Ter Centenary of Guru Ta Gaddi of Shri Guru Granth Sahib	—	3.42	—

Lease agreement between NDMC and IHC

2622. SHRI J.M. AARON RASHID: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the lease agreement between New Delhi Municipal Council (N.D.M.C.) and Indian Hotels Company (I.H.C.) regarding two of its five star properties in prime location in New Delhi is expiring in 2013;

(b) if so, the details thereof;

(c) whether N.D.M.C. with the help of Delhi

Development Authority is planning to auction the two prime properties after the expiry period;

(d) if so, the details thereof; and

(e) if not, the reasons therefor and the estimated loss to the N.D.M.C. in case auction route is not followed?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (e) The New Delhi Municipal Council (N.D.M.C.) is only concerned with

one property called Taj Mansingh Hotel on Mansingh Road. The other property namely, Taj Palace falls under Delhi Development Authority (D.D.A.) and does not concern N.D.M.C. The current lease is uptill 10-10-2012. As per the New Delhi Municipal Council Act, 1994, the Council is competent to take appropriate decision.

Complaints Against Tam Media Research

2623. SHRI BHASKARRAO BAPURAO PATIL
KHATGAONKAR:

SHRI DINESH CHANDRA YADAV:

DR. MURLI MANOHAR JOSHI:

SHRI EKNATH MAHADEO GAIKWAD:

SHRI N.S.V. CHITTHAN:

SHRI ANAND PRAKASH PARANJPE:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government has received a number of complaints from the broadcasters and others against TAM Media Research for alleged fudging of television viewership data;

(b) if so, the details thereof;

(c) whether the Government proposes to conduct a probe into the matter;

(d) if so, the details thereof

(e) whether the TAM Media Research is the only organization on which advertisers and media agencies in india a depend on for negotiating advertisement rates;

(f) if so, whether the Government also proposes to set up an agency for television viewership data; at

(g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) and (b) News Broadcasts Association (N.B.A.), which is a Self Regulatory body of private News Channels, has recently written to the Ministry raising serious concerns over the system and methodology of measurement of Television Rating Points (T.R.Ps) by T.A.M. Media Research. It has been that the data provided by T.A.M. is skewed and it is seriously affecting broadcasters and their business.

(c) and (d) keeping in view the deficiencies in the existing system of generation of Television Rating Points (T.R.Ps), the Government had constituted a Committee under the chairmanship of the former Secretary General, Federation of India Chamber of Commerce and Industry, to examine several crucial issues concerning Television Rating Points (T.R.Ps) and make recommendations thereon. The Committee submitted its Report to the Ministry on 25th of November, 2010. The Committee has, *inter-alia*, recommended self regulation of TRPs through the Industry led body i.e. Broadcast Audience Research Council (B.A.R.C.).

As the recommendations of Dr. Mitra's Committee were to be acted upon by the Indian Broadcasting Foundation (I.B.F), the Report was sent to them in January 2011 for necessary action. Ministry has constantly followed up the matter with I.B.F. asking them to operationalize B.A.R.C. and put in place a transparent and credible TRP Measurement System. After constant persuasion by the Ministry, I.B.F. finally registered B.A.R.C. in July 2010 under Companies Act, 1956. However, even though B.A.R.C. has been registered, recommendations of Dr. Mitra's Committee have not yet been implemented by them.

(e) As a-MAP, another agency which was also engaged in the business of generation of T.R.Ps, has stopped their operation in India, TAM-Media Research is the only agency now operating the T.R.P. generation mechanism in India.

(f) and (g) Ministry has been regularly reviewing the progress made by B.A.R.C. towards setting up of a transparent and credible T.R.P. measurement system in India as per recommendations of Dr. Mitra's Committee. B.A.R.C. has recently informed the Ministry that action has been taken by them to constitute a B.A.R.C. Advisory High Table. They have also intimated that it has been decided by them to appoint a Technical Committee to proceed with the operational tasks for putting up a T.R.P. measurement mechanism.

New Varieties of Wheat

2624. DR. ANUP KUMAR SAHA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether new varieties of wheat are introduced for cultivation in drought like condition in the country;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT):
(a) and (b) Directorate of Wheat Research is coordinating the research work of the National

Agricultural Research System for development of wheat varieties and their cultivation practices suited to stress conditions. Since 1965, ninety three varieties for rain-fed/ restricted irrigation conditions have been released by central and state varietal release committees to combat drought stress. Based on the higher indent of breeder seed, the list of the popular varieties is given in the enclosed statement

(c) Does not arise.

Statement

List of popular high yielding wheat varieties suited to rainfed and restricted irrigated conditions in different zones of India

Area	Production condition	Varieties	
		From State Agricultural Universities	From ICAR Institutes
North Hills zone	Timely sown	UP 1109	HS 240, HS 365, HS 507, VL 738,
	-rainfed-medium fertility		VL 804, VL 832, VL 907
	Early Sown-rainfed - low fertility	HPW 251	HS 277, VL 829
	Late sown-rainfed /restricted irrigated	-	HS 420 (Shivalik), HS 490, VL 892
North Western Plains Zone	Timely Sown-rainfed	C 306, PBW 175, PBW 396, WH 1080	-
North Eastern Plains Zone	Timely Sown - rainfed	C 306, K 8027 (Maghar), K 8962 (Indra), K 9465 (Gomti)	HDR 77, HD 2888
Central zone	Timely Sown -rainfed	JWS 17 (Swapnil)	HD 2987 (Pusa Bahar), HD 4672 (Malva Ratna), HI 1500 (Amrita), HI 1531 (Harshita), HI 7483 (Meghdoot), HW 2004 (Amar)
Peninsular zone	Timely Sown -rainfed - low fertility	AKDW 2997-16, (Aditya), K 9644 (Atal), NI 5439	HD 2781
Southern Hills zone	Timely sown -restricted irrigation -medium fertility		HW 1085 (Bhawani), HW 2044

[Translation]

Incentives to Sportspersons

2625. SHRIMATI SUMITRA MAHAJAN: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the international and national level sportspersons and coaches are awarded and honoured by the Government;

(b) if so, the names of the schemes under which such awards are provided during each of the last three years and the current year, sports discipline-wise;

(c) whether the Government has any proposal to provide any additional assistance/incentives to such sportspersons and coaches; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) and (b) Financial incentives are provided to the medal winners and their coaches in international sports events under the provisions of the 'Scheme of Special Awards to Winners in International Sports Events and their Coaches'.

Further, the Government confers the following Awards on the sportspersons and coaches in recognition and appreciation of their achievements and contributions in the field of sports:

- (i) Rajiv Gandhi Khel Ratna Award for most spectacular performance and outstanding performance;
 - (ii) Arjuna Awards for outstanding performance in sports and games;
 - (iii) Dronacharya Award for outstanding coaches in sports and games;
 - (iv) Dhyan Chand Award for life time achievement in sports and games; and
- (c) No, Madam.
(d) The question does not arise.

[English]

MDG on Hunger

2626. SHRI SUBHASH BAPURAO WANKHEDE:
SHRI SANJAY DHOTRE:

Will the Minister of CONSUMER AFFAIRS, FOOD

AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Millennium Declaration 2000 had set 2015 as the time line for achieving most of the goals including eradication of extreme poverty and hunger;

(b) if so, the details thereof;

(c) whether the Millennium Development Goal (M.D.G.) for reducing hunger in the country has been achieved;

(d) if so, the details thereof and if not, the reasons therefor;

(e) the annual per capita availability and consumption of foodgrains during the last three years and the current year; and

(f) the steps taken to completely eradicate hunger in the country?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Yes, Madam. The United Nations (UN) heads of State and Government, including India, in its Resolution "United Nations Millennium Declaration" adopted in the General Assembly in the year 2000 had set 2015 as the time line for various Goals including the goal to eradicate extreme poverty and hunger. The eight developmental goals - entitled 'The Millennium Development Goals' (MDGs) have 18 targets, and a series of measurable indicators for each target. The Goals are as under:-

- Goal 1: Eradicate Extreme Poverty and Hunger
- Goal 2: Achieve Universal Primary Education
- Goal 3: Promote Gender Equality and Empower Women
- Goal 4: Reduce Child Mortality
- Goal 5: Improve Maternal Health
- Goal 6: Combat HIV/AIDS, Malaria and TB
- Goal 7: Ensure Environmental Sustainability
- Goal 8: Develop Global Partnership for Development

(c) and (d) The Central Statistical Organization (CSO), Ministry of Statistics and Programme Implementation, Government of India coordinates the Millennium Development Goals (M.D.Gs) monitoring

system and releases Progress Reports from time to time. As per Millennium Development Goals - India Country Report 2011 brought out by the Central

Statistical Organization (CSO), the MDG targets and indicators related to eradication of hunger are as follows:-

MDG	Targets	Indicators
Goal 1: Eradicate Extreme Poverty and Hunger	Target 2: Halve between 1990 and 2015, the proportion of people who suffer from hunger	Prevalence of under-weight children under three years of age

India is required to reduce the proportion of underweight children below 3 years of age from estimated 52% in 1990 to 26% by 2015. As per CSO's India Country Report 2011 the proportion of underweight children has declined by 3 percentage points during 1998-99 to 2005-06, from about 43% to about 40% and at this rate of decline, it is expected to come down to about 33% by 2015. The Report also states that 10 States in the country have already achieved the all India M.D.G. targets in this regard.

(e) The information of annual per capita availability and consumption of foodgrains as collected from Department of Agriculture, and National Centre for Agricultural Economics and Policy Research (N.C.A..P.) are given below:-

Year	Availability Kg. Per Capita	Consumption
2009	162.1	182.4
2010	159.5	197.9
2011(P)*	169.0	Not available(**)

(*) P = Provisional

(**) Not Available with Deptt. of Agriculture and Cooperation at present.

(f) In order to reduce hunger and malnutrition in the country, Government has taken a number of steps to improve the health and nutrition of mothers and children as also the nourishment among people. Government also allocates foodgrains(wheat and rice) at highly subsidized prices to States and Union Territories under Targeted Public Distribution System (T.P.D.S.) for 6.52 crore families living below poverty line including 2.43 crore Antyodaya Anna Yojana (A.A.Y.) families @ 35 kg. per family per month.

Depending upon the availability of foodgrains in the central pool and past off take, foodgrains are also allocated at subsidized prices for Above Poverty Line (A.P.L.) families. Besides, Government implements various other schemes/programmes in partnership with State Governments and Union Territory Administrations to improve the nutrition status of people of the country. Government is also implementing food based other welfare schemes like Mid-day-Meal (M.D.M.) Scheme for schools, Integrated Child Development Services Scheme (I.C.D.S.), Wheat Based Nutrition Programme (W.B.N.P.) to ensure improvement of the nutritional status of children and expectant/lactating women.

Besides, Government has introduced the National Food Security Bill, 2011 in the Lok Sabha on 22nd December, 2011 with the objective to provide for food and nutritional security, in human life cycle approach, by ensuring access to adequate quantity of quality food at affordable prices to people to live a life with dignity. The Bill provides for coverage of upto 75% of the rural population, with at least 46% population belonging to priority households and upto 50% of the urban population, with atleast 28% population belonging to priority households for receiving subsidized foodgrains under Targeted Public Distribution System (T.P.D.S.). The Bill also contains provision for nutritional support to women and children besides provisions for meals to special groups such as destitute and homeless, emergency and disaster affected persons and persons living in starvation.

Fake Colonies

2627. SHRI RUDRAMADHAB RAY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has constituted a

Committee under the Chairmanship of Shri Vijay Dev on fake colonies scam;

(b) if so, the details thereof;

(c) whether such Committee has submitted its report;

(d) if so, the details thereof and the recommendations made therein;

(e) whether such Committee has also studied the role of planning wing of M.C.D. and D.D.A.;

(f) if so, the details thereof; and

(g) the action taken against the accused officials and land grabbers along with the steps taken to save the Government land?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (f) No, Madam. The Government of N.C.T. of Delhi (G.N.C.T.D.) has not constituted any committee. However, the Divisional Commissioner, G.N.C.T.D. has gone into the matter on a complaint of Shri Ramvir Singh Vidhuri regarding Provisional Regularization Certificates (P.R.Cs) issued in respect of unauthorised colonies. The inquiry so conducted proposed:-

(i) Scrutiny of all P.R.Cs issued using aerial survey of 2002 as fundamental eligibility and that of 2007 for calculating extent of built up area.

(ii) Prosecution of offender resident society for submitting false and misleading documents or indulging in land grabbing.

(iii) Non cognizance of post 08-02-2007 developments.

(iv) To fix responsibility by involving various departments.

(v) Protection of all vacant public/government as defined by L.G.

(g) As regards land grabbing, the report does not indict any individual official or person.

Promoting Sports in Underprivileged Regions

2628. SHRI KALIKESH NARAYAN SINGH DEO: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government proposes to promote

sports and games in the under-privileged regions of the country;

(b) if so, the details thereof, State-wise;

(c) whether the Government has proposed to remove regional imbalance in promoting sports and games; and

(d) if so, the steps taken by the Government for promotion of sports and games in the underprivileged regions of the country including Odisha?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) to (d) Primary responsibility of promotion and development of sports including in the under-privileged regions of the country is that of the states, as 'sports' is in the State List. However, the Ministry and S.A.I. supplement the efforts of the States including that of Odisha under various Schemes which are as follows:

(i) "Panchayat Yuva Krida aur Khel Abhiyan" (P.Y.K.K.A.), a centrally sponsored scheme introduced in 2008-09 which aims at creation and development of basic playing facilities in all village panchayats and block panchayats of the country in a phased manner over a period of 10 years and providing access to organized sports competitions at block, district, state and national levels,

(ii) Urban Sports Infrastructure Scheme, introduced in 2010-11, envisages development of playfields by the State Governments through Playfield Associations, coach development programme through Central and State Governments, setting up of players academies where S.A.I. centres will provide the nucleus of a hub and spoke model for such academies catering to premier sports in each State. Assistance is also provided for construction of multi-purpose halls and laying of artificial turfs for hockey, athletics and football. Under the Scheme, State Governments, local civic bodies, schools, colleges, universities and sports control boards are eligible for assistance.

Further, Special Area Games (S.A.G.) Scheme is being implemented by the Sports Authority of India. The main objective of S.A.G. Scheme is to scout natural talent for modern competitive sports from underprivileged regions such as tribal, rural, coastal and hilly areas of the country and also from regions having genetic/geographic advantage and nurture them scientifically for achieving excellence in modern competitive games and sport.

Transportation Cost of Sugar

2629. SHRI HARIBHAU JAWALE: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether there is any proposal to fix levy sugar quota to sugar factories for distribution in their present district or only in the neighbouring districts to cut the transportation cost; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) No, Madam. There is no such proposal under consideration of the Government. However, under the extant system, the Central Government allocates levy sugar to each State/UT based on their fixed quota. The States/UT Administrations, in turn, make district-wise/region-wise allocation. While issuing levy sugar allocation orders, the Central Government endeavors to allocate levy sugar to surplus sugar producing States from the mills situated in the respective States and to deficit or no sugar producing States from the mills situated in the nearby surplus States. This system ensures that the incidence of transportation cost is cut to minimum.

Rotting of Food Items

2630. SHRI SANJAY NIRUPAM: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government has taken note that as on 6 June 2012, 1037 metric tonnes of rice stocked in more than 10,000 sacks was found rotting in two godowns of Jharkhand State Food Corporation since the launch of the Mahatma Gandhi National Rural

Employment Guarantee Scheme (M.G.N.R.E.G.S.);

(b) if so, the details thereof along with the current status of the said food items;

(c) whether there is any mechanism to find out the rotting food items in various F.C.I. godowns;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Food Corporation of India (F.C.I.) has informed that Rural Development Department, Government of Jharkhand, had stored in June 2006 a quantity of 1602.052 tons rice for Sampurn Grameen Rojgar Yojna (S.G.R.Y.) scheme in Kadru godown of Jharkhand State Food Corporation, Ranchi, out of which 595.122 tons rice was lifted by District Rural Development Authority (D.R.D.A.), Ranchi.

On physical verification, a quantity of 366.248 tons rice was found short and two F.I.R.s were lodged against the concerned Godown Managers. Presently, a quantity of 640.682 tons rice available in godown has been found not fit for issue and is to be auctioned.

(c) and (d) In F.C.I., there is an well established mechanism of inspection of all the stocks to ascertain any deterioration in quality of stored stocks in the godowns and to avoid the deterioration. During storage, prescribed code of storage practices are to be followed to maintain the quality. Fortnightly inspection of stocks on 100% basis are done by Technical Assistants for declaring categorization of stocks followed by monthly inspections of 1/3rd of stocks by Manager (Q.C.) and supervisory inspections by all senior officers. The health of the foodgrains as per standing instruction is monitored at regular intervals by a system of checks at different levels.

(e) Does not arise.

Coverage of PDS

2631. DR. SANJEEV GANESH NAIK: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the number of families being benefited under

the Public Distribution System (P.D.S.) in Maharashtra;

(b) whether there is adequate stock of foodgrains in the State for distribution under P.D.S.;

(c) if so, the details thereof and if not, the reasons therefor; and

(d) the steps taken/being taken for providing sufficient foodgrains through P.D.S.?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (d) For allocation of foodgrains (wheat and rice) to States and Union Territories (U.Ts) under Targeted Public Distribution System (T.P.D.S.), Department of Food and Public Distribution uses the number of Below Poverty Line (B.P.L.) families based on 1993-94 poverty estimates of Planning Commission and the population estimates of Registrar General of India as on 1st March 2000 or the number of such families actually identified and ration cards issued to them by State/UT Governments, whichever is less.

As per these estimates, the total number of B.P.L. families is 6.52 crore, which includes about 2.43 crore Antyodaya Anna Yojana (A.A.Y.) families. Further, as per these estimates, the accepted number of B.P.L. families in Maharashtra is 65.34 lakh, including 25.05 lakh A.A.Y. families. Allocation of foodgrains to these accepted number of B.P.L./A.A.Y. families are made @ 35 kg. per family per month. Allocation of foodgrains is also being made to 111.93 lakh Above Poverty Line (A.P.L.) families in the State @ 15 kg. per family per month.

Government of Maharashtra has *inter-alia* reported that while there is sufficient quantity of foodgrains available for B.P.L. and A.A.Y. families, it is about 84% of the requirement of A.P.L. families. To augment availability of foodgrains at cheaper rates in the State, Government has been making adhoc additional allocations for B.P.L. and A.P.L. families from time to time over and above normal T.P.D.S. allocation.

[Translation]

Milk Co-operatives

2632. SHRI K.D. DESHMUKH:
SHRIMATI YASHODHARA RAJE
SCINDIA:
SHRI RAMKISHUN:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has recently reviewed the working of milk co-operatives in the country;

(b) if so, the outcome thereof;

(c) the deficiencies identified during the review;

(d) the corrective measures taken/proposed to be taken by the Government to revitalise milk co-operatives in various States; and

(e) the financial assistance provided to each milk co-operatives in the country during each the last three years and the current year?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) to (c) The Dairy Cooperatives are registered under the respective State Cooperative Societies Act. The National Dairy Development Board (NDDB) reviews the financial condition of the Dairy Cooperative Unions/Federations which have been provided technical/financial assistance by NDDB. Status of Dairy Cooperative Unions/Federations for which annual accounts have been received along with the list of non-functional Dairy Cooperative Unions/Federations available with NDDB (2008-09 to 2010-11) are given at enclosed statement-I.

The Government of India is implementing a Central Sector Scheme 'Assistance to Cooperatives' with objective to revitalize the sick dairy cooperative unions at the district level and cooperative federations at the State level. The scheme provides financial assistance for rehabilitating sick Dairy Cooperative unions/State Milk Federations in order to make them viable.

(e) State-wise and Union-wise financial assistance provided by Government of India to rehabilitate the sick Dairy Cooperatives during last three years and current year under the scheme 'Assistance to Cooperatives' is given at enclosed statement.

Statement-I

Status of Dairy Cooperative Unions/Federations (DCU/F) for which annual accounts in respect of 2008-09 to 2010-11 have been received by National Dairy Development Board (NDDDB).

(In numbers)

	W [®] } ~ [®]		W [®] ~ ~ V [®]		W [®] V [®] ~ W	
	(DCU/F) with	(DCU/F) with	(DCU/F) with	(DCU/F) with	(DCU/F) with	(DCU/F) with
	Accumulated	Accumulated	Accumulated	Accumulated	Accumulated	Accumulated
	Net Profit	Net Loss	Net Profit	Net Loss	Net Profit	Net Loss
Andhra Pradesh	4	4	5	2	7	1
Assam	0	1	0	1	0	1
Chhattisgarh	0	1	NA	NA	1	0
Goa	1	0	1	0	1	0
Gujarat	14	0	14	0	14	0
Haryana	2	5	1	5	1	5
Himachal Pradesh	0	1	NA	NA	NA	NA
Karnataka	10	3	11	3	11	3
Kerala	2	2	1	3	2	2
Madhya Pradesh	2	4	1	4	1	4
Maharashtra	12	13	14	9	14	9
Nagaland	1	0	NA	NA	1	0
Punjab	4	8	4	8	3	9
Rajasthan	6	8	2	1	9	8
Sikkim	0	1	0	1	NA	NA
Tamil Nadu	0	15	0	16	1	17
Uttar Pradesh	3	27	0	21	1	28
Odisha	2	0	3	1	4	2
West Bengal	5	2	1	0	4	2
Bihar	5	1	3	1	5	2
Sub-total	73	96	61	76	80	93
Total		169		137		173

NA : Not Available

List of Non-functional Dairy Cooperatives formed under Operation Flood Programme.

Sr. No.	State	Name of non-functional Dairy Cooperatives
1.	Andhra Pradesh	Cuddapah Dist. Coop. Milk Producers' Union Ltd.
2.	Andhra Pradesh	Chittoor Dist. Coop. Milk Producers' Union Ltd.
3.	Madhya Pradesh	Sagar Dist. Coop. Milk Producers' Union Ltd.
4.	Maharashtra	Yeotmal Dist. Coop. Milk Producers' Union Ltd.
5.	Uttar Pradesh	Aligarh Dist. Coop. Milk Producers' Union Ltd.
6.	Uttar Pradesh	Firozabad Dist. Coop. Milk Producers' Union Ltd.
7.	Uttar Pradesh	Mathura Dist. Coop. Milk Producers' Union Ltd.
8.	Uttar Pradesh	Mirzapur Dist. Coop. Milk Producers' Union Ltd.
9.	Uttar Pradesh	Saharanpur Dist. Coop. Milk Producers' Union Ltd.
10.	West Bengal	Gaur (Malda) Dist. Coop. Milk Producers' Union Ltd.
11.	Union Territory	South Andaman Coop. Milk Producers' Union Ltd.
12.	Jammu and Kashmir	Jammu Milk Producers' Coop. Federation Ltd.
13.	Jammu and Kashmir	Kashmir Milk Producers' Coop. Federation Ltd.

Statement-II

State-wise and union-wise financial assistance provided by Government of India to rehabilitate the sick Dairy Cooperative Unions/Federations (DCU/F) during last three years and current year under the scheme Assistance to Cooperatives.

Sl. No.	Name of State/Milk Union	2009-10	2010-11	2011-12	2012-13*
1	2	3	4	5	6
1.	Uttar Pradesh				
i.	Buland Shaher	50.00	45.00	0.00	0.00
ii.	Muzaffarnagar	39.09	57.86	0.00	0.00
	Sub-total-1	89.09	102.86	0.00	0.00
2.	Haryana				
i.	Hissar-Jind	65.49	0.00	0.00	0.00
	Sub-totai-2	65.49	0.00	0.00	0.00
3.	Maharashtra				
i.	Beed	5.00	0.00	0.00	0.00
ii.	Nashik	0.00	0.00	48.10	0.00
	Sub-totai-3	5.00	0.00	48.10	0.00

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4.	Assam				
i.	West Assam	320.00	88.00	0.00	0.00
	Sub-total-4	320.00	88.00	0.00	0.00
5.	Punjab				
i.	Hoshiarpur	79.93	0.00	0.00	0.00
ii.	Amritsar	225.00	225.00	150.00	0.00
iii.	Jalandhar		125.00	36.38	0.00
iv.	Bhatinda	150.00	225.00	155.00	0.00
v.	Gurdaspur	150.00	44.14	180.86	0.00
vi.	Sangrur Milk Union	0.00	0.00	250.00	0.00
	Sub-total-5	604.93	619.14	772.24	0.00
6.	Tamil Nadu				
i.	Dharmapuri	35.50	0.00	0.00	0.00
ii.	Dindigul	0.00	0.00	38.00	0.00
iii.	Kancheepuram-Tiruvalluar	0.00	0.00	20.09	0.00
iv.	Thanjavur	0.00	0.00	21.57	0.00
	Sub-total-6	35.50	0.00	79.66	0.00
Grand Total		1120.00	810.00	900.00	0.00

*During the current financial year 2012-13 there is Budget provision of Rs 10 crore.

Promoting Outdoor and Indoor Games

2633. SHRI HARISH CHOUDHARY:
SHRI JAI PRAKASH AGARWAL:
SHRI P.C. GADDIGOUDAR:
DR. KIRODI LAL MEENA:
SHRI IJYARAJ SINGH:
SHRI GOPINATH MONDE:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Youth of the country are showing adequate interest in taking up outdoor sports like football, hockey, volleyball, lawn tennis and traditional games like wrestling, table tennis, badminton etc;

(b) if not, the reasons therefor;

(c) the funds allocated/expenditure incurred for promoting sports in the country during each of the

last three years and the current year, sports discipline-wise and State-wise;

(d) the corrective steps taken by the Government to promote outdoor games and encourage the youth to take interest in these games;

(e) the success achieved by the Government therein sport discipline-wise and State-wise; and

(f) the other steps proposed to be taken by the Government to promote/develop sports including providing proper sports infrastructure to sportspersons?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) Yes, Madam. The present day Indian youth are taking a lot of interest in outdoor and traditional sports including football, hockey, volleyball,

lawn tennis, wrestling, table tennis, badminton, etc.

(b) Does not arise.

(c) The primarily responsibility for the promotion of a sports discipline rests with the concerned recognized National Sports Federation (NSF). Government supplements the efforts of the NSF by providing financial assistance to the NSFs for procurement of equipment and consumables, holding national/international sports events in India, participation of sportspersons/teams in international sports events abroad, training/coaching of national level sportspersons/teams through Indian and foreign coaches, as per agreed Long Term Development Plans (LTDPs) with the NSFs. A statement indicating the grant released to the recognized National Sports Federations for holding Zonal, National and International championships in India, covering both outdoor and indoor sports visit of Indian teams abroad for training and participation in international tournaments, etc. is enclosed.

(d) to (f) The National Sports Policy covers all outdoor and indoor sports including indigenous sports and traditional games and the Government provides direct financial assistance for development of various outdoor and indoor games.

To supplement the efforts of the States, the Government has launched a pilot scheme called Urban Sports Infrastructure Scheme in the year 2010-11, with a view to addressing the entire 'sports eco-system' holistically that is players' training and development, coaching and infrastructure. Under this Scheme, State Governments, local civic bodies, schools, colleges and universities are eligible for financial assistance for setting up the required sports infrastructure.

As regards training facilities for sportspersons for participating in national and international competitions,

state of the art sports facilities are available at SAI Training Centres, Special Games Centres and Centres of Excellence of Sports Authority of India, which are spread across the country.

Regarding developing playing fields, the Government in February, 2009 established 'The National Playing Fields Association of India' (NPFAI) as a society under the Societies Registration Act, 1860. The main aims/objectives of the NPFAI are to protect, preserve, promote, develop and improve playing fields and open spaces and other facilities for sports and games; and to evolve a policy on playing fields, playgrounds, play pitches, parks and open spaces.

Government also provides full assistance for intensive coaching of the national teams through national coaching camps organized by the Sports Authority of India. The Government also provides financial assistance to meritorious sportspersons under the Scheme relating to Talent Search and Training and National Sports Development Fund for personalized training/coaching under national/international coaches, participation in international tournaments held in India and abroad and purchase of sports equipment, etc.

Apart from this, the Government runs the following schemes through the Sports Authority of India to identify potentially gifted sportspersons in the country at Sub-junior (8-14 years), Junior (14-18 years) and Senior levels and gives them scientific training in the respective disciplines through qualified coaches:

1. National Sports Talent Contest Scheme (NSTC)
2. Army Boys Sports Company (ABSC) Scheme
3. SAI Training Centres (STC) Scheme
4. Special Area Games (SAG) Scheme
5. Centre of Excellence (COE)

Statement

The grants released to National Sports Federations from the Scheme of Assistance to NSFs during last three years and current year (including grants released from the Scheme of Preparation of Teams for CWG 2010 and OPEX 2012)

(Rs. in Lakhs)

S.No	Name of the Federation	2009-10	2010-11	2011-12	2012-13	TOTAL
1	2	3	4	5	6	7
1.	Athletics Federation of India, New Delhi	309.94	308.30	790.00	0.00	1408.24

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2.	Archery Association of India, New Delhi	360.31	42.10	606.00	3.75	1012.16
3.	All India Chess Federation, Chennai	163.00	180.05	162.13	18.00	523.18
4.	National Rifle Association of India, New Delhi	658.45	509.53	1440.00	0.00	2607.98
5.	All India Tennis Association, New Delhi	263.81	256.64	11.29	0.00	531.74
6.	Judo Federation of India, N. Delhi	49.66	62.33	425.00	0.00	536.99
7.	Rowing Federation of India, Secunderabad	88.79	64.71	319.00	6.00	478.50
8.	Table Tennis Federation of India, New Delhi	375.51	356.36	360.00	6.50	1098.37
9.	Swimming Federation of India, Ahmadabad	125.07	35.36	122.00	7.50	289.93
10.	Squash Racket Federation of India, Chennai	168.25	146.54	68.40	0.00	383.19
11.	Indian Amateur Boxing Federation, New Delhi	174.30	165.89	1531.00	11.00	1882.19
12.	Organizations relating to the discipline of Hockey (Men) and (Women)	762.82	435.76	1809.00	0.00	3007.58
13.	Indian Weightlifting Federation, New Delhi	101.13	116.53	567.00	1.21	785.87
14.	Badminton Association of India,	435.48	150.71	910.00	0.00	1496.19
15.	Equestrian Federation of India, New Delhi	5.05	0.00	0.00	1.60	6.65
16.	All India Football Federation, Delhi	41.90	610.51	174.99	1.25	828.65
17.	Indian Golf Union, New Delhi	16.43	41.69	23.53	6.76	88.41
18.	Wrestling Federation of India, I.G. Stadium Delhi	470.00	153.98	983.00	3.16	1610.14
19.	Yachting Association of India, New Delhi	147.85	85.95	255.00	4.48	493.28
20.	Indian Amateur Kabaddi Federation, Jaipur	11.77	10.00	121.00	0.75	143.52
21.	Volleyball Federation of India, Chennai	73.91	150.53	84.68	8.00	317.12
22.	Gymnastics Federation of India, Jodhpur	87.8	18.43	636.00	0.00	742.23
23.	Amateur Handball Federation of India, Jammu and Kashmir	13.55	46.44	78.70	6.50	145.19
24.	Basketball Federation of India, New Delhi	61.60	24.24	227.89	0.00	313.73
25.	Fencing Association of India, Patiala	30.56	174.06	36.06	7.50	248.18
26.	Indian Kayaking and Canoeing Association, New Delhi	26.21	0.00	185.72	3.00	214.93

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27.	All India Sports Council of the Deaf, New Delhi	23.98	47.65	75.82	0.00	147.45
28.	Paralympic Committee of India, bangalore	142.83	221.39	13.38	0.06	377.66
29.	Special Olympic Bharat, New Delhi	3.81	12.00	285.89	0.00	301.70
30.	All India Carrom Federation, New Delhi	13.58	23.77	10.96	2.75	51.06
31.	All India Karate-Do-Federation, Chennai	0.00	10.18	0.00	0.00	10.18
32.	Amateur Baseball Federation of India, Delhi	12.49	14.75	12.75	4.50	44.49
33.	Atya Patya Federation of India, Nagpur.	5.92	12.00	10.50	5.00	33.42
34.	Cycle Polo Federation of India, New Delhi	9.34	7.76	12.00	8.96	38.06
35.	Indian Polo Association, New Delhi	0.00	0.00	0.00	0.00	0.00
36.	Indian Power lifting Federation	11.50	0.00	0.00	0.50	12.00
37.	Kho-kho Federation of India, Kolkata	4.50	7.50	16.50	11.50	40.00
38.	Korfball Federation of India, New Delhi.	13.31	5.50	2.50	0.00	21.31
39.	Netball Federation of India, Delhi	65.00	0.00	0.00	0.00	65.00
40.	Sepak Takraw Federation of India, Nagpur.	8.00	12.00	12.00	1.00	33.00
41.	Shooting Ball Federation of India, New Delhi	12.00	12.00	12.00	0.00	36.00
42.	Softball Federation of India, Indore	12.25	13.75	11.75	11.50	49.25
43.	Taekwondo Federation of India, Bangalore	11.89	55.10	490.00	7.00	563.99
44.	Tenni-Koit Federation of India, Bangalore	9.00	19.75	15.25	5.50	49.50
45.	Tennis Ball Cricket Federation of India, Gorakhpur.	5.00	9.00	8.50	0.00	22.50
46.	Tug of War Federation of India, New Delhi	9.75	16.00	11.25	0.25	37.25
47.	Wushu Association of India, New Delhi	30.91	0.00	90.56	0.00	121.47
48.	Billiards and Snooker Federation of India, Kolkatta	38.87	50.11	50.20	20.00	159.18
49.	Indian Rugby Football Union, Mumbai	2.02	1.41	0.00	0.00	3.43
50.	Winter Games Federation of India, New Delhi	0.00	0.00	0.00	0.00	0.0
51.	Cycling Federation of India, Delhi	49.78	82.34	0.00	4.61	136.73
52.	Malkhamb Federation of India	0.16	11.50	0.00	0.00	11.66
53.	Amateur Soft Tennis Federation of India,	10.75	14.75	11.75	5.65	42.90

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Ahemdabad						
54.	Bridge Federation of India	0.00	0.00	0.00	0.00	0.00
55.	Ice Hockey (NSPO), New Delhi	0.00	0.00	0.00	0.00	0.00
56.	School Games Federation of India, Bhopal	43.54	5.20	0.00	0.00	48.74
57.	Indian Olympic Association, New Delhi	204.00	1324.60	39.54	0.00	1568.14
58.	Sports Authority of India, J.N. Stadium, New Delhi	2000.00	3700.16	322.00	1370.00	7392.16
59.	Association of Indian Universities (NSPO)	158.45	381.00	160.89	6.61	706.95
60.	Tennis Federation of India	0.00	55.10	0.00	0.00	55.10
61.	Bowling Federation of India	56.86	64.27	0.00	0.00	121.13
62.	Ball Badminton Federation of India	0.00	0.00	0.00	3.00	3.00
63.	Jump Rope Federation of India	0.00	0.00	0.00	3.00	3.00
Total		7992.64	10337.18	13603.38	1568.35	33501.55

Monitoring of Foodgrain Supply

2634. SHRI LALUBHAI BABUBHAI PATEL: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether scams involving alleged misappropriation of foodgrains allotted by the Government under the Public Distribution System (PDS) have been reported from several States in the recent past;

(b) if so, whether any monitoring Committee has been constituted by the Government to monitor the foodgrains being supplied to each State in order to check misuse/diversion;

(c) if so, the details thereof and if not, the reasons therefor;

(d) whether the monitoring Committee has been able to unearth the foodgrains scams during each of the last three years; and

(e) if so, the details thereof, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC

DISTRIBUTION (PROF. K.V. THOMAS): (a) to (e) There have been reports about irregularities in implementation of Targeted Public Distribution System (TPDS) including diversion/leakages of foodgrains, prevalence of bogus/ineligible ration cards, etc. in some regions/States in the country. As and when complaints are received by the Government from individuals and organizations as well as through press reports, these are referred to the State Governments/UT Administrations concerned for inquiry and appropriate action.

A Nine Point Action Plan for curbing the leakages/diversion of foodgrains under TPDS was evolved in July, 2006 in consultation with the State/Union Territory (UT) Governments. Further, to improve functioning of TPDS, Government has been regularly issuing advisories and holding conferences wherein State/UT Governments are requested for continuous review of lists of Below Poverty Line (BPL) and Antyodaya Anna Yojana (AAY) families, ensuring timely availability of foodgrains at Fair Price Shops (FPSs), ensuring greater transparency in functioning of TPDS and improved monitoring and vigilance at various levels, adoption of revised Model Citizen's Charter, monthly certification of foodgrains at FPS etc. Utilisation

Certificates (UCs) for the foodgrains allocated to State/UT Governments are obtained regularly from them.

In view of the above, a separate Committee for monitoring the allocation of foodgrains has not been constituted.

Import of Pulses

2635. SHRI BRIJBHUSHAN SHARAN SINGH: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether dependence on import of pulses to meet the demand is on the rise;

(b) if so, the details thereof indicating the production, demand and import of pulses during each of the last three years and the current year;

(c) whether the Government proposes to increase the import quota of pulses in view of decline in production of pulses during the current kharif season due to drought like conditions; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K. V. THOMAS): (a) and (b) Quantum of pulses imported is largely dependent on the domestic production, international availability and prevailing international prices at any particular point of time. The data related to production and import of pulses for the last 4 years is given below:

(Quantity in million tonnes)

Year	Production	Import
2008-09	14.57	2.47
2009-10	14.66	3.51
2010-11	18.24	2.70
2011-12	17.21*	3.31 [^]

(Source: DAC; DGCI and S)

*4th Advance Estimates;

[^]Provisional

The difference between production and demand is met through imports.

(c) and (d) Currently, the import of pulses is made under OGL. During 2012-13, owing to lower acreage under pulses and the impact this may have on production, the gap between demand and production may have to be matched by a higher level of imports.

Boat Accidents

2636. SHRI RAMASHANKAR RAJBHAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is aware of the increasing incidents of boat accidents in various parts of the country particularly in the State of Uttar Pradesh;

(b) if so, the details thereof along with the number of such incidents reported during the last three years, State-wise;

(c) whether the Union Government has issued any directives to the State Governments in order to check such incidents and to make the boat journey safe; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) As per the available information, the total number of cases of boats capsized that have been reported, number of persons injured and number of persons died during 2009-2011 are given in the enclosed statement.

(c) and (d) No Madam. 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and is also as per item no. 13 of the State list responsible to supervise, monitor and regulate the boat/ferry movements. The Union Government, however, attaches highest importance to the matter of prevention of crime and therefore, the Union Government has been advising the State Governments/UT Administrations from time to time to give more focused attention to the administration of criminal justice system with emphasis on prevention and control of crime.

1	2	3	4	5	6	7	8	9	10	11
26.	Uttar Pradesh	140	12	161	128	34	198	119	7	143
27.	Uttarakhand	1	0	1	2	0	2	0	0	0
28.	West Bengal	6	0	6	5	15	7	26	21	28
	Total(States)	780	33	968	794	137	759	672	47	832
	Union Territories									
29.	Anadman and Nicobar Islands	2	0	6	0	0	0	4	0	6
30.	Chandigarh	0	0	0	0	0	0	0	0	0
31.	Dadar and Nagar Haveli	0	0	0	0	0	0	0	0	0
32.	Daman and Diu	7	0	7	0	0	0	9	0	9
33.	Delhi (Ut)	0	0	0	0	0	0	0	0	0
34.	Lakshadweep	2	0	3	0	0	0	2	0	2
35.	Puducherry	0	0	0	1	0	1	0	0	0
	Total (Uts)	11	0	16	1	0	1	15	0	17
	Total (All India)	791	33	984	795	137	760	687	47	849

Assistance from SDF

2637. SHRI SURENDRA SINGH NAGAR:
SHRI PRADEEP KUMAR SINGH:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the objectives and the present corpus of the Sugar Development Fund (SDF);

(b) the total number of proposals received by the Government seeking financial assistance from SDF for revival, extension and modernisation of sugar mills situated in various States including Uttar Pradesh and Bihar during the last three years and the current year, State-wise; and

(c) the details of funds disbursed along with the names of the sugar mills which have been provided financial assistance during the said period, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) As per Sugar

Development Fund (SDF) Act, 1982, Sugar Development Fund is to be used to provide for the financing of activities for development of sugar industry and for matters connected therewith or incidental thereto. The corpus in the Sugar Development Fund with Department of Food and Public Distribution as on 30-6-2012 is Rs.387.26 crore.

(b) A statement/showing State-wise number of proposals received seeking financial assistance from SDF for modernisation/expansion of sugar mills during the last three years and the current year is enclosed. No proposal has been received during the last three years and in the current year for financial assistance from SDF for revival of sugar mills.

(c) Statement-II indicating names of the sugar mills (State-wise) who have been disbursed loan from Sugar Development Fund for modernisation/expansion during the last three years and in the current year is enclosed.

Statement-I

State-wise Number of Proposals Received Seeking Financial Assistance From SDF for Modernisation/Expansion of Sugar Mills During the Last Three Years and Current Year

Name of the State	Number of applications received			
	2009-10*	2010-11	2011-12	2012-13 (upto 31.7.12)
Andhra Pradesh	3	-	-	-
Bihar	1	1	-	-
Gujarat	4	1	-	-
Haryana	2	1	-	-
Karnataka	10	2	3	1
Maharashtra	11	7	9	1
Odisha	1	-	-	-
Punjab	3	-	-	-
Tamil Nadu	3	-	-	-
Uttarakhand	-	1	-	-
Uttar Pradesh	20	1	3	-
TOTAL	58	14	15	2

* includes applications for short term loan for modernisation.

Statement-II

The State-wise Sugar Mills who have been Disbursed Loan From SDF For Modernisation/Expansion During the Last Three Years and Current Year

Year: 2009-10

Sl.No.	Name of the sugar factory	Amount
1	2	3

Andhra Pradesh

- M/s. N.C.S. Sugars Ltd. Latchayyapeta, Vizianagaram
District Andhra Pradesh. Rs. 2,61,00,000/-
- M/s. Sree Rayalseema Sugar and Energy Pvt. Ltd.,
Nandyal, District Kurnool, Andhra Pradesh. Rs. 1,00,00,000/-
- M/s. The Jeypore Sugar Company Ltd. (V.V.S. Sugars),
Chagallu, Andhra Pradesh. Rs. 2,50,00,000/-

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Bihar

4. M/s. Upper Ganges Sugar and Industries Ltd. Unit: Bharat Sugar Mills
Sidhwalia, District Gopalganj, Bihar. Rs. 20,75,02,100/-
5. M/s. New Swadeshi Sugar Mills (a unit of M/s. Oudh Sugar Mills Ltd.)
Narkatiaganj, District West Champaran, Bihar. Rs. 6,60,00,000/-
6. M/s. Harinagar Sugar Mills Ltd. P.O. Harinagar,
District West Champaran, Bihar. Rs. 65,00,000/-

Haryana

7. M/s. Piccadily Agro Industries Ltd. Village Bhadson,
District Karnal, Haryana. Rs. 1,60,00,000/-
8. M/s. Saraswati Sugar Mills Ltd. Yamunanagar, Haryana. Rs. 1,07,00,000/-

Karnataka

9. M/s. Shree Renuka Sugars Ltd. Village Havalga, Taluk Afzalpur
District Gulbarga, Karnataka. Rs. 1,60,00,000/-
10. M/s. Shree Renuka Sugars Ltd. Village Burlatti,
Taluka Athani, Karnataka. Rs. 2,50,00,000/-
11. M/s. Shree Renuka Sugars Ltd. Village Manoli,
District Belgaum, Karnataka. Rs. 2,50,00,000/-
12. M/s. Venkateswara Power Project Ltd. Bedikhal,
District Belgaum, Karnataka. Rs. 1,60,00,000/-
13. M/s. Jamkhandi Sugars Ltd. Post Naganur, Taluk Jamkhandi, .
District Bagalkot, Karnataka Rs. 1,60,00,000/-
14. M/s. GMR Industries Ltd. Hullati Village, Haliyal, Karnataka. Rs. 30,00,000/-
15. M/s. Sri Chamundeswari Sugars Ltd. District Mandya, Karnataka. Rs. 1,60,00,000/-
16. M/s. Nirani Sugars Ltd. Mudhol, Karnataka. Rs. 15,90,00,000/-

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Madhya Pradesh

17. M/s. Navalsingh Sahakari Shakkar Karkhana Maryadit, Navalnagar
District Burhanpur, Madhya Pradesh. Rs. 9,51,16,000/-

Maharashtra

18. M/s. Hutatma Kisan Ahir S.S.K. Ltd. Walwe, District Sangli, Maharashtra. Rs. 3,94,00,000/-
19. M/s. Shri Dnyaneshwar S.S.K. Ltd. District Ahmednagar, Maharashtra. Rs. 13,23,00,000/-
20. M/s. Sagar Sahakari Sakhar Karkhana Ltd., Tirthpuri,
District Jalna, Maharashtra. Rs. 4,59,30,000/-
21. M/s. The Malegaon S.S.K. Ltd. District Pune, Maharashtra. Rs. 1,23,14,000/-
22. M/s. Shree Someshwar S.S.K. Ltd. District Pune, Maharashtra. Rs. 4,62,83,400/-
23. M/s. Baramati Agro Ltd. Shetphalgadhe, District Pune, Maharashtra. Rs. 1,00,00,000/-
24. M/s. Lokmangal Sugar Ethanol and Cogeneration Industries Ltd.,
Bhandarkavathe, Maharashtra. Rs. 1,00,00,000/-
25. M/s. Mula S.S.K. Ltd. Sonai, District Ahmednagar, Maharashtra. Rs. 1,60,00,000/-
26. M/s. Lokmangal Agro Industries Ltd. Bibi Darphal,
District Solapur, Maharashtra. Rs. 1,00,00,000/-
27. M/s. Shambhu Mahadev Sugar and Allied Industries Ltd., Havargaon,
District Osmanabad, Maharashtra. Rs. 1,00,00,000/-
28. M/s. Vikas S.S.K. Ltd. District Latur, Maharashtra. Rs. 1,69,00,000/-

Odisha

29. M/s. Nayaagarh Sugar Complex Ltd. P.O. Balugaon,
District Nayagarh, Odisha. Rs. 1,00,00,000/-

Punjab

30. M/s. A.B. Sugars Ltd. District Hoshiarpur, Punjab. Rs. 2,50,00,000/-
31. M/s. Wahid Sandhar Sugars Ltd. Phagwara, Punjab. Rs. 1,60,00,000/-
32. M/s. Indian Sucrose Ltd. Mukerian, District Hoshiarpur, Punjab. Rs. 1,60,00,000/-

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Tamil Nadu

33. M/s. E.I.D. Parry (India) Ltd. Pettavaithalai, District Tiruchirapall, Tamil Nadu. Rs. 7,89,80,000/-
34. M/s. Kothari Sugars and Chemicals Ltd. Sathamangalam, Perambalur District, Tamil Nadu. Rs. 1,60,00,000/-
35. M/s. Dharani Sugars and Chemicals Ltd. Karaipoondi Village, Polur Taluk, Thiruvannamalai District, Tamil Nadu. Rs. 1,60,00,000/-
36. M/s. E.I.D. Parry (India) Ltd. Nellikuppam, District Cuddalore, Tamil Nadu. Rs. 9,82,91,900/-

Uttarakhand

37. M/s. Rai Bahadur Narain Singh Sugar Mills Ltd., Lhaksar, District Haridwar, Uttarakhand. Rs. 17,65,20,000/-

Uttar Pradesh

38. M/s. Wave Industries Pvt. Ltd. District J.P. Nagar, Uttar Pradesh. Rs. 13,68,75,000/-
39. M/s. Rauzagaon Chini Mills Rauzagaon, Uttar Pradesh. Rs. 27,93,52,400/-
40. M/s. Mawana Sugars Ltd. Unit: Titawi Sugar Complex District Muzaffarnagar, Uttar Pradesh. Rs. 14,45,40,000/-
41. M/s. DSM Sugar Asmoli, District Moradabad, Uttar Pradesh. Rs. 2,50,00,000/-
42. M/s. DSM Sugar Mansurpur, District Muzaffarnagar, Uttar Pradesh. Rs. 2,50,00,000/-
43. M/s. Dhampur Sugar Mills Ltd. Unit: Rajpura, District Badaun, Uttar Pradesh. Rs. 1,60,00,000/-
44. M/s. Dhampur Sugar Mills Ltd. Unit: Dhampur, District Bijnor, Uttar Pradesh. Rs. 2,50,00,000/-
45. M/s. Shakumbari Sugar and Allied Industries Ltd., Todarpur, District Saharanpur, Uttar Pradesh. Rs. 1,60,00,000/-
46. M/s. DCM Shriram Industries Ltd. Unit: Daurala Sugar Works Daurala, District Meerut, Uttar Pradesh. Rs. 7,35,34,400/-

1	2	3
47.	M/s. D.C.M. Shriram Consolidated Ltd. Unit: Rupapur, District Hardoi, Uttar Pradesh.	Rs. 18,19,60,800/-
48.	M/s. L.H. Sugar Factories Ltd. Civil Lines, Pilibhit, Uttar Pradesh.	Rs. 2,40,00,000/-
49.	M/s. D.S.C.L. Sugar - Loni District Hardoi, Uttar Pradesh.	Rs. 2,50,00,000/-
50.	M/s. D.S.C.L. Sugar - Hariawan District Hardoi, Uttar Pradesh.	Rs. 2,50,00,000/-
51.	M/s. K.M. Sugar Mills Ltd. Motinagar, Faizabad, Uttar Pradesh.	Rs. 2,50,00,000/-
52.	M/s. Simbhaoli Sugars Ltd. Unit: Simbhaoli, District Ghaziabad, Uttar Pradesh.	Rs. 2,50,00,000/-
53.	M/s. Simbhaoli Sugars Ltd. Unit: Brijnathpur, District Ghaziabad, Uttar Pradesh.	Rs. 1,60,00,000/-
54.	M/s. J.K. Sugar Ltd. Meerganj, Bareilly, Uttar Pradesh.	Rs. 1,60,00,000/-
55.	M/s. Dalmia Chini Mills Ltd. Unit: Jawaharpur, District Sitapur, Uttar Pradesh.	Rs. 2,50,00,000/-
56.	M/s. Oswal Overseas Ltd. Village Aurangabad, Nawabganj District Bareilly, Uttar Pradesh.	Rs. 1,60,00,000/-
57.	M/s. Simbhaoli Sugars Ltd. Unit: Chilwaria, District Bahraich, Uttar Pradesh.	Rs. 1,60,00,000/-
58.	M/s. DSCL Sugar - Ajbapur P.O. Mullapur, District Lakhimpur Kheri Uttar Pradesh.	Rs. 2,43,00,000/-
59.	M/s. Kesar Enterprises Ltd. Baheri, District Bareilly, Uttar Pradesh.	Rs. 2,50,00,000/-
60.	M/s. Mawana Sugars Ltd. Unit: Mawana Sugar Works District Meerut, Uttar Pradesh.	Rs. 2,36,00,000/-
TOTAL		Rs. 275,00,00,000/-

Year : 2010-11

Andhra Pradesh

1.	M/s. Trident Sugars Ltd. Madhunagar, Zaheerabad District Medak, Andhra Pradesh.	Rs. 3,99,65,000/-
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Gujarat

2. M/s. Sahakari Khand Udyog Mandal Ltd., Gandevi, District Navsari, Gujarat. Rs. 10,08,52,000/-
3. M/s. Shree Ganesh Khand Udyog Sahakari Mandli Ltd., P.O. Vataria, Taluk Valia District Bharuch, Gujarat. Rs. 4,27,60,000/-
4. M/s. Shree Narmada Khand Udyog Sahakari Mandli Ltd., Dharikheda, P.O. Timbi District Narmada, Gujarat. Rs. 8,12,00,000/-

Karnataka

5. M/s. Shree Renuka Sugars Ltd. Village Burlatti (Kokatnur), Taluka Athani, District Belgaum, Karnataka. Rs. 25,00,00,000/-
6. M/s. Shree Renuka Sugars Ltd. Village Havalga, Taluk Afzalpur District Gulbarga, Karnataka. Rs. 32,14,60,000/-
7. M/s. Nandi Sahakari Sakkare Karkhane Niyamit, Post Hosur, District Bijapur, Karnataka. Rs. 7,08,95,000/-
8. M/s. Godavari Biorefineries Ltd. P.O. Sameerwadi, Taluk Mudhol District Bagalkot, Karnataka. Rs. 41,98,00,000/-

Maharashtra

9. M/s. The Malegaon S.S.K. Ltd. District Pune, Maharashtra. Rs. 1,23,14,000/-
10. M/s. Shree Someshwar S.S.K. Ltd. Someshwarnagar, District Pune, Maharashtra. Rs. 23,89,09,400/-
11. M/s. Jay Mahesh Sugar Industries Ltd. Majalgaon, District Beed, Maharashtra. Rs. 28,96,80,000/-
12. M/s. Vikas S.S.K. Ltd. Nivali, District Latur, Maharashtra. Rs. 1,69,00,000/-
13. M/s. Sonhira S.S.K. Ltd. Wangi, District Sangli, Maharashtra. Rs. 94,34,000/-
14. M/s. Vasantao Dada Patil S.S.K. Ltd. Vithewadi (Lohoner), District Nasik, Maharashtra. Rs. 1,94,16,000/-

1	2	3
15.	M/s. Sadashivrao Mandlik Kagal Taluka S.S.K. Ltd., Sadashivnagar, District Kolhapur, Maharashtra.	Rs. 5,14,74,000/-
16.	M/s. Shri Shankar S.S.K. Ltd. Sadashivnagar, District Solapur, Maharashtra.	Rs. 3,21,40,000/-
17.	M/s. Shri Dudhganga Vedganga S.S.K. Ltd., Bidri, District Kolhapur, Maharashtra.	Rs. 4,73,80,000/-
18.	M/s. Shri Vithal S.S.K. Ltd. Post Gursale, District Solapur, Maharashtra.	Rs. 1,92,57,000/-
19.	M/s. Shri Vighnagar S.S.K. Ltd. Dhalewadi, District Pune, Maharashtra.	Rs. 1,00,88,000/-
Tamil Nadu		
20.	M/s. E.I.D. Parry (India) Ltd. Nellikuppam, District Cuddalore, Tamil Nadu.	Rs. 97,08,100/-
21.	M/s. E.I.D Parry (India) Ltd. Pettavaithalai, District Tiruchirapalli, Tamil Nadu.	Rs. 7,89,80,000/-
22.	M/s. Kothari Sugars and Chemicals Ltd. Kattur, Trichy District, Tamil Nadu.	Rs. 17,20,23,500/-
Uttar Pradesh		
23.	M/s. Shakumbari Sugar and Allied Industries Ltd. Todarpur, District Saharanpur, Uttar Pradesh.	Rs. 20,04,36,000/-
24.	M/s. Mawana Sugars Ltd. Unit: Mawana Sugar Works District Meerut, Uttar Pradesh.	Rs. 2,36,00,000/-
25.	M/s. Kesar Enterprises Ltd. Baheri, District Bareilly, Uttar Pradesh.	Rs. 2,33,60,000/-
26.	M/s. Mawana Sugars Ltd. Unit: Titawi Sugar Complex Village Titawi, District Muzaffarnagar, Uttar Pradesh.	Rs. 14,45,40,000/-
27.	M/s. Triveni Engg. and Industries Ltd. Unit: Ramkola, District Kushinagar, Uttar Pradesh.	Rs. 12,45,60,000/-
TOTAL		Rs. 285,11,32,000/-

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Year : 2011-12**Andhra Pradesh**

1. M/s. Trident Sugars Ltd. Madhunagar, District Medak, Andhra Pradesh. Rs. 3,99,65,000/-

Gujarat

2. M/s. Shree Ganesh Khand Udyog Sahakari Mandli Ltd., P.O. Vataria, District Bharuch, Gujarat. Rs. 4,27,60,000/-
3. M/s. Shree Khedut Sahakari Khand Udyog Mandli Ltd., Pandvai, District Bharuch, Gujarat. Rs. 4,83,58,800/-

Maharashtra

4. M/s. Vasantrao Dada Patil S.S.K. Ltd. Vithewadi (Lohner), District Nasik, Maharashtra. Rs. 1,94,16,000/-
5. M/s. Shri Vithal S.S.K. Ltd. Post Gursale, District Solapur, Maharashtra. Rs. 1,92,57,000/-
6. M/s. Sadashivrao Mandlik Kagal Taluka S.S.K. Ltd., Sadashivnagar, District Kolhapur, Maharashtra. Rs. 5,14,74,000/-
7. M/s. Vishwasrao Naik S.S.K. Ltd. Post Chikhali, District Sangli, Maharashtra. Rs. 5,96,38,000/-
8. M/s. The Sanjivani (Takli) S.S.K. Ltd. P.O. Shinganapur, District Ahmednagar, Maharashtra. Rs. 5,84,86,400/-
9. M/s. Shri Dudhganga Vedganga S.S.K. Ltd., Bidri, District Kolhapur, Maharashtra. Rs. 4,73,80,000/-
10. M/s. Shri Shankar S.S.K. Ltd. Sadashivnagar, District Solapur, Maharashtra. Rs. 3,21,40,000/-
11. M/s. Dwarkadhish Sakhar Karkhana Ltd. Sheware, District Nasik, Maharashtra. Rs. 5,26,00,000/-
12. M/s. Anuraj Sugars Ltd. Yewat, Taluka Daund, District Pune, Maharashtra. Rs. 7,47,60,000/-

1	2	3
13.	M/s. Sahakar Maharshi Shankarrao Mohite Patil S.S.K. Ltd., Shankarnagar - Akhuj District Solapur, Maharashtra.	Rs. 18,98,00,000/-
14..	M/s. Kisanveer Satara S.S.K. Ltd. Bhuinj, District Satara, Maharashtra.	Rs. 3,52,00,000/-
Tamil Nadu		
15.	M/s. Shree Ambika Sugars Ltd. Unit: Kottur, District Thanjavur, Tamil Nadu.	Rs. 10,24,00,000/-
16.	M/s. Shree Ambika Sugars Ltd. Unit: Pennadam, District Cuddalore, Tamil Nadu.	Rs. 27,86,00,000/-
Uttar Pradesh		
17.	M/s. Kesar Enterprises Ltd. Baheri, District Bareilly, Uttar Pradesh.	Rs. 2,33,60,000/-
TOTAL		Rs. 117,55,95,200/-

Year: 2012-13

No disbursement has been made during the current year 2012-13.

[English]

Use of Endosulfan

2638. SHRI P. KARUNAKARAN:
SHRI P.C. GADDIGOUDAR:
SHRI P.K. BIJU:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Union Government is aware that many pesticides/weedicides which are banned in other countries are used in large scale in agriculture including production of vegetables and fruits which create health hazards;

(b) if so, the details thereof along with the reaction of the Union Government thereto;

(c) the number of complaints received by the Union Government during the last three years and the action taken thereon;

(d) whether the Union Government has requested the Supreme Court to permit the use of Endosulfan in the country for agricultural purpose;

(e) if so, the details thereof and the response of the Supreme Court in this regard;

(f) whether the Union Government proposes to formulate a new agricultural policy regarding judicious use of pesticides and fertilisers and to promote organic fertilisers; and

(g) if so, the details thereof along with the time by which the policy is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT):
(a) to (c) There are 67 pesticides which are banned or restricted for use in some countries but are registered and used in India by farmers and growers of fruits and vegetables. These pesticides have been reviewed by various Technical Committees which have recommended their continued use with certain conditions. The details are given in the enclosed statement.

(d) and (e) Supreme Court vide its order dated 23-4-2012 *inter alia* directed. "The Central Government will also ascertain the quantity of raw material, i.e., hccp, which is lying with the three companies and the manner in which the said raw material would be disposed of, whether in bulk or in phased manner. Secondly, the Central Government will also inform this Court as to the disposal of the final product which, we are told, is Endosulfan and which is lying in two Forms, one is Endosulfan Technical and other is Endosulfan formulation....Subject to checking the figures, broadly, we reiterate that the Central Government shall submit its Report as to the manner of disposal of H.C.C.P. and the final product and the period within which the same shall be disposed of/phased out. The Central Government shall place the Report by the second week of July, 2012".

Therefore, the Ministry of Agriculture has recommended following steps in its Report submitted in the Supreme Court:

1. Stop further import of raw material H.C.C.P.
2. Allow manufacture of Endosulfan technical and formulation from existing stock of H.C.C.P.

3. Endosulfan Technical and formulation be allowed for export
4. Endosulfan formulation be allowed for use in the country other than Kerala and Karnataka
5. Endosulfan be phased out as per Stockholm Convention
6. It may take 5 years to phase out the stocks through Exports and domestic consumption. As per international practice, products are phased out by making an advance announcement of the cut off dates for import or manufacture. The manufacturers plan production in a manner to completely exhaust the raw materials by the cut off dates.
7. The expired stock may be disposed of either through incineration or by export.

(f) and (g) No new agricultural policy regarding judicious use of pesticides and fertilizers or to promote organic fertilizers is being formulated. However, Government is implementing various schemes to promote judicious use of pesticides and fertilizers and to promote organic fertilizers.

Statement

List of Pesticides which have been Banned/Severly Restricted in some Countries of the World but are still being used in India, its Review Status, Recommendations and Present Status

Sl.No.	Name of the Pesticide	Reviewed by Expert Committee/Group headed by	Recommendation of the Expert Committee/ Group	Present status
1	2	3	4	5
1.	Acephate	C.D. Mayee	Use to be continued.	Use continued
2.	Alachlor	1. H.L. Bami 2. K.V. Raman	Use to be continued To be banned.	Use continued
3.	Aluminum Phosphide	1. S.N. Banerjee 2. R.B. Singh	To be permitted for restricted use To be permitted for restricted use	Permitted for restricted use

1	2	3	4	5
4. Atrazine		C.D. Mayee	Use to be continued	Use continued
5. Benfuracarb		C.D. Mayee	Use to be continued	Use continued
6. Benomyl		1. H.L. Bami	Use to be continued	Use continued
		2. K.V. Raman	Use to be continued	
7. Bifenthrin		C.D. Mayee	Use to be continued	Use continued
8. Butachlor		C.D. Mayee	Use to be continued	Use continued
9. Captan		1. S.N. Banerjee	Use to be continued	Use continued
		2. R.B. Singh	Use to be continued	
10. Carbaryl		1. S.N. Banerjee	Use to be continued	Use continued
		2. R.B. Singh	Use to be continued	
11. Car bendazim		C.D. Mayee	Use to be continued	Use continued
12. Carbofiiran		R.B. Singh	Use to be continued	Use continued
13. Chlorfenapyr		C.D. Mayee	Use to be continued.	Use continued
14. Carbosulfan		C.D. Mayee	Use to be continued.	Use continued
15. Chlorothalonil		C.D. Mayee	Use to be continued.	Use continued
16. Chlorpyriphos		Ranjit Ray Chaudhury	Use to be continued.	Use continued
17. Dazomet		C.D. Mayee	To be permitted for restricted use.	Permitted for restricted use
18. DDT		1. S.N. Banerjee	To be permitted for restricted use.	Permitted for restricted use.
		2. R.B. Singh	To be permitted for restricted use.	
19. Deltamethrin		C.D. Mayee	Use to be continued.	Use continued
20. Diazinon		C.D. Mayee	To be permitted for restricted use.	Permitted for restricted use
21. Dichlorovos		C.D. Mayee	Use to be continued.	Use continued
22. Dicofol		1. S.N. Banerjee	Use to be continued.	Use continued
		2. R.B. Singh	To be permitted for restricted use.	
23. Diflubenzuron		C. D. Mayee	Use to be continued.	Use continued
24. Dimethoate		1. S.N. Banerjee	Use to be continued.	Use continued
		2. R.B. Singh	Use to be continued.	

1	2	3	4	5
25. Dinocap		C.D. Mayee	Use to be continued.	Use continued
26. Diuron		1. H.L. Bami	Use to be continued	Use continued
		2. K.V. Raman	Use to be continued	
27. Endosulfan*		1. S.N. Banerjee	Use to be continued	As per Supreme
		2. R.B. Singh	Use to be continued	Court Order,
		3. O.P. Dubey	Use to be continued	manufacture,
		4. C.D. Mayee	Use to be continued	sale and use is
				presently
				banned in the
				country
28. Ethofenprox		C.D. Mayee	Use to be continued	Use continued
29. Fenpropathrin		C.D. Mayee	Use to be continued	Use continued
30. Fenarimol		1. H.L. Bami	Use to be continued	Use continued
		2. K.V. Raman	Use to be continued	
31. Fenitrothion		C.D. Mayee	To be permitted for	Permitted for
			restricted use.	restricted use
32. Fenthion		C.D. Mayee	To be permitted for	Permitted for
			restricted use.	restricted use
33. Iprodione		C.D. Mayee	Use to be continued.	Use continued
34. 2,4-D		1. S.N. Banerjee	Use to be continued	Use continued
		2. R.B. Singh	Use to be continued	
35. Kasugamycin		C.D. Mayee	Use to be continued.	Use continued
36. Linuron		C.D. Mayee	Use to be continued.	Use continued
37. Lindane		1. S.N. Banerjee	To be permitted for	
			restricted use.	Banned**
		2. R.B. Singh	Use to be continued.	
38. Methomyl		1. H.L. Bami	Use to be continued	Use continued
		2. K.V. Raman	To be permitted for	
			restricted use.	
39. Methoxy Ethyl Mercury Chloride		R.B. Singh	Use to be continued	Permitted for restricted use

1	2	3	4	5
40. Methyl Parathion		1. S.N. Banerjee	To be permitted for restricted use.	Permitted for restricted use
		2. R.B. Singh	To be permitted for restricted use.	
41. Malathion		R.B. Singh	Use to be continued.	Use continued
42. Mancozeb		C.D. Mayee	Use to be continued.	Use continued
43. Mepiquat Chloride		C.D. Mayee	Use to be continued.	Use continued
44. Metaldehyde		C.D. Mayee	Use to be continued.	Use continued
45. Monocrotophos		1. H.L. Bami	Use to be continued	Permitted for restricted use
		2. K.V. Raman	To be permitted for restricted use.	
		3. C.D. Mayee	To be permitted for restricted use.	
46. Oxyflurofen		1. H.L. Bami	Use to be continued	Use continued
		2. K.V. Raman	Use to be continued.	
47. Paraquat Dichloride		R.B. Singh	Use to be continued.	Use continued
48. Pendimethalin		C.D. Mayee	Use to be continued.	Use continued
49. Phorate		1. S.N. Banerjee	Use to be continued.	
		2. R.B. Singh	To be permitted for restricted use.	Use continued
50. Phosphomidon		1. H.L. Bami	Use to be continued	Use continued
		2. K.V. Raman	To be banned.	
51. Pretilachlor		R.B. Singh	Use to be continued.	Use continued
52. Propargite		C.D. Mayee	Use to be continued.	Use continued
53. Propineb		C.D. Mayee	Use to be continued.	Use continued
54. Quinalphos		C.D. Mayee	Use to be continued.	Use continued
55. Sodium cyanide		1. S.N. Banerjee	To be permitted for restricted use.	Permitted for restricted use
		2. R.B. Singh	To be permitted for restricted use.	

1	2	3	4	5
56.	Sulfosulfurone	C.D. Mayee	Use to be continued.	Use continued
57.	Thiodecarb	C.D. Mayee	Use to be continued.	Use continued
58.	Thiometon	1. H.L. Bami 2. K.V. Raman	Use to be continued Use to be continued	Use continued
59.	Thiphanate Methyl	C.D. Mayee	Use to be continued.	Use continued
60.	Thirarn	R.B. Singh	To be permitted for restricted use.	Use continued
61.	Triazophos	1. H.L. Bami 2. K.V. Raman	Use to be continued To be permitted for restricted use.	Use continued
62.	Trichlorofon	C.D. Mayee	Use to be continued	Use continued
63.	Tridemorph	1. H.L. Bami 2. R.B. Singh	Use to be continued Use to be continued	Use continued
64.	Trifluralin	C.D. Mayee	Use to be continued	Use continued
65.	Zinc Phosphide	1. S.N. Banerjee 2. R.B. Singh	Use to be continued Use to be continued	Use continued
66.	Zineb	1. H.L. Bami 2. K.V. Raman	Use to be continued Use to be continued.	Use continued
67.	Ziram	1. H.L. Bami 2. K.V. Raman	Use to be continued Use to be continued.	Use continued

* Endosulfan has been banned by the Supreme Court of India w.e.f. 13-05-2011 for production, use and sale all over India till further orders vide ad-interim order in the Writ Petition (Civil) No. 213 of 2011. Limited quantity which was already manufactured before the ban order has been allowed for export by Hon'ble Supreme Court of India.

**Lindane (Banned vide Gazette Notification No. S.O. 637(E) Dated 25-03-2011) - Banned for Manufacture, import, Formulate w.e.f. 25th March, 2011 and use has been banned 2 years from this date.

[*Translaetion*]

Dry Land Farming

2639. SHRI BHISMA SHANKAR ALIAS KUSHAL TIWARI: Will the Minister of AGRICULTURE be pleased to state:

(a) the area under dry land farming in the country, State-wise;

(b) the production of crops under dry land farming during each of the last three years and the current

year, State-wise and crop-wise;

(c) the details of the measures taken by the Government for maintaining soil moisture level in dry land farming;

(d) whether any external assistance has been provided by some international agencies; and

(e) if so, the details thereof, agency-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE

MINISTRY OF FOOD PROCESSING INDUSTRIES AND
MINISTER OF STATE IN THE MINISTRY OF
PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT):

(a) It is estimated that about 76.77 million ha. of net sown area is cultivated under rainfed conditions. State-wise area under rainfed farming is given in the enclosed statement-I.

(b) Separate estimates on production of crops under irrigated and rainfed conditions are not maintained in Ministry of Agriculture. However, as per available data (2008-09) major rainfed/dryland crops and their percentage of coverage under rainfed conditions are : rice (41%), Jowar (91%), bajra (91%), maize (75%), gram (66%), tur (95%), groundnut (79%) and soyabean (99%). Production of major rainfed crops with area coverage for the year 2008-09 to 2010-11 are given at enclosed statement-II (A) to (C).

(c) to (e) Watershed programmes are instrumental for soil and moisture conservation in rainfed areas. Following watershed programmes are being implemented by the Ministry of Agriculture and Ministry of Rural Development:

Ministry of Agriculture

1. National Watershed Development Project for Rainfed Areas (NWDPR).
2. Soil Conservation in the Catchments of River Valley Project and Flood Prone River (R.V.P. and F.P.R.).

Ministry of Rural Development

1. Integrated Watershed Management Programme (IWMP).

Besides above, watershed development projects with World Bank assistance are being implemented by Government of Himachal Pradesh and Uttarakhand.

Statement-I

*Un-irrigated (Rainfed) Area in
Different States (2009-10)*

Area in `000 ha.)

Sl.No.	State	Un-irrigated Area
1	2	3
1.	Andaman and Nicobar	15
2.	Andhra Pradesh	5777

1	2	3
3.	Arunachal Pradesh	156
4.	Assam	2614
5.	Bihar	1938
6.	Chandigarh	00
7.	Chhattisgarh	3361
8.	Dadra and Nagar Haveli	16
9.	Daman and Diu	4
10.	Delhi	00
11.	Goa	103
12.	Gujarat	5966
13.	Haryana	481
14.	Himachal Pradesh	434
15.	Jammu and Kashmir	418
16.	Jharkhand	1149
17.	Karnataka	7014
18.	Kerala	1692
19.	Lakshadweep	2
20.	Madhya Pradesh	8080
21.	Maharashtra	14146
22.	Manipur	181
23.	Meghalaya	221
24.	Mizoram	113
25.	Nagaland	288
26.	Odisha	3394
27.	Puducherry	3
28.	Punjab	85
29.	Rajasthan	11125
30.	Sikkim	63
31.	Tamil Nadu	2028
32.	Tripura	222
33.	Uttar Pradesh	3132
34.	Uttarakhand	403
35.	West Bengal	2144
India		{ { }

Source: Directorate of Economics and Statistics, Ministry of Agriculture, Government of India

Statement-II (A)*State-wise area of major foodgrains (from rainfed and irrigated areas together)*

(Area `000 ha. production `000 tonnes)

Sl. No.	State	Rice (2008-09)		Rice (2009-10)		Rice (2010-11)	
		Area	Production	Area	Production	Area	Production
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	4387	14241	3441	10538	4751	14418
2.	Arunachal Pradesh	126.8	163.9	121.5	215.8	121.6	234
3.	Assam	2484.2	4008.5	2495.8	4335.9	2570.3	4736.6
4.	Bihar	3496	5590.3	3213.7	3599.3	2832.5	3102.1
5.	Chattisgarh	3734	4391.8	3670.7	4110.4	3702.5	6159
6.	Goa	50	123.3	47.1	100.6	46.6	115
7.	Gujarat	747	1303	679	1292	808	1496.6
8.	Haryana	1210	3298	1205	3625	1245	3472
9.	Himachal Pradesh	77.7	118.3	76.7	105.9	77.1	128.9
10.	Jammu and Kashmir	257.6	563.1	259.9	497.4	261.3	507.7
11.	Jharkhand	1683.6	3420.2	995	1538.4	720.3	1110
12.	Karnataka	1514	3802	1487	3691	1540	4188
13.	Kerala	234.3	590.3	234	598.3	213.2	522.7
14.	Madhya Pradesh	1682.3	1559.7	1445.7	1260.6	1602.9	1772.1
15.	Maharashtra	1522	2284	1470	2183	1518	207
16.	Manipur	168.4	397	169.4	319.9	212.7	521.7
17.	Meghalaya	108.1	203.9	108.2	206.7	108.3	207
18.	Mizoram	52	46	47.2	44.3	40.7	47.2
19.	Nagaland	173.1	345.1	168.6	240.3	181.4	381.4
20.	Odisha	4454.7	6812.7	4365.1	6917.5	4225.7	6827.7
21.	Punjab	2735	11000	2802	11236	2831	10837
22.	Rajasthan	133.4	241.1	150.7	228.3	131.1	265.5
23.	Sikkim	14.7	21.7	13	24.3	12.1	21
24.	Tamil Nadu	1931.8	5182.7	1845.5	5665.2	1905.7	5792.4
25.	Tripura	242.5	627.1	245.6	640	264.6	702.5

1	2	3	4	5	6	7	8
26.	Uttar Pradesh	6034	13097	5186.7	10807.1	5657	1199
27.	Uttarakhand	296	582	294	608	289.5	550.
28.	West Bengal	5935.7	15037.3	5630.1	14340.7	4944.1	13045.9
29.	Andaman and Nicobar Islands	7.9	22.1	8.1	24.9	8.4	23.9
30.	Dadar and Nagar Haveli	13.6	23.4	12.5	13.5	10.8	20.8
31.	Delhi	7.4	31.4	6.8	29	7	29.4
32.	Daman and Diu	1.8	3.8	2	3.3	2	3.3
33.	Puducherry	20.8	50.8	20.9	52.4	20	52
All India		45537.4	99182.5	41918.5	89093	42862.4	95979.8

(Area `000 ha. production `000 tonnes)

Sl. No.	State	Jowar (2008-09)		Jowar (2009-10)		Jowar (2010-11)	
		Area	Production	Area	Production	Area	Production
1	2	9	10	11	12	13	14
1.	Andhra Pradesh	279	436	385	437	254	308
2.	Arunachal Pradesh	0	0	0	0	0	0
3.	Assam	0	0	0	0	0	0
4.	Bihar	2.4	2.5	1.7	1.8	3.1	3.3
5.	Chattisgarh	4.9	7	4.7	5.9	5.9	8.5
6.	Goa	0	0	0	0	0	0
7.	Gujarat	174	208	163	171	125	139
8.	Haryana	81	41	72	36	72	36
9.	Himachal Pradesh	0	0	0	0	0	0
10.	Jamrnu and Kashmir	4.4	2.5	4.4	2.5	0.1	0
11.	Jharkhand	0.5	0.3	0.2	0.1	0.3	0.1
12.	Karnataka	1382	1629	1369	1406	1243	1467
13.	Kerala	2.3	1.2	2.5	1.9	2.2	1.1
14.	Madhya Pradesh	481.4	574.3	445.9	564.9	432	616
15.	Maharashtra	4071	3586.6	4176	3566	4060	3452

1	2	9	10	11	12	13	14
16.	Manipur	0	0	0	0	0	0
17.	Meghalaya	0	0	0	0	0	0
18.	Mizoram	0	0	0	0	0	0
19.	Nagaland	0.1	0.1	0.2	0.1	0.1	0.1
20.	Odisha	8.9	5.6	9	5.8	8.9	5.4
21.	Punjab	0.1	0.1	0.1	0.1	0	0
22.	Rajasthan	576.6	332.9	718.5	104.2	726.9	508.9
23.	Sikkim	0	0	0	0	0	0
24.	Tamil Nadu	258.9	214.1	238.6	221.7	243.5	247
25.	Tripura	0	0	0	0	0	0
26.	Uttar Pradesh	193	195	191	169	201	207
27.	Uttarakhand	0	0	0	0	0	0
28.	West Bengal	1.1	0.5	1.5	0.6	0	0
29.	Andaman and Nicobar Islands	0	0	0	0	0	0
30.	Dadar and Nagar Haveli	0.5	0.4	0.5	0.4	0.4	0.4
31.	Delhi	8.8	8.5	3.3	3.2	3.4	3.3
32.	Daman and Diu	0	0	0	0	0	0
33.	Puducherry	0	0	0	0	0	0
All India		7530.9	7245.6	7787.1	6698.2	7381.8	7003.1

(Area `000 ha. production `000 tonnes)

Sl. No.	State	Maize (2008-09)		Maize (2009-10)		Maize (2010-11)	
		Area	Production	Area	Production	Area	Production
1	2	15	16	17	18	19	20
1.	Andhra Pradesh	852	4152	783	2762	744	3956
2.	Arunachal Pradesh	42.9	58.8	43.6	60.2	45.1	64.7
3.	Assam	17.4	12.6	19.5	14.1	19.8	14.3
4.	Bihar	640.5	1714	631.7	1478.7	645.5	1439.6
5.	Chattisgarh	100.1	140.3	102.4	143.3	102.7	185.6

1	2	15	16	17	18	19	20
6.	Goa	0.1	0.6	0.1	0.6	0	0
7.	Gujarat	499	739	497	533	501	820.3
8.	Haryana	11.3	24.4	12	27	10	19
9.	Himachal Pradesh	297.7	676.6	295.4	543.2	296.4	670.9
10.	Jamrnu and Kashmir	315.8	633.2	311	487	308.2	527.7
11.	Jharkhand	216	304	163.2	190.7	215.4	261.7
12.	Karnataka	1069	3029	1240	3013	1288	4444
13.	Kerala	0	0	0	0	0	0
14.	Madhya Pradesh	841.1	1144.4	832.3	1045.2	830.6	1051.5
15.	Maharashtra	655	1560	794	1828	891	2602
16.	Manipur	4.3	11.5	4.8	11.7	22.4	41.5
17.	Meghalaya	17.1	25.7	17.2	26.3	17.3	25.9
18.	Mizoram	9.6	9.3	8.5	11.5	9	13.6
19.	Nagaland	64.4	115.9	68.1	73.2	68.4	134
20.	Odisha	67.1	134.7	81.2	175.1	117.2	298.8
21.	Punjab	151	514	139	475	133	491
22.	Rajasthan	1052.9	1828.2	1096.9	1145.7	1143.1	2052.9
23.	Sikkim	37.7	58.2	39.5	66	40.2	66.2
24.	Tamil Nadu	286.6	1257.8	244.2	1144.3	230.5	1027.5
25.	Tripura	2.1	2	2	2	3.1	4.1
26.	Uttar Pradesh	799	1198	709	1039	754	1114
27.	Uttarakhand	33	43	28	38	28.4	42.6
28.	West Bengal	90.8	343.5	97.7	385.2	88.6	352.3
29.	Andaman and Nicobar Islands	0.2	0.6	0.2	0.4	0.2	0.4
30.	Dada and Nagar Haveli	0	0	0	0	0	0
31.	Delhi	0.1	0.1	0	0	0.1	3.6
32.	Daman and Diu	0	0	0	0	0	0
33.	Puducherry	0	0	0	0	0	0
All India		8173.8	19731.4	8261.5	16719.4	8553.2	21725.7

Source:- Directorate of Economics and Statistics, Ministry of Agriculture, Government of India

Statement-II (B)*State-wise area and production of major pulses (from rainfed and irrigated areas together)*

(Area `000 ha. production `000 tonnes)

Sl. No.	State	Tur (2008-09)		Tur (2009-10)		Tur (2010-11)	
		Area	Production	Area	Production	Area	Production
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	443.0	202.0	463.0	203.0	638.8	265.0
2.	Arunachal Pradesh	0.4	0.4	0.6	0.5	0.6	0.5
3.	Assam	5.4	3.8	6.2	4.4	7.1	5.1
4.	Bihar	28.1	33.1	27.9	42.2	26.0	36.5
5.	Chattisgarh	53.0	30.9	60.0	30.6	55.0	24.2
6.	Goa	0.0	0.0	0.0	0.0	0.0	0.0
7.	Gujarat	266.0	263.0	266.0	241.0	277.0	273.0
8.	Haryana	33.0	36.0	22.0	23.0	25.0	27.0
9.	Himachal Pradesh	0.0	0.0	0.0	0.0	0.0	0.0
10.	Jammu and Kashmir	0.0	0.0	0.0	0.0	0.0	0.0
11.	Jharkhand	103.4	63.7	61.2	53.3	103.8	71.2
12.	Karnataka	597.0	315.0	604.0	282.0	891.0	529.0
13.	Kerala	0.0	0.0	2.6	4.0	2.0	3.0
14.	Madhya Pradesh	321.2	258.4	362.1	308.0	487.5	164.5
15.	Maharashtra	1009.0	605.0	1093.0	919.0	1302.0	976.0
16.	Manipur	0.0	0.0	0.0	0.0	0.0	0.0
17.	Meghalaya	0.8	0.6	0.8	0.6	0.8	0.6
18.	Mizoram	0.0	0.0	0.0	0.0	0.0	0.0
19.	Nagaland	3.2	3.0	3.0	2.1	2.5	2.1
20.	Odisha	138.5	119.1	132.9	111.8	135.4	124.0
21.	Punjab	5.9	5.7	4.6	4.4	4.2	3.9
22.	Rajasthan	19.3	14.9	18.3	7.0	21.3	16.2
23.	Sikkim	0.0	0.0	0.0	0.0	0.0	0.0
24.	Tamil Nadu	29.3	17.8	26.5	20.3	35.8	23.7
25.	Tripura	1.0	0.7	1.0	0.7	1.2	0.9
26.	Uttar Pradesh	315.0	288.0	305.0	202.0	344.0	309.0

1	2	3	4	5	6	7	8
27.	Uttarakhand	3.0	2.0	2.0	2.0	1.7	1.2
28.	West Bengal	0.6	0.5	0.8	0.6	1.6	2.2
29.	Andaman and Nicobar Islands	0.0	0.0	0.3	0.2	0.0	0.0
30.	Dadar and Nagar Haveli	1.5	1.3	1.5	1.2	2.0	1.6
31.	Delhi	0.3	0.6	0.4	0.7	0.4	0.7
32.	Daman and Diu	0.0	0.0	0.0	0.0	0.0	0.0
33.	Puducherry	0.0	0.0	0.0	0.0	0.0	0.0
All India		3377.9	2265.5	3465.7	2464.6	4366.7	2861.1

(Area `000 ha. production `000 tonnes)

Sl. No.	State	Gram (2008-09)		Gram (2009-10)		Gram (2010-11)	
		Area	Production	Area	Production	Area	Production
1	2	9	10	11	12	13	14
1.	Andhra Pradesh	607.0	857.0	647.0	846.0	584.0	720.0
2.	Arunachal Pradesh	0.0	0.0	0.0	0.0	0.0	0.0
3.	Assam	1.7	0.9	1.8	0.9	1.8	0.9
4.	Bihar	61.2	56.6	57.6	58.4	50.8	60.3
5.	Chattisgarh	239.7	199.2	252.2	221.9	251.9	241.5
6.	Goa	0.0	0.0	0.0	0.0	0.0	0.0
7.	Gujarat	175.0	177.0	132.0	125.0	176.0	200.0
8.	Haryana	123.0	128.0	84.0	62.0	112.0	110.0
9.	Himachal Pradesh	0.7	0.3	0.7	0.4	0.6	0.6
10.	Jammu and Kashmir	0.3	0.2	0.2	0.1	0.2	0.1
11.	Jharkhand	89.5	80.3	63.0	57.6	69.9	73.5
12.	Karnataka	726.0	401.0	972.0	574.0	959.0	631.0
13.	Kerala	0.0	0.0	0.0	0.0	0.0	0.0
14.	Madhya Pradesh	2840.5	2786.4	3085.5	3304.1	3112.1	2686.6
15.	Maharashtra	1143.0	774.0	1291.0	1114.0	1438.0	1300.0
16.	Manipur	0.0	0.0	0.0	0.0	0.0	0.0

1	2	9	10	11	12	13	14
17.	Meghalaya	0.5	0.3	0.6	0.3	0.6	0.3
18.	Mizoram	0.0	0.0	0.0	0.0	0.0	0.0
19.	Nagaland	0.3	0.2	0.6	0.4	0.7	0.5
20.	Odisha	37.6	24.9	45.0	33.7	41.9	32.7
21.	Punjab	2.9	3.4	3.0	3.4	2.1	2.7
22.	Rajasthan	1259.5	981.2	884.4	534.6	1783.3	1600.7
23.	Sikkim	0.0	0.0	0.0	0.0	0.0	0.0
24.	Tamil Nadu	6.9	4.4	7.4	4.5	7.3	4.9
25.	Tripura	0.3	0.2	0.3	0.2	0.3	0.2
26.	Uttar Pradesh	554.0	562.0	618.0	509.0	570.0	530.0
27.	Uttarakhand	1.0	0.0	1.0	1.0	0.5	0.4
28.	West Bengal	21.7	22.5	21.8	24.2	22.1	23.7
29.	Andaman and Nicobar Islands	0.0	0.0	0.0	0.0	0.0	0.0
30.	Dadar and Nagar Haveli	0.2	0.1	0.1	0.1	0.4	0.4
31.	Delhi	0.0	0.1	0.0	0.1	0.1	0.1
32.	Daman and Diu	0.0	0.0	0.0	0.0	0.0	0.0
33.	Puducherry	0.0	0.0	0.0	0.0	0.0	0.0
All India		7892.5	7060.2	8169.2	7475.9	9185.6	8221.1

Source:- Directorate of Economics and Statistics, Ministry of Agriculture, Government of India

Statement-II (C)

State-wise area and production of major pulses (from rainfed and irrigated areas together)

(Area `000 ha. production `000 tonnes)

Sl. No.	State	Groundnut (2008-09)		Groundnut (2009-10)		Groundnut (2010-11)	
		Area	Production	Area	Production	Area	Production
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	1766.0	1554.1	1301.0	1006.0	1622.0	1458.0
2.	Arunachal Pradesh	0.5	0.5	0.5	0.4	0.5	0.4
3.	Assam	0.0	0.0	0.0	0.0	0.0	0.0
4.	Bihar	1.7	0.9	0.4	0.7	0.4	0.4

1	2	3	4	5	6	7	8
5.	Chattisgarh	28.1	38.0	28.9	39.1	29.0	42.4
6.	Goa	3.8	8.2	2.9	8.1	2.9	8.3
7.	Gujarat	1907.4	2661.0	18220	1757.0	1806.0	3366.1
8.	Haryana	2.0	1.5	2.0	2.0	2.0	2.0
9.	Himachal Pradesh	0.1	0.1	0.2	0.1	0.7	0.5
10.	Jammu and Kashmir	0.0	0.0	0.0	0.0	0.0	0.0
11.	Jharkhand	22.0	18.4	14.2	10.7	25.5	23.3
12.	Karnataka	850.0	501.0	818.0	512.0	848.0	742.0
13.	Kerala	1.7	1.3	1.3	1.0	1.5	1.9
14.	Madhya Pradesh	199.7	227.6	188.1	217.9	201.6	301.6
15.	Maharashtra	318.0	355.0	321.0	359.0	357.0	460.0
16.	Manipur	0.0	0.0	0.0	0.0	1.7	1.0
17.	Meghalaya	0.0	0.0	0.0	0.0	0.0	0.0
18.	Mizoram	0.0	0.0	0.0	0.0	0.0	0.0
19.	Nagaland	0.7	0.7	0.7	0.6	0.7	0.7
20.	Odisha	83.5	96.5	76.3	89.2	72.8	85.6
21.	Punjab	2.7	2.5	2.5	3.1	2.2	3.9
22.	Rajasthan	321.5	536.8	326.0	354.5	346.9	681.1
23.	Sikkim	0.0	0.0	0.0	0.0	0.0	0.0
24.	Tamil Nadu	490.1	974.6	412.8	889.8	385.6	895.7
25.	Tripura	0.5	0.5	0.4	0.5	0.6	0.7
26.	Uttar Pradesh	95.0	67.0	91.0	61.0	85.0	84.0
27.	Uttarakhand	1.0	2.0	1.0	2.0	1.1	1.2
28.	West Bengal	68.2	116.3	65.9	113.0	62.1	103.2
29.	Andaman and Nicobar Islands	0.0	0.0	0.0	0.0	0.0	0.0
30.	Dadar and Nagar Haveli	0.0	0.0	0.0	0.0	0.0	0.0
31.	Delhi	0.0	0.0	0.0	0.0	0.0	0.0
32.	Daman and Diu	0.0	0.0	0.0	0.0	0.0	0.0
33.	Pondicheny	0.7	1.6	0.4	0.9	0.4	0.8
All India		6164.9	7168.1	5477.5	5428.6	5856.2	8264.8

(Area `000 ha. production `000 tonnes)

Sl. No.	State	Soyabean (2008-09)		Soyabean (2009-10)		Soyabean (2010-11)	
		Area	Production	Area	Production	Area	Production
1	2	9	10	11	12	13	14
1.	Andhra Pradesh	142.0	194.0	156.0	129.0	128.0	218.0
2.	Arunachal Pradesh	3.3	4.7	2.6	3.1	2.6	3.5
3.	Assam	0.0	0.0	0.0	0.0	0.0	0.0
4.	Bihar	0.0	0.0	0.0	0.0	0.0	0.0
5.	Chattisgarh	79.4	78.4	108.0	103.2	106.3	124.4
6.	Goa	0.0	0.0	0.0	0.0	0.0	0.0
7.	Gujarat	83.0	58.0	87.0	70.0	84.0	68.0
8.	Haryana	0.0	0.0	0.0	0.0	0.0	0.0
9.	Himachal Pradesh	0.7	1.2	0.6	0.5	0.6	0.8
10.	Jammu and Kashmir	0.0	0.0	0.0	0.0	0.0	0.0
11.	Jharkhand	0.9	0.3	0.5	0.2	0.1	0.0
12.	Karnataka	134.0	91.0	184.0	82.0	168.0	147.0
13.	Kerala	0.0	0.0	0.0	0.0	0.0	0.0
14.	Madhya Prad	5124.0	5849.8	5349.5	6406.3	5559.9	6669.8
15.	Maharashtra	3063.0	2756.7	3019.0	2197.0	2729.0	4316.0
16.	Manipur	0.0	0.0	0.0	0.0	4.4	4.1
17.	Meghalaya	1.1	1.2	1.1	1.2	1.1	1.2
18.	Mizoram	1.0	1.1	1.3	2.0	1.4	2.7
19.	Nagaland	24.5	36.7	24.2	25.0	24.4	30.4
20.	Odisha	0.0	0.0	0.0	0.0	0.0	0.0
21.	Punjab	0.0	0.0	0.0	0.0	0.0	0.0
22.	Rajasthan	829.5	805.7	778.4	914.6	765.5	1118.1
23.	Sikkim	3.9	3.3	4.0	4.1	4.2	3.7
24.	Tamil Nadu	0.0	0.0	0.0	0.0	0.0	0.0
25.	Tripura	0.0	0.0	0.0	0.0	0.0	0.0
26.	Uttar Pradesh	11.0	9.0	7.0	8.0	11.0	14.0

1	2	9	10	11	12	13	14
27.	Uttarakhand	9.0	14.0	11.0	18.0	9.7	14.4
28.	West Bengal	0.5	0.3	0.6	0.3	0.5	0.3
29.	Andaman and Nicobar Islands	0.0	0.0	0.0	0.0	0.0	0.0
30.	Dadar and Nagar Haveli	0.0	0.0	0.0	0.0	0.0	0.0
31.	Delhi	0.0	0.0	0.0	0.0	0.0	0.0
32.	Daman and Diu	0.0	0.0	0.0	0.0	0.0	0.0
33.	Pondicheny	0.0	0.0	0.0	0.0	0.0	0.0
All India		9510.8	9905.4	9734.8	9964.5	9600.7	12736.4

Source:- Directorate of Economics and Statistics, Ministry of Agriculture, Government of India.

[English]

Family Pension of Freedom Fighters

2640. SHRI YASHVIR SINGH:
SHRI NEERAJ SHEKHAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has received any representation regarding enhancing of family pension payable to unmarried and unemployed daughters of freedom fighters during the current year;

(b) if so, the details thereof;

(c) whether the Government is contemplating to revise their pension; and

(d) if so, the time by which such pension is likely to be enhanced?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) The issue regarding enhancement of family pension to unmarried and unemployed daughters of the freedom fighters has been raised from time to time by various freedom fighters' organizations and individuals.

(c) and (d) At present, the total pension admissible to each of the unmarried and unemployed daughters (up to maximum of three) of deceased freedom fighters is Rs. 3645/- per month, which includes dearness relief of Rs. 2145/-. The dearness

relief component of the pension is revised annually on the basis of twelve monthly average increase in the All India Consumer Price Index. At present there is no proposal under consideration to revise basic pension admissible to unmarried and unemployed daughters of the freedom fighters.

Recommendations of NCF

2641. DR. KRUPARANI KILLI: Will the Minister of AGRICULTURE be pleased to state:

(a) the major recommendations made by the National Commission on Farmers (N.C.F.) and the status of implementation of the recommendations;

(b) whether the problems of the farmers still persist inspite of the follow up action taken by various stakeholders on the recommendations of the Commission;

(c) if so, the details thereof and the reasons therefor; and

(d) the comprehensive measures taken by the Government to resolve the various problems being faced by the farmers?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) The major recommendations of the National Commission on Farmers (N.C.F.) were contained in

the Draft National Policy for Farmers submitted by it. The accepted recommendations figuring under National Policy for Farmers, 2007 (N.P.F.) *inter alia* include Asset Reforms to Empower Farmers with regard to Land, Water, Livestock, Fisheries and Bio resources; Support Services including Science and Technology, Agricultural Bio Security, Agro-Meteorology, Climate Change, Inputs and Services, Credit, Insurance Cooperatives, Extension Training and Knowledge Connectivity, Marketing and Processing; Specific Initiatives for Special Categories of Farmers such as Tribal Farmers, Plantation Farmers etc.; Institutional Support for Encouraging Organic Farming, Green Agriculture etc.; Special Attention to Areas Experiencing Agrarian Distress and Enhancement in Income of Small and Marginal Farmers through Cooperative Farming, Group Farming, Contract Farming etc.

Final Plan of Action for Operationalization of NPF 2007, which identified 201 further steps/actions that need to be taken, was circulated to all the State/UT Governments as well as the central Ministries/Departments concerned for appropriate action. Action on 152 points has been completed.

(b) to (d) Problems faced by farmers are multi-dimensional and dynamic which are being resolved gradually with joint efforts of the Government of India and the State Governments. N.P.F., 2007 provides roadmap for mitigating problems of farmers.

Comprehensive initiatives of Government of India to resolve the problems faced by farmers include launching of Rashtriya Krishi Vikas Yojana and National Food Security Mission; strengthening of National Horticulture Mission, Support to State Extension Programme for Extension Reforms, Micro Irrigation, and National Agricultural Insurance Scheme; increasing Minimum Support Price (M.S.P.) of various crops substantially to ensure that farming continues to be remunerative vocation; Reducing the rate of interest on crop loan up to Rs. 3 lakh to 4% per annum for farmers who repay on time; announcing new initiatives like bringing Green Revolution to Eastern Region, Rainfed Area Development Programme, Integrated Development of 60,000 Pulses villages in rainfed areas, Promotion of Oil Palm, Initiative on Vegetable Clusters, Nutri-cereals, National Mission for Protein Supplements,

Accelerated Fodder Development Programme, and Vidarbha Intensive Irrigation Programme; etc.

Sale of Surplus Foodgrains

2642. SHRIMATI PARAMJIT KAUR GULSHAN: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the quantity of wheat and rice available with the Food Corporation of India (F.C.I.) against the buffer stock norms during the last three years and the current year;

(b) whether in view of the excess wheat and rice in the Central pool against the buffer stock, the Government had offered to sell wheat and rice under the Open Market Sales Scheme (O.M.S.S.) for retail consumers;

(c) if so, whether the off take by the States under the said scheme has been low; and

(d) if so, the details thereof and the reasons therefor indicating the quantum offered and sold along with their reserve price, State-wise?

THE MINISTER OF STATE OF THE MINISTRY CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) The stock of rice and wheat in the Central Pool as on 1-8-2012 was 285.03 lakh tons and 475.26 lakh tons as against the buffer norms of 118 lakh tons of rice and 201 lakh tons of wheat respectively for July-September quarter. The detail showing stock of foodgrains in the Central Pool *vis a vis* minimum buffer norms for the last three years is given in the enclosed statement-I.

(b) to (d) During the period from October, 2011 to September, 2012 Government allocated 9.2 lakh tons of wheat and 9.265 lakh tons of rice under Open Market Sales Scheme (O.M.S.S.) for retail consumers against which the lifting is 10.24% and 1.76% respectively upto July, 2012. The poor lifting against the allocation under O.M.S.S. for retail sale may be attributed to the fact that the Government has been releasing a substantial additional quantity of foodgrains through Targeted Public Distribution System (T.P.D.S.) for Below Poverty Line (B.P.L.), Antyodaya Anna Yojana (A.A.Y.) and Above Poverty Line (A.P.L.) families at B.P.L., A.A.Y. and A.P.L. prices respectively

which are lower than the prices under O.M.S.S.. State-wise allocation and offtake details are given in the

enclosed statement-II. Reserve price for OMSS (retail) is as given below:

Period	Wheat	Rice
October, 2011 - March, 2012	Minimum Support Price (M.S.P.) of wheat for Rabi Marketing Season (R.M.S.) 2011-12+bonus	M.S.P. + bonus derived cost for Kharif Marketing Season (K.M.S.) 2010-11
March, 2012 - September, 2012	MSP of wheat for Rabi Marketing Season (R.M.S.) 2011-12+bonus	M.S.P., + bonus derived cost for Kharif Marketing Season (K.M.S.) 2010-11

Statement-I

Stock Position of Wheat and Rice in the Central Pool VIS A VIS Minimum Buffer Norms

(in lakh tons)

As On	Wheat		Rice		Total	
	Minimum buffer norms	Actual stock	Minimum buffer norms	Actual stock	Minimum buffer norms	Actual stock
1	2	3	4	5	6	7
1-4-2009	70.00	134.29	142.00	216.04	212.00	350.33
1-7-2009	201.00	329.22	118.00	196.16	319.00	525.38
1-10-2009	140.00	284.57	72.00	153.49	212.00	438.06
1-1-2010	112.00	230.92	138.00	243.53	250.00	474.45
1-4-2010	70.00	161.25	142.00	267.13	212.00	428.38
1-7-2010	201.00	335.84	118.00	242.66	319.00	578.50
1-10-2010	140.00	277.77	72.00	184.44	212.00	462.21
1-1-2011	112.00	215.40	138.00	255.80	250.00	471.20
1-4-2011	70.00	153.64	142.00	288.20	212.00	441.84
1-7-2011	201.00	371.49	118.00	268.57	319.00	640.06
1-10-2011	140.00	314.26	72.00	203.59	212.00	517.85
1-1-2012	112.00	256.76	138.00	297.18	250.00	553.94
1-4-2012	70.00	199.52	142.00	333.50	212.00	533.02
1-7-2012	201.00	498.08	118.00	307.08	319.00	805.16

Buffer norms include Food Security Reserve of 30 lakh tons of wheat from 1-7-2008 and 20 lakh tons of rice from 1-1-2009 onwards

Statement-II

States/UTs-Wise Details of Wheat and Rice under Open Market Sales Scheme (O.M.S.S.) for sale to Retail consumers during October, 2011 to March, 2012 and April, 2012 to September, 2012

(Qty. in Tons)

Sl. No.	States/Uts	Offtake made against allocation made during October 2011 to March 2012			
		Wheat		Rice	
		Allocation	Offtake	Allocation	Offtake
1	2	3	4	5	6
1.	Andhra Pradesh	2780.66	10.50	180496.05	17.50
2.	Arunachal	518.06	0	2479.95	0
3.	Assam	78846.06	26050.31	31197.05	0
4.	Bihar	3268.73	19.30	1.35	0
5.	Chhattisgarh	2359.85	0	648.00	0
6.	Delhi	130610.66	0	5643.68	0
7.	Goa	1561.06	0	949.05	0
8.	Gujarat	25548.93	25548.00	1318.41	0
9.	Haryana	6588.69	0	0	0
10.	Himachal Pradesh	23887.60	0	7991.07	0
11.	Jammu and Kashmir	36800.22	0	36952.28	0
12.	Jharkhand*	1088.22	0	3515.53	2005.89
13.	Karnataka	8221.86	0	61484.00	0
14.	Kerala	28747.59	0	24265.01	0
15.	Madhya Pradesh	27669.38	0	240.48	0
16.	Maharashtra	24687.33	122.00	2217.55	39.19
17.	Manipur	1067.18	0	3461.56	0
18.	Meghalaya	3578.57	81.00	3021.30	3000.00
19.	Mizoram*	2207.07	970.00	6001.46	6001.00
20.	Nagaland	3191.28	0	6945.47	0
21.	Odisha	10734.89	0	475.20	0
22.	Punjab	30031.48	0	0	0
23.	Rajasthan	117889.60	412.01	56.30	28.30
24.	Sikkim	654.67	0	1280.48	0

1	2	3	4	5	6
25.	Tamil Nadu	32384.48	0	277284.82	1.70
26.	Tripura	1509.30	0	6998.40	0
27.	Uttar Pradesh	17387.37	0	1075.28	0
28.	Uttranchal	8936.00	0	1482.30	0
29.	West Bengal	61759.25	0	10132.07	0
30.	Andaman and Nicobar Islands	283.31	0	465.68	0
31.	Chandigarh	0.00	0	0	0
32.	Dadar and Nagar Haveli	72.40	0	169.10	0
33.	Daman and Diu	0	0	4.73	0
34.	Lakshdweep	0	0	243.70	0
35.	Pudducherry	128.25	0	2.70	0
Grand Total		695000.00	53213.12	678500.01	11093.58

(Qty. in Tons)

Sl. No.	States/Uts	Offtake made against allocation made during April 2012 to September 2012			
		Wheat		Rice	
		Allocation	Offtake	Allocation	Offtake
1	2	7	8	9	10
1.	Andhra Pradesh	926.89	16.06	60165.35	24.40
2.	Arunachal	172.69	0	826.65	0
3.	Assam	26282.02	31105.50	10399.02	0
4.	Bihar	089.58	0	0.45	0
5.	Chhattisgarh	786.62	0	216.00	0
6.	Delhi	36870.22	3443.43	1881.23	0
7.	Goa	520.35	0	316.35	0
8.	Gujarat	8516.31	1100.00	439.47	0
9.	Haryana	2196.23	0	0.00	0
10.	Himachal Pradesh	962.53	470.00	2663.69	448.39
11.	Jammu and Kashmir	12266.74	0	12317.43	0
12.	Jharkhand*	362.74	0	8005.18	2424.94
13.	Karnataka	740.62	0	20494.67	0

1	2	7	8	9	10
14.	Kerala	9582.53	0	8088.34	0
15.	Madhya Pradesh	9223.13	0	80.16	0
16.	Maharashtra	8229.11	186.21	739.18	16.56
17.	Manipur	355.73	0	1153.85	0
18.	Meghalaya	1192.86	0	1007.10	0
19.	Mizoram*	735.69	450.24	17000.49	2000.49
20.	Nagaland	1063.76	0	2315.16	0
21.	Odisha	3578.30	0	158.40	0
22.	Punjab	10010.49	0	0	0
23.	Rajasthan	39296.53	4213.99	18.77	0
24.	Sikkim	218.22	0	426.83	240.00
25.	Tamil Nadu	10794.83	0	92428.27	0
26.	Tripura	503.10	0	2332.80	0
27.	Uttar Pradesh	5795.79	0	358.43	0
28.	Uttranchal	2978.67	0	494.10	0
29.	West Bengal	20586.42	0	3377.36	0
30.	Anadman and Nicobar Islands	94.44	20.00	155.23	29.00
31.	Chandigarh	0.00	0	0.00	0
32.	Dadar and Nagar Haveli	24.13	0	56.37	0
33.	Daman and Diu	0	0	1.58	0
34.	Lakshdweep	0	0	81.23	0
35.	Pudducherry	42.75	0	0.9	0
Grand Total		225000.02	41005.43	248000.04	5183.78

* Additional allocation of rice of 8000 tons to Jharkhand and 15000 tons to Mizoram has been made during May 2012 to September 2012

Expenditure on Food

2643. SHRI M. RAJA MOHAN REDDY: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government has conducted any survey to find out how much an Indian on average spends on food requirements as compared to countries such as U.S.A., U.K., France, Japan and Italy; and

(b) if so, the details and the outcome thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) National Sample Survey Office (N.S.S.O.), Ministry of Statistics and programme Implementation conducts periodical surveys on household consumer expenditure where in the data on average expenditure by a household on different items of consumption is

collected. The latest results of the survey conducted by N.S.S.O. are available in its report for 66th round entitled "Key Indicators of Household Consumer Expenditure in India, 2009-10". As per the report, average 'Monthly per Capita Expenditure with Mixed Reference Period' (M.P.C.E_{MRP}) on food items was estimated as Rs. 497.09 in rural areas and Rs. 727.49 in urban areas in 2009-10. However, such surveys do not include comparison with other countries.

Production of Arecanut

2644. SHRI NALIN KUMAR KATEEL:
SHRI K. JAYAPRAKASH HEGDE:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government is aware about the steep fall in arecanut price and the low yield of arecanut due to various diseases including yellow leaf disease;

(b) if so, the details thereof and the total loss to the farmers due to such diseases, State-wise;

(c) whether the Government is undertaking any research to find out the causes for the diseases;

(d) if so, the details thereof and the amount sanctioned for the research work; and

(e) the other measures taken by the Government to address the problems being faced by the arecanut growers in the country?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT):

(a) and (b) The mean price of arecanut is 12,456 (Rs./qtl) during 2012-13 (upto July, 2012) as against 12,553 (Rs./qtl) during 2011-12. The production of arecanut has increased during the last three years as is evident from the table given below:-

Year	Production (000 tonnes)
2009-10	527.5
2010-11	520.1
2011-12	535.3

(c) and (d) Central Plantation Crops Research Institute (C.P.C.R.I.) is undertaking research to find out the causes of the diseases affecting the arecanut crop which are as under:-

- Breeding for YLD tolerance.
- Identification of resistant/tolerant hybrids/ accessions.
- Molecular characterization of YLD resistance in arecanut palms.
- Survey and identification of elite disease free palms in YLD affected areas.
- Mass multiplication YLD tolerant palms through tissue culture.
- Management of YLD in arecanut.
- Creating awareness programmes among the farmers and developmental agencies on various technologies for economic cultivation of the crop.

The regional station Central Plantation Crop Research Institute, Vittal, Karnataka under I.C.A.R. is under taking research primarily on arecanut. The budget of the station is Rs. 620.98 lakh for the year 2012-13.

(e) The following measures have been taken by the Government to address the problems of arecanut growers:-

- (i) Under National Horticulture Mission, an amount of Rs. 705.08 lakh was provided for rejuvenation including Yellow Leaf Disease (YLD) affected gardens of arecanut.
- (ii) Department of Financial Services, Ministry of Finance has formulated a scheme for providing financial relief to the farmers in Karnataka for implementation through N.A.B.A.R.D..
- (iii) Central Plantation Crops Research Institute (I.C.A.R.), Kasaragod is undertaking various research and extension activities to promote alternative uses of arecanut and for affected control of Yellow Leaf Disease of arecanut.
- (iv) During the year 2011-12, MIS was

implemented for procurement of 8000 MTs White and 4000 MTs Red variety of arecanut from 06-04-11 to 31-05-11 with a Market Intervention Price of Rs. 75,900/- per MT for white and Rs. 97,900/- per MT for red variety of Arecanut in Karnataka.

[Translation]

Involvement of Foreign Countries in Violence

2645. SHRI ARJUN ROY:
DR. MURLI MANOHAR JOSHI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it has been revealed from certain extremists apprehended in Arunachal Pradesh recently that China is encouraging violence in the North Eastern States of the country;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) There has been no such revelation from the extremists apprehended in Arunachal Pradesh recently.

Funds to I.O.A.

2646. DR. BHOLA SINGH: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the details of the financial assistance provided to the Indian Olympic Association (IOA) by the Government during each of the last three years and the current year;

(b) the details of the expenditure incurred under various heads by the IOA during the said period, head-wise;

(c) whether the IOA has submitted any proposal for augmentation of funds for special projects;

(d) if so, the details thereof; and

(e) the action taken by the Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY

MAKEN): (a) and (b) Assistance was provided by the Ministry to Indian Olympic Association (IOA) during last three years and the current year for participation of Indian contingent in various multi-disciplinary sporting events:-

Sl. No.	Year	Amount
01.	2009-10	Rs. 204.00 lakh
02.	2010-11	Rs. 1324.60 lakh
03.	2011-12	Rs. 39.54 lakh
04.	2012-13	Rs. 59.00 lakh

The assistance provided by the Ministry was towards air-travel, visa fee, airport tax, overseas medical insurance, out of pocket allowance, boarding and lodging, ceremonial dress, kit allowance, extra baggage, hiring of equipments etc.

(c) No, Madam

(d) and (e) Question does not arise.

Ethanol Pricing

2647. SHRI DANVE RAOSAHEB PATIL: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Expert Committee on Pricing of Ethanol has submitted its Final Report;

(b) if so, the details thereof;

(c) the salient features and recommendations made in the said report;

(d) the details of the decision taken by the Government thereon; and

(e) the time by which it is likely to be implemented fully?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) Yes, Madam.

(b) and (c) The Expert Committee, chaired by Dr. Saumitra Chaudhuri, Member, Planning Commission, in its report submitted in March, 2011, has, *inter alia*, recommended a formula for pricing of bio-ethanol which is derived broadly from the price of motor spirit as against adopting the cost-based approach. The formula is based on, among other factors, the price of petrol, tax breaks, energy

adjustment price and impact on retail prices of 5% Ethanol Blending Programme (EBP). The formula gives an ex-factory price of ethanol as Rs. 26.67 per litre for the quarters ending December, 2010 and March, 2011.

(d) and (e) The report of the Expert Committee has since been considered by the Biofuel Steering Committee, headed by the Cabinet Secretary and the recommendations approved by the Biofuel Steering Committee are under consideration of the Government.

Security Arrangements in N.C.R.

2648. SHRI JITENDER SINGH MALIK: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the steps taken by the Government to strengthen the security arrangements in the National Capital Region (N.C.R.);

(b) whether the Government is contemplating to strengthen the police management in N.C.R. also on the lines of Delhi police; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (c) 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime. The Union Government, however, attaches highest importance to the matter of prevention of crime and therefore, the Union Government has been advising the States Governments/ UT Administration from time to time to give more focused attention to the administration of criminal justice system with emphasis on prevention and control of crime. A consolidated Advisory on Prevention of Crime has also been issued on 16th July, 2010 to all the State Governments/ UT Administrations, which is available at MHA's website (<http://www.mha.nic.in>).

[*English*]

Preservation/Digitalisation of Old Films

2649. SHRI K.C. SINGH 'BABA':
SHRI ARJUN RAM MEGHWAL:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the number of old films' prints preserved and

digitalized during each of the last three years and the current year, separately;

(b) whether the National Film Archives of India (N.F.A.I.) proposes to introduce a major scheme for preservation of film prints;

(c) if so, the details thereof and the reasons therefor;

(d) whether the N.F.A.I. has signed any Memorandum of Understanding (MoU) with other countries before introducing the scheme; and

(e) if so, the salient features of such MoU?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. S. JAGATHRAKSHAKAN): (a) The number of archival films digitized and restored by the National Film Archives of India during the last three years and current year are as under:

Year	No. of films digitized	No. of films restored
2009-10	148	48
2010-11	245	152
2011-12	214	130
2012-13	Nil	Nil

(b) and (c) N.F.A.I. has not proposed any major scheme for preservation of film prints.

(d) and (e) N.F.A.I. has not signed any MoU with other countries for any such Scheme.

Projects Under Uidssmt and UIG

2650. SHRI MAHESH JOSHI:
SHRI BHISMA SHANKAR ALIAS
KUSHAL TIWARI:
SHRI GANESH SINGH:
SHRI M.K. RAGHAVAN:
SHRI A.K.S. VIJAYAN:
SHRI MAHENDRASINH P. CHAUHAN:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of project proposals received from the various State Governments under the Urban Infrastructure Development Scheme for Small and Medium Towns (U.I.D.S.S.M.T.) and the Urban

Infrastructure and Governance (U.I.G.) during each of the last three years and the current year, State-wise;

(b) the present status with regard to sanctioning of the said projects along with the funds sanctioned/ released and utilised during the above period, State-wise and project-wise;

(c) the reasons for delay in sanctioning of projects and release of funds for the pending projects;

(d) whether the Government has undertaken periodic monitoring of such projects/programmes and ensures improvement in infrastructure development and water management in the urban areas of the country; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY):

(a) and (b) State-wise and Project-wise details of the projects sanctioned, Additional Central Assistance (A.C.A.) committed, funds released for utilization during the last three years and current year in respect of

Urban Infrastructure Development Scheme for Small and Medium Towns (U.I.D.S.S.M.T.), Urban Infrastructure & Governance (U.I.G.) components of Jawaharlal Nehru National Urban Renewal Mission (Jn.N.U.R.M.) are given in the enclosed statement-I and-II.

(c) The Projects under JnNURM (U.I.G. and U.I.D.S.S.M.T.) are considered for approval subject to their conformity with the guidelines of the Scheme, technical appraisal/compliance and availability of funds for the State.

(d) and (e) Under Jn.N.I.U.R.M., the monitoring of progress of projects and reforms implementation is done through Quarterly Progress Reports (Q.P.Rs) submitted by States/Cities/towns. The 3rd Party monitoring is being done through Independent Review and Monitoring Agencies (I.R.M.As). Assistance is provided under U.I.G. for setting up of Project Monitoring Unit (P.M.U.) at State level and Project Implementation Unit (P.I.U.) at City level to strengthen the capacity of States and Urban Local Bodies (U.L.Bs) in implementation of projects and reforms.

Statement-I

State-wise and Project wise details of Projects Sanctioned, ACA committed and funds released

Sl.No.	State	Name of towns/cities	Scheme/Name of component	Cost approved by SLSC	Commitment	1st Instalment
1	2	3	4	5	6	7
1.	Haryana	Ambala	Sewerage	3728.00	2982.40	1491.20
2.	Himachal Pradesh	Sarkaghat	Channelization of Nallah and Construction of Roads	184.63	147.70	73.85
3.	Himachal Pradesh	Sarkaghat	Water Supply	3964	3171.20	1585.74
4.	Himachal Pradesh	Hamirpur	Water Supply	6485.19	5188.15	2594.08
5.	Jharkhand	Chaibasa	Water Supply	3217.8	2574.24	1287.12
6.	Jammu and Kashmir	Sopore	Solid Waste Management	242.00	217.80	108.90
7.	Jammu and Kashmir	Anatnag	SWM	488.00	439.20	219.60
8.	Jammu and Kashmir	Baramula	SWM	242.00	217.80	108.90

1	2	3	4	5	6	7
9.	Jammu and Kashmir	Kupwara	SWM	385.00	346.50	173.25
10.	Jammu and Kashmir		Drainage	746.79	672.11	336.06
11.	Jammu and Kashmir	Ganderbal	Road	2418.00	2176.20	1088.10
12.	Jammu and Kashmir		SWM	143.00	128.70	64.35
13.	Jammu and Kashmir		Drainage	1827.24	1644.52	822.26
14.	Maharashtra	Ahmednagar	Water Supply (Ph-II)	7305.00	5900.98	2922.00
15.	Maharashtra	Katol*	Road	2468.30	1974.64	987.32
16.	Maharashtra	Saoner*	Road	2646.06	2116.85	1058.42
17.	Maharashtra	Umred*	Road	1527.92	1222.34	611.17
18.	Maharashtra	Gondia	Sewerage	8233.70	6586.96	3293.48
19.	Madhya Pradesh	Chhindwara	Water Supply	5732.87	4586.30	2293.15
20.	Madhya Pradesh	Pipariya	Water Supply	2408.11	1926.49	963.24
21.	Madhya Pradesh	Pandhurna	Water Supply	4611.62	3689.30	2577.52
22.	Madhya Pradesh	Betul	Water Supply	3262.07	2609.66	1304.83
23.	Madhya Pradesh	Sausar	Water Supply	1930.22	1544.18	772.09
24.	Madhya Pradesh	Chorai	Water Supply	886.38	709.10	354.55
25.	Madhya Pradesh	Khurai	Water Supply	3662.82	2930.26	1465.13
26.	Madhya Pradesh	Pipla Narayanvar	Water Supply	81.20	64.96	32.48
27.	Madhya Pradesh	Dongar Parasul	Water Supply	3013.33	2410.66	1205.33
28.	Madhya Pradesh	Dewas	Water Supply-II	3975.00	3180.00	1590.00
29.	Madhya Pradesh	Multai	Water Supply	1929.60	1543.68	771.84
30.	Madhya Pradesh	Khirkhya	Water Supply	1225.70	980.56	490.28
31.	Madhya Pradesh	Mahidpur	Water Supply	1683.75	1347.00	673.50
32.	Madhya Pradesh	Sidhi	Water Supply	2118.55	1694.84	847.42
33.	Madhya Pradesh	Bina	Water Supply	3875.50	3100.40	1550.20
34.	Madhya Pradesh	Pandhurana	Roads	2054.76	1643.81	821.90
35.	Madhya Pradesh	Junardeo	Roads	345.96	276.77	138.38
36.	Madhya Pradesh	Amarwara	Roads	424.16	339.33	169.66

1	2	3	4	5	6	7
37.	Madhya Pradesh	Sausar	Roads	2332.73	1866.18	933.09
38.	Madhya Pradesh	Dongarparsia	Roads	1098.03	878.42	439.21
39.	Madhya Pradesh	Chourai	Roads	189.17	151.34	75.67
40.	Odisha	Jajpur	Conservation of W	225.92	180.74	90.37
41.	Odisha	Jharsuguda	Water Supply	3196.11	2556.89	1278.44
42.	West Bengal	Egra	Water Supply	1496.78	1197.42	588.71
43.	West Bengal	Ramjibanpur	Water Supply	1101.03	880.82	440.41
44.	West Bengal	Birnagar	Water Supply	977.25	781.80	390.90
45.	West Bengal	Sainthia	Water Supply	1299.62	1039.70	519.85
46.	West Bengal	Chandrakona	Water Supply	1557.29	1245.83	622.92
47.	West Bengal	Balughat	Water Supply	4160.24	3328.19	1664.10
48.	West Bengal	Englishbazar	Water Supply	4140.00	3312.00	1656.00
49.	West Bengal	Coochbehar	Water Supply	3634.84	2907.87	1453.94
50.	West Bengal	Raiganj	Water Supply	4401.23	3520.98	1760.00
51.	Goa	Sanquelim	Road Componentsand Infrastructure Core Network	1447.00	1157.60	578.80
52.	Goa	Sanguem*	Upgradation of Roads, Footpaths and Infrastructure core network	585.00	379.00	189.50
53.	Nagaland	Mon	Road and Drainage	1901.93	1711.74	855.87
54.	Dadar and Nagar Haveli	Silvassa/Amlı	Water Supply	1864.73	1491.78	745.89
55.	Andaman and Nicobar	Jungleeghat	Roads and Drainage	558.13	446.50	223.2
Grand Total			55	502925.95	406796.84	203074.33

Sl.No.	State	Name of towns/cities	Scheme/ Name of component	ACA released during 2009-10	ACA released during 2010-11	ACA released during 2011-12
1	2	3	4	8	9	10
1.	Haryana	Ambala	Sewerage			
2.	Himachal Pradesh	Sarkaghat	Channelization of Nallah and Construction of Roads	0.00	50.51	0.00
3.	Himachal Pradesh	Sarkaghat	Water Supply	0.00	0.00	1585.74
4.	Himachal Pradesh	Hamirpur	Water Supply			
5.	Jharkhand	Chaibasa	Water Supply	0.00	0.00	0.00
6.	Jammu and Kashmir	Sopore	Solid Waste Management	0.00	108.90	0.00
7.	Jammu and Kashmir	Anatnag	SWM	0.00	219.60	0.00
8.	Jammu and Kashmir	Baramula	SWM	0.00	108.90	0.00
9.	Jammu and Kashmir	Kupwara	SWM	0.00	173.25	0.00
10.	Jammu and Kashmir		Drainage			
11.	Jammu and Kashmir	Ganderbal	Road	0.00	1088.10	0.00
12.	Jammu and Kashmir		SWM	0.00	64.35	0.00
13.	Jammu and Kashmir		Drainage			
14.	Maharashtra	Ahmednagar	Water Supply (Ph-II)	0.00		56.96
15.	Maharashtra	Katol*	Road			
16.	Maharashtra	Saoner*	Road			
17.	Maharashtra	Umred*	Road			
18.	Maharashtra	Gondia	Sewerage			
19.	Madhya Pradesh	Chhindwara	Water Supply			2293.15
20.	Madhya Pradesh	Pipariya	Water Supply			963.24
21.	Madhya Pradesh	Pandhurna	Water Supply			2577.52

1	2	3	4	8	9	10
22.	Madhya Pradesh	Betul	Water Supply			1304.83
23.	Madhya Pradesh	Sausar	Water Supply			772.09
24.	Madhya Pradesh	Chorai	Water Supply			354.55
25.	Madhya Pradesh	Khurai	Water Supply			1465.13
26.	Madhya Pradesh	Pipla Narayanvar	Water Supply			32.48
27.	Madhya Pradesh	Dongar Parasul	Water Supply			1205.33
28.	Madhya Pradesh	Dewas	Water Supply-II			1590.00
29.	Madhya Pradesh	Multai	Water Supply			771.84
30.	Madhya Pradesh	Khirkiya	Water Supply			
31.	Madhya Pradesh	Mahidpur	Water Supply			
32.	Madhya Pradesh	Sidhi	Water Supply			
33.	Madhya Pradesh	Bina	Water Supply			
34.	Madhya Pradesh	Pandhurana	Roads			
35.	Madhya Pradesh	Junardeo	Roads			
36.	Madhya Pradesh	Amarwara	Roads			
37.	Madhya Pradesh	Sausar	Roads			
38.	Madhya Pradesh	Dongarparsia	Roads			
39.	Madhya Pradesh	Chourai	Roads			
40.	Odisha	Jajpur	Conservation of W		90.37	
41.	Odisha	Jharsuguda	Water Supply			
42.	West Bengal	Egra	Water Supply	0.00	0.00	598.71
43.	West Bengal	Ramjibanpur	Water Supply	0.00	0.00	440.41
44.	West Bengal	Birnagar	Water Supply	0.00	0.00	390.90
45.	West Bengal	Sainthia	Water Supply	0.00	0.00	519.85
46.	West Bengal	Chandrakona	Water Supply	0.00	0.00	622.92
47.	West Bengal	Balughat	Water Supply	0.00	0.00	1664.10
48.	West Bengal	Englishbazar	Water Supply	0.00	0.00	1656.00
49.	West Bengal	Coochbehar	Water Supply	0.00	0.00	1453.94

1	2	3	4	8	9	10
50.	West Bengal	Raiganj	Water Supply	0.00	0.00	0.00
51.	Goa	Sanquelim	Road Components and Infrastructure Core Network	0.00	0.00	578.80
52.	Goa	Sanguem*	Upgradation of Roads, Footpaths and Infrastructure core network	0.00	0.00	189.50
53.	Nagaland	Mon	Road and Drainage	0.00	0.00	0.00
54.	Dadar and Nagar Haveli	Silvassa/Amla	Water Supply	719.89		
55.	Andaman and Nicobar	Jungleeghat	Roads and Drainage	0.00	0.00	0.00
Grand Total			55	719.89	1903.98	23088.00

Sl.No.	State	Name of towns/cities	Scheme/ Name of component	ACA released during 2012-13	Total release
1	2	3	4	11	12
1.	Haryana	Ambala	Sewerage	1491.20	1491.20
2.	Himachal Pradesh	Sarkaghat	Channelization of Nallah and Construction of Roads		50.51
3.	Himachal Pradesh	Sarkaghat	Water Supply		1585.74
4.	Himachal Pradesh	Hamirpur	Water Supply	2594.08	2594.08
5.	Jharkhand	Chaibasa	Water Supply	1287.12	1287.12
6.	Jammu and Kashmir	Sopore	Solid Waste Management		108.90

1	2	3	4	11	12
7.	Jammu and Kashmir	Anatnag	SWM		219.60
8	Jammu and Kashmir	Baramula	SWM		108.90
9.	Jammu and Kashmir	Kupwara	SWM		173.25
10.	Jammu and Kashmir		Drainage	336.06	336.06
11.	Jammu and Kashmir	Ganderbal	Road		1088.10
12.	Jammu and Kashmir		SWM		64.35
13.	Jammu and Kashmir		Drainage	822.26	822.26
14.	Maharashtra	Ahmednagar	Water Supply (Ph-II)		2978.98
15.	Maharashtra	Katol*	Road	685.32	987.32
16.	Maharashtra	Saoner*	Road	924.03	1058.43
17.	Maharashtra	Umred*	Road	170.25	611.17
18.	Maharashtra	Gondia	Sewerage	3293.48	3293.48
19.	Madhya Pradesh	Chhindwara	Water Supply		2293.15
20.	Madhya Pradesh	Pipariya	Water Supply		963.24
21.	Madhya Pradesh	Pandhurna	Water Supply		2577.52
22.	Madhya Pradesh	Betul	Water Supply		1304.83
23.	Madhya Pradesh	Sausar	Water Supply		772.09
24.	Madhya Pradesh	Chorai	Water Supply		354.55
25.	Madhya Pradesh	Khurai	Water Supply		1465.13
26.	Madhya Pradesh	Pipla Narayanvar	Water Supply		32.48
27.	Madhya Pradesh	Dongar Parasul	Water Supply		1205.33
28.	Madhya Pradesh	Dewas	Water Supply-II		1590.00
29.	Madhya Pradesh	Multai	Water Supply		771.84
30.	Madhya Pradesh	Khirkiya	Water Supply	490.28	490.28
31.	Madhya Pradesh	Mahidpur	Water Supply	673.50	673.50
32.	Madhya Pradesh	Sidhi	Water Supply	847.42	847.42
33.	Madhya Pradesh	Bina	Water Supply	1550.20	1550.20
34.	Madhya Pradesh	Pandhurana	Roads	821.90	821.90
35.	Madhya Pradesh	Junardeo	Roads	138.38	138.38
36.	Madhya Pradesh	Amarwara	Roads	169.66	169.66

1	2	3	4	11	12
37.	Madhya Pradesh	Sausar	Roads	933.09	933.09
38.	Madhya Pradesh	Dongarparsia	Roads	439.21	439.21
39.	Madhya Pradesh	Chourai	Roads	75.67	75.67
40.	Odisha	Jajpur	Conservation of W		90.37
41.	Odisha	Jharsuguda	Water Supply	1278.44	1278.44
42.	West Bengal	Egra	Water Supply		588.71
43.	West Bengal	Ramjibanpur	Water Supply		440.41
44.	West Bengal	Birnagar	Water Supply		390.90
45.	West Bengal	Sainthia	Water Supply		519.85
46.	West Bengal	Chandrakona	Water Supply		622.92
47.	West Bengal	Balughat	Water Supply		1664.10
48.	West Bengal	Englishbazar	Water Supply		1656.00
49.	West Bengal	Coochbehar	Water Supply		1453.94
50.	West Bengal	Raiganj	Water Supply	1760.00	1760.00
51.	Goa	Sanquelim	Road Componentsand Infrastructure Core Network		578.80
52.	Goa	Sanguem*	Upgradation of Roads, Footpaths and Infrastructure core network		189.50
53.	Nagaland	Mon	Road and Drainage	855.87	855.87
54.	Dadar and Nagar Haveli	Silvassa/Amlia	Water Supply		745.89
55.	Andaman and Nicobar	Jungleeghat	Roads and Drainage	223.25	223.25
Grand Total			55	21860.67	51397.86

Statement-II
Details of Projects Sanctioned Under UIG

(Amount Rs. in Lakh)				
Sl.No.	Name of State	Project Name	Approved Cost	Additional Central Assistance (ACA)
1	2	3	4	5
1.	Andhra Pradesh	Underground Drainage Scheme For Tripuati on Eastern Side of Tirumala bye-pass road, Tripuati, Andhra Pradesh	1,613.00	1,290.00
2.	Andhra Pradesh	Comprehensive Water supply Distribution Network and implementation of sewerage Master Plan for identified priority zones of Rajendranagar Municipla Corcle of G.H.M.C.	31,426.00	9,000.00
3.	Andhra Pradesh	Storm Water Drainage System for Tirupati Municipal Corparaon, Tirupati, Andhra Pradesh.	4,556.00	3,645.00
4.	Andhra Pradesh	Solid Waste Management in Tirupati Municipal Corporation	2,329.00	1,863.20
5.	Andhra Pradesh	Implementation of 24x7 water supply in left out areas of south west setors of central region of Greater Viskhatnam Municipal Corporation (G.V.M.C..)	8,349.00	4,174.50
6.	Chandigarh	Augmentation of water supply phase-v, chandigarh	13,421.00	10,738.80
7.	Delhi	Traffic Management plan for areas Around Civic centre JLN Marg, Minto Road, New Delhi	9,716.00	3,400.60
8.	Delhi	C/o Grade Separator on Road No.56 I.S.B.T. Anand Vihar, Delhi	9,600.00	3,360.00
9.	Delhi	C/o 3 additional clover leaves at Noida More Flyover I/C slip road, bridges, footpath, cycle track and underpass.	8,818.00	3,087.00
10.	Delhi	R.U.B. & R.O.B. at Railway Level Crossing at Road no. 68 Near Nand Nagari.	10,286.00	3,600.00
11.	Delhi	Development of multilevel underground unconventional parking at various locations under the jurisdiction of M.C.D. (AL-Block, Shalimar Bagh, Shiv Market Pitampura, QU Pitampura, Central Marker Ashok Vihar, Mohammadpur	46,980.00	16,443.00

1	2	3	4	5
		Village, Malviya Nagar Market, P.V.R. Basant Lok, P.V.R. Saket, G-8 Rajouri Garden, Block-10 Subhash Nagar, C-4 Janakpuri, Ajmal Khan PARK Karol Bagh, Krishna Market Kalkaji, Hauzrani, New Friends Colony, jangpura Bhogal).		
12.	Delhi	Improvement and strengthening of roads of Okhla Indl. Area Phase I and II, Central Zone.	14,861.00	5,201.00
13.	Delhi	Covering of Nallah in Nauroji Nagar from Africa Avenue to Ring Road for providing parking/road cum parking under the jurisdiction of M.C.D.	5,120.00	1,792.00
14.	Delhi	Covering of nallah from Press Enclave road passing through Sheikh Sarai, Chiragh Delhi, Panchsheel Enclave, Greater Kailash-1, Andrews Ganj upto Ring Road behind Police Station Defence Colony for providing Parking/Road cum parking under the Jurisdiction of M.C.D.	23,300.00	8,155.00
15.	Delhi	Imp. of road of 60 ft. R.O.W. and above by providing R.M.O. Pavement (Phase-1) in various zones of M.C.D.	16,510.00	5,779.00
16.	Delhi	Re-modeling of S.S.B.L.. (Saharnpur Samli Branch Line) drains in Shah. (N) Zone.	15,226.00	5,329.00
17.	Delhi	Rehabilitation of Trunk sewer.	25,337.00	8,868.00
18.	Delhi	Flyover at Africa Avenue and Arun Asaf Ali Road.	12,661.00	4,431.00
19.	Delhi	Flyover at Vivekanand Marg, Nelson Mandela Marg, Poorvi, Marg.	12,661.00	4,431.00
20.	Delhi	C/o of Grade Separator at Raja Ram Kohli Marg Intersection on Marginal Bund Road Geeta Colony Delhi.	250.00	87.50
21.	Delhi	C/o Grade Separator for free flow Traffic at T-Junction of Marginal Bund Road and Master Plan Road over Disused Canal near Shastri Nagar in East Delhi.	250.00	87.50
22.	Delhi	C/o Grade Separator at the Junction of G.T, Road and Road No. 56 near Apsara Border.	14,147.00	4,951.00
23.	Delhi	Construction of Bridge and its Approaches over River Yamuna Down stream of existing Bridge	108,740.00	38,059.00

1	2	3	4	5
		at Wazirabad, Delhi.		
24.	Delhi	Alignment over Barapulla Nallah	97,000.00	33,950.00
25.	Delhi	Sing Road Bye-pass from Salimgarh Fort to Velodrom Road Package-I Velodrom Road to back of Rajghat Power Station Package-II Back of Rajghat Power Station to Salimgarh Fort.	46,900.00	16,415.00
26.	Delhi	Corridor Improvement of U.P. link Road from NH-24 Crossing (Noida More) to Chilla Regulator.	25,400.00	8,890.00
27.	Delhi	laying Interceptor Sewers along the 3 major drains viz. Najafgarh, supplementary and Shahdhra for abatement of pollution in Yamuna River	135,771.00	47,520.00
28.	Gujarat	Sewerage System phase II, part II for Rajkot City	19,195.12	9,000.00
29.	Gujarat	Revitalization of Bhadra Fort Precinct at ahmedabad	7,439.00	2,603.65
30.	Gujarat	Basic Services to developing rehabilitation of Kaans in Vadodra city (a) storm Water drainage sector (b) water suply sector	16,789.88	8,394.94
31.	Gujarat	Supplementary D.P.R. for Water Supply in Ajwa Zone of Vadodra City	2,059.26	605.50
32.	Gujarat	Augmentation of water supply at Porbandar	2,631.04	2,104.84
33.	Gujarat	Underground Drainage (sewerage) project for Porbander mission city	11,180.65	8,944.52
34.	Goa	Heritage Conservation for the city of panaji	362.25	289.80
35.	Goa	Water Supply for Panaji City and Surrounding areas under the jurisdiction of corporation of the city of Panaji at Goa	7,121.83	5,697.46
36.	Himachal Pradesh	Rejuvenation of sewerage Network in misssing lines and left-out/worn-out sewerage in various zones of shimla, phase-1	5,474.00	3,880.00
37.	Himachal Pradesh	Sanitary Landfill site for Solid Waste Management plant at Village Bhariyai, Tehsil Dist Shimla	1,050.62	840.50
38.	Jammu and Kashmir	Comprehensive Sewerage Scheme for left out area phase II of Division A of Greater Jammu City	2,032.03	1,828.83

1	2	3	4	5
39.	Jharkhand	Integrated Solid Waste Management Project for Jamshedpur Urban Agglomeration	3,336.24	1,668.12
40.	Karnataka	Intelligent Transport system and Inovative Environment project for Mysore	2,270.00	1,176.00
41.	Karnataka	Heritage and urban renewal at heritage core	3,945.00	3,156.00
42.	Karnataka	Water Management through Surface and Rainwater harvesting at Sri Chamarajendra Zoological gardens	330.00	264.00
43.	Kerala	BroadWay and Ernakulam Market Heritage and Urban Renewal Propct	2,210.00	1,105.00
44.	Madhya Pradesh	Restoration Conservation and Development of Mahakal and Gopal Virascat Kshetra	4,739.00	3,791.20
45.	Madhya Pradesh	D.P.R. of storm Water Drains (including Omti Nallah) at jabalpur City for Development for infrastructure services.	32,649.00	16,324.50
46.	Madhya Pradesh	Riverside Corridor of Indore B.R.T.S. Phase-I	18,000.00	9,000.00
47.	Maharashtra	Underground sewerage project package-11	17,182.92	8,591.46
48.	Maharashtra	Solid Waste Management in Navi Mumbai UA of Greater Mumbai	4,986.86	1,745.40
49.	Maharashtra	Sewerage System for Ambernath municipal Council	10,941.57	3,829.55
50.	Manipur	Storm Water Drainage work for Imphal city	10,250.13	9,225.12
51.	Mizoram	improvement and Widening of city Road Phase-1	3,873.40	3,486.06
52.	Mizoram	Widening and Improvement of Vaivakawn to Mizoram University	1,907.64	1,716.88
53.	Mizoram	Sihmui to Mizoram University as spur of Aizwal City Ring Road	5,309.32	4,778.38
54.	Nagaland	Integrated Road and Multi-level Parking Project at Kohima	5,042.43	4,538.19
55.	Nagaland	Storm Water Drainage Development Scheme for Kohima City Phase-I	4,026.10	3,623.49
56.	Odisha	Storm water drainage system for Puri town.	7,182.00	4,500.00
57.	Punjab	Rehabilitation of exicting water supply for walled city area, Amritsar	4,578.00	2,289.00

1	2	3	4	5
58.	Sikkim	Upgradation and modernization of raw water trunk mains and water treatment plant for greater gangtok.	7,261.66	6,535.49
59.	Tamil Nadu	Storm Water Drainage System in the Coimbatore City Municipal Corporation (Phase-1)	22,675.00	9,000.00
60.	Tamil Nadu	Construction and Commissioning of additional 120 M.L.D. sewerage treatment Plant at Koyambedu (Phase-II) in Chennai	11,610.00	4,063.50
61.	Tripura	Sewerage and Sewerage Treatment scheme for Zone (Priority I Area)	10,221.00	9,000.00
62.	Uttar Pradesh	Agra Sewerage scheme phase-1 (part-1)	19,592.00	9,000.00
63.	Uttar Pradesh	sewerage works in sewerage Zone-5 and 7 of Meerut city	18,589.00	9,000.00
64.	Uttar Pradesh	Water Supply Component (priority-II) for Trans-Varuna Area of Varanasi City	20,916.00	9,000.00
65.	Uttar Pradesh	D.P.R. for Sewerage Works in Sewerage Zone-II of Mathura city	6,035.77	4,500.00
66.	Uttarakhand	Dehradun sewerage scheme (Phase-I) for L zone	6,283.00	4,628.00
67.	Uttarakhand	Integrated Solid Waste Management in Nanital	931.00	744.80
68.	Uttarakhand	Sewerage System in zone D (Kankhal and Zone D1) (Arya Nagar-New Haridwar)	2,698.00	2,158.40
69.	Uttarakhand	Sewerage System in Zone C-2 of Haridwar	748.33	598.66
70.	Uttarakhand	Restoration and Conservation of Raj Bhawan	1,182.27	945.82
71.	West Bengal	Construction Widening and Improvement of Road from Raghunathpur to Dhupchuria and Akandara to Fulijhore at Durgapur.	9,492.26	4,746.13
72.	West Bengal	Sewerage Project for Raniganj Municipality	4,008.82	2,004.41
73.	West Bengal	Comprehensive distribution network with in the command zone of 30 M.G.D. dhapa water treatment plant.	21,555.27	7,544.34
74.	West Bengal	Water Supply Scheme for Bhatpara Municipal Area	24,970.42	8,739.65
75.	West Bengal	Rejuvenation of dalhousie square	2,062.00	721.70
76.	West Bengal	Drainage and sewerage project in bidhannagar, Kolkata	2,358.45	825.46

1	2	3	4	5
77.	West Bengal	Storm Water Drainage scheme in Budge Budge Municipal area within Kolkata	3,480.16	1,218.05
78.	West Bengal	24*7 water supply scheme (Phase-III) for Durgapur	12,681.40	6,340.70
79.	West Bengal	24*7 water supply scheme for Kulti Municipality, Asansol UA	13,370.60	6,685.30
80.	West Bengal	Metering of Water Supply System for Chandernagar Municipal Corporation	1,369.41	479.29
81.	West Bengal	Surface Water supply scheme for Bally Municipality, Kolkata	13,849.36	4,847.28
82.	West Bengal	Storm Water Drainage for Bidanangar Municipal area	1,915.53	670.44
83.	West Bengal	Storm Water Drainage Scheme for Kamarhati Municipality, Kolkata	6,733.87	2,356.85
84.	West Bengal	B.R.T.S. from Ultadanga to Gorla in Kolkata Metropolitan Area	25,291.00	8,851.85
85.	West Bengal	24X7 Water Supply scheme for Panihati Municipality Kolkata UA.	24,602.30	8,610.81
86.	West Bengal	Construction of Flyover Eastern Railway Main line along with Approach Road Chandannagar	3,257.00	1,139.95
87.	West Bengal	Barrackpore Kalyani-Dum Dum Expressway Road Project within KMA	31,457.00	11,009.95
88.	West Bengal	Elevated Corridor from Kestoput to Jora Mandir on Kazi Narul Islam Avenue	20,658.85	7,230.60
89.	West Bengal	Improvement of Upper Bagjola Canal within Kolkata U.A.	5,131.12	1,795.89
90.	West Bengal	Storm Water Drainage for Baranagar Municipal area within Kolkata U.A.	3,587.39	1,255.59
91.	West Bengal	water supply project (Ph-II) for Uluberia Municipality in Kolkata	12,478.23	4,367.38
92.	West Bengal	Rail over Bridge (R.O.B.) on A.P. Banerjee Road connecting Ghosh Para Road, Kalyani Highway in Ward No. 5,6,7,8 of Bhatpara Municipality within Kolkata Metropolitan	1,293.00	452.55

1	2	3	4	5
93.	West Bengal	Bus terminus Near Kalyani Railway Station	650.69	227.74
94.	West Bengal	Four Lane Fly Over at Kamalgazi Intersection on EM Bypass connector at the Starting point of Adi Ganga Kolkata	10,016.62	3,505.81
95.	West Bengal	Improvement Upgradation strengthening of road from Gammon Bridge to Gandhi More (NH-2) Via Maya Bazar in Duirgapur	7,781.79	3,890.89
96.	West Bengal	Trans-municipal Water Supply project for Municipal Towns of Madbyamgram, New Barrackpore and Barasat	44,547.77	15,591.72
97.	West Bengal	Trans-municipal Water Supply project for Municipal Towns of TIT agarh and Khardan	19,484.00	6,819.40
98.	West Bengal	Improvement widening to 4 Lane and Strengthening of road from Jublee Dhaba to SCOB gate at Asansol.	4,316.61	2,158.30
99.	West Bengal	Construction of elevated road between Jinzira Bazar and Batanagaron Budge Trunk Road	25,573.00	8,950.55
100.	West Bengal	Construction of Bus Terminus with Office building/Cafeteria on the Outs kits of Nabadiganta Industrial Township Area (N.D.I.T.A.)	624.34	218.52
101.	West Bengal	Barrackpore kalyani Dum Dum Express Road Project from Sodepur to MB Road (Phase II)	4,433.49	1,551.72
102.	West Bengal	Storm Water Drainage System for Madhyamgram Municipality, Kolkata	7,204.37	2,521.53
103.	West Bengal	Integrated storm water drainage System for Barasat Municipality, Kolkata	8,548.33	2,991.92
Total			1,426,850.77	593,043.43

(Amount Rs. in Lakh)

Sl.No.	Name of State	Project Name	ACA Released for Utilisation	
			2009-10	2010-11
1	2	3	6	7
1.	Andhra Pradesh	Underground Drainage Scheme For Tripuati on Eastern Side of Tirumala bye-pass road, Tripuati, Andhra Pradesh	323.00	194.00

1	2	3	6	7
2.	Andhra Pradesh	Comprehensive Water supply Distribution Network and implementation of sewerage Master Plan for identified priority zones of Rajendranagar Municipality Circle of G.H.M.C.	2,500.00	-
3.	Andhra Pradesh	Storm Water Drainage System for Tirupati Municipal Corporation, Tirupati, Andhra Pradesh.	911.00	546.50
4.	Andhra Pradesh	Solid Waste Management in Tirupati Municipal Corporation	-	-
5.	Andhra Pradesh	Implementation of 24x7 water supply in left out areas of south west sectors of central region of Greater Viskhapatnam Municipal Corporation (G.V.M.C..)	-	-
6.	Chandigarh	Augmentation of water supply phase-v, Chandigarh	-	-
7.	Delhi	Traffic Management plan for areas around Civic Centre JLN Marg, Minto Road, New Delhi	-	850.15
8.	Delhi	C/o Grade Separator on Road No. 56 I.S.B.T. Anand Vihar, Delhi	840.00	-
9.	Delhi	C/o 3 additional clover leaves at Noida More Flyover I/C slip road, bridges, footpath, cycle track and underpass.	771.58	-
10.	Delhi	R.U.B. & R.O.B. at Railway Level Crossing at Road no. 68 Near Nand Nagari.	900.03	-
11.	Delhi	Development of multilevel underground unconventional parking at various locations under the jurisdiction of M.C.D. (AL-Block, Shalimar Bagh, Shiv Market Pitampura, QU Pitampura, Central Market Ashok Vihar, Mohammadpur Village, Malviya Nagar Market, P.V.R. Basant Lok, P.V.R. Saket, G-8 Rajouri Garden, Block-10 Subhash Nagar, C-4 Janakpuri, Ajmal Khan PARK Karol Bagh, Krishna Market Kalkaji, Hauzrani, New Friends Colony, Jangpura Bhogal).	4,110.75	-
12.	Delhi	Improvement and strengthening of roads of Okhla Indl. Area Phase I and II, Central Zone.	1,300.34	-
13.	Delhi	Covering of Nallah in Nauroji Nagar from Africa Avenue to Ring Road for providing parking/road cum parking under the jurisdiction of M.C.D.	448.00	-

1	2	3	6	7
14.	Delhi	Covering of nallah from Press Enclave road passing through Sheikh Sarai, Chiragh Delhi, Panchsheel Enclave, Greater Kailash-1, Andrews Ganj upto Ring Road behind Police Station Defence Colony for providing Parking/Road cum parking under the Jurisdiction of M.C.D.	2,038.75	-
15.	Delhi	Imp. of road of 60 ft. R.O.W. and above by providing R.M.O. Pavement (Phase-1) in various zones of M.C.D..	1,444.63	-
16.	Delhi	Re-modeling of S.S.B.L. (Saharnpur Samli Branch Line) drains in Shah. (N) Zone.	1,332.28	-
17.	Delhi	Rehabilitation of Trunk sewer.	-	2,216.99
18.	Delhi	Flyover at Africa Avenue and Arun Asaf Ali Road.	-	1,107.84
19.	Delhi	Flyover at Vivekanand Marg, Nelson Mandela Marg, Poorvi, Marg.	-	1,107.84
20.	Delhi	C/o of Grade Separator at Raja Ram Kohli Marg Intersection on Marginal Bund Road Geeta Colony Delhi.	-	21.88
21.	Delhi	C/o Grade Separator for free flow Traffic at T-Junction of Marginal Bund Road and Master Plan Road over Disused Canal near Shastri Nagar in East Delhi.	-	21.88
22.	Delhi	C/o Grade Separator at the Junction of G.T, Road and Road No. 56 near Apsara Border.	-	1,237.86
23.	Delhi	Construction of Bridge and its Approaches over River Yamuna Down stream of existing Bridge at Wazirabad, Delhi.	-	9,514.75
24.	Delhi	Alignment over Barapulla Nallah	-	8,487.50
25.	Delhi	Sing Road Bye-pass from Salimgarh Fort to Velodrom Road Package-I Velodrom Road to back of Rajghat Power Station Package-II Back of Rajghat Power Station to Salimgarh Fort.	-	4,103.75
26.	Delhi	Corridor Improvement of U.P. link Road from NH-24 Crossing (Noida More) to Chilla Regulator.	-	2,225.50

1	2	3	6	7
27.	Delhi	laying Interceptor Sewers along the 3 major drains viz. Najafgarh, supplementary and Shahdhra for abatement of pollution in Yamuna River	-	11,880.00
28.	Gujarat	Sewerage System phase II, part II for Rajkot City	2,250.00	-
29.	Gujarat	Revitalization of Bhadra Fort Precinct at ahmedabad	650.91	-
30.	Gujarat	Basic Services to developing rehabilitation of Kaans in Vadodra city (a) storm Water drainage sector (b) water suply sector	2,098.73	-
31.	Gujarat	Supplementary D.P.R. for Water Supply in Ajwa Zone of Vadodra City	151.37	-
32.	Gujarat	Augmentation of water supply at Porbandar	-	526.21
33.	Gujarat	Underground Drainage (sewerage) project for Porbander mission city	-	-
34.	Goa	Heritage Conservation for the city of panaji	-	-
35.	Goa	Water Supply for Panaji City and Surrounding areas under the jurisdiction of corporation of the city of Panaji at Goa	-	-
36.	Himachal Pradesh	Rejuvenation of sewerage Network in misssing lines and left-out/worn-out sewerage in various zones of shimla, phase-1	970.00	-
37.	Himachal Pradesh	Sanitary Landfill site for Solid Waste Management plant at Village Bhariyai, Tehsil Dist Shimla	-	-
38.	Jammu and Kashmir	Comprehensive Sewerage Scheme for left out area phase II of Division A of Greater Jammu City	-	-
39.	Jharkhand	Integrated Solid Waste Management Project for Jamshedpur Urban Agglomeration	-	417.03
40.	Karnataka	Intelligent Transport system and Inovative Environment project for Mysore	294.00	-
41.	Karnataka	Heritage and urban renewal at heritage core	789.00	-
42.	Karnataka	Water Management through Surface and Rainwater harvesting at Sri Chamarajendra Zoological gardens	-	-

1	2	3	6	7
43.	Kerala	BroadWay and Ernakulam Market Heritage and Urban Renewal Propct	276.25	-
44.	Madhya Pradesh	Restoration Conservation and Development of Mahakal and Gopal Virascat Kshetra	947.80	-
45.	Madhya Pradesh	D.P.R. of storm Water Drains (including Omti Nallah) at jabalpur City for Development for infrastructure services.	4,081.12	-
46.	Madhya Pradesh	Riverside Corridor of Indore B.R.T.S. Phase-I	-	-
47.	Maharashtra	Underground sewerage project package-11	2,147.87	-
48.	Maharashtra	Solid Waste Management in Navi Mumbai UA of Greater Mumbai	436.35	-
49.	Maharashtra	Sewerage System for Ambernath municipal Council	-	-
50.	Manipur	Storm Water Drainage work for Imphal city	2,306.28	-
51.	Mizoram	improvement and Widening of city Road Phase-1	-	-
52.	Mizoram	Widening and Improvement of Vaivakawn to Mizoram University	-	-
53.	Mizoram	Sihmui to Mizoram University as spur of Aizwal City Ring Road	-	-
54.	Nagaland	Integrated Road and Multi-level Parking Project at Kohima	1,134.55	-
55.	Nagaland	Storm Water Drainage Development Scheme for Kohima City Phase-I	-	-
56.	Odisha	Storm water drainage system for Puri town.	1,125.00	-
57.	Punjab	Rehabilitation of existing water supply for walled city area, Amritsar	572.25	-
58.	Sikkim	Upgradarion and modernization of raw water trunk mains and water treatment plant for greater gangtok.	1,663.87	-
59.	Tamil Nadu	Storm Water Drainage System in the Coimbatore City Municipal Corporation (Phase-1)	2,250.00	-
60.	Tamil Nadu	Construction and Commissioning of additional 120 M.L.D. sewerage treatment Plant at Koyambedu (Phase-II) in Chennai	-	-

1	2	3	6	7
61.	Tripura	Sewerage and Sewerage Treatment scheme for Zone (Priority I Area)	2,250.00	-
62.	Uttar Pradesh	Agra Sewerage scheme phase-1 (part-1)	2,250.00	1,350.00
63.	Uttar Pradesh	sewerage works in sewerage Zone-5 and 7 of Meerut city	2,250.00	-
64.	Uttar Pradesh	Water Supply Component (priority-II) for Trans-Varuna Area of Varanasi City	2,250.00	-
65.	Uttar Pradesh	D.P.R. for Sewerage Works in Sewerage Zone-II of Mathura city	1,125.00	-
66.	Uttarakhand	Dehradun sewerage scheme (Phase-I) for L zone	1,157.00	-
67.	Uttarakhand	Integrated Solid Waste Management in Nanital	-	186.20
68.	Uttarakhand	Sewerage System in zone D (Kankhal and Zone D1) (Arya Nagar-New Haridwar)	-	-
69.	Uttarakhand	Sewerage System in Zone C-2 of Haridwar	-	-
70.	Uttarakhand	Restoration and Conservation of Raj Bhawan	-	-
71.	West Bengal	Construction Widening and Improvement of Road from Raghunathpur to Dhupchuria and Akandara to Fulijhore at Durgapur.	1,186.53	-
72.	West Bengal	Sewerage Project for Raniganj Municipality	501.10	-
73.	West Bengal	Comprehensive distribution network with in the command zone of 30 M.G.D. dhapa water treatment plant.	1,886.06	-
74.	West Bengal	Water Supply Scheme for Bhatpara Municipal Area	2,184.91	-
75.	West Bengal	Rejuvenation of dalhousie square	180.43	-
76.	West Bengal	Drainage and sewerage project in bidhannagar, Kolkata	206.37	-
77.	West Bengal	Storm Water Drainage scheme in Budge Budge Municipal area within Kolkata	304.51	-
78.	West Bengal	24*7 water supply scheme (Phase-III) for Durgapur	1,585.18	-
79.	West Bengal	24*7 water supply scheme for Kulti Municipality, Asansol UA	1,671.33	-
80.	West Bengal	Metering of Water Supply System for Chandernagar Municipal Corporation	119.82	-

1	2	3	6	7
81.	West Bengal	Surface Water supply scheme for Bally Municipality, Kolkata	-	1,211.82
82.	West Bengal	Storm Water Drainage for Bidanagar Municipal area	167.61	-
83.	West Bengal	Storm Water Drainage Scheme for Kamarhati Municipality, Kotkata	-	591.24
84.	West Bengal	B.R.T.S. from Ultadanga to Gorla in Kolkata Metropolitan Area	-	2,212.96
85.	West Bengal	24X7 Water Supply scheme for Panihati Municipality Kolkata UA.	-	2,152.70
86.	West Bengal	Construction of Flyover Eastern Railway Main line along with Approach Road Chandannagar	-	284.99
87.	West Bengal	Barrackpore Kalyani-Dum Dum Expressway Road Project within KMA	-	2,752.49
88.	West Bengal	Elevated Corridor from Kestoput to Jora Mandir on Kazi Narul Islam Avenue	-	1,807.65
89.	West Bengal	Improvement of Upper Bagjola Canal within Kolkata U. A	-	-
90.	West Bengal	Storm Water Drainage for Baranagar Municipal area within Kolkata U.A.	-	-
91.	West Bengal	water supply project (Ph-II) for Uluberia Municipality in Kolkata	-	-
92.	West Bengal	Rail over Bridge (R.O.B.) on A.P. Banerjee Road connecting Ghosh Para Road, Kalyani Highway in Ward No. 5,6,7,8 of Bhatpara Municipality within Kolkata Metropolitan	-	-
93.	West Bengal	Bus terminus Near Kalyani Railway Station	-	-
94.	West Bengal	Four Lane Fly Over at Kamalgazi Intersection on EM Bypass connector at the Starting point of Adi Ganga Kolkata	-	-
95.	West Bengal	Improvement Upgradation strengthening of road from Gammon Bridge to Gandhi More (NH-2) Via Maya Bazar in Duirgapur	-	-

1	2	3	6	7
96	West Bengal	Trans-municipal Water Supply project for Municipal Towns of Madbyamgram, New Barrackpore and Barasat	-	-
97	West Bengal	Trans-municipal Water Supply project for Municipal Towns of TIT agarh and Khardan	-	-
98.	West Bengal	Improvement widening to 4 Lane and Strengthening of road from Jublee Dhaba to S.C.O.B. gate at Asansol	-	-
99.	West Bengal	Construction of elevated road between Jinzira Bazar and Batanagaron Budge Trunk Road	-	-
100.	West Bengal	Construction of Bus Terminus with Office building/Cafeteria on the Outs kits of Nabadiganta Industrial Township Area (N.D.I.T.A.)	-	-
101.	West Bengal	Barrackpore kalyani Dum Dum Express Road Project from Sodepur to MB Road (Phase II)	-	-
102.	West Bengal	Storm Water Drainage System for Madhyamgram Municipality, Kolkata	-	-
103.	West Bengal	Integrated storm water drainage System for Barasat Municipality, Kolkata	-	-
Total			62,341.56	57,009.73

(Amount Rs. in Lakh)

S.No.	Name of State	Project Name	ACA Released for Utilisation	
			20011-12	2012-13
1	2	3	8	9
1.	Andhra Pradesh	Underground Drainage Scheme For Tripuati on Eastern Side of Tirumala bye-pass road, Tripuati, Andhra Pradesh	645.20	-
2.	Andhra Pradesh	Comprehensive Water supply Distribution Network and implementation of sewerage Master Plan for identified priority zones of Rajendranagar Municipality Corcle of G.H.M.C.	-	-
3.	Andhra Pradesh	Storm Water Drainage System for Tirupati Municipal Corparaon, Tirupati, Andhra Pradesh.	911.20	-
4.	Andhra Pradesh	Solid Waste Management in Tirupati Municipal Corporation	-	465.80

1	2	3	8	9
5.	Andhra Pradesh	Implementation of 24x7 Water supply in left out areas of south west setors of central region of Greater Viskhapatnam Municipal Corporation (G.V.M.C..)	-	1,043.63
6.	Chandigarh	Augmentation of water supply phase-v, chandigarh	-	-
7.	Delhi	Traffic Management plan for areas Around Civic centre JLN Marg, Minto Road, New Delhi	-	-
8.	Delhi	C/o Grade Separator on Road No. 56 I.S.B.T. Anand Vihar, Delhi	504.00	840.00
9.	Delhi	C/o 3 additional clover leaves at Noida More Flyover I/C slip road, bridges, footpath, cycle track and underpass.	-	-
10.	Delhi	R.U.B. & R.O.B. at Railway Level Crossing at Road no. 68 Near Nand Nagari.	540.15	900.03
11.	Delhi	Development of multilevel underground unconventional parking at various locations under the jurisdiction of M.C.D. (AL-Block, Shalimar Bagh, Shiv Market Pitampura, QU Pitampura, Central Marker Ashok Vihar, Mohammadpur Village, Malviya Nagar Market, P.V.R. Basant Lok, P.V.R. Saket, G-8 Rajouri Garden, Block-10 Subhash Nagar, C-4 Janakpuri, Ajmal Khan PARK Karol Bagh, Krishna Market Kalkaji, Hauzrani, New Friends Colony, jangpura Bhogal).	-	-
12.	Delhi	Improvement and strengthening of roads of Okhla Indl. Area Phase I and II, Central Zone.	-	-
13.	Delhi	Covering of Nallah in Nauroji Nagar from Africa Avenue to Ring Road for providing parking/road cum parking under the jurisdiction of M.C.D.	-	-
14.	Delhi	Covering of nallah from Press Enclave road passing through Sheikh Sarai, Chiragh Delhi, Panchsheel Enclave, Greater Kailash-1, Andrews Ganj upto Ring Road behind Police Station Defence Colony for providing Parking/Road cum parking under the Jurisdiction of M.C.D.	-	-

1	2	3	8	9
15.	Delhi	Imp. of road of 60 ft. R.O.W. and above by providing R.M.O. Pavement (Phase-1) in various zones of M.C.D..	-	-
16.	Delhi	Re-modeling of S.S.B.L. (Saharnpur Samli Branch Line) drains in Shah. (N) Zone.	-	-
17.	Delhi	Rehabilitation of Trunk sewer.	-	1,330.19
18.	Delhi	Flyover at Africa Avenue and Arun Asaf Ali Road.	664.70	-
19.	Delhi	Flyover at Vivekanand Marg, Nelson Mandela Marg, Poorvi, Marg.	664.70	-
20.	Delhi	C/o of Grade Separator at Raja Ram Kohli Marg Intersection on Marginal Bund Road Geeta Colony Delhi.	13.13	21.88
21.	Delhi	C/o Grade Separator for free flow Traffic at T-Junction of Marginal Bund Road and Master Plan Road over Disused Canal near Shastri Nagar in East Delhi.	13.13	21.88
22.	Delhi	C/o Grade Separator at the Junction of G.T, Road and Road No. 56 near Apsara Border.	742.72	1,237.86
23.	Delhi	Construction of Bridge and its Approaches over River Yamuna Down stream of existing Bridge at Wazirabad, Delhi.	-	5,708.85
24.	Delhi	Alignment over Barapulla Nallah	-	5,093.00
25.	Delhi	Sing Road Bye-pass from Salimgarh Fort to Velodrom Road Package-I Velodrom Road to back of Rajghat Power Station Package-II Back of Rajghat Power Station to Salimgarh Fort.	2,462.25	4,103.75
26.	Delhi	Corridor Improvement of U.P. link Road from NH-24 Crossing (Noida More) to Chilla Regulator.	1,333.50	2,219.50
27.	Delhi	laying Interceptor Sewers along the 3 major drains viz. Najafgarh, supplementary and Shahdhra for abatement of pollution in Yamuna River	-	-
28.	Gujarat	Sewerage System phase II, part II for Rajkot City	-	-
29.	Gujarat	Revitalization of Bhadra Fort Precinct at ahmedabad	-	-

1	2	3	8	9
30.	Gujarat	Basic Services to developing rehabilitation of Kaans in Vadodra city (a) storm Water drainage sector (b) water supply sector	2,098.73	-
31.	Gujarat	Supplementary D.P.R. for Water Supply in Ajwa Zone of Vadodra City	-	-
32.	Gujarat	Augmentation of water supply at Porbandar	-	-
33.	Gujarat	Underground Drainage (sewerage) project for Porbander mission city	-	-
34.	Goa	Heritage Conservation for the city of panaji	72.45	-
35.	Goa	Water Supply for Panaji City and Surrounding areas under the jurisdiction of corporation of the city of Panaji at Goa	-	1,424.37
36.	Himachal Pradesh	Rejuvenation of sewerage Network in missing lines and left-out/worn-out sewerage in various zones of shimla, phase-1	-	-
37.	Himachal Pradesh	Sanitary Landfill site for Solid Waste Management plant at Village Bhariyai, Tehsil Dist Shimla	-	210.13
38.	Jammu and Kashmir	Comprehensive Sewerage Scheme for left out area phase II of Division A of Greater Jammu City	-	457.20
39.	Jharkhand	Integrated Solid Waste Management Project for Jamshedpur Urban Agglomeration	-	-
40.	Karnataka	Intelligent Transport system and Inovative Environment project for Mysore	176.40	-
41.	Karnataka	Heritage and urban renewal at heritage core	-	-
42.	Karnataka	Water Management through Surface and Rainwater harvesting at Sri Chamarajendra Zoological gardens	-	66.00
43.	Kerala	BroadWay and Ernakulam Market Heritage and Urban Renewal Propct	-	-
44.	Madhya Pradesh	Restoration Conservation and Development of Mahakal and Gopal Virascat Kshetra	-	-
45.	Madhya Pradesh	D.P.R. of storm Water Drains (including Omti Nallah) at jabalpur City for Development for infrastructure services.	2,448.68	-

1	2	3	8	9
46.	Madhya Pradesh	Riverside Corridor of Indore B.R.T.S. Phase-I	-	-
47.	Maharashtra	Underground sewerage project package-11	-	1,288.71
48.	Maharashtra	Solid Waste Management in Navi Mumbai UA of Greater Mumbai	261.81	-
49.	Maharashtra	Sewerage System for Ambernath municipal Council	-	-
50.	Manipur	Storm Water Drainage work for Imphal city	1,383.77	-
51.	Mizoram	improvement and Widening of city Road Phase-1	-	871.52
52.	Mizoram	Widening and Improvement of Vaivakawn to Mizoram University	-	429.22
53.	Mizoram	Sihmui to Mizoram University as spur of Aizwal City Ring Road	-	1,194.60
54.	Nagaland	Integrated Road and Multi-level Parking Project at Kohima	-	-
55.	Nagaland	Storm Water Drainage Development Scheme for Kohima City Phase-I	905.87	-
56.	Odisha	Storm water drainage system for Puri town.	-	-
57.	Punjab	Rehabilitation of existing water supply for walled city area, Amritsar	-	-
58.	Sikkim	Upgradarion and modernization of raw water trunk mains and water treatment plant for greater gangtok.	950.32	1,633.87
59.	Tamil Nadu	Storm Water Drainage System in the Coimbatore City Municipal Corporation (Phase-1)	1,350.00	-
60.	Tamil Nadu	Construction and Commissioning of additional 120 M.L.D. sewerage treatment Plant at Koyambedu (Phase-II) in Chennai	-	-
61.	Tripura	Sewerage and Sewerage Treatment scheme for Zone (Priority I Area)	1,350.00	-
62.	Uttar Pradesh	Agra Sewerage scheme phase-1 (part-1)	4,500.00	-
63.	Uttar Pradesh	sewerage works in sewerage Zone-5 and 7 of Meerut city	1,350.00	-
64.	Uttar Pradesh	Water Supply Component (priority-II) for Trans-Varuna Area of Varanasi City	1,350.00	-

1	2	3	8	9
65.	Uttar Pradesh	D.P.R. for Sewerage Works in Sewerage Zone-II of Mathura city	675.00	-
66.	Uttarakhand	Dehradun sewerage scheme (Phase-I) for L zone	694.20	1,157.00
67.	Uttarakhand	Integrated Solid Waste Management in Nanital	-	-
68.	Uttarakhand	Sewerage System in zone D (Kankhal and Zone D1) (Arya Nagar-New Haridwar)	539.60	-
69.	Uttarakhand	Sewerage System in Zone C-2 of Haridwar	149.67	-
70.	Uttarakhand	Restoration and Conservation of Raj Bhawan	236.45	-
71.	West Bengal	Construction Widening and Improvement of Road from Raghunathpur to Dhupchuria and Akandara to Fulijhore at Durgapur.	-	-
72.	West Bengal	Sewerage Project for Raniganj Municipality	-	-
73.	West Bengal	Comprehensive distribution network with in the command zone of 30 M.G.D. dhapa water treatment plant.	-	-
74.	West Bengal	Water Supply Scheme for Bhatpara Municipal Area	1,310.95	-
75.	West Bengal	Rejuvenation of dalhousie square	288.68	-
76.	West Bengal	Drainage and sewage project in bidhannagar, Kolkata	123.82	-
77.	West Bengal	Storm Water Drainage scheme in Budge Budge Municipal area within Kolkata	182.70	304.51
78.	West Bengal	24*7 water supply scheme (Phase-III) for Durgapur	951.11	-
79.	West Bengal	24*7 water supply scheme for Kulti Municipality, Asansol UA	-	-
80.	West Bengal	Metering of Water Supply System for Chandernagar Municipal Corporation	-	-
81.	West Bengal	Surface Water supply scheme for Bally Municipality, Kolkata	-	-
82.	West Bengal	Storm Water Drainage for Bidanagar Municipal area	100.57	167.61
83.	West Bengal	Storm Water Drainage Scheme for Kamarhati Municipality, Kolkata	-	351.50
84.	West Bengal	B.R.T.S. from Ultadanga to Gorla in Kolkata Metropolitan Area	-	-

1	2	3	8	9
85.	West Bengal	24X7 Water Supply scheme for Panihati Municipality Kolkata UA.	-	-
86.	West Bengal	Construction of Flyover Eastern Railway Main line along with Approach Road Chandannagar	-	-
87.	West Bengal	Barrackpore Kalyani-Dum Dum Expressway Road Project within KMA	-	-
88.	West Bengal	Elevated Corridor from Kestoput to Jora Mandir on Kazi Narul Islam Avenue	-	-
89.	West Bengal	Improvement of Upper Bagjola Canal within Kolkata U.A.	448.97	-
90.	West Bengal	Storm Water Drainage for Baranagar Municipal area within Kolkata U.A.	313.90	-
91.	West Bengal	water supply project (Ph-II) for Uluberia Municipality in Kolkata	1091.85	-
92.	West Bengal	Rail over Bridge (R.O.B.) on A.P. Banerjee Road connecting Ghosh Para Road, Kalyani Highway in Ward No. 5,6,7,8 of Bhatpara Municipality within Kolkata Metropolitan	-	113.13
93.	West Bengal	Bus terminus Near Kalyani Railway Station	-	56.93
94.	West Bengal	Four Lane Fly Over at Kamalgazi Intersection on EM Bypass connector at the Starting point of Adi Ganga Kolkata	-	-
95.	West Bengal	Improvement Upgradation strengthening of road from Gammon Bridge to Gandhi More(NH-2) Via Maya Bazar in Duirgapur	-	972.72
96.	West Bengal	Trans-municipal Water Supply project for Municipal Towns of Madbyamgram, New Barrackpore and Barasat	-	-
97.	West Bengal	Trans-municipal Water Supply project for Municipal Towns of TIT agarh and Khardan	-	-
98.	West Bengal	Improvement widening to 4 Lane and Strengthening of road from Jublee Dhaba to S.C.O.B. gate at Asansol	-	539.57

1	2	3	8	9
99.	West Bengal	Construction of elevated road between Jinzira Bazar and Batanagaron Budge Trunk Road	-	-
100.	West Bengal	Construction of Bus Terminus with Office building/Cafeteria on the Outskirts of Nabadiganta Industrial Township Area (N.D.I.T.A.)	-	54.63
101.	West Bengal	Barrackpore kalyani Dum Dum Express Road Project from Sodepur to MB Road (Phase-II)	-	387.93
102.	West Bengal	Storm Water Drainage System for Madhyamgram Municipality, Kolkata	-	630.38
103.	West Bengal	Integrated storm water drainage System for Barasat Municipality, Kolkata	-	747.98
Total			33,800.17	36,045.88

*[Translation]***Guidelines on Validity of Arms Licence**

2651. SHRIMATI YASHODHARA RAJE SCINDIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Ministry has issued fresh guidelines to extend the validity of arms licence; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) No fresh guidelines have been issued in the year 2012. However, as per the guidelines of 2010, the following provision has been made with regard to extension of all India validity (AIV) of arms licences:

"State Governments may allow area validity up to a maximum of three adjoining States and also to consider AIV requests at State level for (i) sitting Union Ministers/MPs, (ii) Personnel of Military, Para Military, (iii) officers of All India Services (iv) officers with liability to service anywhere in India and (iv) Sports persons. AIV may be allowed for 3 years, after which it shall be reconsidered by the State Government based on need and the area validity can be either reduced or

allowed to continue for another three years. Request from above categories of applicants may be approved at the level of Secretary (Home) of the State concerned. In the cases of applicants not covered by the above categories, the State Government shall seek prior concurrence of MHA with full justification in deserving cases. All India Validity may be allowed for three years in such cases and shall be re-considered after three years by the State Government with prior concurrence of MHA".

Environmental Clearance for Border Project

2652. SHRI BAIDYANATH PRASAD MAHATO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether certain projects proposed to be implemented for the safety of borders are pending for want of environmental clearance; and

(b) if so, the details thereof and the time by which these are likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) Following projects for the safety of borders are pending for implementation for want of environmental clearances.

- (i) Border fencing and roads in Dampa Tiger Reserve in Mizoram
- (ii) Stretches of Gaduli - Santalpur road project in Gujarat passing through wildlife sanctuaries
- (iii) Construction of Chitkul-Dumpti road in Himachal Pradesh

In addition, construction of some Border Out Posts (BOPs) in Dampa Tiger Reserve and Sundarbans (West Bengal) are also pending for want of environmental clearance.

[English]

Inquiry into Firing Incident

2653. SHRI BASU DEB ACHARIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has conducted any judicial inquiry into the highly condemnable incident of indiscriminate firing and actions by the Central Para-Military Forces (CPMFs) and the State police in Bijapur, Chhattisgarh in which 19 people including two school going children and a young woman were shot dead; and

(b) if so, the details thereof and the outcome of the inquiry?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) There are some allegations regarding the incident dated 28th June, 2012 at Sarkeguda in Bijapur district, Chhattisgarh, in which, during any exchange of fire between security forces and alleged Maoist cadres, 17 persons were killed and 6 security force personnel were injured.

In view of the various allegations pertaining to the said incident, the Government of Chhattisgarh has ordered a judicial inquiry into the matter under the chairmanship of Justice (Retd) Shri V.K. Agarwal. The judicial inquiry is in progress. The terms and conditions of the judicial inquiry are as under:

- (i) Whether an encounter took place between the security forces and the naxalits in the intervening night of 28-29th June, 2012 in village Silger, Sarkeguda and Chimla Penta.
- (ii) When and how did the said incident take place?
- (iii) Whether any person, other than security

forces or naxalites, was injured or killed in the said incident?

- (iv) What were the circumstances under which the security forces had to carry out the operation on the said night?
- (v) Whether any precautions were taken by the security forces before starting the operation?
- (vi) What were the circumstances under which the security forces had to start firing? Could firing be avoided?
- (vii) Suggestions for the future.

Further action will be taken depending upon the outcome of the inquiry.

[Translation]

Supply of Poor Quality Foodgrains

2654. SHRI GANESHRAO NAGORAO DUDHGAONKAR: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether any investigation/inquiry has been conducted in the alleged cases of supply of poor quality foodgrains under the Public Distribution System (PDS);

(b) if so, the details and the outcome thereof, State-wise including Maharashtra and Goa;

(c) whether any discussions were held with the State Governments of Maharashtra and Goa in this regard;

(d) if so, the details and the outcome thereof; and

(e) the remedial steps taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Any complaint received about supply of poor quality foodgrains under Public Distribution System(PDS) is investigated and remedial steps are taken. Details of complaints received and action taken on the complaints during 2011-12 and current year are given in the enclosed statement.

(c) No, Madam.

(d) Does not arise.

(e) In order to ensure that only good quality

foodgrains, free from insect infestation are issued for public distribution system (PDS) as well as all other food based welfare schemes, following procedures have been laid down and instructions issued from time to time to State Governments/FCI :-

- (i) Only good quality foodgrains, free from insect infestation and conforming to the Standards of Food Safety and Standards Act/Rules (formerly PFA) are to be issued under TPDS.
- (ii) Ample opportunities are to be provided to the State Government to check the quality of foodgrains prior to lifting the foodgrain stocks from FCI godowns.
- (iii) Samples of foodgrains are to be collected and sealed from the stocks of foodgrains to be issued under the TPDS jointly by FCI and State Food and Civil Supplies Department for display in Fair Price Shops (FPSs) for the benefit of consumers. FPS dealers are to maintain a complaint register to enable the consumers to lodge their complaints, in case the quality of the

foodgrains issued is not proper.

- (iv) An officer not below the rank of Inspector is to be deputed from State Government to take the delivery of foodgrain stocks from FCI godowns.
- (v) Regular inspection to check the quality of foodgrains is to be carried out by the officers of State Government and surprise checks are carried out by the officers of Quality Control Cell of the Ministry.
- (vi) It is the responsibility of the concerned State Government/ UT Administration to ensure that during transportation and storage at different stages in the distribution chain, the foodgrains retain the required quality specifications.
- (vii) The State Government, where the decentralized procurement is in operation, should ensure that the quality of foodgrains issued under TPDS and other welfare schemes meet the desired standards under the Food Safety and Standards Act.

Statement

Details of the Complaints Received in the Ministry Regarding Supply of Poor Quality Foodgrains issued under Targeted Public Distribution System (T.P.D.S.) During 2011-12 and Current Year.

Year	State	Complaint	Action Taken by the Government
1	2	3	4
2012-13	Puducherry	A complaint received from State President, Nationalist Congress Party, Puducherry regarding supply of poor quality rice stock in the State.	The complaint was got investigated through Food Corporation of India and State Government of Puducherry. The complaint was not found to be true.
	Maharashtra	F.C.I. has informed that a complaint was received regarding issue of contaminated wheat stock to PDS from M.S.W.C., Aurangabad during March/April, 2012.	The complaint was got investigated by C.M.D. M.S.W.C., Pune who reported that contaminated stock were not offered under PDS. Only good quality foodgrain have been issued under P.D.S..

1	2	3	4
	Gujarat	A complaint was received in May, 2012 from Jivabhai Ambalal Patel, Ex-MP (L.S.) regarding Poor Quality Foodgrains being supplied from F.C.I. and requested for instructions to be issued.	<p>Government of Maharashtra has informed that in an incidence at Mauje Ganori, Taluka, Fulambri and Aurangabad contaminated wheat received at fair price shop was replaced and wheat of fair average quality was distributed to the card holders.</p> <p>No specific instance was raised in the complaint, however, detailed procedure for supply of good quality foodgrains under P.D.S. from F.C.I. godowns has been apprised to the complainant.</p>
2011-12	West Bengal	1. A complaint received from Shri Jaswant Singh, M P Lok Sabha regarding supply of rotten wheat and rice to hill areas of Darjeeling District by Food Corporation of India	<p>The complaint was got investigated. F.C.I. informed that foodgrains are issued to State Government after joint inspection/ sampling of stocks. During Inspection of food stocks in Food Storage Depot, Debgram (Silliguri) downgraded/ non issuable stocks were found on analysis. For this lapse, the then Area Manager, Manager (Depot) and Manager (Q.C.) of F.S.D., Dabgram (Silliguri) have been charge sheeted by F.C.I. and disciplinary proceedings</p>

1	2	3	4
			initiated against them.
	2. A Complaint regarding supply of inferior quality of rice received from Chhattisgarh for distribution under PDS was given by Government of West Bengal in November, 2011.		The complaint was got investigated through F.C.I. who informed that few rakes of rice from Chhattisgarh were the cause of complaint. Although, the stock was within issuable range under C category, but keeping in view the insistence of State Government, F.C.I. had moved out these stocks and issued them other stocks.
	3. Smt. Brinda Karat, MP (Rajya Sabha) had raised an issue in Zero Hour in Rajya Sabha on 24-03-2011 about supply of rotten foodgrains in the tribal areas of the country.		The matter was investigated and F.C.I. depots in 4 tribal districts in Andhra Pradesh, 2 districts in Maharashtra and 1 each in Madhya Pradesh and Rajasthan were inspected and it was found that all rice samples in all these districts were found within issue norms and Hon'ble M.P. was informed accordingly.

[English]

Reforms in Urban Sector

2655. SHRI THOL THIRUMAAVALAVAN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether only 70 per cent of urban households had access to tap water supply, 2 per cent had access to sewerage system and only 30 per cent of the solid waste generated by the million plus towns was disposed properly;

(b) if so, the steps taken by the Government to make accelerate urban sector reforms during the last three years and the current year; and

(c) the details of success achieved in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY):

(a) Yes, Madam.

(b) and (c) it is mentioned that as per 2011

Census, only 70.6% of urban households have access to tap water supply and 32.7% urban households have access to sewerage system. As per the information available with this Ministry, the Municipal solid waste collection efficiency in India, ranges between 70% and 90% in major Metro cities, whereas in several smaller cities, it is below 50% and main method of disposal of solid waste is by crude dumping in about 94% of the cases.

- (i) In order to supplement the effort of State Governments, the Ministry launched Jawaharlal Nehru National Urban Renewal Mission (J.N.N.U.R.M.) in 2005 with a view to provide financial assistance for creating infrastructure facilities in all the urban areas of the country for water supply and sanitation including solid waste management with a reform oriented agenda. The J.N.N.U.R.M. has two sub-missions namely Urban Infrastructure and Governance (U.I.G.) and Urban Infrastructure Development Scheme for Small and Medium Towns (U.I.D.S.S.M.T.). Under U.I.G. component of J.N.N.U.R.M., 65 cities having population more than one million and State capitals are eligible for funding and the remaining towns are eligible under U.I.D.S.S.M.T. component. U.I.G. Sub-Mission of Jn.M.U.R.M. is concerned, 100% cost recovery for Water Supply and 100% cost recovery for Solid Waste Management are two U.L.B. Level Reforms to be achieved within the Mission period as per commitment made in the Memorandum of Agreement (MoA). Details of Cities which have achieved these reforms are given in the enclosed statement-I.
- (ii) The Ministry of Urban Development has also launched a scheme on 10% Lump-sum provision for the Development of North Eastern Region including Sikkim. The Details of Cities which have achieved these reforms are given in the enclosed statement-II.
- iii. Ministry of Urban Development has also formulated a Scheme for Urban Infrastructure Development Scheme in Satellite Towns

Magnets of Million plus Cities (U.I.D.S.S.T.). The objectives of this scheme amongst others are to develop urban infrastructure facilities such as water supply, sewerage, drainage and solid waste management etc. at Satellite towns/Counter Magnets around Seven mega-cities, the details of which are given in the enclosed statement-III.

- (iv) The Ministry of Urban Development is implementing the North Eastern Region Urban Development Programme (N.E.R.U.D.P.) with the financial assistance from Asian Development Bank (A.D.B.) in the capital cities of 5 North Eastern States viz. Agartala (Tripura), Aizawl (Mizoram), Gangtok (Sikkim), Kohima (Nagaland), and Shillong (Meghalaya) covering priority urban services in (i) Water Supply, (ii) Sewerage and Sanitation, and (iii) Solid Waste Management sectors. The scheme, which is spread over a period of six years from 2009-10 to 2015-16, includes following institutional and financial reforms to ensure improvement in urban governance, basic service delivery and operation and maintenance:
 - (a) strengthening of municipal bodies— decentralization of urban services and transfer of responsibility and resources to U.L.Bs;
 - (b) restructuring of P.H.E.D./mianicipal body and creation of one single city ring fenced area headed by a senior officer;
 - (c) migration to accrual based double entry accounting system and zation;
 - (d) rationalization and implementation of volumetric water charges, solid waste collection charges and other user charges for basic services;
 - (e) Implementation of G.I.S. based property tax system.

Details of the projects sanctioned under North Eastern Region Urban Development Programme are given in the enclosed statement-IV.

Statement-I
Urban Local Bodies Level Reforms

Sl.No	States	Cities	100% cost Recovery (water Supply)	100% cost recovery (Solid waste)
1	2	3	4	5
1.	Andhra Pradesh	Hyderabad	Achieved	Achieved
2.		Vijayawada	0	0
3.		Vishakhapatnam	Achieved	Achieved
4.	Gujarat	Ahmedabad	0	Achieved
5.		Surat	Achieved	Achieved
6.		Vadodara	Achieved	Achieved
7.	Karnataka	Bangalore	Achieved	0
8.		Indore	Achieved	Achieved
9.	Maharashtra	Nagpur	Achieved	0
10.		Nashik	Achieved	0
11.		Pune	Achieved	Achieved
12.		Greater Mumbai	Achieved	Achieved
13.	Meghalaya	Shillong	Achieved	Achieved
14.	Sikkim	Gangtok	Achieved	Achieved
15.	Tamil Nadu	Coimbatore	Achieved	0
16.		Madurai	Achieved	0
17.		Chennai	Achieved	Achieved
18.	Uttar Pradesh	Agra	Achieved	0
19.		Allahabad	98%	0
20.		Kanpur	Achieved	0
21.		Lucknow	Achieved	0
22.		Mathura	Achieved	0
23.		Meerut	95%	0
24.		Varanasi	Achieved	0

Statement-II*Funds released for Water Supply projects under 10% Lumpsum Scheme for N.E.R.*

State	City	Project Cost	2009-10	2010-11	2011-12	2012-13
Arunachal Pradesh	Longding	2240.45	NIL	201.64	NIL	NIL
Manipur	Mayang	2319.21	NIL	118.03	90.70	NIL
Mizoram	Saiha	2070.20	NIL	186.31	NIL	NIL
	Tlabung	441.00	NIL	39.69	NIL	NIL
	Khawzwal	2497.00	NIL	00.00	224.73	NIL
Sikkim	Soreng Town	815.29	244.59	NIL	NIL	NIL
	Chakung Town	1018.53	305.56	NIL	305.56	NIL
	Ravangla Bazar	449.52	134.86	NIL	134.86	NIL

Statement-III*Funds released for Water Supply projects under Urban Infrastructure Development Scheme in Satellite Towns (U.I.D.S.S.T.) around seven mega-cities*

Uttar Pradesh	Pilkhuwa	2167.55	500	411.35	411.35	NIL
Haryana	Sonipat	6958.00	NIL	862.44	529.16	NIL
Andhra Pradesh	Vikarabad	7009.86	NIL	1402.00	NIL	NIL
Gujarat	Sanand	3320.86	NIL	664.17	NIL	NIL
Tamil Nadu	Sriperumbedur	4071.00	NIL	NIL	814.20	NIL

Funds released for Sewerage projects under Urban Infrastructure Development Scheme in Satellite Towns (U.I.D.S.S.T.) around seven mega-cities

Maharashtra	Vasai-Virar	6622.63	00.00	00.00	1324.52	NIL
Andhra Pradesh	Vikarabad	6474	00.00	1295.00	00.00	NIL
Uttar Pradesh	Pilkhuwa	3687.51	00.00	737.5	1110.34	NIL
Gujarat	Sanand	5848.68	00.00	1169.73	00.00	NIL
Tamil Nadu	Sriperumbedur	5622.00	00.00	00.00	1124.40	NIL
Karnataka	Hosakote	4072.84	00.00	00.00	649.10	NIL

Funds released for S.W.M. projects under Urban Infrastructure Development Scheme in Satellite Towns (U.I.D.S.S.T.) around seven mega-cities

Maharashtra	Vasai-Virar	2538.12	00.00	634.53	00.00	00.00
Andhra Pradesh	Sonepat	1996.80	00.00	499.20	00.00	00.00
Uttar Pradesh	Pilkhuwa	718.16	00.00	00.00	179.54	00:00
Gujarat	Sanand	170.9	00.00	41.72	00.00	00.00
Tamil Nadu	Sriperumbedur	355.02	00.00	00.00	88.75	00.00

Statement-IV*Projects sanctioned under North Eastern Region
Urban Development Programme (N.E.R.U.D.P.)*

- (i) Agartala (Tripura) Water Supply
- (ii) Aizawl (Mizoram) Water Supply
- (iii) Gangtok (Sikkim) Water Supply
- (iv) Kohima (Nagaland) Water Supply and Solid Waste Management
- (v) Shillong (Meghalaya) Solid Waste Management

Taxes on Food

2656. SHRI PRABODH PANDA:
SHRI P. VISWANATHAN:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government provides subsidy on foodgrains in order to make them available to the poor consumers at cheaper rate;

(b) if so, the details thereof;

(c) whether there has been an increase in this subsidy owing to taxes levied by the State Governments on procurement of foodgrains;

(d) if so, the details thereof along with the reaction of the Government in this regard; and

(e) the steps the Government proposes to take to regulate these taxes and rein in subsidy?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Foodgrains procured by the Government through Minimum Support Price (M.S.P.) operation is released for distribution at subsidised prices under Targeted Public Distributed System (T.P.D.S.) and Other Welfare

System (O.W.S.). The difference between the economic cost of procured foodgrains and the Central Issue Prices (C.I.Ps) is borne by the Central Government as food subsidy. The amount of food subsidy released during last three years are as under:-

Year	Amount in crore
2009-10	58242.45
2010-11	62929.56
2011-12	72370.90

(c) and (d) The rise in food subsidy is mainly attributable to increase in economic cost of foodgrains on account of increase in M.S.P. whereas Central Issue Prices (C.I.Ps) of subsidized foodgrains have remained unchanged since 2002. Besides M.S.P., the economic cost of foodgrains consists of taxes levied by State Governments on procurement, and other procurement incidentals. Since taxes levied by State Governments are ad valorem and linked to M.S.P., they also increase with increase in M.S.P. and contribute to increase in food subsidy. Statements-I and II indicating the taxes levied by State Governments on procurement of foodgrains are enclosed.

(e) The Government has taken up the matter with concerned State Governments to reduce taxes. Further, the Government has taken other measures also to contain the food subsidy, which are as follows:-

- (i) Encouraging Decentralized Procurement and distribution of Foodgrains.
- (ii) Borrowing of short terms loans by F.C.I. for its operational requirement at lower interest rates as compared to interest rates on cash credit.
- (iii) Improving the operational efficiency of the F.C.I..

Statement-I*Taxes in different States on procurement of Rice in K.M.S.. 2011-12*

(In per cent of MSP)

State/UT	Purchase/ Sales Tax/Trade Tax/ VAT	Market Fee	Arthia Commission/ Dami	Commission to Societies/ Sub agents	Other Charges	Total Taxes
Andhra Pradesh	4.0	1.0	-	2.5	5.0 (R.D. Cess)	12.5
Bihar	4.0	-	-	2.5	-	6.5
Chhattisgarh	5.0	2.0	-	2.5	0.2 (Nirashrit Shulk)	9.7
Gujarat	-	1.0	-	2.5	-	3.5
Jharkhand	-	1.0	-	2.5	-	3.5
Haryana	5.0	2.0	2.5	-	2.0 (R.D. Cess)	11.5
Karnataka	-	1.5	-	-	-	1.5
Maharashtra	-	1.05	-	2.5	Mapari Charges (Re. 0.40)	3.59
Madhya Pradesh	-	2.0	-	2.5	0.2 (Nirashrit Shulk)	4.7
Odisha	4.0	2.0	-	2.5	-	8.5
Punjab	5.0	2.0	2.5	-	5.0 (R.D. Cess+ID Fee)#	14.5
Tamil Nadu	-	-	-	-	-	-
Uttar Pradesh	4.0	2.5	-	2.5	-	9.0
Uttarakhand	4.0	2.5	-	2.5	-	9.0
West Bengal	-	0.5	-	2.5	-	3.0

Punjab Government notified ID Fee @ 3% from R.M.S. 2009-10, but Government of India is allowing only 2% at present on account of the matter being subjudiced.

Statement-II*Taxes in different States on procurement of Wheat in R.M.S. 2012-13*

(In per cent of MSP)

State/UT	Purchase/ Sales Tax/Trade Tax/ VAT	Market Fee	Arthia Commission/ Dami	Commission to Societies/ Sub agents	Other Charges	Total Taxes
Bihar	4.0	-	-	2.0	-	6.0
Gujarat	-	1.0	-	2.0	-	3.0
Haryana	5.0	2.0	2.5	-	2.0	11.5
Maharashtra	-	1.05	-	2.0	(R.D. Cess) Mapari Charges (Re. 0.40)	3.09
Madhya Pradesh*	5.0	2.0	-	2.0	0.2 (Nirashrit Shulk)	9.2
Punjab	5.0	2.0	2.5	-	5.0 (R.D. Cess+ ID Fee)#	14.5
Rajasthan	-	1.6	2.0	-	-	3.6
Uttar Pradesh	4.0	2.5	-	2.0	-	8.5
Uttarakhand	4.0	2.5	-	-	-	6.5
West Bengal	-	0.5	-	2.0	-	2.5

Punjab Government notified ID Fee @ 3% from R.M.S. 2009-10, but Government of India is allowing only 2% at present on account of the matter being subjudiced.

*[Translation]***Expenditure on Olympic Games**

2657. SHRI RAKESH SINGH:

SHRI RUDRAMADHAB RAY:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the details of the expenditure incurred on preparation and participation in the Olympic Games in the current year;

(b) whether the expenditure incurred was higher as compared to the previous years;

(c) if so, the details thereof and the reasons therefor; and

(d) the steps being taken to promote and improve standards of sports in the country to achieve excellent result in various international competitions?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) With a view to preparing our sportspersons for London Olympics, 2012, the Ministry launched 'Operation Excellence (O.P.E.X.) for London Olympics, 2012. An expenditure of Rs.135,60 crore has been incurred during 2011-12 and the current year from the Scheme of Assistance to National Sports

Federations towards O.P.E.X. 2012. Details are given in the enclosed statement. Further, assistance of Rs.10.32 crore was provided from National Sports Development Fund for customized training for preparation of athletes for London Olympics, 2012.

(b) and (c) The expenditure incurred on preparation of sportspersons for London Olympics, 2012 during 2011-12 and the current year was higher as compared to the previous Olympics. This was due to various factors like more intensive preparation and larger number of athletes during the London Olympics, inflation etc. The details of expenditure for the relevant years under the scheme of Assistance to National Sports Federations, are as under:-

Sl. No.	Year	Amount spent
01.	2007-08	Rs.53.37 crore
02.	2008-09	Rs.39.50 crore
03.	2011-12	Rs.100 crore
04.	2012-13	Rs.40.04 core (till 31.07.12)

(d) For promoting and improving standards of sports in the country to achieve excellent results in various international competitions, the Government introduced the following Schemes/Programmes, to provide focussed attention to major international sporting events.

(i) Schemes for Preparation of Indian Athletes for Commonwealth Games, 2010 and Asian Games 2010:

For Commonwealth Games, 2010, the Ministry had undertaken a massive and unprecedented training programme for the elite sportspersons of India, to prepare the Indian contingent for C.W.G. 2010. Scheme for Preparation of Indian Athletes for C.W.G. 2010 was put in place for providing comprehensive and intensive training and exposure to Indian sportspersons, both domestically and abroad. An expenditure of Rs.327.50 crore was incurred under this scheme. 170 Indian and 30 Foreign Coaches and 78 supporting technical personnel were involved in the effort.

For the Asian Games 2010 disciplines, which were not included in C.W.G., 2010, similar level of assistance, as provided for under the 'Scheme of Preparation of Indian Athletes for C.W.G. 2010' was provided to athletes/teams preparing for Asian Games, 2010.

(ii) Operation Excellence for London Olympics 2012 (OPEX 2012):

With a view to preparing athletes and teams for London Olympics 2012, the Government launched Project 'Operation Excellence for London Olympics 2012' (O.P.E.X. 2012) under which Core probables were identified and were provided comprehensive and intensive training, both within the country and abroad as well as competition exposure in International Sports competitions. Keeping in view the performance of Indian teams/individuals in Commonwealth Games, Asian Games and other international tournaments, 16 disciplines, namely, Archery, Athletics, Badminton, Boxing, Gymnastics, Hockey, Judo, Rowing, Sailing, Swimming, Shooting, Table Tennis, Taekwondo, Tennis, Weightlifting and Wrestling were identified for systematic and scientific training. Out of these 16 disciplines, Indian sportspersons qualified for participation in 13 sports disciplines.

Funds for preparation of athletes for London Olympics were provided as per norms of the Scheme for Preparation of Indian Athletes for Commonwealth Games, 2010 with further upscaling in certain areas, such as lodging, nutrition, scientific support and daily allowance.

(iii) widening the base: introduction of Panchayat Yuva Krida aur Khei Abhiyan (P.Y.K.K.A.):

For broad-basing of sports in the country, the Ministry introduced Panchayat Yuva Krida Aur Khel Abhiyan (P.Y.K.K.A.), which is aimed at providing basic sports infrastructure and promotion sports competitions at the grass-root level. Though P.Y.K.K.A. is essentially aimed at participative sports, it is only through widespread sporting activities among the young, from childhood upwards that sporting excellence can be progressively achieved. An exponential growth in the base of active athletes will automatically lead to a significant increase in number of high performing athletes and thus of medal prospects at the international level. P.Y.K.K.A. aims at spreading the base in rural areas throughout the country after which Sports Authority of India and the National Sports Federations would leave a much larger pool of sportspersons to identify the talented and gifted sportspersons and nurture them into medal winning sportspersons at international sporting events.

Efforts have also been initiated to provide better scientific support and coaching facilities to sportspersons.

Statement*Expenditure on Coaching Camps and Foreign Exposures for 2012 London Olympic Games Preparations Till 25th July, 2012*

Sl. No.	Discipline	No. of Campers.					
		Men	Women	Indian Coaches	Foreign Coaches	Supporting Staff	Total Campers
1	2	3	4	5	6	7	8
1.	Archery	16	16	04	00	04	40
2.	Athletics	21	15	16	05	04(2*)	61
3.	Badminton	24	14	10	02	05	55
4.	Boxing	41	18	13	01	06	79
5.	Gymnastics	20	20	08	01	03	52
6.	Hockey	48	48	10	01	11(1*)	118
7.	Judo	18	18	03	01	04	44
8.	Rowing	16	12	07	00	05	40
9.	Shooting	59	32	16	03	04(1*)	113
10.	Swimming	21	22	10	00	04	57
11.	Table Tennis	20	20	06	01	02	49
12.	Taekwondo	15	12	03	01	01	32
13.	Tennis* NSDF	06	01	00	01	00	07
14.	Weightlifting	20	20	06	00	04	50
15.	Wrestling	70	30	15	03	06	124
16.	Yachting	17	02	02	01	02	24
Grand Total		452	300	123	21	85 (4*)	945

Sl. No.	Discipline	No. of Camps	No. of Days	Expenditure on Camps (Rs. in Crores)	No. of Foreign Exposures	Expenditure on Foreign Exposures (Rs. in Crores)	Grand Total (Rs. in Crores)
1	2	9	10	11	12	13	14
1.	Archery	07	511	3.44	12	3.57	7.01
2.	Athletics	04	490	6.48	09	4.11	10.59

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3.	Badminton	09	371	4.35	20	6.12	10.47
4.	Boxing	10	503	7.51	21	11.17	18.68
5.	Gymnastics	02	112	1.38	04	4.98	6.36
6.	Hockey	11	307	7.69	10	11.21	18.90
7.	Judo	07	283	2.10	07	2.28	4.38
8.	Rowing	07	481	2.37	04	1.08	3.45
9.	Shpoting	11	163	11.22	18	11.50	22.72
10.	Swimming	03	196	1.12	02	.68	1.80
11.	Table Tennis	12	247	2.50	11	2.07	4.57
12.	Taekwondo	03	178	1.46	03	1.22	2.38
13.	Tennis* N.S.D.F.	00	00	3.49	00	0	0.49
14.	Weightlifting	04	423	3.61	06	3.11	6.72
15.	Wrestling	05	357	5.20	09	5.41	10.61
16.	Yachting	08	297	1.13	10	2.04	3.17
Grand Total		103		65.05	146	70.55	135.60

*Foreigners

Summary of Expenditure

1.	Coaching Camp.	Rs. 65.05 Crores
2.	Foreign Exposure	Rs. 70.55 Coes
	Grand Total	<u>Rs. 135.60 Coes</u>

[English]

FPU's In Karnataka

2658. SHRI SHIVKUMAR UDASI: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the details of financial assistance provided by the Union Government to Karnataka for food processing sector during each of the last three years and the current year;

(b) the private sector units set up in Karnataka along with the total investment that has come to the State for food processing during each of the last three years and the current year; and

(c) the steps the Government is taking to improve the food processing industry in the State?

THE MINISTER OF STATE IN THE MINISTRY

OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) The Ministry of Food Processing Industries has been implementing various plan schemes for promotion and development of food processing sector in the country including that of Karnataka viz. (i) Scheme for Infrastructure Development with components of Mega Food Park, Cold Chain, Value Addition and Preservation infrastructure and Modernization of Abattoirs, (ii) Technology Upgradation/Establishment/Modernisation of Food Processing Industries (FPIs), (iii) Scheme for Quality Assurance, Codex Standards and Research and Development (iv) Scheme for Human Resource Development, (v) Scheme for Strengthening of Institution. The details of the financial assistance provided for the State of Karnataka under the major schemes during last three years and current year is as under:-

(Rs. in Lakh)

Name of the scheme	2009-10	2010-11	2011-12	2012-13 (as on 31-07-2012)
Scheme for Development Infrastructure Development	200.00	796.00	262.063	Nil
Technology Upgradation/Establishment/Modernisation of Food Processing Industries (FPIs)	269.55	377.79	896.2926	598.9534*
Scheme for Quality Assurance, Codex Standards and Research and Development	24.35	Nil	28.35	Nil
Scheme for Human Resource Development	35.25	68.125	46.6913	4.50*

*Spillover liabilities of 11th Plan.

(b) The Ministry of Food Processing Industries does not maintain the data on setting up of food processing units in the private sector including the investment in Karnataka in the last three years and current year. However, as per Annual Survey of Industries (2009-10) there were 1553 registered food processing units in the Karnataka State.

(c) The Ministry of Food Processing Industries has been implementing various plan schemes for promotion and development of food processing sector in the country to reduce the wastage viz.

- (i) Scheme for Infrastructure Development with components of Mega Food Park, Cold Chain, Value Addition and Preservation infrastructure and Modernization of Abattoirs,
- (ii) Technology Upgradation/Establishment/Modernization of Food Processing Industries (FPIs),
- (iii) Scheme for Quality Assurance, Codex Standards and Research and Development,
- (iv) Scheme for Human Resource Development,
- (v) Scheme for Strengthening of Institution. The Ministry has engaged the Programme Management Agencies as domain experts for assisting the Ministry in infrastructure development projects.

In addition, other agencies of the Government like National Horticulture Mission (N.H.M.), National Horticulture Board (N.H.B.), Agricultural and Processed Food Products Export Development Authority (A.P.E.D.A.) and National Cooperative Development Corporation (N.C.D.C.) also provide assistance for cold storages and processing infrastructure under their respective schemes. "Creation and Management of cold chain infrastructure" for agriculture has been identified as a thrust area by the Hon'ble Prime Minister. Being a thrust area, the Government has also provided various fiscal incentives for setting up of cold chain infrastructure.

According to the Press Information Bureau (P.I.B.) Press Release dated 23-08-2012 the Cabinet Committee on Economic Affairs (C.C.E.A.) had approved the new Centrally Sponsored Scheme- "National Mission on Food Processing" (N.M.F.P.) for implementation through the State/Union Territory Governments during 2012-13.

Labourers in FCI Operations

2659. SHRI BAL KUMAR PATEL: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Food Corporation of India (F.C.I.) has adequate number of labourers for its loading and unloading operations in F.C.I. depots across the country;

(b) if so, the details thereof;

(c) whether these loading and unloading labourers were/are being recruited through the Government agencies;

(d) if so, the details thereof; and

(e) if not, the system being followed by F.C.I. to recruit these labourers?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) No Madam. Approximately 3771 workers are short in various depots of Food Corporation of India (F.C.I.) across the country

(c) to (e) The majority of the workers have not been inducted through Government Agencies in the F.C.I. depots. Consequent upon the notifications dated 23-4-2010 and 7-2-2011 by Ministry of Labour under Contract Labour (R and A) Act, 1970 for prohibition of Contract Labour, bilateral settlements and Court's Order.etc, 'No Work No Pay System' has been introduced in 70 owned depots of F.C.I.

New Sports Coaching Facilities

2660. SHRI BHAKTA CHARAN DAS: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government proposes to sanction new sports coaching facilities like Centre of Excellence, sports academies and two sports training centres and Special Area Games centres to be set up by the Sports Authority of India (S.A.I.) as recommended by the working group on sports and physical education while formulation of the XIIth Five year Plan;

(b) if so, the details thereof location-wise and State-wise including Odisha;

(c) the funds allocated for the purpose and the time by which such sports facilities are likely to be provided; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) to (d) Sports Authority of India (S.A.I.)

runs 12 Centres of Excellence (C.O.E.) and 79 S.A.I. Training Centres (S.T.Cs)/Special Area Game (S.A.G.) Centres across the country and at present the priority is being given to strengthen/consolidate the existing centres. However, opening of 7 new C.O.Es with a budget of 50 crore each and 20 new S.T.Cs/ S.A.G. Centres in the states of Mizoram, Arunachal Pradesh, Odisha, Bihar, Chhattisgarh, Rajasthan and Andhra Pradesh during the 12th Five Year Plan has been recommended by "The Working Group on Sports and Physical Education" to the Planning Commission.

(*Transtations*)

Digitalisation of DD/Akashwani

2661. SHRI GANESH SINGH:

SHRI MAROTRAO SAINUJI KOWASE:

Will the MINISTER OF INFORMATION AND BROADCASTING be pleased to state:

(a) the Doordarshan (DD) and All India Radio (AIR) stations functioning in the country including in the backward and tribal areas as on date, location-wise and AIR/DD-wise;

(b) whether the Government has chalked out any scheme to digitalise the DD Stations/studio and AIR Stations to face stiff competition with the private companies;

(c) if so, the details thereof, DD/AIR Station-wise;

(d) the funds allocated/released for the scheme; and

(e) the time by which the work is likely to be started and completed?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. S. JAGATHRAKSHAKAN): (a) Prasar Bharati has informed that at present 67 Doordarshan Studio Centres and 1415 TV Transmitters are functioning in the country (including backward and tribal areas) State-wise locations of the above Doordarshan Stations are given in the enclosed Statement-I

As regards All India Radio, 279 broadcasting Stations are functioning in the country which includes AIR stations in backward and tribal areas. The State-wise details are given in the enclosed Statement-II.

(b) to (e) Yes madam As part of 11th Five Year

Plan a scheme of Digitalization of Transmitters and Studios in DD Network was approved in April, 2010 at a cost of Rs.620.00 crore. The scheme *inter alia* includes projects of full digitalization of 39 Studios and establishment of 40 digital Transmitters as per details given in the enclosed Statement-III.

The above projects are at different stages of implementation and are expected to be completed, in phases, in about three years time.

The scheme of Digitalization of AIR Network has already been approved under New Schemes of 11th

Five Year Plan for starting work at 165 stations as per details given in Annexure-II. An amount of Rs.908.12 crores was sanctioned for this scheme during the 11th Five Year Plan which is under implementation. The digitalization projects approved under the present scheme are expected to be completed by March, 2013, subject to adequate fund allocation by Planning Commission. The remaining facilities are proposed to be digitalized during 12th Plan and complete digitalization of AIR network is targeted to be completed by 2017 subject to allocation of funds by Planning Commission.

Statement-I

Doordarshan Stations (as on 20.08.2012)

State/UT	Studios/Transmitters	3	4
1	2	3	4
Andhara Pradesh	Studios (4)		
	Hyderabad	Vijaywada	
	Tirupati	Warangal	
	HPTs (13)		
	Anantapur	Tirupati	Hyderabad (DD News)
	Hyderabad	Vijaywada	Vijaywada (DD News)
	Kurnool	Vishakhapatnam	Vishakhapatnam (DD News)
	Nandyal	Warangal	Rajamundry (DD News)
	Rajamundry		
	LPTs (81)		
	Achampet	Karimnagar	Punganur
	Adilabad	Kavali	Rajampet
	Adoni	Khammam	Ramagundam
	Alagadda	Kolhapur	Siddipet
	Amalapuram	Kosgi	Sirisilla
	Banswada	Kothagudam	Sirpur
	Belampally	Kuppam	Srikakulam
	Bhadrachalam	L.R. Pally	Talakondapally
	Bhainsa	Macherla	Tamblapalli
	Bheemadolu	Machilipatnam	Tandur

1	2	3	4
	Bheemavaram	Madnapalli	Tekkali
	Bobbili	Madugula	Tirupati
	Chittoor	Mandassa	Tuni
	Cuddapah	Markapur	Udaigiri
	Darsi	Medak	Veldanda
	Devarkonda	Mehboobnagar	Vemalvada
	Emmiganur	Miryalaguda	Vinukonda
	Gadwal	Nagar Karnu L	Vishakhapatanum
	Giddalur	Nalgonda	Wanaparthy
	Guntakal	Narayanpet	Yellandu
	Hindupur	Nellore	Zahirabad
	Jadcherla	Nirmal	Atmakur (DD News)
	Jagtial	Nizamabad	Kakindada (DD News)
	Kadiri	Ongole	Narsaraopet (DD News)
	Kakinada	Pedapalli	Nellore (DD News)
	Kamareddy	Produddur	Pedanandipadu (DD News)
	Kandukur	Pulamaner	Vishakhapatnam (DD News)
	VLPTs (10)		
	Chintapalli	Madipardu	Parwatipuram
	Duttalur	Maripadu	Setampeta
	Ichchapuram	Paderu	Srisalem
	Kanigiri		
	Transposer (1)		
	Vijaywada		
Arunachal Pradesh	Studio (1)		
	Itanagar		
	HPT (2)		
	Itanagar		
	Itanagar (DD News)		
	LPTs(3)		
	Miao		

1	2	3	4
	Passighat		
	Tezu		
	VLPTs (39)		
	Along	Hawai	Raga
	Baririjo	Hayuliang	Roing
	Basar	Hunli	Rupa
	Boleng	Inkiyong	Sagalee
	Bomdilla	Kalaktang	Sangram
	Changlang	Khimyong	Seijosa
	Chayangtajo	Khonsa	Seppa
	Daporizo	Mariyang	Taliha
	Darak	Mechuka	Tawang
	Deomali	Mukto	Tirbin
	Dirang	Nampong	Tuting
	Geku	Namsai	Yomcha
	Gensi	Palin	Ziro
	Transposer (I)		
	Sankhiview		
Assam	Studios (4)		
	Guwahati	Dibrugarh	
	P.P.C. Guwahati	Silchar	
	HPTs (6)		
	Dibrugarh	Kokrajhar	Guwahati (DD News)
	Guwahati	Silchar	Silchar (DD News)
	LPTs (21)		
	Bokakhat	Haflong	Nazira
	Bongaigaon	Hatsinghmari	North Lakhimpur
	Dhubri	Hojai	Satrasal
	Diphu	Jorhat	Sonari
	Goalpara	Lumding	Tezpur
	Gohpur	Margheritta	Tinsukhia
	Golaghat	Nagaon	Dibrugarh (DD News)

1	2	3	4
	VLPT (1)		
	Digboi		
	Transposer (1)		
	Guwahati		
Bihar	Studios (2)		
	Patna		
	Muzaffarpur		
	HPTs (6)		
	Katihar	Patna	Patna (DD News)
	Muzaffarpur	Saharsa	Muzaffarpur (DD News)
	LPTs (34)		
	Aurangabad	Jamui	Raxaul
	Banka	Khagaria	Rosera
	Begusarai	Kishanganj	Sasaram
	Bettiah	Lakhisarai	Sheikhpura
	Bhabhua	Madhepura	Sikandra
	Bhagalpur	Madhubani	Simri Bakhtiarpur
	Buxar	Motihari	Sitamarhi
	Darbhanga	Munger	Siwan
	Daudnagar	Nawada	Supaul
	Forbesganj	Phoolparas	Gaya (DD News)
	Gaya	Ramnagar	Darbhanga (DD News)
	Gopalganj		
	VLPTs (2)		
	Masrakh		
	Marhaura		
Chhatisgarh	Studios (2)		
	Jagdalpur		
	Raipur		
	HPTs (5)		
	Jagdalpur	Ambikapur	Raipur (DD News)
	Raipur	Bilaspur	

1	2	3	4
	LPTs (15)		
	Bailadilla	Konta	Pandaria
	Champa	Korba	Pendra Road
	Dungargarh	Kurasia	Raigarh
	Kanker	Manindergarh	Rajhara Jharandil
	Kharod	Narayanpur	Sakti
	VLPTs (8)		
	Bijapur	Kondagaon	Pathalgaon
	Devbhog	Koylibeda	Sarangarh
	Jashpurnagar	Pakhanjore	
Goa	Studio (1)		
	Panaji		
	HPTs (2)		
	Panaji		
	Panaji (DD News)		
Gujarat	Studios (2)		
	Ahmedabad		
	Rajkot		
	HPTs (11)		
	Ahmedabad	Radhanpur	Rajkot (DD News)
	Bhuj	Surat	Surat (DD News)
	Dwarka	Vadodra	Vadodra (DD News)
	Rajkot	Ahmedabad (DD News)	
	LPTs (54)		
	Ahwa	Godhara	Palitana
	Ambaji	Idar	Porbander
	Amod	Jamjodhpur	Punandro (mobile)
	Amreli	Jamnagar	Rajpipla
	Bantva	Jhagadia	Rajula
	Bharuch	Junagarh	Rapar
	Bhavnagar	Kevadia Colony	Sanjeli

1	2	3	4
	Botad	Khambalia	Shamlaji
	Chhota Udaipur	Khambat	Songarh
	Dediapara	Limbdi	Surendranagar
	Deesa	Lunawada	Tharad
	Devgadh Baria	Mahuva	Umergaon
	Dhandhukha	Mangrol (Junagarh)	Una
	Dharangadhra	Mangrol (Surat)	Valsad
	Dhari	Mehsana	Veraval
	Dharmpur	Modassa	Bhavnagar (DD News)
	Dhorajee	Morvi	Jamnagar (DD News)
	Dohad	Palanpur	Gandhinagar (DD News)
	VLPTs (3)		
	Kakrapar		
	Netrang		
	Sagwara		
Haryana	Studio (1)		
	Hissar		
	HPT (3)		
	Karnal		
	Hissar		
	Hissar (DD News)		
	LPTs (20)		
	Bhiwani	Meham	Bhiwani (DD News)
	Charkhi Dadri	Narnaul	Karnal (DD News)
	Fatehabad	Rewari	Kurukshetra (DD News)
	Firozpur Jhirka	Rohtak	Mandi Dabwali (DD News)
	Jind	Sirsa	Narnaul (DD News)
	Kaithal	Tohana	Yamunanagar (DD News)
	Mahendergarh	Ambala (DD News)	
Himachal Pradesh	Studio (1)		
	Shimla		

1	2	3	4
	HPTs (5)		
	Dharamshala	Shimla	Kasauli (DD News)
	Kasauli	Shimla (DD News)	
	LPTs (8)		
	Bilaspur	Mandi	Sujanpur
	Kullu	Rampur	Mandi (DD News)
	Manali	Sunder Nagar	
	VLPTs (39)		
	Ajhu Fort	Dalhausi	Nehri
	Ashapuri	Diar	Nichar
	Awah Devi	Hamirpur	Palampur
	Baijnath	Holi	Parwanoo
	Bandla	Jahalma	Pirbhayanu
	Banjar	Jatingiri (Phooladhar)	Rohru
	Bharmour	Jogindernagar	Sarkaghat
	Bharthi	Kaja	Shivbadar
	Bijli Mahadev	Kalpa	Thanedar
	Chamba	Karsog	Tissa
	Chaupal	Keylong	Udaipur
	Chauri khas	Khara Pathar	Una
	Chirgaon	Kotkhai	Veer
	Transposers (2)		
	Rajgarh		
	Solan		
Jharkhand	Studios (2)		
	Daltonganj		
	Ranchi		
	HPTs (5)		
	Daltonganj	Jamshedpur	Ranchi (DD News)
	Ranchi	Jamshedpur (DD News)	
	LPTs (19)		
	Barharwa	Giridh	Mushabani

1	2	3	4
	Bokaro	Godda	Noamundy
	Chaibasa	Gumla	Saraikella
	Deoghar	Hazaribag	Chatra
	Dhanbad	Kodarma	Bokaro (DD News)
	Dumka	Lohardaga	Dhanbad (DD News)
	Ghatshila		
	VLPT (3)		
	Simdega		
	Ramgarh Hill		
	Garhwa (DD News)		
Jammu and Kashmir	Studios (4)		
	Srinagar	Jammu	
	Rajouri	Leh	
	HPTs(19)		
	Jammu	Samba	Srinagar (DD News)
	Kathua	Gurez	Gurez (DD News)
	Leh	Tithwal	Srinagar (Kashir Ch.)
	Poonch	Jammu (DD News)	Tithwal (Kashir Ch)
	Srinagar	Naushera (DD News)	Kupwara (Kashir Ch.)
	Kupwara	Samba (DD News)	Poonch (Kashir Ch.)
	Naushera		
	LPTs(18)		
	Anantnag (Mobile)	Patnitop (Mobile)	Riasi
	Bandipore (Mobile)	Pattan (Mobile)	Wusan (Mobile)
	Chowkibal (Mobile)	Quazigund (Mobile)	Udhampur
	Darhal (Mobile)	Sonarwani (Mobile)	Baramulla (mobile) (DD News)
	Kargil	Poonch	Kathua (DD News)
	Kulgam (Mobile)	Rajouri	Leh (DD News)
	VLPTs (97)		
	Abran	Hanle	Padam

1	2	3	4
	Ardh Kumari	Hira Nagar	Pahalgam
	Arnas	Ichar	Panamik
	Ashmuqam	Jajjar Kotli	Panicker
	Bani	Kalakot	Poni
	Banihal	Kangan	Pulwama
	Baramulla	Kargil	Ramban
	Basecamp (Siachin)	Khaltsi	Ramkot
	Basgo	Khatlai	Ramnagar
	Basoli	Khrew	Ringdom Gompa
	Batalik	Kishtwar	Sakti
	Batot	Kotranka	Sanasar
	Bhadarwa	Kud	Sankoo
	Bilawar	Lati	Shopian
	Bodh Khurboo	Lollab Valley	Sonmarg
	Boniyar	Loran	Sudh-Mahadev
	Budhal	Machil	Tangmarg
	Chakrot	Mahore	Tangste
	Chanani	Mandi	Tatapani
	Chumathang	Manigam	Thanamandi
	Chushul	Manjakot	Thathri
	Dah	Mansur	Tilel
	Daskit	Mendhar	Timsogam
	Dhar	Mohra	Tral
	Doda	Mulbekh	Turtok
	Domchuk	Nagrota	Uri
	Dras	Nimu	Uri
	Fatula	Nowgam	Yusmarg
	Gujjaron Nagrota	Nyema	Zangla
	Transposer (1)		
	Surankot		
Karnataka	Studios (2)		
	Bangaluru		

1	2	3	4
	Gulbarga		
	HPTs (12)		
	Bangaluru	Hassan	Bangaluru (DD News)
	Dharwad	Mangalore	Gulbarga (DD News)
	Gulbarga	Mysore	Dharwad (DD News)
	Shimoga	Raichur	Mysore (DD News)
	LPTs (49)		
	Arsikere	Gangawati	Mudigere
	Athani	Gokak	Mundargi
	Bagalkot	Harphanhalli	Pavagada
	Bantwal	Hattihal	Puttur
	Basava Kalyan	Hiriyur	Ramadurg
	Belgaum	Holenarsipur	Ranibennur
	Bellary	Hosdurg	Sagar
	Belthangadi	Hospet	Sandur
	Bhatkal	Hungond	Sindhur
	Bidar	Indi	Sirsi
	Bijapur	Karwar	Talikota
	Chickmaglur	Kolar Gold Field	Tiptur
	Chikodi	Koppa	Tumkur
	Chitradurga	Kumta	Udipi
	Dandeli	Medikeri	Bellary (DD News)
	Davangere	Mudhol	Davangere (DD News)
	Gadag Betgari		
	VLPTs (7)		
	Badami	Madhugiri	Sringeri
	Huvin Hippargi	Sakleshpur	Sulya
	Kudligi		
Kerala	Studios (3)		
	Thiruvanthapuram	Thrissur	
	Kozhikode		

1	2	3	4
	HPTs (7)		
	Kozhikode	Cannanore	Kochi (DD News)
	Kochi	Kozhikode (DD News)	Thiruvanthapuram (DD News)
	Thiruvanthapuram		
	LPTs (22)		
	Adoor	Kayamkulam	Punalur
	Attapadi	Kottarakara	Shoranur
	Changanacherry	Mallapuram	Tellicherry
	Chengannur	Manjeri	Thodupuzha
	Idukki	Pala	Thrissur
	Kalpetta	Palghat	Cannanore (DD News)
	Kanhangarh	Pathanamthitta	Trichur (DD News)
	Kasargod		
	VLPTs (4)		
	Devikolam	Kanjirapalli	
	Eratuppeta	Mundakayam	
Madhya Pradesh	Studios (3)		
	Bhopal	Indore	
	Gwalior		
	HPTs (12)		
	Bhopal	Shahdol	Bhopal (DD News)
	Gwalior	Guna	Indore (DD News)
	Indore	Sagar	Jabalpur (DD News)
	Jabalpur	Chhatrapur	Gwalior (DD News)
	LPTs (60)		
	Agar	Jaora	Neemuch
	Ashoknagar	Jhabua	Panchmarhi
	Badamalhera	Karaira	Panna
	Badwani	Kelaras	Piparia
	Balaghat	Khandwa	Raghogarh
	Bareilly	Khargaon	Rajgarh

1	2	3	4
	Betul	Khurai	Ratlam
	Bhander	Kukdeshwar	Rewa
	Bhanpura	Kukshi	Satna
	Bhind	Kurwai	Seoni
	Bijaipur	Lahar	Shajapur
	Burhanpur	Lakhnadon	Sheopur
	Chanderi	Maihar	Shivpuri
	Chhindwara	Malanjkhanda	Sidhi
	Damoh	Mandla	Sindhwa
	Datia	Mandsaur	Singrauli
	Gadarwara	Multai	Sironj
	Garot	Murwara	Sitamau
	Harda	Nagda	Tikamgarh
	Itarsi	Narsimhapur	Ujjain
	VLPTs(6)		
	Alirajpur	Budhni	Parasia
	Alot	Diamond Mining Proj.	Singrauli
Maharashtra	Studios (3)		
	Mumbai	Pune	
	Nagpur		
	HPTs(14)		
	Ambajogai	Pune	Pune (DD News)
	Aurangabad	Ratnagiri	Aurangabad (DD News)
	Chandrapur	Jalgaon	Ambajogai (DD News)
	Mumbai	Mumbai (DD News)	Mumbai (Digital)
	Nagpur	Nagpur (DD News)	
	LPTs (88)		
	Achalpur	Jalna	Rajapur
	Acot	Kankauli	Raver
	Aheri	Karad	Rissod
	Ahmednagar	Karanja	Sangamner

1	2	3	4
	Akalkot	Khamgaon	Sangli
	Akluj	Khanapur	Satana
	Akola	Khopoli	Satara
	Amalner	Kinwat	Shahad
	Amravati	Kolhapur	Shirdi
	Arvi	Mahad	Shirpur
	Badlapur	Malegoan	Sholapur
	Barshi	Mangal Wedha	Sironcha
	Bhamragad	Mangaon	Tumsar
	Bid	Manmad	Umerga
	Brahampuri	Mehekar	Umerkhed
	Buldana	Mhasle	Wani
	Chandur	Morshi	Wardha
	Chikhli	Nanded	Washim
	Chiplun	Nandurbar	Yavatmal
	Daryapur	Nasik	Akola (DD News)
	Deorukh	Navapur	Amravati (DD News)
	Dhadgaon	Osmanabad	Bhandara (DD News)
	Dharmabad	Pandharkawada	Dhule (DD News)
	Dhule	Pandharpur	Kolhapur (DD News)
	Diglur	Parbhani	Malegaon (DD News)
	Garhchiroli	Patan(Satara)	Nanded (DD News)
	Gondia	Phaltan	Nasik (DD News)
	Hinganghat	Pulgaon	Sangli (DD News)
	Hingoli	Pusad	Sholapur (DD News)
	Ichalkaranji		
	VLPTs (20)		
	Ambet	Karanja (Wardha)	Pimpalner-Sakri
	Arjuni	Karjat	Sakoli
	Ashti	Khed	Sindewahi
	Bhokar	Koregaon	Tiwsa

1	2	3	4
	Chikaldhara	Kurkheda	Vasantgarh
	Chimur	Malkapur	Wai
	Junnar	Malwan	
Manipur	Studio (1)		
	Imphal		
	HPT (3)		
	Imphal		
	Churachandpur		
	Imphal (DD News)		
	LPT (1)		
	Ukhrul		
	VLPTs (4)		
	Chandel	Moreh	
	Kangpokpi	Senapati	
Meghalaya	Studios (2)		
	Shillong		
	Tura		
	HPTs (4)		
	Shillong	Tura (DD News)	
	Tura	Shillong (DD News)	
	LPTs(3)		
	Jowai	Williamnagar	Cherapunji
	VLPTs (2)		
	Baghmara		
	Nongstoin		
	Transposer (1)		
	Shillong		
Mizoram	Studio (1)		
	Aizwal		
	HPTs (3)		
	Aizwal		

1	2	3	4
	Lunglei		
	Aizwal (DD News)		
	LPT (2)		
	Lawngtlai		
	Lunglei (DD News)		
	VLPTs (2)		
	Champhai		
	Saiha		
	Transposer (1)		
	Aizwal		
Nagaland	Studio (1)		
	Kohima		
	HPTs (3)		
	Kohima		
	Mokokchung		
	Kohima (DD News)		
	LPTs (3)		
	Dimapur		
	Tuensang		
	Mokokchung (DD News)		
	VLPTs (6)		
	Mon	Satakha	Wokha
	Phek	Shamtori	Zunheboto
	Transposers (2)		
	Kohima		
	Barabasti		
Odisha	Studios (3)		
	Sambalpur	Bhawanipatna	
	Bhubneswar		
	HPTs (7)		
	Baleswar	Sambalpur	Cuttack (DD News)

1	2	3	4
	Bhawanipatna Cuttack	Berhampur	Sambalpur (DD News)
	LPTs (69)		
	Anandpur	Jeypore	Patnagarh
	Angul	Joda	Phulbani
	Athamalik	Kabisuryanagar	Puri
	Bahalda	Kamakhyanagar	Rairangpur
	Balangir	Karanjia	Rajgangapur
	Baligurha	Keonjhar	Rajranapur
	Banapur	Khandpara	Rayagada
	Bargarh	Khariar	Redhakhola
	Baripada	Koraput	Rourkela
	Bhadrak	Kotpad	Similigurha
	Bhanjanagar	Kuchinda	Sohela
	Bhuban	Lutherpunk	Sonepur
	Birmittapur	Malkangiri	Sundergarh
	Bonai	Mohana	Talcher
	Boudh	Narsinghpur	Tughara
	Brajrajnagar	Navrangpur	Umerkote
	Chikiti	Nuapara	Baleshwar (DD News)
	Dasrathpur	Padampur	Baliapal (DD News)
	Deogarh	Padmapuram	Bhubneshwar (DD News)
	Dhenkanal	Padua	Dhenkanal (DD News)
	Durgapur	Pallahara	Dudharkot (DD News)
	G.Udaigiri	Paradeep	Kendrapara (DD News)
	Gondiya	Parlakhemundi	Tirtol (DD News)
	VLPTs (18)		
	Aul	Koksara	Subdega
	Bada Barbil	Lanjigarh	Simlipalgarh
	Chitrakonda	Machhkund	Sukinda
	Jayapatna	Nagchi	Thoumal Rampur

1	2	3	4
	Kalampur	Nayagarh	Rourkela (DD News)
	Kashipur	Paikamal	Lalitgiri (DDnews)
	Transposer(1)		
	Sunabeda		
Punjab	Studios (2)		
	Jalandhar		
	Patiala		
	HPTs (7)		
	Amritsar	Fazilka	Amritsar (DD News) (Int.)
	Bhatinda	Jalandhar (DD News)	Bhatinda (DD News)
	Jalandhar		
	LPTs (5)		
	Firozpur	Pathankot	Abohar (DD News)
	Gurdaspur	Patiala	
	Transposer (1)		
	Talwara		
Rajasthan	Studio (1)		
	Jaipur		
	HPTs (11)		
	Barmer	Jodhpur	Bundi (DD News)
	Bundi	Ajmer	Jaipur (DD News)
	Jaipur	Bikaner	Jodhpur (DD News)
	Jaisalmer	Ajmer (DD News)	
	LPTs (69)		
	Alwar	Jhalawar	Raisinghnagar
	Anupgarh	Jhunjhunun	Rajgarh (Churu)
	Bali	Karanpur	Ratangarh
	Banswara	Karauli	Rawatsar
	Baran	Kesriaji	Sagwara
	Barisadri	Khajuwala	Salumber
	Barmer	Khetri	Sardarshahr
	Basava	Kishnagarh-Vas (Alwar)	Sawaimadhopur

1	2	3	4
	Bhadra	Kotputli	Shahpura
	Bharatpur	Kushalgarh	Sikar
	Bhilwara	Makrana	Sirohi
	Bhinmal	Mount Abu	Sojat
	Chirawa	Nagar	Sridungargarh
	Chittaurgarh	Nagaur	Sujargarh
	Churu	Nathdwara	Suratgarh
	Deeg	Naval Garh	Taranagar
	Dungarpur	Nohar	Tonk
	Ganganagar	Nokha	Udaipur
	Gangapur (S.M.Pur)	Pali	Vallabhnagar
	Hanumangarh	Phalodi	Alwar (DD News)
	Hindaun	Pilani	Bansi (DD News)
	Jaisalmer	Pirawa	Bikaner (DD News)
	Jalore	Pratapgarh	Udaipur (DD News)
	VLPT (17)		
	Amet	Gangapur (Bhilwara)	Rajgarh (Alwar)
	Andhi	Kotra	Rawatbhata
	Bhim	Kumbhalgarh	Sikrai
	Chaumahla	Laxmangarh	Tibi
	Deogarh	Mandalgarh	Viratnagar
	Fatehpur	Neem Ka Thana	
	Transposers (2)		
	Jamua Ramgarh		
	Lalsot		
Sikkim	Studio (1)		
	Gangtok		
	HPTs (2)		
	Gangtok		
	Gangtok (DD News)		
	VLPTs (6)		
	Gyalshing	Namchi	Singtam

1	2	3	4
	Mangan	Rangpo	Zorethang
Tamil Nadu	Studios (3)		
	Chennai	Madurai	
	Coimbatore		
	HPTs (10)		
	Chennai	Dharmapuri	Kodaikanal (DD News)
	Kodaikanal	Tirunelveli	Chennai (Podigai Channel)
	Rameshwaram	Chennai (DD News)	Chennai (Digital)
	Kumbakonam		
	LPTs (53)		
	Arani	Nagapattinam	Tiruvannamalai
	Ambasamudram	Nagarcoil	Tuticorin
	Ambur	Nattam	Udagamandalam
	Arcot	Neyveli	Udumalpet
	Attur	Palani	Vandavasi
	Cheyyar	Pattukottai	Vaniyambadi
	Chidambaram	Peranampet	Vellore
	Coimbatore	Pollachi	Villupuram
	Coonoor	Pudukottai	Coimbatore (DD News)
	Courtalam	Rajapalayam	Erode (DD News)
	Cuddalore	Salem	Madurai (DD News)
	Denkanikotta	Shankarankovil	Salem (DD News)
	Erode	Thanjavur	Tiruchirapalli (DD News)
	Gudiyatam	Thiruvaiyaru	Tirunelveli (DD News)
	Kallakurchi	Tindivanam	Tirupattur (DD News)
	Krishnagiri	Tiruchendur	Tuticorin (DDnews)
	Marthandam	Tiruchirapalli	Vellore (DD News)
	Mayuram	Tirupattur	
	VLPTs (7)		
	Gingee	Tiruvanmalai	Valparai

1	2	3	4
	Kanchipuram	Valliur	Vaza Padi
	Mettupalayam		
	Transposers (1)		
	Dindigul		
Tripura	Studio (1)		
	Agartala		
	HPT (2)		
	Agartala		
	Agartala (DD News)		
	LPTs (6)		
	Ambasa	Amarpur	Jolaibari
	Kailasahar	Teliamura	Kailasahar (DD New)
	VLPT (1)		
	Dharma Nagar		
	Transposer (1)		
	Bellonia		
Uttar Pradesh	Studios (7)		
	Allahabad	Mau	
	Bareilly	Varanas	
	Gorakhpur	Mathura	
	Lucknow		
	HPTs(18)		
	Agra	Mau	Allahabad (DD New)
	Allahabad	Varanas	Bareilly (DD New)
	Bareilly	Banda	Gorakhpur (DD New)
	Gorakhpur	Lakhimpur	Kanpur (DD New)
	Kanpur	Faizabad	Lucknow (DD New)
	Lucknow	Agra (DD News)	Varanasi (DD New)
	LPTs (62)		
	Akbarpur	Jagdishpur	Rae Bareli
	Aligarh	Jhansi	Rampur

1	2	3	4
	Amroha	Karwi	Rath
	Athdama	Kasganj	Rudauli
	Auraiya	Kosi	Sambhal
	Bahraich	Lal ganj (Rae Bareilly)	Shahjahanpur
	Ballia	Lalitpur	Sikanderpur
	Balrampur	Mahoba	Sultanpur
	Basti	Mahroni	Talbehat
	Bidhuna	Mainpuri	Thirwa
	Chhibramau	Mathura	Aligarh (DD News)
	Deoria	Mau Ranipur	Azamgarh (DD News)
	Dudhinagar	Mohammadabad	Jhansi (DD News)
	Etah	Moradabad	Lalganj (Pratapgarh) (DD News)
	Etawah	Nanpara	Mau (DD News)
	Farrukhabad	Narora	Moradabad (DD News)
	Fatehpur	Naugarh	Rampur (DD News)
	Ganj Dundwara	Obra	Rasra (DD News)
	Gauriganj	Orai	Shahjahanpur (DD News)
	Gonda	Pilibhit	Sultanpur (DD News)
	Hardoi	Puranpur	
	VLPTs (4)		
	Khubia Nangal	Mankapur	
	Manikpur	Thakurdwara (DD News)	
Uttarakhand	Studio (1)		
	Dehradun		
	HPTs (2)		
	Mussoorie		
	Mussoorie (DD News)		
	LPTs (17)		
	Bachher	Kashipur	Pauri
	Champawat	Khetikhan	Pithoragarh

1	2	3	4
	Dak Pathar	Kotdwar	Tanakpur
	Haldwani	Naini Danda	Haridwar (DD News)
	Haridwar	Nainital	Khetikhan (DD News)
	Kalagarh	New Tehri	
	VLPTs(33)		
	Almora	Dugadda	Munsiari
	Aroli (Banoli)	Fata	Nandprayag
	Badrinath	Gajja	Naugaonkhal
	Bageshwar	Ghandyal	Okhimath
	Basot	Gopeshwar	Pokhri
	Bhatiari	Joshimath	Pratapnagar
	Chaukhatia	Kaljikkhal	Rajgrahi
	Devprayag	Karan Prayag	Ranikhet
	Dewal	Kausani	Ruderprayag
	Dharchula	Maneshwar	Tharali
	Didihat	Manila	Uttarakashi
	Transposers(2)		
	Mussoorie		
	Srinagar		
West Bengal	Studios (3)		
	Kolkata		
	Shantiniketan		
	Jalpaiguri		
	HPTs (14)		
	Asansol	Shantiniketan	Asansol (DD News)
	Kolkata	Balurghat	Kolkata (DD News)
	Krishnanagar	Kharagpur	Kolkata (Bangla Channel)
	Kurseong	Kurseong (DD News)	Kolkata (Digital)
	Murshidabad	Murshidabad (DD News)	
	LPTs (21)		
	Alipurduar	Darjeeling	Maldah

1	2	3	4
	Baghmandi	Farakka	Medinipur
	Balrampur	Garhbeta	Puruliya
	Bardhaman	Jhalda	Ranaghat
	Bishnupur	Jhargram	Rayna
	Contai	Kalimpong	Shantiniketan (DD News)
	Cooch Bihar	Kalna	Basanti (DD News)
	VLPT (1)		
	Egra		
Andaman and Nicobar Islands	Studio (1)		
	Port Blair		
	HPTs (2)		
	Port Blair		
	Port Blair (DD News)		
	LPTs (2)		
	Car Nicobar		
	Car Nicobar (DD News)		
	VLPTs (24)		
	Baratang	Kalighat	Swaraj Gram
	Campbel Bay	Katchal	Teressa
	Chowra	Long Island	Campbel Bay (DD News)
	Diglipur	Mayabunder	Diglipur (DD News)
	Harinagar	Nancowry	Hutbay (DD News)
	Havelock	Neil Island	Mayabunder (DD News)
	Hutbay	Rama Krishan Puram	Nancowry (DD News)
	Kadamtala	Rangat	Rangat (DD News)
Chandigarh	Studio (1)		
	Chandigarh		
	LPTs (1)		
Chandigarh	Studio (1)		
	Chandigarh		

1	2	3	4
	LPTs (1)		
	Chandigarh		
Dadra and Nagar Haveli	LPT (1)		
	Silvassa		
Daman and Diu	LPTs (2)		
	Daman		
	Diu		
Delhi	Studios (2)		
	Delhi		
	CPC Delhi		
	HPTs (3)		
	Delhi		
	Delhi (DD News)		
	Delhi (Digital)		
Lakshadweep	LPT (1)		
	Kavaratti		
	VLPTs(15)		
	Minicoy	Kadmat	Kavaratti (DD News)
	Agatti	Kalpeni	Minicoy (DDnews)
	Amini	Kilton	Andrott (DD News)
	Andrott	Agatti (DD News)	Kadmat (DD News)
	Chetlat	Amini (DD News)	Kalpeni (DD News)
Puducherry	Studio (1)		
	Puducherry		
	HPT (1)		
	Puducherry		
	LPTs (2)		
	Karaikal		
	Puducherry (DD News)		
	VLPTs (2)		
	Mahe		
	Yanam		

Statement-II*List of Existing A.I.R. Stations along with the details of Digitalization Scheme*

Sl. No.	Stations	States	Transmitter Power/Type			Studios Type
			MW (AM)	F.M.	S.W. (A.M.)	
1	2	3	5	5	6	7
1.	Adilabao	Andhra Pradesh	1 kW			MP
2.	Anantpur	Andhra Pradesh		6kW		MP
3.	Cuddapah	Andhra Pradesh	100 kW	5 kW		Type-I
4.	Hyderabad	Andhra Pradesh	200 kW 20 kW	10 kW 10 kW	50 kW	Type-IV
5.	Karimnagar	Andhra Pradesh		5 kW	-	
6.	Kothagudam	Andhra Pradesh		6 kW		MP
7.	Kurnool	Andhra Pradesh		6 kW		MP
8.	Machrela	Andhra Pradesh		3 kW		MP
9.	Merkapuram	Andhra Pradesh		6 kW		MP
10.	Nellore	Andhra Pradesh		100 Watt		-
11.	Nizamabad	Andhra Pradesh		6 kW		MP
12.	Ongole	Andhra Pradesh		100 Watt		-
13.	Suryapet	Andhra Pradesh		1 kW		-
14.	Tirupathi	Andhra Pradesh		10 kW 3 kW		MP
15.	Vijaywada	Andhra Pradesh	100 kW 1 kW	1 kW (Int. Set Up)		Type-III
16.	Vishakhapatnam	Andhra Pradesh	100 kW	10 kW		Type-I
17.	Warangal	Andhra Pradesh		10 kW		MP
18.	Bomdila	Arunanchal Pradesh		100 W		
19.	Kalaktang	Arunanchal Pradesh		100 W		
20.	Itanagar	Arunanchal Pradesh	100 kW	10 kW	50 kW	Type-I
21.	Passighat	Arunanchal Pradesh	10 kW			MP
22.	Seepa	Arunanchal Pradesh		100 W		
23.	Taliha	Arunanchal Pradesh		100 W		
24.	Tawang	Arunanchal Pradesh	10 kW	100 W		MP

1	2	3	5	5	6	7
25.	Tezu	Arunanchal Pradesh	10 kW			MP
26.	Zemithang	Arunanchal Pradesh		100 W		
27.	Ziro	Arunanchal Pradesh	1 kW	100 W		MP
28.	Dhubri	Assam		6 kW		-
29.	Dibrugarh	Assam	300 kW	100 W		Type-III
30.	Diphu	Assam	1 kW			MP
31.	Guwahati	Assam	100 kW	10 kW	50 kW	Type-IV
			10 kW		50 kW	
32.	Haflong	Assam		6 kW		MP
33.	Jorhat	Assam		10 kW		MP
34.	Kokrajhar	Assam	20 kW	100 W		Type-I
35.	Nowgong	Assam		6 kW		MP
36.	Silchar	Assam	20 kW	100 Watt		Type-I
37.	Tezpur	Assam	20 kW			MP
38.	Auangabad	Bihar		100 Watt		Type-II
39.	Bhagalpur	Bihar	20 kW			Type-I
40.	Darbhanga	Bihar	20 kW			Type-I
41.	Gaya	Bihar		100 Watt		-
42.	Kishanganj	Bihar		100 Watt		
43.	Patna	Bihar	100 kW	6 kW		Type-IV
44.	Purnea	Bihar		6 kW		MP
45.	Sasaram	Bihar		6 kW		MP
46.	Sitamarhi	Bihar		100 Watt		-
47.	Ambikapur	Chattisgarh	20 kW			Type-I
48.	Bilaspur	Chattisgarh		6 kW		MP
49.	Jagdalpur	Chattisgarh	100 kW			Type-I
50.	Manendragarh	Chattisgarh		100 W		
51.	Raigarh	Chattisgarh		6 kW		MP

1	2	3	5	5	6	7
52.	Raipur	Chattisgarh	100 kW	10 kW		Type-I
53.	Saraipalli	Chattisgarh		1 kW		MP
54.	Delhi	Delhi	200 kW 'A'	20 kW	50 kW	Type-III,
			100 kW 'B'	20 kW	(6 Nos.)	Above
			20 kW 'C'		100 kW	Type-IV.
			10 kW 'D'		(2nos.)	Above
			20 kW NC		250 kW	Type-IV.
					(7 Nos.)	
55.	Panajl	Goa	100 kW	6 kW	250 kW	Type-III
			20 kW		250 kW	
56.	Ahmedabad	Gujarat	200 kW	10 kW		Type-IV
57.	Ahwa	Gujarat	1 kW			MP
58.	Bhuj	Gujarat	20 kW			Type-II
59.	Godhra	Gujarat		6 kW		MP
60.	Himmatnagar	Gujarat	1 kW			MP
61.	Rajkot	Gujarat	300 kW	10 kW		Type-III
			1000 kW			-
			(Under			
			Replace-			
			ment)			
62.	Surat	Gujarat		10 kW		MP
63.	Vadoora	Gujarat		10 kW		Type-II
64.	Hissar	Haryana		6 kW		MP
65.	Kurukshetra	Haryana		10 kW		MP
66.	Rohtak	Haryana	20 kW	10 kW		Type-III
67.	Barmour	Himanchal Pradesh		100 Watt		-
68.	Berthin	Himanchal Pradesh		100 Watt		
69.	Bilaspur	Himanchal Pradesh		100 Watt		
70.	Dharmshala	Himanchal Pradesh		10 kW		MP

1	2	3	5	5	6	7
71.	Hamirpur	Himanchal Pradesh		6 kW		MP
72.	Kasauli	Himanchal Pradesh		10 kW		-
73.	Keylong	Himanchal Pradesh		100 Watt		-
74.	Kinnaur (Kalpa)	Himanchal Pradesh	1 kW			
75.	Kullu	Himanchal Pradesh		6 kW		-
76.	Mandi	Himanchal Pradesh		100 Watt		
77.	Manali	Himanchal Pradesh		100 W		
78.	Rampur	Himanchal Pradesh		100 Watt		-
79.	Shimla	Himanchal Pradesh	100 kW	10 kW	50 kW	Type-III
80.	Sunder Nagar	Himanchal Pradesh		100 Watt		
81.	Bhadarwah	Jammu and Kashmir		6 kW		MP
82.	Diskit	Jammu and Kashmir	1 kW			-
83.	Drass	Jammu and Kashmir	1 kW			-
84.	Gurej	Jammu and Kashmir		100 Watt		-
85.	Jammu	Jammu and Kashmir	300 kW	3 kW 10 kW	50 kW	Type-III
86.	Kargil	Jammu and Kashmir	1 kW 200 kW		MP	
87.	Kathua	Jammu and Kashmir		10 kW		MP
88.	Khalsi	Jammu and Kashmir	1 kW			-
89.	Kupwara	Jammu and Kashmir	20 kW			-
90.	Leh	Jammu and Kashmir	20 kW	100 W	10 kW	MP
91.	Mangladevi Fort	Jammu and Kashmir		100 W		
92.	Naushera	Jammu and Kashmir	20 kW			-
93.	Nyoma	Jammu and Kashmir	1 kW			-
94.	Padum	Jammu and Kashmir	1 kW			-
95.	Poonch	Jammu and Kashmir		6 kW		MP
96.	Rajouri	Jammu and Kashmir		10 kW		-
97.	Srinagar	Jammu and Kashmir	300 kW 10 kW	10 kW	50 kW	Type-IV
98.	Tral	Jammu and Kashmir		100 W		

1	2	3	5	5	6	7
99.	Tiesuru	Jammu and Kashmir	1 kW			-
100.	Tithwal	Jammu and Kashmir		100 Watt		-
101.	Udhampur	Jammu and Kashmir		100 Watt		-
102.	Uri	Jammu and Kashmir		100 Watt		
103.	Chaibasa	Jharkhand		6 kW		MP
104.	Daltonganj	Jharkhand		10 kW		MP
105.	Hazaribagh	Jharkhand		6 kW		MP
106.	Jamshedpur	Jharkhand	1 kW	6 kW		Type-I
107.	Ranchi	Jharkhand	100 kW	6 kW	50kW	Type-II
108.	Bangalore	Karnataka	200 kW	10 kW	500kW	Type-IV
				10 kW	(6 Nos.)	
109.	Bellary	Karnataka		10 kW		-
110.	Bhadrawati	Karnataka	20 kW			Type-I
111.	Bijapur	Karnataka		6 kW		MP
112.	Chitradurga	Karnataka		6 kW		MP
113.	Dharwad	Karnataka	200 kW	10 kW		Type-III
114.	Gulbarga	Karnataka	20 kW	10 kW		Type-I
115.	Hassan	Karnataka		6 kW		MP
116.	Hospet	Karnataka		10 kW		MP
117.	Karwar	Karnataka		3 kW		MP
118.	Madikeri (Mercara)	Karnataka		6 kW		MP
119.	Mangalore/Udipi	Karnataka	20 kW	10 kW		Type-I
120.	Mysore	Karnataka		10 kW		Type-I
121.	Raichur	Karnataka		6 kW		MP
122.	Sringeri	Karnataka		100 Watt		-
123.	Alappuzha (Alleppy)	Kerala	200 kW			-
124.	Devikulam (Idduki)	Kerala		6 kW		MP
125.	Kannur	Kerala		6 kW		MP

1	2	3	5	5	6	7
126.	Kochi	Kerala		10 kW 10 kW		MP
127.	Kozhikode (Calicut)	Kerala	100 kW	10 kW		Type-III
128.	Manjeri	Kerala		3 kW		MP
129.	Trissure	Kerala	100 kW			Type-IV
130.	Thruvananthapuram	Kerala	20 kW	10 kW	50 kW	Type-IV
131.	Balaghat	Madhya Pradesh		6 kW		MP
132.	Betul	Madhya Pradesh		6 kW		MP
133.	Bhopal	Madhya Pradesh	10 kW	6 kW	50 kW	Type-III
134.	Chhatarpur	Madhya Pradesh	20 kW			Type-I
135.	Chhindwara	Madhya Pradesh		6 kW		MP
136.	Guna	Madhya Pradesh		6 kW		MP
137.	Gwalior	Madhya Pradesh	20 kW			Type-I
138.	Indore	Madhya Pradesh	200 kW	6 kW		Type-III
139.	Jabalpur	Madhya Pradesh	200 kW	10 kW		Type-I
140.	Khandwa	Madhya Pradesh		6 kW		MP
141.	Mandla	Madhya Pradesh		1 kW		MP
142.	Neenach	Madhya Pradesh		100w		-
143.	Panchmadi	Madhya Pradesh		100 W		-
144.	Rajgarh	Madhya Pradesh		3 kW		MP
145.	Rewa	Madhya Pradesh	20 kW			Type-II
146.	Sagar	Madhya Pradesh		6 kW		MP
147.	Shahdol	Madhya Pradesh		6 kW		MP
148.	Shivpuri	Madhya Pradesh		6 kW		MP
149.	Ahmednagar	Maharashtra		6 kW		MP
150.	Akola	Maharashtra		6 kW		MP
151.	Aurangabad	Maharashtra	1 kW	10 kW		Type-II
152.	Beed	Maharashtra		6 kW		MP
153.	Chandrapur	Maharashtra		6 kW		MP

1	2	3	5	5	6	7
154.	Dhule	Maharashtra		6 kW		MP
155.	Gadhchiroli	Maharashtra		100 Watt		-
156.	Jalgaon	Maharashtra	20 kW			Type-I
157.	Kolhapur	Maharashtra		6 kW		MP
158.	Mumbai	Maharashtra	100 kW 'A'	10 kW	100 kW	Above
			100 kW 'B'	10 kW	50 kW	Type-IV,
			50 kW			Type-II
						(Cbs),
						Multi Track
159.	Nagpur	Maharashtra	300 kW	10 kW	Type-III	
160.	Nanded	Maharashtra	1000 kW		6 kW	MP
161.	Nasik	Maharashtra			6 kW	MP
162.	Oras	Maharashtra			5 kW	MP
163.	Osmanabad	Maharashtra			6 kW	MP
164.	Parbhani	Maharashtra	20 kW			Type-I
165.	Pune	Maharashtra	100 kW	10 kW		Type-IV
166.	Ratnagiri	Maharashtra	20 kW			Type-I
167.	Sangli	Maharashtra	20 kW			Type-I
168.	Satara	Maharashtra		6 kW		MP
169.	Sholapur	Maharashtra	1 kW			MP
170.	Yevatmal	Maharashtra		6 kW		MP
171.	Imphal	Manipur	300 kW	10 kW	50 kW	Type-III
172.	Churachandpur	Manipur		6 kW		MP
173.	Senapati	Manipur		100 W		
174.	Cherrapunji	Meghalaya		100 W		
175.	Jowai	Meghalaya		6 kW		MP
176.	Nongstoin	Meghalaya	1 kW			MP
177.	Shillong	Meghalaya	100 kW	10 kW	50 kW	Type-II
178.	Tura	Meghalaya	20 kW			Type-I

1	2	3	5	5	6	7
179.	Williamnagar	Meghalaya	1 kW			MP
180.	Aizawal	Mizoram	20 kW	6 kW	10 kW	Type-II
181.	Laisawei	Mizoram		100 W		
182.	Lunglei	Mizoram		6 kW		MP
183.	Rangdil	Mizoram		100 W		
184.	Saiha	Mizoram	1 kW			MP
185.	Kohima	Nagaland	100 kW	1 kW	50 kW	Type-III
				(Int. Setup)		
186.	Mokokchung	Nagaland		6 kW		MP
187.	Mon	Nagaland	1 kW			MP
188.	Samtore	Nagaland		100 W		
189.	Tuensang	Nagaland	1 kW			MP
190.	Baripaoa	Odisha		5 kW		MP
191.	8erhampur	Odisha		6 kW		MP
192.	Bhawanipatna	Odisha	200 kW			Type-I
193.	Bolangir	Odisha		6 kW		MP
194.	Cuttack	Odisha	300 kW	6 kW		Type-IV
			1 kW			
195.	Deogarh	Odisha		100 W		-
196.	Jeypore	Odisha	100 kW		50 kW	Type-I
197.	Joranda	Odisha	1 kW			MP
198.	Keonjhar	Odisha	1 kW			MP
199.	Puri	Odisha		3 kW		MP
200.	Rourkela	Odisha		6 kW		MP
201.	Sambalpur	Odisha	100 kW			Type-I
202.	Soro	Odisha	1 kW			MP
203.	Bhatinda	Punjab		6 kW		MP
204.	Jallandhar	Punjab	300 kW	10 kW		Type-IV
			200 kW			
			1 kW			

1	2	3	5	5	6	7
205.	Patiala	Punjab		6 kW		MP
206.	Ajmer	Rajasthan	200 kW			-
207.	Alwar	Rajasthan		10 kW		MP
208.	Banswara	Rajasthan		10 kW		MP
209.	Barmer	Rajasthan	20 kW			MP
210.	Bikaner	Rajasthan	20 kW			Type-II
211.	Chittorgarh	Rajasthan		10 kW		MP
212.	Churu	Rajasthan		6 kW		MP
213.	Jaipur	Rajasthan	1 kW	6 kW	50 kW	Type-III
214.	Jaisalmer	Rajasthan		10 kW		Type-I
215.	Jhalawar	Rajasthan		6 kW		MP
216.	Jodhpur	Rajasthan	300 kW	6 kW		Type-III
217.	Kota	Rajasthan	20 kW			MP
218.	Mount Abu	Rajasthan		6 kW		MP
219.	Nagaur	Rajasthan		6 kW		MP
220.	Sawai Madhopur	Rajasthan		6 kW		MP
221.	Suratgarh	Rajasthan	300 kW			Type-I
222.	Udaipur	Rajasthan	20 kW	1 kW		Type-I
				(Int. Set Up)		
223.	Gangtok	Sikkim	20 kW		10 kW	Type-I
224.	Chennai	Tamil Nadu	200 kW 'A'	20 kW	50 kW	Above
			20 kW 'B'	20 kW	100 kW	Type-IV
			20 kW			Multi Track
225.	Coimbatore	Tamil Nadu	20 kW	10 kW		Type-I
226.	Dharmapuri	Tamil Nadu		10 kW		MP
227.	Kodaikanal	Tamil Nadu		10 kW		MP
228.	Maourai	Tamil Nadu	20 kW	10 kW		Type-II
229.	Nagarcoil	Tamil Nadu		10 kW		MP
230.	Oottacamund	Tamil Nadu	1 kW	100 Watt		MP

1	2	3	5	5	6	7
231.	Salem (Yercaud)	Tamil Nadu		100 Watt		-
232.	Tiruchirapalli	Tamil Nadu	100 kW	10 kW		Type-IV
233.	Tirunelveli	Tamil Nadu	20 kW	10 kW		Type-I
234.	Thanjavur	Maharashtra		100 Watt		
235.	Tuticorin	Tamil Nadu	200 kW			Type-I
236.	Agartala	Tripura	20 kW	10 kW		Type-I
237.	Belonia	Tripura		6 kW		MP
238.	Kailashahar	Tripura		6 kW		MP
239.	Chandigarh	Union Territories		6 kW		Type-I
240.	Daman	Union Territories (Daman and Diu)		3 kW		MP
241.	Karaikal	Union Territories		6 kW		MP
242.	Puducherry	Union Territories (Puducherry)	20 kW	10 kW		Type-I
243.	Kavaratti	Ut (L And M Island)	1 kW			MP
244.	Port Blair	Union Territories (Andaman and Nicobar Island)	100 kW	10 kW	10 kW	Type-II
245.	Agra	Uttar Pradesh	20 kW			Type-I
246.	Aligarh	Uttar Pradesh		6 kW	250 kW (4 Nos.)	-
247.	Allahabad	Uttar Pradesh	20 kW	10 kW		Type-III
248.	Bareilly	Uttar Pradesh		6 kW		MP
249.	Faizabad	Uttar Pradesh		6 kW		MP
250.	Gorakhpur	Uttar Pradesh	100 kW	10 kW	50 kW	Type-III
251.	Jhansi	Uttar Pradesh		6 kW		MP
252.	Kanpur	Uttar Pradesh	1 kW	10 kW		Type-I
253.	Lucknow	Uttar Pradesh	300 kW 10 kW (to be	10 kW	50 kW	Type-IV

1	2	3	5	5	6	7
			decom-			
			missioned)			
254.	Mathura	Uttar Pradesh	1 kW			Type-I
255.	Najibabad	Uttar Pradesh	200 kW			Type-I
256.	Obra	Uttar Pradesh		6 kW		MP
257.	Rampur	Uttar Pradesh	20 kW	1 kW		Type-I
258.	Varanasi	Uttar Pradesh	100 kW	10 kW		Type-II
259.	Almora	Uttarakhand	1 kW			Type-I
260.	Bhatwari	Uttarakhand		100 W		-
261.	Bacher	Uttarakhand		100 W		
262.	Gopeshwar (Chamoli)	Uttarakhand	1 kW	100w		MP
263.	Khetikhan	Uttarakhand		100 W		
264.	Mussoorie	Uttarakhand		10 kW		-
265.	Nainital	Uttarakhand		100 Watt		-
266.	Pratapnagar	Uttarakhand		100 Watt		
267.	Pauri	Uttarakhand		100 Watt		MP
268.	Pithoragarh	Uttarakhand	1 kW			-
269.	Pratapnagar	Uttarakhand	1 kW			
270.	Rajgarhi	Uttarakhand		100 Watt		
271.	Tanakpur	Uttarakhand		100 Watt		
272.	Uttarkashi	Uttarakhand	1 kW			-
273.	Asansole	West Bengal		6 kW		-
274.	Darjeeling	West Bengal		100 Watt		-
275.	Kolkata	West Bengal	200 kW 'A'	20 kW	50 kW	Above
			100 kW 'B'	10 kW		Type-IV
			20 kW			
			1000 kW			
			(Under			

1	2	3	5	5	6	7
				Replace-		
				ment)		
276.	Kurseong	West Bengal	1 kW	5 kW	50 kW	Type-II
277.	Murshidabad	West Bengal		6 kW		MP
278.	Shantiniketan	West Bengal		3 kW		MP
279.	Siliguri	West Bengal	200 kW	10 kW		Type-I
	Total		148	206	54	216

Sl. No.	Stations	States	Components of th Scheme of "Digitalization of AIR Network"
1	2	3	8
1.	Adilabao	Andhra Pradesh	• Replacement of 1 kW MW Tr. by 10 kW FM Tr.
2.	Anantpur	Andhra Pradesh	• Provision of STL.
3.	Cuddapah	Andhra Pradesh	• Conversion of 100 kW MW Tr. to DRM mode • New 1 kW FM Tr. • Digitalization of Studios and Networking.
4.	Hyderabad	Andhra Pradesh	• Conversion of 20 kW MW Tr. to DRM mode • Digitalization of Studios and Networking. • Digitalization of RNU. • Augmentation of New-on-Phone service. • New Digital Archival Centre • Digitalization of STL (2 Nos.) • Augmentation of uplink for DTH Channel
5.	Karimnagar	Andhra Pradesh	
6.	Kothagudam	Andhra Pradesh	• Replacement of 6 kW FM Tr.
7.	Kurnool	Andhra Pradesh	
8.	Machrela	Andhra Pradesh	• Digitalization of RNT.
9.	Merkapuram	Andhra Pradesh	
10.	Nellore	Andhra Pradesh	

1	2	3	8
11. Nizamabad	Andhra Pradesh	• Digitalization of RNT.	
12. Ongole	Andhra Pradesh		
13. Suryapet	Andhra Pradesh		
14. Tirupathi	Andhra Pradesh	• Provision of STL (2 nos.)	
15. Vijaywada	Andhra Pradesh	• Replacement of 100 Kw MW Tr. with DRM Tr. • Digitalization of Studios and Networking. • Digitalization of RNU and STL.	
16. Vishakhapatnam	Andhra Pradesh	• Digitalization of Studios and Networking. • Creation of new RNU. • Provision of STL.	
17. Warangal	Andhra Pradesh		
18. Bomdila	Arunanchal Pradesh		
19. Kalaktang	Arunanchal Pradesh		
20. Itanagar	Arunanchal Pradesh	• Up-gradation of 100 kW MW Tr. to 200 kW DRM Tr. • Digitalization of Studios and Networking. • Digitaliation of RNU. • Start of News-on-Phone service. • Digitalization of STL. • Augmentation of uplink for DTH Channel.	
21. Passighat	Arunanchal Pradesh	• Up-gradation of 10 kW MW Tr. to 200 kW DRM Tr. • Digitalization of Studios and Networking. • Creation of new RNU. • Digitalization of STL.	
22. Seepa	Arunanchal Pradesh		
23. Taliha	Arunanchal Pradesh		
24. Tawang	Arunanchal Pradesh	• Up-gradation of 10 kW MW Tr. to 200 kW DRM Tr. • Digitalization of Studios and Networking. • Digitalization of STL.	

1	2	3	8
25. Tezu		Arunanchal Pradesh	• Digitalization of STL.
26. Zemithang		Arunanchal Pradesh	
27. Ziro		Arunanchal Pradesh	
28. Dhubri		Assam	
29. Dibrugarh		Assam	<ul style="list-style-type: none"> • Replacement of 300 kW MW Tr. with DRM Tr. • Digitalization of Studios and Networking. • New 1 kW FM Tr. • Digitalization of RNU. • Digitalization of STL.
30. Diphu		Assam	
31. Guwahati		Assam	<ul style="list-style-type: none"> • Up-gradation of 10 kW MW Tr. to 20 kW DRM Tr. • Digitalization of Studios and Networking. • Digitalization of RNU. • Augmentation of New-on-Phone Service. • Digitalization STL (2 Nos.) and RNT. • Augmentation of uplink for DTH Channel.
32. Haflong		Assam	
33. Jorhat		Assam	
34. Kokrajhar		Assam	<ul style="list-style-type: none"> • Digitalization of Studios and Networking. • Digitalization of STL
35. Nowgong		Assam	• Replacement of 6 kW FM Tr.
36. Silchar		Assam	<ul style="list-style-type: none"> • Conversion of 200 kW MW Tr. to DRM mode • Digitalization of Studios and Networking. • Digitalization of RNU • Digitalization of STL.
37. Tezpur		Assam	<ul style="list-style-type: none"> • New 1 kW FM Tr. • Digitalization of STL

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38.	Auangabad	Bihar	
39.	Bhagalpur	Bihar	<ul style="list-style-type: none"> • Digitalization of Studios and Networking. • Provision of STL.
40.	Darbhanga	Bihar	<ul style="list-style-type: none"> • Conversion of 20 kW MW Tr. to DRM mode. • Digitalization of Studios and Networking. • Creation of new RNU • Digitalization of STL.
41.	Gaya	Bihar	
42.	Kishanganj	Bihar	
43.	Patna	Bihar	<ul style="list-style-type: none"> • Replacement of 100 kW MW Tr. with DRM Tr. • Digitalization of Studios and Networking. • Digitalization of RNU. • Augmentation of News-on-Phone service • Provision of STL.
44.	Purnea	Bihar	
45.	Sasaram	Bihar	<ul style="list-style-type: none"> • Replacement of 6 kW FM Tr.
46.	Sitamarhi	Bihar	
47.	Ambikapur	Chattisgarh	<ul style="list-style-type: none"> • Conversion of 20 kW MW Tr. to DRM mode. • Digitalization of Studios and Networking. • New 5 kW FM Tr. • Provision of STL.
48.	Bilaspur	Chattisgarh	<ul style="list-style-type: none"> • Replacement of 6 kW FM Tr.
49.	Jagdalpur	Chattisgarh	<ul style="list-style-type: none"> • Digitalization of Studios and Networking. • Digitalization of STL.
50.	Manendragarh	Chattisgarh	
51.	Raigarh	Chattisgarh	<ul style="list-style-type: none"> • Replacement of 6 kW FM Tr.
52.	Raipur	Chattisgarh	<ul style="list-style-type: none"> • Conversion of 100 kW MW Tr. to DRM mode. • Digitalization of Studios and Networking.

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			<ul style="list-style-type: none"> • Digitalization of RNU. • Augmentation of New-on-Phone service. • Provision of STL.
53.	Saraipalli	Chattisgarh	<ul style="list-style-type: none"> • Digitalization of RNT.
54.	Delhi	Delhi	<ul style="list-style-type: none"> • Replacement of 200 kW MW Tr. with DRM Tr. • Replacement of 20 kW MW Tr. with DRM Tr. • Conversion of 100 kW MW Tr. to DRM mode. • Replacement of 100 kW SW Tr. to DRM Tr. (2 nos.) • Conversion of 250 kW SW Tr. to DRM mode. (2 nos.) • Digitalization of Studios and Networking. (2 Nos.) • Augmentation of existing Archival Centre. • Digitalization of RNT. (NC). • Augmentation of uplink at NBH and downlink at Todapur for DTH Channel.
55.	Panaji	Goa	<ul style="list-style-type: none"> • Replacement to 100 kW MW Tr. with DM Tr. • Replacement of 6 kW FM Tr. • Digitalization of Studios and Networking. • Digitalization of RNU. • Stat of News-on-Phone service. • Digitalization of STL.
56.	Ahmedabad	Gujarat	<ul style="list-style-type: none"> • Replacement of 200 kW MW Tr. with DRM Tr. • Digitalization of Studios and Networking. • Digitalization of RNU. • Augmentation of New-on-Phone service. • Augmentation of uplink for DTH Channel. • Digitalization of STL (2 nos.)
57.	Ahwa	Gujarat	<ul style="list-style-type: none"> •
58.	Bhuj	Gujarat	<ul style="list-style-type: none"> • Conversion of 20 kW MW Tr. to DRM mode.

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			<ul style="list-style-type: none"> • New 5 kW FM Tr. • Digitalization of Studios and Networking. • Digitalization of RNU. • Digitalization of STL.
59.	Godhra	Gujarat	
60.	Himmatnagar	Gujarat	<ul style="list-style-type: none"> • Digitalization of RNT.
61.	Rajkot	Gujarat	<ul style="list-style-type: none"> • Replacement of 300 kW MW Tr. with DRM Tr. • Digitalization of Studios and Networking. • Creation of new RNU • Provision of STL • Digitalization of RNT (SPT).
62.	Surat	Gujarat	
63.	Vadoora	Gujarat	<ul style="list-style-type: none"> • Digitalization of Studios and Networking.
64.	Hissar	Haryana	
65.	Kurukshetra	Haryana	
66.	Rohtak	Haryana	<ul style="list-style-type: none"> • Conversion of 20 kW MW Tr. to DRM mode • Digitalization of Studios and Networking. • Digitalization of STL.
67.	Barmour	Himanchal Pradesh	
68.	Berthin	Himanchal Pradesh	
69.	Bilaspur	Himanchal Pradesh	
70.	Dharmshala	Himanchal Pradesh	<ul style="list-style-type: none"> • Replacement of 10 kW FM Tr.
71.	Hamirpur	Himanchal Pradesh	
72.	Kasauli	Himanchal Pradesh	<ul style="list-style-type: none"> • Replacement of 10 kW FM Tr.
73.	Keylong	Himanchal Pradesh	
74.	Kinnaur (Kalpa)	Himanchal Pradesh	
75.	Kullu	Himanchal Pradesh	
76.	Mandi	Himanchal Pradesh	

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77.	Manali	Himanchal Pradesh	
78.	Rampur	Himanchal Pradesh	
79.	Shimla	Himanchal Pradesh	<ul style="list-style-type: none"> • Conversion of 100 kW MW Tr. to DRM mode • Digitalization of Studios and Networking. • Digitalization of RNU. • Augmentation of News-on-Phone service. • Digitalization of STL. • Provision of STL.
80.	Sunder Nagar	Himanchal Pradesh	•
81.	Bhadarwah	Jammu and Kashmir	• Digitalization of RNT.
82.	Diskit	Jammu and Kashmir	• Digitalization of RNT.
83.	Drass	Jammu and Kashmir	• Digitalization of RNT.
84.	Gurej	Jammu and Kashmir	
85.	Jammu	Jammu and Kashmir	<ul style="list-style-type: none"> • Replacement of 300 kW MW Tr. with DRM Tr. • Up-gradation of 3 kW FM Tr. to 6 kW FM Tr. • Digitalization of Studios and Networking. • Digitalization of RNU. • Digitalization of STL.
86.	Kargil	Jammu and Kashmir	<ul style="list-style-type: none"> • Conversion of 200 kW MW Tr. to DRM mode • Digitalization of Studios and Networking. • Creation of New RNU. • Digitalization of NT (2 nos.)
87.	Kathua	Jammu and Kashmir	
88.	Khalsi	Jammu and Kashmir	• Digitalization of RNT.
89.	Kupwara	Jammu and Kashmir	<ul style="list-style-type: none"> • Conversion of 20 kW MW Tr. to DRM mode • Digitalization of RNT.
90.	Leh	Jammu and Kashmir	<ul style="list-style-type: none"> • Conversion of 20 kW MW Tr. to DRM mode • Digitalization of RNU.

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91.	Mangladevi Fort	Jammu and Kashmir	
92.	Naushera	Jammu and Kashmir	<ul style="list-style-type: none"> • Conversion of 20 kW MW Tr. to DRM mode • Digitalization of RNT.
93.	Nyoma	Jammu and Kashmir	<ul style="list-style-type: none"> • Digitalization of RNT.
94.	Padum	Jammu and Kashmir	<ul style="list-style-type: none"> • Digitalization of RNT.
95.	Poonch	Jammu and Kashmir	<ul style="list-style-type: none"> • Replacement of 6 kW FM Tr.
96.	Rajouri	Jammu and Kashmir	<ul style="list-style-type: none"> • Digitalization of RNT.
97.	Srinagar	Jammu and Kashmir	<ul style="list-style-type: none"> • Conversion of 300 kW MW Tr. to DRM mode • Digitalization of Studios and Networking. • Digitalization of RNU. • Start of News-on-Phone service. • Digitalization of STL • Provision of STL. • Augmentation of uplink for DTH Channei
98.	Tral	Jammu and Kashmir	
99.	Tiesuru	Jammu and Kashmir	<ul style="list-style-type: none"> • Digitalization of RNT.
100.	Tithwal	Jammu and Kashmir	
101.	Udhampur	Jammu and Kashmir	
102.	Uri	Jammu and Kashmir	
103.	Chaibasa	Jharkhand	
104.	Daltonganj	Jharkhand	<ul style="list-style-type: none"> • Digitalization of RNT.
105.	Hazaribagh	Jharkhand	<ul style="list-style-type: none"> • Replacement of 6 kW FM Tr. • Digitalization of STL.
106.	Jamshedpur	Jharkhand	<ul style="list-style-type: none"> • Replacement of 1 kW MW Tr. by 10 kW FM Tr. • Digitalization of Studios and Networking.
107.	Ranchi	Jharkhand	<ul style="list-style-type: none"> • Replacement of 100 kW MW Tr. with DRM Tr. • Digitalization of Studios and Networking. • Digitalization of RNU.

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			<ul style="list-style-type: none"> • Start of News-on-Phone service. • Digitalization of STL.
108	Bangalore	Karnataka	<ul style="list-style-type: none"> • Replacement of 200 kW MW T. with DRM Tr. • Replacement of 500 kW SW Tr. with DRM Tr. (1 no.) • Digitalization of Studios and Networking. • Digitalization of RNU. • Augmentation of New-on-Phone service. • Digitalization of STL. (2 Nos.) and RNT (SPT). • Augmentation of uplink for DTH Channel.
109.	Bellary	Karnataka	
110.	Bhadrawati	Karnataka	<ul style="list-style-type: none"> • New 1 kW FM Tr. • Digitalization of Studios and Networking. • Digitalization of STL.
111.	Bijapur	Karnataka	
112.	Chitradurga	Karnataka	<ul style="list-style-type: none"> • Replacement of 6 kW FM Tr.
113.	Dharwad	Karnataka	<ul style="list-style-type: none"> • Replacement of 200 kW MW Tr. with DRM Tr. • Digitalization of Studios and Networking. • Digitalization of RNU. • Setting up of new Uplink station. • Digitalization of STL and RNT.
114.	Gulbarga	Karnataka	<ul style="list-style-type: none"> • Digitalization of Studios and Networking. • Digitalization of STL
115.	Hassan	Karnataka	
116.	Hospet	Karnataka	
117.	Karwar	Karnataka	
118.	Madikeri (Mercara)	Karnataka	
119.	Mangalore/ Udipi	Karnataka	<ul style="list-style-type: none"> • Conversion of 20 kW MW Tr. to DRM mode • Digitalization of Studios and Networking. • Digitalization of STL and RNT.

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120.	Mysore	Karnataka	• Digitalization of RNT.
121.	Raichur	Karnataka	
122.	Sringeri	Karnataka	
123.	Alappuzha (Alleppy)	Kerala	• Digitalization of RNT.
124.	Devikulam (Idduki)	Kerala	
125.	Kannur	Kerala	
126.	Kochi	Kerala	• Replacement of 10 kW FM Tr. • Digitalization of Studios and Networking. • Digitalization of STL.
127.	Kozhikode (Calicut)	Kerala	• Digitalization of RNU. • Digitalization of Studios and Networking. • Digitalization of STL.
128.	Manjeri	Kerala	• Digitalization of RNT.
129.	Trissure	Kerala	• New 1 kW FM Tr. • Digitalization of Studios and Networking. • Digitalization of STL.
130.	Thruvananthapuram	Kerala	• Conversion of 20 kW MW Tr. to DRM • Digitalization of Studios and Networking. • Digitalization of RNU. • Augmentation of New-on-Phone service. • Provision of STL. • Digitalization of STL (2 nos.) • Augmentation of uplink fo DTH Channel.
131.	Balaghat	Madhya Pradesh	
132.	Betul	Madhya Pradesh	• Replacement of 6 kW FM Tr.
133.	Bhopal	Madhya Pradesh	• Digitalization of Studios and Networking. • Start of News-on-Phone Service. • Digitalization of RNU. • Digitalization of STL (2 nos.)

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134.	Chhatarpur	Madhya Pradesh	<ul style="list-style-type: none"> • Conversion of 20 kW MW Tr. to DRM mode • New 5 kW FM Tr. • Digitalization of Studios and Networking. • Digitalization of STL.
135.	Chhindwara	Madhya Pradesh	
136.	Guna	Madhya Pradesh	<ul style="list-style-type: none"> • Provision of STL.
137.	Gwalior	Madhya Pradesh	<ul style="list-style-type: none"> • Digitalization of Studios and Networking. • New 5 kW FM Tr. • Provision of STL (2 nos.)
138.	Indore	Madhya Pradesh	<ul style="list-style-type: none"> • Conversion of 200 kW MW Tr. to DRM mode • Digitalization of Studios and Networking. • Digitalization of RNU. • Digitalization of STL (2 nos.)
139.	Jabalpur	Madhya Pradesh	<ul style="list-style-type: none"> • Replacement of 200 kW MW Tr. with DRM Tr. • Digitalization of Studios and Networking. • Digitalization of STL.
140.	Khandwa	Madhya Pradesh	
141.	Mandla	Madhya Pradesh	<ul style="list-style-type: none"> • Digitalization of RNT.
142.	Neemach	Madhya Pradesh	
143.	Panchmadi	Madhya Pradesh	
144.	Rajgarh	Madhya Pradesh	<ul style="list-style-type: none"> • Digitalization of RNT.
145.	Rewa	Madhya Pradesh	<ul style="list-style-type: none"> • Conversion of 20 kW MW Tr. to DRM mode. • Digitalization of Studios and Networking. • Provision of STL.
146.	Sagar	Madhya Pradesh	
147.	Shahdol	Madhya Pradesh	<ul style="list-style-type: none"> • Replacement of 6 kW FM Tr.
148.	Shivpuri	Madhya Pradesh	
149.	Ahmednagar	Maharashtra	

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150. Akola		Maharashtra	
151. Aurangabad		Maharashtra	<ul style="list-style-type: none"> • Digitalization of Studios and Networking. • Digitalization of RNU.
152. Beed		Maharashtra	<ul style="list-style-type: none"> • Replacement of 6 kW FM Tr.
153. Chandrapur		Maharashtra	<ul style="list-style-type: none"> • Replacement of 6 kW FM Tr.
154. Dhule		Maharashtra	
155. Gadchiroli		Maharashtra	
156. Jalgaon		Maharashtra	<ul style="list-style-type: none"> • Conversion of 20 kW MW Tr. to DRM mode • New 5 kW FM Tr. • Digitalization of Studios and Networking.
157. Kolhatpur		Maharashtra	<ul style="list-style-type: none"> • Digitalization of STL.
158. Mumbai		Maharashtra	<ul style="list-style-type: none"> • Replacement of 100 kW MW Tr. (A) with DRM Tr. • Replacement of 100 kW MW Tr. (B) with DRM Tr. • Replacement of 50 kW MW Tr. (B) with DRM Tr. • Digitalization of Studios and Networking. (2 nos.) • Digitalization of RNU. • Augmentation of New-on-Phone service. • New Digital Archival Centre. • Augmentation of Uplink at BH and Borivalli for DTH Channel.
159. Nagpur		Maharashtra	<ul style="list-style-type: none"> • Conversion of 300 kW MW Tr. to DRM mode. • Digitalization of Studios and Networking. • Digitalization of RNU. • Digitalization of RNT (SPT) • Digitalization of STL (3 nos.)
160. Nanded		Maharashtra	
161. Nasik		Maharashtra	
162. Oras		Maharashtra	

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163.	Osmanabad	Maharashtra	
164.	Parbhani	Maharashtra	<ul style="list-style-type: none"> • New 1 kW FM Tr. • Digitalization of Studios and Networking. • Provision of STL.
165.	Pune	Maharashtra	<ul style="list-style-type: none"> • Replacement of 100 kW MW Tr. with DRM Tr. • Digitalization of Studios and Networking. • Digitalization of RNU. • Digitalization of STL (2 nos.)
166.	Ratnagiri	Maharashtra	<ul style="list-style-type: none"> • Conversion of 20 kW MW Tr. to DRM mode • New 1 kW FM Tr. • Digitalization of Studios and Networking. • Provision of STL.
167.	Sangli	Maharashtra	<ul style="list-style-type: none"> • New 1 kW FM Tr. • Digitalization of Studios and Networking. • Provision of STL.
168.	Satara	Maharashtra	<ul style="list-style-type: none"> • Replacement of 6 kW FM Tr. • Provision of STL.
169.	Sholapur	Maharashtra	
170.	Yevatmal	Maharashtra	
171.	Imphal	Manipur	<ul style="list-style-type: none"> • Conversion of 300 kW MW Tr. to DRM mode. • Digitalization of Studios and Networking. • Digitalization of RNU. • Augmentation of News-on-Phone service. • Digitalization of STL. • Augmentation of uplink for DTH Channel.
172.	Churachandpur	Manipur	
173.	Senapati	Manipur	
174.	Cherrapunji	Meghalaya	

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175. Jowai		Meghalaya	
176. Nongstoin		Meghalaya	<ul style="list-style-type: none"> • Digitalization of RNT.
177. Shillong		Meghalaya	<ul style="list-style-type: none"> • Conversion of 20 kW MW Tr. to DRM mode. • Digitalization of Studios and Networking. • Digitalization of RNU. • Start of News-on-Phone service. • Provision of STL. • Digitalization of STL (2 Nos.) • Augmentation of uplink for DTH Channel.
178. Tura		Meghalaya	<ul style="list-style-type: none"> • Conversion of 20 kW MW Tr. to DRM mode • New 5 kW FM Tr. • Digitalization of Studios and Networking. • Digitalization of STL.
179. Williamnagar		Meghalaya	<ul style="list-style-type: none"> • Digitalization of RNT.
180. Aizawal		Mizoram	<ul style="list-style-type: none"> • Conversion of 20 kW MW Tr. to DRM mode • Replacement of 6 kW FM Tr. • Digitalization of Studios and Networking. • Digitalization of RNU. • Start of News-on-Phone service. • Digitalization of STL • Augmentation of uplink DTH Channel.
181. Laisawei		Mizoram	
182. Lunglei		Mizoram	
183. Rangdil		Mizoram	
184. Saiha		Mizoram	<ul style="list-style-type: none"> • Digitalization of RNT.
185. Kohima		Nagaland	<ul style="list-style-type: none"> • Conversion of 100 kW MW Tr. to DRM mode. • Digitalization of Studios and Networking. • Digitalization of RNU.

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			<ul style="list-style-type: none"> • Start of News-on-Phone service. • Provision of STL. • Augmentation of uplink DTH Channel.
186.	Mokokchung	Nagaland	
187.	Mon	Nagaland	<ul style="list-style-type: none"> • Digitalization of RNT.
188.	Samtore	Nagaland	
189.	Tuensang	Nagaland	<ul style="list-style-type: none"> • Digitalization of RNT.
190.	Baripaoa	Odisha	
191.	Berhampur	Odisha	
192.	Bhawanipatna	Odisha	<ul style="list-style-type: none"> • New 5 kW FM Tr. • Digitalization of Studios and Networking. • Digitalization of STL.
193.	Bolangir	Odisha	
194.	Cuttack	Odisha	<ul style="list-style-type: none"> • Conversion of 300 kW MW Tr. to DRM mode. • Replacement of 1kW MW Tr. by 10 kW FM Tr. • Replacement of 6 kW FM Tr. • Digitalization of Studios and Networking. • Digitalization of RNU. • Start of News-on-Phone service. • Digitalization of STL and RNT. • Augmentation of uplink for DTH Channel.
195.	Deogarh	Odisha	
196.	Jeypore	Odisha	<ul style="list-style-type: none"> • New 1 kW FM Tr. • Digitalization of Studios and Networking. • Digitalization of STL.
197.	Joranda	Odisha	
198.	Keonjhar	Odisha	<ul style="list-style-type: none"> • Replacement of 1 kW MW Tr. by 10 kW FM Tr.
		Odisha	

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199.	Puri	Odisha	
200.	Rourkela	Odisha	<ul style="list-style-type: none"> • Replacement of 6 KW FM Tr. • Digitalization of STL.
201.	Sambalpur	Odisha	<ul style="list-style-type: none"> • New 5 kW FM Tr. • Digitalization of Studios and Networking. • Creation of new RNU. • Digitalization of STL.
202.	Soro	Odisha	<ul style="list-style-type: none"> • Digitalization of RNT.
203.	Bhatinda	Punjab	<ul style="list-style-type: none"> • Replacement of kW FM Tr.
204.	Jalandhar	Punjab	<ul style="list-style-type: none"> • Replacement of 300 kW MW Tr. with DRM Tr. • Replacement of 10 kW FM Tr. • Digitalization of Studios and Networking. • Digitalization of STL (2 Nos.) • Augmentation of uplink for DTH Channel.
205.	Patiala	Punjab	<ul style="list-style-type: none"> • Replacement of 6 kW FM Tr.
206.	Ajmer	Rajasthan	<ul style="list-style-type: none"> • New 5 kW FM Tr. • Replacement of 200 kW MW Tr. with DRM Tr. • Digitalization of STL.
207.	Alwar	Rajasthan	
208.	Banswara	Rajasthan	
209.	Barmer	Rajasthan	<ul style="list-style-type: none"> • Replacement of 20 kW MW Tr. with DRM Tr. • Digitalization of STL.
210.	Bikaner	Rajasthan	<ul style="list-style-type: none"> • Replacement of 20 kW MW Tr. with DRM Tr. • Digitalization of Studios and Networking. • Digitalization of STL.
211.	Chittorgarh	Rajasthan	<ul style="list-style-type: none"> • Digitalization of STL.

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212.	Churu	Rajasthan	<ul style="list-style-type: none"> • Replacement of 6 kW FM Tr. • Digitalization of RNT.
213.	Jaipur	Rajasthan	<ul style="list-style-type: none"> • Replacement of 1 kW MW Tr. by 10 kW FM Tr. • Digitalization of Studios and Networking. • Digitalization of RNU. • Augmentation of News-on-Phone service. • Digitalization of STL..
214.	Jaisalmer	Rajasthan	<ul style="list-style-type: none"> • Replacement of 10 kW FM Tr. • Digitalization of STL. • Digitalization of Studios and Networking.
215.	Jhalawar	Rajasthan	
216.	Jodhpur	Rajasthan	<ul style="list-style-type: none"> • Conversion of 300 kW MW Tr. to DRM mode. • Digitalization of Studios and Networking. • Creation of new RNU. • Provision of STL.
217.	Kota	Rajasthan	<ul style="list-style-type: none"> • Conversion of 20 kW MW Tr. to DRM mode • New 1 kW FM Tr.
218.	Mount Abu	Rajasthan	
219.	Nagaur	Rajasthan	<ul style="list-style-type: none"> • Replacement of 6 kW FM Tr. • Provision of STL.
220.	Sawai Madhopur	Rajasthan	<ul style="list-style-type: none"> • Digitalization of STL.
221.	Suratgarh	Rajasthan	<ul style="list-style-type: none"> • Replacement of 300 kW MW Tr. with DRM Tr. • Digitalization of Studios and Networking. • Provision of STL.
222.	Udaipur	Rajasthan	<ul style="list-style-type: none"> • Digitalization of Studios and Networking. • Digitalization of STL.

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223.	Gangtok	Sikkim	<ul style="list-style-type: none"> • Conversion of 20 kW MW Tr. to DRM mode. • Digitalization of Studios and Networking. • Digitalization of RNU. • Digitalization of STL. • Start of News-on-Phone service.
224.	Chennai	Tamil Nadu	<ul style="list-style-type: none"> • Replacement of 200 kW MW Tr. with DRM Tr. • Replacement of 20 kW MW Tr. with DRM Tr. • Conversion of 20 kW MW Tr. to DRM mode. • Digitalization of Studios and Networking. • Digitalization of RNU. • Augmentation of News-on-Phone Service. • New Digital AEchival Centre. • Digitalization of STL (2 Nos.) • Augmentation of uplink for DTH Channel.
225.	Coimbatore	Tamil Nadu	<ul style="list-style-type: none"> • Digitalization of Studios and Networking. • Provision of STL.
226.	Dharmapuri	Tamil Nadu	<ul style="list-style-type: none"> • Digitalization of RNT.
227.	Kodaikanal	Tamil Nadu	<ul style="list-style-type: none"> • Digitalization of Studios and Networking. • Digitalization of STL.
228.	Maourai	Tamil Nadu	<ul style="list-style-type: none"> • Digitalization of Studios and Networking. • Setting up of new Uplink station. • Digitalization of STL.
229.	Nagarcoil	Tamil Nadu	
230.	Oottacamund	Tamil Nadu	
231.	Salem (Yercaud)	Tamil Nadu	
232.	Tiruchirapalli	Tamil Nadu	<ul style="list-style-type: none"> • Replacement of 100 kW MW Tr. with DRM Tr. • Digitalization of Studios and Networking. • Digitalization of RNU.

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			<ul style="list-style-type: none"> • Setting up of new Uplink station. • Digitalization of STL.
233.	Tirunelveli	Tamil Nadu	<ul style="list-style-type: none"> • Conversion of 20 kW MW Tr. to DRM mode. • Digitalization of Studios and Networking. • Digitalization of STL.
234.	Thanjavur	Maharashtra	
235.	Tuticorin	Tamil Nadu	<ul style="list-style-type: none"> • Digitalization of Studios and Networking. • New 1 kW FM Tr. • Provision of STL.
236.	Agartala	Tripura	<ul style="list-style-type: none"> • Digitalization of RNU. • Digitalization of Studios and Networking. • Start of News-on-Phone service. • Augmentation of uplink for DTH Channel.
237.	Belonia	Tripura	
238.	Kailashahar	Tripura	<ul style="list-style-type: none"> • Replacement of 6 kW FM Tr. • Provision of STL.
239.	Chandigarh	Union Territories	<ul style="list-style-type: none"> • Digitalization of Studios and Networking. • Digitalization of RNU. • Start of News-on-Phone service.
240.	Daman	Union Territories (Daman and Diu)	
241.	Karaikal	Union Territories	
242.	Puducherry	Union Territories (Puducherry)	<ul style="list-style-type: none"> • Digitalization of Studios and Networking. • Digitalization of RNU. • Start on News-on-Phone Service. • Provision of STL.
243.	Kavaratti	Ut (L And M Island)	<ul style="list-style-type: none"> • Digitalization of Studios and Networking.
244.	Port Blair	Union Territories	<ul style="list-style-type: none"> • Conversion of 100 kW MW Tr. to DRM mode

1	2	3	8
		(Andaman And Nicobar Island)	<ul style="list-style-type: none"> • Digitalization of Studios and Networking. • Digitalization of RNU. • Start on News-on-Phone Service. • Provision of STL. • Start of DTH Service.
245.	Agra	Uttar Pradesh	<ul style="list-style-type: none"> • New 5 kW FM Tr. • Digitalization of Studios and Networking. • Digitalization of STL.
246.	Aligarh	Uttar Pradesh	<ul style="list-style-type: none"> • Replacement of 250 kW SW Tr. with DRM Tr. (2 nos.) • Conversion of 250 kW SW Tr. to DRM mode. (2 nos.) • Digitalization of RNT.
247.	Allahabad	Uttar Pradesh	<ul style="list-style-type: none"> • Replacement of 10 kW FM Tr. • Digitalization of Studios and Networking. • Digitalization of STL.
248.	Bareilly	Uttar Pradesh	<ul style="list-style-type: none"> • Replacement of 6 kW FM Tr.
249.	Faizabad	Uttar Pradesh	<ul style="list-style-type: none"> • Replacement of 6 kW FM Tr. • Digitalization of RNT.
250.	Gorakhpur	Uttar Pradesh	<ul style="list-style-type: none"> • Digitalization of RNU. • Digitalization of Studios and Networking. • Digitalization of STL and RNT.
251.	Jhansi	Uttar Pradesh	
252.	Kanpur	Uttar Pradesh	<ul style="list-style-type: none"> • Digitalization of Studios and Networking.
253.	Lucknow	Uttar Pradesh	<ul style="list-style-type: none"> • Replacement of 300 kW MW Tr. with DRM Tr. • Digitalization of Studios and Networking. • Digitalization of RNU. • Augmentation of News-on-Phone service. • Digitalization of STL.

1	2	3	8
254.	Mathura	Uttar Pradesh	• Digitalization of Studios and Networking and RNT.
255.	Najibabad	Uttar Pradesh	• Conversion of 200 kW MW Tr. to DRM mode. • Digitalization of Studios and Networking. • Provision of STL.
256.	Obra	Uttar Pradesh	• Replacement of 6 kW FM Tr. • Digitalization of RNT.
257.	Rampur	Uttar Pradesh	• New 1 kW FM Tr. • Digitalization of Studios and Networking. • Provision of STL.
258.	Varanasi	Uttar Pradesh	• Replacement of 100 kW MW Tr. with DRM Tr. • Digitalization of Studios and Networking. • Provision of StL.
259.	Almora	Uttarakhand	• New 5 kW FM Tr. • Digitalization of Studios and Networking.
260.	Bhatwari	Uttarakhand	
261.	Bacher	Uttarakhand	
262.	Gopeshwar (Chamoli)	Uttarakhand	
263.	Khetikhan	Uttarakhand	
264.	Mussoorie	Uttarakhand	• Replacement of 10 kW FM Tr.
265.	Nainital	Uttarakhand	
266.	Pratapnagar	Uttarakhand	
267.	Pauri	Uttarakhand	
268.	Pithoragarh	Uttarakhand	
269.	Pratapnagar	Uttarakhand	
270.	Rajgarhi	Uttarakhand	
271.	Tanakpur	Uttarakhand	
272.	Uttarkashi	Uttarakhand	

1	2	3	8
273. Asansole	West Bengal		
274. Darjeeling	West Bengal		
275. Kolkata	West Bengal		<ul style="list-style-type: none"> • Replacement of 200 kW MW Tr. with DRM Tr. • Replacement of 100 kW MW Tr. with DRM Tr. • Digitalization of Studios and Networking. • Digitalization of RNU • Start of News-on-Phone Service. • New Digital Archival Centre. • Augmentation of uplink for DTH Channel
276. Kurseong	West Bengal		<ul style="list-style-type: none"> • Replacement of 1 kW MW Tr. by 10 kW FM Tr. • New 5 kW FM Tr. • Digitalization of Studios and Networking. • Digitalization of RNU • Digitalization of STL (2 nos.)
277. Murshidabad	West Bengal		<ul style="list-style-type: none"> • Replacement of 6 kW FM Tr.
278. Shantiniketan	West Bengal		<ul style="list-style-type: none"> • Digitalization of RNT.
279. Sfliguri	West Bengal		<ul style="list-style-type: none"> • Replacement of 200 kW MW Tr with DRM Tr. • Digitalization of Studios and Networking. • Provision of STL.

Statement-III

State	Studios to be Fully Digitalized	Locations of Digital Transmitters
1	2	3
Andhra Pradesh	Vijaywada	Hyderabad Vijayawada
Arunachal Pradesh	Itanagar	
Assam	Dibrugarh	Guwahati

1	2	3
	Guwahati (PPC)	
	Silchaer	
Bihar	Muzaffarpur	Patna
Chhattisgarh	Kaipur	Raipur
	Jagdalpur	
Delhi		Delhi
Goa	Panaji	
Gujarat	Rajkot	Ahmedabad
		Surat
		Vadodara
		Rajkot
Himachal Pradesh	Shimla	Kasauli
Jammu and Kashmir	Jammu	Srinagar
Jharkhand	Ranchi	Ranchi
	Daltonganj	
Karnataka	Gulbarga	Bangaluru
		Mysore
Kerala	Thrissur	Thiruvanthapuram
		Kochi
Madhya Pradesh	Indore	Indore
	Gwalior	Gwalior
		Bhopal
Maharashtra	Nagpur	Nagpur
	Pune	Pune
		Mumbai
		Aurangabad
Manipur	Imphal	
Meghalaya	Shillong	
Mizoram	Aizawl	

1	2	3
Nagaland	Kohima	
Odisha	Sambalpur	Cuttack
Punjab		Jalandhar
		Amritsar
Rajasthan		Jaipur
Sikkim	Gangtok	
Tamil Nadu		Chennai
		Kodaikanal
Tripura	Agartala	
Uttar Pradesh	Mau	Kanpur
	Varanasi	Varanasi
	Allahabad	Allahabad
	Bareilly	Bareilly
	Mathura	Lucknow
		Agra
Uttrakhand		Mussoorie
West Bengal	Jalpaiguri	Kolkata
	Shantiniketan	Kurseong
		Krishnanagar
Anadman and Nicobar Islands	Port Blair	
Chandigarh	Chandigarh	
Puducherry	Puducherry	

[English]

Smuggling of foodgrains

2662. SHRI MANISH TEWARI: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether a large quantity of foodgrains meant for Below Poverty Line (B.P.L.), Antyodaya, Jawahar Rozgar Yojana and Midday Meal Schemes have been allegedly smuggled out from Food Corporation of India

(FCI) godowns in Uttar Pradesh and other States and illegally transported to neighbouring countries;

(b) if so, whether the Lucknow bench of the Allahabad High Court had passed a detailed order directing a C.B.I. investigation into the diversion of these foodgrains to neighbouring countries;

(c) if so, the details thereof and the reaction of the Government thereto including the number of officers of the F.C.I. accused, chargesheeted or

investigated by the C.V.I. pursuant to the directions of the High Court;

(d) whether the Government of India, Ministry of Food, F.C.I. or any other agency of the Government has made any attempt to conduct any audit or enquiry into similar cases of diversion from F.C.I. godowns in other States; and

(e) if so, the details and the outcome thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) No, Madam. No such incidents of smuggling and illegal transportation of foodgrains in Uttar Pradesh and other States from F.C.I. godowns have come to the notice of F.C.I.

(b) No such Order has been received by F.C.I.

(c) to (e) Does not arise.

Pulses Under PDS

2663. SHRI SURESH ANGADI: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether only wheat and rice are being pushed through the Public Distribution System (P.D.S.) but not pulses which are major source of nutrition, in the country;

(b) if so, the details thereof and the reasons therefor along with the steps taken by the Union Government for supply of adequate quantity of pulses under P.D.S.; and

(c) if not, the quantity of pulses distributed through P.D.S. in comparison to wheat and rice during the last three years?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (c) No, Madam. Some states besides rice and wheat also distribute pulses under their Public Distribution System (P.D.S.). In so far as the Union Government is concerned, a scheme was in operation upto 30-6-2012 by which states could procure pulses through designated importing agencies with a subsidy

of Rs. 10/- per kg. The quantity of pulses imported under this scheme during the last three years, and the offtake of wheat and rice allotted under P.D.S. are as follows:

(Quantity in lakh tonnes)

Year	Pulses	Wheat	Rice
2009-10	2.50	189.91	234.12
2010-11	3.15	188.80	248.41
2011-12	1.86*	187.76	243.26

(Source: P.E.C., M.M.T.C. Ltd, S.T.C., N.A.F.E.D., N.C.C.F.; Department of Food);

* Figures as on 4-08-12

[*Translation*]

Surplus Stocks

2664. SHRI SUDARSHAN BHAGAT: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether foodgrains stocks are being held in excess of the buffer and strategic reserve norms;

(b) if so, the details thereof indicating the present status of stocks of foodgrains lying in the country against the buffer stock and strategic reserve norms;

(c) the cost for maintenance of strategic reserve and buffer stock along with the benefits derived there from during each of the last three years; and

(d) the cost of carrying additional stocks in addition to the buffer and strategic reserve for the said period along with the benefits derived there from?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) The stock of foodgrains in the Central Pool as on 1-8-2012 was 760.29 lakh tons as against the buffer norms of 319 lakh tons (includes 20 lakh tons of rice and 30 lakh tons of wheat as Strategic reserve) for July-September quarter. The stock of foodgrains in the Central Pool vis a vis minimum buffer norms for the last three years is at enclosed statement.

(c) and (d) The cost of maintenance of surplus stocks by Food Corporation of India (F.C.I.) during the last three years are as follows:-

Year	Buffer carrying (Rate in Rs./Qtl)
2009-10	405.14
2010-11	408.42
2011-12 (RE)	483.88

So far as benefits derived from additional stocks are concerned, the Government of India has utilized

the additional stocks for making additional allocations under Targeted Public Distribution System (T.P.D.S.) to the States/Union Territories (UTs) for supplying additional foodgrains to the beneficiaries. Further allocation have also been made under Open Market Sales Schemes (Domestic) in order to make sufficient availability of foodgrains in the open market at competitive prices.

Statement

Stock Position of Wheat and Rice in the Central Pool Vis a Vis Minimum Buffer Norms

(In lakh tons)

As On	Wheat		Rice		Total	
	Minimum buffer norms	Actual stock	Minimum buffer norms	Actual stock	Minimum buffer norms	Actual stock
1	2	3	4	5	6	7
1-4-2009	70.00	134.29	142.00	216.04	212.00	350.33
1-7-2009	201.00	329.22	118.00	196.16	319.00	525.38
1-10-2009	140.00	284.57	72.00	153.49	212.00	438.06
1-1-2010	112.00	230.92	138.00	243.53	250.00	474.45
1-4-2010	70.00	161.25	142.00	267.13	212.00	428.38
1-7-2010	201.00	335.84	118.00	242.66	319.00	578.50
1-10-2010	140.00	277.77	72.00	184.44	212.00	462.21
1-1-2011	112.00	215.40	138.00	255.80	250.00	471.20
1-4-2011	70.00	153.64	142.00	288.20	212.00	441.84
1-7-2011	201.00	371.49	118.00	268.57	319.00	640.06
1-10-2011	140.00	314.26	72.00	203.59	212.00	517.85
1-1-2012	112.00	256.76	138.00	297.18	250.00	553.94
1-4-2012	70.00	199.52	142.00	333.50	212.00	533.02
1-7-2012	201.00	498.08	118.00	307.08	319.00	805.16

Buffer norms include Food Security Reserve of 30 lakh tons of wheat from 1-7-2008 and 20 lakh tons of rice from 1-1-2009 onwards

[English]

Survey by Intach/ASI

2665. SHRI SAMEER BHUJBAL: Will the Minister of CULTURE be pleased to state:

(a) whether any survey has been conducted by the Indian National Trust for Art and Cultural Heritage

(I.N.T.A.C.H.) or the Archaeological Survey of India (A.S.I.) in the last three years across the country regarding the present status of monuments;

(b) if so, the details thereof;

(c) whether a number of monuments were found to be in dilapidated conditions;

(d) if so, the corrective measures taken by the Government for renovating these monuments and the amount estimated to be spent thereon; and

(e) the time by which such monuments are likely to be renovated?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) and (b) Indian National Trust for Art and Cultural Heritage (I.N.T.A.C.H.) has informed that it has conducted surveys of monuments and heritage buildings in various States. The details are given in the enclosed statement.

(c) to (e) Monuments of national importance protected by the Archaeological Survey of India are regularly monitored and surveyed and they are in a good state of preservation. I.N.T.A.C.H. has found unprotected monuments in various States in different levels of conservation. Conservation work of protected monuments is a continuous process and hence no time limit can be specified. A.S.I. has a scheme for funding of conservation work of unprotected monuments which are less than hundred years old. The allocation for the current financial year under this scheme is Rs. 22.00 lakhs.

Statement

Survey of Monuments And Heritage Buildings Conducted By The Indian National Trust For Art And Cultural Heritage (Intach) In The Last Three Years Across The Country

Sl.No.	State	Listing of Heritage Building And Monuments	Year
1	2	3	4
1.	Andhra Pradesh	Conservation Management Plan Proposal for Conservation and Adaptive Reuse of Golden Threshold, Hyderabad (University of Hyderabad)	2012
		Proposal for restoration and repairs of Nizamia Tibbi College and Nizamia General Hospital, Hyderabad	2011
		Preparation of Heritage Bye Laws for the Prohibited and Regulated Areas of A.S.I. Protected Monuments-Charminar, Hyderabad	2012
2.	Delhi	Documentation - Project Report on Cultural Impact Assessment Salimgarh Fort	2011
		Report on Conservation and Up-gradation of C.A.O. (Const.) Office complex of Railway, Kashmere Gate	2011
		Conservation Plan for I.A.R.I. building, PUSA.	2012
3.	Goa	Conservation of the St. Estevam Fort, Juvem, Tiswadi	2012
		Preparation of Heritage Bye Laws for the Prohibited and Regulated Areas of A.S.I. Protected Monuments-Churches and Convents of Old Goa	2012

1	2	3	4
4.	Gujarat	Preparation of Heritage Bye Laws for the Prohibited and Regulated Areas of A.S.I. Protected Monuments-Dwarkadhish Group of Temples, Dwarka	2012
		Preparation of Heritage Bye Laws for the Prohibited and Regulated Areas of A.S.I. Protected Monuments-Sarkhej Roza, Ahmadabad	2012
5.	Haryana	Preparation of Heritage Bye Laws for the Prohibited and Regulated Areas of A.S.I. Protected Monuments-Baoli of Ghaus Ali Khan, Farrukh Nagar	2012
6.	Himachal Pradesh	Conservation and Restoration Detailed Project Report for Yarrows, Shimla	2009
		Conservation proposal for Restoration of Shri Dei Ji Sahiba Mandir Complex, Paonta Sahib	2012
7.	Jammu and Kashmir	Listing of Heritage buildings and monuments of Jammu City	2010
		Listing of Heritage buildings and monuments of Rajouri District	2010
		Integrated Development Plan for Likir Village, District Leh (Ladakh)	2011
		Conservation and Development Plan for Buddhist Monastery, Mangyu, District Leh (Ladakh)	2009
		Conservation report of two armed Maitreya Shrine (Chamba Lhakhang) and Avalokiteshvara Shrine (Chenrezig Lhakhang) Mangyu Gompa, Ladakh	2010
		Conservation report of four armed Maitreya Temple (Chamba Lhakhang) Mangyu Gompa, Ladakh	2009
		Post flood damage assessment of Heritage Site in Ladakh	2010
		Conservation of 11th Century Chorten at Mangyu, Leh (Ladakh)	2011
8.	Jharkhand	Detailed Project Report on Conservation and Restoration of Old Birsa Munda Jail at Ranchi	2012
		Detailed Project Report for Pithoria Mosque in Ranchi	2012
		Detailed Project Report for Historic structures-Mint/Taksal, Maina Bibi's Tomb, Talao, Sangidalan and Holil Rajmahal at Sahibganj	2012

1	2	3	4
9.	Karnataka	Preparation of Heritage Bye Laws for the Prohibited and Regulated Areas of A.S.I. Protected Monuments- Cheluvanarayana Swamy Temple, Melkote	2012
10.	Punjab	Listing of Heritage buildings and monuments of Walled city Amritsar	2009
		Restoration and Conservation of Old Secretariat Building, Faridkot	2009
		Detailed Project Report for Conservation of Royal Samadhi of Kapurthala Maharani Bahadurpur District Hoshiarpur	2012
		Detailed Project Report for Conservation and Restoration of Maharaja Duleep Singh, Bassian Kothi at Ludhiana	2012
11.	Rajasthan	Listing of Heritage buildings and monuments of Jaisalmer City	2009
		Listing of Heritage buildings and monuments of Bundi	2009
		Documentation for Conservation of Bhawal di Baoli, Bundi	2009
12.	Tripura	Conservation and Design Report for Development of the Old Palace as Cultural Museum at Old Agartala	2009
13.	Uttar Pradesh	Listing of Heritage buildings and monuments of Varanasi	2010
		Conservation Plan for St. Mary's Church, Varanasi	2009
		Detailed Project Report for conservation of Chet Singh Ghat as Cultural Centre, Varanasi	2009
		Detailed Project Report of Dasashwamedh Cultural Quarter	2009
		Urban Heritage Rejuvenation and Management Plan, Varanasi	
		Heritage Development Plan for Panchkroshi Yatra Marg, Varanasi	2009
		Detailed Project Report for Conservation and Development of Heritage Sites at Tripolia Ghat Palace, Jagannath Temple and Assi Ghat, Varanasi	2009
		Detailed Project Report for Heritage Development Plan for Varanasi Pilot Project, Phase-I, Dasashwamedh Cultural Quarter	2009
		Urban Heritage Rejuvenation and Management Plan	
		Detailed Project Report for conservation and adaptive reuse of R.B.I (Currency) building, Kanpur	2012
		Detailed Project Report for restoration of Ganga Mahal, Varanasi	2012

1	2	3	4
		Project Proposal for Conservation of Bageshwar Temple Complex, Agra	2011
		Heritage Conservation plan for Braj Bhoomi	2012
		Preparation of Heritage Bye Laws for the Prohibited and Regulated Areas of A.S.I. Protected Monuments-Jugalkishore Temple, Vrindavan	2012
14.	West Bengal	Preparation of Heritage Bye Laws for the Prohibited and Regulated Areas of A.S.I. Protected Monuments-Currency building at B.B.D. B.A.G., Kolkata	2012

Extremist Activities in N.E.R.

2666. SHRI RAMEN DEKA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the progress of peace talks with insurgent groups i.e. U.L.F.A., N.D.F.B. in Assam;

(b) whether the Government of India is taking any step to curb C.P.I. (Maoist) activities in the North Eastern Region; and

(c) if so, the details thereof?

The MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) In Assam, while tripartite dialogue is presently underway with United Liberation Front of Asom (U.L.F.A.), a faction of U.L.F.A. led by Paresh Barua still continues to oppose the peace process. Besides, Tripartite talks with National Democratic Front of Boroland/Progressive (N.D.F.B-P.) are continuing. Government of India's Representative has also been authorized to initiate process of peace talks with N.D.F.B. (Ranjan Daimary Group).

(b) and (c) As reports, Communist Party of India (Maoist) has been trying to forge links with some groups of North Eastern Region including Assam. State Governments of North-Eastern States have been sensitized in this regard.

Violation of Conditions by D.M.S. Booth Operators

2667. SHRI S. ALAGIRI:

SHRIMATI RAMA DEVI:

Will the Minister of AGRICULTURE be pleased to state:

(a) the criteria and conditions for operating booths under the Delhi Milk Scheme (D.M.S.);

(b) the number of cases of violation of conditions by the operators of D.M.S. booths came into the notice of the Government during each of the last three years and the current year; and

(c) the action taken by the Government against the violators in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) The criteria and conditions for operating booths under the Delhi Milk Scheme is given in the enclosed statement.

(b) The number of cases of violation of conditions by the operators of D.M.S. booths that came to the notice during last three years and the current year are given below:

Sl.No.	Year	No. of cases of violation of condition
1.	2009-10	10
2.	2010-11	05
3.	2011-12	26
4.	2012-13	31

(Upto 23rd August, 12)

(c) Concessionaireship has been cancelled in 22 cases including 3 numbers of booths which have been sealed by D.M.S. In the remaining cases show-cause notices have been issued to the defaulters.

Statement

Criteria and Conditions for Operating D.M.S. Booths

An agreement is finalized between Delhi Milk Scheme (D.M.S.) and the Concessionaire in which D.M.S. sells milk and milk products to the concessionaires at discounted rate and the same is delivered by D.M.S. at milk booth for sale at M.R.P. by the concessionaire to the general public in accordance with the guidelines laid down by D.M.S.

The sale price of milk and milk products and the discount applicable to the concessionaires is decided by the Government of India from time to time.

2. The agreement is finalized on following terms and conditions:

- (i) The concessionaire shall use the milk booth with the facilities only for the purpose of vending and storing D.M.S. milk and/or other milk products to be supplied by the D.M.S. for further sale of the same to the public. The concessionaire shall not use the said milk booth for any other purpose except as directed by D.M.S.
- (ii) The Concessionaire shall not have any right, title or interest over the milk booth and other items provided/to be provided in the milk booth from time to time and shall not claim any right whatsoever in respect of the milk booth or any part thereof by way of tenancy, sub-tenancy or otherwise whatsoever shall

not alienate the milk booth, machinery, equipment and other items provided by D.M.S. either by way of partnership, mortgage, sale, gift, attachment or in any other manner whatsoever. The Concessionaire shall not under any circumstance make any additions, alterations, modifications or change in the moveable/immovable property and other fixtures of the milk booth.

The Agreement is a commercial agreement and not one of the employment and the Concessionaire shall not be selling milk for and on behalf of the D.M.S. or as its agent, servant employee or in any other capacity but he will be doing so on his own behalf and the owner of the milk. The concessionaire shall therefore, not be entitled to rights, privileges, benefits etc. which are extended to the employees of the D.M.S.

- (iii) That possession and control of the milk booth as also other property movable/immovable of the milk booth shall be with the D.M.S. except milk and other products purchased by the concessionaire and the D.M.S. shall always have the right to enter the milk booth and take over charge thereof at any time without assigning any reason and without any intimation to the Concessionaire.
- (iv) The Concessionaire shall keep only D.M.S. milk and/or milk product and other authorized items provided/to be provided by the D.M.S. from time to time to the Concessionaire. The Concessionaire shall not keep sale proceeds of milk and/or other products of the booth or any other cash or valuable either belonging to him and/or to others in the booth after close of vending hours.
- (v) The Concessionaire shall keep proper record of the dockets and other inventories received from D.M.S. from time to time.
- (vi) The D.M.S. will assist the Concessionaire in getting electricity and water connections for which only development charges will be paid by the D.M.S. and consumption charges will

be borne by the concessionaires.

- (vii) The Concessionaire shall be responsible for payment of electricity and water charges as per the bills sent by D.V.B./D.M.S./N.D.M.C./D.J.B. (ii) payment of any tax for which he is legally liable to pay and (iii) the Concessionaire, if desired, and after prior written approval of D.M.S., may take the telephone connection at his own cost and the bills shall be paid by him.
- (viii) The Concessionaire shall not use himself or allow any other person to use the milk booth, items and the facilities provided therein including electricity, water etc. for the purpose other than for running the milk booth. If any misuse is noticed, the D.M.S. shall terminate the agreement and the Concessionaire shall pay the damages for misuse of the booth @ Rs. 300/- per day for the entire period.
- (ix) The Concessionaire/Representatives shall hand over the milk booth and or other property to the D.M.S. Representative in good and working condition either immediately on the expiry of the terms of the agreement or on termination of the agreement as the case may be. In case of damage, loss, theft, etc. to the milk booth and or other property items provided by the D.M.S. at the booth due to any other reason whatsoever or if the Concessionaire either refuses or neglects to return the said property and/or items, the D.M.S. shall recover the loss, damage, or cost thereof as the case may be. The decision of D.M.S. as to the amount to be recovered in this regard shall be final and binding on the Concessionaire.
- (x) The concessionaire shall be responsible for taking good and proper care in handling the milk booth and items provided/to be provided by D.M.S. to the Concessionaire from time to time. The Concessionaire shall bring defects damage/loss in respect of the said property and/or any items to the notice of D.M.S. promptly which shall be got repaired

through D.M.S. only and the expenditure incurred thereon shall be met by the Concessionaire. The concessionaire shall not under any circumstances whatsoever repair the same himself or get the same repaired through some other person. The decision of the D.M.S. as to whether the fault was of the Concessionaire or not as also the expenses incurred by the D.M.S. in this regard shall be final and binding on the Concessionaire.

- (xi) The Concessionaire shall maintain proper record of the transactions at the milk booth as specified and prescribed by the D.M.S. from time to time and will settle the discrepancies if any on monthly basis. The Concessionaire shall not make any additions or alterations in the record maintained by him without prior written approval of the authorized officer of D.M.S. and the changes shall be got countersigned by the approving authority.
- (xii) The Concessionaire shall keep the empty crates properly cleaned before exchanging them with crates containing milk in polypacks. The crates of milk in polypacks shall be stored in the cold store under proper temperature while receiving the supply.
- (xiii) The Concessionaire shall be responsible to arrange, provide, install and maintain suitable refrigeration system at its own cost with prior consultation and written approval of the D.M.S. The Concessionaire shall ensure that the refrigeration system functions properly at all times to ensure the maintenance of proper quality of milk and milk products.
- (xiv) In the event of breakdown of the refrigeration system at the milk booth or prolonged power failure, the Concessionaire shall shift the balance unsold milk in polypacks, if any, to the appropriate location by making his own arrangements so that quality of milk does not get spoiled/deteriorated. He shall not under any circumstance sell milk/milk products which have become unfit for human

consumption/public distribution. The liability of any such loss shall be to his account.

- (xv) The Concessionaire shall pay the full and correct sale price of milk and/or milk products sold/delivered at the milk booth before taking delivery of the same by Cash.
- (xvi) The Concessionaire shall ensure that proper indent of normal requirement of various items as per the demand/requirement of the customers is given to the D.M.S. a day prior to the next day's requirement in all respects for each item.
- (xvii) The Concessionaire shall be free to collect the samples of milk in the proper manner at the time of sale of milk to him before taking the delivery in the presence of the delivery staff of the D.M.S. and test the same independently by keeping testing equipment at his own cost at the said milk booth or get the samples tested free of cost by the D.M.S. staff in the D.M.S. laboratory with its testing equipment for the satisfaction of the Concessionaire before effecting the sale of milk by the Concessionaire to the public. Once the milk is sold by the D.M.S. to the Concessionaire at the said booth, the title of milk so sold will immediately pass to the Concessionaire. He shall maintain the same quality of milk so sold by the D.M.S. for further selling the same to the public.
- (xviii) The Concessionaire, in case either refuses to accept his daily normal requirement of milk or accept less quantity of milk than the normal requirement of milk and there is complaint from the customers regarding non availability/and/or short availability of milk, the D.M.S. shall terminate the agreement forthwith without any notice, if the complaint is found to be genuine or the reasons/explanation given by the Concessionaire is not found satisfactory by D.M.S.
- (xix) The Concessionaire shall sell milk supplied by the DMS only from the said booth and under the circumstances whatsoever not sell

any other type of milk other than the D.M.S. milk either directly or through any other party from the booth. The Concessionaire shall also not sell milk to anyone for further sale of the same under any circumstances whatsoever. The Concessionaire shall not convert the milk so sold by the D.M.S. in any other form and sell the same to public without prior approval of D.M.S.

- (xx) The Concessionaire shall himself operate the milk booth except in cases, such as sudden illness, accident, periodic rests, etc. when he could, with prior written approval of D.M.S., authorize suitable and major person properly trained to sell milk as the representative of Concessionaire at the risk, cost and responsibility of the Concessionaire. The Concessionaire for all acts and/or omissions of such representatives/person in connection with or concerning the operation of the booth shall be liable for such representative person as per the provisions of the agreement. The Concessionaire shall, before entrusting the working of the shop to the representative explain the terms and conditions of the agreement to the representative who will also strictly comply with the same.
- (xxi) There shall be no variation/deterioration in the quality of milk sold by the Concessionaire as compared to the quality of milk sold by the D.M.S. to the Concessionaire. The Concessionaire shall not use any improper/short vending or short measure. The Concessionaire shall confirm to the provisions of P.F.A. Act and Weights and Measure Packaged Commodities Act and its Rules. The decision of the D.M.S. in this regard shall be final and binding.
- (xxii) The Concessionaire shall allow the Municipal and others statutory and/or administrative authority's inspection/collection of samples of milk and checking of quality and/or quantity of milk. The Concessionaire shall intimate the D.M.S. immediately regarding collection of samples and/or checking of the quantity

of the above concerned authorities. The Concessionaire shall also be liable for any action that may be taken against him by the concerned authorities as per Municipal and other laws, statutory and/or administrative rules and regulations, bye laws, orders etc. in force from time to time in this regard. Without prejudice to any action taken by the concerned authorities, the D.M.S. shall terminate the agreement forthwith without any notice in the event of breach of any statutory rules and procedure.

- (xxiii) The Concessionaire will ensure proper display of products and cleanliness of the booth at the time of retail out let operation, as per the instructions issued by D.M.S. from time to time. The representative(s) of the D.M.S. shall have the right to inspect at any time the cleanliness of the booth conforming to the standards of cleanliness prescribed by the D.M.S.
- (xxiv) The Concessionaire shall sell milk only through the procedure prescribed by D.M.S. from time to time as intimated to him. The D.M.S. may prescribe the procedure to regulate/push up the sale of milk and milk products and other items from time to time in order that the Concessionaire should sell all the items acceptable to the customers/public. The Concessionaire shall have to adhere to the procedure laid down by the D.M.S. from time to time.
- (xxv) The Concessionaire shall sell milk to the public on the principle of first come first serve against cash payment only and shall ensure that there is no disorderliness at the booth during the vending hours or in the presence of the Concessionaire at the booth. The Concessionaire shall not under any circumstances whatsoever, take advance from the public and/or reserve the right to sell milk to them in preference to others.
- (xxvi) The Concessionaire shall obtain Health/Trade license in his own name and at his own cost from the competent local Municipal

Authorities and Comply with other requirement as per their rules and regulations in force from time to time for selling milk and/or milk products. The Concessionaire shall, at his own cost, comply with all the legal and other requirements in connection with sale of milk and milk products through the booth or matters connected therewith or incidental thereto.

- (xxvii) The Concessionaire shall maintain proper records at the booth as specified and prescribed by the D.M.S. from time to time and will make them available as and when required by the D.M.S./D.M.S. representative for inspection and/or retention for any duration.
- (xxviii) The Concessionaire shall show utmost courtesy to the customers at all times. The Concessionaire shall also ensure that there are no complaints from the public in connection with or concerning and/or the non compliance/violation of any of the terms and conditions of the agreement. The Concessionaire shall make available the suggestion book to the customer(s) for recording their suggestions/complaints. Concessionaires under any circumstances shall not refuse to give Suggestion Book to the customer(s). The decision on such complaints by D.M.S. shall be final and binding on concessionaire.
- (xxix) The Concessionaire shall be polite and courteous while dealing with the D.M.S. officials/representatives at all times.
- (xxx) The Concessionaire shall not under any circumstances adopt any unfair means in manipulating the inventory of the booth for the purpose of causing wrongful loss to the D.M.S. and/or wrongful gain to the Concessionaire.
- (xxxi) The Concessionaire shall not sell milk in bulk to any customer without the prior permission in writing of the D.M.S.. The D.M.S. shall have the right to prescribe in

writing from time to time the maximum number of pouches that can be sold to a customer at time in connection with sale of milk.

- (xxxii) The Concessionaire shall not under any circumstance whatsoever, keep any type of milk in the Booth whether sold or otherwise for and on behalf of any one except the milk so sold by the D.M.S. to the Concessionaire and meant for further sale to the public. Any other milk so found in the booth shall be deemed to have been kept by the Concessionaire for the purpose of sale.
- (xxxiii) The Concessionaire shall not under any circumstances allow any outside agency/person to stick any type of posters, leaflets or any advertising material of any nature on the booth. The Concessionaire shall also not undertake either on his own behalf of any one distribution of such posters etc. at the booth.
- (xxxiv) The Concessionaire shall not either himself or allow others to smoke, drink liquor, take other intoxicants or indulge in any illegal unlawful or immoral act at the Booth. The Concessionaire shall also not allow either himself or allow others to indulge in political activities and undesirable propaganda while at the booth.
- (xxxv) The Concessionaire shall not refuse to accept and acknowledge communication(s) addressed to the Concessionaire by the D.M.S. either sent by post/or in person or by the representative of D.M.S. at the booth address and/or at his known address.

3.0 The D.M.S. shall be responsible for the following:

- (i) The possession and control of the said milk booth as also other property moveable/ immovable of the said milk booth shall be with the D.M.S. and the D.M.S. shall always have the right to enter the said milk booth and take over charge thereof at any time

without assigning any reason and without any intimation to the Concessionaire

- (ii) The D.M.S. shall provide locks for the said milk booth and retain keys of such locks and the Concessionaire shall be given duplicate keys thereof. The Concessionaire shall use the locks so provided by the D.M.S. for the use at the said milk booth.
- (iii) The D.M.S. shall meet expenditure for normal maintenance and upkeep of the milk booth and other items provided for keeping the Milk Booths in working condition as also any tax levied on the Milk Booths, which is legally the liability of the D.M.S.
- (iv) The D.M.S. may install at the booth any equipment which may deem necessary for the efficient working of the booth from time to time and all such equipment will be property of the D.M.S.. The D.M.S. or its representative shall have the right to remove any particular equipment installed in the booth without notice and without assigning any reason to the Concessionaire.
- (v) The D.M.S. will sell milk/or milk products to the Concessionaire at the sale price fixed/to be fixed by the D.M.S. and the Concessionaire shall sell the same to the public at the sale price fixed/to be fixed by the D.M.S. from time to time.
- (vi) The D.M.S. will sell the specified quantity of milk and/or other products or part thereof, at its sole discretion to the Concessionaire during any time for the purpose for further sale to the public. The D.M.S. will try to meet the demand of the specified quantity of milk and/or other products of the Concessionaire but the Concessionaire has no right whatsoever to claim any loss, compensation, damages etc. for non-supply, short supply, delay in the supply of milk and/or other products due to any reason whatsoever for any duration.
- (vii) Due to the reasons beyond the control of the D.M.S., e.g. natural calamity, fire, strike by the employees, lock out, lay off, break

down of machinery, modernization/expansion of Plant, non availability/inadequate availability of milk etc., the D.M.S. shall have the absolute right to suspend supply of milk to the Concessionaire for any duration. In such case, the Concessionaire shall have no right to claim any compensation/damage/loss etc. in connection with or concerning suspension of supply of milk to the Concessionaire.

- (viii) The D.M.S. will supply milk and/or other products of the requisite quality accompanied, if necessary, by a certificate to this effect. The Concessionaire shall issue the receipt under his signatures indicating the quality and quantity of milk supplied to and received by him as also details of payment made by him in this regard.
- (ix) The D.M.S. shall have the right to inspection and collecting the samples of milk and other products and checking of its quality and/or quantity vended/or be vended by the Concessionaire at any time. In case the Concessionaire refuses to get the vending quantity checked and refused to give the samples and/or refuses to comply with the requirement of sealing the samples of milk or other products to the D.M.S. representatives in this regard, the D.M.S. shall terminate the agreement forthwith.
- (x) After the delivery of various items by the D.M.S. viz. milk, milk in polypacks and/or milk products to the Concessionaire, the D.M.S. shall not take back any said item due to any reasons whatsoever. However, the Concessionaire shall have the right and can exchange any leaky packets or any other items found to be damaged or defective at the time of taking over the delivery of such items from the D.M.S.
- (xi) The D.M.S. reserves the right to increase or decrease the number of booths in any area at any time without assigning any reason and without prior notice to any Concessionaire. The D.M.S. also reserves the right to effect sales in any other mode/

channels in the area where the sale or D.M.S. milk is being affected by the Concessionaire or in the contagious areas and in such event the Concessionaire shall not have any objection whatsoever and shall also not have any right to loss, compensation, damage etc. from D.M.S. on any account whatsoever.

4. That at the time of execution of the Agreement, with D.M.S. the concessionaire shall make security deposit of Rs.10,000/-, Rs.14,000/- Rs.28,000/- or amount equal to the value of three days supply plus Rs.10,000/- security against electricity connection in the form of F.D.R. issued by Nationalized Bank in favour of GM, D.M.S.. The concessionaire shall also furnish the surety Bond from two respectable persons of sound financial background in the form acceptable to the D.M.S. for an amount of Rs.20,000 each and sureties shall be jointly and severally responsible for the due performance and observance of terms and conditions of the agreement by the Concessionaire. The Concessionaire shall also submit Nomination Form, duly filled in the prescribed proforma. In the event of death of the Concessionaire, D.M.S. shall pay the amount as per Clause of Agreement to the nominees in accordance with the nomination form.

5. If the Concessionaire commits breach of any of the terms and conditions of this Agreement or in any way acts against the interest of the D.M.S. or acts in any manner which may adversely affect the D.M.S.'s business or reputation or commits any act which is incompatible with the provisions of the Agreement, the D.M.S. shall terminate the Agreement forthwith without any notice assigning any reason. The findings of GM, D.M.S., in this regard shall be final.

6. Either party shall have the right to terminate the agreement anytime during the currency of the agreement by giving ten days notice.

7. The D.M.S., on the request of the Concessionaire, may at its sole discretion, renew the agreement on year to year basis. However, no reasons shall be required to be mentioned.

8. On the termination of the agreement or on the expiration of the terms of the agreement, the D.M.S.

has the right to take over the charge of the milk booth either from the Concessionaire and/or from the representative of the Concessionaire as the case may be. In case either the Concessionaire or his representative, who is supposed to be present in the milk booth at the time of taking over the charge of the milk booth refuses to hand over the charge, the D.M.S. shall take over the charge of the milk booth. The inventory of items prepared in the absence of Concessionaire or his representative shall be final and binding on the Concessionaire and no claim whatsoever about the items shall be entertained by the D.M.S. under any circumstances whatsoever.

9. All disputes and differences out or in any way touching or concerning to the agreement, whatsoever shall be referred to the sole Arbitration of the General Manager, D.M.S., or his nominee. It will be no objection to any appointment that the General Manager, or the person appointed by him is a Government Servant who had to deal with the matters to which the agreement relates and that in the course of his duties, as such Government Servant he had expressed views in respect of all or any of the matter in disputes or differences. The award of the General Manager, D.M.S., or; the Arbitrator so appointed shall be final and binding on the parties to agreement.

10. It is a term of the agreement that in the event of the Sole Arbitrator to whom the matter is originally referred being transferred on vacating his office or any other reason, his successor in office shall be deemed to have been appointed, the Arbitrator in accordance with the terms of the agreement. He shall be entitled to proceed with references from the stage at which it was left by his predecessor and the provision of this clause shall apply.

To all such proceedings, the provision of Indian Arbitration and Conciliation Act, 1996 shall apply. The venue of the Arbitration proceedings shall be at New Delhi.

Ecologically Suitable Farming Methods

2668. DR. M. JAGANNATH: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has constituted an

expert panel to study and recommend on the farming practices in the Western Ghats;

(b) if so, the details thereof;

(c) whether the said expert panel has recommended urgent curtailment of the disastrous farming practices in the Western Ghats;

(d) if so, the details thereof along with the other recommendations of the said panel; and

(e) the measures being contemplated by the Government to promote ecologically suitable farming methods in the area?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) In view of the environmental sensitivity and ecological significance of the Western Ghats region and the complex interstate nature of its geography, as well as possible impacts of climate change on this region, the Ministry of Environment and Forests Government of India has constituted, by an order dated 4th March 2010, a Western Ghats Ecology Expert Panel (W.G.E.E.P.).

The panel has been asked to perform the following functions:

(i) To assess the current status of ecology of the Western Ghats region.

(ii) To demarcate areas within the Western Ghats Region which need to be notified as ecologically sensitive and to recommend for notification of such areas as ecologically sensitive zones under the Environment (Protection) Act, 1986. In doing so, the Panel shall review the existing reports such as the Mohan Ram Committee Report, Hon'ble Supreme Court's decisions, recommendations of the National Board for Wildlife and consult all concerned State Governments.

(iii) To make recommendations for the conservation, protection and rejuvenation of the Western Ghats Region following a

comprehensive consultation process involving people and Governments of all the concerned States.

- (iv) To suggest measures for effective implementation of the notifications issued by the Government of India in the Ministry of Environment and Forests declaring specific areas in the Western Ghats Region as eco-sensitive zones under the Environment (Protection) Act, 1986.
- (v) To recommend the modalities for the establishment of Western Ghats Ecology Authority under the Environment (Protection) Act, 1986 which will be a professional body to manage the ecology of the region and to ensure its sustainable development with the support of all concerned states.
- (vi) To deal with any other relevant environment and ecological issues pertaining to Western Ghats Region, including those which may be referred to it by the Central Government in the Ministry of Environment and Forests.

(c) and (d) The recommendation of the expert panel on Agriculture, Animal Husbandry and Fisheries are as follows:-

Agriculture: Promote organic agricultural practices, introduce incentive payments for sequestration of carbon in soils, introduce incentive payments for maintenance of select traditional cultivars, encourage participatory breeding programmes to improve productivity of traditional cultivars, encourage precision agricultural practices. No G.M.O.s. Phase out all use of chemical pesticides/weedicides and chemical fertilizers within five to ten years.

Animal Husbandry: Introduce incentive payments as "conservation service charges" for maintenance of land races of livestock, redeploy subsidies for chemical fertilizers towards maintenance of livestock and production of biogas and generation of organic manure.

Fisheries: Strictly control use of dynamite and other explosives to kill fish, Provide fish ladders at all reservoirs, Introduce incentive payments as "conservation service charges" for maintenance of

indigenous fish species in tanks under control of Biodiversity Management Committees or Fishermen's co-operatives, monitors and control trade in aquarium fishes with the help of Biodiversity Management Committees.

(e) The Panel has since submitted its report to the Ministry of Environment and Forest. In order to examine the Western Ghats Ecology Expert Panel Report in a holistic and multidisciplinary fashion, the Ministry has constituted a High Level Working Group under the Chairmanship of Dr. K. Kasturirangan, Member (Science), Planning Commission.

Usage of Pesticides in Fisheries

2669. SHRI M. K. RAGHAVAN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that the usage of pesticides for preserving fishes including dry fish has been increased manifold; and

(b) If so, the action taken by the Government to stop the usage of pesticides in fisheries?

THE MINISTER OF STATE IN THE MINISTRY AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) and (b) The Department of Animal Husbandry, Dairying and Fisheries, Ministry of Agriculture has received no reports regarding the usage of pesticides for preservation of fishes in the country.

[Translation]

Agriculture Technology Management Agency

2670. SHRI HUKMADEO NARAYAN YADAV: Will the Minister of AGRICULTURE be pleased to state:

(a) the main activities of the Agriculture Technology Management Agency;

(b) the number of districts covered in each State/UT at present by this agency;

(c) whether there exists any convergence between this agency and Krishi Vigyan Kendras in field of agricultural research and development;

(d) if so, the details thereof; and

(e) the steps taken/proposed to be taken by the Government to revitalize this agency to serve the farmers in an effective manner?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI. HARISH RAWAT):
(a) The Agricultural Technology Management Agency (A.T.M.A.) is responsible for coordination and management of agricultural extension related work in the district.

The main activities of A.T.M.A. are (i) organizing farmer trainings, demonstrations and exposure visits, (ii) mobilizing farmers groups and building their capacity, (iii) strengthening farm information support through Kisan Melas, Exhibitions and Print/ Electronic Media, (iv) promoting farmer to farmer extension through Farm Schools and (v) supporting Krishi Vigyan Kendras (K.V.K.s) for technology backstopping.

(b) At present ATMAs have been established in 614 districts in 28 States and 3 UTs. State-wise details are given in the enclosed statement-1.

(c) Yes, Madam.

(d) Modified A.T.M.A. Scheme provides for active involvement of K.V.K.s not only in preparation of Strategic Research and Extension Plan (S.R.E.P.) in each district but also in implementation of various technology testing and farmers training programmes in the field. K.V.Ks are represented in A.T.M.A. Governing Board and A.T.M.A. Management Committee at District level. K.V.K. experts also attend meetings of Block Technology Team (B.T.T.) at Block level. The K.V.K. Scientists technically advise the B.T.T. and also actively involved in preparation of Block Action Plans (BAPs), specially with regard to research related issues/ gaps and strategies. A copy of the detailed guidelines for achieving effective Research-Extension-Farmers (R.E.F.) linkages is enclosed as statement-II. Further, in order to ensure effective convergence between research and extension, a joint circular signed by the Secretary (D.A.R.E.) and DG (I.C.A.R.) and the Secretary (A and C) was issued to all stakeholders in January, 2011. Operative portion of this circular is enclosed as statement-III.

(e): The Government has been trying its utmost to strengthen A.T.M.A. In fact, the National Mission on

Agricultural Extension and Technology announced in this year's budget is proposed to focus on disseminating timely information and appropriate technology through the structure of A.T.M.A. and Block Technology Teams. Restructuring and strengthening of agricultural extension machinery is proposed to be a judicious mix of extensive physical outreach of personnel, enhancement in quality through domain experts and regular capacity building, interactive methods of information dissemination, Public Private Partnership and pervasive and innovative use of I.C.T./ Mass Media. The extension personnel will not only be deployed, but it will also be ensured that they are physically present in their assigned Panchayats on due days and actually mingle with the farmers to provide customized solutions based on local needs. Entrepreneurs in private sector, agri-business companies and experts in NGOs also need to be involved in a big way.

Statement-I

State-wise List of A.T.M.A. set-up

S.No.	Name of State	Number of A.T.M.A. set-up
1	2	3
1.	Andhra Pradesh	22
2.	Bihar	38
3.	Chhattisgarh	18
4.	Delhi	1
5.	Goa	2
6.	Gujarat	26
7.	Haryana	21
8.	Himachal Pradesh	12
9.	Jammu and Kashmir	22
10.	Jharkhand	24
11.	Karnataka	30
12.	Kerala	14
13.	Madhya Pradesh	50
14.	Maharashtra	33
15.	Odisha	30

1	2	3
16.	Punjab	20
17.	Rajasthan	33
18.	Tamil Nadu	31
19.	Uttaranchal	13
20.	Uttar Pradesh	75
21.	West Bengal	19
22.	Arunachal Pradesh	16
23.	Assam	14
24.	Manipur	9
25.	Mizoram	8
26.	Meghalaya	7
27.	Nagaland	11
28.	Sikkim	4
29.	Tripura	8
30.	Andaman and Nicobar	1
31.	Puducherry	2
Total		614

Statement-II

Guidelines to Institutionalise Effective Research-Extension Linkages under A.T.M.A. Scheme

Introduction

The revitalized extension system promoted under A.T.M.A. Programme provides for a mechanism to support local research and training/ H.R.D. Needs of extension functionaries belonging to both governmental and non-governmental sectors. One of the activities undertaken by A.T.M.A. is to prepare Strategic Research and Extension Plan (S.R.E.P.), which consists of detailed information about existing farming systems in the district and research-extension training gaps required to be filled up so as to undertake only those extension activities which are needed by the farmers in the district. S.R.E.P. is prepared at the district level through bottom-up participatory process with full participation of all stakeholders including farmers and their representatives at different level. Extension Officers of agriculture and allied departments as well as K.V.Ks

and other research institutions shall actively participate in preparation of S.R.E.Ps.

2. Since the S.R.E.P. preparation has full involvement of K.V.Ks and other research institutions in the district/ state, the local researchable issues which emanate from S.R.E.Ps are also firmed up in consultation with K.V.Ks/ Research Institutions. It is, however, felt that the action on these researchable issues is either delayed inordinately or does not start at all resulting in weak Research-Extension-Farmer Linkage. This situation usually arises due to absence/ lack of well defined mechanism for flow of funds from A.T.M.A. to K.V.Ks and back flow of information/ action from K.V.Ks to A.T.M.A.

3. In order to understand the mechanism of linkages at district level between A.T.M.A. and K.V.K., joint visits of D.A.C.-I.C.A.R. teams were organized in four states namely Karnataka, Rajasthan, Haryana and Andhra Pradesh. As an outcome of these visits, the following key issues have been identified to strengthen R-E-F Linkage in the districts.

- (i) KVKs would be actively involved in preparation of S.R.E.P.; conduct of Demonstrations, Field Days, Kisan Melas, Goshties, etc.; and organizing Farm Schools under A.T.M.A. Programme.
- (ii) K.V.K. Scientists would act as Master Trainer for the preparation of S.R.E.Ps and conduct various technical training programmes within the district in identified gaps.
- (iii) S.R.E.Ps need to be reviewed at specific interval for modifications, if any, jointly by PD A.T.M.A./ In-charge K.V.K. and other stakeholders.
- (iv) The researchable issues emanating from S.R.E.Ps would be addressed by K.V.Ks and the researchable issues beyond the control of K.V.Ks would be addressed by S.A.Us and I.C.A.R.
- (v) Scientists of K.V.K., Agricultural Research Stations of S.A.Us and I.C.A.R. Institutions should participate in the preparation of Block Action Plans as well as District Agriculture Action Plans.

(vi) Routing of funds through University Headquarters to K.V.Ks at times delay the implementation of short term researchable proposals. A mechanism needs to be worked out to directly release funds to K.V.Ks after the Work Plan is approved.

4. To address these issues, it is proposed to put in place the following mechanism: -

(i) The States/S.A.Us/N.G.Os may ensure involvement of K.V.Ks under their control in specific A.T.M.A. activities viz. S.R.E.P. Preparation, conduct of Demonstrations, Field days, Kisan Melas, Goshties and operationalization of Farm Schools, The contribution of K.V.Ks in all these activities, except S.R.E.P. Preparation, will be in terms of providing technical backstopping. A.T.M.A. and K.V.K. scientists should coordinate with one another in the conduct of Field Days, Kisan Melas, Goshties and setting up of Farm Schools, so that there is no duplication in coverage and ensure percolation of appropriate scientific practices down to the field level.

(ii) The local researchable issues may be jointly identified by A.T.M.As and K.V.Ks through the process of S.R.E.P. preparation. The researchable issues related to technology assessment and refinement shall be taken up through on-farm trials by the K.V.Ks to identify the location specificity under different farming systems. Such issues may be incorporated into the Annual Action Plan of KVKs finalized in the Scientific Advisory Committee (S.A.C.) of K.V.Ks in the presence of officials from the Line Departments including A.T.M.A. representatives. The researchable issues which are not related to assessment and refinement of the technologies may be dealt with at the level of Regional Research stations of S.A.Us/ I.C.A.R. institutions.

(iii) A.T.M.A. Management Committee having Head, K.V.K. as its member may review the

progress of research related activities funded by A.T.M.A. Besides, the K.V.K. may also provide an Agricultural Technology Update (A.T.U.) on half yearly basis i.e. before the start of Kharif and Rabi crop seasons to the A.T.M.A. for its wider dissemination among farmers of the district.

(iv) Funds for K.V.K. activities under A.T.M.A. programme should be worked out for all the K.V.Ks in the State controlled by S.A.Us/State Government/ N.G.Os and funds should be made available to K.V.Ks directly. If for any administrative reason, the funds are to be released to K.V.Ks through host organizations, it must be done within a fortnight of identification of researchable issues.

(v) The long term researchable issues may be documented, agro-climatic zone-wise with the involvement of Zonal Agricultural Research Stations (Z.A.R.S.). These issues will be formally communicated to the concerned Z.A.R.S. through the respective S.A.Us with the approval of I.D.W.G. The Inter-Departmental Working Group having Vice-Chancellor/s of S.A.Us as well as Director(s) of I.C.A.R. institutes in the State as its members may review the progress of research work taken up by the Z.A.R.Ss on such issues.

(vi) K.V.Ks may provide advice to A.T.M.A. and the District Administration for the implementation of Flagship programmes of the D.A.C. namely - N.F.S.M., N.H.M., R.K.V.Y., N.A.I.S. etc. K.V.Ks. The K.V.K. Scientists will technically advise the B.I.T. and will also be actively involved in preparation of B.A.Ps, especially with regard to research related issues/gaps and strategies. He will also take feedback for his colleagues in the K.V.K. in respect of their respective areas of expertise.

(vii) In case of escalated queries in Kisan Call Centres, K.V.Ks will give requisite technical inputs to district level officials.

viii) K.V.Ks may also provide its inputs for technical evaluation/monitoring of ongoing programmes (undertaken by a designated agency) and submit a brief report by e-mail on the corrective action to be taken in respect of the Flagship Programmes of D.A.C. (R.K.V.Y., N.F.S.M., N.H.M. and A.T.M.A.). These reports could be coordinated and compiled by the S.A.U.s or I.C.A.R. Centres in the States concerned and sent to D.A.C.

Statement-III

F. No. 26(1)/2010-A.E.

Government of India

Department of Agriculture and Cooperation

and

Department of Agricultural Research and Education

New Delhi

January 27, 2011

**Convergence between Agricultural
Research and Extension**

5. In order to enable the farmers to draw the full benefit of the scientific and other manpower available within the State, the following decisions have been taken:-

(a) Besides regular participation in A.T.M.A. G.B. and Management Committee, the Programme Coordinators of the K.V.Ks in the District should have an interface meeting with the Project Director, A.T.M.A. once a month during the cropping season and work out a strategy of providing crop advisories to farmers for various stages of crop growth. Scientists available in the K.V.Ks will advise and mentor Block Technology Teams in identifying technological needs in various Blocks in the District and programmatic interventions to meet such needs. In addition, S.A.U.s have to designate an expert who would be in-charge of one District to provide instant guidance to extension functionaries in the District with support provided under A.T.M.A. @ Rs. 24000 per year (including expenditure on mobile communication). Comprehensive District Agriculture Plan

(C.D.A.P.) or District Agriculture Action Plan (D.A.A.P.) under A.T.M.A. developed on the basis of the Strategic Research and Extension Plan (S.R.E.P.) should be refined in the process jointly by A.T.M.A. and K.V.Ks from the Block level and acted upon for the purpose.

(b) Project Director A.T.M.A. and Programme Coordinator of KVK should jointly visit at least five villages every month in the District to guide and supervise the extension related work assigned to scientists and the extension officers, including B.T.M. and S.M.Ss supported under A.T.M.A.. At the end of the month, a joint progress report will be submitted by the Project Director, A.T.M.A. and Programme Coordinator of K.V.K., to the Secretary (Agriculture)/ Director (Agriculture) of the State and the S.A.U.

(c) In consultation with the Secretary (Agriculture) of the State, the Vice Chancellor(s) of the University(ies) will allocate districts to specific scientists in the S.A.U., who would interact again with the A.T.M.A. and K.V.K. of the assigned districts and provide technological inputs to the farmers through this mechanism.

(d) Every month, both for (b) and (c) above, the minimum number of villages to be visited by the A.T.M.A. and K.V.K. personnel and the minimum number of field visits by S.A.U. scientists shall be fixed by the Vice Chancellor of the State Agriculture University in consultation with the Secretary (Agriculture)/ Agriculture Production Commissioner. Thorough review of the feedback from the field visits should be taken in the next monthly meeting for taking immediate corrective action.

(e) Quarterly meetings should be organized by the Vice Chancellor of the University in which an interface would take place between the K.V.Ks, District Agriculture Officers, Project Director A.T.M.A. and the scientists of the S.A.U.s and the action taken will be reported to Secretary (Agriculture) or Agriculture Production Commissioner as the case may

- be. The Vice Chancellor of the University will also give a brief summary of the quarterly activities and progress to D.G., I.C.A.R.
- (f) A.T.M.A. and K.V.K. should coordinate with each other in the conduct of Field Days, Kisan Melas, Goshties and setting up of Farm Schools, so that there is no duplication in coverage and they should ensure percolation of appropriate scientific practices down to the field level.
- (g) A.T.M.A. Management Committee having Programme Coordinator, K.V.K. as its member may review the progress of technology application-related activities funded by A.T.M.A. Besides this, the K.V.K. may also provide an Agricultural Technology Update (A.T.U.) on half yearly basis i.e. before the start of Kharif and Rabi crop seasons to the A.T.M.A. for its wider dissemination among the farmers of the district.
- (h) Funds for K.V.K. activities under A.T.M.A. programme will be released directly to KVKs under intimation to respective controlling authorities i.e. Director Extension Education (D.E.E.) and Comptroller and Directors of I.C.A.R. Institute in case of K.V.Ks run by Universities and I.C.A.R. institutes respectively. For the K.V.Ks run by N.G.Os, funds will be released directly to K.V.Ks under intimation to Zonal Project Directors of the zone concerned. Utilisation Certificates for the funds released by A.T.M.A. will be provided by the K.V.Ks only. However, the respective host organizations and monitoring authorities (i.e. Universities, I.C.A.R. institutes and Zonal Project Directors) will continue to supervise all activities of K.V.Ks including the ones related to A.T.M.A.
- (i) The long term researchable issues may be documented, agro-climatic zone-wise with the involvement of Zonal Agricultural Research Stations (Z.A.R.S.). These issues will be formally communicated to the concerned Z.A.R.S. through the respective S.A.Us with the approval of the Inter-Departmental Working Group (I.D.W.G.). The I.D.W.G. having Vice- Chancellor/s of S.A.Us as well as Director(s) of I.C.A.R. institutes in the State as its members will review the progress of research work taken up by the ZARs on such issues.
- (j) K.V.Ks will provide advice to A.T.M.A. and the District Administration for the implementation of Flagship programmes of the D.A.C. namely - N.F.S.M., N.H.M., R.K.V.Y., N.A.I.S. etc. The K.V.K. Scientists will technically advise the Block Technology Teams (B.T.Ts) and will also be actively involved in preparation of Block Action Plans (B.A.Ps), especially with regard to research related issues/gaps and strategies. Regular participation of a K.V.K. scientist in the meetings of Block Technology Teams will be ensured at least once in a quarter. The participating scientist will also take feedback for his colleagues in the K.V.K. in respect of their respective areas of expertise.
- (k) In case of escalated queries in Kisan Call Centres, K.V.Ks will give requisite technical inputs to district level officials as per the requirements of Kisan Knowledge Management System.
- (l) Successful and innovative models of convergence between S.A.Us and Development Departments of the State in Agriculture and Allied Sectors (eg: District Agriculture Technology Transfer Centres of Andhra Pradesh) need to be developed and replicated in all the States.
- (m) All steps as laid down in the Guidelines for Modified A.T.M.A. Scheme Guidelines, 2010 to ensure better convergence between research and extension will be taken respective Departments from their own budgetary allocations. However, funds available under A.T.M.A. Cafeteria for Research-Extension-Farmer linkages may also be appropriately utilized.

6. Additional requirement of T.A./D.A., etc. will be met by the

7. Senior officials from D.A.C. and D.A.R.E./I.C.A.R. would be visiting the States from time to time to review the progress in getting better coordination and interface between the scientific community and the State agriculture machinery on the one hand and the farmers on the other.

Secretary (D.A.R.E.) and
DG, I.C.A.R.

SECRETARY
(A and C)

To,

1. Chief Secretaries/Administrators/Advisor(s) to Administrator of all States and UTs
2. Principal Secretaries/Secretaries (Agri and allied Departments) in all States and UTs
3. Vice Chancellors/Director of Extension/Comptroller of SAUs
4. Heads of I.C.A.R. Institutes/All Officers of D.A.C. and D.A.R.E.
5. Commissioners/Directors of Agriculture and allied Departments/ State Nodal Officers of A.T.M.A. in all States and Union Territories/Directors of all S.A.M.E.T.Is and E.E.Is
6. Zonal Project Directors/Programme Coordinators of all K.V.Ks
7. Chairmen of All A.T.M.A. Governing Boards and Management Committees
8. All Block Technology Managers under A.T.M.A.

[English]

Rebate on High Speed Diesel to Fishermen

2671. SHRI C.R. PATIL:
SHRI HARIN PATHAK:
SHRI BHARTRUHARI MAHTAB:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has provided a rebate on High Speed Diesel (H.S.D.) to fishermen for use of mechanised fishing vessels;

(b) if so, the details of such rebate provided to

the fishermen of the country during each of the last three years and the current year, State-wise;

(c) whether the Government has received any complaints regarding denial of such rebate on H.S.D. to fishermen from various States during the said period;

(d) if so, the details thereof and the reasons therefor alongwith the action taken on such complaints, State-wise; and

(e) the other corrective steps taken/being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) and (b) Yes, Madam. Department of Animal Husbandry, Dairying and Fisheries, Ministry of Agriculture, under the Centrally Sponsored Scheme (C.S.S.) on Development of Marine Fisheries, Infrastructure and Post Harvest Operations, during the financial year 2009-2010 had provided a sum of Rs. 749.0 lakh for rebate on H.S.D. oil used by the mechanized fishing vessels. This released amount comprises Rs. 300 lakh each to Tamil Nadu and Karnataka and the remaining Rs. 149 lakh to Andhra Pradesh. No funds have been released from the financial year 2010-2011 onwards including the current financial year (2012-2013), as the State Governments and Union Territories have not submitted any proposals in this regard.

(c) to (e) Yes, Madam. The main demands of some coastal States is to (i) extend the benefit of the scheme to all bonafide fishermen, irrespective of Above Poverty Line (A.P.L.) or Below Poverty Line (B.P.L.), (ii) extend the subsidy to all vessels registered irrespective of the year of registration and (iii) remove the ceiling of 500 litres per vessel per active fishing month. The demands were examined in consultation with the Ministry of Finance and restoration of the diesel subsidy to all categories of mechanized fishing vessels under the C.S.S. has not been supported.

Performance of International Sports

2672. SHRI. AJAY KUMAR: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government proposes to draw

up a comprehensive plan to improve the country's performance in international sporting events;

(b) if so, the details thereof;

(c) the total number of athletes imparted training in various Sports Training Centers of Sports Authority of India during each of the last three years and the current year, centre-wise;

(d) the amount spent annually for the purpose on such athletes; and

(e) the total number of medals won by the trainees in International sporting events during the said period, sports discipline-wise?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) and (b) With a view to prepare Indian athletes and teams for major multidisciplinary events like Olympics, Asian Games and Commonwealth Games the Government launched new schemes under which core probables in different sports disciplines were identified and were provided comprehensive and intensive training, both within country and aboard and competition exposure in various International Sports Competitions. The funding norms were up-scaled in areas such as lodging, nutrition, scientific support and daily allowance. The entire training was funded under the Scheme of Assistance to National Sports Federations, supplemented by the National Sports Development Fund. The above schemes will be continued for forthcoming major multidisciplinary International events.

(c) Details of the number of athletes imparted training under various schemes of Sports Authority of India in the last three years are given at in the enclosed statement-I.

(d) Details of expenditure incurred on training of athletes in various centres of Sports Authority of India are below:

Financial Year	Expenditure incurred (Rs. in crore)
2008-2009	39.96
2009-2010	38.94
2010-2011	45.77

In addition, the details of expenditure incurred during the last 3 years towards preparation of Indian teams for International events are also given as under:

Financial Year	Expenditure incurred (Rs. in crore)
2009-2010	11.68
2010-2011	105.00
2011-2012	124.00

(e) Details of Medals won by the Indian contingent at the XVI Asian Games, 2010, XIX Commonwealth Games 2010 and XXX Olympics Games, 2012 are given in the enclosed statement-II.

Statement-I

Details of Trainees Under Various During the Last three Years. SAI Sports Promotional Schemes

2010-2011

1	2	Centres	Boys	Girls	Total
1	2	3	4	5	6
1.	National Sports Talent Contest	106	1444	315	1759
2.	Army Boys Sports Company	15	1031	0	1031
3.	SAI Training Centre	58	4837	2034	6871
4.	Special Area Games	21	1116	794	1910
5.	Ext. Centre of STC/SAG	105	1083	733	1816

1	2	3	4	5	6
6. Centre of Excellence		12	132	160	292
Total		317	9643	4036	13679
2011-2012					
1. National Sports Talent Contest		105	1310	269	1579
2. Army Boys Sports Company		15	984	0	984
3. SAI Training Centre		61	5234	2265	7499
4. Special Area Games		21	1116	841	1957
5. Ext. Centre of STC/SAG		94	1086	692	1778
6. Centre of Excellence		12	163	160	323
Total:		308	9893	4227	14120
7. *COME and PLAY SCHEME					
Delhi Stadia					17032
Other Regional Centres					4247
Grand Total					35399
2012-2013					
1. National Sports Talent Contest		102	1190	293	1483
2. Army Boys Sports Company		15	1005	0	1005
3. SAI Training Centre		60	4817	2066	6883
4. Special Area Games		20	1099	797	1896
S. Ext. Centre of STC/SAG		81	790	522	1312
6. Centre of Excellence		10	161	186	347
Total		288	9062	3864	12926
7. *COME and PLAY SCHEME					
Delhi Stadia					6591
Other Regional Centres					8518
Grand Total					28035

*Come and Play Scheme was launched during the year 2011-12 only

Statement-II*Details of modals won by Indian contingent. XVI Asian Games, 2010, Guangzhou, China*

Sl.No.	Name of Discipline	NO. of Medals Won			
		Gold	Silver	Bronze	Total
1	2	3	4	5	6
1.	Athletics	05	02	05	12
2.	Kabaddi	02	00	00	02
3.	Tennis	02	01	02	05
4.	Boxing	02	03	04	09
5.	Shooting	01	03	04	08
6.	Rowing	01	03	01	05
7.	Cue Sports	01	01	02	04
8.	Archery	00	01	02	03
9.	Sailing	00	01	00	01
10.	Golf	00	01	00	01
11.	Wushu	00	01	01	01
12.	Swimming	00	00	01	01
13.	Chess	00	00	02	02
14.	Gymnastics	00	00	01	01
15.	Squash	00	00	03	03
16.	Wrestling	00	00	03	03
17.	Hockey	00	00	01	01
18.	Roller sports	00	00	02	02
	Total	14	17	34	65

XIX Commonwealth Games. 2010 Delhi

1.	Shooting	14	11	05	30
2.	Wrestling	10	05	04	19
3.	Archery	03	01	04	08
4.	Weightlifting	02	02	04	08

1	2	3	4	5	6
5.	Tennis	01	01	02	04
6.	Athletics	02	03	07	12
7.	Gymnastics	00	01	01	02
8.	Table Tennis	01	01	03	05
9.	Badminton	02	01	01	04
10.	Boxing	03	00	04	07
11.	Para-Swimming	00	00	01	01
12.	Hockey Men	00	01	00	01
	Total	38	27	36	101

XXX Olympics Games 2012, London

1.	Badminton	00	00	01	01
2.	Boxing	00	00	01	01
3.	Shooting	00	01	01	02
4.	Wrestling	00	01	01	02
	Total	00	02	04	06

Problems of Agricultural Labourers

2673. SHRI S. PAKKIRAPPA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether farmers are taking up farming of Eucalyptus and Poplar due to nonavailability of agricultural labourers;

(b) if so, the details thereof;

(c) the reaction of the Government thereto; and

(d) the steps taken by the Government to mitigate the problems of the agricultural labourers?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) Cultivation of Eucalyptus and poplar are taken up by farmers due to variety of reasons. Some

of the reasons are better remuneration, encouragement given by private companies with buy back arrangements with assured returns, less risk in terms of crop failure etc.

(c) and (d) Government does not generally interfere with the freedom of farmers to choose the crops for cultivation. However to encourage farmers to produce enough food grains including pulses, oilseeds, fruits and vegetables incentives are provided in terms subsidised inputs, credit, crop insurance etc. In addition, every year Government announces Minimum Support Price (M.S.P.) for 25 major crops.

Government has taken several initiatives for the welfare of agricultural laborers and other workers in the unorganized sector. Following are the important Acts dealing with Agricultural Labour welfare:

1. The Minimum Wages Act, 1948
2. The Beedi Workers Welfare Cess Act, 1976

3. The Beedi Workers Welfare Fund Act, 1976
4. The Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979.
5. The Plantation Labour Act, 1951
6. The Unorganized Workers' Social Security Act, 2008
7. The Child Labour (Prohibition and Regulation) Act, 1986.

National Social Security Fund for Unorganised Sector Workers with initial allocation of Rs. 1000 crores has been set up to meet the cost of various welfare programmes for unorganised workers including agricultural workers. Rashtriya Swasthya Bima Yojana (RSBY) for BPL families in unorganised Sector was formally launched on 1st October, 2007 and became operational w.e.f. 01-04-2008. The scheme provides smart card based cashless health insurance to the below poverty line workers and their families.

[*Translation*]

National Mission for Protein Supplements

2674. SHRI PAKAURI LAL: Will the Minister of AGRICULTURE be pleased to state:

- (a) whether the Government has launched a National Mission for Protein Supplements in the country;
- (b) the details thereof along with the name of the States which are benefited by the scheme; and
- (c) the details of funds released during each of the last three years and the current years?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) to (c) The Union Government has launched a scheme 'National Mission for Protein Supplements (NMPS)' as a part of Rashtriya Krishi Visas Yojana (R.K.V.Y.) in the Financial Year i.e., 2011-12 in 22 identified States which has been further extended in 7 more States during 2012-13. The objective of this programme is to increase production of animal protein like milk, meat and fish etc in order to meet rising demand for these products. The salient aspects covered under N.M.P.S. and state-

wise funds released during 2011-12 and 2012-13 (as on 21-08-2012) are at enclosed statement-I and statement-II respectively.

Statement-I

National Mission for Protein Supplements (N.M.P.S.)

The salient aspects of various components covered under NMPS are given below:

- (i) **Dairy Development:** The scheme is named as Special Programme for Dairy Development under National Mission for Protein supplements (S.D.D.P.-N.M.P.S.). Under the scheme, projects is being funded for expansion of animal husbandry and dairy developments activities with priority given to improving productivity of milch animals through measures such as productivity improvement programme, improving nutritional balance of animal feed concentrate, fodder development activity and improving milk procurement, processing and marketing infrastructure in the identified area of implementation.
- (ii) **Fisheries:** The areas under fisheries sector which has been taken under N.M.P.S. are Reservoir Fisheries Development and Aquaculture Development through Integrated approach/Open sea cage culture.
- (iii) **Goatery:** The areas under Goatery sector which has been taken under N.M.P.S. are Intensive goat production system and Support to conventional goat production with capacity building in the community.
- (iv) **Piggery:** The areas under Piggery sector which has been taken under N.M.P.S. are promotion to availability of high grade cross bred piglets through pig breeding and multiplication units.

The detailed guidelines of N.M.P.S. involving components of Dairy Development, Fisheries, Piggery and Goat Development under R.K.V.Y. were issued to the participating States. The States were directed to prepare detailed project proposals at their level and get the sanction of State Level Sanctioning Committee (S.L.S.C.) meeting under the Chairmanship of Chief Secretary of the respective State.

Statement-II

*State-wise funds released under National Mission for Protein Supplements during 2011-12 and 2012-13
(as on 21-8-2012)*

(Rs. in Crore)

Sl. No.	States	2011-12 Released	2012-13 Released
1	2	3	4
1.	Andhra Pradesh	17.75	\$
2.	Arunachal Pradesh	*	\$
3.	Assam	3.00	\$
4.	Bihar	24.29	\$
5.	Chhattisgarh	12.38	7.27
6.	Gujarat	14.58	\$
7.	Haryana	12.18	\$
8.	Himachal Pradesh	6.68	\$
9.	Jammu and Kashmir	*	\$
10.	Jharkhand	14.88	\$
11.	Karnataka	18.50	\$
12.	Kerala	6.82J	\$
13.	Madhya Pradesh	24.82	12.85
14.	Maharashtra	24.80	\$
15.	Manipur	*	\$
16.	Meghalaya	3.00	\$
17.	Mizoram	2.50	\$
18.	Nagaland	5.00	\$
19.	Odisha	17.72	\$
20.	Punjab	11.70	\$
21.	Rajasthan	17.81	\$
22.	Sikkim	3.00	\$
23.	Tamil Nadu	18.17	\$
24.	Tripura	*	\$
25.	Uttar Pradesh	27.52	\$

V	W	X	Y
26.	Uttaranchal	*	\$
27.	West Bengal	10.40	\$
28.	Puducherry	*	\$
29.	Goa	*	\$
Total		297.50	20.12

Note :

* The States of Arunachal Pradesh, Jammu and Kashmir, Manipur, Tripura, Uttaranchal, Puducherry and Goa were not covered in 2011-12.

\$ No project under NMPS approved yet.

[English]

Veterinary Education

2675. Dr. RATTAN SINGH AJNALA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government is aware that the level of veterinary services for farmers is very poor and there is a need to upgrade availability of such services and veterinary education in the country;

(b) if so, the details thereof;

(c) The steps taken by the Government to provide better veterinary facilities for cattle in various States and;

(d) Other necessary steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) The presently available veterinary services for farmers are low and there is a need to upgrade the availability of such services including veterinary education in the country.

(b) The Government is implementing a Centrally Sponsored scheme namely "Livestock Health and Disease Control" to help State Governments to finance better veterinary care for livestock in the Country. The Department releases funds to the States/UTs for implementation of the Centrally Sponsored Scheme namely 'Livestock Health and Control Disease' which has the following components:-

(i) Assistance to States for Control of Animal Disease (75:25);

(ii) National Project on Rinderpest eradication (100%);

(iii) Professional Efficiency Development (50:50 to States and 100% to Veterinary Council of India);

(iv) Foot and Mouth Disease Control Programme (100%);

(v) National Animal Disease Reporting System (100%);

(vi) National Control Programme for Pestis des Petits Ruminants (100%);

(vii) Establishment and Strengthening of Veterinary Hospitals/dispensaries (100%);

(viii) National Control Programme for Brucellosis (100%);

(c) and (d) The Department has taken following necessary steps to provide better facility of Veterinary facility of Veterinary facilities for cattle in various States:-

(i) Under the scheme of 'livestock Health and Disease Control' programme, a sum of Rs. 33196.07 lakh has been released as a financial assistance to states and Union Territories for the year 2011-12.

(ii) Further, to provide better veterinary services, a new component namely " Establishment and Strengthening of existing veterinary Hospital and Dispensaries (E.S.V.H.D.) has been incorporated from 2010-11. Under this component, assistance is being provided to State/Union Territories to set up new Veterinary Hospitals and Dispensaries as well

as to strengthen/equip existing Hospitals/ Dispensaries. During 2010-11 and 2011-12, a sum of Rs. 9726.50 lakh and 9881.36 lakh was provided to the states/Union Territories to improve better veterinary facilities in the country.

- (iii) In order to ensure uniform quality veterinary education, the regulations have been framed by Veterinary Council of India for setting up of Minimum Standard of Veterinary Education in the country namely; Minimum standards of Veterinary Education-Degree Course (B.V.S.C. and A.H.) Regulation, 1993 which were modified in 2008 as notified vide Extra Ordinary Gazette of India Part III Section 4 dated 11-8-2008.

[Translation]

Promoting regional films

2676. SHRI DATTA MEGHE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) the number of Marathi and other regional languages films produced during each of the last three years and the current year, language-wise;

(b) whether any financial and other assistance provided to such films including Marathi film producers; and

(c) if so, the details thereof along with the nature of assistance provided to such film producers during the said period language-wise including Marathi film producers?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. S. JAGATHRAKSHAKAN): (a) The details of the films produced are given in the enclosed statement.

(b) and (c) No financial assistance is given to films by the Government. However, National Film Development Corporation, a P.S.U. under Information and Broadcasting Ministry produced films in all Indian languages under the 11th Five Year Plan Scheme of the Ministry namely "Film Production in various regional languages". Under 11th Plan, an amount of Rs. 36 crores was allocated and spent towards production of films in various regional languages.

In addition, N.F.D.C. assists filmmakers of India in promoting their films in International! film markets including Film Bazaar (conducted by N.F.D.C.) and Cannes Film Market.

Statement

Number of Marathi and other regional language films produced/certified during the last three years and current year

Language	2009	2010	2011	2012 upto March
1	2	3	4	5
Marathi	99	116	206	23
Hindi	235	215	107	33
Gujarati	62	62	59	18
Tamil	190	202	185	30
Punjabi	15	15	8	5
Bengali	84	110	122	24
Bhojpuri	64	67	74	12
English	9	8	6	0

v	w	x	y	z
Telugu	218	181	192	43
Kannada	177	143	138	24
Nepali	1	1	0	0
Rajasthani	5	2	5	2
Haryanvi	1	4	3	0
Assamese	5	4	7	1
Malayalam	94	105	95	23
Rajbanshi	1	0	0	0
Nagpuri	1	0	0	0
Oriya	17	26	38	6
Maithili	1	2	0	0
Santhali	2	0	0	0
Sambalpur	1	0	0	0
Mishing	1	0	0	0
Konkani	4	2	1	0
Chattisgarhi	0	3	0	0
Angika	0	1	0	0
Kodava	1	2	0	0
Dakhani	0	1	2	0
Tulu	0	2	1	0
Malavi	0	0	1	0
Byari	0	0	1	0
Suryapuri	0	0	1	0
Urdu	0	0	1	0
Manipuri	0	0	1	0
Dogri	0	0	1	0
Gondi	0	0	0	1
Total	1288	1274	1255	245

*[English]***Quality Seeds**

2677. SHRI PRADEEP MAJHI:
DR. KRUPARANI KILLI:
SHRI KISHANBHAI V. PATEL:

Will the Minister of AGRICULTURE be pleased to state:

(a) the demand and supply of the quality seeds in various States in the country during each of the last three years and the current Kharif Season, State-wise;

(b) the details of quality seeds arranged and provided by the private agencies in various States in the country during each of the last three years and the current Kharif Season;

(c) the extent to which the rates of private agencies for such seeds are higher than the cost of Government agencies during the said period in various States; and

(d) the steps taken by the Government to make available cheapest and quality seed to the farmers in the country?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT):
(a) and (b) The state-wise details of demand and supply of certified/quality seeds and seed supplied by private agencies during the last three years and the current Kharif Season are given in the enclosed statement.

(c) and (d) The rate of private agencies seeds are approximately 5-10% higher than the Government Agencies depending on crop type and demand and supply status. To make available quality seeds to the farmers at cheaper prices, Government of India provides assistance/subsidy on production and distribution of quality seeds through various on going schemes/programmes.

Statement

Details of State wise total demand and supply of quality/certified seed and supply by the private sector during last three years and Current Kharif Season

(Qty, in Lakh Qtls.)

State	2009-10			2010-11		
	Total Demand	Supply by Private Sector	Total Supply	Total Demand	Supply by Private Sector	Total Supply
1	2	3	4	5	6	7
Andhra Pradesh	39.27	20.91	44.00	44.01	14.43	55.02
Aruanchal Pradesh	0.12	0.03	0.12	0.11	0.00	0.11
Assam	4.82	2.22	4.82	7.05	5.05	7.05
Bihar	11.83	4.03	12.66	13.13	6.61	13.68
Chhatisgarh	4.28	0.00	4.28	5.07	0.56	6.01
Goa	0.03	0.00	0.03	0.05	0.00	0.05
Gujarat	7.90	6.61	9.23	8.11	6.56	9.20

1	2	3	4	5	6	7
Haryana	8.53	1.87	13.45	11.35	10.56	14.10
Himachal Pradesh	1.38	0.59	1.38	2.28	0.77	2.37
Jharkhand	2.49	0.00	2.09	3.39	2.78	5.25
Jammu and Kashmir	0.70	0.04	0.71	1.14	0.23	1.14
Karnataka	10.36	4.63	11.92	11.04	4.32	15.30
Kerala	1.20	0.00	1.24	1.20	0.00	1.32
Madhya Pradesh	17.63	13.77	25.55	23.52	17.47	31.08
Meghalaya	0.13	0.01	0.13	0.15	0.01	0.15
Maharashtra	25.31	4.88	26.81	27.04	14.93	27.78
Manipur	0.45	0.00	0.45	0.13	- 0.00	0.13
Mizoram	0.02	0.00	0.82	0.03	0.00	0.03
Nagaland	0.09	0.03	0.09	0.19	0.00	0.19
Odisha	6.48	0.00	6.64	6.86	0.00	7.64
Puducherry	0.11	0.00	0.12	0.11	0.00	0.11
Punjab	14.28	9.47	15.29	13.28	13.18	15.18
Rajasthan	19.36	9.82	20.45	18.42	9.62	19.25
Sikkim	0.08	0.00	0.08	0.08	0.00	0.08
Tamil Nadu	11.15	10.75	14.54	5.93	6.71	10.00
Tripura	0.22	0.00	0.27	0.27	0.01	0.31
Uttaranchal	1.69	0.00	1.67	1.00	0.03	1.01
Uttar Pradesh	42.70	8.83	45.11	55.25	24.74	46.63
West Bengal	16.49	8.37	16.60	30.88	17.33	31.19
Total	249.12	108.92	279.72	290.76	155.92	321.36

State	20011-12			Kharif-2012		
	Total Demand	Supply by Private Sector	Total Supply	Total Demand	Supply by Private Sector	Total Supply
1	8	9	10	11	12	13
Andhra Pradesh	48.04	22.19	69.51	25.78	10.90	31.38

1	8	9	10	11	12	13
Aruanchal Pradesh	.0.12	0.00	0.12	0.08	0.00	0.08
Assam	9.61	5.34	9.61	5.40	3.72	5.40
Bihar	15.80	8.95	17.06	3.54	2.38	4.74
Chhatisgarh	6.27	1.20	6.01	6.57	0.68	6.65
Goa	0.05	0.00	0.05	0.04	0.00	0.04
Gujarat	13.76	10.82	14.14	4.88	3.70	5.16
Haryana	10.85	11.27	15.61	1.30	1.41	1.98
Himachal Pradesh	1.64	0.20	1.64	0.49	0.00	0.49
Jharkhand	5.65	0.00	1.01	3.44	0.00	1.82
Jammu and Kashmir	1.16	0.31	1.28	0.43	0.12	0.42
Karnataka	11.60	5.11	13.48	8.30	3.62	9.50
Kerala	1.20	0.00	1.09	0.40	0.00	0.40
Madhya Pradesh	29.16	14.21	33.12	15.77	12.57	21.82
Meghalaya	0.18	0.02	0.18	0.12	0.00	0.12
Maharashtra	27.30	15.76	29.60	19.59	11.05	20.11
Manipur	0.16	0.00	0.16	0.06	0.00	0.06
Mizoram	0.01	0.00	0.01	0.01	0.00	0.01
Nagaland	1.41	0.00	0.47	0.28	0.00	0.28
Odisha	8.35	0.00	6.24	6.16	0.00	5.82
Puducherry	0.11	0.00	0.11	0.02	0.00	0.02
Punjab	13.59	15.30	17.82	1.95	2.16	2.57
Rajasthan	20.42	12.04	24.99	7.11	3.99	7.48
Sikkim	0.06	0.00	0.06	0.04	0.00	0.04
Tamil Nadu	5.51	5.72	8.69	2.26	2.37	3.91
Tripura	0.24	0.00	0.25	0.20	0.00	0.20
Uttranchal	1.08	0.00	0.97	0.39	0.00	0.43
Uttar Pradesh	61.95	27.89	51.02	10.30	4.48	5.97
West Bengal	35.13	16.63	29.31	4.74	2.26	4.89
Total	330.41	172.96	353.62	129.64	65.42	141.81

[*Translation*]

Procurement of Maize

2678. SHRI SYED SHAHNAWAZ HUSSAIN: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the present policy of the Government regarding procurement of foodgrains;

(b) whether the Government is planning to purchase maize on the lines of wheat/rice;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) As per the existing procurement policy, the Central Government extends price support to paddy and wheat through the Food Corporation of India (F.C.I.) and State Agencies. Wheat and paddy conforming to the prescribed specifications offered for sale at specified centres are bought by the public procurement agencies at the Minimum Support Price (M.S.P.). The farmers have the option to sell their produce to F.C.I./State Agencies at the M.S.P. or in the open market as is advantageous to them.

(b) to (d) Procurement of coarse grains including maize is being undertaken by State Governments and their agencies under M.S.P. operations. The State Governments retain the quantity procured to the extent of their requirement for the Targeted Public Distribution System (T.P.D.S.) and the balance is disposed of by the Food Corporation of India (F.C.I.) through tender.

[*English*]

FDI in Food Processing

2679. SHRI NISHIKANT DUBEY: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the total inflow of Foreign Direct Investment (FDI) in the food processing sector registered during 2011-12;

(b) whether keeping in view the continuous rise in F.D.I in the sector, the Government is considering

to amend the Agricultural Produce Market Act (A.P.M.A.) to encourage investors to contact farmers directly; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) Total inflow of Foreign Direct Investment (F.D.I.) in food processing sector during 2011-12 was Rs. 826.16 crore (US \$170.21 Million).

(b) and (c) Ministry of Agriculture has prepared a model Agricultural Produce Marketing (Development and Regulation) Act in 2003 and circulated to all States and Union Territories for adoption. There is no proposal to amend the model Act.

Cyclone Relief to Tamil Nadu

2680. SHRI T.R. BAALU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the quantum of assistance provided to the States including Tamil Nadu affected by Cyclone Thane; and

(b) the status of relief and rehabilitation work along with the funds utilised thereon, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) In the aftermath of cyclone 'Thane' the Government of India released an amount of Rs. 523.977 crore, from National Disaster Response Fund (N.D.R.F.) to the State Government for undertaking relief measures in the affected areas of the State. Further, the entire Central share of State Disaster Response Fund (S.D.R.F.) amounting to Rs. 231.15 crore has also been released to the State Government.

Financial assistance has also been extended to the Union Territory of Puducherry, by releasing an amount of Rs. 125/- crore for undertaking relief measures in the cyclone 'Thane' affected areas of the UT.

As per the scheme of S.D.R.F./N.D.R.F., the State Government is responsible to ensure that money drawn

from the S.D.R.F./N.D.R.F. account is actually utilized for the purposes for which the same has been set up and only on item of expenditure and as per norms approved by the G.O.I. The State Accountant General is required to monitor the expenditure and Comptroller and Auditor General of India causes audit of S.D.R.F./N.D.R.F. every year in terms of the scheme of the S.D.R.F./N.D.R.F.

Bengali Refugees

2681. SHRI P.R. NATARAJAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Bengali refugees in India are being considered as illegal migrants as per the Citizenship Amendment Act, 2003;

(b) if so, whether there is any proposal to grant citizenship status to the Bengali refugees in the country; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) No, Madam. The Citizenship Amendment Act, 2003 has defined 'illegal migrant' under section 2(b) of the Act as under:

'illegal migrant' means a foreigner who has entered into India (i) without a valid passport or other travel documents and such other document or authority as may be proscribed by or under any law in that behalf; or (ii) with a valid passport or other travel documents and such document or authority as may be proscribed by or under any law in that behalf but remains therein beyond the permitted period of time.

Thus, a foreigner is considered illegal migrant if he/she enters India without valid passport or other travel document, and visa. A foreigner is also considered illegal migrant if he/she stays in India beyond the validity of passport or other travel document, or beyond the validity of visa.

(b) and (c) The foreigners can obtain Indian citizenship under the provisions of Citizenship Act, 1955 and rules made there under.

Subsidy for Storage

2682. SHRIMATI HARSIMRAT KAUR BADAL: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government provides any incentive or direct subsidy to the States for storage of the procured foodgrains for a particular number of months and years;

(b) if so, the details thereof;

(c) whether some States having limited storage capacity are also required to store foodgrains stocks for Food Corporation of India (FCI)/Central pool which is adversely affecting the food security in the country; and

(d) if so, the details thereof and the incentives proposed to be provided to the States for keeping their foodgrains beyond a certain period of time?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) The Government does not provide any incentive or direct subsidy to States for storage of procured foodgrains. However, the storage cost for the period procured stock is kept by the State Governments and their Agencies, for storage of foodgrains on behalf of Central Pool are reimbursed by the Government/Food Corporation of India (F.C.I.) as part of procurement incidentals and carryover charges.

In case of rice, after milling of Paddy, rice is taken directly by F.C.I. and in case of wheat, if it is stored by the State Government/Agencies beyond 30th June of the procurement year, additional storage and interest charges (carry over charges) are reimbursed by F.C.I.

(c) and (d) The states are not required to store food grain stocks for F.C.I. F.C.I. undertakes storage of Central Pool Stocks to meet the requirement under Targeted Public Distribution System (T.P.D.S.) of the respective states. In case the states have surplus stocks, the same are handed over to F.C.I. for its dispatch/movement to the deficit states.

National Population Register

2683. SHRI HARIN PATHAK:

YOGI ADITYA NATH:

Will the Minister of HOME AFFAIRS be pleased to state:-

(a) whether the Government has initiated the process of preparing National Population Register (NPR) of usual residents and issuing of nationwide Multi Purpose National Identity Cards (M.N.I.C.) based on the N.P.R.;

(b) if so, the details thereof;

(c) whether a process of 'social vetting' by Gram Sabhas and Ward Committees would be used for M.N.I.C. and that no other document of proof would be required for the process; and

(d) if so, the steps taken by the Government to ensure that the process of issuing M.N.I.C. is foolproof and the card is not misused as a proof of Indian Citizenship?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) Yes, Madam. The Government has decided to create a National Population Register (NPR) by collecting information on specific characteristics of all usual residents in the country and is also actively considering the issuance of Resident Identity (smart) Cards to all usual residents who are of age 18 years and above.

(b) The N.P.R. would include citizens as well as non-citizens. It would have photographs, 10 finger prints and 2 I.R.I.S. prints of all usual residents who are of age 5 years and above. Financial proposals for R.I.Cs has been appraised by the Expenditure Finance Committee and recommended. The Aadhaar number will be printed on the Resident Identity Card.

(c) and (d) Yes, Madam. The N.P.R. database consisting of demographic and biometric data will be sent to Unique Identification Authority of India (U.I.D.A.I.) for de-duplication and issue of U.I.D. Numbers (Aadhaar). After this, the Local Register of Usual Residents (L.R.U.R.) alongwith Aadhaar number would be published in the local areas for inviting objections and claims. The L.R.U.R. would also be placed before the Gram Sabha/Ward Committee for social vetting.

The claims and objections would be dealt with by revenue officials like Patwari, Tehsildars and Collectors/DMs who are designated as the Local Registrars, Sub-district Registrars and District Registrars, respectively. However, this does not preclude the raising of claims/ objections by law enforcement agencies or by the Registrars suo moto. In sensitive areas, State/UT Governments could take up additional measures for verification and will be free to involve the local Police Stations or the Village Chowkidars in the process of verification. The resident identity (smart) cards shall also contain disclaimer that the card does not confer any right to citizenship to the card holder. The NPR is the first step towards the creation of a National Register of Indian Citizen. A resident can be a part of this Citizens Register only after thorough verification of her/his citizenship status.

[*Translation*]

Citizenship to Refugees

2684. SHRI ARJUN RAM MEGHWAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government has not awarded citizenship to a large number of Pakistani refugees till date;

(b) if so, the number of such Pakistani refugees, State-wise;

(c) whether the Government proposes to formulate any integrated policy for awarding citizenship, providing ration cards and issuing identity cards to these refugees;

(d) if so, the details thereof;

(e) whether the Ministry has received any representation from the associations of Pakistani refugees;

(f) if so, the details along with the nature of demands sought therein;

(g) the details of the action taken by the Government thereon; and

(h) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) No, Madam. The provision

available in the Citizenship Act, 1955 and the rules made for seeking Indian citizenship are applicable to all the foreigners (including those who migrated from neighboring countries). There is no discrimination on the basis of nationality or gender of a person.

(b) to (d) The grant of Indian citizenship is a multi-level and multi-agency activity under the provisions of Citizenship Act, 1955. As per rule 11 and 12 of the Citizenship Rules, 2009, an application for grant of Indian citizenship is to be submitted by the applicant to the Collector/DM/DC within whose jurisdiction the applicant is ordinarily a resident. The Collector/D.M./D.C. after satisfying himself regarding eligibility of the applicant to become a citizen of India, forwards the application to the State Government/UT administration concerned. The State Government/UT administration in turn forwards the application, along with its recommendation, to the Ministry of Home Affairs. Thereafter, the application is processed further as per the provisions of the Citizenship Act, 1955. Since initial application is submitted to the Collector/DM concerned and a number of agencies are involved in the processing of applications for grant of citizenship, centralized data of such applications is not maintained. All cases received in the Ministry of Home Affairs are processed as expeditiously as possible.

(e) to (h) This Ministry has received several representations from the migrants from Pakistan about difficulty in renewal of their Passports and in obtaining Renunciation Certificate from Pakistan Government. Taking into account the difficulties being faced by such Pakistani Nationals, State Governments/UTs were requested to furnish details of Pakistani nationals living in respective State/UT on Long Term Visa and who entered India before 31-12-2004. Various State Governments/UTs provided such information in respect of 12184 Pakistani Nationals. It has been decided that their citizenship cases would be processed on a case to case basis considering an affidavit filed before the authority prescribed under Rule 38 of the Citizenship Rules, 2009, as Renunciation Certificate. Regarding foreign nationals who claim to be refugees, the F.R.R.Os/F.R.Os have been instructed to make appropriate recommendations for grant of L.T.V., based on assessment on a case to case basis. This applies to all foreign nationals in India, including Pakistan nationals.

[English]

Demographic Data of SCs/STs

2685. SHRI YASHBANT LAGURI:
SHRI MANSUKHBHAI D. VASAVA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that there is no proper and separate demographic data of socially and educationally backward classes including SCs/STs and Other Backward Classes;

(b) if so, the reasons therefor; and

(c) the extent to which the development work in respect of the above classes is likely to be carried out in the absence of such data?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) The Socio-Economic and demographic data on total population as also on Scheduled Castes and Scheduled Tribes are collected in the decadal Population Census. Data on Other Backward Classes (O.B.Cs) is not collected in Population Census.

The proportions of persons belonging to categories SC, ST and OBC were estimated for India and States in the 61st round survey (July 2004-June 2005) conducted by National Sample Survey Organisation (N.S.S.O.), Ministry of Statistics and Programme Implementation.

In order to collect data on all castes/tribes including the Scheduled Castes, Scheduled Tribes and Other Backward Classes, the Government of India has decided to conduct a Socio-Economic and Caste Census (S.E.C.C.). The Ministry of Rural Development (MoRD) and the Ministry of Housing and Urban Poverty Alleviation (MoHUPA) are the nodal Ministries in respect of S.E.C.C. in rural and urban areas respectively. The Office of Registrar General and Census Commissioner, India in Ministry of Home Affairs is providing all technical and logistic support to the entire exercise. The S.E.C.C. will provide socio-economic and demographic details of each caste/tribe.

(b) and (c) Question does not arise.

Plan of ULFA

2686. SHRI TARACHAND BHAGORA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there are inputs that ULFA is planning to carry out bomb blasts in country;
- (b) if, so the details thereof; and
- (c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) There are reports that the United Liberation Front of Asom/Anti-talk (U.L.F.A./A.T.) faction continues to consolidate organizationally and strengthen its military capability for carrying out violent activities in different parts of Assam, with a view to maintain its dominance as well as create fear psychosis to facilitate extortion. State Government has been advised to alert the security forces to control the activities of U.L.F.A.(A.T.).

MSP for Cotton

2687. SHRI KUNVARJIBHAI MOHANBHAI
BAVALIA:
SHRI GOPAL SINGH SHEKHAWAT:

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether the cotton growing farmers of the country are not getting adequate remunerative price for their produce;
- (b) if so, the details thereof;
- (c) whether the Government is considering to increase the minimum support price of cotton; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) The Government of India fixes Minimum Support Price (MSP) for certain agricultural commodities including Raw Cotton on the recommendations of the Commission for Agricultural Costs and Prices (C.A.C.P.) to ensure remunerative prices to the growers for their produce. The C.A.C.P., while recommending MSP considers all the relevant factors including the overall demand-supply situation, cost of production, changes

in input prices, input/output price parity, trends in market prices, inter-crop price parity, effect on general price level, etc. The Minimum Support Price (MSP) fixed by the Government is in the nature of a minimum guaranteed price for the farmers offered by the Government for their produce in case the market prices fall below that level. If the market offers higher price than the M.S.P., the farmers are free to sell their produce at market price. The M.S.P. of two basic varieties of Cotton of Medium Staple Length of 24.5mm-25.5 mm (Micronaire value 4.3-5.1) and Long Staple Length of 29.5mm-30.5mm (Micronaire value 3.5-4.3) are fixed at Rs. 2800 and Rs. 3300 respectively for 2011-12 season. However, the All-India weighted average cost of production for Raw Cotton is worked out by CACP at Rs. 2528.37 per quintal for 2011-12 season.

(c) and (d) The Government has already increased the Minimum Support Price (M.S.P.) for medium staple length of 24.5mm-25.5 mm (Micronaire value 4.3-5.1) from Rs. 2800 per quintal for 2011-12 to Rs. 3600 per quintal for 2012-13, which is higher by Rs. 800 per quintal (or 28.6%) as compared to previous season. Similarly for long staple length of 29.5mm-30.5mm (Micronaire value 3.5-4.3) it has been increased from Rs. 3300 per quintal to Rs. 3900 per quintal, which is higher by Rs. 600 per quintal (or 18.2%) as compared to previous season.

[*Translation*]

Promoting Sports in Rural Areas

2688. SHRIMATI MEENA SINGH: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) the details of the steps being taken by the Government to promote sports at gram panchayat level in the rural areas of the country;
- (b) whether the Government proposes to set up a National Sports Authority Council in view of discrimination, partiality and extravagant expenditure in sports;
- (c) if so, the time by which the said council is likely to be constituted in the interest of the sportspersons;
- (d) if not, the reasons therefor; and
- (e) the remedial measures being taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) The Government of India is running a scheme to promote sports at gram panchayat level in the rural areas of the country is the 'Panchayat Yuva Krida Aur Khel Abhiyan (P.Y.K.K.A.) scheme, which was introduced in 2008-09, aimed at development of playfields in all the village and block panchayats across the country in a phased manner and conduct of annual sports competitions for providing ample opportunity of participation in competitions to rural youth. Around 54,999 Village/block panchayats have been covered under the P.Y.K.K.A. Scheme, for the last four years and current year (upto 31-07-2012). Annual sports competitions are conducted at block, district, state and national level. More than 28 lakh rural men and women participated in the annual sports competitions held during 2011-12.

(b) No, Madam.

(c) Does not arise.

(d) and (e) Sports is a state subject and the primary responsibility to develop sports in a proper way is that of the State Governments. The Central Government supplements the efforts of the State Governments. As far as fair selection of players is concerned, the responsibility mainly lies with the sports federations. The Central Government does not interfere with the selection process.

Subsidy to Farmers

2689. SHRI. MAHENDRASINH P. CHAUHAN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government is considering any proposal to formulate schemes to provide electricity, water, fertilisers and seeds etc. at subsidized rates to the farmers in the country;

(b) if so, the details thereof;

(c) whether the State Governments have also been consulted in this regard; and

(d) if so, the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) to (d) The existing schemes of the Ministry of Agriculture, which have been formulated after wide

consultations with various stakeholders including State Governments, have provisions for supply of seeds, plant protection chemicals, nutrients including secondary, micro and bio-nutrients, agriculture machinery and equipments etc. at subsidized rates to the farmers in the country.

[English]

Deployment in Naxal Affected States

2690. SHRI BHARTRUHATI MAHTAB: Will the Ministry of HOME AFFAIRS be pleased to state:

(a) whether the Union Government has deployed additional Central Para-Military Forces (C.P.M.F.) in the naxalite affected States during each of the last three years and the current year;

(b) if so, the details thereof, State-wise including Odisha and the reasons therefor;

(c) whether the C.P.M.F. hired private vehicles for their operations thus compromising security during the said period;

(d) if so, the details thereof and the reasons therefor; and

(e) the corrective steps taken/being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and therefore, the State Governments are primarily responsible for countering internal disturbances, terrorists and naxalite activities. However, the Central Armed Police Forces (C.A.P.Fs) are made available to the State Governments including naxal affected States to assist them in discharging this responsibility.

The deployment of these Forces in various states embattling internal security threats depends upon the specific requirements/needs of the States, sensitivity of the situation, overall security scenario and the availability of C.A.P.Fs etc. Keeping in view such factors, C.A.P.Fs have been deployed in various States including naxal affected States which includes Odisha on the request of the State Government concerned. The level of deployment of C.A.P.Fs in any State is dynamic and keep undergoing changes depending upon the developing security situation at a particular time.

The level of deployment of C.A.P.Fs is not disclosed in the interest of National Security.

(c) The C.A.P.Fs either use their own vehicles for operations or the vehicles provided by the State Government concerned.

(d) and (e) Do not arise.

Achievements of NAFED

2691. SHRI. MOHAMMED E.T. BASHEER: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has made any study on performance and achievements of the National Agricultural Co-operative Marketing Federation of India Ltd.;

(b) if so, the details thereof;

(c) whether the Government has initiated qualitative improvement in the working of NAFED; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT):

(a) to (d) A Committee comprising the officers of Department of Agriculture and Cooperation (D.A.C.), Comptroller and Auditor General of India, Managing Director, N.A.F.E.D. was constituted under the Chairmanship of Addl. Secretary, D.A.C. in 2010 to suggest and recommend necessary structural and systematic improvements required in the functioning of N.A.F.E.D. The Committee made various suggestions like amendment of bye laws of N.A.F.E.D., amendment of business procedure, strengthening of internal audit, nomination of functional directors in the Board of Directors of N.A.F.E.D. etc. to bring professionalism in decision making process and to revamp the working of N.A.F.E.D. The recommendations of the Committee have been accepted by N.A.F.E.D.

Science Centres

2692. SHRI K. JAYAPRAKASH HEGDE:
SHRI RAJENDRA AGRAWAL:

Will the Minister of CULTURE be pleased to state:

(a) the details of Science Centres and planetariums in the country, State-wise;

(b) whether the Union Government has received any proposals from the State Governments for setting up of more such Science Centres and planetariums;

(c) if so, the details thereof during the last three years and the current year along with the details of the action taken in this regard, proposal-wise;

(d) the details of the programmes launched by the said Science Centres and planetariums to develop scientific outlook and interest among the people during the last one year; and

(e) the step taken/proposed to be taken by the Government for setting up of such Science Centres and planetariums in each State/Union Territory of the country?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) 24 Science Centres have been developed and are run by National Council of Science Museums (NCSM), an autonomous organization under the Ministry of Culture. In addition, 11 Science Centres, developed by NCSM, are run by State/UT authorities. Some of these Science Centres have planetariums. Details are at given in the enclosed statement-I.

(b) and (c) Setting up of Science Centres is an ongoing activity, based on proposals received from State Governments from time to time, in accordance with approved norms/guidelines, subject to availability of resources. Year-wise details of proposals received during last three years and current year and their status is given in the enclosed statement II.

(d) The programmes organized by N.C.S.M. during the last one year to develop scientific attitude and temper amongst the people include exhibitions, seminars, popular lectures, science camps and other science educational programmes through indoor Science Galleries, and Outdoor Science Parks and traveling exhibitions including Mobile Science Exhibition Programmes.

(e) It is a constant endeavor of Central Government to set up Science Cities in different States of the country. However, the State Governments have to initiate proposals for setting up Science Centres including planetariums, and based on the merits of each case, pro rata financial assistance is considered by the Centre.

Statement-I

A list of Science Museums/Centres set up and running under the administrative control of the National Council of Science Museums (N.C.S.M.)

Sl. No.	Name of the Regional Science Centre	State-wise location	Whether a Planetarium exists in the facility
1.	Birla Industrial and Technological Museum, Kolkata	West Bengal	No
2.	Science City, Kolkata	West Bengal	No
3.	Nehru Science Centre, Mumbai	Maharashtra	No
4.	National Science Centre, Delhi	New Delhi	No
5.	Visvesvaraya industrial and Technological Museum, Bangalore	Karnataka	No
6.	Shri Krishna Science Centre, Patna	Bihar	No
7.	Regional Science City, Lucknow	Uttar Pradesh	No
8.	Regional Science Centre, Bhubaneswar	Odisha	No
9.	Raman Science Centre and Planetarium, Nagpur	Maharashtra	Yes
10.	Regional Science Centre, Tirupati	Andhra Pradesh	Yes
11.	Regional Science Centre, Guwahati	Assam	No
12.	Regional Science Centre, Bhopal	Madhya Pradesh	No
13.	Regional Science Centre and Planetarium, Calicut	Kerala	Yes
14.	Kurukshetra Panorama and Science Centre, Kurukshetra	Haryana	No
15.	Bardhaman Science Centre, Bardhaman	West Bengal	No
16.	District Science Centre, Purulia	West Bengal	No
17.	District Science Centre, Digha	West Bengal	No
18.	North Bengal Science Centre, Siliguri	West Bengal	Yes
19.	Dhenkanal Science Centre, Dhenkanal	Odisha	No
20.	District Science Centre, Dharampur	Gujarat	Yes
21.	Goa Science Centre, Panaji	Goa	Yes
22.	District Science Centre, Gulbarga	Karnataka	Yes
23.	District Science Centre, Tirunelveli	Tamil Nadu	Yes
24.	Science Park and Centre, Kapilas	Odisha	No

A list of Science Museums/Centres set up by National Council of Science Museums (NCSM) and handed over to respective State Governments

Sl. No.	Science Centres/Museums	Name of State/Union Territory	Whether a Planetarium exists in the facility
1.	Science Centre, Port Blair,	Anadman and Nicobar Island	No
2.	Mizoram Science Centre, Aizwal	Mizoram	No
3.	Nagaland Science Centre, Dimapur,	Nagaland	No
4.	Manipur Science Centre, Manipur	Manipur	No
5.	Itanager Science Centre, Itanagar	Arunachal Pradesh	No
6.	Shillong Science Centre, Shillong,	Meghalaeya	No
7.	Sikkim Science Centre, Gangtok	Sikkim	No
8.	Sub-Regional Science Centres, Kalimpong	West Bengal	No
9.	Sub-Regional Science Centre, Solapur	Maharastra	No
10.	Regional Science Centre, Ranchi	Jharkhand	No
11.	Regional Science Centre, Dharwad	Karnataka	No

Statement-II

A Detailed List of Proposals Received During the Last Three Years

Sl. No.	Name of Centre	Financial year in which the proposal was received	Status
1	2	3	4
	NIL	2009-10	NIL
1.	Science Centre, Kanpur, Uttar Pradesh	2010-11	It is in feasibility/evaluation stage.
2.	Science City, Sampla, Haryana	2010-11	It is in feasibility/evaluation stage.
3.	Sub Regional Science Centre, Rajahmundry, Andhra Pradesh	2010-11	Details of land selected by the State Government not yet received by NCSM, for joint inspection.
4.	Sub Regional Science Centre, Udaipur, Tripura	2010-11	Land was jointly inspected by NCSM and State authorities and not found suitable.
5.	Regional Science Centre, Mysore, Karnataka	2010-11	The State Government is to provide details of location of Science Centre.
6.	Science City, Thrissur, Kerala	2010-11	It is in feasibility/evaluation stage.

1	2	3	4
7.	Regional Science Centre, Chandigarh	2011-12	Land has been found suitable for the science centre. Action for preparation of the 'Architects brief has been, taken up.
8.	Science Centre, Darbhanga	2011-12	It is in feasibility/evaluation stage.
9.	Science Centre, Gaya	2011-12	It is in feasibility/evaluation stage.
10.	Sub Regional Science Centre, Ambala	2011-12	Land details are yet to be received for joint inspection.
11.	Science Centre Jabalpur, Madhya Pradesh	2011-12	It is in feasibility/evaluation stage.
12.	Science Centre Kottayam, Kerala	2011-12	The State Government was requested to carry out a contour survey of the land.
13.	Sub Regional Science Centre, Bhatinda, Punjab	2012-13	It is in feasibility/evaluation stage.
14.	Sub Regional Science Centre, Amritsar, Punjab	2012-13	It is in feasibility/evaluation stage.

Distribution of Surplus Foodgrains

2693. SHRI K. SUGUMAR: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether nearly 25 lac tonnes of foodgrains provided to the private traders at subsidised rates, out of the total 5 crore tonnes of surplus stocks, have already been exported by them;

(b) if so, the details thereof and the reasons therefor;

(c) whether there is a strong demand to distribute these surplus foodgrains in the country itself universally; and

(d) if so, the details thereof and the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) At present export of wheat is allowed under Open General

License (O.G.L.). From 9-9-2011 to 7-8-2012, a total of 15.09 lakh tonnes of wheat has been exported from the country on private account. In addition, Government has also allowed export of 20 lakh tonnes wheat from Central Pool. The Government releases wheat for bulk sale under Open Market Sale Scheme (O.M.S.S.) with an objective to offload part of surplus stocks in the Central Pool and to make available wheat in the open market to stabilize wheat prices particularly during lean season. Accordingly, the Government decided to sell 3 million tonnes of wheat to Bulk Users/Roller Flour Millers/Traders through open tenders by Food Corporation of India upto March, 2013 for domestic consumption under the Scheme. No such report regarding export of wheat out of wheat allocated under O.M.S.S. has been received by the Government.

(c) and (d) Requests have been received by Government for Universal Public Distribution System. However, Government is not considering to introduce Universal P.D.S. as the focus on poor will get diluted. It would require procurement of huge quantities of wheat and rice which would result in less availability

of foodgrains in the market, leading to rise in open market prices. If the same quantity of foodgrains is distributed equally among all, then the scale of issue will have to be reduced. Further, in order to manage the level of the food subsidy, the issue prices of rice and wheat may have to be increased substantially from the present Central Issue Prices (C.I.P.s) which have not been revised for the Below Poverty Line (B.P.L.)/Antyodaya Anna Yojana (A.A.Y.) families since 2000 and for Above Poverty Line (A.P.L.) families since 2002. However in view of demand received from the States/UTs and availability of surplus stocks in the Central Pool, Government has been making additional allocations from time to time. During current year, additional allocation of 60 lakh tonnes of foodgrains at A.P.L. C.I.P., 50 lakh tonnes of foodgrains at B.P.L. C.I.P. and 17.66 lakh tonnes of foodgrains at B.P.L./A.A.Y. C.I.P. for the poorest districts has been made by Government to States/ UTs.

[*Translation*]

Drought Problem

2694. DR. SHAFIQR RAHMAN BARQ: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has received some important suggestions from the organizations like ASSOCHAM and Confederation of Indian Industry (CII) to deal with the problem of drought in some States;

(b) if so, the details thereof; and

(c) the response of the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT):

(a) to (c) Ministry of Agriculture, Government of India has not received any specific suggestions from A.S.S.O.C.H.A.M. and Confederation of Indian Industry (C.I.I.) to deal with the problem of drought. However, C.I.I. had submitted the Pre-Budget Memorandum containing recommendations for Union Budget 2012-13 relating to agriculture sector. These recommendations include capital grants for projects; creation of a development fund to give boost to research, processing, storage/infrastructure projects in agriculture and food sector; provision of working capital

and interest subsidy etc. C.I.I. in its Memorandum also made following suggestions to increase the productivity in agri and food supply chain:

- Restructuring extension services under P.P.P. models at National level to make services more effective.
- F.D.I. in retail to be encouraged in rural areas as this will help in upgradation of supply chain infrastructure, better products/prices to rural customers, employment etc.
- Fiscal incentives to rural business hubs need to be considered in - order to provide better agri solutions to the farmers.
- Increasing the scop Dairy Entrepreneurship Development Scheme (D.E.D.S.), viz. dairy farming to include large scale farms (up to 50-100 animals)
- The nutrient based subsidy mechanism needs to be extended for all fertilizers, including urea as well.

[*English*]

Expansion of NSS

2695. SHRI P.T. THOMAS:
SHRI HEMANAND BISWAL:
SHRI PRALHAD JOSHI:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government is considering for expansion/restructuring/promoting of the National Service Scheme (NSS);

(b) if so, the details thereof State-wise; and

(c) the details of universities and schools in which the scheme is functioning, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) and (b) N.S.S., a Centrally Sponsored Scheme, launched in 1969 with a strength of 40,000 volunteers has now grown to a strength of 32 lakh volunteers covering 299 Universities, 15666 colleges and 10762 schools spread over all the States and Union Territories.

As a part of the on-going process of restructuring and promoting N.S.S., Government of India introduced a 100 ten day adventure camps and 2 twelve day Mega Camps annually from the year 2009 onwards. A Statement-I indicating Volunteer Strength for the year

2012-13, State-wise is enclosed.

(c) The State-wise details of universities and schools in which the scheme is functioning are given in the enclosed statement-II.

Statement-I

State-wise Allocation of NSS Volunteers' strength for the year 2012-13

Sl.No.	Name of the State/UT	Allocated Strength			Total
		General	SC (16.2%)	ST (8.2%)	
1	2	3	4	5	6
1.	Andaman and Nicobar islands				1464
2.	Andhra Pradesh	246154	52747	26699	325600
3.	Arunachal Pradesh				10000
4.	Assam				35936
5.	Bihar	43244	9266	4690	57200
6.	Chhandigarh				13310
7.	Chhattisgarh	68607	14701	7442	90750
8.	Dadar and Nagar Haveli				1064
9.	Daman and Diu				1464
10.	Delhi				57200
11.	Goa	22137	4744	2401	29282
12.	Gujarat	121756	26090	13206	161052
13.	Haryana	79492	17034	8622	105148
14.	Himachal Pradesh	54054	11583	5863	71500
15.	Jammu and Kashmir	24948	5346	2706	33000
16.	Jharkhand	36728	7870	3984	48582
17.	Karnataka	199235	42693	21610	263538
18.	Kerala	130811	28031	14188	173030
19.	Lakshadweep				1500
20.	Madhya Pradesh	99617	21346	10805	131768
21.	Maharashtra	234454	50240	25430	310124
22.	Manipur				15972
23.	Meghalaya				18634

1	2	3	4	5	6
24.	Mizoram				23100
25.	Nagaland				7054
26.	Odisha	74844	16038	8118	99000
27.	Puducherry				15972
28.	Punjab	113400	24300	12300	150000
29.	Rajasthan	132823	28462	14407	175692
30.	Sikkim				12512
31.	Tamil Nadu	279734	59943	30341	370018
32.	Tripura				24900
33.	Uttar Pradesh	199358	42719	21623	263700
34.	Uttarakhand	42262	9056	4584	55902
35.	West Bengal	70838	15180	7684	93702
Total					32,48,670

Statement-II*State-wise details of schools and Universities in which scheme is functioning*

Name of State	No. of Universities	No. of Colleges	No. of Schools
1	2	3	4
Andhra Pradesh	35	2964	0
Arunachal Pradesh	1	12	115
Assam	6	165	0
Bihar	10	345	0
Chhattisgarh	6	307	731
Goa	1	27	72
Gujarat	19	539	809
Haryana	8	177	469
Himachal Pradesh	3	74	657
Jammu and Kashmir	3	161	72
Jharkhand	6	120	0
Karnataka	30	2634	780
Kerala	8	442	650

1	2	3	4
Madhya Pradesh	7	754	668
Maharashtra	20	1845	375
Manipur	1	73	47
Meghalaya	1	37	16
Mizoram	1	28	44
Nagaland	1	38	10
Odisha	10	875	510
Punjab	8	438	573
Rajasthan	16	522	773
Sikkim	1	5	70
Tamil Nadu	42	1278	1940
Tripura	1	23	298
Uttar Pradesh	20	1183	358
Uttarakhand	7	136	385
West Bengal	18	338	177
Anadman and Nicobar Islands	0	0	0
Chandigarh	1	17	51
Dadar and Nagar Haveli	0	1	9
Daman and Diu	0	2	8
Lakshadweep	0	0	14
Puducherry	1	46	81
Delhi	7	60	0
Total	299	15666	10762

NB: N.S.S. has not been introduced at School level in Andhra Pradesh, Bihar and Jharkhand

DD/AIR/Private FM Channels

2696. DR. RATNA DE:

SHRI MANIKRAO HODLYA GAVIT:

Will the Minister of INFORMATION AND BROADCASTING be please to state:

(a) Whether the Government has analysed/assessed the profitability and popularity of Government owned Doordarshan (DD)/All India Radio (AIR)/FM

channels in comparison to private Television and Radio channels;

(b) If so, the details and the outcome thereof; and

(c) The corrective measures taken/proposed to be taken by the Government to increase the profits as well as popularity of these channels?

THE MINISTER OF STATE IN THE MINISTRY

OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) and (b) Prasar Bharati has informed that Doordarshan and All India Radio, being public service broadcasters, can not be compared in terms of profitability and popularity with private players, whose goals and objectives are different. However, Prasar Bharati competes with private broadcasters and reaches to areas across the country through its broadcast of programmes involving national development, introducing innovative programmes and suitably revamping public utility programmes.

Some of the initiatives of Prasar Bharati to strengthen the Public Broadcast are given below:

- Modifying the broadcast pattern at regular intervals to include more popular programmes, so as to attract more advertisements/commercials;
- Broadcasting more interactive, customized and channel driving programmes;
- Earmarking dedicated time slots for specific target audiences viz. Women and Children Youth, Total Community, Music lovers, Industrial Workers and Farmers;

(c) Prasar Bharati has taken various steps to increase revenue generations, as well as popularity which '*inter alia*' include adopting aggressive marketing strategy and putting into best use of the spare infrastructure available with Prasar Bharati, content improvement, Extending transmission hours to accommodate more commercials; introduction of D.T.H. services, sharing of towers, etc.

Various Ministries have been making use of available slots in audio and visual media of AIR and Doordarshan for conveying messages in respect of policies and programmes concerning their Ministries for information to the general public, which fetch good revenue to Prasar Bharati besides attracting more audiences.

National Games

2697. SHRI A. GANESHAMURTHI:
SHRI S.R. JEYADURAI:
SHRI YASHVIR SINGH:
SHRI RAKESH SINGH:
SHRI SHAILENDRA KUMAR:
SHRI MANOHAR TIRKEY:
SHRI NEERAJ SHEKHAR:

SHRI MANICKA TAGORE:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the names of the games and sporting events which have been termed as National Games along with the criteria adopted therefor;

(b) whether hockey has not been accorded the status of national game as per the information provided in the recent past under the Right to Information Act;

(c) if so, the reaction of the Government in this regard;

(d) whether the content of Government website has also been changed after providing the said information; and

(e) if so, the details thereof and the steps/action taken by the Government to accord the status of national game to hockey?

THE MINISTER OF STATE OF THE MINISTRY FOR YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) to (c) The Government has not declared any game as a National Game.

(d) Website, india.gov.in, which had indicated Hockey as a National Game, has indicated now that the content is under review.

(e) As indicated above in reply to parts (a) to (c) of the Question, no game has been accorded the status of National Game by the Government, and there is no proposal to accord the status of National Game to the country.

[*Translation*]

Milk Powder

2698. SHRI LAL CHAND KATARIA:
SHRI RAJIV RANJAN SINGH ALIAS
LALAN SINGH:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the current stock of milk powder exceeds the demand in the country;

(b) if so, the value of the current stock of milk powder;

(c) whether due to lack of adequate demand the price of milk powder has crashed; and

(d) if so, the corrective steps taken by the Government including export of the excess stock of milk powder to other countries?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR.CHARAN DAS MAHANT): (a) The demand projected by major Milk Federations and Mother Dairy (Delhi) is about 88,000MT of milk powder for the year 2012-13. The current stock of milk powder with Milk Federations, Mother Dairy (Delhi) and National Dairy Development Board (N.D.D.B.) is around 1,11,646 MT.

(b) This Department does not have information on exact value of current stock of milk powder. However, the average monthly price of milk powder in Khari Baoli whole sale market, Delhi for 2012-13 is Rs 175 /Kg.

(c) No Madam.

(d) Does not arise in view of reply given at (c). However, in view of adequate availability of milk powder the Ministry of Commerce and Industries vide notification dated 08-06-2012 and public notice dated 08-06-2012, has allowed free export of skimmed milk powder (S.M.P.) and export incentive of 5% for S.M.P. under Vishesh Krishi and Gram Udyog Yojana (V.K.G.U.Y.).

Sports Training Schools

2699. SHRI KAMAL KISHOR "COMMANDO":
SHRI MANICKA TAGORE:
SHRI GANESH SINGH:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government proposes to open full fledged sports training schools in all the States to impart training in various sports disciplines for school boys/girls to compete in various national and international sports competitions;

(b) if so, the details thereof, State-wise and sports discipline-wise;

(c) whether the Government also proposes to introduce special scheme for the physical development of the school children and other sportsmen/sportswomen;

(d) if so, the details thereof and the time by

which such a scheme is likely to be implemented; and

(e) the other steps taken by the Government to promote sports among school children and women in the country?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) and (b) There is no proposal with the Ministry of Youth Affairs and Sports to open full fledged sports training schools in all the States to impart training in various sports disciplines for school boys/girls to compete in various national and international sports competitions. The primary responsibility of promotion and development of sports and games including in schools and colleges is that of the States, as 'sports' is in State List. However, the Ministry and Sports Authority of India (S.A.I.) supplement the efforts of the States through various schemes such as Panchayat Yuva Krida aur Khel Abhiyan (P.Y.K.K.A.), Urban Sports Infrastructure Scheme (U.S.I.S.), Scheme of Assistance to National Sports Federations, Scheme of Talent Search and Training, National Sports Talent Contest (N.S.T.C.) Scheme, Army Boys Sports Company (A.B.S.C.) Scheme, S.A.I. Training Centres (S.T.C.) Scheme, Special Area Games (S.A.G.) Scheme, Centres of Excellence (CoE) Scheme.

(c) and (d) No, Madam. However, the existing schemes of the Ministry and S.A.I. including P.Y.K.K.A. contribute to physical development of school children and other sportsmen/sportswomen.

(e) For promoting sports among school children, the Ministry of Youth Affairs and Sports and the Ministry of Human Resource Development have been continuously emphasizing the significance of sports, games, physical and health education for the overall development of children. The Central Board of Secondary Education (C.B.S.E.) has made it mandatory to all schools affiliated to it to provide one compulsory period for sports upto 10th class and two periods in a week for classes upto 12th class.

Further, the Right of Children to Free and Compulsory Education (R.T.E.) Act, 2009 emphasizes (i) playground for each school; (ii) part-time instructions for physical education in upper primary schools; and (iii) supply of play materials, games and sports equipment to schools.

Under P.Y.K.K.A., playfields have been developed

mostly in schools. As regards promotion of sports among women, all schemes of the Ministry and S.A.I. are inclusive in nature and are applicable to women. Further, sports competitions are held exclusively for women at district, state and national levels under the Scheme of Panchayat Yuva Krida aur Khel Abhiyan.

Farm Houses in Delhi

2700. SHRI MANSUKHBHAI D. VASAVA:
SHRI GORAKH PRASAD JAISWAL:
SHRI HAMDULLAH SAYEED:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the status with regard to farm houses in Delhi at present;

(b) whether construction work and commercial activities are allowed on the said farm houses;

(c) if so, the provisions of the Delhi Municipal Corporation Act in this regard;

(d) whether the Municipal Corporation of Delhi and the Delhi Development Authority have failed in implementing the Delhi Municipal Corporation Act; and

(e) if so, the reaction of the Government thereto and the action taken against the persons responsible along with the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) and (b) As per M.P.D.-2021, the Farm Houses are permitted in Green Belt which extends upto the depth of one peripheral village revenue boundary along the border of N.C.T. of Delhi. 3664 Farm Houses have been sanctioned in the jurisdiction of Unified Municipal Corporation upto 15th May, 2012. Commercial activities are not allowed in Farm Houses.

(c) to (e) Farm Houses for holding social functions (weddings, parties etc.) are permitted as per the guidelines issued by G.N.C.T.D.. If any violation is noticed, action under provisions of the D.M.C. Act, 1957 is taken.

[*English*]

Assistance under BSUP/IHSDP

2701. SHRI MADHU GOUD YASKHI:
SHRI ANANDRAO ADSUL:
SHRI GAJANAN D. BABAR:
SHRI ADHALRAO PATIL SHIVAJI:

Will the Minister of HOUSING AND URBAN

POVERTY ALLEVIATION be pleased to state:

(a) whether the Basic Services to the Urban Poor (BSUP) and the Integrated Housing and Slum Development Programme (IHSDP) schemes are implemented in all cities across the country;

(b) if not, the reasons therefor;

(c) whether many States have failed to utilise the financial assistance under the schemes;

(d) if so, the details and the facts in this regard; and

(e) the action taken by the Union Government thereon?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) and (b) Keeping in view the paucity of resources and administrative constraints in talking up all cities and towns under the Sub-Mission of Basic Services to the Urban poor (B.S.U.P.), originally, only 63 cities were taken up, as per norms/criteria mentioned below:

Category	Number
A. Cities with 4 million plus population as per 2001 census	07
B. Cities with 1 million plus but less than 4 million population	28
C. Selected Cities (of religious/historic and tourist importance)	28

Subsequently, 2 more cities viz. Porbandar and Tirupati were added resulting in increase of number of Mission cities as 65 under B.S.U.P.. As regards Integrated Housing and Slum Development Programme (I.H.S.D.P.), it was upto the State Governments to prioritise and select cities/towns and access central assistance as per the Guidelines of the scheme. Under I.H.S.D.P., 928 cities/towns have been covered across India.

(c) and (d) Utilisation of funds allocated under B.S.U.P. and I.H.S.D.P. components of JawaharLal Nehru National Urban Renewal Mission (J.N.N.U.R.M.) for providing housing and other related basic amenities to urban poor varies from State to State. While some States have availed full allocation of central assistance

for their States, others lagged. State-wise financial allocations in the form of Additional Central Assistance (A.C.A.) were fixed by the Planning Commission. State/UT-wise details of A.C.A. Allocation, central share approved and A.C.A. released under the BSUP and the I.H.S.D.P. are given in the enclosed Statement.

(e) Steps taken by the Government to utilise the financial assistance under the schemes include: issue of guidelines to States/UTs to access A.C.A., financial

support to develop both institutional and human resource capacity including preparation of city Development Plans and Detailed Project Reports, establishment of Programme Management Unit at the State level and the Project implementation Units at the U.L.B./town level, handholding support, issue of toolkits, software for monitoring, guidelines to facilitate project preparation and conduct of National, State and Regional level workshops in project planning, management, appraisal, monitoring etc.

Statement

Financial Progress (B.S.U.P. and I.H.S.D.P.)

Sl.No.	State/UT	7-Year New-Allocation			Total Central Share Approved			ACA Released		
		B.S.U.P.	I.H.S.D.P.	Total	B.S.U.P.	I.H.S.D.P.	Total	B.S.U.P.	I.H.S.D.P.	Total
1	2	3	4	5	6	7	8	9	10	11
1.	Andhra Pradesh	1547.42	764.57	2311.99	1605.31	677.30	2282.61	1265.49	629.85	1895.34
2.	Arunachal Pradesh	43.95	24.52	68.47	59.60	8.96	68.56	15.29	4.48	19.77
3.	Assam	121.94	67.25	189.19	97.60	70.22	167.82	48.80	35.11	83.91
4.	Bihar	531.54	168.07	699.61	312.76	380.79	693.55	78.19	211.89	290.08
5.	Chhattisgarh	385.21	158.83	544.04	362.08	158.83	520.91	169.29	118.31	287.60
6.	Goa	11.43	35.79	47.22	4.60	1.40	6.00	1.15	0.70	1.85
7.	Gujarat	1015.56	256.25	1271.81	1015.47	254.65	1270.12	737.23	195.17	932.40
8.	Haryana	57.31	209.70	267.01	31.18	244.89	276.07	31.18	153.86	185.04
9.	Himachal Pradesh	31.29	37.07	68.36	18.27	50.09	68.36	7.37	24.39	31.76
10.	Jammu and Kashmir	140.18	117.34	257.52	134.44	107.41	241.85	47.15	71.66	118.81
11.	Jharkhand	351.09	136.00	487.09	328.74	131.33	460.07	82.18	65.66	147.84
12.	Karnataka	407.97	222.69	630.66	412.64	222.56	635.20	316.75	218.60	535.35
13.	Kerala	250.00	198.83	448.83	233.56	201.60	435.16	132.83	149.49	282.32
14.	Madhya	351.10	276.64	627.74	344.26	257.43	601.69	226.47	136.43	362.90
15.	Maharashtra	3372.56	1130.60	4503.16	3019.96	1684.44	4704.40	1749.47	824.88	2574.35
16.	Manipur	43.91	32.35	76.26	43.91	52.20	96.11	32.93	32.35	65.28
17.	Meghalaya	40.35	28.97	69.32	40.35	22.43	62.78	26.12	11.21	37.33
18.	Mizoram	80.11	29.78	109.89	80.11	41.05	121.16	40.06	29.78	69.84

1	2	3	4	5	6	7	8	9	10	11
19.	Nagaland	105.60	44.14	149.74	105.60	60.99	166.59	79.20	29.92	109.12
20.	Odisha	78.74	176.33	265.07	54.18	194.53	248.71	31.20	124.16	155.36
21.	Punjab	444.46	172.56	617.02	84.37	145.64	230.01	26.39	72.82	99.21
22.	Rajasthan	383.46	424.56	808.02	172.67	639.20	811.87	85.47	373.21	458.68
23.	Sikkim	29.06	20.90	49.96	29.06	17.92	46.98	21.79	8.96	30.75
24.	Tamil Nadu	1107.80	349.38	1457.18	1047.68	400.45	1448.13	651.33	359.50	1010.83
25..	Tripura	23.66	28.36	52.02	13.96	38.05	52.01	13.96	34.55	48.51
26.	Uttar Pradesh	1165.22	854.41	2019.63	1149.04	846.08	1995.12	823.49	683.22	1506.71
27.	Uttarakhand	97.84	63.58	161.42	58.37	97.92	156.29	18.90	65.55	84.45
28.	West Bengal	2126.98	681.04	2808.02	2053.16	709.02	2762.18	1056.05	646.36	1702.41
29.	Delhi	1481.28	0.00	1481.28	1472.72	0.00	1472.72	528.23	0.00	528.23
30..	Puducherry	83.20	26.95	110.15	83.20	5.48	88.68	31.00	2.74	33.74
31.	Andaman and Nicobar Islands	0.00	27.29	27.29	0.00	13.64	13.64	0.00	5.53	5.53
32.	Chandigarh	446.13	0.00	446.13	446.13	0.00	446.13	374.28	0.00	374.28
33.	Dadar and Nagar Haveli	0.00	20.56	20.56	0.00	3.34	3.34	0.00	1.67	1.67
34.	Lakshadweep	0.00	21.03	21.03	0.00	0.00	0.00	0.00	0.00	0.00
35.	Daman and Diu	0.00	21.97	21.97	0.00	0.58	0.58	0.00	0.29	0.29
Total		16356.35	6828.31	23184.66	14914.97	7740.41	22655.38	8749.25	5322.32	14071.57

[Translation]

Missing Children

2702. SHRI PREMDAS:
 SHRI VISHWA MOHAN KUMAR:
 SHRIMATI J. HELEN DAVIDSON:
 SHRI DATTA MEGHE:
 SHRIMATI USHA VERMA:
 SHRIMATI SUSHILA SAROJ:
 SHRI NITYANANDA PRADHAN:
 SHRI SUBHASH BAPURAO WANKHEDE:
 SHRI CHAUDHARY LAL SINGH:
 SHRI MAHESHWAR HAZARI:
 SHRI SANJAY DHOTRE:
 SHRIMATI MANEKA GANDHI:

SHRI RAMESH BAIS:
 SHRI GOPINATH MUNDE:
 SHRI TUFANI SAROJ:
 SHRI R. DHRUVANARAYANA:
 SHRI RAVNEET SINGH:
 SHRI M. VENUGOPALA REDDY:
 SHRI JITENDRA SINGH BUNDELA:
 SHRI CHANDU LAL SAHU:
 SHRI NAVEEN JINDAL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether cases of missing/abduction of children are on the rise in the country;

(b) if so, the details thereof and the total number

of such cases reported, children traced/untraced and the steps taken to trace all the children, accused arrested and the details of the action taken against them during each of the last three years and the current year, separately, gender-wise and State-wise including the National Capital Territory of (NCT) of Delhi;

(c) whether there have been demands from various quarters to formulate a National Action Plan and to establish a Central Unified Agency on the issue of missing/abduction of children;

(d) if so, the details thereof and the reaction of the Union Government in this regard; and

(e) the other measures taken by the Union Government to check such cases in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (e) As per information provided by National Crime Records Bureau (NCRB), data regarding sing, traced and untraced children for the years 2009, 2010 and 2011 respectively is given in the enclosed statement.

As per information provided by the Delhi Police, the details of missing children along with traced/untraced reported to Delhi Police during the last three years 2009, 2010, 2011 and 2012 is as under:

Year	No. of missing children		No. of children traced		No. of children yet to be traced	
	Male	Female	Male	Female	Male	Female
2009	3,273	2,673	3,001	2,460	272	213
2010	2,634	2,457	2,196	2,041	438	416
2011	2,446	2,665	2,024	2,106	422	559
2012 (up to 15.08.12)	1,519	1,652	1,077	1,109	442	543

Ministry of Home Affairs have issued a detailed advisory on missing children-measures including those needed to prevent trafficking and steps to be taken for tracing the children on 31st January, 2012. It also includes computerization of records, involvement of NGOs and other organizations, community awareness programmes etc.

Ministry of Home Affairs has also circulated a comprehensive pro-forma to States/UTs on missing children for better matching of missing and

found children

The Ministry of Women and Child Development under consultation with Ministry of Home Affairs is also developing a National Portal for tracking of "missing" and "found" children. Ministry of Women and Child Development is also implementing Integrated Child Protection Scheme.

Ministry of Home Affairs is not aware of any demands for a Central Unified Agency on the issue of missing / abduction of children.

Statement

Statement of Missing/Traced/Untraced Childen for the Years 2009 to 2011 as received from S.C.R.B.

Sl.No.	State	2009			2010			2011		
		Missing	Traced	Untraced	Missing	Traced	Untraced	Missing	Traced	Untraced
1	2	3	4	5	6	7	8	9	10	11
1.	Andaman and Nicobar Islands	46	44	2	31	30	1	67	58	9

1	2	3	4	5	6	7	8	9	10	11
2.	Andhra Pradesh	3084	2576	508	3700	3066	634	4985	3968	1017
3.	Arunachal Pradesh	0	0	0	60	42	18	10	0	10
4.	Assam	899	577	322	995	582	413	2125	1189	936
5.	Bihar	740	442	298	0	0	0	629	348	281
6.	Chandigarh	119	68	51	159	86	73	211	164	47
7.	Chhattisgarh	2823	2460	363	4808	3565	1243	3899	2520	1379
8.	Dadar and Nagar Haveli	17	17	0	17	11	6	12	7	5
9.	Daman And Diu	7	5	2	20	16	4	2	2	0
10.	Delhi Ut	5946	5365	581	5091	3937	1154	5111	3752	1359
11.	Goa	236	206	30	0	0	0	0	0	0
12.	Gujarat	2718	2121	597	2868	2275	593	3415	1839	1576
13.	Haryana	915	491	424	1259	699	560	1248	580	668
14.	Himachal Pradesh	270	165	105	320	243	77	136	68	68
15.	Jammu and Kashmir	366	247	119	0	0	0	0	0	0
16.	Jharkhand	0	0	0	0	0	0	0	0	0
17.	Karnataka	3996	3534	462	4845	4234	611	3838	2356	1482
18..	Kerala	996	868	128	1037	895	142	1273	981	292
19.	Lakshadweep	0	0	0	0	0	0	0	0	0
20.	Madhya Pradesh	9498	8730	768	10720	9689	1031	7797	5723	2074
21.	Maharashtra	13099	10952	2147	14823	11700	3123	0	0	0
22.	Manipur	45	42	3	42	15	27	69	53	16
23.	Meghalaya	168	146	22	0	0	0	173	154	19
24.	Mizoram	0	0	0	0	0	0	1	3	-2
25.	Nagaland	117	66	51	437	208	229	189	63	126
26.	Odisha	1882	668	1214	2521	1177	1344	0	0	0

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27.	Puducherry	57	57	0	72	71	1	73	54	19
28.	Punjab	277	5	272	282	10	72	0	0	0
29.	Rajasthan	2731	2223	508	3492	2842	650	4174	3391	783
30.	Sikkim	226	116	110	342	194	148	77	49	28
31.	Tamil Nadu	1855	1480	375	2504	2062	442	2828	1981	847
32.	Tripura	0	0	0	299	297	2	465	402	63
33.	Uttar Pradesh	3136	2704	432	0	0	0	3829	2487	1342
34.	Uttarakhand	431	331	100	554	433	121	497	340	157
35.	West Bengal	11527	3355	8172	15835	5518	10317	12535	4488	8047
Total All India		68227	50061	18166	77133	53897	23236	59668	37020	22648

Source: Crime in India.

[Translation]

Shortage of Youth Hostels

2703. SHRI DHARMENDRA YADAV:
SHRI GAJANAN D. BABAR:
SHRI ADHALRAO PATIL SHIVAJI:
SHRI ANANDRAO ADSUL:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether there is a huge shortage of youth hostels in the country;

(b) if so, the reasons therefor and the number of proposals received by the Union Government from the State Governments to set up new youth hostels along with the action taken thereon, State-wise;

(c) whether the Union Government has imposed ban on construction of new hostels for youths in the country;

(d) if so, the reasons therefor;

(e) whether the construction work of ongoing hostels projects have been delayed;

(f) if so, the reasons therefor along with the

original and the revised time schedule for construction of such hostels; and

(g) the steps taken by the Government to expedite the construction work of hostel projects?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) No, Madam. At present, there are 81 youth hostels in the country and another four (4) are under construction.

(b) to (d) Proposals to set up youth hostels were received from the State Governments from time to time. However, on the advice of Planning Commission, a policy decision has been taken up to complete the youth hostels under construction only and not to take up construction of new hostels.

(e) to (g) There are four ongoing youth hostels projects located at Cuddapah (Andhra Pradesh), Roing (Arunachal Pradesh), Churachandpur and Thoubal (Manipur). Three ongoing youth hostels at Cuddapah, Churachandpur and Thoubal are at the last stage of completion and for Roing at Arunachal Pradesh, 92.63% of the sanctioned amount has already been released and construction is going in full swing.

[English]

National Transport Development Policy

2704. SHRI EKNATH MAHADEO GAIKWAD:
SHRI BHASKARRAO BAPURAO PATIL
KHATGAONKAR
SHRI N.S.V. CHITTHAN:
SHRI ANAND PRAKASH PARANJPE:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government has set up a high level National Transport Development Policy Committee to provide an integrated and sustainable transport system;

(b) if so, whether the Committee has submitted its report to the Union Government;

(c) if so, the details thereof;

(d) whether the Committee has suggested that metro and rail-based urban transport projects are the most capital intensive and may not be beneficial in terms of lifetime energy costs; and

(e) if so, the reaction of the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY):

(a) Yes, Madam, it has been set up by Planning Commission.

(b) No, Madam. Final report has not yet been submitted.

(c) to (e) does not arise.

Misleading Advertisements

2705. SHRI N.S.V. CHITTHAN:
SHRI BHASKARRAO BAPURAO PATIL
KHATGAONKAR:
SHRI EKNATH MAHADEO GAIKWAD:
SHRI ANAND PRAKASH PARANJPE:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) Whether the Government proposed to set up in investigative agency to check the veracity of the

claims made by the companies in their advertisements;

(b) If so, the details thereof;

(c) Whether the said agency is proposed to cover all sectors of the industry;

(d) If so, the details thereof;

(e) Whether the said move has been discussed with different sections of the industry; and

(f) If so, the details thereof and the response of the industry thereto?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (f) The Department of Consumer Affairs has taken initiative to tackle the problem of Misleading Advertisement by calling meetings of officials of various Ministries, eminent journalists, NGOs and consumer activists. In the meetings, deliberations were held on various ways and means to tackle the problem. No decision regarding any investigative agency has been taken till date.

Export of Foodgrains

2706. SHRI ANAND PRAKASH PARANJPE:
SHRI ANTO ANTONY:
SHRI EKNATH MAHADEO GAIKWAD:
SHRI N.S.V. CHITTHAN:
SHRI BHASKARRAO BAPURAO PATIL
KHATGAONKAR:
SHRI MANICKA TAGORE:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government is planning to export foodgrains including wheat;

(b) if so, the details thereof, country wise, item-wise and quantity-wise;

(c) whether a panel has been constituted to examine the possibility of wheat export;

(d) if so, whether the said panel has given its recommendations to the Government;

(e) if so, the details in this regard and the steps taken by the Government thereon; and

(f) the precautionary measures taken by the Government to ensure that the export of foodgrains does not affect the food security in the country?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Yes, Madam. In view of record production, procurement and comfortable stock position of wheat and Non-basmati rice in the Central Pool as well as in the country, the Government has permitted export of non-basmati rice under Open General License (O.G.L.) by the private parties out of the privately held stocks vide D.G.F.T. Notification No. 71 (RE-2010)/2009-2014 dated 09-09-2011. The Government has also permitted export of wheat under Open General License vide D.G.F.T. Notification No.72(RE-2010)/2009-2014 dated 9-09-2011.

(c) to (e) Yes, Madam. A panel headed by Dr. C. Rangarajan, Chairman, Economic Advisory Council to Prime Minister has submitted a report recommending certain measures for effective management of surplus foodgrain stocks (wheat) in the Central Pool. The report *inter-alia* suggested export of 2 million tonnes of wheat from Central Pool Stock of F.C.I. through the Central Public Sector Undertakings (C.P.S.U.s) of the Department of Commerce. Subsequently, the Cabinet Committee on Economic Affairs (C.C.E.A.) in its meeting held on 03-07-2012 has approved the export of 2 million tonnes of wheat from Central Pool stocks of Food Corporation of India (F.C.I.) through Central Public Sector Undertakings (C.P.S.U.s) of Department of Commerce viz. State Trading Corporation (S.T.C.), Minerals and Metals Trading Corporation (M.M.T.C.) and Project and Equipments Corporation (P.E.C.) at the cost determined by individual tenders subject to the floor price of U.S. \$ 228 per metric ton. These exports are to be completed by March 31, 2013.

(f) The Empowered Group of Ministers (EGoM), while approving the proposal of Department of Commerce on 26-03-2012 for continuing unrestricted export of non-basmati rice and wheat from private stocks under O.G.L. has advised that the pace and quantum of exports be closely monitored and the status placed before the EGoM for a review after two months. Hence, the export of wheat and non-basmati rice are being closely monitored by the Department of

Commerce and the status of exports is being placed before the EGoM from time to time for review, for the purpose of ensuring that exports do not affect the domestic food security.

Edible Oil

2707. SHRI NEERAJ SHEKHAR:
SHRI ANTO ANTONY:
SHRI M. SREENIVASULU REDDY:
SHRI YASHVIR SINGH:
DR. KRUPARANI KILLI:
SHRI P. VISWANATHAN:
SHRI JAGDISH THAKOR:
SHRIMATI SHRUTI CHOUDHRY:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the demand, supply, import and price of edible oil and pulses during the last three years, variety-wise;

(b) whether the deficient monsoon is likely to have an adverse impact on the production of edible oil and pulses and has also pushed up its prices in the international market;

(c) if so, the details regarding present stocks/estimated production and demand along with the additional financial burden to be borne by the Government on import of foodgrains on this account and its likely impact on the domestic prices, variety wise; and

(d) the steps taken to ensure availability, check cartelization and control the prices of the said items during the ensuing year?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) Demand and supply of edible oils (oil-wise) and pulses (variety-wise) during the last 3 years are at given in the enclosed statement-I and II respectively.

Import of edible oils (oil-wise) and pulses (commodity-wise) during the last 3 years are at given in the enclosed statement-III and IV respectively.

Average domestic wholesale prices of edible oils (oil-wise) and retail prices of pulses (variety-wise) during the last 3 years are given in the enclosed statement-V and VI respectively.

(b) It is too early to estimate the production of

oilseeds and hence of edible oils during 2012-13. However, Department of Agriculture and Cooperation, Ministry of Agriculture has stated that as per estimations made by the States for Inter Ministerial weather Watch Group meeting, area coverage under oilseeds has been reported at 161.054 lakh hectares in Kharif 2012 against normal area of 163.584 lakh hectares as on 22-8-2012. The management of drought in Kharif 2012, Government has enhanced subsidy on distribution of certified seeds of oilseeds from Rs.1200/ qtl. To Rs.2000/qtl. for resowing or purchasing of drought tolerant variety seeds for Kharif 2012 under Integrated Scheme of Oilseeds, Pulses, Oil Palm and Maize (I.S.O.P.O.M.).

Average area coverage under pulses for kharif season 2012-13, has been reported as 109.75 lakh hectares whereas the area sown has been reported as 85.32 lakh hectares during 2012.

It has no impact on the international prices of edible oils. Over the last one month (as on 22-8-2012) the prices of edible oils, Crude Palm oil, Soyabean oil and RBD Palmolein have declined in the international market by 2.6%, 0.1% and 4.5% respectively whereas prices of sunflower oil have increased by 2.2%.

(c) As on 1-8-2012, actual stock of wheat and rice is 475.26 lakh tons and 285.03 lakh tons respectively. As per 4th Advance Estimate of Department of Agri. and Coopn, the total production of wheat is 939.03 lakh tons and of rice is 1043.22 lakh tons during the crop year 2011-12.

As per the Ministry of Agriculture, production estimates of Agricultural crops are prepared only after commencement of the Agricultural Year.

The stock of edible oils as on 1-8-2012 at various ports is estimated at 8.25 lakh tons. Details given below:-

Name of oil	Quantity in lakh tons
CPO	3.50
RBD Palmolein	1.40
De-gummed Soyabean	1.75
Crude Sunflower	1.35
Canola Rape	0.25

The stock of about 8 lakh tons of edible oils in pipelines. Total stock both at ports and in pipelines is 16.25 lakh tons. The estimated production and demand of Edible oils Oil-wise for the year 2011-12 (Oil Year November to October) is given in the enclosed Statement-VII.

(d) In order to ensure adequate availability and to contain the prices of edible oils in the country, Government has taken various steps as under:

- (i) Import duties on crude and refined edible oils have been reduced to nil and 7.5% respectively.
- (ii) Export of edible oils has been banned except coconut oil, edible oils from minor forest produce and branded oils in small consumer packs within a quantitative limit.
- (iii) State Governments have been authorized to impose stock limits on edible oils and oilseeds.
- (iv) In order to further augment the availability of edible oils, since 2008 Government has implemented a scheme for distribution of subsidized imported edible oils through States/UTs to ration card holders with a central subsidy of Rs. 15/- per kg. The scheme was extended from time to time and for further period for import of up to 10 lakh tons of edible oils from October, 2011 to September, 2012.

The steps taken to ensure the availability and control the prices of pulses during the ensuing year are as follows:-

1. Government has been actively promoting the production of pulses through various crop development schemes such as National Food Security Mission on Pulses, Integrated Scheme of Oilseeds, Pulses, Oil palm and Maize (I.S.O.P.O.M.), Macro-Management of Agriculture (M.M.A.), and Integrated Development of 60,000 Pulses villages in Rainfed areas under R.K.V.Y. in major pulses growing States in the country.
2. Customs duty on import of pulses has been reduced to zero w.e.f. June 8, 2006;

3. Export of pulses has been banned since June 27, 2006, except the export of kabuli chana, and 10,000 tonnes of organic pulses and lentils;
4. Stock limit on pulses have been imposed since August 29, 2006;
5. Futures trade in urad and tur have been banned since January 23, 2007;
6. A subsidy scheme for imported pulses was operationalized during December, 2006 to March, 2011 whereby 5 designated public sector agencies undertook import of pulses and supplied it in the domestic market for which the Government reimbursed losses upto 15% of the landed cost.

Statement-I

Estimated Domestic Production, Import and Supply/Demand of Edible Oils (Oils-Wise) During The Last Three Years (November To October)

(Quantity in lakh tons)

Name of Oilseed	2008-09	2009-10	2010-11*
	Oil	Oil	Oil
1	2	3	4
A. PRIMARY SOURCE			
Rapeseed/Mustard	22.32	20.48	25.35
Soyabean	15.85	15.94	20.38
Groundnut	16.48	12.49	19.01
Sunflower	3.82	2.81	2.15
Sesame	1.98	1.82	2.77
Niger Seed	0.35	0.30	0.32
Safflower Seed	0.57	0.54	0.45
Castor	4.68	4.04	5.40
Linseed	0.51	0.46	0.44
Sub Total	66.56	58.88	76.27
B. SECONDARY SOURCE			
Coconut	4.50	4.50	4.00
Cottonseed	7.60	8.00	10.89
Rice Bran	7.70	7.20	7.20
Solvent Extracted Oils	4.00	4.20	4.20
Tree and Forest Origin	1.20	1.20	1.20
Sub Total	25.00	25.10	27.49
Total (A+B)	91.56	83.98	103.76

	1	2	3	4
C. LESS: EXPORT AND INDUSTRIAL USE		7.00	4.52	5.94
D. NET DOMESTIC AVAILABILITY		84.56	79.46	97.8
E. IMPORT OF EDIBLE OILS \$		81.83	88.23	83.71
F. TOTAL SUPPLY/DEMAND OF EDIBLE		166.39	167.69	181.53
OILS FROM DOMESTIC AND IMPORT SOURCES				

* Based on Final Estimate (declared by Ministry of Agriculture on 03-02-2012).

\$ Source: The Solvent Extractor's Association of India, Mumbai.

Statement-II

Production of Pulses for the last three years (As on 16-07-2012)

(Million Tonnes)

Pulses	Season	2009-10	2010-2011	2011-12
			Final Estimates	4th Advance Estimates
Tur	Kharif	2.46	2.86	2.65
Gram	Rabi	7.48	8.22	7.58
Urad	Kharif	0.81	1.4	1.28
	Rabi	0.42	0.36	0.55
Total		1.23	1.76	1.83
Moong	Kharif	0.44	1.53	1.29
	Rabi	0.25	0.27	0.42
Total		0.69	1.8	1.71
Other Kharif Pulses	Kharif	0.51	1.33	0.93
Other Rabi Pulses	Rabi	2.29	2.27	2.5
Total Pulses	Kharif	4.2	7.12	6.16
	Rabi	10.46	11.12	11.05
Total		14.66	18.24	17.21

Demand of pulses during the last three years

Million Tonnes

Year	Quantity
2009-10	18.29
2010-11	19.08
2011-12	19.91

Source: Directorate off Economic and Statistics, Ministry of Agriculture and Cooperation

Statement-III*Import of Edible Oils (Oils-Wise) During The Last Three Years (November To October)*

(QTY. IN TONS)

Oil Year (Nov. Oct.)	Refined Oils		Crude Oils						Total	
	RBD Palmelein	Palm Oil	Olein	Sunflower Oil	Canoia/ Raeseed Oil	Soyabean Oil	Cotton Seed Oil	Coconut Oil		Palm Kernel Oil
2008-09	1,240,018	5,187,063	745	590,175	46,362	989,613	5,069	16,693	107,622	8,183,360
2009-10	1,213,409	5,169,445	4,428	630,005	13,950	1,666,492	9,438	4,198	111,973	8,823,338
2010-11	1,081,686	5,374,333	6,501	803,593	11,122	1,006,691	—	2,967	84,566	8,371,459

Source: Solvent Extractors' Association of Ind

Statement-IV*India: Pulses imports*

(Quantity in Thousand kgs)

Sl.No.	HsCode	Commodity	2008-09	2009-10	2010-11	2011-12*
1.	7131000	Peas (Pisum Sativum) Dried and Shld	1,215,663	1,655,602	1,504,638	2,023,107.7
2.	7132000	Chickpeas (Garbanzos) Dried and Shld	198,215	338,391	100,646	203,299.5
3.	7133100	Beans of The SPP Vigna Mungo Hepper or Vigna Radiata. Wilczek Dried and Shld	440,298	706,235	432,033	432,675.8
4.	7133200	Small Red Beans Dried and Shld	94	1947	70	2500
5.	7133300	Kidny Bens Incl White Pea Bens Dried and Shld	51,538	82,714	105,527	60,952.5
6.	7134000	Lentils (Mosur), Dried and Shld	33,210	288,077	161,223	112,178
7.	7139010	Tur	502,762	389,326	346,143	426,037.2
8.	7139099	Other Dried and Shld Leguminous Vegtbls, Othrthan Split.	39,322	47,031	48,379	38,754.9
9.	7133990	Other Dried Leguminous Vegtbls			83,951.3	191,196.2
Total			2,481,102	3,509,323	2,782,610	3,490,701.8

Source: DGCIS, Kolkata

Source: *DGFT

Statement-V*Average Domestic Wholesale Prices Of Edible Oils During The Last Three Years (Jan-Dec)*

Price : Rupees per quintal

EDIBLE OIL	YEAR		
	2009	2010	2011
Soyabean Oil	4526	4697	6253
Mustard Oil	4984	5141	6390
Groundnut Oil	6058	7515	8693
Sunflower Oil (Refined)	4249	5009	6498
RBD Palmolein	3752	4397	5645

\$ Solvent Extractors Association of India

Statement-VI*Month-End Retail Prices Of Pulses In The Four Metro Cities At The End On Each Quarter During The Last Three Years*

Unit: (Rs./Kg.)

Date	2009				2010			
	31-Mar	30-Jun	30-Sep	31-Dec	31-Mar	30-Jun	30-Sep	31-Dec
1	2	3	4	5	6	7	8	9
Gram Dal								
Delhi	34	33	37	39	33	34	35	35
Mumbai	34	34	37	35	34	34	38	38
Kolkata	32	34	38	38	34	32	32	38
Chennai	34	34	35	36	32	32	34	38
Tur/Arhar Dal								
Delhi	52	66	82	90	68	72	70	69
Mumbai	53	63	78	83	64	66	70	68
Kolkata	45	54	78	85	62	63	58	56
Chennai	58	65	84	88	70	72	65	60
Urad Dal								
Delhi	45	52	60	74	63	73	73	69
Mumbai	48	51	63	76	68	78	81	75
Kolkata	36	42	52	62	60	68	72	58
Chennai	48	54	64	78	68	80	78	70

1	2	3	4	5	6	7	8	9		
Moong Dal										
Delhi	45	56	67	83	78	88	74	69		
Mumbai	51	61	71	83	86	91	86	76		
Kolkata	46	55	60	90	85	90	75	75		
Chennai	48	56	64	85	85	90	72	68		
Massor Dal										
Delhi	51	57	65	66	55	57	54	54		
Mumbai	50	58	62	60	53	52	58	56		
Kolkata	60	54	55	65	52	48	48	48		
Chennai	NR	NR	NR	NR	50	50	46	46		
<hr/>										
Date	2011				2012	2012	2012	2012	2012	2012
Centre	31-Mar	30-Jun	30-Sep	31-Dec	30-Mar	30-Apr	31-May	29-Jun	31-Jul	23-Aug
1	10	11	12	13	14	15	16	17	18	19
<hr/>										
Gram Dal										
Delhi	39	37	55	54	49	52	0	59	NR	70
Mumbai	39	41	57	55	60	60	64	64	74	76
Kolkata	38	35	48	48	50	50	0	60	NR	70
Chennai	38	38	56	55	52	56	60	64	72	74
Tur/Arhar Dal										
Delhi	71	69	72	71	69	70	0	71	NR	79
Mumbai	66	69	71	71	72	72	71	71	78	80
Kolkata	65	55	65	62	62	64	68	72	NR	75
Chennai	68	62	68	62	64	64	64	70	75	78
Urad Dal										
Delhi	73	71	75	74	67	70	68	65	NR	74
Mumbai	77	75	82	74	70	72	72	73	78	82
Kolkata	60	60	65	60	58	58	60	62	NR	65
Chennai	70	68	72	64	60	58	58	58	68	68
Moong Dal										
Delhi	72	71	74	71	67	70	69	68	NR	75

1	10	11	12	13	14	15	16	17	18	19
Mumbai	78	77	81	76	73	73	71	69	77	78
Kolkata	76	70	70	75	78	75	75	72	NR	80
Chennai	70	67	70	68	64	64	64	66	70	76
Massor Dal										
Delhi	54	52	55	54	47	51	54	54	NR	64
Mumbai	57	54	59	54	57	66	64	60	60	60
Kolkata	46	44	44	44	45	48	48	48	NR	52
Chennai	48	45	48	44	45	45	45	50	50	52

Source: State Civil Supplies Departments

Statement-VII

Estimated Domestic Production, Import and Demando of Oilseeds and Edible Oils (Oils-Wise) During The Current Year (November To October)

(Quantity in lakh tons)

Name of Oilseed	2011-12**	
	Oilseed	Oil
1	2	3
A. PRIMARY SOURCE		
Rapeseed/Mustard	67.76	21.01
Soyabean	122.8	19.65
Groundnut	69.33	15.95
Sunflower	4.99	1.65
Sesame	8.21	2.55
Niger Seed	1.00	0.30
Safflower Seed	1.21	0.36
Castor	23.39	9.36
Linseed	1.41	0.42
Sub Total	300.1	71.25
B. SECONDARY SOURCE		
Coconut	-	4.00
Cottonseed	-	11.62
Rice Bran	-	7.50

	1	2	3
Solvent Extracted Oils		-	4.10
Tree and Forest Origin		-	1.20
Sub Total			28.42
Total (A+ B)			99.67
C. Less: Export And Industrial Use		-	9.46
D. Net Domestic Availability		-	90.21
E. Import Of Edible Oils \$		-	95.05
F. Total Availability/ Demand Of Edible Oils From Domestic And Import Sources		-	-

* Based on Final Estimate (declared by Ministry of Agriculture on 03-02-2012).

** Based on 4th Advance Estimate (declared by Ministry of Agriculture on 16-07-2012).

\$ Source: The Solvent Extractor's Association of India, Mumbai.

Setting up of Cold Chains

2708. SHRI ANANTH KUMAR:
SHRI G.M. SIDDESHWARA:
SHRI M. VENUGOPALA REDDY:
SHRI PONNAM PRABHAKAR:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the number and value of investment proposals received and approved by the Union Government for setting up of cold chains in the country after the revised guidelines for the Eleventh Five Year Plan came into effect, year-wise and State-wise;

(b) the number and value of foreign direct investment proposals received in this regard;

(c) whether the Government has any proposal to attract greater investment in the setting up of cold chains; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) After revision of the scheme guidelines on 18-03-2010, the Ministry has issued 4 Expression of Interests (EOIs) inviting applications for setting up of integrated cold chain projects and received a total of 349 applications. The details of applications received against each EOI is given in the enclosed

statement-I. Out of these applications, 46 projects have been approved so far. State-wise number of projects approved alongwith value of investment of the 46 projects is at given in the enclosed statement-II.

(b) Nil.

(c) and (d) To attract greater investment in setting up of integrated cold chain, the Ministry of Food Processing Industries implements the Scheme of Integrated Cold Chain, Value Addition and Preservation Infrastructure (part of scheme of Infrastructure Development) and under which it provides financial assistance in the form of grant-in-aid @ 50% of the total cost of plant and machinery and technical civil works in general areas, and @ 75% of the total cost of plant and machinery and technical civil works in difficult areas including North-Eastern States subject to a maximum of Rs. 10.00 crore for strengthening and value addition of cold chain infrastructure.

Other Government of India organizations like National Horticulture Mission (N.H.M.), National Horticulture Board (N.H.B.), Agricultural and Processed Food Products Export Development Authority (A.P.E.D.A.), National Cooperative Development Corporation (N.C.D.C.) and State Governments also provide assistance for cold storages under their respective schemes.

"Creation and Management of cold chain infrastructure" for agriculture has also been identified as a thrust area by the Hon'ble Prime Minister.

Statement-I

Number of applications received against the Expression of Interests (EOIs) inviting proposals for setting up of integrated cold chain projects

Sl. No.	Last date of submission of application against EOI	No. of applications received
1	EOI with last date as 30-09-2010	164
2	EOI with last date as 31-01-2012	18
3	EOI with last date as 09-03-2012	21
4	EOI with last date as 10-07-2012	146
Total		349

Statement-II

*Statewise Details of Integrated Cold Chain Projects
Approved After Revision of Scheme Guidelines on 18-03-2010
(Status as on 18-08-2012)*

(Amount in Rs. Lakh)

Sl. No.	Name of the State	No. of projects	Project Cost
1.	Andhra Pradesh	3	7979.26
2.	Arunachal Pradesh	1	1618.57
3.	Assam	1	1460.63
4.	Chhatisgarh	1	1868.33
5.	Gujarat	3	5145.16
6.	Haryana	2	4340.25
7.	Himachal Pradesh	4	6448.68
8.	Karnataka	1	1400.00
9.	Kerala	3	7194.91
10.	Madhya Pradesh	1	1722.44
11.	Maharashtra	10	29159.08
12.	Manipur	1	1849.00
13.	Mizoram	2	1726.22
14.	Punjab	3	9215.63
15.	Uttar Pradesh	3	4728.92
16.	Uttarakhand	2	3220.39
17.	West Bengal	5	11613.14
Total		46	100690.60

Rehabilitation of Victims of Violence in Assam

2709. SHRI SANSUMA KHUNGGUR
BWISWMUTHIARY:

SHRI C. SIVASAMI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Bodoland Territorial Council has made a demand that no inmate from the relief camps in the four violence hit districts in Assam be rehabilitated without getting his or her credentials ascertained;

(b) if so, the details thereof and the reaction of the Government thereto;

(c) whether the Government proposes to deport foreigners particularly illegal Bangladeshis from Assam after identifying them to thwart such violence in future; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS: (SHRI MULLAPPALLY RAMACHANDRAN) (a) Yes, Madam.

(b) to (d) The powers of identification and deportation of illegally staying foreign nationals including Bangladeshi nationals have been delegated to the State Governments and Union Territories Administrations under Section 3(2)(c) of the Foreigners Act, 1946. Thirty Six (36) Foreigners Tribunals including additional four (4) Foreigners Tribunals sanctioned in August, 2009 are set up for detection of foreigners/illegal migrants in the State of Assam.

In order to control the illegal infiltration, Government has taken steps for strengthening of the Border Security Force and equipping them with modern equipments, reduction of gaps between the border posts and intensified patrolling along Indo-Bangladesh border. The border fence along the Bangladesh border is being strengthened and a scheme for flood lighting along the border is being implemented. The issue of illegal migrants from Bangladesh is regularly taken up at various fora and steps have been taken for coordinated patrolling, identification of vulnerable gaps, strengthening of riverine patrolling etc. Government of

Bangladesh has also been urged to take effective steps to check the illegal movement of their nationals into India, especially through vulnerable and riverine areas. The strengthening of security and erection of fencing along Indo-Bangladesh border has helped in curbing illegal migration from Bangladesh to India effectively.

Unhygienic Bottled Water

2710. SHRI DILIPKUMAR MANSUKHLAL
GANDHI:

SHRI M. RAJA MOHAN REDDY:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION pleased to state:

(a) the total number of companies engaged in production/sale of packaged natural/mineral/drinking water both with and without the Bureau of Indian Standard (BIS) certification along with their annual sales during the last three years, State-wise;

(b) whether the Government has received any complaints regarding violation of standards in production of packaged drinking water;

(c) if so, the details thereof and the action taken thereon indicating the number of such cases reported during the said period along with the BIS norms for production of packaged water;

(d) whether the Government proposes to amend BIS norms for packaged drinking water; and

(e) if so, the details thereof along with the suggestions received in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K. V. THOMAS): (a) No Packaged Natural Mineral Water and Packaged Drinking Water can be produced or sold in the country without mandatory Bureau of Indian Standards (BIS) certification. As on 21-8-2012, a total of 3440 companies are manufacturing Packaged Drinking Water and 23 are manufacturing Packaged Natural Mineral Water. No record of their annual sales is kept by the Department.

(b) Yes Madam.

(c) The details of action taken against each case for the year 2009-10, 2010-11, 2011-12 are given the enclosed statement. The number of complaints received during the last three years and current year (as on 31st July 2012) are as follows:

2009-10	06
2010-11	04
2011-12	08
2012-13	02

Bureau of Indian Standards has formulated following Indian Standards concerning Packaged Water:

- IS 14543:2004 Packaged Drinking Water (Other than natural mineral water) - Specification (First Revision)

- IS 13428:2005 Packaged Natural Mineral Water - Specification (Second Revision)

(d) and (e) Standards are dynamic in nature and are subject to change, review and amendments from time to time as recommended by the concerned technical committee (Drinks and Drinking Water Sectional Committee, FAD 14). The technical committee consists of representatives from all stakeholders and follows a well defined procedure to review the standards.

As on date seven amendments to IS 14543:2004 Packaged drinking water and four amendments to IS 13428:2005 Packaged natural mineral water have been issued. F.A.D. 14 has further proposed certain amendments which are still in consultation stage with Food Safety and Standards Authority of India (FSSAI).

Statement

The details of action taken against each case

Year 2009 - 2010

Sl No.	Complaint No.	State	Nature of Complaint	Manufacturer Name /State	Complainant Name	Complaint established / Not established	Action when complaint established
1	2	3	4	5	6	7	8
1	1714	Maharashtra	Foreign material seen in cup of 200 ml	M/s Dhariwal Industries Ltd, Pune	Shri Pankaj Agarwal, Pune	Not Established	-
2	1720	Uttar Pradesh	Black dust in jars	M/s Novneet Beverages, Varanasi	Shri Amarnath Chaurasia, Sonebhadra	Complainant has filed a case in court	Firm has been directed to replace the material
3	1728	Gujarat	Suspended matter in bottle	M/s Dolphin Aqua Beverages Pvt, Jamnagar	Shri Velar Kalam Gopalkrishnan, Jamnagar	Not Established	-
4.	1731	Madhya Pradesh	Foreign particle observed	M/s R A Enterprises, Bhopal	Shri Rajesh Verma, Bhopal	Established	Instructions to stop manufacture and not to put ISI mark issued till corrective action taken and verified by BIS

1	2	3	4	5	6	7	8
5.	1735	Odisha	Without having batch number	M/s Surya Purifiers, Berhrampur	Office of the Health Officer, Berhrampur	Established	Instructions to stop manufacture and not to put ISI mark issued till corrective action taken and verified by BIS
6.	1740	Gujarat	Faul smell obersed	M/s Pepsi Co India Ltd, Jhagadia	Shri Atul Gupta, Bharuch	Not Established	-

Year 2010-2011*Product: (Packaged Drinking Water IS 14543 : 2004)*

SI No.	Complaint No.	State	Nature of Complaint	Manufacturer Name/State	Complainant Name	Complaint established/ Not established	Action when complaint established
1	2	3	4	5	6	7	8
1.	1746	Karnataka	20 ltr ISI marked jars supplied by the licensee were contaminated	M/s N V Minerals, Bangalore	Shri Raghu G Pioneer Filters, Bangalore	Not Established	-
2.	1752	West Bengal	Objectionable odour	M/s Brijohgrill Aerated Water Co, Kolkata	Shri Tarun Kumar Ghosal, Howrah	Established	Firm has been directed to replace the material.
3.	1759	Assam	Black spot at the bottom of the bottle	M/s Udayak Agro Pvt Ltd, Guwahati	Shri Sanjeev Ray Choudhary Guwahati	Not Established	-
4.	1762	Andhra Pradesh	Thermal particles and gems observed in it	M/s Gauthami Industries, Cherlapally	Shri Ch. Mohan Advocate,	Established	Instructions to stop manufacture and not to put ISI mark

1	2	3	4	5	6	7	8
					Hyderabad		issued till corrective action taken and verified by BIS.

Year 2011-2012*Product: (Packaged Drinking Water IS 14543 :2004)*

SI No.	Complaint No.	State	Nature of Complaint	Manufacturer Name/State	Complainant Name	Complaint established/ Not established	Action when complaint established
1	2	3	4	5	6	7	8
1.	1768	Madhya Pradesh	Foreign particles observed	M/s Manikchand Food Breweries, MP	Shri Kuldeep Singh Rajput, MP	Not Established	-
2.	1770	Andhra Pradesh	Insect found in water	M/s Peena Beverages Medak, AP	Shri V Srikanth, Secunderabad	Established	Firm has been directed to replace the material.
3.	1775	Punjab	Unhygienic mineral water bad smell	M/s Om Sai Food and Beverages, Mohali, Punjab	Shri Vinay Thakur, Haryana	Established by visual	Instructions to stop manufacture and not to put ISI mark issued till corrective action taken and verified by BIS
4.	1777	Delhi	Batch no. and packaging date not marked.	M/s Shree Tirupati Ji enterprises, Mayapuri	Shri S C Gupta, New Delhi	Established	Instructions to stop manufawore and not to put ISI mark issued till corrective action taken and verified by BIS
5.	1779	Karnataka	Suspended	M/s Aqua	Shri Sunny	Established	Firm has been

1	2	3	4	5	6	7	8
			green algae found in the PDW	Mineral India, Bangalore	John, Bangalore		directed to replace the material,
6.	1782	Karnataka	Rubber band was found in water	M/s Sri Sai Ganesh Minerals, Bangalore	Shri C Ravi, Bangalore	Established	Instructions to stop manufacture and not to put ISI mark issued till corrective action taken and verified by BIS
7.	1783	Tamil Nadu	Unfit for drinking due to heavy chlorine smell	M/s Premier Aqua Industries, Kanyakumari	Shri Raghu Kumar, Trivandrum	Established	Instructions to stop manufacture and not to put ISI mark issued till corrective action taken and verified by BIS
8.	2012/7	Kerala	Quality complaint	M/s Five Star, Ernakulam	Shri Abdul Rahiman, Kasaragod	Under investigation	Action if any will be taken after the investigation is completed.

Year 2012-2013*Product: (Packaged Drinking Water IS 14543:2004)*

Sl No.	Complaint No.	State	Nature of Complaint	Manufacturer Name/State	Complainant Name	Complaint established/ Not established	Action when complaint established
1	2	3	4	5	6	7	8
1.	1793	Karnataka	Packaged drinking water was found to be substandard.	M/s Manjunatha Industries, Bangalore	Shri P V Thomos, Bangalore	Under investigation	Action if any will be taken after the investigation is completed.

1	2	3	4	5	6	7	8
2.	1802	Karnataka	Some smell from 500 ml packaged drinking water	M/s Mansarovar Industries, Bangalore	Shri Prasanth Goenka, Bangalore	Under investigation	Action if any will be taken after the investigation is completed.

[*Translation*]**Import of Foodgrains**

2711. SHRI ARVIND KUMAR CHAUDHARY:
SHRI JAI PRAKASH AGARWAL:
SHRI VIJAY BAHADUR SINGH:
SHRI RAMSINH RATHWA:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government is contemplating to grant relaxation on import of foodgrains owing to its shortage caused due to drought like conditions in the country;

(b) if so, the estimated shortfall in production and stock of foodgrains in the country;

(c) the foodgrains in tonnes likely to be imported;

(d) the names of countries from which such foodgrains are proposed to be purchased; and

(e) the steps taken to end the reliance on imported foodgrains and make the country self-reliant in foodgrain availability?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD and PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (e) No, Madam. India is self-reliant in the field of foodgrains viz. wheat and rice. As on 1st August, 2012, a quantity of 76.0 million MT of foodgrains (Wheat and Rice) in Central Pool Stocks is available against the Buffer Norms of 31.9 million MT as on 01-07-2012. Since there is no shortfall of foodgrains in Central Pool stocks, there is no need to import foodgrains.

[*English*]**Tribal Population**

2712. SHRI SURESH KUMAR SHETKAR:
SHRI S. SEMMALAI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of the composition of Tribal and Primitive Tribal population and their spatial spread as per the 2011 Census;

(b) whether the Government has appointed any Group of Ministers to examine the modalities of enumeration of caste in Census, 2011; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) The population of Scheduled Tribes as per the Census 2001 is given in the statement. This includes all Primitive Tribes notified as STs. Separate data on Primitive Tribes not notified as STs is not available in Census.

(b) and (c) A Group of Ministers (GoM) was formed under the Chairmanship of Shri Pranab Mukherjee, the then Union Finance Minister. The GoM had three sittings after which it sent its recommendations to the Union Cabinet. The Cabinet accepted the recommendations of the GoM and decided to conduct a Socio-Economic and Caste Census (S.E.C.C.) as a separate exercise in phased manner from June 2011. The Ministry of Rural Development (MoRD) and the Ministry of Housing and Urban Poverty Alleviation (MoHUPA) are the nodal Ministries in respect of S.E.C.C. in rural and urban areas respectively. The Office of Registrar General and Census Commissioner, India in Ministry of Home Affairs is providing all technical and logistic support to the entire exercise. The S.E.C.C. will provide socio-economic and demographic details of each caste/tribe.

Statement

*States and UTs wise Scheduled Tribes population
in 2001 Census*

Sl.No.	States/Uts	Person
1	2	3
00.	India*	84,326,240
01.	Jammu and Kashmir	1,105,979
02.	Himachal Pradesh	244,587
03.	Punjab	NST
04.	Chandigarh	NST
05.	Uttaranchal	256,129
06.	Haryana	NST
07.	Delhi	NST
08.	Rajasthan	7,097,706
09.	Uttar Pradesh	107,963
10.	Bihar	758,351
11.	Sikkim	111,405
12.	Arunachal Pradesh	705,158
13.	Nagaland	1,774,026
14.	Manipur*	741,141
15.	Mizoram	839,310
16.	Tripura	993,426
17.	Meghalaya	1,992,862
18.	Assam	3,308,570
19.	West Bengal	4,406,794
20.	Jharkhand	7,087,068
21.	Odisha	8,145,081
22.	Chhattisgarh	6,616,596
23.	Madhya Pradesh	12,233,474
24.	Gujarat	7,481,160
25.	Daman and Diu	13,997
26.	Dadra and Nagar Haveli	137,225
27.	Maharashtra	8,577,276
28.	Andhra Pradesh	5,024,104

1	2	3
29.	Karnataka	3,463,986
30.	Goa	566
31.	Lakshadweep	57,321
32.	Kerala	364,189
33.	Tamil Nadu	651,321
34.	Puducherry	NST
35.	Andaman and Nicobar Islands	29,469

*Excludes figures of Paomata, Mao Maram and Purul sub-divisions of Senapati district of Manipur.

NST - No notified ST

[Translation]

Quality of Cement

2713. SHRI KAPIL MUNI KARWARIYA:
SHRI RAM SUNDAR DAS:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the quality of cement produced in the country is as per the international standards;

(b) if so, the details thereof;

(c) whether any standard and quality norms have been fixed by the Bureau of Indian Standard (BIS) for cement;

(d) if so, the details thereof;

(e) the number of times violations of such norms by cement companies have been reported during each of the last three years and the current year; and

(f) the action taken by the Government against such violations during the said period?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K. V. THOMAS): (a) and (b) At present, there is no international (ISO) standard on quality (specification) for cement.

(c) Yes, a series of Indian Standard Specifications have been laid down prescribing quality parameters for different type of cements.

(d) A list of Indian Standard specifications for cement is enclosed as statement-I.

(e) The Central Government has notified different types of cement for compulsorily compliance to the requirements of Indian Standards under license from BIS. The year-wise details of failure of samples for the last 3 years and the current year (01-04-2012 to

31-07-2012) are given in the enclosed statement-II.

(f) The year-wise details of action taken against violators during the last 3 years and the current year (01-04-2012 to 31-07-2012) are given in the enclosed statement-II.

Statement-I

IS 269:1989	Specification for ordinary Portland cement, 33 Grade (<i>fourth revision</i>)
IS 455:1989	Specification for Portland slag cement (<i>fourth revision</i>)
IS 1489 (Part 1):1991	Specification for Portland pozzolana cement: Part 1 Flyash based (<i>third revision</i>)
IS 1489 (Part 2): 1991	Specification for Portland-pozzolana cement: Part 2 calcined clay based (<i>third revision</i>)
IS 3466:1988	Specification for masonry cement (<i>second revision</i>)
IS 6452:1989	Specification for high alumina cement for structural use (<i>first revision</i>)
IS 6909:1990	Specification for supersulphated cement (<i>first revision</i>)
IS 8041:1990	Specification for rapid hardening Portland cement (<i>second revision</i>)
IS 8042:1989	Specification for white Portland cement (<i>second revision</i>)
IS 8043:1991	Specification for hydrophobic Portland cement (<i>second revision</i>)
IS 8112:1989	Specification for 43 grade ordinary Portland cement (<i>first revision</i>)
IS 8229:1986	Specification for oil-well cement (<i>first revision</i>)
IS 12269:1987	Specification for 53 grade ordinary Portland
IS 12330:1988	Specification for sulphate resisting Portland
IS 12600:1989	Specification for low heat Portland cement

Statement-II

Period	No. of Samples Failed	Action Taken on Failure of Samples-Number of			
		Warning Given	Stop Marking	Non-renewal	Cancellation
01-04-2009 to 31-03-2010	149	102	43	3	1
01-04-2010 to 31-03-2011	111	75	35	1	0
01-04-2011 to 31-03-2012	85	64	21	0	0
01-04-2012 to 31-07-2012	17	11	6	0	0

[English]

Agrarian Crisis

2714. SHRI ADAGOORU H. VISHWANATH:
SHRI VILAS MUTTEMWAR:
SHRI FRANCISCO COSME SARDINHA:

SHRI SOMEN MITRA:
SHRI NITYANANDA PRADHAN:
SHRI SHIVKUMAR UDASI:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Union Government has identified several regions in various States/ UTs facing agrarian crisis;

(b) if so, the details thereof;

(c) whether the Union Government has deputed Central teams to assess the agrarian crisis in Vidharba, Saurashtra, Bundelkhand and other areas of the country;

(d) if so, the findings thereof; and

(e) the corrective measures taken/ proposed to be taken by the Government to resolve the agrarian crisis?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT):

(a) to (d) Sixteen districts in Andhra Pradesh, six districts each in Maharashtra and Karnataka and three districts in Kerala were identified for inclusion in Rehabilitation Package, which was announced by Government in 2006, initially for three years, to mitigate agrarian distress. Period of implementation of Rehabilitation Package ended on September 30, 2011. Seven districts of Uttar Pradesh and six districts of Madhya Pradesh are included in the Bundelkhand Special Package.

An Inter Ministerial Central Team was constituted in December, 2008 for suggesting Drought Mitigation Strategies in Bundelkhand Region of Uttar Pradesh and Madhya Pradesh. Based on the report of the Central Team, Government of India announced a Special Package for Bundelkhand region in November, 2009 for a period of three years starting 2009-10 with a budgetary allocation of Rs. 7266 crore. Subsequently, Additional Central Assistance of Rs. 200 crore was approved for Rural Drinking Water Supply in Bundelkhand region. The Package is being implemented by Uttar Pradesh and Madhya Pradesh. An Inter Ministerial Central Team has been constituted for suggesting long-term solution of water crisis in 7 districts of Maharashtra for drought mitigation.

(e) Government has taken several measures to revitalize agriculture sector and improve condition of

farmers on sustainable basis by increasing investment, improving farm practices, rural infrastructure and delivery of credit, technology and other inputs, extension, marketing etc. under various programmes/ schemes viz., Rashtriya Krishi Vikas Yojana, National Food Security Mission, National Horticulture Mission, National Mission on Micro Irrigation, Integrated Scheme of Oilseeds, Pulses, Oilpalm and Maize, Macro Management of Agriculture, Technology Mission on Cotton, National Bamboo Mission, Integrated development of 60,000 pulses villages in rain-fed areas, extending Green Revolution to Eastern India, National Project on Management of Soil Health and Fertility, Support to State Extension Programmes for Extension Reforms etc. Government is focusing on expansion of farm income, creation of non-farm income opportunities, improvement in productivity of rainfed agriculture, increasing coverage of farming areas under protective irrigation and forging appropriate backward and forward linkages.

Terrorist Activities in Kerala

2715. SHRI ADHIR CHOWDHURY:
SHRI JOSE K. MANI:
SHRI HARISH CHOUDHARY:
SHRI M. SREENIVASULU REDDY:
DR. KIRODI LAL MEENA:
SHRI MANSUKHBHAI D. VASAVA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether cases of terrorism are on the rise in several States/UTs especially Kerala;

(b) if so, the details thereof;

(c) whether these cases have been investigated by NIA and CBI;

(d) if so, the number of terrorists arrested by each of these agencies during the last three years;

(e) the status of these cases, agency-wise; and

(f) the steps taken/proposed to be taken by the agencies for early disposal of these cases?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (e) No, Madam. The cases of terrorism are not on the

rise in the Hinterland of the country including Kerala. The cases of terrorism are investigated either by the concerned State Police or by National Investigation Agency (NIA). As per the available input, the list of the cases of terrorism/bomb blasts in the Hinterland during the last three years alongwith name of the investigating agency, number of the persons arrested and the status of investigation is enclosed as statement.

(f) Government is committed to ensure that

accused of these attacks/acts are brought to justice, prosecuted and sentenced under the law. As the respective State police forces are the primary responders, investigators and prosecutors of such offences, Government of India offers all assistances in terms of forensics, intelligence and co-ordination. After the enactment of NIA Act and setting up of the NIA in 2009, with the consent of/consultations with the State Governments, terrorists cases can and are being transferred to the NIA for investigation.

Statement

Details of Status of Investigation/Prosecution/Investigating Agency, in the Bomb Blasts During the Last Three Years and The Current Year

Sl. No.	Incidents	Persons arrested	Investigating agency	Status of Investigation/ Prosecution
1	2	3	4	5
1.	16.10.2009 : Bomb blast in Margao, Goa	6	NIA	Chargesheet has been filed and the case is presently under trial at the District and Sessions Court at Goa.
2.	13.02.2010: Bomb blast at German Bakery, Pune	1	ATS, Mumbai	Charge sheet was filed on March 1, 2011.
3.	29.3.2010 Bomb Blast at Mehraull, New Delhi	Nil	Special Cell, Delhi Police.	The case is under investigation.
4.	17.04.2010 : Bomb blasts, at MX/ Chinnaswamy Cricket Stadium,	7	Crime Branch, Bangalore Police.	A chargesheet has been filed on 16th July, 2012.

1	2	3	4	5
	Bangaluru			
5.	19.09.2010: Firing and bomb blast near Jama Masjid, Delhi	6	Special Cell, Delhi Police.	A Chargesheet has been filed on 22 May, 2012.
6.	07.12.2010: Bomb blast at Sheetla Ghat, Varanasi, UP	Nil	ATS, U.P.	The case is under investi- gation.
7.	25.05.2011: Bomb blast in parking place outside High Court, New Delhi	Nil	NIA.	The case is under investi- gation
8.	13.07.2011: Serial bomb blasts in Mumbai	5	ATS Mumbai	Chargesheet has been filed on 25 May, 2012.
9.	7.9.2011: Bomb Blast at Delhi High Court	3	NIA.	Chargesheet has been filed on 13 March, 2012.
10.	17.9.2011: Blast in Agra	Nil	The District Police with the help of ATS (Uttar Pradesh)	The case is under investi- gation.
11.	13.02.2012: Blast in a Car of Embassy of Israel	1	Special Cell, Delhi Police	A chargesheet has been filed on 31st July, 2012.
12.	01.08.2012: Serial Bomb Blast in Pune	Nil	ATS Maharashtra	The case is under investi- gation.

Consumer Cases

2716. SHRI M. VENUGOPALA REDDY:
 SHRI RAMSINH RATHWA:
 SHRI HARISH CHOUDHARY:
 SHRI IJYARAJ SINGH:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the number of consumer fora functioning in the country at State and district level along with the number of posts lying vacant therein, State/UT-wise;

(b) the number of cases filed, decided and pending in the said consumer fora across the country during the last three years and the current year, State/UT-wise;

(c) the steps taken/proposed to be taken for filling up the vacant posts and early disposal of the cases;

(d) whether the Government proposes to organise or has directed the States to organise the said fora on the lines of Lok Adalat for speedy justice;

(e) if so, the details thereof and the response of the States thereto; and

(f) the details of consumer awareness campaigns launched during each of the last three years, State-wise including West Bengal and the success achieved therein?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K. V. THOMAS): (a) The number of functional/non-functional State Commissions and District Fora as on 21.08.2012, given in the enclosed statement-I and the number of vacant posts of Presidents and Members in State Commissions and District Fora given in the enclosed statement-II.

(b) The number of cases filed and disposed in State Commissions and District Fora during the years 2009, 2010, 2011 and 2012 (as on 30-06-2012) are given in the enclosed statement-III and IV respectively.

(c) The steps taken/proposed to be taken for filling up the vacant posts and early disposal of the cases are:

(1) The State Governments have been requested

from time to time to take action well in advance for filling up of vacancies of President and Members and to maintain a panel of candidates for filling up of future vacancies also to avoid delay in appointments. The Central Government has also requested State Governments that wherever required, adjacent Fora may be clubbed together so that functioning of Consumer Fora is not affected due to any temporary absence or vacancy.

(2) In order to dispose of the pending cases, Circuit Benches from National Commission have been frequently visiting States. So far, the National Commission has held Circuit Bench sittings at Hyderabad, Bangalore, Chennai, Pune, Kolkata, Ernakulam, Ahmedabad and Bhopal. Some State Commissions have constituted Additional Benches mainly to dispose off backlog of pending cases.

(3) Some of the State Commissions and District Fora are adopting the process of holding Lok Adalats for speedy disposal of the cases. The National Commission has also held Lok Adalats aiming to reduce the pendency of cases and also faster disposal of cases.

(4) Financial assistance is provided by the Central Government to the States/UTs for strengthening of infrastructure of Consumer Fora (Building as well as Non-Building Assets). The Computerization and Computer Networking of all the Consumer Fora across the country is also being implemented through N.I.C., under the "CONFONET" Scheme.

(5) The Consumer Protection (Amendment) Bill, 2011 has been introduced in the Lok Sabha on 16-12-2011, with provisions made for empowering the Consumer Fora for faster disposal of cases, simplifying selection procedure to avoid any delay in selection of Members/President, online filing of applications and strengthening of Penalty Provisions etc.

(d) The Central Government has been impressing upon the States/UTs from time to time to follow Lok Adalat method also for speedy disposal of cases by Consumer Fora.

(e) As on 21-08-2012, the cases disposed of by Lok Adalat Method in Consumer Fora in States/UTs are given in the enclosed statement-V.

(f) Advertisements are being released through Print media, Electronic media and Outdoor media for

consumer awareness through a nationwide comprehensive publicity campaign "Jago Grahak Jago" with focus on rural and remote areas.

This Department has also released Grants-in-aid to State Governments including West Bengal for undertaking consumer awareness. State wise details of funds released during last 3 years for consumer awareness program by the Department are given in the enclosed statement-VI.

Statement-I

Information Regarding Functional/Non-Functional (State Commissions/District Forums)

(Update on 21-08-2012)

Sl. No.	States	Whether SC Functional or Nonfunctional	No. of District Fora	Functional	Non-functional	As on
1	2	3	4	5	6	7
1.	Andhra Pradesh	Yes	29	29	0	30-06-2012
2.	Andmand and Nicobar Islands	Yes	1	1	0	31-3-2006
3.	Arunachal Pradesh	Yes	16	13	3	30-06-2012
4.	Assam	Yes	27	27	0	31-12-2011
5.	Bihar	Yes	38	38	0	31-03-2011
6.	Chandigarh	Yes	2	2	0	30-06-2012
7.	Chhattisgarh	Yes	18	18	0	30-06-2012
8.	Daman and Diu	Yes	2	2	0	31-03-2011
9.	Dadra and Nagar Haveli	Yes	1	1	0	31-03-2011
10.	Delhi	Yes	10	10	0	31-07-2012
11.	Goa	Yes	2	2	0	30-06-2012
12.	Gujrat	Yes	30	30	0	31-03-2012
13.	Haryana	Yes	21	19	2	30-06-2012
14.	Himachal Pradesh	Yes	12	12	0	30-06-2012
15.	Jammu and Kashmir	Yes	2	2	0	31-03-2009
16.	Jharkhand	Yes	22	16	6	30-09-2011
17.	Karnataka	Yes	30	30	0	30-06-2012
18.	Kerala	Yes	14	14	0	31-12-2010
19.	Lakshadweep	Yes	1	1	0	30-06-2012

1	2	3	4	5	6	7
20.	Madhya Pradesh	Yes	48	48	0	30-06-2012
21.	Maharashtra	Yes	40	40	0	30-06-2011
22.	Manipur	Yes	9	9	0	31-12-2008
23.	Meghalaya	Yes	7	7	0	30-11-2011
24.	Mizoram	Yes	8	8	0	31-12-2010
25.	Nagaland	Yes	8	8	0	31-12-2011
26.	Odisha	Yes	31	31	0	31-03-2012
27.	Puducherry	Yes	1	1	0	30-09-2011
28.	Punjab	Yes	20	20	0	30-06-2012
29.	Rajasthan	Yes	34	34	0	31-03-2012
30.	Sikkim	Yes	4	4	0	31-12-2011
31.	Tamil Nadu	Yes	30	11	19	30-06-2012
32.	Tripura	Yes	4	4	0	30-06-2012
33.	Uttar Pradesh	Yes	75	75	0	31-03-2012
34.	Uttaranchal	Yes	13	12	1	30-06-2012
35.	West Bengal	Yes	21	21	0	31-12-2011
Total			631	600	31	

Statement-II*Information Regarding Vacancy Position in the State Commissions and District Forums*

(Update on 21-08-2012)

Sl. No.	States	State Commission		District Forum		As on
		President	Member	President	Member	
1	2	3	4	5	6	7
	National Commission	0	1			30-06-2012
1.	Andhra Pradesh	0	0	13	17	30-06-2012
2.	Andmand and Nicobar Islands	0	0	0	0	31-3-2006
3.	Arunachal Pradesh	0	0	0	14	30-06-2012
4.	Assam	0	0	5	14	29-02-2012
5.	Bihar	0	1	1	6	31-05-2011
6.	Chhandigarh	0	1	0	0	30-06-2012
7.	Chhattisgarh	0	1	1	5	30-06-2012

1	2	3	4	5	6	7
8.	Daman and Diu and DNH	0	0	0	2	31-03-2011
9.	Delhi	0	1	0	1	31-07-2012
10.	Goa	0	0	0	0	31-07-2012
11.	Gujrat	0	0	3	6	30-06-2012
12.	Haryana	0	1	7	27	30-06-2012
13.	Himachal Pradesh	0	0	0	3	30-06-2012
14.	Jammu and Kashmir	0	0	0	0	31-12-2011
15.	Jharkhand	0	1	5	14	30-09-2011
16.	Karnataka	0	1	4	8	30-06-2012
17.	Kerala	1	1	0	1	30-05-2012
18.	Lakshadweep	1	1	0	1	30-06-2012
19..	Madhya Pradesh	0	1	0	24	30-06-2012
20.	Maharashtra	0	3	8	23	30-06-2011
21.	Manipur	0	0	0	1	31-12-2008
22.	Meghalaya	1	0	0	1	30-11-2011
23.	Mizoram	0	0	0	0	08-03-2010
24.	Nagaland	0	0	0	0	31-12-2011
25.	Odisha	0	0	2	7	31-05-2012
26.	Puducherry	0	0	0	0	31-12-2011
27.	Punjab	0	1	1	0	30-06-2012
28.	Rajasthan	0	0	3	7	31-05-2012
29.	Sikkim	0	0	0	1	31-12-2011
30.	Tamil Nadu	0	0	3	49	30-06-2012
31.	Tripura	0	0	0	0	31-07-2012
32.	Uttar Pradesh	1	2	6	6	31-05-2012
33.	Uttarakhand	0	1	0	8	30-06-2012
34.	West Bengal	0	2	4	14	31-12-2011
Total		4	19	66	260	

1	2	3	4	5	6	7	8	9
Odisha	1216	1136	840	1725	871	1192	N.A.	N.A.
Puducherry	19	25	9	12	14	30	N.A.	N.A.
Punjab	2020	1791	2339	1681	2056	1627	1051	89
Rajasthan	2887	3902	3535	3201	3200	3155	N.A.	N.A.
Sikkim	4	0	3	6	2	3	N.A.	N.A.
Tamil Nadu	566	309	1056	1180	1371	2014	N.A.	N.A.
Tripura	71	63	53	57	109	86	N.A.	N.A.
Uttar Pradesh	2733	2161	2760	6998	N.A.	N.A.	N.A.	N.A.
Uttarakhand	242	391	482	330	281	310	113	128
West Bengal	769	825	967	743	N.A.	N.A.	N.A.	N.A.
Total	34516	37380	33039	36811	22101	25458	5225	6711

Note: 'N.A.' means 'Not Available'.

Statement-IV

Year-Wise Filing and Disposal in District Fora

(upto 30-06-2012)

States	2009		2010		2011		2012	
	Filed	Disposed	Filed	Disposed	Filed	Disposed	Filed	Disposed
1	2	3	4	5	6	7	8	9
Andhra Pradesh	5033	4817	5237	4474	5455	2822	2407	548
Andman and Nicobar Islands	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.
Arunachal Pradesh	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.
Assam	154	60	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.
Bihar	3952	4046	3044	4002	N.A.	N.A.	N.A.	N.A.
Chandigarh	2600	2477	2509	2123	2261	2420	1093	1196
Chhattisgarh	2064	2271	2123	2018	2664	2047	1149	1101
Dadar and Nagar Haveli/Daman and Diu	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.
Delhi	11288	9411	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.
Goa	190	169	177	188	141	125	77	59

1	2	3	4	5	6	7	8	9
Gujrat	9970	9636	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.
Haryana	12050	11732	12165	12649	10985	11638	4688	4911
Himachal Pradesh	2387	2253	2229	1956	2298	1943	1057	1017
Jammu and Kashmir	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.
Jharkhand	1488	1802	918	843	772	642	N.A.	N.A.
Karnataka	10041	9672	11799	10817	8272	9796	3974	4059
Kerala	5608	6177	5115	5991	N.A.	N.A.	N.A.	N.A.
Lakshadweep	5	0	8	4	N.A.	N.A.	N.A.	N.A.
Madhya Pradesh	13889	11644	13125	12166	12394	10482	N.A.	N.A.
Maharashtra	17933	14578	13708	13614	N.A.	N.A.	N.A.	N.A.
Manipur	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.
Meghalaya	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.
Mizoram	869	248	72	462	N.A.	N.A.	N.A.	N.A.
Nagaland	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.
Odisha	4420	4250	4271	3376	4393	4129	N.A.	N.A.
Puducherry	102	12	123	67	56	60	N.A.	N.A.
Punjab	10559	10247	10745	10961	10063	8962	4381	5484
Rajasthan	15543	10518	18943	16360	18050	15056	N.A.	N.A.
Sikkim	7	13	12	13	23	17	N.A.	N.A.
Tamil Nadu	3985	2520	3904	6672	3496	4523	N.A.	N.A.
Tripura	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.
Uttar Pradesh	24868	18829	25804	24514	N.A.	N.A.	N.A.	N.A.
Uttarakhand	1037	890	1218	1626	1206	1083	621	409
West Bengal	5207	4911	3849	4467	N.A.	N.A.	N.A.	N.A.
Total	165249	143183	141098	139363	82529	75745	19447	18784

Note: 'N.A.' means Not Available'.

Statement-V

Cases Disposed off by Lok Adalat Methods

National Commission	2	31-07-2012
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(Update on 21-08-2012)

SI.No.	States	State Commission	District Forums	As on
1	2	3	4	5
1.	Andhra Pradesh	N.A.	44	30-11-2010
2.	Andman and Nicobar Islands	N.A.	N.A.	
3.	Arunachal Pradesh	Nil	Nil	30-06-2012
4.	Assam	Nil	Nil	31-12-2011
5.	Bihar	30	280	31-05-2011
6.	Chhandigarh	103	2827	30-06-2012
7.	Chhattisgarh	94	—	30-09-2011
8.	Dadar and Nagar Haveli/Daman and Diu	N.A.	N.A.	
9.	Delhi	78	1953	31-01-2010
10.	Goa	3	80	31-07-2012
11.	Gujrat	Nil	Nil	30-06-2012
12.	Haryana	701	4555	30-06-2012
13.	Himachal Pradesh	Nil	586	30-06-2012
14.	Jammu and Kashmir	70	N.A.	31-03-2009
15.	Jharkhand	N.A.	6	31-12-2007
16.	Karnataka	Nil	13	31-03.2011
17.	Kerala	N.A.	N.A.	
18.	Lakshadweep	Nil	Nil	30-06-2012
19.	Madhya Pradesh	Nil	1197	30-06-2012
20.	Maharashtra	143	1263	30-06-2011
21.	Manipur	N.A.	N.A.	
22.	Meghalaya	N.A.	N.A.	
23.	Mizoram	1	N.A.	31-03-2008
24.	Nagaland	N.A.	N.A.	
25.	Odisha	106	440	31-05-2012
26.	Puducherry	N.A.	N.A.	
27.	Punjab	230	6001	30-06-2012
28.	Rajasthan	141	4714	31-05-2012

1	2	3	4	5
29.	Sikkim	Nil	Nil	31-12-2009
30.	Tamil Nadu	Nil	Nil	30-06-2012
31.	Tripura	Nil	Nil	29-02-2012
32.	Uttar Pradesh	311	1732	31-05-2012
33.	Uttarakhand	Nil	380	30-06-2010
34.	West Bengal	Nil	10	31-10-2010
Total		2011	26081	

Note : 'N.A.' means 'Not Available'.

Statement-VI

The status of Grant-in-aid from the last three years

Sl.No.	Name of State	Year	Amount (Rs. in lakhs)
1	2	3	4
1.	Andhra Pradesh	2009-10	Nil
		2010-11	4600000.00
		2011-12	3450000.00
2.	Bihar	2009-10	Nil
		2010-11	Nil
		2011-12	Nil
3.	Chhattisgarh	2009-10	Nil
		2010-11	Nil
		2011-12	Nil
4.	Goa	2009-10	304000.00
		2010-11	Nil
		2010-11	Nil
		2011-12	300000.00
5.	Gujarat	2009-10	Nil
		2010-11	Nil
		2011-12	3600000.00
6.	Haryana	2009-10	Nil
		2010-11	Nil
		2011-12	Nil

1	2	3	4
7.	Himachal Pradesh	2009-10	1919076.00
		2010-11	Nil
		2011-12	Nil
8.	Jharkhand	2009-10	Nil
		2010-11	Nil
		2011-12	Nil
9.	Karnataka	2009-10	Nil
		2011-12	Nil
10.	Kerala	2009-10	Nil
		2010-11	2800000.00
		2011-12	2100000.00
	Special Project	2011-12	3100000.00
11.	Madhya Pradesh	2009-10	Nil
		2010-11	Nil
		2011-12	Nil
12.	Maharashtra	2009-10	4881785.00
		2010-11	Nil
		2011-12	Nil
13.	Odisha	2009-10	6000000.00
		2010-11	Nil
		2011-12	Nil
14.	Punjab	2009-10	Ni
		2010-11	Nil
		2011-12	Nil
15.	Rajasthan	2009-10	4498638.00
		2010-11	Nil
		2011-12	Nil
16.	Tamil Nadu	2009-10	5800000.00
	Special Project	2009-10	4000000.00
		2010-11	4800000.00
		2011-12	4650000.00
17.	Uttar Pradesh	2009-10	Nil
		2010-11	Nil
		2011-12	Nil

1	2	3	4
18.	Uttarakhand	2009-10	Nil
		2010-11	Nil
		2011-12	Nil
19.	West Bengal	2009-10	Nil
		2010-11	3577079.00
		2011-12	2700000.00
20.	Arunachal Pradesh	2009-10	Nil
		2010-11	Nil
		2011-12	Nil
21.	Assam	2009-10	Nil
		2010-11	Nil
		2011-12	Nil
22.	Manipur	2009-10	Nil
		2010-11	Nil
		2011-12	Nil
23.	Meghalaya	2009-10	Nil
		2010-11	1400000.00
		2011-12	1050000.00
24.	Mizoram	2009-10	1600000.00
		2010-11	1600000.00
		2011-12	1200000.00
25.	Nagaland	2009-10	1600000.00
		2010-11	2200000.00
		2011-12	1650000.00
26.	Tripura	2009-10	Nil
		2010-11	800000.00
		2011-12	600000.00
27.	Jammu and Kashmir	2009-10	Nil
		2010-11	Nil
		2011-12	Nil
28.	Sikkim	2009-10	800000.00
		2010-11	800000.00
	Special Project	2010-11	1698000.00
		2011-12	600000.00

1	2	3	4
29.	Delhi	2009-10	Nil
		2010-11	Nil
		2011-12	Nil
30.	Puducherry	2009-10	Nil
		2010-11	Nil
		2011-12	Nil
31.	Andaman and Nicobar (UT)	2009-10	Nil
		2010-11	Nil
		2011-12	Nil
32.	Chandigarh (UT)	2009-10	Nil
		2010-11	Nil
		2011-12	Nil
33.	Daman and Diu (UT)	2009-10	Nil
		2010-11	Nil
		2011-12	Nil
34.	Dadar and Nagar Haveli (UT)	2009-10	200000.00
		2010-11	200000.00
		2011-12	Nil
35.	Lakshadweep (UT)	2009-10	Nil
		2010-11	Nil
		2011-12	Nil

[Translation]

Shelter to Insurgents

2717. SHRI JITENDRA SINGH BUNDELA:
SHRI RAMEN DEKA:
SHRI GOPINATH MUNDE:
SHRI P.C. MOHAN:

Will the Minister OF HOME AFFAIRS be pleased to state:

(a) whether there are inputs that militants groups of the North Eastern States have taken shelter in Myanmar;

(b) if so, the details thereof;

(c) whether the said issue has been discussed

with the Government of Myanmar during the recent bilateral meetings; and

(d) if so, the details thereof and the response of the Government of Myanmar thereto?

The MINSITER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) Yes Madam. There are reports that Indian Insurgent Groups (IIGs) have been using Myanmar territory for safe sanctuary. Manipur based Meiti insurgent groups like People's Liberation Army (P.L.A.), United National Liberation Front (U.N.L.F.), People's Revolutionary Party of Kangleipak (P.R.E.P.A.K.); Naga insurgent group like National Socialist Council of Nagaland/ Khaplang (N.S.C.N.K.) and United Liberation Front of Assam (U.L.F.A.) Anti-talk faction and National Democratic Front

of Bodoland (N.D.F.B.) have their camps / hideouts in Myanmar Naga Hills (M.N.H.).

(c) and (d) The presence of IIGs in Myanmar has been the single most important security issue for India at every bilateral negotiations, i.e. National Level Meeting (N.L.M.) at Home Secretary Level and Sectoral Level Meeting (S.L.M.) at Joint Secretary Level held every year in pursuance of 1994 Memorandum of Understanding (MoU) between India and Myanmar. Myanmar has always been assuring India that they will not allow their soil to be used by IIGs to carry out activities inimical to India. IIGs continue to use Myanmar territory notwithstanding Myanmar's repeated assurances not to allow its territory for activities inimical to India.

In the recently held N.L.M. between India and Myanmar at Nay Pyi Taw (Myanmar) in January, 2012 and S.L.M. held at Kolkata in June 2012, the issue of continued presence of IIG groups in Myanmar was raised again and it has been assured by Myanmar to co-operate closely to address the Indian concerns.

As a result of regular National Level and Sectoral Level Meetings and follow-up of deliberations of N.L.M. and S.L.M., Myanmar authorities have shown willingness to act against these militant groups and have started some operations against HGs in Myanmar in recent times.

[English]

Vehicle Theft

2718. PROF. RANJAN PRASAD YADAV:
SHRI DATTA MEGHE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether cases of vehicle theft are on the rise in the country;

(b) if so, the total number of such cases reported and vehicles traced/untraced along with the steps taken to trace all the vehicles during each of the last three years and the current year, State-wise and vehicle-wise;

(c) whether the Government has received any complaint with regard to involvement of any national or international racket in this regard; and

(d) if so, the details thereof and the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) As per the available information, the total number of cases of vehicle theft reported during 2009-2011, State/UT-wise is enclosed as statement.

(c) No Madam. As per available information, no such complaint has been reported.

(d) Does not arise.

Statement

Vehicles Stolen (ST), Vehicles Recovered (RC) and Vehicles Co-ordinated (CO) During 2009

Sl.No.	State	Motor Cycles, Scooters			Motor Car/Taxi/Jeep			Buses		
		ST	RC	CO	ST	RC	CO	ST	RC	CO
1	2	3	4	5	6	7	8	9	10	11
1.	Andhra Pradesh	7244	3625	659	436	253	49	1	1	0
2.	Arunachal Pradesh	83	30	7	26	4	2	0	0	0
3.	Assam	1135	214	43	443	97	5	3	3	0
4.	Bihar	3200	338	118	262	41	14	1	0	0
5.	Chhatisgarh	1882	582	0	236	76	0	0	0	0
6.	Goa	310	71	5	19	4	1	1	0	1

1	2	3	4	5	6	7	8	9	10	11
7. Gujarat		9821	2445	918	763	155	49	11	6	3
8. Haryana		6070	1727	307	1587	433	40	6	6	1
9. Himachal Pradesh		129	56	12	166	62	4	0	0	6
10. Jammu and Kashmir		362	73	0	433	122	2	0	0	0
11. Jharkhand		2168	477	0	295	74	0	1	0	0
12. Karnataka		9724	2263	227	959	252	58	5	0	1
13. Kerala		1498	550	24	307	109	4	3	3	0
14. Madhya Pradesh		9826	2027	0	675	234	0	0	0	0
15. Maharashtra		14723	3731	1083	2523	509	251	10	6	2
16. Manipur		253	5	5	51	1	1	0	0	0
17. Meghalaya		99	7	3	59	12	0	0	0	0
18. Mizoram		33	26	26	8	6	6	0	0	0
19. Nagaland		83	9	0	103	21	0	0	0	0
20. Odisha		2081	571	108	358	74	7	0	0	0
21. Punjab		1746	764	215	870	248	41	1	1	0
22. Rajasthan		9787	1507	374	1654	321	158	5	4	0
23. Sikkim		1	0	0	7	4	0	0	0	0
24. Tamil Nadu		4865	3571	2800	194	140	104	4	4	4
25. Tripura		63	24	0	4	1	0	1	1	0
26. Uttar Pradesh		11181	1718	212	2718	320	41	20	6	0
27. Uttarakhand		556	193	0	106	26	0	0	0	0
28. West Bengal		3034	477	265	401	86	64	1	1	0
Total States		101957	27081	7411	15663	3685	901	74	42	12
29. Andaman and Nicobar Islands		9	8	0	1	1	0	0	0	0
30. Chandigarh		648	199	0	466	75	0	1	0	0
31. Dadar and Nagar Haveli	10	2	0	10	3	0	0	0	0	0
32. Daman And Diu		27	5	0	4	0	0	0	0	0
33. Delhi UT		7843	1164	438	4757	580	289	13	0	1
34. Lakshadweep		1	1	0	4	4	0	0	0	0
35. Puducherry		487	243	77	9	3	0	0	0	0
Total UTs		9025	1622	515	5251	666	289	14	0	1
Total All India		110982	28703	7926	20914	4351	1190	88	42	13

Sl.No.	State	Goods Carrying vehicles			Other Motor vehicles			Total		
		ST	RC	CO	ST	RC	CO	ST	RC	CO
1	2	12	13	14	15	16	17	18	19	20
1.	Andhra Pradesh	94	66	5	482	332	0	8257	4277	713
2.	Arunachal Pradesh	0	0	0	0	0	0	109	34	9
3.	Assam	22	11	4	106	2	3	1709	327	55
4.	Bihar	38	11	1	173	24	12	3674	414	145
5.	Chhattisgarh	0	0	0	70	31	0	2188	689	0
6.	Goa	15	9	1	1	0	0	346	84	8
7.	Gujarat	93	19	11	457	128	23	11145	2753	1004
8.	Haryana	276	107	21	431	152	36	8370	2425	405
9.	Himachal Pradesh	21	6	1	15	6	2	33	130	19
10.	Jammu And Kashmir	41	20	1	45	22	0	881	237	3
11.	Jharkhand	32	6	0	0	0	0	2496	557	0
12.	Karnataka	115	44	6	217	87	59	11020	2646	351
13.	Kerala	84	29	0	136	51	2	2028	742	30
14.	Madhya Pradesh	0	0	0	454	192	6	10955	2453	0
15.	Maharashtra	730	190	43	250	179	94	18236	4615	1473
16.	Manipur	0	0	0	16	1	1	320	7	7
17.	Meghalaya	7	3	0	15	5	1	180	27	4
18.	Mizoram	0	0	0	36	27	27	77	59	59
19.	Nagaland	13	2	0	17	4	0	216	36	0
20.	Odisha	21	11	5	61	20	1	2521	676	121
21.	Punjab	128	49	1	97	39	6	2842	1101	263
22.	Rajasthan	184	60	0	153	50	2	11783	1942	534
23.	Sikkim	2	1	0	0	0	0	10	5	0
24.	Tamil Nadu	55	49	20	80	62	57	5198	3826	2985
25.	Tripura	3	3	0	0	0	0	71	29	0
26.	Uttar Pradesh	168	52	11	291	93	25	14378	2189	289
27.	Uttarakhand	29	7	0	11	3	0	702	229	0
28.	West Bengal	38	6	2	144	31	25	3618	601	356
Total States		2209	761	133	3758	1541	376	123661	33110	8833

1	2	12	13	14	15	16	17	18	19	20
29.	Andaman and Nicobar Islands	0	0	0	0	0	0	10	9	0
30.	Chandigarh	1	0	0	1	1	0	1117	275	0
31.	Dadar and Nagar Haveli	0	0	0	3	0	0	23	5	0
32.	Daman And Diu	0	0	6	0	0	0	31	5	0
33.	Delhi UT	173	24	7	465	118	3	13251	1886	738
34.	Lakshadweep	0	0	0	0	0	0	5	5	0
35.	Puducherry	3	2	0	3	2	1	502	250	78
	Total UTs	177	26	7	472	121	4	14939	2435	816
	Total All India	2386	787	140	4230	1662	380	138600	35545	9649

Source: Crime in India

Vehicles Stolen (ST), Vehicles Recovered (RC) and Vehicles Co-ordinated (CO) During 2010

Sl.No.	State	Motor Cycles, Scooters			Motor Car/Taxi/Jeep			Buses		
		ST	RC	CO	ST	RC	CO	ST	RC	CO
1	2	3	4	5	6	7	8	9	10	11
1.	Andhra Pradesh	6116	4298	648	602	530	203	65	49	6
2.	Arunachal Pradesh	133	44	3	5	2	0	0	0	0
3.	Assam	458	126	26	103	32	7	2	2	0
4.	Bihar	3575	324	5	360	45	0	0	0	0
5.	Chhattisgarh	1848	508	0	152	52	0	0	0	0
6.	Goa	337	125	7	20	9	3	0	0	0
7.	Gujarat	8403	2122	724	843	170	58	1	0	0
8.	Haryana	8687	2248	513	1918	499	61	9	3	1
9.	Himachal Pradesh	137	48	0	161	61	0	0	0	0
10.	Jammu and Kashmir	510	94	5	334	93	5	5	4	0
11.	Jharkhand	2268	373	27	368	54	3	0	0	0
12.	Karnataka	9001	2732	263	1087	442	45	1	1	0
13.	Kerala	1142	495	2	180	56	1	0	0	0
14.	Madhya Pradesh	10870	2339	196	780	299	46	0	0	0

1	2	3	4	5	6	7	8	9	10	11
15.	Maharashtra	15126	3791	932	2612	571	238	11	6	3
16.	Manipur	236	12	12	47	4	4	0	0	0
17.	Meghalaya	99	21	0	43	19	0	0	0	0
18.	Mizoram	38	30	30	18	13	13	0	0	0
19.	Nagaland	140	12	0	81	12	2	0	0	0
20.	Odisha	2250	673	4	181	82	0	0	1	0
21.	Punjab	1572	812	390	943	315	92	8	6	1
22.	Rajasthan	11199	1715	791	1491	256	189	26	9	1
23.	Sikkim	6	4	0	2	2	0	0	0	0
24.	Tamil Nadu	4791	3234	2368	265	185	119	1	1	1
25.	Tripura	43	21	0	2	2	0	0	0	0
26.	Uttar Pradesh	13168	1921	394	3046	374	65	10	5	0
27.	Uttarakhand	727	203	0	96	26	0	1	1	0
28.	West Bengal	3539	491	41	401	89	4	1	1	0
	Total States	106419	28816	7381	16141	4294	1158	141	89	13
29.	Andaman And Nicobar Islands	21	12	0	0	0	0	0	0	0
30.	Chandigarh	536	178	0	355	75	0	0	0	0
31.	Dadar And Nagar Haveli	23	8	0	6	1	0	0	0	0
32.	Daman And Diu	25	9	0	2	1	0	0	0	0
33.	Delhi UT	9085	1225	58	5281	594	24	6	1	0
34.	Lakshadweep	0	0	0	0	0	0	0	0	0
35.	Puducherry	371	156	156	12	4	4	0	0	0
	Total UTs	10061	1588	214	5656	875	28	6	1	0
	Total All India	116480	30404	7595	2179?	4969	1186	147	90	13

Sl.No.	State	Goods Carrying vehicles			Other Motor vehicles			Total		
		ST	RC	CO	ST	RC	CO	ST	RC	CO
1	2	12	13	14	15	16	17	18	19	20
1.	Andhra Pradesh	15	14	1	624	562	34	7422	5453	892

1	2	12	13	14	15	16	17	18	19	20
2. Arunachal Pradesh		0	0	0	1	0	0	139	46	3
3. Assam		11	3	3	26	3	5	600	166	41
4. Bihar		27	11	0	309	20	0	4271	400	5
5. Chhattisgarh		0	0	0	139	43	0	2139	603	0
6. Goa		14	7	0	1	1	0	372	142	10
7. Gujarat		121	28	22	461	123	11	9829	2443	815
8. Haryana		349	144	33	435	160	45	11398	3054	653
9. Himachal Pradesh		0	0	0	36	17	0	334	126	0
10. Jammu And Kashmir		45	22	0	74	27	4	968	240	14
11. Jharkhand		0	0	0	48	13	0	2684	440	30
12. Karnataka		47	22	3	503	177	6	10639	3374	317
13. Kerala		62	23	1	94	52	0	1478	626	4
14. Madhya Pradesh		0	0	0	410	139	17	12060	2777	259
15. Maharashtra		595	160	42	261	113	51	18605	4641	1266
16. Manipur		0	0	0	3	2	2	286	18	18
17. Meghalaya		2	1	0	8	1	0	152	42	0
18. Mizoram		0	0	0	13	9	9	69	52	52
19. Nagaland		5	4	0	51	6	0	277	34	2
20. Odisha		48	8	0	148	45	0	2627	809	4
21. Punjab		103	49	20	87	88	26	2713	1270	529
22. Rajasthan		224	71	19	169	128	37	13109	2179	1037
23. Sikkim		0	0	0	0	0	0	8	6	0
24. Tamil Nadu		34	29	21	114	92	54	5205	3541	2563
25. Tripura		2	1	0	3	2	0	50	26	0
26. Uttar Pradesh		161	50	17	320	84	29	16705	2434	505
27. Uttarakhand		17	10	0	12	4	0	853	244	0
28. West Bengal		56	12	1	308	48	1	4305	641	47
Total States		1938	669	183	4658	1959	331	129297	35827	9066
29. Andaman And Nicobar Islands		0	0	0	1	0	0	22	12	0

1	2	12	13	14	15	16	17	18	19	20
30.	Chandigarh	7	3	0	0	0	0	898	256	0
31.	Dadar And Nagar Haveli	5	1	0	0	0	0	34	10	0
32.	Daman And Diu	1	1	0	0	0	0	28	11	0
33.	Delhi UT	201	40	1	458	64	2	15031	1924	85
34.	Lakshadweep	0	0	0	0	0	0	0	0	0
35.	Puducherry	0	0	0	1	1	1	384	161	161
	Total UTs	214	45	1	460	65	3	16397	2374	246
	Total All India	2152	714	184	5118	2024	334	145694	38201	9312

Source; Crime in India

Vehicles Stolen (ST), Vehicles Recovered (RC) and Vehicles Co-ordinated (CO) During 2011

Sl.No.	State	Motor Cycles, Scooters			Motor Car/Taxi/Jeep			Buses		
		ST	RC	CO	ST	RC	CO	ST	RC	CO
1	2	3	4	5	6	7	8	9	10	11
1.	Andhra Pradesh	8369	4851	1429	542	363	77	0	0	0
2.	Arunachal Pradesh	100	12	8	46	5	0	0	0	0
3.	Assam	1031	143	27	191	37	7	35	3	0
4.	Bihar	4523	565	78	384	69	5	0	0	0
5.	Chhattisgarh	2019	566	0	153	53	0	0	0	0
6.	Goa	409	167	18	35	11	1	0	0	0
7.	Gujarat	7363	1948	1589	821	164	118	24	4	2
8.	Haryana	9603	2115	429	1969	492	75	7	5	2
9.	Himachal Pradesh	149	57	8	163	92	18	0	0	0
10.	Jammu and Kashmir	431	147	23	331	111	12	0	0	0
11.	Jharkhand	1610	335	37	143	37	0	0	0	0
12.	Karnataka	8504	2872	751	992	250	35	0	0	0
13.	Kerala	1171	526	56	137	42	1	4	2	0
14.	Madhya Pradesh	10487	2399	541	640	155	22	39	9	1
15.	Maharashtra	15325	4802	1220	3020	971	237	31	20	5
16.	Manipur	518	15	15	49	4	4	0	0	0

1	2	3	4	5	6	7	8	9	10	11
17.	Meghalaya	106	11	0	51	8	0	0	0	0
18.	Mizoram	11	5	2	16	5	4	0	0	0
19.	Nagaland	109	13	7	96	25	8	0	0	0
20.	Odisha	2688	1075	0	139	42	0	0	0	0
21.	Punjab	1403	703	628	734	295	118	8	5	0
22.	Rajasthan	10660	1463	0	1316	491	0	13	11	0
23.	Sikkim	1	0	0	6	4	4	0	0	0
24.	Tamil Nadu	4495	2804	1989	276	157	77	0	0	0
25.	Tripura	92	24	0	2	1	0	0	0	0
26.	Uttar Pradesh	16480	2157	308	2539	378	56	9	4	0
27.	Uttarakhand	671	194	0	125	29	0	2	2	0
28.	West Bengal	3678	422	37	372	107	12	0	0	0
	Total States	112006	30411	9200	15688	4398	891	172	65	10
29.	Andaman And Nicobar Islands	4	3	0	0	0	0	0	0	0
30.	Chandigarh	610	213	0	305	77	0	0	0	0
31.	Dadar And Nagar Haveli	36	18	0	9	3	0	0	0	0
32.	Daman And Diu	25	5	4	7	2	0	0	0	0
33.	Delhi UT	9203	2087	140	5071	771	145	13	3	1
34.	Lakshadweep	0	0	0	0	0	0	0	0	0
35.	Puducherry	483	89	89	19	3	3	1	0	0
	Total UTs	10361	2415	233	5411	856	148	14	3	1
	Total All India	122367	32826	9433	21099	5254	1039	186	68	11

Sl.No.	State	Goods Carrying vehicles			Other Motor vehicles			Total		
		ST	RC	CO	ST	RC	CO	ST	RC	CO
1	2	12	13	14	15	16	17	18	19	20
1.	Andhra Pradesh	117	104	7	765	482	168	9793	5800	1681
2.	Arunachal Pradesh	0	0	0	6	0	0	152	37	8

1	2	12	13	14	15	16	17	18	19	20
3.	Assam	33	3	3	32	13	2	1322	199	39
4.	Bihar	23	10	1	340	29	1	5770	673	85
5.	Chhattisgarh	0	0	0	120	57	0	2292	676	0
6.	Goa	24	10	2	2	2	0	470	190	21
7.	Gujarat	103	29	19	649	519	63	8960	2664	1791
8.	Haryana	317	95	27	759	223	19	12655	2930	552
9.	Himachal Pradesh	28	20	1	18	9	3	358	178	30
10.	Jammu and Kashmir	65	16	3	110	25	3	937	299	41
11.	Jharkhand	0	0	0	89	22	4	1842	394	41
12.	Karnataka	116	42	1	860	380	1	10472	3544	788
13.	Kerala	33	20	0	109	54	0	1454	644	57
14.	Madhya Pradesh	96	39	4	190	68	27	11452	2670	595
15.	Maharashtra	647	196	37	218	60	38	19241	6049	1537
16.	Manipur	0	0	0	9	3	3	576	22	22
17.	Meghalaya	1	0	0	75	1	0	233	20	0
18.	Mizoram	0	0	0	13	2	1	40	12	7
19.	Nagaland	7	1	0	37	4	0	249	43	15
20.	Odisha	0	0	0	159	70	0	2986	1187	0
21.	Punjab	118	74	19	113	74	56	2376	1151	821
22.	Rajasthan	248	85	0	194	99	0	12431	2149	0
23.	Sikkim	1	0	0	1	0	0	9	4	4
24.	Tamil Nadu	33	29	25	115	72	34	4919	3062	2125
25.	Tripura	2	2	0	2	1	0	98	28	0
26.	Uttar Pradesh	190	55	10	337	106	34	19955	2700	408
27.	Uttarakhand	8	3	0	14	4	0	820	232	0
28.	West Bengal	49	6	0	229	47	4	4348	482	53
	Total States	2259	839	159	5565	2426	461	135690	38139	10721
29.	Andaman And Nicobar Islands	0	0	0	0	0	0	4	3	0
30.	Chandigarh	0	0	0	0	0	0	915	290	0

1	2	12	13	14	15	16	17	18	19	20
31.	Dadar And Nagar Haveli	0	0	0	0	0	0	45	21	0
32.	Daman And Diu	1	0	0	0	0	0	33	7	4
33.	Delhi UT	113	14	3	412	97	2	14812	2972	291
34.	Lakshadweep	0	0	0	0	0	0	0	0	0
35.	Puducherry	7	3	3	1	0	0	511	95	95
	Total UTs	121	17	6	413	97	2	16320	3388	390
	Total All India	2380	856	165	5978	2523	463	152010	41527	11111

Source; Crime in India

[Translation]

Inclusion of Languages

2719. DR. KIRODI LAL MEENA:
SHRI SYED SHAHNAWAZ HUSSAIN:
SHRI RATAN SINGH:
SHRI YASHBANT LAGURI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government had constituted a Committee under the Chairmanship of Shri Sitakant Mohapatra for inclusion of more languages in the Eighth Schedule of the Constitution;

(b) if so, the details thereof and the names of languages suggested by the Committee for such inclusion; and

(c) the time by which the recommended languages are likely to be included in the Eighth Schedule?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) Yes, Madam.

(b) and (c) The Committee had suggested a criteria for inclusion of more languages in the Eighth Schedule of the Constitution. The said Committee did not examine any proposal for inclusion of any individual language in the Eighth Schedule.

Micro Irrigation

2720. SHRIMATI ANNU TANDON:
SHRIMATI MEENA SINGH:
SHRI JAGDISH THAKOR:
SHRIMATI RAMA DEVI:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government is considering special schemes to promote drip irrigation and micro irrigation under the National Mission on Micro Irrigation in the country;

(b) if so, the details thereof, State-wise;

(c) the assistance provided by the Government to various States during the Eleventh Five Year Plan period, State-wise;

(d) whether any subsidy is provided to the farmers under the schemes;

(e) if so, the number of farmers benefited under the schemes during the year 2011-12, State-wise; and

(f) the success achieved by the Government in implementing these schemes, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) A Centrally Sponsored Scheme on Micro Irrigation was launched in all the States, except North

Eastern and Himalayan States, in January, 2006. It has been up scaled as "National Mission on Micro Irrigation" (N.M.M.I.) in June, 2010 covering all States in the Country.

(c) Details of assistance provided under the scheme to the States during the Eleventh Five Year Plan period are given in the enclosed statement-I.

(d) Cost of drip/Sprinkler irrigation system is shared in the ratio of 50:10:40 between Central

Government, State Government and the beneficiary in case of Small and Marginal farmers whereas in the case of general category farmers, the said ratio is 40:10:50.

(e) State-wise number of farmers benefited under the NMMI scheme is given in the enclosed statement-II.

(f) State-wise details of area covered under Micro Irrigation scheme are given in the enclosed statement-III.

Statement-I

Assistance Provided Under National Mission on Micro Irrigation During the Eleventh Five Year Plan Period

(Rs. in crore)

Sl.No.	States	2007-08	2008-09	2009-10	2010-11	2011-12	2012-13	Total
1	2	3	4	5	6	7	8	9
1.	Andhra Pradesh	57.48	97.27	143.11	240.00	287.20	145.84	825.06
2.	Bihar	0.00	0.00	0.00	0.00	4.50	35.00	4.50
3.	Chhattisgarh	7.83	9.54	12.52	10.19	35.00	20.00	75.08
4.	Goa	0.00	0.02	0.11	0.24	0.25	0.00	0.62
5.	Gujarat	73.50	48.99	44.47	120.00	166.64	95.00	453.60
6.	Haryana	6.04	12.07	2.12	13.61	19.93	15.00	53.77
7.	Jharkhand	0.00	0.00	0.00	1.50	9.91	12.50	11.41
8.	Karnataka	68.65	73.19	63.81	92.54	109.65	74.60	407.84
9.	Kerala	0.00	0.00	0.00	0.00	2.00	1.00	2.00
10.	Madhya Pradesh	7.00	46.50	34.75	79.61	109.64	31.75	277.50
11.	Maharashtra	138.97	147.48	107.07	222.37	249.80	0.00	865.69
12.	Odisha	1.08	3.38	5.28	8.10	8.23	6.00	26.07
13.	Punjab	4.27	5.05	8.59	12.61	16.00	0.00	46.52
14.	Rajasthan	23.41	23.82	56.93	120.00	130.95	0.00	355.11
15.	Tamil Nadu	22.00	0.00	0.00	65.91	66.25	40.62	154.16
16.	Uttar Pradesh	0.00	1.50	0.00	8.12	0.00	5.95	9.62
17.	West Bengal	0.00	0.00	0.00	0.00	0.00	0.00	0.00
18.	NE and Himalayan States*	0.00	0.00	0.00	2.25	10.00	1.50	13.75

*N.M.M.I. Scheme introduced in 2010-11

Statement-II

Number of farmers benefited under the National Mission on Micro Irrigation during 2011-12

Sl.No.	States	Farmers
1.	Andhra Pradesh	123773
2.	Bihar	11832
3.	Chattisgarh	19198
4.	Goa	99
5.	Gujarat	42326
6.	Haryana	5508
7.	Jharkhand	8619
8.	Karnataka	75462
9.	Kerala	4392
10.	Madhya Pradesh	33002
11.	Maharashtra	118000
12.	Odisha	6007
13.	Punjab	4477
14.	Rajasthan	57988
15.	Tamil Nadu	24556
16.	Uttar Pradesh	3065
17.	West Bengal	91
18.	NE and Himalayan States*	2595

* N.M.M.I. Scheme introduced in 2010-11

Statement-III

Area covered under National Mission on Micro Irrigation (2005-06 to July 2012)

(000' ha)		
Sl.No.	State	Area Covered
1	2	3
1.	Andhra Pradesh	718
2.	Bihar	41
3.	Chhattisgarh	112
4.	Goa	0.50

1	2	3
5.	Gujarat	361
6.	Haryana	51
7.	Jharkhand	8
8.	Karnataka	448
9.	Kerala	12
10.	Madhya Pradesh	159
11.	Maharashtra	619
12.	Odisha	46
13.	Punjab	24
14.	Rajasthan	589
15.	Tamil Nadu	103
16.	Uttar Pradesh	17
17.	West Bengal	0.77
18.	NE and Himalayan States*	0.78
Total		3310.05

* N.M.M.I. scheme introduced in 2010-11

Completion of Dwelling Units

2721. DR. SANJAY SINGH: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) the number of dwelling units completed in various cities/towns of Uttar Pradesh under the Integrated Housing and Slum Development Programme (IHSDP) during each of the last three years and the current year, city/town-wise;

(b) whether the Union Government reviews the above work of delay in completion of dwelling units in various cities/towns of Uttar Pradesh under IHSDP;

(c) if so, the details thereof and if not, the reasons therefor, city/town-wise; and

(d) the steps taken being taken to complete the dwelling units as per the sanctioned units under the IHSDP?

THE MINISTER OF HOUSING AND URBAN

POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) City/town-wise details of dwelling units completed in various cities/towns of Uttar Pradesh under the Integrated Housing and Slum Development Programme (IHSDP) during each of the last three years and the current year as reported by the State Government in Progress Reports are enclosed as statement.

(b) and (c) Review meetings have been held at the Central/Regional and at State level for various cities/towns across India including those from Uttar Pradesh regarding implementation of Basic Services to the Urban Poor (B.S.U.P.) and Integrated Housing and Slum Development Programme (I.H.S.D.P.) projects.

(d) The Government has extended the Mission Period for years upto March, 2014 for completion of on-going projects sanctioned upto march, 2012 and implementation of reforms so that the States may utilise the funds allocated under B.S.U.P. and I.H.S.D.P. States have been advised during the course of review meetings at Central/Regional and at State level:

- (i) to start the non-starter projects and take action to complete projects according to a time-bound action plan;
- (ii) to achieve the completion of houses within the Mission period as early possible; and
- (iii) to pursue States to provide additional state share to implementing agencies to meet cost escalation and also where urban local bodies and beneficiaries are not in a position to contribute their share due to poor financial health.

Statement

City-wise/town-wise details of dwelling units completed under the I.H.S.D.P.

During the Year 2009-10

City/Town	Dwelling Units Completed
1	2
Afzalgarh	184

1	2
Dasna	84
Gokul	40
Nandgaon	152
Raya	24
Vrindavan	36
Bijnor	184
Mahavan	36
Total	740
During the Year 2010-11	
Antu	136
Bidhuna	360
Faizabad, (Phase-I)	299
Gorakhpur, (Phase-I)	161
Hastinapur, Ph-I	320
Jaswantnagar, Ph-I	60
Jaswantnagar, Ph-II	28
Jhalu, Ph-I	28
Jhalu, Ph-II	141
Kakori	49
Lawar	102
Malihabad	9
Nandgaon	4
Pratapgarh City	60
Saharanpur	32
Saharanpur	204
Vrindavan	136
Chhatta	24
Mahavan	12
Farid Nagar	236
Kharkhuda	80

1	2	1	2
Beekapur, Distt. Faizabad	44	Dadri, Ph-I	216
Gosaiganj	56	Dadri, Ph-II	372
Bhikampur	24	Dankaur	36
Belha	110	Dasna	24
Azamgarh	241	Faizabad (Phase-I)	39
Babarpur	96	Faridnagar	128
Achalda	56	Gopamau	72
Ghasiganj, Sultanpur	25	Gorakhpur (Phase-I)	153
Dibiyapur	48	Gosainganj	64
Phaphoond	32	Hastinapur, Ph-I	110
Total	3213	Hyderabad	128
During the Year 2011-12		Jaswantnagar, Ph-1	12
Achhalda	56	Jaswantnagar, Ph-II	4
Aligarh, Ph-III	250	Jewar	144
Antu	170	Jhalu, Ph-1	28
Arthala	48	Jhalu, Ph-II	79
Azmatgarh	280	Kakori	444
Bachhrawan	40	Khanpur	64
Banat	48	Kharkhoda	96
Baraut	16	Kosi Kalan	110
Basti	73	Lalganj	60
Bela Pratapgarh	290	Laar	728
Bhikhampur	24	Lawar	18
Bikapur	44	Mahaban	72
Bisanda Buzurg	92	Mahoba	72
Bithoor	108	Mahona	511
Chhata	48	Malihabad	123
Chhatari	80	Mirzapur	410
Chunar	48		

1	2	1	2
Mirzapur City	318	Arthala	16
Nandgaon	36	Azmatgarh	5
Naraini	72	Bachhrawan	10
Nawabganj	60	Banat	5
Nehtaur	48	Basti	8
Nuriya Husainpur	100	Bela Pratapgarh	13
Parsadepur	350	Biswan	196
Phaphund	32	Chhatari	12
Pratapgarh City	210	Faizabad (Phase-II)	149
Rabupura	72	Faridnagar	16
Rae Bareli	100	Ghaziabad	90
Rae Bareli	152	Hastinapur, Ph-I	50
Rae Bareli	80	Jaswantnagar, Ph-1	12
Saharanpur	16	Jaswantnagar, Ph-II	16
Sahjanwa	72	Kakori	9
Shivrajpur	112	Khanpur	12
Sultanpur	75	Kosi Kaian	70
Thakurdwara	98	Kunda	136
Ujhani	96	Lawar	100
Unnao	96	Mahona	5
Vrindavan	80	Nuriya Husainpur	100
Bulandshahr	132	Pratapgarh City	9
Pachperwa	10	Rae Bareli	101
Sandila	60	Shivrajpur	8
Utraula	24	Thakurdwara	22
Total	8533	Ugu	120
	During the Year 2012-13	Vrindavan	4
Antu	14	Bugrasi, Ph-I	48
		Total	1356

Deep Sea Fishing Vessels

2722. SHRI D.B. CHANDRE GOWDA: Will the Minister of AGRICULTURE be pleased to state:

(a) the number of deep-sea fishing vessels actually fishing in the Exclusive Economic Zone (EEZ) as on date;

(b) whether there has been a steep fall in fishing during the current year as compared to the last year;

(c) if so, the approximate catch during the last three years and the current year, year-wise;

(d) the constraints in improving the deep-sea fishery sector;

(e) whether entrepreneurs have demanded more flexible conditions to operate into the EEZ; and

(f) the measures proposed to be taken by the Government to address their problems?

THE MINISTER STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES DR. CHARAN DAS MAHANT): (a) Ministry of Agriculture issues Letter of Permit (LoP) allowing fishing in the Indian Exclusive Economic Zone (EEZ). As on date there are 87 valid LoPs and the actual number of vessels engaged in fishing varies from time to time.

(b) and (c) The current year landings data is not available. However, last three years landing figures does not show any indication about declining trend as given below:

	(million tonnes)		
Year	2008-09	2009-10	2010-11
Landings	2.978	3.104	3.225

(d) and (e) Non availability of resource specific Deep Sea Fishing Vessels and trained crew to manage these vessels and deep sea fishing operations are major constraints in the exploitation of deep sea resources. Deep Sea fishery associations have been suggesting measures to streamline existing procedures

for grant of LoP such as uniform check lists by all concerned agencies/Departments, increase in duration of Voyage clearance, speedy grant of radio licence, security clearance by concerned Ministry/Department, removal of ceiling on number of vessels that can be acquired etc.

(f) The Government, through an Inter-Ministerial Empowered Committee on Marine Fisheries (E.C.) regularly reviews the deep sea fishing guidelines and policies to provide an enabling environment for the growth of deep sea fisheries. Besides, the Government has constituted a Sub-Committee to suggest measures to streamline procedures for grant of LoP and an Expert Group to revalidate marine fishery resource potential.

Survey on Hotels and Resorts

2723. SHRI BISHNU PADA RAY: Will the Minister of HOME AFFAIRS be pleased to state :

(a) the total number of resorts, hotels, restaurants, bars, boarding and eating houses, cafe etc. in each tehsil existing in the buffer zone area as per Notification No. 149 dated 9 July, 2012;

(b) whether any survey has been conducted on the functioning of such hotels and restaurants, bars etc.; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) The Andaman and Nicobar Islands (Protection of Aboriginal Tribes) Amendment Regulation 2012 promulgated by the President of India on 2-7-2012 has been brought into force with effect from 9-7-2012 vide Andaman and Nicobar Islands Administration's notification dated 9-7-2012. The Buffer Zone has to be renotified under the provisions of the Andaman and Nicobar Islands (Protection of Aboriginal Tribes) Amendment Regulation 2012. For this purpose, a Committee under the Chairmanship of Chief Secretary, Andaman and Nicobar

Islands has been constituted by the Union territory Administration.

Viewers of D.T.H.

2724. SHRI VIKRAMBHAI ARJANBHAI MADAM: Will the MINISTER OF INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government is aware of the problems being faced by the television viewers of the Direct-to-Home (D.T.H.) services;

(b) if so, the details thereof; and

(c) the steps taken/proposed to be taken by the government to safeguard the interest of such viewers?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) to (c) No such study report relating to issues/problems pertaining to Direct-to-Home (D.T.H.) services has been brought to the notice of the Ministry. The Ministry, however, from time to time, receives individual complaints of D.T.H. consumers regarding grievances which are forwarded to the concerned D.T.H. operators for their timely redressal. In order to protect the interests of D.T.H. subscribers and to ensure that the D.T.H. Service providers offer TV services to their customers with a certain quality of service standards, T.R.A.I has laid down regulations namely, "The Direct to Home Broadcasting Services (Standards of Quality of Service and Redressal of Grievances) Regulations, 2007", as amended from time to time. Details of the regulation are available on T.R.A.I's website <http://www.trai.gov.in>. All D.T.H. operators are required to comply with these regulations.

Inclusion of Sericulture in R.K.V.Y.

2725. SHRI A.K.S. VIJAYAN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has decided to include sericulture and allied activities in the Rashtriya Krishi Vikas Yojana (R.K.V.Y.);

(b) if so, the details thereof; and

(c) the time by which the final decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) to (c) Sericulture and allied activities have been made eligible for funding under R.K.V.Y since June 2010. Eligible activities include cocoon production along with extension system for cocoon production and silk yarn production in agri-enterprises upto the stage of yarn production and marketing.

[Translation]

Funds for Promotion of Sports

2726. SHRI MANIKRAO HODLYA GAVIT: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the details of the funds allocated/expenditure incurred for promoting sports in the country during the XIth and XIIth Five Year Plan, State-wise and sports discipline-wise;

(b) whether the Government has received any complaint regarding misappropriation of the allocated funds;

(c) if so, the details thereof during the last three years and the current year, State-wise;

(d) whether the Government has taken any action on such complaints; and

(e) if so, the details thereof, sports discipline-wise?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) Details of funds allocated for promotion of sports and the actual expenditure incurred during 11th Plan and 12th Plan year-wise are given in the Table below:-

(Rs. in crore)

Sl. No.	Year	Funds allocated	Actual Expenditure
1.	2007-08	550.76	526.54
2.	2008.09	1126.75	1123.75
3.	2009-10	2715.99	2712.01
4.	2010-11	2078.63	1806.94
5.	2011-12	609.00	606.74
6.	2012-13	741.00	250.53

(upto 31th July 2012)

Only two schemes of the Ministry pertaining to promotion of sports viz. Panchayat Yuva Krida aur Khel Abhiyan (P.Y.K.K.A.) and Urban Sports Infrastructure Scheme (U.S.I.S.) are State specific. Details of funds sanctioned State-wise under the scheme of P.Y.K.K.A. for development of playfields and conduct of sports competitions are given in the enclosed statement-I and II, respectively. Details of funds sanctioned State-wise under the scheme of

U.S.I.S. are given in the enclosed statement-III.

Sports discipline specific scheme is Scheme of Assistance to National Sports Federations (NSFs). Details of funds released to NSFs during the last five years and current year are given in the enclosed statement-IV.

(b) No, Madam.

(c) to (e) The question does not arise.

Statement-I

Date wise details of number of village/block panchayats covered and funds released under P.Y.K.K.A. scheme for development of play fields during the years during 2008-09, 2009-10, 2010-11 and 2011-12

Sl.No.	Name of State/UT	Coverage of village/block panchayats under PYKKA scheme		Funds released (Rs. in crore)
		N. of village panchayats	No. of block panchayats	
1	2	3	4	5
1.	Andhra Pradesh	6570	339	77.94
2.	Arunachal Pradesh	1065	96	14.95
3.	Assam	333	22	3.85
4.	Bihar	847	53	10.24
5.	Chhattisgarh	982	14	5.06
6.	Goa	19	04	0.18
7.	Gujarat	1975	44	23.08

1	2	3	4	5
8.	Haryana	2476	48	26.03
9.	Himachal Pradesh	1296	32	16.48
10.	Jammu and Kashmir	413	14	5.32
11.	Jharkhand	403	21	4.79
12.	Karnataka	1694	54	17.98
13.	Kerala	200	30	12.77
14.	Madhya Pradesh	4608	62	51.81
15.	Maharashtra	5441	70	55.71
16.	Manipur	79	04	1.09
17.	Meghalaya	249	24	3.97
18.	Mizoram	409	13	5.4
19.	Nagaland	660	30	9.14
20.	Odisha	1869	93	25.04
21.	Punjab	3699	42	39.2
22.	Rajasthan	1786	49	11.18
23.	Sikkim	96	60	4.35
24.	Tamil Nadu	1261	38	6.91
25.	Tripura	936	36	8.42
26.	Uttar Pradesh	9696	164	107.62
27.	Uttarakhand	2250	29	28.33
28.	West Bengal	335	33	4.64
	UTs			
29.	Andaman and Nicobar Islands	60	06	1.06
30.	Lakshadweep	02	09	0.51
31.	Puducherry	50	05	0.69
	Total	51759	1538	583.74

Statement-II

State-wise release of funds for holding annual competitions at block, district, state and national level during 2008-09, 2009-10, 2010-11 and 2011-2012

(Rs. in crore)

Sl. No.	Name of State/UT	Amount released to States/UTs/SAI/NYKS							
		2008-09	2009-10	2010-11		2011-12		North East	
				Rural competition	Women competition	Rural competition	Women competition		
1	2	3	4	5	6	7	8	9	
1.	Andhra Pradesh	0.78	0.95	11.26					-
2.	Arunachal Pradesh	0.93	-	2.05	-	-	-	-	-
3.	Assam	1.88	-	2.96	0.38	-	-	-	-
4.	Bihar	-	3.42	6.19	-	-	-	-	-
5.	Chhattisgarh	-	1.17	2.01	-	1.95	0.28	-	-
6.	Goa	-	-	0.18	0.08	-	-	-	-
7.	Gujarat	-	-	2.69	-	-	-	-	-
8.	Haryana	-	1.10	1.50	0.31	1.51	0.09	-	-
9.	Himachal Pradesh	-	0.70	1.18	0.15	1.11	0.13	-	-
10.	Jammu and Kashmir		-	2.10	-	-	-	-	-
11.	Jharkhand	-	-	2.81	0.35	-	-	-	-
12.	Karnataka	-	1.42	2.52	0.42	2.17	-	-	-
13.	Kerala	-	-	1.32	-	-	0.23	-	-
14.	Madhya Pradesh	-	2.64	4.13	0.66	4.37	0.54	-	-
15.	Maharashtra	-	-	3.88	0.48	-	-	-	-
16.	Manipur	-	0.47	-	-	-	-	-	-
17.	Meghalaya	-	-	0.67	0.12	-	-	-	0.09
18.	Mizoram	-	0.37	0.58	0.13	-	-	-	0.10
19.	Nagaland	-	0.56	-	0.13	-	-	-	-
20.	Odisha	-	2.11	3.85	0.42	-	-	-	-
21.	Punjab	1.97	1.18	1.55	0.30		-	-	-

1	2	3	4	5	6	7	8	9
22.	Rajasthan	-	1.93	-	-	1.72	-	-
23.	Sikkim	-	0.32	-	-	1.12	-	0.08
24.	Tamil Nadu	-	2.63	4.66	0.44	-	-	-
25.	Tripura	0.37	0.36	0.67	0.11	0.60	0.11	0.09
26.	Uttar Pradesh	-	2.55	9.47	-	8.20	-	-
27.	Uttrakhand	-	1.03	1.38	0.09	1.29	0.11	-
28.	West Bengal	-	-	3.31	-	-	-	-
	UT							
29.	Andaman and Nicobar Islands	-	-	-		-	-	-
30.	Chandigarh				0.03	-	-	-
	Total	5.93	24.91		4.60			
31.	National level competitions: Funds released to host states/SAI Centres etc.	00.60			2.60		2.50	
32.	Grant to NYKS to hold Inter-School competitions		3.22					
	Grand Total		25.51	76.14	4.60	26.64	1.49	2.86

Statement-III

The details of funds allocated/released to various States under the Urban Sports Infrastructure Scheme (USIS) during 2010-11 and 2011-12.

(Rs. in crore)

S. No.	State/UT	Project	Grant approved	Grant released
1	2	3	4	5
2010-11				
1.	Himachal Pradesh	Synthetic Hockey Field Indira Stadium, Una	5.00	3.50
2.	Mizoram	Synthetic Hockey Field Kawnpuri	5.00	4.00
3.	Punjab	Multi-purpose Indoor Hall at Taran Taran	3.98	2.00

V	W	X	Y	Z
4	West Bengal	Renovation/modification and modernization of Indoor Sports Complex (Khudiram Anushilan) Eden Gardens, Kolkata	6.00	3.00
		Total	19.98	12.50
2011-12				
5	Assam	Multi-purpose Indoor Hall at SAI Centre, Tinsukia	6.00	3.20
6	Jammu and Kashmir	Synthetic Football Turf at TRC Ground Sri Nagar	4.50	4.465
7	Kerala	Multi-purpose Indoor Hall at Kottayam	6.00	3.875
8	Madhya Pradesh	Synthetic Hockey Surface at Ranital Sports complex Jabalpur	4.81	3.62
9	Meghalaya	Synthetic Athletic Track at J.N. Sports complex Shillong	5.50	4.30
10	Mizoram	Multi-purpose Indoor Hall at Mualpui Aizwal	6.00	4.50
11	Nagaland	Synthetic Athletic Track at Indira Gandhi Stadium Kohima	5.00	3.00
12	Odisha	Synthetic Hockey Surface at Kalinga Stadium Bhubaneshwar	5.00	5.00
13	Rajasthan	Multi-purpose Indoor Hall at Umed Stadium Jodhpur	6.00	4.50
14	Puducherry (U.T)	Multi-purpose Indoor Hall at Tagore arts College Ground Lauuspet, Puducherry	6.00	3.54
		Total	54.81	40.00

Statement-IV

The grants released to National Sports Federations from the Scheme of Assistance to N.S.Fs during last three years and current year (including grants released from the Scheme of Preparation of Teams for C.W.G. 2010 and OPEX 2012)

(Rs. in lakhs)

S. No.	Name of the Federation	2007-08	2008-09	2009-10	2010-11	2011-12	2012-13 (upto 31-7-2012)
1	2	3	4	5	6	7	8
1.	Athletics Federation of India, New Delhi	2.33	2.28	309.94	308.30	790.00*	0.00

1	2	3	4	5	6	7	8
2.	Archery Association of India, New Delhi	0.81	0.96	360.31	42.10	606.00*	3.75
3.	All India Chess Federation, Chennai	2.39	2.21	163.00	180.05	162.13	18.00
4.	National Rifle Association of India, New Delhi	7.17	3.25	658.45	509.53	1440.00*	0.00
5.	All India Tennis Association, New Delhi	0.92	0.79	263.81	256.64	11.29*	0.00
6.	Judo Federation of India, N. Delhi	0.92	0.62	49.66	62.33	425.00*	0.00
7.	Rowing Federation of India, Secunderabad	0.65	0.55	88.79	64.71	319.00*	6.00
8.	Table Tennis Federation of India, New Delhi	3.32	1.02	375.51	356.36	360.00*	6.50
9.	Swimming Federation of India, Ahmadabad	0.84	0.15	125.07	35.36	122.00*	7.50
10.	Squash Racket Federation of India, Chennai	0.11	0.33	168.25	146.54	68.40	0.00
11.	Indian Amateur Boxing Federation, New Delhi	1.54	1.65	174.30	165.89	1531.00*	11.00
12.	Organizations relating to the discipline of Hockey (Men) and (Women)	1.25	1.56	762.82	435.76	1809.00*	0.00
13.	Indian Weightlifting Federation, New Delhi	0.00	0.26	101.13	116.53	567.00*	1.21
14.	Badminton Association of India	1.99	1.70	435.48	150.71	910.00*	0.00

1	2	3	4	5	6	7	8
15.	Equestrian Federation of India, New Delhi	0.61	0.86	5.05	0.00	0.00	1.60
16.	All India Football Federation, Delhi	0.68	0.52	41.90	610.51	174.99	1.25
17.	Indian Golf Union, New Delhi	0.56	0.18	16.43	41.69	23.53	6.76
18.	Wrestling Federation of India, I.G. Stadium Delhi	0.06	0.02	470.00	153.98	983.00*	3.16
19.	Yachting Association of India, New Delhi	1.17	0.36	147.85	85.95	255.00*	4.48
20.	Indian Amateur Kabaddi Federation, Jaipur	0.25	0.32	11.77	10.00	121.00	0.75
21.	Volleyball Federation of India, Chennai	1.04	0.63	73.91	150.53	84.68	8.00
22.	Gymnastics Federation of India, Jodhpur	0.39	0.18	87.8	18.43	636.00*	0.00
23.	Amateur Handball Federation of India, Jammu and Kashmir	0.18	0.72	13.55	46.44	78.70	6.50
24.	Basketball Federation of India, New Delhi	0.71	0.44	61.60	24.24	227.89	0.00
25.	Fencing Association of India, Patiala	0.06	0.24	30.56	174.06	36.06	7.50
26.	Indian Kayaking and Canoeing Association, New Delhi	0.43	0.30	26.21	0.00	185.72	3.00
27.	All India Sports Council of the Deaf, New Delhi	0.17	0.42	23.98	47.65	75.82	0.00

1	2	3	4	5	6	7	8
28.	Paralympic Committee of India, Bangalore	2.19	0.40	142.83	221.39	13.38	0.06
29.	Special Olympic Bharat, New Delhi	0.87	0.53	3.81	12.00	285.89	0.00
30.	All India Carrom Federation, New Delhi	0.15	0.19	13.58	23.77	10.96	2.75
31.	All India Karate-Do- Federation, Chennai	0.00	0.00	0.00	10.18	0.00	0.00
32.	Amateur Baseball Federation of India, Delhi	0.09	0.11	12.49	14.75	12.75	4.50
33.	Atya Patya Federation of India, Nagpur.	0.08	0.16	5.92	12.00	10.50	5.00
34.	Cycle Polo Federation of India, New Delhi	0.14	0.15	9.34	7.76	12.00	8.96
35.	Indian Polo Association, New Delhi	0.02	0.06	0.00	0.00	0.00	0.00
36.	Indian Power lifting Federation	0.11	0.16	11.50	0.00	0.00	0.50
37.	Kho-kho Federation of India, Kolkata	0.00	0.00	4.50	7.50	16.50	11.50
38.	Korfball Federation of India, New Delhi.	0.13	0.12	13.31	5.50	2.50	0.00
39.	Netball Federation of India, Delhi	0.14	0.18	65.00	0.00	0.00	0.00
40..	Sepak Takraw Federation of India, Nagpur.	0.11	0.12	8.00	12.00	12.00	1.00
41.	Shooting Ball Federation of India, New Delhi	0.00	0.09	12.00	12.00	12.00	0.00

1	2	3	4	5	6	7	8
42.	Softball Federation of India, Indore	0.09	0.00	12.25	13.75	11.75	11.50
43.	Taekwondo Federation of India, Bangalore	0.00	0.00	11.89	55.10	490.00*	7.00
44.	Tenni-Koit Federation of India, Bangalore	0.09	0.16	9.00	19.75	15.25	5.50
45.	Tennis Ball Cricket Federation of India, Gorakhpur.	0.08	0.16	5.00	9.00	8.50	0.00
46.	Tug of War Federation of India, New Delhi	0.03	0.06	9.75	16.00	11.25	0.25
47.	Wushu Association of India, New Delhi	0.11	0.31	30.91	0.00	90.56	0.00
48.	Billiards and Snooker Federation of India, Kolkatta	0.33	0.37	38.87	50.11	50.20	20.00
49.	Indian Rugby Football Union, Mumbai	0.00	0.00	2.02	1.41	0.00	0.00
50.	Winter Games Federation of India, New Delhi	0.00	0.02	0.00	0.00	0.00	0.00
51.	Cycling Federation of India, Delhi	0.27	00	49.78	82.34	0.00	4.61
52.	Malkhamb Federation of India	0.03	0.09	0.16	11.50	0.00	0.00
53.	Amateur Soft Tennis Federation of India, Ahemdabad	0.00	0.06	10.75	.14.75	11.75	5.65
54.	Bridge Federation of India	0.00	0.03	0.00	0.00	0.00	0.00

1	2	3	4	5	6	7	8
55.	Ice Hockey (NSPO), New Delhi	0.00	0.01	0.00	0.00	0.00	0.00
56.	School Games Federation of India, Bhopal	0.00	0.13	43.54	5.20	0.00	0.00
57.	Indian Olympic Association, New Delhi	2.44	2.38	204.00	1324.60	39.54	0.00
58.	Sports Authority of India, J.N. Stadium, N. Delhi	17.00	10.00	2000.00	3700.16	322.00	1370.00
59.	Association of Indian Universities (NSPO)	0.00	0.00	158.45	381.00	160.89	6.61
60.	Tenpin Federation of India	0.00	0.00	0.00	55.10	0.00	0.00
61.	Bowling Federation of India	0.00	0.00	56.86	64.27	0.00	0.00
62.	Ball Badminton Federation of India	0.00	0.00	0.00	0.00	0.00	3.00
63.	Jump Rope Federation of India	0.00	0.00	0.00	0.00	0.00	3.00

*the figures include expenditure incurred for London Olympics 2012

[English]

Chhau Dance

2727. SHRI LAXMAN TUDU: Will the Minister of CULTURE be pleased to state:

(a) the details of the financial assistance provided by the Eastern Zonal Cultural Centre, Kolkata for preservation, promotion and dissemination of traditional folk art and culture of Chhau dance of Mayurbhanj region of Odisha during each of the last three years;

(b) the details of the works carried out for preservation and development of this dance during the above period;

(c) whether these efforts have benefitted the real dancers/tribal people practising Chhau dance; and

(d) if not, the reasons therefore along with the corrective measures taken/proposed to be taken by the Government in this regard?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) No financial assistance has been directly provided by Eastern Zonal Cultural Centre (E.Z.C.C.) to any organisation for preservation, promotion and dissemination of Chhau dance of Mayurbhanj region of Odisha during each of the last 3 years. However, Chhau dance has been promoted by way of conducting various programmes.

(b) The following steps have been taken/being taken to encourage and promote Chhau dance of Odisha:

(i) The dance was included in the Republic

Day Folk Dance Festival, 2002 held at New Delhi.

- (ii) One Guru of Mayurbhanj Chhau Dance and four Shishyas along with one accompanist under Guru Shishya Parampara Scheme were selected in the year 2003-04.
- (iii) Chhau Dance was also performed at Kosal Tihar - 2010 Festival, Balangir, Odisha and at Lok Utsav, Santiniketan, West Bengal.
- (iv) Chhau Dance has been included in the yearlong programmes being organized by EZCC during the current year to mark Silver Jubilee Celebrations of Zonal Cultural Centres.
- (c) Yes, Madam.
- (d) Does not arise.

[Translation]

C.W.C. Godowns in Bihar

2728. SHRI PRADEEP KUMAR SINGH: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the details of foodgrains procured annually in Bihar by Central Government/State Government/Food Corporation of India during each of the last three years;

(b) whether the Central Warehousing Corporation (CWC)/Bihar State Warehousing Corporation are facing shortage of adequate storage capacity for storing foodgrains;

(c) if so, whether the Central Warehousing Corporation has not built any godowns in the rural areas of the State;

(d) if so, the details thereof and the reasons therefor along with the number of additional godowns proposed to be built during the next three years;

(e) whether there have been a delay in payment of procurement price to the farmers in the State; and

(f) if so, the details thereof and the reasons therefor along with the remedial steps taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) The details

of food grains procured in Bihar during last three marketing seasons are as under:

(fig. in lakh tons)

Kharif Marketing Season/ Rabi Marketing Season	Wheat	Rice
2009-10	4.97	8.90
2010-11	1.84	8.83
2011-12	5.56	15.34*
2012-13	7.72	

*as on 24-08-2012

(b) No Madam. Central Warehousing Corporation (C.W.C.) and Bihar State Warehousing Corporation (B..S.W.C.) have adequate storage capacity for safe storage of foodgrain stocks. The C.W.C. has been operating 16 warehouses in Bihar with a total storage capacity of 1.19 lakh tons, with 94% capacity utilization.

The B.S.W.C. has been operating 39 warehouses with a total storage capacity of 2.56 lakh tons, with 89% capacity utilization.

(c) and (d) C.W.C. has not built any godown in the State during 2011-12 for want of availability of suitable government land. The Corporation is considering creation of additional storage capacity of 5560 tons in Bihar during 2013-2014.

(e) and (f) No Madam. No such reports have been received from the State.

[English]

Deaths in Prisons

2729. SHRI P.L. PUNIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of deaths in prisons reported during each of the last three years and the current year, State-wise;

(b) whether the Government has conducted any investigation in this regard;

(c) if so, the details thereof and the outcome of the investigation; and

(d) the steps taken by the Union Government to stop such cases in future along with the advisories

issued by the Union Government to the State Governments in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) As per data compiled by National Crime Records Bureau for the period ending 2010, the total number of deaths in prisons State-wise during the years 2008, 2009 and 2010 is given in the enclosed statement.

(b) to (d) 'Prisons' is a State subject under Entry 4 of List II of the Seventh Schedule to the Constitution,

therefore, Prison Administration is primarily the responsibility of the State Governments. However a comprehensive advisory dated 17th July 2009 has been issued by the Government on "Prison Administration", which provides for comprehensive administration of prisons and compliance to various directions of the Hon'ble Courts on safety and security of the prisoners. It also recommends States to reward prison staff during whose tenure prison shows elimination or remarkable reduction in incidents of unnatural deaths of inmates.

Statement

State Wise Incidents of Death of Inmates in Prisons During 2008-2010

Sl.No.	States/Uts	2008		2009		2010	
		(3)	(4)	(5)	(6)	(7)	(8)
(1)	(2)	Natural Death	Unnatural Death	Natural Death	Unnatural Death	Natural Death	Unnatural Death
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	127	5	114	2	82	4
2.	Arunachal Pradesh	-	-	0	0	0	0
3.	Assam	37	2	34	2	24	1
4.	Bihar	144	3	116	2	93	1
5.	Chhattisgarh	40	1	24	4	31	4
6.	Goa	1	1	0	1	0	0
7.	Gujarat	34	0	40	1	39	1
8.	Haryana	31	10	27	6	31	5
9.	Himachal Pradesh	10	0	2	0	5	0
10.	Jammu And Kashmir	2	0	1	0	1	0
11.	Jharkhand	51	3	64	3	51	2
12.	Karnataka	75	10	72	13	56	12
13.	Kerala	41	0	39	3	42	4
14.	Madhya Pradesh	92	5	80	3	90	1
15.	Maharashtra	117	3	104	5	99	3
16.	Manipur	0	0	0	0	0	0
17.	Meghalaya	2	0	1	0	0	0

1	2	3	4	5	6	7	8
18.	Mizoram	0	0	0	0	0	0
19.	Nagaland	2	0	1	0	2	1
20.	Odisha	50	1	44	1	48	5
21.	Punjab	66	3	42	7	94	4
22.	Rajasthan	54	3	82	9	79	8
23.	Sikkim	0	0	2	0	0	0
24..	Tamil Nadu	68	6	45	20	63	15
25.	Tripura	4	1	4	0	1	0
26.	Uttar Pradesh	295	9	296	19	317	12
27.	Uttarakhand	9	0	6	1	16	0
28.	West Bengal	84	1	67	2	64	4
	Total (States)	1436	67	1307	104	1328	87
29.	Andaman and Nicobar Island	0	0	0	0	1	0
30.	Chandigarh	1	0	1	0	5	0
31.	Dadar And Nagar Haveli	0	0	0	0	0	0
32.	Daman And Diu	0	0	0	0	0	0
33.	Delhi	12	1	13	2	10	5
34.	Lakshadweep	0	0	0	0	0	0
35.	Puducherry	0	1	0	3	0	0
	Total (UTs)	13	2	14	5	16	5
Total (All-India)		1449	69	1321	109	1344	92

NDMA Guidelines In Fire Fighting

2730. SHRI S.S. RAMASUBBU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the National Disaster Management Authority (NDMA) has issued any fresh guidelines for firemen and adoption of new technologies for fire fighting;

(b) if so, the details thereof and the steps taken by the Government to ensure adoption of new

technologies by the State Governments;

(c) whether fire stations in the country particularly in cities lacks fire fighting capabilities;

(d) if so, the details thereof along with the action taken by the Union Government to assist the State Governments in procuring fire fighting equipments, adoption of new technologies, training etc.; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) Yes, Madam.

(b) The National Disaster Management Authority has recently issued guidelines on scaling, type of equipments and training of Fire Services.

Fire Services is a State subject and has been included as a municipal function in the XII Schedule of the Constitution of India in terms of Article 243-W. As such, it is the primary responsibility of the State Governments to take necessary action to adopt these guidelines and allocate sufficient resources for strengthening and equipping Fire Services.

(c) Yes, Madam.

(d) and (e) In view of (b) above, it is for the States to strengthen their Fire Services by procuring fire fighting equipments and to adopt new technologies etc. However, in order to support the State Governments, the Government of India is implementing a Centrally Sponsored Scheme at a cost of Rs. 200 crore for 'Strengthening of Fire and Emergency Services in the Country'. The Scheme attempts to fill the existing gaps in the fire fighting and rescue capability through introduction of modern technology such as Advanced Fire Tenders, High Pressure Pump with Mist Technology, Quick Response Team Vehicle, Combi Tools for Search and rescue and capacity building of various stakeholders.

In addition, Government of India is also upgrading National Fire Service College, Nagpur at a cost of Rs. 205 crore to strengthen the institutional capacity for meeting the requirement of trained fire personnel.

13th Finance Commission has also recommended an allocation of Rs. 472 crore to the 7 States namely Andhra Pradesh (Rs. 17 crore), Haryana (100 crore), Mizoram (Rs. 20 crore), Odisha (Rs. 150 crore), Tripura (Rs. 15 crore), Uttar Pradesh (Varanasi, Rs. 20 crore) and West Bengal (Rs. 150 crore) for strengthening of Fire and Emergency Services. Government of India has already released 1st installments of the grant of Rs. 124.39 crore to the above mentioned 7 States.

Contract Workers in FCI

2731. SHRI M.B. RAJESH: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the total number of contract workers working in the Food Corporation of India (F.C.I.) depots in the country;

(b) the proportion of contract workers to regular employees in F.C.I.;

(c) whether there is a shortage of workers in Direct Payment System depots compared to their requirement;

(d) if so, whether the Government proposes to fix the strength of workers on the basis of volume of work;

(e) if so, the details thereof;

(f) whether the Government proposes to appoint dependents of deceased and medically disabled workers in F.C.I. depots;

(g) if so, the details thereof and the steps taken thereon; and

(h) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) There are about 72,000 contract workers, working in depots of Food Corporation of India (F.C.I.) throughout India.

(b) The proportion of contract workers to regular labour in F.C.I. depots is 1.36:1.

(c) Yes, Madam. At present there is shortage of workers in some of the Direct Payment System (D.P.S.) depots.

(d) and (e) F.C.I. has assessment norms to fix the strength of the workers on the basis of the volume of workload of the respective depots as given below:-

(1) Handling Labour = average annual turnover of preceding 3 years (50 kg. bags)

240 days X 135 bags

(2) Ancillary Labour = 4 persons per 5000 tonnes covered capacity of godown/depots

(f) and (g) Yes, Madam. As per the extant instructions, legal heirs/dependents of the D.P.S. workers are entitled for compassionate appointment within 5% ceiling of the vacancies subject to availability of vacancy.

(h) Does not arise.

Package for Paddy Growers

2732. SHRI KODIKUNNIL SURESH: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has announced any package for the paddy farmers in Kerala; and

(b) If so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) No, Madam. The Government of India is already implementing crop development programmes such as National Food Security Mission-Rice (NFSM-Rice) and Integrated Cereal Development Programme in Rice Based Cropping System Areas (ICDP-Rice) in Kerala to look after the welfare of paddy farmers in the State.

Monitoring of Retail Trade

2733. SHRI RAYAPATI SAMBASIVA RAO: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Union Government is providing any assistance to the State Governments to strengthen the monitoring system for retail trade to ensure that retail consumers get essential food stuff like pulses, rice, wheat and vegetables at the right price during the festival season; and

(b) if so, the details thereof, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K. V. THOMAS): (a) No Madam.

(b) Does not arise in view of (a) above.

Defence Personnel for IPS Officers

2734. SHRI HAMDULLAH SAYEED: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the personnel working in police and

defence forces can join the Indian Police Service through examination conducted by the Union Public Service Commission; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) A third mode of recruitment known as Limited Competitive Examination has been initiated for making inductions into the Indian Police Service. Apart from officers of the State Police Services, officers of certain ranks from Armed Forces and Paramilitary Forces are also eligible for appearing in the same.

Electrical Fittings

2735 SHRI PURNMASI RAM: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the electrical fittings in Government quarters in Delhi are outdated and have stopped functioning in certain cases;

(b) if so, the details thereof; and

(c) the steps taken/proposed to be taken by the C.P.W.D. to replace these electrical fittings with latest ones?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF SAUGATA ROY): (a) to (c) No, Madam. As per the information provided by Central Public works Department (C.P.W.D.), all fittings in Government Quarters remain operative and are regularly maintained. Old fittings are replaced from time to time either during up-gradation/special repair work carried out by C.P.W.D. or during regular maintenance thereof.

[Translation]

Heritage Sites in Madhya Pradesh

2736. SHRI BHOOPENDRA SINGH: Will the Minister of CULTURE be pleased to state:

(a) the details of the heritage sites in Madhya Pradesh which are not under the Archaeological Survey of India;

(b) the names of such heritage sites for which the State Government of Madhya Pradesh has requested to provide separate funds for their conservation; and

(c) the action taken by the Government on these proposals?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMAR! SELJA): (a) As per available information, total of 349 monuments are protected by the State Government of Madhya Pradesh, and are not under the protection of Archaeological Survey of India (ASI). The district wise details of number of monuments are at enclosed statement-I.

(b) and (c) No such proposal has been received by ASI from Government of Madhya Pradesh. However, 13th Finance Commission has provided specific Grants to Government of Madhya Pradesh, amounting to Rs.175.00 crores, for conservation of heritage sites, etc. of which Rs. 34.87 crores has been released so far. The names of the heritage sites for which funds were sought from the 13th Finance Commission are given in the enclosed statement-II.

Statement-I

Details of Monuments which are not under the Archaeological Survey of India (ASI) but Protected by the Government of Madhya Pradesh

Sl. No.	District	Nos. of Monuments
1	2	3
1.	Betul	5
2.	Bhopal	7
3.	Raisen	6
4.	Rajgarh	7
5.	Vidisha	15
6.	Bhind (Chambal)	19
7.	Morena	12
8.	Sheopur	5
9.	Datia	7
10.	Ashoknagar	2
11.	Guna	1
12.	Gwalior	12
13.	Shivpuri	5
14.	Harda	3
15.	Hoshangabad	2

1	2	3
16.	Badwani	2
17.	Buhanpur	9
18.	Dhar	22
19.	Indore	5
20.	Jhabua	3
21.	Khandwa	3
22.	Khargone	1
23.	Balaghat	1
24.	Jabalpur	9
25.	Katni	4
26.	Mandla	7
27.	Narsinghpur	7
28.	Seoni	2
29.	Rewa	8
30.	Satna	11
31.	Shahdol	3
32.	Singroli	8
33.	Umariya	2
34.	Chhatarpur	27
35.	Damoh	2
36.	Panna	4
37.	Sagar	8
38.	Tikamgarh	55
39.	Mandsaur	11
40.	Neemuch	10
41.	Ratlam	2
42.	Shajapur	8
43.	Ujjain	7
Total		349

Statement-II

*Conservation and Development of Monuments
under 13th Finance Commission in
Madhya Pradesh*

Sl. No.	Name of Site
1	2
ORCHA-GWALIOR CIRCUIT	
1.	Raja Mahal, Orcha, tikamgarh
2.	Jahangir Mahal, Orcha
3.	Laxmi temple, Orcha, Tikamgarh
4.	Chhaturbhuji temple, Orcha, tikamgarh
5.	Rai Praveen Mahal, Orcha, tikamgarh
CHHATRI GROUP, ORCHHA, TIKAMGARH	
6.	Veer Singh deo
7.	Group of Chatries
8.	Teen Kothia campus Orcha, tikamgarh
9.	Ont Khana, Orcha Tikamgarh
10.	Raghuvasmani Temple Orcha, Tikamgarh
11.	Hammam Khana, Orcha, Tikamgarh
12.	Radhika Raman temple, Orcha, Tikamgarh
13.	Two Khandhar Orcha, Tikamgarh
14.	Fortification wall Orcha, Tikamgarh
15.	Fortification wall
16.	Chatarbhuji temple and surrounding monuments
17.	Radha Krishna Temple, Narwar
18.	Urmila Laxman Temple, Narwar
19.	Sidha Ka Jharna and Goumukh temple, Narwar
20.	Makardhwaj temple, Narwar
21.	Meena Bazar (monuments on both side of pathway from eight wells nine baodi to Sikandar Lodhi Ki masjid)
22.	Monuments between chakki mahal and rewa parewa mahal
23.	Group of monuments at East side of Ladou

1	2
	bungalow
24.	Group of monuments at East side of Jail building
25.	Group of monuments at West side/in front of Jail building
26.	Group of monuments at back side of Phulwa mahal
27.	Hamam Khana
28.	Group of monuments in front of ala udal ka akhada
MONUMENTS OF GWALIOR FORT	
29.	Shahjahan mahal
30.	Jahangir Mahal
31.	Hamam Khana (Near Dodapur gate)
32.	Fortification wall
33.	Bhimsen Rana ki chatri
34.	Johar Kund
35.	Ordinance Factory
36.	Karan Mahal
37.	Rock Cut Caves
38.	Vikram Mandir
39.	Garh Kunder Fort, Kurar, (Tikamgarh)
40.	Gohad Fort, Gohad, Bhind
CHHATRIS OF DATIA	
41.	Maharaja Parikshit
42.	Indrajeet
43.	Bhawani Singh
44.	Shubh Karan and Shah Karan Ki Chhatri
45.	Maharaja Narsingh Mahal and ghursal Sheopur
46.	Sher Shah Suri ke Sipahsalar Ka Makbara, Sheopur
47.	Sanodha Fort, Sanodha, Sagar
48.	Kisangarh Fort, Chhatarpur

1	2
49.	Gulganj fort, Chhatarpur
50.	Sabalgarh ka Kila, Sabalgarh, Morena
51.	Raj Mahal (Soobat)Un protected monument
52.	Bajrang garh Fort, Guna
53.	Deora ki garhi, chhtarpur
54.	Fort of Garaha Kota sagar (unprotected) Related to freedom movement 1857
55.	Barahadari at Indurkhi, Distt. Bhind (unprotected monument)
56.	Gadi, Kila, Mahal, Husainpura, Morena
57.	Yogini Mandir Battsaderi, Chhatarpur
58.	Hindori Fort Distt. Damoh (Unprotected) related to freedom movement 1857
59.	Hindorawari Temple distt. Chhatarpur (un protected)
BURHANPUR INDORE CIRCUIT	
MONUMENTS OF BURHANPUR	
60.	Khuni Bhandara, Burhanpur
61.	Ravratana Palace Burhanpur
62.	Moti Mahal, Burhanpur
63.	Jaina bad ki sarai, Burhanpur
64.	Daulat Khan ka makbara, Burhanpur
65.	Kushalgarh Fort, Indore
66.	Koteshwar Temple Naghghiri, Dhar MONUMENT OF MADAV, DHAR
67.	Andha Mahal, Mandu Dhar
68.	Andhi Mahal, Mandu Dhar
69.	Chhappan Mahal, Mandu, Dhar
70.	Nagaria Mahal, Mandu,Dhar
71.	Dakanya Mahal, Mandu, Dhar
72.	Sumarawala Mahal, Mandu, Dhar
73.	Foota Mandir, Mandu, Dhar
74.	Madankui Saray, Mandu, dhar

1	2
75.	Saray Kothari, Mandu, Dhar
76.	Roja Ka Makbara, Mandu, dhar
77.	Rosanbag Mahal (Makbara), Mandu, Dhar
78.	Bodia Mahal, Mandu, dhar
79.	Ballaleshwar Temple Oun, Khargone
80.	Parvati Temple Omkareshwar
81.	Gouri Somnath Temple, Omkareshwar
82.	Rajwada, Indore
83.	Shiv Temple, Jamli, Dhar
84.	Dhar Fort, Dhar
85.	Hindlajgarh Fort, Mandsaur
86.	Lal Bagh Palace, Indore
87.	Rock Cut Caves, Poladongar, Mandsaur
88.	Laxmi Narain temple, Afzalpur, Mandsaur
89.	Rock Cut Caves, Khejadiabhoop, Mandsaur
90.	Kalka Mata Mandir, Jalpa, Ujjain
91.	Chamunda mata Temple, Gajnikhedi Ujjain
92.	Bilpankeshwar Temple, Bilpank Ratlam
93.	Mahadev Temple, Dharad, Ratlam
94.	Ancient Temple, Bhuara Rai Angan Khor Neemuch
95.	Dhudheshwar Temple Chirmolia, Mandaur
96.	Yashwant Rao Holkar Ki Chatri, Bhanpura, Mandsaur, (Unprotected)
97.	Jeeran Garhi Neemuch related to freedom movement 1857 (Unprotected)
98.	Lunera Ki Sarai, Dhar (Unprotected)
99.	Ranoji shinde Ki chhatri, Shajapur
100.	Mahidpur Fort, distt. Ujjain (Unprotected)
BHOPAL CIRCUIT	
101.	Group of temples and other Monuments, Ashapuri, Raisen
102.	Chaman Mahal, Islam Nagar, Bhopal

1	2
103.	Rani Mahal, Islam Nagar, Bhopal
104.	Gond Mahal, Islam Nagar, Bhopal
105.	Fortification Wall, Islam Nagar, Bhopal
106.	Rani rupmati and Bajbahadur Ka Makbara, Sarangpur, Rajgarh
107.	Sankaji Ki Chhatri, Sanka
108.	Solah Khambhi, Kotra Vihar, Rajgarh
109.	Chhanira temple, machalpur, Rajgarh (Unprotected monument)
110.	Kalyan Rao Mandir, Kaladeo, Lateri, Vidisha
111.	Chhoti Madagan Lateri, Vidisha
112.	Teli ki Sarai, Handia, Harda"
113.	Pandav Ki Kachhahari, Salbardi, Betul
114.	Maulaji Ki Pahari, Sironj Vidisha (unprotected)
115.	Vishnu temple, Sironj, Vidisha (unprotected)
116.	Bhoori tori, Sironj, Vidisha (unprotected)
117.	Ram ghat, Sironj, vidisha (unprotected)
118.	Ram garh caves, baroh pathari, vidisha (unprotected)
119.	Ancient mosque, Kotra Vihar, Rajgarh
120.	Haji wali ki dargah, Vidisha
121.	Shahi Masjid, Udaipur vidisa
122.	Kutkeshwar mandir, pathri, Vidisha
123.	Shiv Mandir, Bhainsdehi, Betul
124.	Kila and Jogeshwar Bhagwan Mandir, Sangwamal, Hoshangabad
125.	Old court building, distt. Hoshangabad (unprotected)
126.	Raoji Ki Haveli and baradari, sironji
127.	Lohangi, vidisha
128.	Digambar Jain Mandir, Gupha-10, Thapoda, Bhaindehi, Betul
VINDHYA CIRCUIT JABALPUR	
129.	Vijay raghaogarh fort, Katni

1	2
130.	Shiv Mandir, Madai, Satna
131.	Panch Matha Mandir Singhpur, Shahdol
132.	Rock Cut Caves, Mada, Singrauli
133.	Kudia Mandir Mehsab, Rewa
134.	Moti Mahal, Ramnagar, Mandla
135.	Rai Bhagat ki kothi, Ramnagar, Mandla
136.	Adegaon Kila, Seoni
137.	Chaugan Ka Kila, Chayuragarh, Narsinghpur
138.	Gond Raja Mahal, Pitahara, Narsinghpur
139.	Gadi, Khandhar, Bardi, Sidhi
140.	Kunwar Math, Jaso, Satna
141.	Group of temples sitamadhi, Shahdol (unprotected)(protection process in progress)
142.	Group of temples deoguna, Satna (unprotected)(protection process in progress)
143.	Garud temple Gararu, Narsinghpur (unprotected) (protection process in progress)
144.	Shiv temple Gararu, Narsinghpur (unprotected) (protection process in progress)
145.	Badshah halwai mandir, Jabalpur (unprotected) (Under Trust)
146.	Radha Krishna mandir, Gopalpur Jabalpur (unprotected) (Under Trust)
147.	Vishwa nath temple, Manpur, Umaria (unprotected) (protection process in progress)
148.	Ruins of fortress Dindori (unprotected) related to freedom movement 1857
149.	Shiva temple Keolari, Anuppur (unprotected)
150.	Asif Khan ka makbara, Mandla (unprotected)
151.	Ruins of fort Bilhari, Katni (unprotected) related to freedom movement 1857
152.	Shiv temple, Dharadkala
153.	Shiv temple, anooppur
154.	Vishnu Varah Mandir, Majholi, Jabalpur
155.	Richhriadev Ka Sthan, Guvuri

Sri Lankan Refugees

2737. SHRI ASHOK TANWAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of Tamil refugees from Sri Lanka in the country;

(b) whether the said refugees have been rehabilitated;

(c) if so, the details thereof; and

(d) the details of the financial expenditure incurred thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) At present, 67,762 Sri Lankan Tamil refugees are staying in various camps in Tamil Nadu and 22 Sri Lankan Tamil refugees are staying at Malkangiri Camp of Odisha. In addition, 34,457 Sri Lankan Tamil refugees are registered at the Police Stations of Tamil Nadu as non-camp refugees.

(b) to (d) Upon arrival, the refugees are quarantined, and, after complete verification of their antecedents, they are shifted to refugee camps with the ultimate object of repatriation back to Sri Lanka. Pending repatriation, essential relief assistance is provided to them at the refugee camps which include provision of cash doles, subsidized ration, clothing, mats, blankets, cooking utensils, medical care etc. Since the inception of the scheme and upto July, 2012, an expenditure of Rs. 577.59 crore was incurred for providing relief assistance to the Sri Lankan Tamil refugees.

Model Police Act

2738. SHRI A.T. NANA PATIL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government has forwarded the Model Police Act to the State Governments for consideration and appropriate action;

(b) if so, the details thereof and the action taken by the State Governments in this regard; and

(c) the salient features of the said Act and the names of the States which have implemented/not yet implemented the said Act?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) The Ministry of Home Affairs appointed an Expert Committee in September, 2005 to draft a new Model Police Act. The Committee submitted a Model Police Act in October 2006, which, *inter-alia*, included key recommendations like creation of a State Police Board, security of tenure for the Director General of Police and other key functionaries, earmarking dedicated staff for crime investigation, improved service conditions of policemen, etc.

The Model Police Act emphasized the need to have a professional police 'service' in a democratic society, which is efficient, effective, responsive to the needs of the people and accountable to the Rule of Law. The salient features of the Model Police Act include encouraging professionalism, ensuring accountability, improved service conditions, functional autonomy, etc.

'Police' being a State subjects as per the Seventh Schedule of the Constitution of India, the copy of the Model Police Act was sent to all the State Governments on 31st October, 2006 for consideration and appropriate action. So far 14 States, namely, States of Assam, Bihar, Chhattisgarh, Gujarat, Haryana, Himachal Pradesh, Kerala, Meghalaya, Mizoram, Punjab, Rajasthan, Sikkim, Tripura and Uttarakhand have enacted new Police Act or amended their existing Police Act.

Theft of Foodgrains from CWC Godowns

2739. SHRIMATI SHRUTI CHOUDHRY: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether huge stocks of paddy and wheat are reported missing from the godowns of the Central Warehousing Corporation (CWC) in various States;

(b) if so, the details thereof and the reasons therefor, State-wise including Haryana;

(c) the action taken against the concerned authorities so far; and

(d) the steps being taken to increase the security of foodgrains at Central Warehousing Corporation godowns?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) No, Madam.

(b) and (c) In view of above, does not arise.

(d) The warehouses of the Central Warehousing Corporation are provided with adequate and round the clock security arrangements. The stocks at the warehouses are also fully insured against the risks of fire, flood, theft, pilferage etc.

Unique Property Identification Number

2740 SHRI R. DHARUVANARAYANA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the State Government of Karnataka has asked the Union Government to link the Unique Property Identification Number (UPID) with the Jawaharlal Nehru National Urban Renewal Mission (JNNURM) scheme to implement the Geographical Identification System (GIS);

(b) if so, the details thereof; and

(c) the action taken by the Union Government in this regard so far?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF SAUGATA ROY):

(a) No, Madam.

(b) and (c) Does not arise in view of above.

Improving Slum Conditions in SC/ST Areas

2741. SHRI P. BALRAM NAIK: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) whether the Government is aware of the observations made by the United Nations that millions living in slum conditions especially in the SC/ST dominated areas have improved and the Millennium Development target for shelter has been surpassed by 2.2 times;

(b) if so, the details thereof and the reaction of the Government thereon; and

(c) the steps taken/proposed to be taken by the Government to improve the condition of the slum dwellers especially in SC/ST dominated areas?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) and (b) According to the Millennium Development Goals (MGGs) Report 2012 prepared by the United Nations, the share of urban slum residents in the developing world has declined from 39% in the year 2000 to 33% in the year 2012. During this period, more than 200 million people gained access to improved water resources, improved sanitation facility or durable or less crowded housing, thereby exceeding the M.D.G. target ahead of the 2020 deadline.

As per the Millennium Development Goals India Country Report 2011, the latest N.S.S. results for the period July 2008-June 2009 reveal that there was a decline in the number of urban slums by about 13% in a period of about 15 years since 1993. The N.S.S. results of 2008-09 compared with corresponding results of 2002 indicates that the conditions of slum dwellers in India's urban areas show signs of marginal improvement. In respect of house structures of slum dwellers, the Report states that the percentage of slums having majority of pucca houses has increased from 48% in 2002 to 57% in 2008-09 with decrease in the share of semi-pucca and katcha houses from 35% to 29% and from 18% to 14% respectively during 2002-2009.

However, the Millennium Development Goals India Country Report 2011 does not specifically indicate about improvement in slum conditions in SC/ST dominated areas.

(c) This Ministry is implementing the Basic Services to the Urban Poor and Integrated Housing and Slum Development Programmes under Jawaharlal Nehru National Urban Renewal Mission which focus on basic services to the urban poor and integrated development of slum.

In pursuance of the Government's vision of creating a Slum-free India, 'Rajiv Awas Yojana' (R.A.Y.) has been launched on 02-06-2011. The Phase I of Rajiv Awas Yojana is for a period of two years from the date of approval of the scheme. R.A.Y. advocates a 'whole-city, all slums, whole slum' approach to ensure that all categories of weaker sections including SC/ST, minorities and physically handicapped living in

slums are covered. Further, the guidelines of the scheme stipulate that precedence is to given to slums with larger population of the deprived section i.e. the SC/ST and minorities while implementing the slum upgradation projects.

Problems of Fishermen

2742: SHRI SARVEY SATYANARAYANA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has received any proposals to solve the issues and problems of fishermen in the coastline of Andhra Pradesh;

(b) if so, the details thereof; and

(c) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) to (c) This Ministry has not received any proposals in this regard. However, Government of Andhra Pradesh has received following representations from fishermen groups for which they are taking appropriate action.

- (i) East Godavari district: Loss of livelihood due to drilling operations for oil natural gas and pipe laying activities by Gujarat State Petroleum Corporation (G.S.P.C.). A committee was constituted and as per its approval, G.S.P.C. agreed to give relief to affected fishermen and their families.
- (ii) Visakhapatnam District: Pollution due to discharge of effluents into the sea due to Industries of Pharmacity and loss to the livelihood of the fishermen.
- (iii) Nellore district: Financial assistance at par with the fisherwomen of the evacuated villages as the construction of Krishnapatnam Port caused lack of work to the men and women of the affected villages.

Stock Limit on Procurement

2743. SHRI P. KUMAR: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government has decided to limit grain procurement to the needs of the Public Distribution System (P.D.S.) in view of the storage problem being faced in the country;

(b) if so, the details thereof;

(c) whether the Union Government has been receiving requests from the State Governments to increase procurement of wheat from their States; and

(d) if so, the details thereof and the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) No, Madam. The procurement policy of foodgrains followed by the Government is open ended. All the foodgrains conforming to the prescribed specifications offered for sale at specified centres are bought by the public procurement agencies at the Minimum Support Price (M.S.P.). The farmers have the option to sell their produce to FCI/State Agencies at the M.S.P. or in the open market as is advantageous to them.

(c) and (d) No, Madam. No such requests have been received from State Governments.

Mismanagement in NSFs

2744. SHRI. NILESH NARAYAN RANE:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government has noticed any mismanagement in the National Sports Federations (NSFs);

(b) if so, the details thereof during each of the last three years and the current year, federation-wise;

(c) whether the Government has reviewed the guidelines for monitoring the functioning of the management of NSFs;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) Madam, Sports Federations are

autonomous bodies and Government gives recognition to National Sports Federations (NSFs) after satisfying itself of various conditions, such as, holding of fair and transparent elections, age and tenure guidelines, prevention of fraud of age and of sexual harassment of sportspersons and thereafter provides financial assistance as per the norms of Scheme of "Assistance to National Sports Federations". National Sports Federations which do not adhere to the guidelines laid down for them or if any serious irregularities are found in their functioning, appropriate action as deemed it is taken by Government. No such ease has been noticed during the last three years and the current year.

(b) Does not arise.

(c) Yes, Madam.

(d) Government has issued guidelines imposing age and tenure limit in respect of office bearers of National Sports Federations, including the Indian Olympic Association, which has further been reiterated in the National Sports Development Code of India, 2011, which was issued on 31-1-2011. As per the guidelines, the Government has, *inter-alia*, provided the following age and tenure limits in respect of office bearers of the NSFs:

- (i) The President of any recognised National Sports Federation, including the Indian Olympic Association can hold the office for a maximum period of twelve years with or without break.
- (ii) The Secretary (or by whatever other designation such as Secretary General or General Secretary by which he is referred to) and the Treasurer of any recognized National Sports Federation, including the IOA, may serve a maximum of two successive terms of four years each after which a minimum cooling off period of four years will apply to seek fresh election to either post.
- (iii) The President, the Secretary and the Treasurer of any recognized National Sports Federation, including the Indian Olympic Association, shall cease to hold that post on

attaining the age of 70 years.

- (iv) The conditions (I) to (iii) above will be subject to the proviso that it shall not disturb the current tenure of any member, provided he/she has been properly elected to the post. In other words, the tenure condition will become operative for all future elections as they may be conducted in future in their normal course.

In order to bring transparency and accountability in the functioning of the national sports bodies, Government has formulated a regulatory framework with the objective of promoting good governance among sports bodies. The Draft of the National Sports Bill has been placed in the public domain for pre-legislative stakeholders consultations, the salient features of which are as under:

- (i) Central Government support for development and promotion of sports including financial and other support for preparation of National teams, athletes' welfare measures and promoting ethical practices in sports including elimination of doping practices; fraud in age and sexual harassment in sports, Rights and obligations of the Indian Olympic Association and National Sports Federations (including adoption of basic universal principles of good governance and professional management of sports).
- (ii) Participation of athletes in the management/ decision making of the concerned N.S.F. and the Indian Olympic Association through the Athletes Advisory Council.
- (iii) Duties and responsibilities of the Sports Authority of India and the Government of India, which have been clearly defined.
- (iv) Mechanism for sports dispute settlement and establishment of a Dispute Settlement and Appellate Tribunal.
- (v) Greater autonomy to National Sports Federations and dilution of control of Government over the national Sports Federations.

- (vi) Bring National Sports Federations under Right to Information Act, 2005 with certain exclusion clauses for protecting personal/confidential information relating to athletes.
- (vii) Specific provision has been inserted in the anti-doping clause to exclude the administering by five national Anti Doping Agency of those provisions off the World Anti Doping Agency Code to which the International Federation of the Sport is not subject.
- (viii) A duty has been enjoined upon the coaches, guardians and other support personnel to prevent unethical practices in sports such as doping and fraud of age.

Specific provisions have also been made to ensure that National Sports Federation, the National Olympic Committee, the Sports Authority of India adopt or undertake measures not only to prohibit sexual harassment at workplace for sports but also provide appropriate conditions for women in respect of work, leisure, health and hygiene. Other measures have been provided for setting up a complaint mechanism for redressal of complaints with a committee headed by a woman, or a special counselor, whilst adhering to the principle of confidentiality.

Government has also issued instructions elated 3.4.12 for the Central Government Servants relating to prior approval of the Government for contesting/canvassing in elections to sports bodies

Compliance to the directions of the Government by the NSFs has been made mandatory to receive government recognition and thereby become eligible to receive financial as well as other forms of assistance from Government of India such as railway concessions, income tax exemption, custom duty exemption, etc. and to derive the authority to perform the public functions of selecting and deputing the national teams for participation in recognised continental and world level international sports competitions which involve representation of member countries and to represent the country in international associations, events, meets, conferences, etc. Sports Federation has been given annual recognition by the Government which has not

adhered to these instructions for the elections held after the issue of these guidelines of 1-5-2010.

- (e) Does not arise.

Amendment in P.R.B. Act

2745. SHRI ASADUDDIN OWASI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Government proposes to amend the Press and Registration of Books (PRB) Act, 1867;
- (b) if so, the details of the amendments proposed to be made along with the reasons therefor;
- (c) whether broad consultations were held with the stakeholders in this regard;
- (d) if so, the details thereof and if not, the reasons therefor;
- (e) whether the stakeholders have opposed some amendments proposed by the Government; and
- (f) if so, the details thereof and the actions/steps being taken by the Government to address the concerns expressed by the stakeholders along with the time by which the proposed amendments are likely to be made?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHARY MOHAN JATUA): (a) and (b) Yes, Madam. The P.R.B. Act, 1867 needs to be updated and revised to address certain issues governed by the Print Media Policy and the guidelines/rules. The Act has undergone minor amendments several times between 1870 and 1983 but with changing times, there is a need to contemporarize the Act as the existing provisions of the Act are inadequate to cater to the phenomenal growth of the Print Media Sector in view of the liberalization of the Government Policies. The details of major amendments and reasons for amending the Act are given in the criloud statement.

(c) and (d) Yes, Madam, Consultations were held with a number of stakeholders in this regard. Suggestions were received from Indian Newspapers Society, HT Media Ltd., Justicia - A Law Firm, Journal of Parasitic Diseases, Springer, S.A.G.E. Publications India Pvt. Ltd., Times of India Group, Indian Express, Indian Languages Newspapers Association, Association

of Indian Magazines, Press Council of India etc. Secretary (I and B) and the members of I.N.S. also discussed the amendment proposal in detail in a meeting held on 14-3-2011.

(e) and (f) Yes, Madam. A number of stakeholders have expressed concerns on some of the proposed amendments. They have all been examined and those considered not feasible have been dropped. The final Bill has been introduced in the Lok Sabha on 16th December, 2011.

Statement

Major Changes Proposed in the Press and Registration of Books and Publications Bill, 2011

- (a) The new title would be Press and Registration of Books and Publications (P.R.B.P.) Act, 2011;
- (b) Many new definitions such as 'publications', 'newspapers', 'magazines', 'journals', 'newsletter', etc. would be inserted;
- (c) Some existing definitions reworded;
- (d) Those convicted of terrorist acts or anything done against the security of the State would be prevented from bringing out a publication;
- (e) Detailed provisions for verification of a title;
- (f) Provisions to prevent blocking of titles to discourage non-serious publishers;

- (g) Making statutory provision for circulation verification;
- (h) Provisions with respect to limits on foreign news content (syndication) and foreign investments;
- (i) Filing of annual statements by publishers to be made compulsory.

Tuna Fishing in EEZ

2746. SHRI S.R. JEYADURAI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Fishery Survey of India has surveyed the extent of Tuna fish resources in the Exclusive Economic Zone (E.E.Z.);

(b) the approximate catch of such Tuna during each of the last three years and the current year;

(c) whether it is a fact that India needs more Tuna boats in the E.E.Z.; and

(d) if so, the measures proposed to permit more Tuna boats in the E.E.Z.?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) Yes, Madam.

(b) Tuna catch during last 3 years and 2011-12 (upto June 2012) is as follows:

(in tonnes)

2008-09	2009-10	2010-11	2011-12 (upto June)
93827.30	72398.80	73613.45	41475.06

(c) and (d) Yes. As per the approved fleet plan, 54 more Tuna Long Liners may be allowed for sustainable exploitation of tuna resources in Indian E.E.Z.

Farm Education

2747. SHRI N. CHELUVARAYA SWAMY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Vice-Chancellors of various agricultural universities across the country have urged

the Union Government that farm education be reoriented to meet global challenges;

(b) if so, whether farm education has assumed considerable urgency in view of the dismal state of affairs in the agriculture sector; and

(c) if so, the steps taken by the Union Government to modernize and improve the standards of the agricultural universities to meet global challenges?

THE MINISTER OF STATE IN THE MINISTRY

OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT):

(a) No such collective decision of Vice Chancellors either from Indian Agricultural Universities Association or otherwise has been received.

(b) and (c) Agriculture being a State subject, the state of affairs of agriculture varies from State to State. The status of farm education is also linked to the policy of the States. However, the Indian Council of Agricultural Research provides professional and partial financial support to Agricultural Universities for enhancing the quality and relevance of higher agricultural education, as well as for improving infrastructural facilities.

Border Management

2748. SHRI E. G. SUGAVANAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) Whether the Government has any proposal to dispatch a team of officials abroad for a study in border management; and

(b) If so, the details, thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) Yes, Madam.

(b) A visit of team led by D.G, B.S.F to Israel from 10th to 15th September, 2012, to familiarize with different borders in Israel and relevant border protection techniques practiced by Israel B order Forces is under consideration of Ministry.

FM Radio Services

2749. SHRI B.Y. RAGHAVENDRA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether any proposal is pending before the Government to start FM radio services by utilising the existing High Power Transmitters (HPTs) and other facilities available in various districts including Shimoga

district of Karnataka;

(b) if so, the details thereof; and the reasons therefor; and

(c) the follow up action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. S. JAGATHRAKSHAKAN): (a) Prasar Bharati has informed that, the schemes for setting up of FM Transmitters by utilizing the existing infrastructure of A.I.R. and D.D. have been approved under 11th Plan (New Scheme) at the following places in Karnataka:

Sl.No.	Place	Capacity of FM Transmitter	AIR/DD Site
1.	Devangere	100 Watt	LPTV
2.	Hosdurg	100 Watt	LPTV
3.	Kumata	100 Watt	LPTV
4.	Sagar	100 Watt	LPTV
5.	Tumkur	100 Watt	LPTV
6.	Bhadrawati	1 kW	AIR Studio

The installation work of the above transmitters is in progress and is likely to be completed during this year

(b) and (c) Does not arise.

Resident Identity Cards

2750. SHRI NAVEEN JINDAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total funds allocated, released and utilised under the Resident Identity Cards (R.I.C.) Scheme during each of the last three years and the current year, State-wise;

(b) the total number of such cards issued during the said period, State-wise;

(c) whether the Government has finalised and cleared the extension of R.I.C. Scheme to the entire

country;

(d) if so, the details thereof and if not, the reasons therefore;

(e) whether the Government has any proposals for utilising the R.I.C. platform for delivering various services; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) The Government has approved the scheme of creation of National Population Register (N.P.R.) of all usual residents in 3331 coastal villages in 13 maritime States/ Union Territories as one of the measures for strengthening coastal security in the country and issuance of Resident Identity (Smart) Cards (R.I.Cs) to usual resident of age 18 years and above in these villages at an estimated cost of 216.31 crores. The Government subsequently, in March, 2010 approved

the scheme of creation of N.P.R. in the entire country at an estimated cost of 6649.05 crores. Details of total fund allocation, released and utilised under the N.P.R. scheme during the past three years including current financial year are given in the enclosed statement-I.

(b) As on date more than 42 lakh R.I.Cs under the scheme of coastal N.P.R. has been personalized and produced. State wise details are given in the enclosed statement-II.

(c) and (d) Financial proposals for R.I.Cs to all usual residents who are of age 18 years and above under the scheme of N.P.R. has been appraised by the Expenditure Finance Committee.

(e) and (f) There is a proposal to print the Aadhaar numbers on the RICs. A Technical Committee has recommended that the RICs may be used by various domain Departments/Ministries for identifying the beneficiaries for delivery of various services.

Statement-I

Statement for the year 2009-2010

(in Crores)

Sl. No.	Name of States/ UTs	Funds allocated to RGI/ Census Directorates	Exp. Incurred by RGI/ DCOs	Funds released to States through Accountant General	Funds utilized/ incurred by States
1	2	3	4	5	6
1.	ORGI (Hq.)	102.72	102.02	-	-
2.	Andhra Pradesh	1.33	1.31	-	-
3.	Assam	0.20	0.20	-	-
4.	Arunachal Pradesh	0.05	0.05	-	-
5.	Andaman and Nicobar Islands	0.80	0.79	-	-
6.	Chandigarh	0.04	0.04	-	-
7.	Delhi	0.17	0.17	-	-
8.	Gujarat	2.37	2.37	-	-
9.	Goa	0.24	0.16	-	-

1	2	3	4	5	6
10.	Himachal Pradesh	0.04	0.04	-	-
11.	Jammu and Kashmir	0.05	0.05	-	-
12.	Kerala	1.85	1.81	-	-
13.	Karnataka	1.06	1.06	-	-
14.	Lakshadweep	0.04	0.04	-	-
15.	Maharashtra	1.18	1.18	-	-
16.	Manipur	0.05	0.05	-	-
17.	Meghalaya	0.15	0.09	-	-
18.	Nagaland	0.02	0.02	-	-
19.	Odisha	1.61	1.61	-	-
20.	Punjab	0.18	0.18	-	-
21.	Puducherry	0.07	0.06	-	-
22.	Rajasthan	0.50	0.49	-	-
23.	Tripura	0.02	-	-	-
24.	Tamil Nadu	1.13	1.12	-	-
25.	West Bengal	1.83	1.34	-	-
	Total	117.70	116.25	-	-
<i>Statement for the year 2010-2011</i>					
1.	ORGI (Hq.)	1,647.18	1,600.95	-	-
2.	Andhra Pradesh	0.62	0.61	60.88	16.83
3.	Assam	1.76	1.46	25.90	@
4.	Arunachal Pradesh	0.43	0.42	1.60	1.60
5.	Andaman and Nicobar Islands	0.07	0.07	-	-
6.	Bihar	1.15	1.12	67.61	52.13
7.	Chandigarh	0.49	0.47	0.94	0.42
8.	Chhattisgarh	0.66	0.65	17.85	8.64
9.	Delhi	0.09	0.06	12.51	6.76

1	2	3	4	5	6
10.	Gujarat	0.52	0.51	41.46	0.06
11.	Goa	0.05	0.05	1.32	@
12.	Haryana	0.42	0.41	17.11	15.30
13.	Himachal Pradesh	0.15	0.13	6.27	2.47
14.	Jammu and Kashmir	0.11	0.11	10.20	4.16
15.	Jharkhand	0.19	0.19	22.80	@
16.	Kerala	0.49	0.45	22.91	15.63
17.	Karnataka	1.02	0.65	42.02	23.15
18.	Lakshadweep	0.04	0.01	0.05	@
19.	Madhya Pradesh	1.60	1.14	52.19	3.81
20.	Maharashtra	0.76	0.75	80.10	@
21.	Mizoram	0.40	0.33	1.05	0.49
22.	Manipur	0.91	0.90	2.20	@
23.	Meghalaya	0.49	0.36	2.37	1.54
24.	Nagaland	0.98	0.95	2.24	@
25.	Odisha	0.54	0.21	32.63	17.20
26.	Punjab	0.17	0.16	18.80	17.85
27.	Puducherry	0.02	0.02	0.96	0.40
28.	Rajasthan	0.51	0.50	46.03	23.73
29.	Sikkim	0.21	0.17	0.59	@
30.	Tripura	0.31	0.31	3.15	1.26
31.	Tamil Nadu	1.27	1.27	47.35	24.67
32.	Uttar Pradesh	2.69	2.56	139.30	121.01
33.	Uttarakhand	0.31	0.30	7.20	@
34.	West Bengal	1.11	1.10	61.93	39.26
Total		1,667.72	1,619.35	849.54	398.37

Note: @ 'Yet to be recieved'

Statement for the year 2011-2012

1	2	3	4	5	6
1.	ORGI (Hq.)	1,317.52	1,298.35	-	-
2.	Andhra Pradesh	1.17	1.17	21.08	@
3.	Assam	1.05	0.70	9.63	@
4.	Arunachal Pradesh	0.43	0.41	1.69	@
5.	Andaman and Nicobar Islands	0.07	0.06	-	-
6.	Bihar	0.44	0.19	18.54	@
7.	Chandigarh	0.35	0.35	0.10	@
8.	Chhattisgarh	0.31	0.31	7.48	@
9..	Delhi	0.47	0.47	1.70	@
10.	Gujarat	0.95	0.95	14.28	@
11.	Goa	0.12	0.12	0.74	@
12.	Haryana	0.13	0.13	4.12	@
13.	Himachal Pradesh	0.08	0.08	5.87	@
14.	Jammu and Kashmir	0.10	0.09	2.96	@
15.	Jharkhand	0.14	0.13	11.10	@
16.	Kerala	0.82	0.82	5.10	@
17.	Karnataka	1.40	1.40	15.10	@
18.	Lakshadweep	0.02	0.01	0.20	@
19.	Madhya Pradesh	0.22	0.22	19.96	@
20.	Maharashtra	0.85	0.77	25.17	@
21.	Mizoram	0.23	0.23	0.35	@
22.	Manipur	0.54	0.50	0.95	@
23.	Meghalaya	0.38	0.35	2.03	@
24.	Nagaland	0.55	0.53	0.67	@
25.	Odisha	0.54	0.53	20.90	@
26.	Punjab	0.22	0.22	5.75	@
27..	Puducherry	0.07	0.07	0.36	@

1	2	3	4	5	6
28.	Rajasthan	0.23	0.23	15.73	@
29.	Sikkim	0.19	0.17	0.20	@
30.	Tripura	0.27	0.27	0.62	@
31.	Tamil Nadu	1.23	1.22	13.89	@
32.	Uttar Pradesh	0.44	0.35	40.27	@
33.	Uttrakhand	0.10	0.09	5.33	@
34.	West Bengal	1.16	1.10	22.50	@
Total		1,332.79	1,312.59	294.39	@

Note: @ 'Yet to be received'

Statement for the year 2012-2013

in Crores)

Sl. No.	Name of States/ UTs	Funds allocated to RGI/ Census Directorates	Exp. Incurred by RGI/ DCOs upto 31-07-12	Funds released to States through Accountant General	Funds utilized/ incurred by States
1	2	3	4	5	6
1.	ORGI (Hq.)	1,963.32	170.12	-	-
2.	Andhra Pradesh	0.19	0.05	-	-
3.	Assam	0.08	0.03	-	-
4.	Arunachal Pradesh	0.10	0.01	-	-
5.	Andaman and Nicobar Islands	0.11	0.03	-	-
6.	Bihar	0.09	-	-	-
7.	Chandigarh	0.04	0.02	-	-
8.	Chhattisgarh	0.08	0.02	-	-
9.	Delhi	0.30	0.04	-	-
10.	Gujarat	0.18	0.06	-	-
11.	Goa	0.12	0.02	-	-
12.	Haryana	0.09	0.02	-	-
13.	Himachal Pradesh	0.09	0.01	-	-

1	2	3	4	5	6
14.	Jammu and Kashmir	0.09	0.00	-	-
15.	Jharkhand	0.08	-	-	-
16.	Kerala	0.19	0.07	-	-
17.	Karnataka	0.19	0.09	-	-
18.	Lakshadweep	0.01	-	-	-
19.	Madhya Pradesh	0.08	0.02	-	-
20.	Maharashtra	0.19	0.01	-	-
21.	Mizoram	0.09	0.02	-	-
22.	Manipur	0.14	0.05	-	-
23.	Meghalaya	0.08	0.01	-	-
24.	Nagaland	0.15	0.05	-	-
25.	Odisha	0.19	0.03	-	-
26.	Punjab	0.08	0.04	-	-
27.	Puducherry	0.09	0.01	-	-
28.	Rajasthan	0.09	0.01	-	-
29.	Sikkim	0.08	-	-	-
30.	Tripura	0.08	-	-	-
31.	Tamil Nadu	0.22	0.07	-	-
32.	Uttar Pradesh	0.09	0.00	-	-
33.	Uttrakhand	0.09	0.01	-	-
34.	West Bengal	0.24	0.09	-	-
Total		1,967.33	171.01	-	-

Statement-II*RICs personalised and produced*

Sl. No.	Name of Maritime States/Uts	Resident Identity Cards Produced
1	2	3
1.	Andaman	5,418
2.	Andhra Pradesh	4,39,329

1	2	3
3.	Goa	45,724
4.	Gujarat	5,23,091
5.	Karnataka	1,90,510
6.	Kerala	15,51,055
7.	Lakshadweep	39,791
8.	Maharashtra	1,69,392
9.	Odisha	1,57,504
10.	Puducherry	45,389
11.	Tamil Nadu	2,80,967
12.	West Bengal	7,65,587
Total RICs Produced		42,13,757

Irregularities in I.H.S.D.P. Projects

2751. SHRI PRALHAD JOSHI: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) whether the Government has received reports of irregularities and complaints in implementing the Integrated Housing and Slum Development Programme (IHSDP) all over the country;

(b) if so, the details thereof, State-wise and city/town-wise;

(c) whether the Union Government has made investigations in this regard;

(d) if so, the details thereof and the action taken thereon; and

(e) if not, the reasons therefor?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) to (e) State-wise and city/town-wise details of reports received about irregularities and complaints in implementation of the Integrated Housing and Slum Development Programme (I.H.S.D.P.) alongwith the action taken thereon are as under:

Sl.No.	State	City/town	Action taken by the Union Government
1	2	3	4
1.	Madhya Pradesh	Bilaspur	Complaints forwarded to the State Governments concerned for investigation and remedial action.
2.	Uttar Pradesh	Arthala, Ghaziabad	Monitoring agencies deputed fact finding.
3.	Uttar Pradesh	Jtoga	
4.	Uttar Pradesh	Dundaheda, Ghaziabad	
5.	Jharkhand	Chatra	
6.	Maharashtra	Kagal	

1	2	3	4
7.	Uttar Pradesh	Raya, Mathura	
8.	Uttar Pradesh	Ghaziabad	
9.	Uttar Pradesh	Pratapgarh	
10.	Odisha	Brijrajnagar	
11.	Kerala	Varkala	

As I.H.S.D.P. is implemented by the State/Union Territory Governments, whenever reports on irregularities are received by the Government, the same are forwarded to State Governments for investigation/remedial action. In serious complaints, Monitoring agencies are deputed for fact finding following which States/Union Territories are requested to take further investigation/action, if required.

Heritage Buildings

2752. SHRI MANICKA TAGORE: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether many Central Government offices and buildings have been identified and declared as heritage buildings across the country recently;

(b) if so, the details thereof, State-wise;

(c) the reasons for such decisions by the Government; and

(d) the action taken/proposed to be taken to preserve, safeguard and protect such buildings?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF SAUGATA ROY):

(a) to (d) The information is being collected and will be laid on the Table of the House.

National Mission on Sanitation

2753. SHRI RAMESH VISWANATH KATTI: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) whether the Planning Commission had recommended provision of toilets in cities where the population exceeds 100 million households by 2010 under the National Mission on Sanitation and Public Health (NMSPH);

(b) if so, the details thereof along with the efforts

made by the Government to implement the recommendations of the Planning Commission; and

(c) the success achieved by the Government in this regard?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) The Ministry of Housing and Urban Poverty Alleviation has not received any such recommendation of Planning Commission for provision of toilets in cities where the population exceeds 100 million households by 2010 under the National Mission on Sanitation and public Health (N.M.S.P.H.).

(b) and (c) Does not arise.

Visa Norms

2754. SHRI R. THAMARASELVAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government proposes to introduce stringent visa norms for cricket fans coming to watch sports events in India from across the border; and

(b) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) There is no proposal at present to introduce stringent visa norms for cricket fans coming to watch sports events in India across the border.

D.T.H. Service of Doordarshan

2755. SHRI N. PEETHAMBARA KURUP:
SHRI GORAKH PRASAD JAISWAL:
SHRI S. ALAGIRI:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the criteria followed by Doordarshan (D.D.) to include/exclude private channels in the Direct-to-Home (D.T.H.) service viz., D.D. Direct Plus;

(b) the details of private channels excluded during the last one year;

(c) the current viewership of Doordarshan DTH service; and

(d) the steps taken/ proposed to be taken by the Government to increase the viewership of Doordarshan D.T.H. service (D.D. Direct Plus)?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. S. JAGATHRAKSHAKAN): (a) Prasar Bharati has informed that e-Auction policy has already been implemented by them to include Private Channels on DD - Direct Plus platform.

(b) No Channel was excluded by Prasar Bharati from DD - Direct Plus platform during the last one year. However, the following Private Channels which were earlier on DTH Platform did not participate in the e-Auction conducted by Prasar Bharati on various occasions:

- 1) S.V.Bhakti, 2) Amrita, 3) Total TV, 4) Mahuaa, 5) Jai Hind, 6) Kairali, 7) Kaliagnar, 8) News-24, 9) E-24, 10) ABN Andhra Jyoti, 11) MH-One, 12) News Live, 13) IBN Lokmat, 14) Music india, 15) Pragya. Two other Private Channels viz i) Care World and ii) India News, who participated in the e-Auction conducted by Doordarshan could not qualify.

(c) *Viewership of DTH Service (2011-12)*

D.T.H. Service	Urban %	Rural %	Total %
DD-Direct Plus	83.0	91.0	87.0
Dish TV	18.0	11.0	14.5
Tata Sky	5.0	0.0	2.5
Other	0.0	0.0	0.0

(d) Project of upgradation of Doordarshan's D.T.H Platform for 97 TV Channels has been approved as

a part of 11th Plan. Action for augmentation of Channel capacity of Doordarshan's D.T.H. platform is under process.

Production of Sugar

2756. SHRIMATI J. HELEN DAVIDSON:

SHRI R. DHUVANARAYANA:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the production of sugar in the country during the last season and the current season has been up to expectation;

(b) if so, the details thereof;

(c) whether any measures have been taken for production of better quality sugar for export; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Yes, Madam. The production of sugar during the last sugar season (October-September) has been 243.50 lac tons and it has been provisionally estimated at about 260 lac tons during the current 2011-12 sugar season.

(c) and (d) The Central Government has allowed setting up of stand alone sugar refinery that produce refined sugar from raw sugar mainly for export purpose. Besides, the Central Government provides loan at concessional rate of interest from Sugar Development Fund (S.D.F.) for modernization of sugar mills to produce better quality of sugar for export and domestic consumption.

Maintenance of Monuments

2757. SHRI NARAHARI MAHATO:

SHRI NRIPENDRA NATH ROY:

Will the Minister of CULTURE be pleased to state:

(a) whether due to improper restoration method followed by the Archaeological Survey of India (ASI), most of the prominent monuments in Delhi including

'Khirki Masjid' and 'Safdarjung Tomb' are slowly turning pink;

(b) if so, whether the Government has taken any steps to restore their original colour;

(c) if so, the details thereof and the time by which the original colours of the monuments are likely to be restored;

(d) whether necessary funds have been made available for the purpose; and

(e) if not, the reasons therefor?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) to (e) No Madam. Archaeological Survey of India (ASI) undertakes conservation of protected monuments in Delhi including 'Khirki Masjid and 'Safdarjung Tomb' at Delhi on the prescribed conservation guidelines and principles for heritage buildings. Requisite funds are provided for conservation works of protected monuments depending upon the need of repairs and availability of resources and they are in a good state of preservation.

Natural Vanilla

2758. SHRI VARUN GANDHI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the National Horticulture Mission is engaged in promoting the production and productivity of vanilla so as to replace synthetic vanilla used in the food; and

(b) if so, the details of the steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) Vanilla is not included in the mandate of National Horticulture Mission.

(b) Does not arise.

Allotment of Salt Pan Land

2759. SHRI SANJAY DINA PATIL:
SHRIMATI SUPRIYA SULE:
DR. SANJEEV GANESH NAIK:

Will the Minister of URBAN DEVELOPMENT be

pleased to state:

(a) whether the Union Government has received any proposals from the State Government of Maharashtra for financial assistance as well as allotment of Centre land towards various rehabilitation programmes for slum dwellers of Mumbai;

(b) if so, the details thereof during each of the last three years and the current year, proposal-wise;

(c) whether the Union Government has also received a proposal from the State Government to allot salt pan lands from slum rehabilitation purpose;

(d) if so, the details of the proposals along with the status thereof and the reasons for its pendency;

(e) the action taken by the Government to clear the proposal; and

(f) the time by which the said proposal is likely to be cleared by the Union Government?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) to (f) The issues relating to management of surplus salt lands in Mumbai were considered by the Union Cabinet at the meeting held on 9th May 2001 and it was *inter-alia* decided in principle for sharing of the surplus salt lands between Government of Maharashtra and Ministry of Urban Development. Detailed modalities were to be finalized between the Government of Maharashtra and Ministry of Urban Development. The Cabinet also decided that a Group of Ministers may examine issues relating to utilization of the surplus salt lands and its recommendations brought up before the Cabinet thereafter. However, the proposal of Government of Maharashtra to resettle slum dwellers on lands belonging to Railways and Airport Authority on salt lands falling in the share of Government of India was not considered. The Group of Ministers agreed in principle for utilization of the salt pan lands at village Kanjur, which was available for development, for re-location of slum dwellers encroaching upon various Government land. They had also indicated that it should be on self financing basis since budgetary outgo from different Ministries would not be possible. The Group of Ministers has not yet given its final recommendations.

*[Translation]***Promotion of Tribal Culture**

2760. KUMARI SAROJ PANDEY:
DR. KRUPARANI KILLI:

Will the Minister of CULTURE be pleased to state:

a) whether Government has formulated any action plan for the conservation and development of the culture of the tribals living in Chhattisgarh, Jharkhand and Odisha;

b) if so, the assistance provided for the said purpose during the last three years, State-wise and tribal community-wise; and

c) if not, whether the Government proposes to formulate any such action plan?

The MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) Government of India has not formulated any specific action plan for the conservation and development of culture of the tribals living in Chhattisgarh, Jharkhand and Odisha.

Government has, however, taken various steps to preserve and promote the art, culture, folk dances and languages of various tribal communities across the country. Ministry of Tribal Affairs also supports State Governments having Tribal Research Institutes in their efforts to preserve and promote tribal culture and languages. Similarly, they also organize Tribal Festivals at national/regional levels under their scheme of 'Organization of Tribal Festivals'.

(b) and (c) Financial assistance of Rs. 1.30 crore, Rs. 1.65 crore and Rs. 0.31 crore has been provided to Tribal Research Institutes of Jharkhand, Odisha and Chhattisgarh respectively, during the last 3 years by the Ministry of Tribal Affairs. That Ministry has also provided financial assistance amounting to Rs. 0.13 crore and Rs. 0.075 crore to the State Governments of Chhattisgarh and Odisha respectively, during the last 3 years, under the Scheme of 'Organisation of Tribal Festivals'.

The Zonal Cultural Centres under the Ministry of Culture have also incurred expenditure amounting to Rs. 1.24 crore, Rs. 0.368 crore and Rs. 1.24 crore, during the last 3 years, for the purpose of conducting programmes in the States of Chhattisgarh, Jharkhand and Odisha respectively. Tribal community-wise details are not available.

[Translation]

MADAM SPEAKER: Shri Shailendra Kumar.

SHRI SHAILENDRA KUMAR (Kaushambi): Madam Speaker...*(Interruptions)*

[English]

MADAM SPEAKER: Nothing else will go on record.

(Interruptions)...**[Translation]*

MADAM SPEAKER: All of you please go back to your seats and let the House run.

*...(Interruptions)**[English]*

MADAM SPEAKER: The House stands adjourned to meet again at 1200 hours.

11.02 hrs.

The Lok Sabha then adjourned till Twelve of the Clock.

12.00 hrs.

The Lok Sabha re-assembled at Twelve of the Clock

*(MADAM SPEAKER in the Chair)**...(Interruptions)***12.0¼ hrs.**

At this stage Shri Ganesh Singh and some other hon. Members came and stood on the floor near the Table

*...(Interruptions)***12.01 hrs.****PAPERS LAID ON THE TABLE***[English]*

MADAM SPEAKER: Now, Papers to be laid. Kumari Selja.

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): Madam, I beg to lay on the Table:-

* Not recorded.

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the North Central Zone Cultural Centre, Allahabad, for the year 2010-2011, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Central Zone Cultural Centre, Allahabad, for the year 2010-2011.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in the library, See No. LT 7187/15/12]

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): Madam, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Warehousing Development and Regulatory Authority, New Delhi, for the year 2010-2011, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Warehousing Development and Regulatory Authority, New Delhi, for the year 2010-2011.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in the library, See No. LT 7188/15/12]

- (3) A copy of the Sugar Development Fund (Amendment) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 599(E) in Gazette of India dated 30th July, 2012 under sub-section (3) of Section 9 of the Sugar Development Fund Act, 1982.

[Placed in the library, See No. LT 7189/15/12]

- (4) A copy each of the following Notifications (Hindi and English versions) under Section 52 of the Warehousing (Development and Regulatory) Act, 2007:-

- (i) The Warehousing Development and Regulatory Authority (Registration of Accreditation Agency) Regulations, 2011 published in Notification No. G.S.R. 18(E) in Gazette of India dated 16th January, 2012.
- (ii) The Warehousing Development and Regulatory Authority (Warehouse Accreditation) Regulations, 2011 published in Notification No. G.S.R. 19(E) in Gazette of India dated 16th January, 2012.
- (iii) The Warehousing Development and Regulatory Authority (Negotiable Warehouse Receipts) Regulations, 2011 published in Notification No. G.S.R. 20(E) in Gazette of India dated 16th January, 2012.
- (iv) The Warehousing Development and Regulatory Authority (Meetings) Regulations, 2012 published in Notification No. G.S.R. 147(E) in Gazette of India dated 14th March, 2012.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in the library, See No. LT 7190/15/12]

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): Madam, I beg to lay on the Table a copy of the Notification No. S.O. 1250(E) (Hindi and English versions) published in Gazette of India dated 30th May, 2012 constituting an Advisory Board for Metro Railways for the purpose of assisting and advising the Central Government and appointing the persons, mentioned therein, as the Chairman and Members, for a period of two years, with effect from the date of publication of this notification under sub-section (3) of Section 44 of the Metro Railways (Construction of Works) Act, 1978.

[Placed in the library, See No. LT 7191/15/12]

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF

PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT):

Madam, I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 2011-2012.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 2011-2012, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Union of India, New Delhi, for the year 2011-2012.

[Placed in the library, See No. LT 7192/15/12]

(2) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Jammu and Kashmir State Agro Industries Development Corporation Limited, Srinagar, for the year 1994-1995.

(ii) Annual Report of the Jammu and Kashmir State Agro Industries Development Corporation Limited, Srinagar, for the year 1994-1995, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in the library, See No. LT 7193/15/12]

(b) (i) Review by the Government of the working of the Jammu and Kashmir State Agro Industries Development Corporation Limited, Srinagar, for the year 1995-1996.

(ii) Annual Report of the Jammu and Kashmir State Agro Industries Development Corporation Limited, Srinagar, for the year 1995-1996, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in the library, See No. LT 7194/15/12]

(c) (i) Review by the Government of the working of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 2010-2011.

(ii) Annual Report of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 2010-2011, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(3) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in the library, See No. LT 7195/15/12]

(4) A copy of the Protection of Plant Varieties and Farmers' Rights (Recognition and Reward from the Gene Fund) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 601(E) in Gazette of India dated 31st July, 2012 under Section 97 of the Protection of Plant Varieties and Farmers' Rights Act, 2001.

[Placed in the library, See No. LT 7196/15/12]

(5) A copy of the Notification No. S.O. 1535(E) (Hindi and English versions) published in Gazette of India dated 9th July, 2012 notifying the specifications of the customized fertilizers, mentioned therein, for manufacture by Nagarjuna Fertilisers and Chemicals Limited for a period of three years from the date of publication of this Order, under Section 3 of the Essential Commodities Act, 1955

[Placed in the library, See No. LT 7197/15/12]

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR): Madam, on behalf of Shri R.P.N. Singh, I beg to lay on the Table a copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (No. 11 of 2012-13) (Performance Audit)-Hydrocarbon Exploration Efforts of Oil and Natural Gas Corporation Limited, Ministry of Petroleum and Natural Gas, for the year ended March, 2011 under Article 151(1) of the Constitution.

[Placed in the library, See No. LT 7198/15/12]

... (*Interruptions*)

[*Translation*]

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (Dr. CHARAN DAS MAHANT): Madam, I beg to lay on the Table:-

1. (i) A copy of the Annual Report (Hindi and English versions) of the Indian Grape Processing Board, New Delhi, for the Year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Grape Processing Board, New Delhi, for the year 2010-2011.
2. Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

...(Interruptions)

[Placed in the library, See No. LT 7199/15/12]

12.02 hrs.

[*English*]

ANNOUNCEMENT BY THE SPEAKER

CANCELLATION OF SITTING OF THE HOUSE

MADAM SPEAKER: Hon. Members, I have to inform the House that as decided in the meeting of Business Advisory Committee held on Monday, the 27th August, 2012, the sitting fixed for Wednesday, the 29th August, 2012 may be cancelled on account of Onam.

I hope the House agrees.

SEVERAL HON. MEMBERS: Yes.

12.02½ hrs.

COMMITTEE ON PETITIONS

19TH TO 21ST REPORTS

[*Translation*]

SHRI ANANT GANGARAM GEETE (Raigarh): Madam, I beg to present the following Reports (Hindi and English versions) of the Committee on Petitions:-

1. Nineteenth Report on the Action Taken by the Government on the recommendations made by the Committee on Petitions (15th Lok Sabha) and contained in their Seventeenth Report on the representation received from Shri R.Y. Bankar, General Secretary, Air Corporation's SC/ST Employees Association, Mumbai regarding Uniform Caste Verification Policy and related issues.
2. Twentieth Report on the Action Taken by the Government on the recommendations made by the Committee on Petitions (15th Lok Sabha) in their Eighth Report on the petitions requesting to amend section 12A-4A of the Food Corporation Act, 1964 and thereby enabling Food Transferee Employees of Food Corporation of India to opt for Liberalized Pension Scheme of the Central Government.
3. Twenty-first Report on the Action Taken by the Government on the recommendations made by the Committee on Petitions in their Twelfth Report (15th Lok Sabha) on the representation received from Shri T. Chakraborty, Ex SO (U.S.S.D.) and others and forwarded by Shri Basudeb Acharia, M.P., Lok Sabha, regarding Non-payment of dues to the V.S.S. employees of H.F.C.L., Haldia.

12.02¾ hrs.

[*English*]

COMMITTEE ON SUBORDINATE LEGISLATION

27TH REPORT

SHRI P. KARUNAKARAN (Kasargod): Madam, I beg to present the Twenty-seventh Report (Hindi and English versions) of the Committee on Subordinate Legislation.

... (Interruptions)

12.03 hrs.

STANDING COMMITTEE ON INFORMATION TECHNOLOGY

36TH REPORT

SHRI CHARLES DIAS (Nominated): I beg to present the Thirty-sixth Report (Hindi and English versions) of the Standing Committee on Information

Technology (2011-12) on 'The Cable Television Networks (Regulation) Second Amendment Bill, 2011' relating to the Ministry of Information and Broadcasting.

... (Interruptions)

[English]

12.03¼ hrs.

STANDING COMMITTEE ON RURAL
DEVELOPMENT

(I) 32ND AND 33RD REPORTS

SHRIMATI SUMITRA MAHAJAN (Indore): I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Rural Development (2011-12):-

- (1) Thirty-second Report on 'Council for Advancement of People's Action and Rural Technology'.
- (2) Thirty-third Report on 'Computerization of Land Records'.

(ii) Statements

SHRIMATI SUMITRA MAHAJAN: I beg to lay on the Table the Statements (Hindi and English versions) showing further follow up action on the recommendations contained in the following Action Taken Reports of the Standing Committee on Rural Development:-

- (1) 24th Action Taken Report (Fifteenth Lok Sabha) on 'Demands for Grants (2011-12)' of the Ministry of Rural Development (Department of Rural Development).
- (2) 25th Action Taken Report (Fifteenth Lok Sabha) on 'Demands for Grants (2011-12)' of the Ministry of Rural Development (Department of Land Resources).
- (3) 26th Action Taken Report (Fifteenth Lok Sabha) on 'Demands for Grants (2011-12)' of the Ministry of Panchayati Raj.

12.03¼ hrs.

STANDING COMMITTEE ON PERSONNEL, PUBLIC
GRIEVANCES, LAW AND JUSTICE

53RD REPORT

[Translation]

SHRI SHAILENDRA KUMAR: Madam, I beg to

lay on the Table the Fifty-third Report (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law and Justice on 'The Right of Citizens for Time Bound Delivery of Goods and Services and Redressal of their Grievances Bill, 2011'.

... (Interruptions)

12.04 hrs.

[English]

STATEMENTS BY MINISTERS

- (i) (a) **Status of implementation of the recommendations contained in the 32nd Report of the Standing Committee on Agriculture on Demands for Grants (2012-2013), pertaining to the department of Agricultural Research and Education (DARE), Ministry of Agriculture***

THE MINISTER OF AGRICULTURE AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD PAWAR): I beg to lay the statement on the status of implementation of recommendations contained in the Thirty Second Report of Standing Committee on Agriculture in pursuance of the direction 73 A of the hon. Speaker, Lok Sabha, issued vide Lok Sabha Bulletin - Part-11 dated September 01, 2004.

The Standing Committee on Agriculture has examined and considered the Demands for Grants of the Ministry of Agriculture, Department of Agricultural Research and Education (DARE) for the year 2012-13. The Committee took evidence of the representatives of the DARE/ICAR and Planning Commission at their sittings held on 10 and 11 April, 2012 and presented their Thirty Second Report.

All these recommendations of the Committee contained in the 32nd Report have been considered by the Government. The details of Recommendations and Action taken by the Government along with present status which have already been communicated to Parliamentary Committee are enclosed in Annex-I.

... (Interruptions)

*Laid on the Table and also placed in Library, See No. LT 7200/15/12

12.04¼ hrs.

- (b) Status of implementation of the recommendations contained in 35th Report of the Standing committee on Agriculture on Demands for Grants (2012-2013), pertaining to the Department of Agricultural Research and Education (DARE), Ministry of Agriculture.*

THE MINISTER OF AGRICULTURE AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD PAWAR): I beg to lay the statement on the status of implementation of recommendations contained in the Thirty-fifth Report of the Standing Committee on Agriculture in pursuance of the direction 73A of the hon. Speaker, Lok Sabha vide Lok Sabha Bulletin - Part II dated September 01, 2004 under the Rules of Procedure and Conduct of Business in Lok Sabha.

The Standing Committee on Agriculture examined the Demand for Grants of the Department of Animal Husbandry, Dairying and Fisheries (DADF) for the year 2012-13 and presented the Report in Lok Sabha on 30th April, 2012. The report contained 18 observations/recommendations. The Action Taken Replies of the Government were sent to the Committee on 23rd July, 2012.

The status of Action Taken regarding implementation of the observations/recommendations of PSCA is indicated in the Statements enclosed.

...(Interruptions)

12.04½ hrs.

- (ii) Status of implementation of the recommendations contained in the 18th Report of the Standing Committee on Food, Consumer Affairs and Public Distribution, pertaining to the Ministry of Consumer Affairs, Food and Public Distribution.*

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): I beg to lay a statement regarding the status of implementation of the recommendations contained in the 18th Report of the Standing Committee on Food, Consumer Affairs and Public Distribution, pertaining to the Ministry of Consumer Affairs, Food and Public Distribution.

... (Interruptions)

12.04¾ hrs.

STATEMENT CORRECTING REPLY TO
UNSTARRED QUESTION NO. 1525 DATED
21-08-2012 REGARDING STRENGTH
OF CPMFs/CPOS*

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): I beg to lay the statement correcting the English and Hindi versions of the reply of the Lok Sabha Unstarred Question No. 1525 answered on 21-08-2012 regarding Strength of C.P.M.Fs/C.P.Os as follows:

Part of the Question answered			Insert after S.No. 11	
(a) to (b) - Both in English and Hindi version.	12.	Intelligence Bureau (IB)	26866	Intelligence Organization
Part of the Question answered			Insert after S.No. 7	
(c) - In Hindi version.	8.	IB	6261	posts

The inconvenience caused is regretted.

... (Interruptions)

*Laid on the Table and also placed in Library, See No. LT 7201/15/12

*Laid on the Table and also placed in Library, See No. LT 7202/15/12

**Laid on the Table and also placed in Library, See No. LT 7203/15/12

MADAM SPEAKER: The House stands adjourned to meet again at 2.00 p.m.

12.05 hrs.

The Lok Sabha then adjourned till Fourteen of the Clock.

14.00 hrs.

The Lok Sabha re-assembled at Fourteen of the Clock.

(MR. DEPUTY-SPEAKER *in the Chair*)

... (*Interruptions*)

14.0¼ hrs.

At this stage, Shri Ganesh Singh and some other hon. Members came and stood on the floor near the Table.

... (*Interruptions*)

14.0½ hrs.

BUSINESS ADVISORY COMMITTEE

41ST REPORT

[*English*]

SHRI SHAILENDRA KUMAR (Kaushambi): Sir, I beg to present the Forty-first Report of the Business Advisory Committee.

... (*Interruptions*)

MR. DEPUTY-SPEAKER: Nothing will go on record.

... (*Interruptions*)*

14.01 hrs.

MATTERS UNDER RULE 377**

... (*Interruptions*)

[*English*]

MR. DEPUTY-SPEAKER: Hon. Members, the Matters under Rule 377 shall be treated as laid on the Table of the House. Hon. Members who have been permitted to raise matters under Rule 377 today

* Not recorded.

**Treated as laid on the Table

and are desirous of laying them may personally hand over slips at the Table of the House immediately.

Only those matters shall be treated as laid for which slips have been received at the Table within the stipulated time. The rest will be treated as lapsed.

... (*Interruptions*)

(i) **Need to consider the extension of facility of reservation for SCs/STs people in promotions to Group 'A' posts**

[*English*]

DR. MANDA JAGANNATH (Nagarkurnool): At present the Scheduled Castes (SC) and Scheduled Tribes (ST) are given reservations in promotions up to the lowest rung of group 'A' and after that there are no chances of promotions to the officers from the SC/ST community to get opportunity to work at higher grades of group 'A' posts and none at the level of Chairman cum Managing Director levels.

Though the Government claims that though there is no reservation in promotions after the lowest rung of 'A' group, there is provision to consider the cases of Scheduled castes and Scheduled Tribes when they fall in the zone of consideration. But when Schedule Caste, Schedule Tribe officers fall in the zone of consideration, with one pretext or other SC/ST officers are not considered for promotion and their cases are rejected to higher cadre posts at interview level.

Such type of injustice occurs because there are no Schedule Caste and Scheduled Tribe members in the interview board of higher cadre posts, and there no members in Board of Directors who could safeguard the interests of SC/ST employees in the higher cadre posts.

I request the Government of India to consider the extension of reservation facility in promotions to higher grades of group 'A' posts and to include the SC/ST members in the Board of Directors level.

(ii) **Need to modernize and upgrade the Chengannur Railway Station in Kerala as a Model Railway Station**

SHRI KODIKKUNNIL SURESH (Mavelikkara): Chengannur is the nearest and most convenient station for the devotees en-route to Sabarimala. Crores of devotees from across the country particularly from the Southern States visit this famous shrine every year.

But the existing facilities at this Railway Station are highly insufficient to cater to the requirements of the vast number of commuters. In 2007, 48 railway stations were identified to be developed as Model Stations. Chengannur Railway Station was one of these Stations. But so far, no work has been undertaken to increase the facilities at this station. It is important to note that this station contributes significantly to the revenue earnings of the railways.

Hence I urge upon the Government to take steps to modernize and upgrade the Chengannur Railway Station as a Model Railway Station at the earliest.

(iii) Need to look into the problems faced by handloom weavers in the country

DR. KRUPARANI KILLI (Srikakulam): India is the largest producer of handlooms and handlooms account for more than 23% of total textile production. Handlooms are the second largest employment provider after agriculture in the country providing livelihood for approximately 4.5 million people. Despite being one of the vital segments of livelihood for a huge rural people, the weaving sector has not been given proper attention in various budgets and Government policies. Though a 5000 year old vocation, still the weavers continue to live in distraught and suffer a life of despair, poverty and agony. The handloom census of 2009-10 shows that nearly 57% of the handloom worker households live below the poverty line. The suicides of weavers due to poverty and indebtedness continue to haunt the weaver's community particularly in Andhra Pradesh. My Parliamentary Constituency Srikakulam in Andhra Pradesh has about 10,000 weaver's families who are struggling for one square meal a day. The government agencies fail to give any assistance as the handloom weavers' hail from backward rural communities living in clusters all over the country and are less educated. To improve the condition of handloom sector and to bring change in the lives of weavers, the Government should provide adequate quantities of yarn, dyes, chemicals and proper training to them. The Government should also provide credit with low interest rates. There shall be a separate grant for modernization of handlooms with subsidy. The Government should also arrange marketing of the handloom produce.

Hence I request the Hon'ble Minister for Textiles

to kindly look into the matter and resolve the problems of handloom weavers at the earliest.

(iv) Need to abolish collection of toll tax on Faizabad-Sultanpur National Highway and to increase service lanes at the toll tax barrier at Raunahi on National Highway No. 28 between Faizabad and Lucknow

[*Translation*]

DR. NIRMAL KHATRI (Faizabad): Initiative is required to be taken by the Union Ministry of Road Transport and Highways for solving the toll related problem linked to national highway at two places in district Faizabad (Uttar Pradesh).

Toll is being collected at Pipri crossing on Faizabad-Sultanpur road, which was state highway in past for last so many years. The State Government had made arrangement for collections of toll here. Now it has been declared as a national highway, therefore, there is a need to abolish it. Essentials steps are need to be taken in this regard.

Toll booth is going to get operational at Faizabad-Lucknow National Highway No. 28, which has been made four lanes recently. The toll barriers are being constructed at two places. First barrier (Raunahi Toll barrier) on road from Faizabad to Lucknow has been constructed of less width due to narrow road. It is of 6 lane only. Though second barrier has been constructed as per norms by widening the road. It is of 10 lanes. Long queue of vehicles will cause jam at first place, once it becomes operational, it will affect the law and order. There is need to make this toll barrier of ten lane as per norms by widening the road.

(v) Need to provide adequate fertilizers at affordable price to farmers in Kota Parliamentary Constituency, Rajasthan

SHRI IJYARAJ SINGH (Kota): The farmers were not supplied fertilizers in adequate quantity in my Parliamentary Constituency, Kota during last year and its rates have become threefold due to which the farmers suffered heavy loss during last year. Through this House, I would like to request the Government that the fertilizers should be supplied as per the

demand and their rates should be reduced because the cost of again production for farmers increases with the cost of fertilizers and their income from crops do not increase in that proportion. The work of sowing has got completed in my parliamentary constituency, the farmers are not getting fertilizers in adequate quantity. The Government should make efforts so that the fertilizers may be supplied in adequate quantity at low rate.

I would like to request the Government to undertake the work of providing adequate fertilizers at lower cost to the farmers.

(vi) Need to launch employment generation scheme in urban areas on the lines of Mahatma Gandhi National Rural Employment Guarantee Scheme

SHRI NARAYAN SINGH AMLABE (Rajgarh): Mahatma Gandhi National Rural Employment Guarantee Scheme (MNREGA) is a very important scheme under which the poor get employment while staying in their homes or villages, they build embankments of their own fields, construct Kapildhara well, construct internal roads and gravel roads in villages, it is gradually improving their life style. There is also a provision of unemployment allowance for number of day's applicant does not get job after filing the application. But the farmers and labourers of only rural population are getting benefit of this scheme. It is not so that farmers and labourers reside only in rural areas, but there are many such small and marginal farmers and labourers, who live in urban areas, there is no scheme to provide guarantee of employment like MNREGA for them. Though "Swarn Jayanti Shahari Mazdoor Rozgar Yojana" is operational, but there is no guarantee of giving employment to cent percent labourers.

I would like to request the Government in this regard to implement cent percent employment guarantee scheme for the small and marginal farmers and workers living in urban areas on the lines of MNREGA so that disparity between labourers of rural and urban areas may be removed.

(vii) Need to segregate the prices of BT cotton and Non-BT cotton refuge seeds sold in a

single packet in a just and rationale manner

[English]

SHRI HARIBHAU JAWALE (Raver): Farmers purchase BT cotton seed from the market. The packet of the 450 gms BT Cotton contains 72 to 120 gms refuge seed as approved by Genetic Engineering Approval Committee (GEAC). The MRP of the packet of BT Cotton is Rs. 930/- This is inclusive of cost of non-BT refuge seed. Farmer presumes the non BT seed supplied in the packet of BT Cotton packet is free. Seed companies are supplying either 120 gms of non-BT cotton or 72 gms of Red gram as refuge seed in the packet of BT Cotton.

I am convinced for adding of the refuge seed in the packet of BT Cotton as it is scientific, necessary hence directed and approved by GEAC. But it is not justifiable to charge heavy rate to farmers for non BT refuge seed under this roof. The seed companies are charging heavy rate for the non BT Cotton deliberately not indicating the cost of this non BT Cotton on the packet.

Out of Rs. 930/-, the cost of refuge seed is Rs. 120/- per packet. Seed companies are selling Red gram seed @ Rs. 200/- kg. Looking to this cost of 72 gms Red Gram comes to Rs. 14.40 to 20/-, and in spite of this factual situation the seed companies are charging Rs. 120/- for 72 gms of Red Gram while supplying this as refuge seed with the BT Cotton.

I request to Government to segregate the prices of BT and Non BT refuge seeds to minimize burden of unjustifiable prices of Seeds on Farmer.

(viii) Need to provide a halt for Tulsī Express, Uttar Pradesh Sampark Kranti Express and Udaipur-Khajuraho Express at Orchha, Nibari and Harpalpur railway stations in Tikamgarh Parliamentary Constituency, Madhya Pradesh

[Translation]

SHRI VIRENDRA KUMAR (Tikamgarh): Orchha Nibari and Harpalpur stations are important stations for the residents of Tikamgarh and Chattarpur districts in my Parliamentary Constituency to board trains. Till

date these districts are very backward in terms of train facilities. For a very long time Lalitpur-Singrauli railway line is under construction to connect these districts with train services. Railway line has been laid down from Lalitpur to Tikamgarh but the Lalitpur-Tikamgarh train, though declared in the budget, has not been started yet. Therefore, along with the running of the Lalitpur-Tikamgarh train, there should be a stoppage of Tulsi Express, Bundelkhand Express, Uttar Pradesh Sampark Kranti and Udaipur-Khajuraho train at the Nibari and Harpalpur station so that people from Tikamgarh and Chattarpur may also board trains from Harpalpur and Orchha to visit important tourist places such as Khajuraho, Orchha and Udaipur tourist centre.

Therefore, I urge the government to expand the rail facilities for the residents of Tikamgarh and Chhatarpur districts of Bundelkhand and provide stoppage to Tulsi Express, Uttar Pradesh Sampark Kranti and Udaipur-Khajuraho Express at the Orchha, Nibari and Harpalpur Railway stations.

(ix) Need to take necessary measures to expedite the East-West Corridor project between Balacheura and Harangajao in Assam

[English]

SHRI KABINDRA PURKAYASTHA (Silchar): The construction work of the East-West Corridor project between Balacheura and Harangajao (length 31 KM) package AS-14, under the administrative control of NHAI, PIU (Project Implementation Unit) Silchar has not yet been initiated due to delay in getting clearance from State level Wild Life Board, Government of Assam. It is known that the State level Wild Life Board has given clearance for the portion of land falling under the Borail Reserve forest. The Government of Assam is yet to send a formal proposai to the Government of India conveying the clearance of the State Wild Life Board.

So, I strongly demand that necessary measures be adopted to clear the hurdle immediately as regards forest clearance. Besides this, proper arrangement be made for security cover to complete the construction works of all the projects between Lumding and Silchar

within the stipulated time.

(x) Need to convert Indore-Khandwa railway line into broadgauge on priority basis

[Translation]

SHRIMATI SUMITRA MAHAJAN (Indore): Indore was directly linked to South India via Khandwa-Akola-Poorva but due to Ratlam-Akola gauge conversion during the past few years this facility is no longer available. Indore is the largest industrial, trading and cultural city in Madhya Pradesh and there is heavy traffic for southern states. The gauge conversion work from Indore to Khandwa on the Ratlam-Akola railway line has not been started yet and it has been given the least priority.

The estimated cost of gauge conversion on this route is 700 crore rupees and the manner in which the funds are being allocated for gauge conversion, this work would not be completed in the coming 15 years.

Railways need this gauge conversion more than Indore and this route will not only provide the shortest passage between North and South but also relieve the excessive pressure on main lines at present. Thus, it is necessary that this route should be given high priority and the total funds should be granted to complete the work in the next 2-3 years.

In the absence of any action in this regard, either the transport on the meter gauge block would halt at any moment in future or a possibility of a big accident will remain because at present neither the meter gauge coaches nor the engines are being assembled and at present the coaches that are being used on these blocks are more than 25 years old. Due to old coaches passenger trains halt midway many times and the passengers are forced to wait for long durations to reach their destinations. There is no availability of spare parts in Mahu Loco shed where engines are serviced and the coaches are sent to Bikaner for service. A number of times such situations arise that the coaches are not even in the condition to be serviced and they are ultimately sold as trash.

In such a situation, I would like to urge the hon. Minister to keep their requirements in view and avoid

such embarrassing situation and provide adequate funds to convert Indore-Khandwa railway line into broad gauge on priority basis.

I would also like to draw the attention of the hon. Minister of Railways towards the practice of Ministry to send replies of questions raised under the rule 377 in the House, after more than a year, which trivializes the importance and seriousness of the issue. It seems that the Ministry is not serious about the issues raised by the Members. Hon. Minister would also take appropriate action in this regard.

(xi) Need to improve the mobile service of BSNL and private telecom operators in Misrikh Parliamentary Constituency, Uttar Pradesh

[Translation]

SHRI ASHOK KUMAR RAWAT (Misrikh): My Parliamentary Constituency, Misrikh consists of three districts of Uttar Pradesh - Sitapur, Hardoi, and Kanpur. The people of all three districts are facing great difficulties in communication due to unavailability of network of BSNL and private telecom operators. The Bilhaur State Legislative Assembly area under Misrikh is the lowland area of the river, Ganga and State Legislative areas of Mallawan-Bilgram, Sandila, Balamau, Misrikh are situated along the river, Gomati. But, the telecom network of the entire area is very weak. The private telecom operators also have the same condition.

The Central Government has a clear policy that the private telecom operators should set up their network even in the remote areas but the private telecom operators are not paying any attention to the remote areas of all three districts under my Parliamentary Constituency. Thus, the private telecom operators are violating the Central policy.

I urge the Government to take necessary steps to improve the telecom network of the BSNL alongwith other private telecom operators in the above said districts and to take action against the Government/private operators for being careless in this regard.

(xii) Need to permit stone quarry from riverbed of Pandai river in West Champaran district, Bihar

SHRI BAIDYANATH PRASAD MAHATO (Balmikinagar): There is dense population of primitive tribes belonging to Tharu caste around Bhikhnathori Pandai river of Gaunahan block of West champaran district of Bihar. This tribal community earns their livelihood by picking stones from Pandai River or breaking the stones manually but the Government has banned it for the last few years and due to it, the aboriginal labourers have become unemployed. The flood water is eroding the areas of forest and railway station as the stones are not being quarried from the river.

Therefore, in the public interest, I urge the Central Government to make arrangement for stone quarrying from the riverbed of the said river on lease after getting No Objection Certificate from the State Government so that the Government could get revenue and the aboriginal labourers of the area could get employment.

(xiii) Need to speed up road construction and ensure adherence to traffic rules to curb road accidents in the country

SHRI GAJANAN D. BABAR (Maval): The data showing the increase of the number of deaths due to road accidents is a matter of national concern. This is very unfortunate and uncommon. More than one lakh people are dying every year in the accidents on State and National Highways only.

This grim picture becomes terrible when we see that the number of vehicle is very less in India as compared to many developed and developing countries. Generally, the accidents occur due to the dilapidated conditions of roads, encroachment and violation of the traffic rules.

The issues related to irregularities in the contracts of road construction keep coming up. By-purses and over bridges are not being constructed in adequate number. The construction works which should be completed in months are being completed in years and they are not completed in even two to four years. The roads are not being constructed at expected speed in the country. The need of the repair works just after the completion of the construction of many highways is also a problem.

The casual approach towards the road safety rules, go in hand in hand with the increasing volume of traffic on the roads in the country. The toll tax barriers at small distances on new highways are causing the wastage of lakh litres of fuel every year. The policy of collection of toll taxes is full of faults.

Therefore, I request the Ministry of Road Transport and Highways to take effective step to reduce the number of accidents on the roads with the help of State Governments.

(xiv) Need to set up a Kendriya Vidyalaya in Salem district, Tamil Nadu

[English]

SHRI S. SEMMALAI (Salem): Salem is one of the largest districts in Tamil Nadu having a population of 3.48 million and a literacy rate of 73.23%. It has quite a number of public sector undertakings and Central Government Offices and Banks. Transferrable staff and officers are finding it difficult to get their children admitted in schools of repute. They are definitely in need of one Kendriya Vidyalaya to come to their rescue. The irony is that Salem district does not have a Kendriya Vidyalaya. There is no Kendriya Vidyalaya either in Salem city or in the District. The plight of Central Government employees, including quite a lot of Ex-servicemen and families of military personnel to get admission to their children is pathetic. Taking into account the need and demand to have quality education for them, it is just and necessary to start one Kendriya Vidyalaya. This justifiable demand needs to be considered favourably.

(xv) Need to cover the students of private management and technical institutions under education loan scheme of banks

SHRI JOSE K. MANI (Kottayam): I would like to congratulate Hon'ble Finance Minister on his recent declaration of education loan as a right of every student rather than a mercy on the part of banks.

This has now led to resolving enumerable complaints received from parents far and wide, as a Member of Parliament I had to deal with it every now and then. It has turned to be a rescue package to those who are now dreamt to join for a better course. Now as per the proposed new instructions not only the meritorious students but also those who had managed to secure admissions in private run institutions became eligible for an education loan. This new policy has been very helpful to students from Kerala especially as per some statistics available the last year loan disbursement stands at Rs. 6180.32 crore in which the nationalised banks are the leaders.

I request that apart from a swift implementation of the above declaration in letter and spirit, the following related issues may be considered:

- (i) The maximum loan limit for a particular course is fixed based on the prevalent government fee structure. That should be upgraded to cover the private management technical institution. Loan upto Rs 4.5 lakhs should be extended under Interest Subsidy Scheme.
- (ii) The interest rates are very high and, therefore, be reduced as in the case of agricultural loan etc.

... (*Interruptions*)

[English]

MR. DEPUTY-SPEAKER: The House stands adjourned to meet again on Thursday, the 30th August, 2012 at 11 A.M.

14.02 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock on Thursday, August 30, 2012/
Bhadrapada 8, 1934 (Saka).*

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